DRAFT RED HERRING PROSPECTUS
Dated December 21, 2015
(The Draft Red Herring Prospectus will be updated upon filing with the RoC)
(Please read Section 32 of the Companies Act, 2013)
Book Building Issue

K.P.R.AGROCHEM LIMITED

Our Company was incorporated as "*K.P.R. Fertilisers Private Limited*" on January 2, 2007 as a private limited company under the Companies Act, 1956 with the Registrar of Companies, Andhra Pradesh. Our Company was converted into a public limited company and the name of our Company was changed to "*K.P.R. Fertilisers Limited*" pursuant to fresh certificate of incorporation consequent upon change of name on conversion to public limited company dated December 19, 2008 issued by the Registrar of Companies, Andhra Pradesh. The name of our Company was then changed to "*K.P.R. Agrochem Limited*" *vide* a Certificate of Incorporation pursuant to change of name dated September 21, 2015 issued by Registrar of Companies, Hyderabad. For details of change in name and registered office of our Company, please refer to the chapter titled "***History and Certain Corporate Matters***" on page 164 of this Draft Red Herring Prospectus.

Registered Office: Door No. 8-256, Tata Nagar, Balabhadrapuram – 533 343, Andhra Pradesh, India
Contact Person: Narayana Rao Poluri, Company Secretary and Compliance Officer;
Telephone:+91 8857 237 477; **Fax:**+91 8857 237 332 | **E-mail:**ipo@kprgroup.net; **Website:**www.kpragrochem.com
Corporate Identity Number: U24129AP2007PLC052216

OUR PROMOTERS: PAPA REDDY KOVVURI, VENKATA MUKUNDA REDDY KARRI, RAJASEKHAR REDDY KOVVURI AND CRESCO TECHNOLOGY LLP

PUBLIC ISSUE OF [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF K.P.R. AGROCHEM LIMITED (OUR "COMPANY" OR "ISSUER")FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE, AGGREGATING UP TO ₹ [●] MILLION (THE "ISSUE") COMPRISING OF A FRESH ISSUE OF [●] EQUITY SHARES BY OUR COMPANY AGGREGATING UP TO ₹ 1,800 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 5,000,000 EQUITY SHARES BY THE SELLING SHAREHOLDERS (AS DEFINED IN "DEFINITIONS AND ABBREVIATIONS" ON PAGE 2 OF THIS DRAFT RED HERRING PROSPECTUS) AGGREGATING UP TO ₹ [●]MILLION (THE "OFFER FOR SALE"). THE ISSUE COMPRISES A NET ISSUE TO THE PUBLIC OF [●] EQUITY SHARES (THE "NET ISSUE") AND A RESERVATION OF [●] EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED HEREIN), NOT EXCEEDING 5% OF OUR POST-ISSUE PAID-UP EQUITY SHARE CAPITAL (THE "EMPLOYEE RESERVATION PORTION").THE ISSUE WOULD CONSTITUTE [●]% OF OUR POST-ISSUE PAID-UP EQUITY SHARE CAPITAL AND THE NET ISSUE TO THE PUBLIC WOULD CONSTITUTE [●]% OF OUR POST-ISSUE PAID-UP EQUITY SHARE CAPITAL.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10 EACH AND THE ISSUE PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES.THE PRICE BAND AND THE MINIMUM BID LOT SIZE AND RUPEE AMOUNT OF THE DISCOUNT, IF ANY, TO THE RETAIL INDIVIDUAL BIDDERS AND ELIGIBLE EMPLOYEES, WILL BE DECIDED BY OUR COMPANY AND THE SELLING SHAREHOLDERS IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND WILL BE ADVERTISED IN ONE ENGLISH, HINDI AND TELUGU NEWSPAPERS (TELUGU BEING THE REGIONAL LANGUAGE OF ANDHRA PRADESH WHERE OUR REGISTERED OFFICE IS LOCATED), EACH WITH WIDE CIRCULATION, AT LEAST FIVE WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE.

**Discount of ₹ [●] to the Issue Price may be offered to Retail Individual Bidders and Eligible Employees bidding in the Employee Reservation Portion.*

In case of any revision in the Price Band, the Bidding Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bidding Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bidding Period, if applicable, shall be widely disseminated by notification to the BSE Limited ("**BSE**") and the National Stock Exchange of India Limited ("**NSE**" together with the BSE, the "**Stock Exchanges**") by issuing a press release and also by indicating the change on the website of the Book Running Lead Managers ("**BRLMs**") and on the terminals of the Syndicate Members and the Self Certified Syndicate Banks ("**SCSBs**").

Pursuant to Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "**SCRR**"), this Issue is being made for at least 25% of the post-Issue paid-up Equity Share capital of our Company. This Issue is being made through the Book Building Process in compliance with provision of Regulation 26(1) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009, as amended (the "**SEBI ICDR Regulations**"), wherein 50% of the Net Issue shall be allotted on a proportionate basis to Qualified Institutional Buyers ("**QIBs**"). Our Company and the Selling Shareholders, in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors at the Anchor Investor Issue Price, on a discretionary basis, out of which at least one-third will be available for allocation to domestic Mutual Funds subject to valid bids being received at or above the Anchor Investor Issue Price. Such number of Equity Shares representing 5% of the QIB Portion (excluding Anchor Investor Portion) shall be available for allocation on a proportionate basis to Mutual Funds only, and the remaining QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above Issue Price. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non Institutional Investors and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Bidders, subject to valid Bids being received from them at or above the Issue Price, such that subject to availability of Equity Shares. Under-subscription, if any, in any category, except the QIB Portion, would be met with spill-over from any other category or categories, as applicable, on a proportionate basis, subject to applicable law. All QIBs (other than Anchor Investors) and Non-Institutional Investors must compulsorily, and Retail Individual Bidders may optionally, participate in this Issue though the ASBA process by providing the details of their respective bank accounts in which the corresponding Bid Amounts will be blocked by the SCSBs. Specific attention of investors is invited to the chapter titled "***Issue Procedure***" on page 303 of this Draft Red Herring Prospectus.

RISKS IN RELATION TO THE FIRST ISSUE

This being the first issue of the Issuer, there has been no formal market for the Equity Shares of our Company. The face value of the Equity Shares is ₹ 10 each and the Floor Price is **[●]** times of the face value and the Cap Price is **[●]** times of the face value. The Issue Price (as determined and justified by our Company and the Selling Shareholders, in consultation with the BRLMs), as stated in the chapter titled "***Basis for Issue Price***" on page 108 of this Draft Red Herring Prospectus should not be taken to be indicative of the market price of the Equity Shares after such Equity Shares are listed. No assurance can be given regarding an active and/or sustained trading in the Equity Shares or regarding the price at which the Equity Shares will be traded after listing.

GENERAL RISKS

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares offered in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("**SEBI**"), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of the investors is invited to the section titled "***Risk Factors***" on page 16 of this Draft Red Herring Prospectus.

COMPANY'S AND SELLING SHAREHOLDERS ABSOLUTE RESPONSIBILITY

Our Company, having made all reasonable inquiries, accepts responsibility for and confirms that this Draft Red Herring Prospectus contains all information with regard to our Company and this Issue, which is material in the context of this Issue, that the information contained in this Draft Red Herring Prospectus is true and correct in all material aspects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes this Draft Red Herring Prospectus as a whole or any of such information or the expression of any such opinions or intentions, misleading, in any material respect. Each Selling Shareholder, severally and not jointly, accepts responsibility only for statements made by such Selling Shareholder in relation to itself in this Draft Red Herring Prospectus and the Equity Shares being sold by it through the Offer for Sale.

LISTING

The Equity Shares offered through this Draft Red Herring Prospectus are proposed to be listed on the BSE and the NSE. Our Company has received in-principle approvals from the BSE and the NSE for listing of the Equity Shares pursuant to their letters dated [●] and [●], respectively. For the purposes of this Issue, the [●] shall be the Designated Stock Exchange.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE ISSUE
KARVY INVESTMENT BANKING	IL&FS Capital Advisors	KARVY Computershare
KARVY INVESTOR SERVICES LIMITED Karvy House, 46, Avenue 4, Street No. 1, Banjara Hills Hyderabad 500 034, Telangana, India **Telephone:** +91 40 2342 8774/ 2331 2454 **Facsimile:** +91 40 2337 4714/ 2331 1968 **Email:**cmg@karvy.com **Website:**www.karvyinvestmentbanking.com **Investor Grievance ID:**igmbd@karvy.com **Contact Person**: M. P. Naidu/ Avinash Palivela **SEBI Registration Number:** MB/ INM000008365	**IL&FS CAPITAL ADVISORS LIMITED** The IL&FS Financial Center, 3rd Floor, Plot C-22, G-Block, Bandra Kurla Complex, Bandra East, Mumbai – 400 051, Maharashtra, India **Telephone:** +91 22 2659 3560 **Fax:** +91 22 2659 2966 **E-mail:** kpr.ipo@ilfsindia.com **Website:**www.ilfscapital.com **Investor Grievance ID:** investorgrievances.icap@ilfsindia.com **Contact Person:** Bhavin Ranawat / Disha Jugat **SEBI Registration No.:** INM000011955	**KARVY COMPUTERSHARE PRIVATE LIMITED** Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad – 500 032, Telangana, India **Telephone:** +91 40 67162222, **Facsimile:** +91 40 23431551 **Email:**einward.ris@karvy.com **Website:**www.karisma.karvy.com **Investor Grievance ID**: kpragrochem.ipo@karvy.com **Contact Person**: M Murali Krishna **SEBI Registration Number:**INR000000221

BID/ISSUE PROGRAMME

BID/ISSUE OPENING DATE: [●]*	BID/ISSUE CLOSING DATE**: [●]

**Our Company and the Selling Shareholders, may in consultation with the BRLMs offer a discount of up to [●]% (equivalent of ₹ [●]) on the Issue Price to Retail Individual Bidder and Eligible Employees. Our Company and the Selling Shareholders may, in consultation with the BRLMs, consider participation by Anchor Investors in accordance with the SEBI ICDR Regulations. The Anchor Investor Bid/Issue Period shall be one Working Day prior to the Bid / Issue Opening Date.*
*** Our Company and the Selling Shareholders may, in consultation with the BRLMs, consider closing the Bid/Issue Period for QIBs one Working Day prior to the Bid/Issue Closing Date in accordance with SEBI ICDR Regulations.*

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SECTION I – GENERAL

DEFINITIONS AND ABBREVIATIONS

Unless the context otherwise indicates, requires or implies, the following terms shall have the following meanings in this Draft Red Herring Prospectus. References to statutes, rules, regulations, guidelines and policies will be deemed to include all amendments and modifications notified thereto from time to time.

Company and Business Related Terms

Term	Description
"Articles" or "Articles of Association" or "AoA"	The Articles of Association of our Company, as amended.
"Auditor" or "Statutory Auditor"	The statutory auditors of our Company, being M/s. Tukaram & Co., Chartered Accountants.
"Board" or "Board of Directors" or "our Board"	The Board of Directors of our Company, as duly constituted from time to time including any committees thereof.
Corporate Promoter	Cresco Technology LLP
Director(s)	Unless the context requires otherwise, the director(s) of our Company
Equity Shares	Equity shares of our Company of ₹ 10 each, fully paid up
Group Companies/ Group Entities	The companies, firms, ventures, etc. covered under the applicable accounting standards (i.e. Accounting Standard 18 issued by the Institute of Chartered Accountants of India) on a consolidated basis, or other companies as considered material by our Board, as described in the paragraph titled "***Our Promoter, Promoter Group and Group Entities***" on page 190 of this Draft Red Herring Prospectus.
"Key Managerial Personnel" or KMP	The personnel listed as key managerial personnel in the chapter titled "***Our Management***" on page 173 of this Draft Red Herring Prospectus.
"Memorandum" or "Memorandum of Association" or "MoA"	The Memorandum of Association of our Company, as amended.
"Our Company" or "the Company" or "K.P.R. Agrochem"	K.P.R. Agrochem Limited, a public limited company incorporated under the Companies Act, 1956.
Promoter(s)	Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri, Rajasekhar Reddy Kovvuri and Cresco Technology LLP.
Promoter Group	The persons and entities constituting our promoter group pursuant to Regulation 2(1) (zb) of the SEBI ICDR Regulations.
Registered Office	The registered office of our Company located at Door No. 8-256, Tata Nagar Balabhadrapuram – 533 343, Andhra Pradesh, India
Registrar of Companies/RoC	Registrar of Companies, Andhra Pradesh & Telangana located at 2nd Floor, Corporate Bhawan, GSI Post, Tattiannaram Nagole, Bandlaguda, Hyderabad – 500 068
Selling Shareholders	Satyanarayana Reddy Kovvuri, s/o Veera Raghva Reddy Kovvuri
	Jyothirmai Seshu Kumari Kovvuri
	Satyanarayana Reddy Kovvuri, s/o Late Ramachandra Reddy Kovvuri
	Anjana Devi Kovvuri
	Srinivasa Reddy Velagala
	Vanaja Tetala
	Naveen Reddy Tetala
	Venkata Dhana Reddy Karri
	Venkata Dhana Sekhar Reddy Karri
	Sudhatri Kovvuri
	Vijaya Reddy Kovvuri
	Sridevi Kovvuri
	Gudimetla Basivi Reddy
	Subba Lakshmi Velagala

Term	Description
	Gudimetla Vijaya Bhaskara Reddy
	Sudhakar Reddy Karri
Subsidiary or "SSSSPL"	Sri Sai Swarupa Seeds Private Limited, a private limited company incorporated under the Companies Act, 1956.
"We" or "us" or "our" , the "Issuer"	Unless the context otherwise indicates or implies, refers to K.P.R. Agrochem Limited and its Subsidiary.

Issue Related Terms

Term	Description
"Allot" or "Allotment" or "Allotted"	The allotment of Equity Shares pursuant to the Fresh Issue and transfer of the Equity Shares offered by the Selling Shareholders pursuant to the Offer for Sale.
Allotment Advice	The note or advice or intimation of Allotment of the Equity Shares sent to the Bidders except Anchor Investors who have been or are to be allotted the Equity Shares after the Basis of Allotment has been approved by the Designated Stock Exchange.
Allottee	A successful Bidder to whom Allotment is made.
Anchor Investor	A Qualified Institutional Buyer, applying under the Anchor Investor Portion, who has Bid for an amount of at least ₹ 100 million.
Anchor Investor Bid/ Issue Period	The day, one Working Day prior to the Bid/Issue Opening Date, on which Bids by Anchor Investors shall be submitted and allocation to Anchor Investor shall be completed
Anchor Investor Issue Price	The price at which Allotment will be made to Anchor Investors in terms of the Red Herring Prospectus and Prospectus, which will be a price equal to or higher than the Issue Price but not higher than the Cap Price. The Anchor Investor Issue Price will be decided by our Company and the Selling Shareholders in consultation with the BRLMs
Anchor Investor Portion	Up to 60% of the QIB Portion which, may be allocated by our Company and the Selling Shareholders in consultation with the BRLMs, to Anchor Investors, on a discretionary basis. One third of the Anchor Investor Portion is reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Issue Price
"ASBA" or "Application Supported by Blocked Amount"	An application, whether physical or electronic, used compulsorily by all QIBs (except Anchor Investors) and Non-Institutional Bidders and optionally by Retail Individual Bidders to make to make a Bid authorizing the SCSB, either directly or through the Syndicate ASBA Members, to block the Bid Amount in their specified bank account maintained with the SCSB.
ASBA Account	Account maintained with an SCSB which will be blocked by such SCSB to the extent of the Bid Amount of the ASBA Bidder/ Applicant.
ASBA Bidder	A Bidder, other than Anchor Investors in this Issue, who Bids through ASBA process.
Bankers to the Issue/Escrow Collection Bank(s)	Banks which are clearing members and registered with SEBI as banker to an issue with whom the Escrow Account will be opened, in this case being [●].
Basis of Allotment	Basis on which the Equity Shares will be Allotted to successful Bidders under the Issue and which is described in the chapter titled "***Issue Procedure***" on page 306 of this Draft Red Herring Prospectus.
Bid	An indication to make an offer during the Bidding Period by a Bidder (other than an Anchor Investor), or on the Anchor Investor Bid/Issue Period by an Anchor Investor, to subscribe or purchase the Equity Shares of our Company at a price within the Price Band, including all revisions and modifications thereto.
Bidder	Any prospective investor who makes a Bid pursuant to the terms of the Red Herring Prospectus and the Bid-cum-Application Form, including an Anchor Investor unless stated or implied otherwise
Bidding	The process of making a Bid.

Term	Description
Bid Amount	The highest value of optional Bids indicated in the Bid-cum-Application Form and payable by the Bidder/blocked in the ASBA Account on submission of a Bid in the Issue, which shall be net of Employee Discount and Retail Discount for Eligible Employees and Retail Individual Bidders, as applicable.
Bid cum Application Form	The form used by a Bidder, including an ASBA Bidder, to make a Bid and which will be considered as an application for Allotment in terms of the Red Herring Prospectus and the Prospectus.
Bid Price	The prices indicated against each optional Bid in the Bid cum Application Form.
Bid/Issue Closing Date	Except in relation to any Bids received from the Anchor Investors, the date after which the Syndicate, the Designated Branches and the Registered Brokers will not accept any Bids, which shall be notified in [●] edition of English national newspaper [●], [●] edition of Hindi national newspaper [●], and [●] edition of [●] a Telugu newspaper, each with wide circulation and in case of any revision, the extended Bid Closing Date also to be notified on the website and terminals of the Syndicate and SCSBs, as required under the SEBI ICDR Regulations. Further, our Company and the Selling Shareholders, in consultation with the BRLMs, may decide to close Bidding by QIBs one day prior to the Issue Closing Date which shall also be notified in an advertisement in same newspapers in which the Issue Opening Date was published.
Bid/Issue Opening Date	Except in relation to any Bids received from the Anchor Investors, the date on which the Syndicate, the Designated Branches and the Registered Brokers shall start accepting Bids, which shall be notified in [●] edition of English national newspaper [●], [●] edition of Hindi national newspaper [●], and [●] edition of [●] a Telugu newspaper, each with wide circulation.
Bidding Centre/ Broker Centre	Broker centres notified by the Stock Exchanges, where Bidders can submit the Bid cum Application Forms to a Registered Broker. The details of such Broker Centres, along with the names and contact details of the Registered Brokers are available on the websites of the Stock Exchanges.
Bid/Issue Period	Except in relation to Anchor Investors, the period between the Bid/Issue Opening Date and the Bid/Issue Closing Date (inclusive of such date and the Bid Opening Date) during which prospective Bidders, other than Anchor Investors, can submit their Bids, inclusive of any revision thereof. Provided however that the Bidding shall be kept open for a minimum of three Working Days for all categories of Bidders, other than Anchor Investors. Our Company and the Selling Shareholders, in consultation with the BRLMs, may decide to close Bidding by QIBs one day prior to the Bid Closing Date which shall also be notified in an advertisement in same newspapers in which the Bid Opening Date was published.
Bid Lot	[●] Equity Shares
Book Building Process/Method	The book building route as provided under Schedule XI of the SEBI ICDR Regulations.
Book Running Lead Managers or BRLMs	Book running lead managers to this Issue, being Karvy Investor Services Limited and IL&FS Capital Advisors Limited.
Cap Price	The higher end of the Price Band, in this case being ₹ [●], and any revisions thereof, above which the Issue Price will not be finalized and above which no Bids will be accepted.
Client ID	Client identification number of the Bidder's beneficiary account
Controlling Branches	Such branches of the SCSBs which co-ordinate Bids under this Issue by the ASBA Bidders with the Registrar to the Issue and the Stock Exchanges, a list of which is available on the website of SEBI at http://www.sebi.gov.in/sebiweb/home/list/5/33/0/0/Recognised Intermediaries or at such other website as may be prescribed by SEBI from time to time
Cut-Off Price	Issue Price, as finalised by our Company and the Selling Shareholders, in consultation with the BRLMs. Only Retail Individual Bidders and Eligible Employees are entitled to Bid at the Cut-off Price. QIBs and Non-Institutional Bidders are not entitled to Bid at the Cut-off Price.

Term	Description
Depository	NSDL and CDSL or any other depository registered with the SEBI under Securities and Exchange Board of India (Depositories and Participants) Regulations, 1996 as amended from time to time read with the Depositories Act, 1996.
Depositories Act	The Depositories Act, 1996, as amended from time to time.
Depository Participant or DP	A depository participant registered with the SEBI under the Depositories Act.
Designated Branches	Such branches of the SCSBs, which shall collect the Bid cum Application Form from ASBA Bidders, a list of which is available on the website of SEBI at http://www.sebi.gov.in/sebiweb/home/list/5/33/0/0/Recognised-Intermediaries or at such other website as may be prescribed by SEBI from, time to time.
Designated Date	The date on which funds are transferred by the Escrow Collection Bank(s) from the Escrow Account, or the amounts blocked by the SCSBs are transferred from the ASBA Accounts, as the case may be, to the Public Issue Account or the Refund Account, as appropriate, or the amount blocked by the SCSB is transferred from the bank account of the ASBA Bidder to the Public Issue Account, as the case may be, after the Prospectus is filed with RoC, following which the Board of Directors shall Allot the Equity Shares to successful Bidders in the Fresh Issue and the Selling Shareholders shall give delivery instructions for the transfer of the Equity Shares constituting the Offer for Sale.
Designated Stock Exchange	[●]
Draft Red Herring Prospectus or DRHP	This draft red herring prospectus dated December 21, 2015 filed with SEBI, prepared and issued by our Company in accordance with the SEBI ICDR Regulations.
Eligible Employees	All or any of the following: (a) a permanent and full time employee of our Company or of our Subsidiary (excluding such employee not eligible to invest in the Issue under applicable laws, rules, regulations and guidelines) as of the date of filing of the Red Herring Prospectus with the RoC and who continues to be an employee of our Company, until the submission of the Bid cum Application Form and is based, working and present in India as on the date of submission of the Bid cum Application Form; and (b) a Director of our Company, whether a whole time Director or otherwise, (excluding such Directors not eligible to invest in the Issue under applicable laws, rules, regulations and guidelines) as of the date of filing the Red Herring Prospectus with the RoC and who continues to be a Director of our Company until the submission of the Bid cum Application Form and is based and present in India as on the date of submission of the Bid cum Application Form. An employee of our Company, who is recruited against a regular vacancy but is on probation as on the date of submission of the Bid cum Application Form will also be deemed a 'permanent and a full time employee'. Eligible Employees may be given a discount at the discretion of our Company And the Selling Shareholders in consultation with the BRLMs in accordance with Regulation 29 of the SEBI ICDR Regulations
Employee Discount	A discount of up to [●]% (equivalent to ₹ [●]) to the Issue Price to Eligible Employees in accordance with the SEBI ICDR Regulations
Eligible NRIs	NRIs from such a jurisdiction outside India where it is not unlawful to make an offer or invitation under this Issue and in relation to whom the Red Herring Prospectus constitutes an invitation to subscribe to or purchase the Equity Shares.
Eligible QFIs	Qualified Foreign Investors from such jurisdictions outside India where it is not unlawful to make an invitation under the Issue and in relation to whom the Red Herring Prospectus constitutes an invitation to subscribe to or purchase the Equity Shares issued thereby, and who have opened dematerialized accounts

Term	Description
	with SEBI registered qualified depositary participants, and are deemed as FPIs under the SEBI FPI Regulations
Employee Reservation Portion	Portion of the Issue being [●] Equity Shares aggregating up to ₹ [●] million available for allocation to Eligible Employees, on a proportionate basis, not exceeding 5% of our post-Issue paid-up Equity Share capital
Escrow Account(s)	Account opened with the Escrow Collection Bank(s) and in whose favour the Bidders (excluding the ASBA Bidders) will issue cheques or drafts in respect of the Bid Amount when submitting a Bid.
Escrow Agent	Escrow agent appointed pursuant to the Share Escrow Agreement namely [●]
Escrow Agreement	An agreement to be entered among our Company, the Selling Shareholders, the Registrar to the Issue, the Escrow Collection Bank(s), Refund Bank(s), the BRLMs and the Syndicate Members for the collection of Bid Amounts and where applicable, for remitting refunds, if any, to the Bidders (excluding the ASBA Bidders) on the terms and conditions thereof.
First Bidder	Bidder whose name appears first in the Bid cum Application Form in case of a joint bid and whose name shall also appear as the first holder of the beneficiary account held in joint names or any revisions thereof.
Floor Price	The lower end of the Price Band, and any revisions thereof, below which the Issue Price will not be finalized and below which no Bids will be accepted and which shall not be less than the face value of the Equity Shares
Fresh Issue	The issue of [●] Equity Shares aggregating up to ₹ 1,800 million offered by our Company for subscription pursuant to the terms of this Draft Red Herring Prospectus
General Information Document/GID	The General Information Document for investing in public issues prepared and issued in accordance with the circular (CIR/CFD/DIL/12/2013) dated October 23,2013, notified by SEBI, suitably modified and included in the chapter titled "***Issue Procedure***" on page 306 of this Draft Red Herring Prospectus
Issue	The Fresh Issue and the Offer for Sale are together referred to as the Issue. The Issue comprises of Net Issue to the public aggregating up to ₹ [●] million and Employee Reservation Portion.
Issue Agreement	The agreement entered into on December 16, 2015 amongst our Company, the Selling Shareholders and the BRLMs, pursuant to which certain arrangements are agreed to in relation to the Issue.
Issue Expense	Expenses in connection with the Issue which (other than listing fees), will be shared between each of the Selling Shareholders and our Company, in the proportion to the Equity Shares offered for sale by the Selling Shareholders and issued by our Company in the Fresh Issue
Issue Price	Final price at which Equity Shares will be Allotted in terms of the Red Herring Prospectus. Issue price will be determined by our Company and the Selling Shareholders in consultation with the BRLMs on the Pricing Date. A discount of up to [●]% (equivalent of ₹ [●]) per Equity Share on the Issue Price may be offered to Retail Individual Investors and Eligible Employees
Issue Proceeds	The proceeds of this Issue available to our Company and the Selling Shareholders.
Listing Agreement	The listing agreement(s) to be entered into by our Company with the Stock Exchanges
Mutual Fund Portion	[●] Equity Shares or 5% of the Net QIB Portion (excluding the Anchor Investor Portion), available for allocation to Mutual Funds only.
Net Issue	Issue less the Employee Reservation Portion.
Net Proceeds	The proceeds of the Fresh Issue less our Company's share of the Issue related expenses.
Net QIB Portion	QIB Portion less the Anchor Investor Portion.
Non-Institutional Bidders	All Bidders that are not Qualified Institutional Buyers or Retail Individual Bidders or Eligible Employees bidding in the Employee Reservation Portion

Term	Description
	and who have Bid for Equity Shares for a cumulative amount more than ₹ 200,000.(but not including NRIs other than Eligible NRIs)
Non-Institutional Portion / Non-Institutional Category	The portion of the Issue being not less than 15% of the Net Issue consisting of [●] Equity Shares, available for allocation on a proportionate basis to Non-Institutional Bidders subject to valid bids received at or above the Issue Price.
Non Syndicate Broker Centre	All the locations as mentioned by SEBI in the circular no. CIR/CFD/14/2012 dated October 4, 2012 and consequently uploaded by Stock Exchanges on their respective websites at www.bseindia.com and www.nseindia.com, where the Bids can be submitted to a Non Syndicate Stock Broker.
Non Syndicate Stock Broker	A stock broker registered as a member of a Stock Exchange who has not entered into a Sub-Syndicate Agreement with the Syndicate Member and is not a part of the Syndicate
Non Syndicate Stock Broker Mechanism	The process of investors applying through Non Syndicate Stock Broker at a Non Syndicate Broker Centre pursuant to SEBI circular no. CIR/CFD/14/2012 dated October 4, 2012.
Offer for Sale	The offer for sale of up to 5,000,000 Equity Shares by the Selling Shareholders at the Issue Price, pursuant to the terms of this Draft Red Herring Prospectus
Price Band	Price Band of a minimum price of ₹ [●] per Equity Share (Floor Price) and the maximum price of ₹ [●] per Equity Share (Cap Price), including any revisions thereof. The Price Band and the minimum Bid Lot for the Issue will be decided by our Company and the Selling Shareholders in consultation with the BRLMs and advertised, at least five Working Days prior to the Bid/Issue Opening Date, in [●] edition of English national newspaper [●], [●] edition of Hindi national newspaper [●], and [●] edition of [●] a Telugu newspaper [●], each with wide circulation.
Pricing Date	The date on which the Issue Price is finalised by our Company and the Selling Shareholders, in consultation with the BRLMs.
Prospectus	The prospectus of our Company to be filed with the RoC for this Issue after the Pricing Date, with the provisions of Section 26 of the Companies Act, 2013 and the SEBI ICDR Regulations containing, *inter alia*, the Issue Price that is determined at the end of the Book Building Process, the size of the Issue and certain other information.
Public Issue Account	The bank account opened with the Bankers to the Issue by our Company and the Selling Shareholders, under Section 40 of the Companies Act, 2013 to receive money from the Escrow Accounts on the Designated Date, and into which the funds shall be transferred by the SCSBs from the ASBA Accounts.
Qualified Foreign Investors or QFIs	A qualified foreign investor as defined in the SEBI FPI Regulations.
QIBs or Qualified Institutional Buyers	Qualified Institutional Buyers as defined under Regulation 2(1)(zd) of the SEBI ICDR Regulations.
QIB Portion /QIB Category	The portion of the Net Issue (including the Anchor Investor Portion) being [●] Equity Shares which shall be available for allocation to QIBs (including the Anchor Investor Portion).
Red Herring Prospectus or RHP	The red herring prospectus to be issued in accordance with Section 32 of the Companies Act, 2013 and the SEBI ICDR Regulations, which will not have complete particulars of the price at which the Equity Shares shall be offered and the size of the Issue. The Red Herring Prospectus will be filed with the RoC at least three Working Days before the Bid/Issue Opening Date and will become the Prospectus upon filing with the RoC after the Pricing Date.
Refund Account(s)	The account(s) opened by our Company, from which refunds of the whole or part of the Bid Amount (excluding the ASBA Bidders), shall be made.
Refunds through electronic transfer of funds	Refunds through NECS, NEFT, direct credit or RTGS, as applicable.
Refund Banks	Escrow Collection Banks with whom Refund Accounts will be opened and from which a refund of the whole or part of the Bid Amount, if any, shall be made, in this case being, [●]

Term	Description
Registered Brokers	Stock brokers registered with the stock exchanges having nationwide terminals, other than the members of the Syndicate
Registrar or Registrar to the Issue	Karvy Computershare Private Limited
Retail Discount	Discount of [●]% (equivalent of ₹ [●]) to the Issue Price given to Retail Individual Bidders
Retail Individual Bidders	Bidders other than Eligible Employees bidding in the Employee Reservation Portion, whose Bid Amount for Equity Shares in the Issue is not more than ₹ 200,000 in any of the Bidding options in the Issue (including HUFs applying through their karta, Eligible NRIs and Resident Retail Individual Bidders).
Retail Portion	The portion of the Issue being not less than 35% of the Net Issue, consisting of [●] Equity Shares, available for allocation on a proportionate basis to Retail Individual Bidders.
Revision Form	The form used by the Bidders, including ASBA Bidders, to modify the quantity of Equity Shares or the Bid Amount in any of their Bid cum Application Forms or any previous Revision Form(s). QIB Bidders and Non-Institutional Bidders are not allowed to lower their Bids (in terms of quantity of Equity Shares or the Bid Amount) at any stage
SEBI (Alternative Investment Funds) Regulations/SEBI AIF Regulations	Securities and Exchange Board of India (Alternative Investment Funds) Regulations, 2012.
Self Certified Syndicate Banks or SCSBs	The banks which are registered with SEBI under the Securities and Exchange Board of India (Bankers to an Issue) Regulations, 1994 and offer services in relation to ASBA a list of which is available on website of SEBI (http://www.sebi.gov.in/sebiweb/home/list/5/33/0/0/Recognised Intermediaries) and updated from time to time
Share Escrow Agreement	Agreement to be entered into between the Selling Shareholders, our Company and the Escrow Agent in connection with the transfer of the respective portion of Offered Shares by each of the Selling Shareholders and credit of such Equity Shares to the demat account of the Allottees
Specified Locations	Bidding centres where the Syndicate shall accept Bid cum Application Forms from ASBA Bidders, a list of which is available at the website of the SEBI (www.sebi.gov.in) and updated from time to time
Stock Exchanges	The BSE and the NSE.
Syndicate Agreement	The agreement dated [●] to be entered into amongst the members of the Syndicate, our Company, the Selling Shareholders and the Registrar to the Issue in relation to the collection of Bids in the Issue (other than Bids directly submitted to the SCSBs under the ASBA process or to Registered Brokers at the Broker Centres)
Syndicate Members	An Intermediary registered with the SEBI to act as a syndicate member and who are permitted to carry out activities as an underwriter, namely [●]
Syndicate / members of the Syndicate	The BRLMs and the Syndicate Members
Underwriters	The BRLMs and the Syndicate Members.
Underwriting Agreement	The agreement to be entered into between the Underwriters, our Company and the Selling Shareholders on or after the Pricing Date.
Working Days	All days, other than a Sunday or a public holiday on which commercial banks are open for business, provided however, with reference to (a) announcement of Price Band; and (b) Bid/Issue Period, "Working Days" shall mean all days, excluding Saturdays, Sundays and public holidays, which are working days for commercial banks in India. For the purpose of the time period between the Bid Closing Date and listing of the Equity Shares on the Stock Exchanges, "Working Days" shall mean all days excluding Sundays and bank holidays, in accordance with the SEBI circular no. CIR/CFD/DIL/3/2010 dated April 22, 2010.

Conventional and General Terms/ Abbreviations/ Industry Related Terms

Abbreviation	Full Form
₹/Rs./ Rupees	Indian Rupees
A/c	Account
AGM	Annual General Meeting.
AIF	Alternative Investment Funds registered pursuant to SEBI (Alternative Investment Funds) Regulations, 2012, as amended from time to time
APIs	Active pharmaceutical ingredients
AP LM Rules	Andhra Pradesh Legal Metrology (Enforcement) Rules, 2011
AP Professional Tax Act and Rules	Andhra Pradesh Tax on Profession Trade, Calling and Employment Act, 1987 and Rules made thereunder, as amended
AP Shops and Establishment Act	Andhra Pradesh Shops and Establishment Act, 1988, as amended
AP VAT Act	Andhra Pradesh Value Added Tax Act, 2005, as amended
Air Act	The Air (Prevention and Control of Pollution) Act, 1981, as amended.
AS or Accounting Standards	Accounting Standards as notified under Companies (Accounting Standards) Rules, 2006
AY	Assessment Year
BSE	BSE Limited
Bihar VAT Act	Bihar Value Added Tax Act, 2005, as amended
Boilers Act and Regulations	The Boilers Act, 1923 and Indian Boilers Regulations, 1950, as amended
BMPLR	Bench Mark Prime Lending Rate.
Building and Other Construction Workers Act	Building and Other Construction Workers Regulation of Employment and Conditions of Service Act, 1996, as amended
CAGR	Compound Annual Growth Rate
CAAQM	Continuous Ambient Air Quality Monitoring
Category III FPIs	FPIs registered as category III FPIs under the SEBI FPI Regulations, which shall include all other FPIs not eligible under category I and II foreign portfolio investors, such as endowments, charitable societies, charitable trusts, foundations, corporate bodies, trusts, individuals and family offices
CDSL	Central Depository Services (India) Limited
CIB	Central Insecticides Board
CIBIL	Credit Information Bureau (India) Limited
CIN	Corporate Identity Number
CRRI	Central Rice Research Institute, Cuttack
Chennai Industrial Establishments (N&F Holidays) Act	Chennai Industrial Establishments (National and Festival Holidays) Act, 1959, as amended
Companies Act or Act	Companies Act, 1956, as superseded and substituted by notified provisions of the Companies Act, 2013
Competition Act	Competition Act, 2002, as amended
CIF	Cost, Insurance and Freight
CST	Central Sales Tax Act, 1956, as amended.
DAP	Diammonium phosphate
DCP	Di-Calcium Phosphate
DIN	Directors Identification Number.
DME	Di-methyl-Ether
DMS	Dimethyl Sulphate
DP ID	Depository Participant's Identity
DSIR	Department for Scientific & Industrial Research
Drugs and Cosmetics Act and Rules	Drugs and Cosmetics Act, 1940 and Drugs and Cosmetics Rules, 1945, as amended
EBITDA	Earnings Before Interest, Tax, Depreciation and Amortisation
ECS	Electronic Clearing System

Abbreviation	Full Form
EGM	Extraordinary General Meeting
EPS	Earnings per share, which is the profit after tax for a fiscal year divided by the weighted average of outstanding number of equity shares at the end of the fiscal year
Electricity Act and Regulations	Electricity Act, 2003 and Central Electricity Authority (Measures relating to Safety and Electricity Supply) Regulations, 2010, as amended
Electricity Rules	Indian Electricity Rules, 1956, as amended
EPF Act	Employees' Provident Fund and Miscellaneous Provisions Act, 1952, as amended
ESI Act	Employees State Insurance Corporation Act, 1948, as amended
FDI	Foreign Direct Investment
FEMA	Foreign Exchange Management Act, 1999, together with rules and regulations framed there under.
FEMA Regulations	Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000, as amended.
FII	Foreign Institutional Investors, as defined under the FII Regulations and registered with SEBI under applicable laws in India.
FII Regulations	Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995, as amended.
Fiscal or Financial Year or FY	Period of twelve months ended March 31 of that particular year, unless otherwise stated.
Finance Act read with Service Tax Rules	Finance Act, 1994 read with Service Tax Rules, 1994, as amended
FPIs	A foreign portfolio investor who has been registered pursuant to the SEBI FPI Regulations, provided that any QFI or FII who holds a valid certificate of registration shall be deemed to be an FPI until the expiry of the block of three years for which fees have been paid as per the Securities and Exchange Board of India(Foreign Institutional Investors) Regulations, 1995
Foreign Trade Act	Foreign Trade (Development and Regulation) Act, 1992, as amended
FVCI	Foreign Venture Capital Investor registered under the FVCI Regulations.
FVCI Regulations	Securities and Exchange Board of India (Foreign Venture Capital Investors) Regulations, 2000, as amended.
GDP	Gross Domestic Product
GoI or Government of India or Central Government	The Government of India.
HNI	High Net worth Individual
HUF	Hindu Undivided Family.
Haryana VAT Act	Haryana Value Added Tax Act, 2003, as amended
Hazardous Wastes Rules	Hazardous Waste Management and Handling Rules, 2008, as amended
ICAI	The Institute of Chartered Accountants of India
ICRA	ICRA Management Consulting Services Limited
IFRS	International Financial Reporting Standards.
Indian GAAP	Generally accepted accounting principles in India.
IPO	Initial Public Offering
IRDA	Insurance Regulatory and Development Authority.
IT	Information Technology
IT Act/ Income Tax Act	Income Tax Act, 1961, as amended.
IT Department	Income Tax Department, GoI.
Jharkhand VAT Act	Jharkhand Value Added Tax Act, 2005, as amended
Karnataka Professional Tax Act	Karnataka Tax on Professions, Trades, Callings and Employments Act, 1976, as amended
Karnataka Shops and Establishments Act	Karnataka Shops and Commercial Establishments Act, 1961, as amended
Karnataka VAT Act	Karnataka Value Added Tax Act, 2003, as amended
Kerala VAT Act and Rules	Kerala Value Added Tax Act, 2003 and Kerala Value Added Tax Rules, 2005, as amended

Abbreviation	Full Form
Ltd.	Limited.
LAB	Linear Alkyl Benzene
LABSA	Linear Alkyl Benzene Sulphonic Acid
Mutual Funds	Mutual funds registered with the SEBI under the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996.
MOP	Muriate of Potash
MP Shops and Establishment Act, 1958	Madhya Pradesh Shops and Establishment Act, 1958, as amended
MP VAT Act	Madhya Pradesh Value Added Tax Act, 2002, as amended
MSMED Act	Micro, Small & Medium Enterprises Development Act, 2006, as amended
MTPA	Metric Tons Per Annum
MVAT Act	Maharashtra Value Added Tax Act, 2002, as amended
NAV	Net Asset Value
NBS Policy	Nutrient Based Subsidy Policy
NEFT	National Electronic Funds Transfer.
NIF	National Investment Fund set up by resolution no. F. No. 2/3/2005-DDII dated November 23, 2005 of the Government of India.
No.	Number.
NPK	Nitrogen, Phosphorous, and Potash (Potassium))
NR	Non Resident
NR or Non Resident	A person resident outside India, as defined under FEMA, including an Eligible NRI and FII.
NRE Account	Non-Resident External Account.
NRI	A person resident outside India, as defined under FEMA and who is a citizen of India or a person of Indian origin, such term as defined under the Foreign Exchange Management (Deposit) Regulations, 2000.
NRO Account	Non-Resident Ordinary Account.
NSDL	National Securities Depository Limited
NSE	The National Stock Exchange of India Limited
p.a.	Per annum.
P/E Ratio	Price/Earnings Ratio
PAN	Permanent Account Number
PAT	Profit After Tax
PBT	Profit Before Tax
PCB	Pollution Control Board.
Petroleum Act and Rules	Petroleum Act, 1934 and Petroleum Rules, 2002, as amended
Punjab VAT Act	Punjab Value Added Tax Act, 2005, as amended
RBI	Reserve Bank of India.
RTGS	Real Time Gross Settlement
SCRA	Securities Contracts (Regulation) Act, 1956, as amended.
SCRR	Securities Contracts (Regulation) Rules, 1957, as amended.
SEBI	Securities and Exchange Board of India constituted under the SEBI Act
SEBI Act	The Securities and Exchange Board of India Act, 1992, as amended.
SEBI ICDR Regulations	The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009, as amended.
SEBI Listing Regulations	The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements), Regulations, 2015

Abbreviation	Full Form
SSP	Single Super Phosphate
Securities Act	U.S. Securities Act of 1933.
SICA	Sick Industrial Companies (Special Provisions) Act, 1985, as amended.
Sq. ft./ Sft/ sqft	Square foot
Sq. mt.	Square meter.
Sub-Account	Sub-accounts registered with SEBI under the Securities and Exchange Board of India (Foreign Institutional Investor) Regulations, 1995, other than sub-accounts which are foreign corporates or foreign individuals.
Takeover Code	The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended.
TAN	Tax Deduction Account Number allotted under the Income Tax Act, 1961, as amended.
TDMS	Technical Di-Methyl Sulphate
TDS	Tax Deducted at Source
TN VAT Act	Tamil Nadu Value Added Tax Act, 2006, as amended
TN Industrial Establishment (N&F Holidays) Act	Tamil Nadu Industrial Establishment (National and Festival Holidays) Act, 1958, as amended
TPA	Tons Per Annum
TPD	Tons Per Day
Telangana Professional Tax Act	Telangana Tax on Profession Trade, Calling and Employment Act, 1987, as amended
Water and Air Rules	Water (Prevention and Control of Pollution) Rules, 1994 and Air (Prevention and Control of Pollution) Rules, 1994, as amended
U.S. or US or U.S.A or United States	The United States of America, together with its territories and possessions.
US$	United States Dollar, the official currency of the United States of America
VCFs	Venture Capital Funds as defined and registered with SEBI under the Securities and Exchange Board of India (Venture Capital Fund) Regulations, 1996 .
Water Act	The Water (Prevention and Control of Pollution) Act, 1974, as amended.
Y-O-Y	Year-over-Year

The words and expressions used but not defined herein shall have the same meaning as is assigned to such terms under the Companies Act, the SEBI Act, the SCRA, the Depositories Act and the rules and regulations made there under.

Notwithstanding the foregoing, terms in the sections titled "***Main Provisions of the Articles of Association***", "***Statement of Tax Benefits***" and "***Financial Statements***" on pages 357, 114 and 205, respectively of this Draft Red Herring Prospectus, shall have the meanings given to such terms in such sections.

PRESENTATION OF FINANCIAL, INDUSTRY AND MARKET DATA

Certain Conventions

All references to "India" contained in this Draft Red Herring Prospectus are to the Republic of India. In this Draft Red Herring Prospectus, unless otherwise stated, our Company has presented numerical information in "million" units. One million represents 1,000,000.

Financial Data

Unless stated otherwise the financial data in this Draft Red Herring Prospectus is derived from our consolidated and standalone restated fianancial statements of our Company as at and for the Fiscal 2011, 2012, 2013, 2014, 2015 and three months ended June 30, 2015 prepared in accordance with the SEBI ICDR Regulations, which are included in this Draft Red Herring Prospectus, and as set out in the section titled "***Financial Information***" on page 205 of this Draft Red Herring Prospectus. Our Financial Year commences on April 1 and ends on March 31 of the next year. Unless stated otherwise, all references to a particular Financial Year are to the 12-month period ended on March 31 of that year.

There are significant differences between the Indian GAAP, the International Financial Reporting Standards ("IFRS") and the Generally Accepted Accounting Principles in the United States of America ("U.S. GAAP"). Our Company has not attempted to explain those differences or quantify their impact on the financial data included in this Draft Red Herring Prospectus and we urge investors to consult their advisors regarding such differences and their impact on our Company's financial data. Accordingly, the degree to which the financial statements included in this Draft Red Herring Prospectus will provide meaningful information is entirely dependent on the reader's level of familiarity with Indian accounting practices. Any reliance by persons not familiar with Indian accounting practices, Indian GAAP, the Companies Act and the SEBI ICDR Regulations on the financial disclosures presented in this Draft Red Herring Prospectus should accordingly be limited.

Certain figures contained in this Draft Red Herring Prospectus, including financial information, have been subject to rounding adjustments. All decimals have been rounded off to two decimal points. In certain instances, (i) the sum or percentage change of such numbers may not conform exactly to the total figure given; and (ii) the sum of the numbers in a column or row in certain tables may not conform exactly to the total figure given for that column or row. However, where any figures that may have been sourced from third-party industry sources are rounded off to other than two decimal points in their respective sources, such figures appear in this Draft Red Herring Prospectus as rounded-off to such number of decimal points as provided in such respective sources.

Currency and Unit of presentation

All references to "Rupees" or "₹" are to Indian Rupees, the currency of the Republic of India. All references to "US$" or "U.S. Dollars" are to United States Dollars, the currency of the United States of America.

Our Company has presented certain numerical information in this Draft Red Herring Prospectus in "lac" units. One lac represents 1,00,000 and one million represents 1,000,000. All the numbers in the document have been presented in lac or in whole numbers where the numbers have been too small to present in lac.

Market and Industry Data

Unless stated otherwise, industry data used in this Draft Red Herring Prospectus has been obtained and derived from the report titled "*Indian Fertiliser and Agri – Input Sector: 2015*" dated October 1, 2015, by ICRA Limited.

Industry publications generally state that information contained in those publications has been obtained from sources believed to be reliable but that their accuracy and completeness are not guaranteed and their reliability cannot be assured. Accordingly, no investment decision should be made on the basis of such information. Although we believe that industry data used in this Draft Red Herring Prospectus is reliable, it has not been independently verified by the BRLMs or our Company, the Selling Shareholders or any of their affiliates or advisors. Such data involves risks, uncertainties and numerous assumptions and is subject to change based on various factors, including those discussed in the section titled "***Risk Factors***" on page 16 of this Draft Red Herring Prospectus. Accordingly, investment decisions should not be based solely on such information.

Certain information in the chapters titled "***Summary of Industry***", "***Summary of Business, Strengths and Strategies***", "***Industry Overview***" and "***Our Business***" of this Draft Red Herring Prospectus has been obtained from ICRA Report which has issued the following disclaimer:

All information contained herein has been obtained by ICRA from sources believed by it to be accurate and reliable. Although reasonable care has been taken to ensure that the information herein is true, such information is provided 'as is' without any warranty of any kind, and ICRA in particular, makes no representation or warranty, express or implied, as to the accuracy, timeliness or completeness of any such information. All information contained herein must be construed solely as statements of opinion, and ICRA shall not be liable for any losses incurred by users from any use of this publication or its contents.

In accordance with the SEBI ICDR Regulations, the chapter titled "***Basis for Issue Price***" on page 110 of this Draft Red Herring Prospectus includes information relating to our peer group companies. Such information has been derived from publicly available sources, and neither we, nor the BRLMs have independently verified such information.

Further, in accordance with Regulation 51A of the SEBI ICDR Regulations, our Company may be required to undertake an annual updation of the disclosures made in this Draft Red Herring Prospectus and make it publicly available in the manner specified by SEBI.

FORWARD-LOOKING STATEMENTS

This Draft Red Herring Prospectus contains certain "forward looking statements". All statements regarding our expected financial condition and results of operations, business, plans and prospects are forward-looking statements. These forward-looking statements include statements with respect to our business strategy, our revenue and profitability, our projects and other matters discussed in this Draft Red Herring Prospectus regarding matters that are not historical facts. These forward looking statements can generally be identified by words or phrases such as "will", "aim", "will likely result", "believe", "expect", "will continue", "anticipate", "estimate", "intend", "plan", "contemplate", "seek to", "future", "objective", "goal", "project", "should", "will pursue" and similar expressions or variations of such expressions. Similarly, statements that describe our objectives, strategies, plans or goals are also forward looking statements. All forward looking statements are subject to risks, uncertainties and assumptions about us that could cause our actual results to differ materially from those contemplated by the relevant forward looking statement. Similarly, statements that describe our strategies, objectives, plans or goals are also forward-looking statements.

Important factors that could cause actual results to differ materially from our expectations include, among others:

- Our ability to maintain our market position;
- Significant change in the Government's economic liberalization and deregulation policies;
- Seasonal and cyclical nature of the agricultural industry and unfavourable climatic conditions;
- Introduction of alternative crop protection measures such as biotechnology products, pest resistant seeds or genetically modified crops
- Fluctuation of price of our raw materials and our reliance on third party suppliers for our raw materials and for manufacture a significant part of our products;
- Our inability to implement our expansion plans in a timely and efficient manner due to factors beyond our control; and
- Our ability to successfully implement our strategy.

For a further discussion of factors that could cause our actual results to differ, refer to the chapters titled "***Risk Factors***", "***Our Business***" and "***Management's Discussion and Analysis of Financial Condition and Results of Operation***" on pages 16, 136 and 206 respectively. By their nature, certain market risk disclosures are only estimates and could be materially different from what actually occurs in the future. As a result, actual future gains or losses could materially differ from those that have been estimated.

Forward looking statements reflects the current views of our Company only as of the date of this Draft Red Herring Prospectus and are not a guarantee of future performance. Our Company shall update this Draft Red Herring Prospectus on annual basis from the date of filing of the Red Herring Prospectus with the RoC. Except for such annual update, none of our Company, the Selling Shareholders, (in respect of its own information and information relating to the respective Equity Shares being Offered for Sale by the Selling Shareholders included in this Draft Red Herring Prospectus), our Directors, our officers, any Underwriter, or any of their respective affiliates or associates has any obligation to update or otherwise revise any statement reflecting circumstances arising after the date hereof or to reflect the occurrence of underlying events, even if the underlying assumptions do not come to fruition. Our Company, the Selling Shareholders (in respect of its own information and information relating to the respective Equity Shares being Offered for Sale by the Selling Shareholders included in this Draft Red Herring Prospectus) and the BRLMs will ensure that investors in India are informed of material developments until the commencement of listing and trading of the Equity Shares pursuant to the Issue.

SECTION II: RISK FACTORS

RISK FACTORS

An investment in our Equity Shares involves a high degree of risk and you should carefully consider all the information in this Draft Red Herring Prospectus, including the risks and uncertainties described below, before making an investment in our Equity Shares. This section addresses general risks associated with the industry in which we operate and specific risks associated with our Company. If any, or some combination, of the following risks actually occurs, our business, prospects, results of operations and financial condition could suffer, the trading price of our Equity Shares could decline and you may lose all or part of your investment.

This Draft Red Herring Prospectus also contains forward-looking statements that involve risks and uncertainties. We have described the risks and uncertainties that our management believes are material, but these risks and uncertainties may not be the only ones we face. Additional risks and uncertainties, including those we are not aware of or deem immaterial, may also result in decreased revenues, increased expenses or other events that could result in a decline in the value of our Equity Shares. In making an investment decision, prospective investors must rely on their own examination of our Company and the Issue, including the merits and risks involved. Unless specified or quantified in the relevant risk factors below, we are not in a position to quantify the financial or other implications of any of the risks described in this section. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. Investors should not invest in this Issue unless they are prepared to accept the risk of losing all or part of their investment, and they should consult their tax, financial and legal advisors about the particular consequences to you of an investment in the Equity Shares.

*To obtain a better understanding of our business, you should read this section in conjunction with other chapters of this Draft Red Herring Prospectus, including the chapters titled "**Our Business**", "**Management's Discussion and Analysis of Financial Condition and Results of Operations**" and "**Financial Information**" on pages 136, 206 and 205 respectively of this Draft Red Herring Prospectus, together with all other financial information contained in this Draft Red Herring Prospectus. Our actual results could differ materially from those anticipated in these forward-looking statements as a result of certain factors, including the considerations described below and elsewhere in this Draft Red Herring Prospectus.*

*Unless otherwise stated, the financial data in this chapter is derived from our restated consolidated financial information prepared in accordance with Indian GAAP included in chapter titled "**Financial Information**" on page 205 of this Draft Red Herring Prospectus.*

The Risk factors have been determined on the basis of their materiality. The following factors have been considered for determining the materiality.

i. *Some risks may not be material individually but may be material when considered collectively.*
ii. *Some risks may have an impact which is qualitative though not quantitative.*
iii. *Some risks may not be material at present but may have a material impact in the future.*

Internal Risk Factors

1. ***Our Company, Promoters and Directors are involved in certain legal proceedings. An adverse outcome in such proceedings may have a material adverse effect on our business, results of operations and financial condition.***

We are currently involved in a number of legal proceedings. These proceedings are pending in various courts and authorities at different levels of adjudication. The amounts claimed in these proceedings have been disclosed to the extent ascertainable, excluding contingent liabilities but including amounts claimed jointly and severally from us and other parties.

Mentioned below are the details of the total number of proceedings pending against and by our Company, Promoters and Directors as on the date of this Draft Red Herring Prospectus along with the amount involved, to the extent quantifiable, have been set out below:

(₹ in million, approximately)

Type of proceedings	Number of cases	Amount to the extent quantifiable
Cases filed against our Company		

Type of proceedings	Number of cases	Amount to the extent quantifiable
Criminal cases	6	Not quantifiable
Civil cases	5	10.57
Direct Tax proceedings	1	1.33
In-direct Tax proceedings	19	225.54
Compounding proceedings	5	Not quantifiable
Total	**36**	**237.44**
Cases filed against our Promoters and Directors		
Direct Tax proceedings	**1**	**4.62**
Cases filed by our Company		
Criminal cases	22	6.20
Civil cases	14	18.21
Total	**36**	**24.41**
Cases filed by our Promoters and Directors		
Civil cases	7	1.11
Total	**7**	**1.11**
Cases filed against our Group Company – Aravind Seeds Private Limited		
Direct Tax proceedings	**1**	**4.62**
Potential Litigation		
Legal notices issued by our Company	**58**	**13.58**

There can be no assurance that these legal proceedings will be decided in our favour and consequently it may divert the attention of our management and Promoters which may lead us to incur significant expenses in such proceedings. Further, we may have to make provisions in our financial statements, which could increase our expenses and liabilities and any adverse judgment in some of these proceedings could have an adverse impact on our business, financial condition and results of operations. For details in relation to certain material litigation, refer to the chapter titled "***Outstanding Litigation and Material Developments***" on page 228 of this Draft Red Herring Prospectus.

2. ***There are certain income tax proceedings pending against our Company pursuant to survey operations carried out by the Income Tax authorities at the premises of our Company. Any adverse determination by the tax authorities in this matter could increase our tax liability.***

Survey operations were carried out by the Income Tax Department on March 19, 2015 under section 133A of the IT Act against our Company at various premises of our Company. During the course of the survey operations, the income tax authorities impounded the books of accounts and documents and stock inventories and other items. Pursuant to the survey operations, our Company received notices on October 26, 2015 under section 148 of the IT Act issued by the Assistant Commissioner of Income Tax, Circle – 1, Kakinada stating that our Company is assessable to tax for the assessment years 2009 – 2010 to 2012 – 2013 has escaped assessment within the meaning of section 147 of the IT Act. Therefore, our Company was required to file revised returns of income under section 139 of the IT Act for the assessment years 2009 – 2010 to 2012 – 2013.

In response to these notices received above, our Company has filed revised returns of income for the assessment years 2009 – 2010 to 2012 – 2013 on November 20, 2015 and these matters are pending before the Commissioner of Income Tax, Circle – 1, Kakinada and admitted the disallowance of depreciation on capital expenditure and the tax thereon amounting to ₹ 2.80 million. There can be no assurance that the Income Tax Department will accept the revised returns of income by our Company and that there will be no additional tax liability imposed on our Company. Any adverse determination in such proceedings may have a material adverse effect on our financial condition and cash flows. For details, please see section entitled "***Outstanding Litigation and Material Developments***" on page 228 of this Draft Red Herring Prospectus.

3. ***Our Company has sought compounding of certain offence under provisions of the Companies Act. While our Company has filed the aforesaid compounding applications, the Company Law Board may reject to compound the offence and may levy applicable penalty under the Companies Act.***

We have filed compounding applications before the Registrar of Companies, Chennai, under Section 621A of the Companies Act with the Company Law Board in connection with compounding of the following irregularity/default under the Companies Act:

Sr. No.	Violation of which the application was made
1.	Contravention of section 192 of the Companies Act, 1956/ section 117 of the Companies Act, 2013 of non-filing of Form MGT – 14/ Form No. 23 with RoC
2.	Contravention of subsection 2A of section 205 of the Companies Act, 1956 for payment of dividend exceeding 10% without transferring a percentage of its profit.
3.	Contravention of section 292A of the Companies Act, 1956 for composition of Audit Committee.
4.	Contravention of provisions of the section 295 of the Companies Act, 1956.
5.	Contravention of provisions of the section 297 of the Companies Act, 1956

Our Company has sought to address abovementioned non-compliance of the Companies Act by filing the aforesaid compounding application. However, our compounding application is pending with the Registrar of Companies, Chennai. The Company Law Board may reject to compound the offence and/or may levy applicable penalty under the Companies Act. Any subsisting non – compliances by our Company may individually, or in the aggregate, have a material adverse effect on our business, financial condition or results of operations. For details in relation to certain material litigation, refer to the chapter titled "***Outstanding Litigation and Material Developments***" on page 228 of this Draft Red Herring Prospectus.

4. *Statutory auditors of our Company have included certain matters of emphasis/ qualifications in their audit reports of our Company's restated consolidated financial statements.*

Statutory auditors of our Company have included certain matters of emphasis / qualifications in their respective audit reports of our Company including with respect to the Companies (Auditor's Report) Order, 2003 and 2015, as applicable, which are discussed in our restated standalone and consolidated financial information. Accordingly, investors should read our restated standalone and consolidated financial information mentioned in chapter titled *"**Financial Statements**"* on page 205 of this Draft Red Herring Prospectus, in the context of such matters of emphasis/ qualifications highlighted by our statutory auditors with respect to our historical financial information. For further details, please refer to the chapter titled "***Financial Statements***" on page 205 of this Draft Red Herring Prospectus.

5. *We have high working capital requirements and if we are unable to secure financing for our working capital requirements, there may be an adverse effect on our business, growth prospects and results of operations.*

Our business requires a significant infusion of working capital. In certain cases, significant amounts of working capital are required to finance the purchase of raw materials, the operation of our manufacturing facility, selling and distribution and other works before payments are received from our customers. In addition, our working capital requirements have increased in recent years due to the growth of our Company's business. All of these factors may result, and have resulted, in increase in our working capital needs. As on November 30, 2015, our Company's outstanding borrowing is ₹ 5,074.01 million comprising of fund based borrowing of ₹ 3,258.00 million, non-fund based borrowing of ₹ 1,489.79 million, vehicle loans of ₹ 5.47 million and unsecured loan of ₹ 320.75 million.

Our accounts receivable collection cycle is relatively long as a result of the nature of our business and operations, which makes our business susceptible to market downturns and client credit risk. This may also affect our profitability and liquidity and decrease the capital resources that are otherwise available for other uses including payables to our suppliers, which may further result in reduced availability of raw materials and/or increased raw material costs. Additionally, the failure of our clients to make timely payments could require us to write off accounts and make provisions against receivables or increase our working capital requirements, which could have a material adverse effect on our business growth and prospects, financial condition and results of operations. Further, if we are unable to provide sufficient collateral to secure the working capital facilities obtained by our Company, we may not be able to obtain the working capital facilities which may affect our business and growth prospects.

6. ***Any delays and/or defaults in payments from our customers could result in increase of working capital investment and/or reduction of our profits, thereby affecting our operation and financial condition. Further, our accounts receivable collection cycle is relatively long, which exposes us to higher client credit risk.***

We are exposed to payment delays and/or defaults in payments by our customers and our financial position and financial performance are dependent on the creditworthiness of our customers. As per our business network model, we supply our products to our dealers/distributors without taking full payment or security deposit against the orders placed by them. Any delays in payments may require us to make a working capital investment. Further, we cannot assure that payments from all or any of our customers will be received in a timely manner or to that extent will be received at all. If a customer defaults in making his payments on an order on which we have devoted significant resources, or if an order in which we have invested significant resources is delayed, cancelled or does not proceed to completion, it could have a material adverse effect on our Company's results of operations and financial condition. Our accounts receivable collection cycle is relatively long as a result of the nature of our business and operations, which makes our business susceptible to market downturns and client credit risk. Our credit terms vary according to local market practice and typically, the credit period ranges between 120 days to 180 days. If any of our customers fail to make payments to us or become insolvent, we would suffer losses and our financial condition and results of operations could be adversely affected. For details with regard to trade receivables, bad debts and provision for doubtful debts for period ended June 30, 2015 and for last five fiscals ended March 31, 2015, 2014, 2013, 2012 and 2011, please refer to the section titled "***Financial Statements***" on page 205 of this Draft Red Herring Prospectus.

Moreover, sales of our products are not supported by letters of credit or bank guarantee. In case of any disputes or differences or default with regard to our payments, we would have to initiate appropriate recovery proceedings and which may be costly and time consuming. There is no guarantee on the timelines of all or any part of our customers' payments and whether they will be able to fulfil their obligations, which may arise from their financial difficulties, cash flow difficulties, deterioration in their business performance, or a downturn in the global economy. If such events or circumstances occur, our financial performance and our operating cash flows may be adversely affected.

7. ***We primarily focus on manufacturing of agri input products catering primarily to the agricultural industry, which is seasonal and cyclical in nature. Accordingly, if the agricultural industry in the regions in which we operate is adversely affected by unfavourable climatic conditions, the demand for our products in such region could be adversely affected.***

We primarily focus on manufacturing of various agri input products primarily catering to the agricultural industry. Agricultural sector is inherently seasonal and is subject to soil and climatic conditions, rainfall, seasonal and other weather factors, which make the performance of the agricultural sector as a whole or the levels of production of a particular crop relatively unpredictable. In particular, the Indian agricultural sector is dependent on the quality of the monsoon, which is unpredictable.

As a result, our quarterly results of operations may fluctuate significantly due to the seasonal nature of the agricultural sector. As a result, our financial statements for consecutive quarters may not be directly comparable with each other. Moreover, any significant disruption in our operations or other factors that result in a significant shortfall compared with our expectations, consequently, result in a significant shortfall in sales and operating cash flows for the full year. Accordingly, if the agricultural sector in the regions where we operate, and particularly the crops to which we cater are adversely affected by unfavourable soil or climatic conditions, poor rainfall, seasonal fluctuations, commodity crop price fluctuations or any other extraneous events, the demand for our products may decrease, which may adversely affect our business, cash flows and results of operations.

Considering the seasonality of most of our products which are dependent on external factors like climatic conditions, we are required to make production decisions well in advance of sales and accordingly procure and warehouse raw materials for our production activities through the remainder of the year. The amounts of raw materials procured are based on internal management estimates for our annual production targets. We monitor our inventory levels based on internal management estimates of future demand. Further, the shortage of raw material would require purchase of additional raw materials at a comparatively higher price. In case our production varies significantly from our raw material procurement estimates, there could be a material adverse effect on our business growth and prospects, financial condition and results of operations, due to unavailability or surplus of products. Further, unavailability of our products in high demand could depress sales volumes and adversely affect customer

relationships. Conversely, inaccurate forecast resulting in oversupply of products could negatively impact our cash flows, reduce the quality of our product inventory and increase inventory management costs and erode margins substantially. In the event of suppressed demand of our products due to various reasons, we may have to resort to high incentives for our marketing channels including providing higher commissions, selling of products at lower costs (which may also include selling at costs price) which may lead to further erosion of our margins.

8. ***We do not currently have long term contracts or exclusive supply arrangements with any of suppliers for supply of raw material. Any major disruption in the timely and adequate supplies of our raw materials or an increase in raw material costs or other input costs could adversely affect our business, results of operations and financial condition.***

Our business is dependent on various suppliers for the supply of raw materials required for manufacturing our products. For Fiscals 2015, 2014 and 2013, our cost of material consumed as a percentage of total revenue was 65.40 %, 59.97 % and 41.87 % respectively. Typically, we do not enter into long term contracts with our suppliers and prices for raw materials are normally based on the quotes we receive from various suppliers. Raw materials are subject to supply disruptions and price volatility caused by various factors, including market fluctuations of urea, sulphur, rock phosphate etc., the quality and availability of supply, currency fluctuations, consumer demand, changes in government programs and regulatory sanctions. Fluctuations in the price, availability and quality of urea, sulphur, rock phosphate, granules, emulsifiers, solvents or other raw materials used in our manufactured products could have a material adverse effect on cost of sales or our ability to meet customer demands. The price and availability of the raw materials and may fluctuate significantly, depending on many factors. There can be no assurance that we will always be successful in our efforts to protect our business from the volatility of the market price of raw materials, and our business can be affected by dramatic movements in prices of raw materials. Discontinuation of production by these suppliers or a failure of these suppliers to adhere to the delivery schedule or the required quality could hamper our production schedule. There can be no assurance that strong demand, capacity limitations or other problems experienced by our suppliers will not result in occasional shortages or delays in their supply of raw materials to us.

Further, we cannot assure that our suppliers will continue to be associated with us on reasonable terms, or at all. Since these suppliers are not contractually bound to deal with us exclusively, we may face the risk of our competitors offering better terms to such suppliers, which may cause them to cater to our competitors alongside, or even instead of us. In the event that we fail to secure sufficient quantities of such raw materials from our suppliers at acceptable quality and prices in a timely manner, our business, financial performance and cash flows may be adversely affected. Further should there be any significant increases in prices of the raw materials used, and we are unable to secure adequate supplies of raw materials or find alternative suppliers/sources of direct materials who are able to supply us the raw materials at competitive prices or to pass on such increases in prices to our customers, our business and financial performance will be adversely affected.

9. ***Agrochemical business is subject to extensive regulations, environmental and health and safety laws and regulations, which may subject us to increased compliance costs. If we fail to comply with the regulations prescribed by the authorities of the jurisdictions in which we operate, our business, results of operations, cash flows and financial condition could be adversely affected.***

We operate in a highly regulated industry and our operations are subject to extensive regulation in which we do business. We are required to obtain specific registration for our products from the authorities in each jurisdiction in which we manufacture our products and the procedural and regulatory requirements to obtain such registrations differ in each jurisdiction. Most of the applicable regulations are stringent and they may continue to be stricter in the future. Applicable regulations have become increasingly stringent, a trend which may continue in the future. For example certificate of registration of insecticides is subject to strict compliance of various provisions of the Insecticides Act, 1968, and the Insecticides Rules, 1971 framed thereunder and amendments, bylaws, notifications, issued from time to time. Any violations of the conditions of the registrations will attract the penal provisions under the Insecticides Act, 1968, apart from suspension, revocation and cancellation of registration. The penalties for non-compliance with these regulations can be severe, including the revocation or suspension of our business licence, imposition of fines and criminal sanctions in those jurisdictions.

As of November 30, 2015, we had 150 registrations for our pesticides formulation with the CIB of which we have manufacturing license for 139 products from Commissioner and Director of Agriculture, Andhra Pradesh. We have application for 11 manufacturing licenses pending before the Commissioner and Director of Agriculture, Andhra Pradesh. We have, in the past, and will, in the future, continue to focus on seeking registrations for

formulations. The legal and procedural requirements for seeking registration are fairly complex, stringent and time consuming. The quality of formulations is open to verification by the regulatory agencies in India. These regulatory agencies carry out quality inspections of formulations. Further, price of the fertilisers is regulated by the Government of India. Our growth fluctuates due to a change in the policy of the Government of India – NBS Policy; under which our Company was allowed to sell fertilizers at price determined by the Government of India. Any adverse changes in the NBS Policy by the Government of India may have an adverse effect on our profitability and financial condition of our Company.

We also require environmental clearances and other approvals including under the Factories Act, 1948, Water Act and the Air Act for setting up and commencing operations. There can be no assurance that these approvals will be obtained within the scheduled time anticipated by us, or at all. Any delay or inability in obtaining these approvals could have a material adverse effect on our ability to set up the plant as planned, and consequently on our proposed strategies and business prospects.

We are also subject to a broad range of safety, health, environmental, labour related laws and regulations in the respective state in which we operate, which impose controls on the disposal and storage of raw materials, air and water discharges, on the storage, handling, discharge and disposal of chemicals, employee exposure to hazardous substances and other aspects of our operations. Complying with, and changes in, these laws and regulations may increase our compliance costs and adversely affect our business, prospects, results of operations and financial condition. Furthermore, non-compliance with the limits prescribed by the relevant laws and regulations may lead to the suspension of our manufacturing licences, which will halt production and adversely affect our business operations.

10. ***We have already started the trial production of dimethyl sulphate at our existing manufacturing facility at Koppal, Karnataka, however, we are yet to receive the consent of establishment from the Karnataka Pollution Control Board. This may not be in compliance with the prevailing regulatory provisions and we may be imposed with certain penalties for such non-compliance. Further, any failure to obtain consent of establishment for our proposed expansion, in a timely manner or at all may result in delay or failure of our proposed expansion project and could adversely affect our business.***

As a part of our business strategy, we are in the process of expansion of our existing single super phosphate manufacturing facility including addition of synthetic organic chemicals such as DMS and LABSA at Koppal, Karnataka. We have received the environment clearance from the Ministry of Environment, Forest and Climate Change, New Delhi *vide* its letter dated September 30, 2015 for the proposed expansion of our project subject to the compliance of certain specific and general conditions. Further, we have filed an application dated October 13, 2015 before the Karnataka State Pollution Control Board, Koppal, Karnataka seeking consent for establishment for the proposed expansion project. The consent committee of the Karnataka State Pollution Control Board has, pursuant to its meeting held on December 2, 2015, recommended to issue the consent for expansion to our Company for proposed expansion project subject to certain conditions. We are yet to receive the consent for establishment for the proposed expansion project from Karnataka State Pollution Control Board. However, we have already started the trial production of di methyl sulphate, one of the synthetic organic chemical under the proposed expansion project.

In lieu of this, we may not currently be in compliance with the prevailing regulatory provisions, however, we have not yet received any notice for non-compliance from any regulatory authority. Regulatory authorities may also impose certain penalties for any non-compliance. Any revocation or termination of proposed expansion project could have an adverse effect on our ability to successfully implement our proposed expansion project of our existing manufacturing facility and on our business strategies. Further, we may not be able to receive consent for establishment from the Karnataka State Pollution Control Board, Koppal, Karnataka in a timely manner, or at all.

11. ***Any change in the government policies vis-à-vis expenditure, subsidies and incentives etc. in agriculture sector or failure of farmers to realize expected prices for their crops could affect their ability to spend on agro input products, thereby affecting our business and profitability. Further, the government policies for the subsidies and incentives are subject to strict terms and conditions. Any failure to meet such terms and condition, may disqualify us for such government subsidies and incentives.***

Any changes in government policies relating to the agriculture sector such as reduction of government expenditure, withdrawal or changes in incentives and subsidy systems, export restrictions on crops, or adverse changes in commodity prices and/or minimum support prices could have an adverse effect on the ability of farmers

to spend on agro input products. Our ability to freely set prices for pesticides may be restricted by the government and our profits may reduce. Governments and end users of our agro input products may seek to find ways to reduce or contain agriculture related costs. We cannot predict the nature of the measures that may be adopted by governments or private organisations or their impact on our revenues.

In the event such measures result in increased costs for farmers to undertake agriculture, their demand for some or all of our products may reduce, which could reduce our sales and cash flows and affect our profitability. Also, if agriculture related legislation or third party players influence results in lower prices for our products, our overall revenues may decrease and our cash flows and profits could be adversely affected even in cases where the demand for our products increases.

Further, the government policy for the subsidies and incentives are subject to strict norms. For availing subsidies on sale of some of our products we have to comply with prescribed provisions or norms of the Government. In the event of non-compliance, we may have to forgo the subsidies provided, which may affect our financial conditions and profitability. For example in Fiscal 2014, Government of India disallowed the subsidy of ₹ 17.87 million on the sale of SSP as our Company could not qualify for subsidy due to production criteria for the period of October, 2009 to December, 2009.

12. ***We intend to utilize a portion of the Net Proceeds to set up a crop nutrient product manufacturing facility of NPK mixtures in the state of Tamil Nadu. We are yet to procure land, place orders for plant and machinery and apply for requisite government approvals for the proposed manufacturing facility. Any delay in undertaking such and not adhering to the schedule of implementation could have a material adverse effect on our business growth and prospects, financial condition and results of operations.***

We intend to utilize a portion of our Net Proceeds to set up a crop nutrient product manufacturing facility of NPK mixtures in the state of Tamil Nadu. We estimate the total cost of the land and land development expenses including registration charges to be ₹ 55.00 million. We have not yet purchased or entered into any definitive agreement to procure land for this facility. As of the date of this Draft Red Herring Prospectus, we have not identified or acquired any land in Tamil Nadu. We cannot assure that we will be able to identify adequate land, obtain related approvals or that land acquisition will be completed in a timely manner, on terms that are commercially acceptable to us, or at all. Further, we are yet to place orders for 100 per cent of the plant and machinery aggregating to ₹ 160.00 million and apply for requisite government approvals for the proposed manufacturing facility. We have not entered into any definitive agreements to utilize the net proceeds of the Issue and have relied on the quotations received from third parties for estimation of some of the cost. Our Company depending on various factors, will finalise the suppliers for the proposed object which may not be the same from whom the quotation were obtained. While we have obtained the quotations from various vendors in relation to the plant, machinery and equipments, most of these quotations are valid for a certain period of time and may be subject to revisions. We cannot assure that we will be able to procure plant, machinery and equipment within the cost indicated by such quotations and set up a manufacturing facility as per our schedule of implementation. For details, see "***Objects of the Issue***" at page 93 of this Draft Red Herring Prospectus. Any cost overrun due to our failure to purchase land, plant, machinery and equipment within our budget, could adversely impact our financial condition and also our growth prospects.

13. ***We are exposed to foreign currency exchange rate fluctuations, which may harm our results of operations and cause our results to fluctuate.***

Our financial statements are presented in Indian Rupees. However, our expenses to some extent are influenced by the currencies of those countries from where we procure some of our raw materials. We are importing our major raw material, rock phosphate from Jordan and Egypt and sulphur from Middle East Countries. For Fiscal 2015, our total CIF value of imports of raw materials, traded goods and capital goods constituted ₹ 766.59 million which was 12.76% of our total revenues. We face an exchange rate risk primarily arising from our foreign currency payables. The exchange rate between the Indian Rupee and these currencies, primarily the U.S. dollar, has fluctuated in the past and our results of operations have been impacted by such fluctuations in the past and may be impacted by such fluctuations in the future. Further, due to the time gap between the accounting of purchases and actual payments, the foreign exchange rate at which the purchase is recorded in the books of account may vary with the foreign exchange rate at which the payment is made, thereby benefiting or affecting us, depending on the appreciation or depreciation of Rupee.

As of March 31, 2015 and June 30, 2015, unhedged foreign exchange exposure on consolidated basis aggregated to ₹ 1,082.23 million and ₹ 1,339.74 million. Our foreign exchange fluctuation loss is ₹ 3.29 million, ₹ 13.00 million, ₹ 67.25 million and ₹ 453.55 million for three months period ended June 30, 2015, Fiscal 2015, Fiscal 2014 and Fiscal 2013 respectively. We may, therefore, be exposed to risks arising from exchange rate fluctuations, suffer losses on account of foreign currency fluctuations for our raw material procurement and we may not be able to pass on all losses on account of foreign currency fluctuations to our customers. As on date of this Draft Red Herring Prospectus, we do not have any hedging policy to mitigate the losses on account of foreign currency fluctuations. There is no guarantee that we may be able to manage our foreign currency risk effectively or mitigate exchange exposures, at all times and our inability may harm our results of operations and cause our results to fluctuate and/or decline.

14. ***Our business is dependent on our manufacturing facilities and we are subject to certain risks in our manufacturing process. A shutdown or significant disruption at any of our manufacturing facilities may adversely affect our production schedules, costs, sales and ability to meet customer demand which could have a material adverse effect on our business growth and prospects, financial condition and results of operations.***

We presently operate manufacturing facilities viz one each at Balabhadrapuram and Biccavolu in East Godavari district of Andhra Pradesh, one in Koppal district, Karnataka and our seed processing unit located in Warangal district, Telangana which is operated under our wholly-owned subsidiary Sri Sai Swarupa Seeds Private Limited. Our business involves manufacturing processes of chemicals that can be dangerous to our employees. We are into manufacturing of sulphuric acid and other sulphuric acid based chemicals like DMS, LABSA and oleum which involve complex manufacturing processes that can be dangerous to our employees. Although, we strive to employ safety procedures in the operation of our manufacturing facilities, there is a risk that an accident may occur in our manufacturing facilities. Although we employ safety procedures in the operation of our facilities and maintain what we believe to be adequate insurance, there is a risk that an accident or death may occur in one of our facilities. An accident may result in destruction of property or equipment, environmental damage, manufacturing or delivery delays, or may lead to suspension of our operations and/or imposition of liabilities. Any such accident may result in litigation, the outcome of which is difficult to assess or quantify, and the cost to defend litigation can be significant. As a result, the costs to defend any action or the potential liability resulting from any such accident or death or arising out of any other litigation, and any negative publicity associated therewith, may have a negative effect on our business, financial condition, results of operations and prospects.

Further, if operations at our manufacturing facilities were to be disrupted as a result of any significant workplace accident, equipment failure, natural disaster, power outage, fire, explosion, adverse weather conditions, labor dispute, obsolescence or other reasons, our financial performance may be adversely affected as a result of our inability to meet customer demand or committed delivery schedules for our products. Interruptions in production may also increase our costs and reduce our sales, and may require us to make substantial capital expenditures to remedy the situation or to defend litigation that we may become involved in as a result, which may negatively affect our profitability, business, financial condition, results of operations and prospects.

15. ***Any defect in our products, may result in our manufacturing license being withdrawn and we could become liable to customers, suffer adverse publicity and incur substantial costs which in turn could adversely affect the value of our brand, and our sales could diminish if we are associated with negative publicity. Further any alleged claims relating defect in our products could materially and adversely effect our business, financial conditions and results of operations.***

Any defect in our products could result in withdrawal of our license for manufacturing, storing and selling the products. Further, deficiency in our products could result in a claim against us for damages, regardless of our responsibility for such a failure or defect. We currently carry no products liability insurance with respect to our products. Although we attempt to maintain quality standards and accredited with International Quality Standards such as ISO 9001:2008, OHSAS 18001:2007, ISO 14001:2004 and licenses as per IS 5470:2002 and IS1664:2002, we cannot assure that all our products would be of uniform quality. Any defect in our products and claims by our customers against our products could adversely affect the value of our brand, and our sales could diminish. Further, our business is dependent on trust our customers have in the quality of our products. Any negative publicity regarding our Company, brand, or products, including those arising from a drop in quality of merchandise from our vendors, mishaps resulting from the use of our products, or any other unforeseen events could affect our reputation and our results from operations. In the event the products sold by us are defective or substandard for any reason, including due to human errors at any stage of manufacturing, our clients may pursue

claims or actions against us, which if ruled against us could materially and adversely affect our business, financial conditions and results of operations.

16. ***Our applications for renewal of certain licenses, approvals and registrations, which are required for our Company's operations and business, are pending before the relevant authorities. Not receiving these licenses, approvals and registrations in a timely manner or at all may lead to interruption of our Company's operations.***

We require number of approvals, licenses, registrations and permissions for manufacturing and distributing our products and operating our business, some of which, we have already obtained and/or has either made or is in the process of making the application. If we fail to obtain these approvals/registrations/ licenses/permissions, or renewals thereof, in a timely manner, or at all, our operations would be adversely affected, having a material adverse effect on our Company's business, results of operations and financial condition. For details of specific licenses/ approvals/ registrations/consents which have been applied for and yet to be received, the ones that are pending renewal and which are required but not yet applied for, please refer to the chapter titled "***Government and Other Approvals***" on page 238 of this Draft Red Herring Prospectus.

Further, with regard to the proposed crop nutrient product manufacturing facility of NPK mixtures in the state of Tamil Nadu, modernisation of our existing pesticides manufacturing facility at Biccavolu, East Godavari, Andhra Pradesh and the expansion of DCP manufacturing capacity at our existing manufacturing facility at Koppal, Karnataka, we shall seek approvals or licenses as required from time to time from various authorities. There can be no assurance that the relevant authorities will provide such licenses, approvals and registrations in a timely manner or at all, which may affect our proposed expansion plans.

Further, these licenses and approvals are subject to several conditions, and our Company cannot assure that it shall be able to continuously meet such conditions or be able to prove compliance with such conditions to statutory authorities, and this may lead to cancellation, revocation or suspension of relevant licenses, approvals and registrations. Failure by our Company to renew, maintain or obtain the required licenses or approvals, or cancellation, suspension, or revocation of any of the licenses, approvals and registrations may result in the interruption of our Company's operations and may have a material adverse effect on our business. Further, such grant may also be subject to restrictions and/or permissions which may not be acceptable to our Company, or which may prejudicially affect our operations, and would have a material adverse effect on our Company's business, results of operations and financial condition.

17. ***We are subject to strict quality requirements, regular inspections and audits, and any failure to comply with quality standards may lead to cancellation of existing and future orders and could negatively impact our reputation and our business and results of operations and prospects.***

We are into manufacturing of a wide array of crop yield enhancing and protection products spanning across crop protection, crop nutrients, seeds, veterinary feed supplements, sulphuric acid and sulphuric acid based products. Quality of our product is very important for our customers and the sector in which we operate. Our product goes through various quality checks at various stages including random sampling check and quality check by internal and external agencies. We supply NPK mixtures, SSP, DCP for animal feed and pharma, wide variety of pesticides which have different product specifications. Our manufacturing facilities are ISO 14001:2004, OHSAS 18001:2007 and ISO 9001:2008 certified for the manufacture and supply of pesticides, fertilisers, sulphuric acid, API's and animal nutrients. Further, our manufacturing facilities located at Balabhadrapuram and Biccavolu in East Godavari district of Andhra Pradesh are IS 5470:2002 for manufacture of di calcium phosphate animal feed grade from the Bureau of Indian Standards. Failure of our products to meet prescribed quality standards may result in rejection and reworking of product. This may lead to cancellation of our approvals for manufacturing these products and resultantly cancellation of purchase of our products by our customers.

While we have put in place quality control procedures, we cannot assure that our products will always be able to satisfy our prescribed quality standards. Our quality control procedures may fail to test for all possible conditions of use or identify all defects in the manufacturing our products. Any failure on our part to successfully maintain quality standards for our products may affect our customer demands or preference which may negatively affect our business. Further, we are subject to regular inspection and audit for some our products to check if they meet the standards. If we fail to satisfy with the quality of our products in any manner, our licenses may be terminated or the penalty may be imposed from the respective authorities. This may have an adverse impact on our business, results of operations and prospects.

18. ***Currently, our operations and revenues are primarily concentrated in the southern regions of India and the inability to retain and grow our business in these regions and also growth in other regions/geographical areas of India may have an adverse effect on our business and prospects.***

Currently, our present operations and revenues are primarily concentrated in the southern regions of India, mainly in Andhra Pradesh, Telangana and Karnataka. Further, all of our manufacturing facilities are located in southern India. While our strategic objectives include geographical expansion across various states in India, including in the western regions of India, in the event of a significant drop in our sales from the southern regions of India, our business, financial condition, results of operations and prospects may be adversely affected.

19. ***We may not be able to set up crop nutrient product manufacturing facility of NPK mixtures in the state of Tamil Nadu and/ or modernisation of our existing pesticides manufacturing facility at Biccavolu, East Godavari, Andhra Pradesh in a timely manner, which may adversely affect our growth plans, and consequently our business and results of operations.***

We plan to set up crop nutrient product manufacturing facility of NPK mixtures in the state of Tamil Nadu, to explore new market. We intend to use a portion of the Net Proceeds to set up a manufacturing facility in the state of Tamil Nadu. We also intend to utilize a portion of our Net Proceeds for the modernization and expansion of our existing pesticides manufacturing facility at Biccavolu, East Godavari, Andhra Pradesh. We are yet to purchase or place 100 per cent orders for the plant and machinery for the proposed expansion of NPK mixture facility in the State of Tamil Nadu and for the modernization our existing pesticides manufacturing facility at Biccavolu, East Godavari, Andhra Pradesh aggregating to ₹ 160.00 million and ₹ 20.41 million, respectively. For details, see the section titled "***Objects of the Issue***" on page 93 of this Draft Red Herring Prospectus. In the event we are not able to set up, or otherwise expand or modernize these manufacturing facilities, as the case may be, in a timely manner or at all, it may adversely affect our growth plans, and consequently our profitability and results of operations.

Our ability to set up new manufacturing facilities, or expand our capacity in existing facilities in the future, will depend on a variety of factors. These factors include availability of sufficient capital, receipt of relevant approvals, including tax, labour and environment approvals, availability of sufficient skilled employee and labour base, and timely procurement of land, machinery and other related infrastructure. We may face time and cost overruns during the construction or expansion of the manufacturing facilities, including on account of increased costs of sourcing equipment or increased costs of labour or design, construction and commissioning of these projects, including on account of inefficiencies or delays by third party contractors, or technical difficulties or adverse weather conditions during the construction phase. We may have only limited control over the timing and quality of services, equipment or other supplies from third party contractors, and we may be required to incur additional unanticipated costs to remedy any defect or default in their services or products or to ensure that the planned timelines are adhered to.

Adverse impact of these or other factors may affect our plans to set up or expand or modernize our manufacturing facilities, as the case may be. Any delay or our inability to expand our manufacturing base may restrict our ability to expand our presence outside Andhra Pradesh and Karnataka states. Further, if our manufacturing capacity continues to remain limited, we may be unable to meet the demand for our products, thereby limiting the growth of our business.

20. ***We have not identified the exact location of the premises where our Company proposes to open the Kisan Seva Kendras as stated in the Objects of the Issue and such Kisan Seva Kendras will be on leave and licenses and/or lease basis.***

We have not yet identified the exact location of the premises where our Company proposes to open the Kisan Seva Kendras by using the Net Proceeds. Although, our Company intends to open these new Kisan Seva Kendras in the various parts of Andhra Pradesh and Karnataka, we cannot assure that we will be able to identify suitable location in these areas in a timely manner or at all. Further, the Kisan Seva Kendras proposed to be opened by our Company, will be on premises that will either be obtained on leave and license or lease basis. There can be no assurance that our Company will be able to successfully enter into such leave and license or lease agreements on favourable terms in a timely manner or at all. Further there can be no assurance that we will not face any disruption of our rights as a lessee/ licensee and that such leave and licence and lease agreements, will not be terminated prematurely by the licensor/lessor. Any such delay for identifying the suitable location or early termination or any

disruption of our rights as lessee / licensee will adversely affect our business operations in the future. For further details please refer to the chapter titled "***Objects of the Issue***" on page 93 this Draft Red Herring Prospectus.

21. ***Our business is primarily dependent upon a continuing relationship with dealers/distributors for sales of our products. Any reduction or interruption in the business of these dealers/distributors, or a substantial decrease in orders placed by these dealers/distributors may have an adverse impact on the revenues and operations of our Company. Further, we do not have any long-term or exclusive arrangements with dealers or distributors for selling our products.***

We are primarily dependent on dealers/distributors for our business. We have over the years developed a network of distributors and dealers across India. As at November 30, 2015, our distribution network included over 8,000 dealers/distributors with a pan-India presence. Further, as at November 30, 2015, we have also established 14 depots, across various states in India and also avail services of clearing and forwarding agents, for effective storage and distribution of our products. We intend to grow our business by adding new distributors both in existing as well as in new markets.

Due to the seasonal nature of our business, we do not enter into any long term contracts for the sale of our products. There is no assurance that we will be able to maintain the same levels of business from our existing dealers/distributors or that we will be able to replace our dealers/distributor base in a timely manner or at all in the event our existing dealers/distributors do not continue to purchase the products of our Company. The loss of or interruption of work by, a significant number of dealers may have an adverse effect on our revenues and operations.

While we believe that our relationship with these parties has been satisfactory, there are no long-term or exclusive arrangements that we have entered into with our dealers and distributors, and there is no assurance that they will not place orders with other manufacturers. In addition, our dealers and distributors could change their business practices or seek to modify the contractual terms which we have previously entered into with them, including in relation to their payment terms. Further, the dealers and distributors engaged by our Company are responsible for assessing the demand for our products in the market pursuant to their interaction with retailers and consumers, and placing orders with us subsequently. We use this information as one of the factors in our forecasting process to plan future production and sales levels, which in turn influences our financial forecasts. If we do not receive this information on a timely and accurate basis, our results of operations and financial condition may be adversely impacted. In the event our dealers and distributors are unable to accurately predict the demand for our products or if they experience delays in placing orders with us or if they do not effectively market our products or market the products of our competitors instead, there could be a material adverse effect on our business forecast, business growth and prospects, financial condition and results of operations.

In addition, our dealers and distributors could change their business practices, such as inventory levels or line of businesses. The inability of our dealers/distributors to meet our payment schedules or unexpected changes in inventory levels or other practices by our dealers/distributors could negatively impact our business, operating cash flows and financial condition. Our inability to maintain our existing distribution network of dealers and distributors or to expand it proportionately with the proposed increase in our manufacturing facilities/capacities, could have a material adverse effect on our sales, business growth and prospects, results of operation and financial condition.

22. ***Our Promoters and Directors have pecuniary or equity interests in certain of our Group Companies, which may under their constitution are allowed to enter into similar businesses as our Company, which may create a conflict of interest. Further, we do not enjoy contractual protection by way of a non–compete or other agreement or arrangement with such Group Companies.***

Our Promoters and Directors are promoters/ directors of our Group Companies namely, K. P. R. Industries (India) Limited, Aravind Seeds Private Limited, Surya Jyothi Seeds India Private Limited and Adithya Vardhana Seeds Private Limited. K. P. R. Industries (India) Limited, pursuant to its Memorandum of Association is authorised to carry out common business objects with our Company. K. P. R. Industries (India) Limited is proposing to engage in the business of manufacturing and sale of caustic soda, caustic potash and hydro chloric acid with co-genration of power. However, K. P. R. Industries (India) Limited is presently in implementation stage of the project and has no commercial operations. Aravind Seeds Private Limited is currently engaged in the business of processing and dealing of seeds. Further, Surya Jyothi Seeds India Private Limited and Adithya Vardhana Seeds Private Limited are also enabled by the main object clause of their respective memorandum of association to carry on activities

which may be similar to that of our Company. As a result, conflicts of interest may arise in allocating or addressing business opportunities and strategies amongst our Company and other companies/entities in which our Promoters and Directors hold equity shares or are the directors.

As these entities do not have any non–compete agreements in place amongst themselves, there is a conflict of interest between our Company and the said Group Entities. For further details please refer to the chapters titled "***Our Promoters, Promoter Group and Group Entities***" on page 190 of the Draft Red Herring Prospectus. As a result of commonality in business between our Company and some of the entities managed by our Group Companies, there could be possibilities where business opportunities which could be available to us may be directed to these affiliated companies instead. Thus, all these may be a potential source of conflict of interest for us and may have an adverse effect on our operations.

23. ***We do not own our corporate logo and the trademarks for our products. We have made applications for registration of trademarks for our products and until we receive the registration, the trademarks for our products enjoy limited legal protection and our ability to use the trademarks and logo may be impaired.***

We do not own our corporate logo "" and have obtained non-exclusive rights to use it from KPR Foundation, a trust through a Trademark License Agreement dated September 24, 2015 for a royalty of 0.05% of net sale of our Company per annum. KPR Foundation has filed the application for the registration of corporate logo before Registrar of Trademarks, Chennai and the same is pending as on date of this Draft Red Herring Prospectus. This agreement expires on September 23, 2020 and there can be no assurance that we will be able to renew this agreement on the same terms or at all. The current trustees of KPR Foundation are Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri.

Further, our Company has made 120 applications and our Subsidiary has made 14 applications before Registrar of Trademarks, Chennai for registration of trademarks for some of our products. We do not enjoy any statutory protection under the Trade Marks Act, 1999 for the aforesaid trademarks. Failure to protect our intellectual property rights may adversely affect our competitive business position. Our trademark application may not be allowed or competitors may challenge the validity or scope of our intellectual property.

While we endeavour to ensure that we comply with the intellectual property rights of others, there can be no assurance that we will not face any intellectual property infringement claims brought by third parties that may require us to introduce changes to our operations. Any claims of infringement, regardless of merit or resolution of such claims, could force us to incur significant costs in responding to, defending and resolving such claims, and may divert the efforts and attention of our management and technical personnel away from our business. We could be required to pay third party infringement claims, alter our business methodology, obtain licenses or cease some portions of our operations. The occurrence of any of the foregoing could result in unexpected expenses. In addition, if we are required to cease distribution of affected formulations or active ingredients, our revenue could be materially and adversely affected. Further, if our unregistered trademark is registered by a third party, we may not be able to make use of such trademark in connection with our business and consequently, we may be unable to capitalize on the brand recognition associated with our Company. Until such time that we receive registered trademark, we can only seek relief against "passing off". Accordingly, we may be required to invest significant resources in developing a new brand.

24. ***The Objects of the Issue are based on quotations and the internal estimates of our management, and have not been appraised by any bank or financial institution. The deployment of funds in the project is entirely at our discretion and as per the details mentioned in the chapter titled "Objects of the Issue". Further, our inability to complete our expansion plans as per the stated schedules of implementation, including due to variation in costs of plant and machinery for which we have not yet placed orders, could lead to significant cost overruns and could have a material adverse effect on our business growth and prospects and financial condition.***

Our funding requirements and the deployment of the proceeds of this Issue are based on quotations received from third parties and management estimates and have not been appraised by any bank or financial institution or any independent agency. We may have to revise our quotations and management estimates from time to time and consequently, our funding requirements may also change. In addition, we have not entered into any definitive agreements to utilize the net proceeds of the Issue and have relied on quotations received from third parties for estimation of some of the cost. Our Company depending on various factors, will finalise the suppliers for the

proposed object which may not be the same from whom the quotation were obtained. Based on the competitive nature of our industry, we may have to revise our business plan and/ or management estimates from time to time and consequently our funding requirements may also change. In the case of increase in actual expenses or shortfall in requisite funds, additional funds for a particular activity will be met by means available to us, including internal accruals and additional equity and/or debt arrangements. If actual utilization towards the objects of the Issue is lower than the proposed deployment, such balance will be used for general corporate purposes. If estimated utilization of the Net Proceeds is not completely met in a fiscal, it shall be carried forward. This reschedulement or reallocation of our project and capital expenditure may have an adverse impact on our business prospects, financial condition, and cash flows.

We may make necessary changes to the utilization of net proceeds in such cases in conformity with the provisions of the Companies Act in relation to the change in the objects in a public issue. In the event of any variations in actual utilization of funds earmarked for the above activities, any increased fund deployment for a particular activity may be met from funds earmarked from any other activity and/or from our internal accruals. Further, the deployment of the funds towards the Objects of this Issue is entirely at the discretion of our Board of Directors and is not subject to monitoring by external independent agency. For further details of the Objects of the Issue, please refer to the chapter titled "***Objects of the Issue***" on page 93 of this Draft Red Herring Prospectus.

25. ***We have experienced growth in the past few years and if we are unable to sustain or manage our growth in the future, our business, results of operations and financial condition may be adversely affected. Further, we may face difficulties in executing our growth strategy, including our expansion plans for our manufacturing facilities and failure in executing the same may affect our business prospects, financials and operations of our Company.***

Our success will depend on our ability to effectively implement our business and growth strategies. We have experienced growth in the past few years. Our total revenues have grown at a CAGR of 21.32 % from Fiscal 2011 to Fiscal 2015 and our EBITDA from continuing operations and profit after tax, as restated has grown at a CAGR of 16.15 % and 6.00 % during the same period. Our operations have also grown significantly over the last five fiscals.

We may not be able to sustain our rate of growth in the future, due to a variety of reasons including a decline in the demand for our products, weather condition/monsoon in India, failure to introduce new products, increased price competition, non-availability of raw materials, non-availability of subsidy by the Government of India, increase in operating costs, foreign exchange rate, restricted distribution network, lack of management availability or a general slowdown in the economy. Failure to sustain our growth in the future may have an adverse effect on our business, results of operations and financial condition.

Further, we are embarking on a growth strategy, which involves setting up a new manufacturing facility, expansion of capacity at our existing manufacturing facilities, and diversification of target markets. We believe that our strategies will place significant demands on our management and other resources and will require us to continue developing and improving operational, financial and other internal controls. We cannot assure that our future performance or growth strategy will be successful. We may face difficulties in executing our strategy, including our expansion plans for our manufacturing facilities and there can be no assurance that our planned expansions will be completed in a timely manner or will result in additional profitability for our Company. Our failure to manage our growth effectively in a timely manner may have an adverse effect on our business and financial condition.

26. ***We do not own certain premises used by our Company such as depots, godowns and the premises where we operate our retail chain – Kisan Seva Kendras. Disruption of our rights as licensee/ lessee or termination of the agreements with our licensors/ lessors would adversely impact our operations and, consequently, our business.***

Majority of our premises from which we operate or are used by our Company for the purposes of our depots, godowns and the premises where we operate our retail chain – Kisan Seva Kendras are situated at lease hold premises. As on date of this Draft Red Herring Prospectus, we have 95 Kisan Seva Kendras, retail chain of our products, 14 depots for distributing our products and four residential premises used as a guest house, of which 93 Kisan Seva Kendras, 11 depots and four residential premises have been taken on the basis of short term or long term lease hold basis from third party. In the event that we are required to vacate the lease and relocate our abovementioned premises, depots, Kisan Seva Kendras, we will be required to expend time and financial resources

to locate suitable place to set up or relocate existing place of business of our Company, which may adversely impact our operations. Also, we may be unable to relocate to an appropriate location in a timely manner, or at all.

If the owner of such premises does not renew the agreement under which we occupy the premises or renew such agreements on terms and conditions that are unfavourable to us or is terminated prior to its tenure, our business may be adversely affected. In addition, any adverse impact on the title and ownership rights of the owners from whose premises we operate or any breach of the contractual terms of such lease or leave and license agreements may adversely impact us.

27. ***Our pesticide business could be adversely affected by introduction of alternative pest management and crop protection measures such as bio technology products, pest resistant seeds or genetically modified crops.***

We offer diversified range of formulations to protect different kind of crops in the agricultural industry. Our pesticide business may be adversely affected by increased use of biotechnology products, pest resistant seeds, genetically modified crops and other organic crop protection substitutes for agrochemicals. The adoption of the products derived through biotechnology or alternative pest management and crop protection measures could have a negative impact on traditional agrochemicals. Genetically modified ("GM") crops are likely to have more resistance to pests and disease than non-GM crops and therefore require significantly less agrochemical usage than non-GM crops. The growth and acceptance of such alternative pest management and crop protection products and measures by consumers may have an adverse effect on sales of our Company's agrochemical products which thereby may affect our financial condition and results of operations.

28. ***Our failure to identify and understand evolving industry trends and preferences and develop new products to meet our customers' demands may adversely affect our business. If we are unable to successfully launch our proposed products on account of any delay in or refusal of registration or for any other reason, we may lose out on the market opportunities and/or may fail to recover the costs incurred towards registration and other pre-launch activities.***

As a part of our growth strategy, we propose to launch new agri products from time to time based on evolving industry trends and demands of our customers. Our ability to anticipate changes in agro input industry and regulatory standards and to successfully develop and introduce new and enhanced products on a timely basis is a significant factor in our ability to remain competitive. With respect to any new proposed agri input product, our Company invests time and money *inter alia* on the registration procedures and fees, data generation, trials, various brand building and pre-launch marketing activities. The launch of a product depends upon our ability to obtain registration of the product in a timely manner or at all as well as on other factors. The process for registering any new product is expensive and time consuming. The submission of an application for registration to the relevant regulatory authority does not guarantee that registration will be granted. Accordingly, if we are unable to obtain the necessary regulatory registration / approvals for our products or successfully launch our product in a timely manner or at all, we may not be able to recover the costs incurred towards registration and pre-launch activities in connection with such product. Further, in such a case we may miss out on the market opportunity with respect to such new products, which could adversely affect our growth, profitability, financial condition and market position.

29. ***Our success depends on our senior management and our ability to retain and attract technical personnel and various other professionals. If we are not able to retain them or recruit additional qualified personnel, we may not be able to successfully develop our business. Further, our results of operations could be adversely affected by strikes, work stoppages or increased wage demands by our employees.***

Our experienced Executive Directors and Key Managerial Personnel have had significant contribution to the growth of our business, and our future success is dependent on the continued service of our senior management team. We are assisted by various technical personnel and experienced professionals skilled in several fields including management, product engineering, sales, IT and finance, for all our functions. We benefit from their experience and the loss of their association with us may significantly delay or prevent the development of our business. Competition among agrochemical companies for qualified professionals is intense and the ability to retain or associate with qualified individuals is critical to our success. Furthermore, as we expect to continue to expand our operations, we will need to continue to attract and retain such professionals. Further, as on the date of this Draft Red Herring Prospectus, we do not have key-man insurance policies for any of our Executive Directors and Key Managerial Personnel. In the event we are not able to attract and retain talented employees, as required for conducting our business, or we experience high attrition levels which are largely out of our control, or if we

are unable to motivate and retain existing employees, our business, financial condition and operations may be adversely affected.

Further, our manufacturing activities are labour intensive, require our management to undertake significant labour interface, and expose us to the risk of industrial action. Currently, in our facilities (where we do not have any recognized trade unions), we have maintained a generally positive working environment. Although we have not faced work stoppages in the past, we cannot ensure that we will not be subject to work stoppages, strikes or other types of conflicts with our employees or contract workers in the future. Further, we cannot ensure that our employees will not unionize in the future. Any such event, at our current facilities or at any new facilities that we may commission or acquire in the future, may adversely affect our ability to operate our business and serve our customers, which may adversely impact our business and financial condition.

30. ***We have certain contingent liabilities and our financial condition and profitability may be adversely affected if any of these contingent liabilities materialize.***

As of June 30, 2015, our contingent liabilities and commitments (to the extent not provided for) as disclosed in the notes to our restated consolidated financial information is as follows:

(₹ in million)

A.	Particulars	Amount
	Unexpired guarantees issued on behalf of our Company by Banks for which our Company has provided counter guarantee	12.30
	Corporate Guarantees issued by our Company on behalf of others to Commercial Banks & Financial Institutions	13.00
	Claims against the company not acknowledged as debts	
	• Excise	139.52
	• Income Tax	1.33
	• Civil Proceedings	10.10
	• Criminal Cases	Amount unascertainable

B. Survey under section 133A of Income Tax Act, 1961 was conducted by DDIT, Vishakhapatnam on March 19, 2015. In continuation of survey, notice under section 148 of the Income Tax Act, 1961 was served on the company for the Assessment Years 2009-10, 2010-11, 2011-12 and 2012-13 on October 26, 2015 by the ACIT, Circle- 1, Kakinada and assessment proceedings are yet to be completed.

In the event that any of our contingent liabilities become actual liabilities, our business, financial condition and results of operations may be adversely affected. Furthermore, there can be no assurance that we will not incur similar or increased levels of contingent liabilities in the current fiscal year or in the future.

31. ***We have entered into and may in the future enter into related party transactions and there is no assurance that our future related party transactions would be on terms favourable to us when compared to similar transactions with unrelated or third parties.***

We have in the past entered into transactions with related parties including purchase and sale of transactions. We have also accepted certain loans and advances from our Promoters and certain Group Entities and certain members of our Promoter Group in the preceding five fiscal years. For further details please refer to the chapter titled *"**Related Party Transactions**"* on page 203 of this Draft Red Herring Prospectus.

While we believe that all related party transactions entered into are legitimate business transactions conducted on an arms' length basis, there can be no assurance that it could not have achieved more favourable terms if such transactions had not been entered into with related parties. Furthermore, it is likely that we will continue to enter into related party transactions in the future. There can be no assurance that such transactions, individually or in the aggregate, will not have an adverse effect on our business, prospects, results of operations and financial condition, including because of potential conflicts of interest or otherwise. In addition, our business and growth prospects may decline if we cannot benefit from our relationships with them in the future.

32. *Our Company has experienced negative cash flow in prior periods and may continue to do so in the future, which could have a material adverse effect on our business, prospects, financial condition, cash flows and results of operations.*

Our Company has experienced negative net cash flows in the past, the details of which are provided below:

(₹ in million)

Particulars	For the year ended March 31				
	2015	**2014**	**2013**	**2012**	**2011**
Net cash flows generated from/ (used in) operating activities	753.39	907.60	146.74	(141.32)	(420.10)
Net cash flows generated from/ (used in) investing activities	(149.86)	(19.58)	(164.88)	(433.12)	(728.14)
Net cash flows generated from/ (used in) financing activities	(563.22)	(969.41)	93.45	571.82	1,111.21

For details on the negative cash flows for the last three Fiscals, please refer to the chapter titled "***Management Discussion and Analysis of Financial Condition and Result of Operations***" on page 206 of this Draft Red Herring Prospectus. We may incur negative cash flows in the future which may have a material adverse effect on our business, prospects, results of operations and financial condition.

33. *Our agreements with various lenders for financial arrangements contain restrictive covenants for certain activities and if we are unable to get their approval, it might restrict our scope of activities and impede our growth plans.*

We have entered into agreements for short term and long term borrowings with certain lenders. These borrowings include secured fund based and non-fund based facilities. These agreements include restrictive covenants which mandate certain restrictions in terms of our business operations such as change in capital structure, formulation of any scheme of amalgamation or reconstruction, declaring dividends, further expansion of business, which require our Company to obtain prior approval of the lenders for any of the above activities. We cannot assure that our lenders will provide us with these approvals in the future. For details of these restrictive covenants, please refer to chapter titled "***Financial Indebtedness***" on page 221 of this Draft Red Herring Prospectus.

A default under one of these financing agreements may also result in cross-defaults under other financing agreements and result in the outstanding amounts under such financing agreements becoming due and payable immediately. Defaults under one or more of our Company's financing agreements may limit our flexibility in operating our business, which could have an adverse effect on our cash flows, results of operations and financial condition. We believe that our relationships with our lenders are good, and we have in the past obtained consents from them to undertake various actions and have informed them of our corporate activities from time to time. Compliance with the various terms of such financing arrangements, however, is subject to interpretation and there can be no assurance that we have requested or received all relevant consents from our lenders as contemplated under our financing arrangements. It may be possible for a lender to assert that we have not complied with all applicable terms under our existing financing documents. Further we cannot assure that we will have adequate funds at all times to repay these credit facilities and may also be subject to demands for the payment of penal interest.

34. *In addition to our existing indebtedness for our existing operations, we may require further indebtedness during the course of business. We cannot assure that we would be able to service our existing and/ or additional indebtedness. Further, fluctuations in interest rates could adversely affect our results of operations.*

As on November 30, 2015 our Company's total indebtedness is ₹ 5,074.01 million comprising of fund based borrowing of ₹ 3,258.00 million, non-fund based borrowing of ₹ 1,489.79 million, vehicle loans of ₹ 5.47 million and unsecured loan of ₹ 320.75 million. In addition to the indebtedness for our existing operations, we may require further indebtedness during the course of business. There can be no guarantee that we will be able to obtain the new facilities at favourable terms or at all. Increased borrowings, if any, may adversely affect our debt-equity ratio and our ability to further borrow at competitive rates. Also we cannot assure that the budgeting of our working capital requirements for a particular year will be accurate. There may be situations where we may under-budget for our working capital requirements, in which case there may be delays in arranging the additional

working capital requirements which may lead to loss of reputation, levy of liquidated damages and an adverse effect on the cash flows.

Any failure to service our indebtedness or otherwise perform our obligations under our financing agreements which may be entered into with our lenders could lead to a termination of one or more of our credit facilities, trigger cross default provisions, penalties and acceleration of amounts due under such facilities which may adversely affect our business, financial condition and results of operations. For details of our indebtedness, please refer to the chapter titled "***Financial Indebtedness***" on page 221 of this Draft Red Herring Prospectus.

Further, an increase in the interest rates on our existing or future debt will increase the cost of servicing such debt. Further, we have not entered into any interest rate hedging transactions in connection with such debt and we may not able to minimize our exposure to interest rate fluctuations. We cannot assure, that we will be able to service our existing and/ or additional indebtedness on commercially reasonable terms. Any increase in interest expense may have an adverse effect on our business prospects, financial condition and results of operations.

35. ***We have unsecured loans that may be recalled by the lenders at any time and we may not have adequate fund flows to make timely payments or at all.***

We have availed unsecured loans which may be recalled by the lenders at any time. As of June 30, 2015, such loans amounted to ₹ 305.81 million. In the event that any lender seeks a repayment of any such loan, we would need to find alternative sources of financing, which may not be available on commercially reasonable terms, or at all. We may not have adequate working capital to undertake new projects or complete the ongoing projects. As a result, any such demand may materially and adversely affect our cash flows and results of operations. For further details of unsecured loans, please see the section entitled "***Financial Statements***" on page 205 of this Draft Red Herring Prospectus.

36. ***We are dependent on third party transportation providers for delivery of raw materials to us from our suppliers and delivery of our products to our customers and dealers/distributors. Any failure on part of such service providers to meet their obligations could have a material adverse effect on our business and results of operation.***

As a manufacturing business, our success depends on the smooth supply and transportation of the raw materials required for our manufacturing process and transportation of our products from our manufacturing units/depots to our customers and dealers/distributors, both of which are subject to various uncertainties and risks. We use a combination of third party transportation providers and our own fleet for the said transportation purpose. Transportation strikes have had in the past, and could again in the future have, an adverse effect on our supplies and our deliveries to and from our customers and suppliers in a timely and cost efficient manner. In addition, raw materials and products may be lost or damaged in transit for various reasons including occurrence of accidents or natural disasters. Our transportation cost would be primarily consisting of outward freight and expenditure towards repairs and maintenance of vehicles which in aggregate constituted 1.97 %, 0.83 %, 0.88 %, 1.97 % and 2.34 % of our total revenue from operations for Fiscal 2011, 2012, 2013, 2014 and 2015, respectively. There may also be delay in delivery of raw materials and products which may also affect our business and our results of operation negatively. A failure to maintain a continuous supply of raw materials or to deliver our products to our customers in an efficient and reliable manner could have a material and adverse effect on our business, financial condition and results of operations.

37. ***Our Company is also dependent on contract labour at our manufacturing units. If we are unable to continue to hire skilled contract labour, the quality of our products being manufactured in our units can get affected.***

Our operations are significantly dependent on access to a large pool of contract labour for our manufacturing units. The number of contract labourers employed by us varies from time to time based on the nature and extent of work we are involved in. Our dependence on such contract labour may result in significant risks for our operations, relating to the availability and skill of such contract labourers, as well as contingencies affecting availability of such contract labour during peak periods. There can be no assurance that we will have adequate access to skilled workmen at reasonable rates. As a result, we may be required to incur additional costs to ensure timely execution of order of our products in a timely manner in peak season.

Our Company appoints independent contractors who in turn engage on-site contract labourers for carrying out the manufacturing process. Although our Company does not engage these labourers directly, we may be held responsible for any wage payments to be made to such labourers in the event of default by such independent contractors. Any requirement to fund their wage requirements may have an adverse impact on our results of operations and financial condition. In addition, under the Contract Labour (Regulation and Abolition) Act, 1970, as amended, we may be required to absorb a number of such contract labourers as permanent workmen. Thus, any such order from a regulatory body or court may have an adverse effect on our business, results of operations and financial condition.

Also, on an application made by contract labourers, an Industrial court or Tribunal may direct that the contract labourers are required to be regularized or absorbed by our Company. Further, the State Government may prohibit employment of contract labour. If either of the above should occur, we may be required to induct such labourers on our payroll, as employees which may result in increased expenses. Further, even though we have obtained all necessary approvals as required under the statutes there can be no assurance that we may continue to hold such permits, licenses or approvals in the time-frame anticipated by it or at all. Such non-issuance or non-renewal may result in the interruption of our operations and may have a material adverse effect on our business, financial condition and future results of operations.

38. *Our inability to procure and/or maintain adequate insurance cover in connection with our business may adversely affect our operations and profitability.*

Our operations are subject to inherent risks and hazards which may adversely impact our profitability, such as breakdown, malfunctions, sub-standard performance or failures of manufacturing equipment, fire, loss-in-transit for our products, accidents and natural disasters. At present our insurance policies provide for coverage against risk including loss of money, fire, damage, worker welfare, etc. however, there can be no assurance that any claim under the insurance policies maintained by us will be honoured fully or in part or on time.

While we believe we maintain insurance coverage in amounts consistent with industry norms, there can be no assurance that our insurance policies will be adequate to cover all risks or the losses in respect of which the insurance had been availed. If we suffer a significant uninsured loss or if insurance claim in respect of the subject-matter of insurance is not accepted or any insured loss suffered by us significantly exceeds our insurance coverage, our business, financial condition and results of operations may be materially and adversely affected. We are currently not covered by insurance for any product liability claims and hence any such liability could have an adverse impact on our results of operations. Further, there is no assurance that the insurance premium payable by us will be commercially viable or justifiable.

39. *We operate in a competitive business environment. Competition from existing players and new entrants and consequent pricing pressures could have a material adverse effect on our business growth and prospects, financial condition and results of operations.*

The agro input product industry is rapidly changing due to constant evaluation of agricultural sector and incentives of Government of India through various policies and is highly competitive. The fertilizer industry is evolving due to incentives of Government of India through NBS Policy and is highly competitive. We expect that competition will continue to intensify both through the entry of new players and consolidation of existing players. Our competitors may succeed in developing products that are more effective, more popular or cheaper than any we may develop, which may render our products obsolete or uncompetitive and adversely affect our business and financial results. Some of our competitors may have greater financial resources, better distribution network, technical and marketing resources and generate greater revenues, and therefore may be able to respond better to market changes than we can. We believe that our ability to compete depends on a number of factors beyond our control, including the ability of our competitors to attract, train, motivate and retain highly skilled technical employees, the price at which our competitors offer comparable products and the extent of our competitor's responsiveness to dealer needs. Our inability to adequately address competitive pressures may have a material adverse effect on our business, prospects, financial condition and results of operations.

40. *Some of our Group Companies have incurred losses in the last three financial years.*

The following Group Companies have incurred losses in the last three financial years:

(₹ in million)

Group Company	Profit/(Loss) after tax for the Financial Year		
	Fiscal 2015	**Fiscal 2014**	**Fiscal 2013**
K.P.R. Infraprojects Private Limited	(9.60)	0.78	0.93
K.P.R. India Private Limited	(2.52)	Nil	Nil
K.P.R. Industries (India) Limited	(2.51)	Nil	Nil
K.P.R. Universal Holdings Private Limited	(0.70)	(0.73)	(1.24)

We cannot assure that our Group Companies will not incur losses in the future. For further details of our Group Companies, see paragraph "***Our Group Companies***" under chapter titled "***Our Promoters, Promoter Group and Group Entities***" on page 190 of this Draft Red Herring Prospectus.

41. ***We may not be able to sell our inventories through our existing distribution network or Kisan Seva Kendras and such inventory may be subject to mark downs which may impact our results of operations and financial conditions.***

Since our products are based on seasons, our Company faces the risk of not being able to sell its inventory through the existing distribution network or Kisan Seva Kendras and such unsold inventory, including return of stock from its trade partners may be subject to mark downs and inventory being sold by our Company at heavily discounted rates. In case we sell any of our products at a lower price than the rates normally charged, it may impact our results of operations and financial conditions.

42. ***We rely on third party and farmers for seed production of our Subsidiary and any discontinuation of services of such third party and farmers may affect our profitability.***

Seed production in our Subsidiary, is generally undertaken by seed growers/arrangers on our behalf, who are third parties, being independent contractors during every crop season. We provide these seed growers/arrangers with the biological material including parent seed and closely monitor their activities during all stages of seed production. However, our arrangements with these seed growers/arrangers carry risks that they may have economic or other interests that are inconsistent with our interests. They may take actions that are contrary to our instructions or requests, or may be unable or unwilling to fulfil their obligations, especially those that relate to timely delivery of the produce. Any failure by us to monitor closely the activities of seed growers/arrangers could affect the quality of our seeds. While we have had long-term relationships with several of seed growers/arrangers, we do not have long-term contracts with seed growers/arrangers and cannot assure that such seed growers/arrangers will continue to work with us on expiry of the relevant contract period.

43. ***Some agreements entered into by our Company with various parties are not adequately stamped. The said agreements may not be admissible as evidence in a court of law, until the relevant stamp duties are paid and the relevant registration, if required, is done.***

Some of the leave and license and lease deeds/agreements entered into by our Company with various parties for our leasehold properties are not adequately stamped. The potential consequence of this could be that the said agreements may not be admissible as evidence in a court of law, until the relevant stamp duties are paid, if required, and the required registration is done. As on the date of this Draft Red Herring Prospectus, our Company has not initiated / been party to any litigation in this regard. Any claim or adverse order / finding in connection with these agreements could adversely affect the operations of our Company. In case disputes arise in respect of the same which require us to approach judicial or alternative dispute resolution fora, the costs of dispute resolution could be extremely or prohibitively high.

44. ***A portion of the proceeds from this Issue will not be available to us.***

This Issue includes an Offer for Sale of Equity Shares by the Selling Shareholders. Certain Promoter Group individuals are the Selling Shareholders and will receive [●] % of the proceeds from the Issue, which is in proportion to the Equity Shares offered by them in the Issue. Accordingly, the proceeds from the Offer for Sale will be remitted to the Selling Shareholders and we will not benefit from such proceeds.

45. ***Our ability to pay dividends in the future may be affected by any material adverse effect on our future earnings, financial condition or cash flows.***

We have paid ₹ 42.73 million, ₹ 21.07 million and ₹ 28.49 million for the Fiscal 2015, Fiscal 2014 and Fiscal 2013 respectively as dividend to our shareholders. The declaration and payment of dividends depends on a number of factors, including but not limited to our earnings, revenues, profit, general financial condition (including capital position), results of operations, cash flow and overall financial position, capital expenditure, Articles of Association, and other factors.

Our business is working capital intensive and we are required to obtain consents from certain of our lenders prior to the declaration of dividend as per the terms of the agreements executed with them. We may be unable to pay dividends in the near or medium term, and our future dividend policy will depend on our capital requirements and financing arrangements in respect of our operations, financial condition and results of operations. There can be no assurance that our Company will declare dividends in the future. The amounts paid as dividends in the past are not necessarily indicative of our Company's dividend policy or dividend amounts, if any, in the future. For further details, please refer to the chapter titled "***Dividend Policy***" and the chapter titled "***Financial Indebtedness***" on page 204 and 221 respectively, of this Draft Red Herring Prospectus.

46. *The Promoters and Promoter Group will continue to exercise control post completion of the Issue and will have considerable influence over the outcome of matters.*

Upon completion of this Issue, our Promoters and Promoter Group will continue to own a majority of our Equity Shares, approximately [●] % of our Company's post Issue outstanding Equity Shares. As a result, our Promoters will have the ability to exercise significant influence over all matters requiring shareholders' approval. Accordingly, our Promoters will continue to retain a significant control, including being able to control the composition of our Board of Directors, determine decisions requiring simple or special majority voting of shareholders, relating to any sale of all or substantially all of our assets, timing and distribution of dividends and termination of appointment of our officers, and our other shareholders may be unable to affect the outcome of such voting. There can be no assurance that our Promoters will exercise their rights as shareholders to the benefit and best interests of our Company. Further, such control could delay, defer or prevent a change in control of our Company, impede a merger, consolidation, takeover or other business combination involving our Company, or discourage a potential acquirer from making a tender offer or otherwise attempting to obtain control of our Company even if it is in our Company's best interest. The interests of our Promoters could conflict with the interests of our other equity shareholders, and the Promoters could make decisions that materially and adversely affect your investment in the Equity Shares.

47. *Our Promoters and Directors may have interests in us other than reimbursement of expenses incurred or normal remuneration or benefits.*

Our Promoters and Directors are interested in us to the extent of their shareholding in our Company and the dividend entitlements from it. In addition to the remuneration paid for services and reimbursement of expenses to our Directors for services rendered as our Directors, our Promoters and Directors may also be interested to the extent of any transaction entered into by us with any other company or firm or trust in which they are interested. For example, we have entered into a Trademark License Agreement dated September 24, 2015 with KPR Foundation, a trust in which our Promoters and Directors, Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri are trustees, for use of our corporate logo for a royalty of 0.05% of net sale of our Company per annum.

External Risks

48. *Economic or other factors that are beyond our control may have an adverse impact on our business, financial condition, results of operations and prospects.*

We are incorporated in India, and all of our assets and employees are located in India. As a result, we are dependent on prevailing economic conditions in India and our results of operations are significantly affected by factors influencing the Indian economy. A slowdown in the Indian economy could adversely affect our business, including our ability to grow our assets, the quality of our assets, and our ability to implement our strategy. Factors that may adversely affect the Indian economy, and hence our results of operations, may include:

- any increase in interest rates may adversely impact our access to capital and increase our borrowing costs;
- any downgrade of India's sovereign rating by international credit rating agencies;
- seasonal and cyclical nature of the agricultural industry and unfavourable climatic conditions;

- political instability, resulting from a change in government or in economic and fiscal policies;
- any natural calamities such as earthquakes, tsunamis, floods and droughts;
- any civil unrest, acts of violence, terrorist attacks, regional conflicts or situations; and
- other significant regulatory or economic developments in or affecting India

Any slowdown in the Indian economy or in the growth of the sectors we participate in or future volatility in global commodity prices could adversely affect our borrowers and contractual counterparties. This in turn could adversely affect our business and financial performance and the price of our Equity Shares.

49. *Significant differences exist between Indian GAAP and other accounting principles, such as US GAAP and IFRS, which may be material to investors' assessments of our financial condition. Our failure to successfully adopt IND(AS) may have an adverse effect on the price of our Equity Shares.*

Our financial statements, including the Restated Financial Statements provided in this Draft Red Herring Prospectus, are prepared in accordance with Indian GAAP. We have not attempted to quantify the impact of IFRS or U.S. GAAP on the financial data included in this Draft Red Herring Prospectus, nor do we provide a reconciliation of our financial statements to those of U.S. GAAP or IFRS. U.S. GAAP and IFRS differ in significant respects from Indian GAAP. For details, please refer "***Presentation of Financial, Industry and Market Data***" on page 13 of this Draft Red Herring Prospectus. Accordingly, the degree to which the Indian GAAP Restated Financial Statements included in this Draft Red Herring Prospectus will provide meaningful information is dependent on the reader's level of familiarity with Indian accounting practices. Any reliance by persons not familiar with Indian accounting practices on the financial disclosures presented in this Draft Red Herring Prospectus should accordingly be limited. India has decided to adopt the "Convergence of its existing standards with IFRS" and not the IFRS, which was announced by the MCA, through the press note dated January 22, 2010. These "IFRS based / synchronized Accounting Standards" are referred to in India as IND (AS). The Ministry of Corporate Affairs, Government of India has issued the Companies (Indian Accounting Standards) Rules, 2015 on February 16, 2015 which has come into force on April 1, 2015 and pursuant to which the IND (AS) is mandatorily applicable to companies (except banking companies, insurance companies and non-banking financial companies) effective from (i) the accounting periods beginning on or after April 1, 2016 (with comparatives for the period ending March 31, 2016 or thereafter), for all companies with net worth of ₹ 5,000 million or more; and (ii) the accounting periods beginning on or after April 1, 2017 (with comparatives for the period ending March 31, 2017 or thereafter) for listed or to be listed companies (i.e. whose equity and/or debt securities are listed or are in the process of being listed on any stock exchange in India or outside India) with net worth less than ₹ 5,000 million and unlisted companies with net worth between ₹ 2,500 million and ₹ 5,000 million.

Further, we have made no attempt to quantify or identify the impact of the differences between Indian GAAP and IND(AS) or to quantify the impact of the difference between Indian GAAP and IND(AS) as applied to its financial statements. We cannot assure that the adoption of IND(AS) will not affect our reported results of operations or financial condition. Any failure to successfully adopt IND(AS) may have an adverse effect on the trading price of our Equity Shares.

50. *QIBs and Non-Institutional Investors are not permitted to withdraw or lower their Bids (in terms of quantity of Equity Shares or the Bid Amount) at any stage after submitting a Bid.*

Pursuant to the SEBI ICDR Regulations, QIBs and Non-Institutional Investors are not permitted to withdraw or lower their Bids (in terms of quantity of Equity Shares or the Bid Amount) at any stage after submitting a Bid and are required to pay the Bid Amount upon submission of the Bid. Events affecting the Bidders' decision to invest in the Equity Shares, including material adverse changes in international or national monetary policy, financial, political or economic conditions, our business and results of operations or financial condition may arise between the date of submission of the Bid and Allotment. However, our Company may complete the Allotment of the Equity Shares even if such events occur, and QIBs and Non-Institutional Investors would not be able to withdraw or lower their Bids at any stage after submitting a Bid.

51. *Our future fund requirements, in the form of further issue of capital or securities and/or loans taken by us, may be prejudicial to the interest of the Shareholders depending upon the terms on which they are eventually raised.*

We may require additional capital from time to time depending on our business needs. Any further issue of Equity Shares or convertible securities would dilute the shareholding of the existing Shareholders and such issuance may

be done on terms and conditions, which may not be favourable to the then existing Shareholders. If such funds are raised in the form of loans or debt or preference shares, then it may substantially increase our fixed interest/dividend burden and decrease our cash flows, thus adversely affecting our business, results of operations and financial condition.

Risk Factors Related to our Equity Shares

52. ***There is no existing market for our Equity Shares, and we do not know if one will develop to provide you with adequate liquidity. Further, an active trading market for the Equity Shares may not develop and the price of the Equity Shares may be volatile.***

An active public trading market for the Equity Shares may not develop or, if it develops, may not be maintained after the Issue. Our Company and the Selling Shareholders, in consultation with the Book Running Lead Managers, will determine the Issue Price. The Issue Price may be higher than the trading price of our Equity Shares following this Issue. As a result, investors may not be able to sell their Equity Shares at or above the Issue Price or at the time that they would like to sell. The trading price of the Equity Shares after the Issue may be subject to significant fluctuations in response to factors such as, variations in our results of operations, market conditions specific to the sectors in which we operate, economic conditions of India and volatility of the BSE, NSE and securities markets elsewhere in the world.

53. ***The price of the Equity Shares may be highly volatile after the Issue.***

The price of the Equity Shares on the Indian stock exchanges may fluctuate after this Issue as a result of several factors, including: volatility in the Indian and global securities market; our operations and performance; performance of our competitors and the perception in the market about investments in the agro inputs industry; adverse media reports on us or the Indian agro input industry; changes in the estimates of our performance or recommendations by financial analysts; significant developments in India's economic liberalization and deregulation policies; and significant developments in India's fiscal and environmental regulations. There can be no assurance that the prices at which the Equity Shares are initially traded will correspond to the prices at which the Equity Shares will trade in the market subsequently.

54. ***There are restrictions on daily movements in the price of the Equity Shares, which may adversely affect a shareholder's ability to sell, or the price at which it can sell, Equity Shares at a particular point in time.***

Subsequent to listing, our Company will be subject to a daily circuit breaker imposed on listed companies by all stock exchanges in India which does not allow transactions beyond certain volatility in the price of the Equity Shares. This circuit breaker operates independently of the index-based market-wide circuit breakers generally imposed by SEBI on Indian stock exchanges. The percentage limit on our Company's circuit breaker is set by the stock exchanges based on the historical volatility in the price and trading volume of the Equity Shares. The stock exchanges are not required to inform our Company of the percentage limit of the circuit breaker from time to time, and may change it without its knowledge. This circuit breaker would effectively limit the upward and downward movements in the price of the Equity Shares. As a result of this circuit breaker, there can be no assurance regarding the ability of shareholders to sell the Equity Shares or the price at which shareholders may be able to sell their Equity Shares.

55. ***Under Indian law, foreign investors are subject to investment restrictions that limit our ability to attract foreign investors, which may adversely impact the trading price of the Equity Shares.***

Under the foreign exchange regulations currently in force in India, transfers of shares between non-residents and residents are freely permitted (subject to certain exceptions) if they comply with the valuation and reporting requirements specified by the RBI. If a transfer of shares is not in compliance with such valuation and reporting requirements or falls under any of the specified exceptions, then prior approval of the RBI will be required. In addition, shareholders who seek to convert the Rupee proceeds from a sale of shares in India into foreign currency and repatriate that foreign currency from India will require a no-objection or tax clearance certificate from the Indian income tax authority. We cannot assure that any required approval from the RBI or any other Government agency can be obtained on any particular terms or at all.

56. ***Rights of shareholders under Indian law may differ or may be more limited than under the laws of other jurisdictions.***

The Companies Act and rules made thereunder, the rules and regulations issued by SEBI and other regulatory authorities, the Memorandum of Association, and the Articles of Association govern the corporate affairs of the Company. Indian legal principles relating to these matters and the validity of corporate procedures, directors' fiduciary duties and liabilities, and shareholders' rights may differ from those that would apply to a company in another jurisdiction. Shareholders' rights under Indian law may not be as extensive as shareholders' rights under the laws of other countries or jurisdictions. Investors may have more difficulty in asserting their rights as a shareholder in India than as a shareholder of a corporation in another jurisdiction.

57. *Investors may be subject to Indian taxes arising out of capital gains on sale of Equity Shares.*

Under current Indian tax laws and regulations, capital gains arising from the sale of shares in an Indian company are generally taxable in India. Any gain realised on the sale of listed equity shares on a stock exchange held for more than 12 months will not be subject to capital gains tax in India if Securities Transaction Tax ("STT") has been paid on the transaction. STT will be levied on and collected by a domestic stock exchange on which the Equity Shares are sold. Any gain realised on the sale of equity shares held for more than 12 months to an Indian resident, which are sold other than on a recognised stock exchange and on which no STT has been paid, will be subject to long term capital gains tax in India. Further, any gain realised on the sale of listed equity shares held for a period of 12 months or less will be subject to short term capital gains tax in India. Capital gains arising from the sale of the Equity Shares will be exempt from taxation in India in cases where the exemption from taxation in India is provided under a treaty between India and the country of which the seller is resident. Generally, Indian tax treaties do not limit India's ability to impose tax on capital gains. As a result, residents of other countries may be liable for tax in India as well as in their own jurisdiction on a gain upon the sale of the Equity Shares.

Prominent Notes

1. Investors may contact the Book Running Lead Managers for any complaint, information or clarification pertaining to the Issue. All grievances relating to ASBA may be addressed to the Registrar to the Issue, with a copy to the relevant SCSBs, giving full details such as name, address of the Bidder, number of Equity Shares for which the Bidder applied, Bid Amounts blocked, ASBA Account number and the Designated Branch of the SCSBs where the ASBA Form has been submitted by the ASBA Bidder. All grievances relating to the non-ASBA process must be addressed to the Registrar to the Issue quoting the full details of the sole or First Bidder, Bid cum Application Form number, Bidders' DP ID, Client ID, PAN, number of Equity Shares applied for, date of Bid cum Application Form, name and address of the Syndicate Member or the Registered Broker where the Bid was submitted and cheque or draft number and issuing bank thereof For contact details of the Book Running Lead Managers and the Company Secretary and Compliance Officer of our Company, please refer to the chapter titled "***General Information***" on page 61 of this Draft Red Herring Prospectus.

2. Our Company's net worth as at June 30, 2015, as per our restated financial information on standalone and consolidated basis was ₹ 1,576.99 million and ₹ 1,620.13 million respectively. For further details, please refer to the section titled "***Financial Information***" on page 205 of this Draft Red Herring Prospectus.

3. Public Issue of [●] Equity Shares for cash at a price of ₹ [●] per Equity Share including a Share Premium of ₹ [●] per Equity Share, aggregating up to ₹ [●] million. The Issue comprises of a Fresh Issue of [●] Equity Shares aggregating up to ₹ 1,800 million and an Offer for Sale of up to 5,000,000 Equity Shares by the Selling Shareholders aggregating up to ₹ [●] million. The Issue comprises a Net Issue to the public of [●] Equity Shares (the "Net Issue") and a Reservation of [●] Equity Shares Aggregating up to ₹ [●] million for subscription by Eligible Employees. The Issue would constitute [●]% of our post – Issue paid – up Equity Share capital and the Net Issue to the Public would constitute [●]% of our post-Issue paid-up Equity Share capital.

4. The average cost of acquisition per Equity Share by our Promoters is set forth in the table below:

(In ₹)

Sr. No.	Name of Promoter	Number of Equity Shares held	Average cost of acquisition
1.	Papa Reddy Kovvuri	2,021,040	1.90
2.	Venkata Mukunda Reddy Karri	3,397,560	2.59
3.	Rajasekhar Reddy Kovvuri	3,333,240	2.48
4.	Cresco Technology LLP	16,200,000	9.38

For further details pertaining to the allotment of Equity Shares to our Promoters, please refer to the chapter titled "***Capital Structure***" on page 73 this Draft Red Herring Prospectus.

5. Our Company was incorporated as "*K.P.R. Fertilisers Private Limited*" on January 2, 2007 as a private limited company under the Companies Act, 1956 with the Registrar of Companies, Andhra Pradesh. Our Company was converted into a public limited company and the name of our Company was changed to "*K.P.R. Fertilisers Limited*" pursuant to fresh certificate of incorporation consequent upon change of name on conversion to public limited company dated December 19, 2008 issued by the Registrar of Companies, Andhra Pradesh. The name of our Company was then changed to "*K.P.R. Agrochem Limited*" *vide* a Certificate of Incorporation pursuant to change of name dated September 21, 2015 was issued by the Registrar of Companies, Hyderabad. The changes to the name of our Company were undertaken upon conversion of our Company from a private limited company to a public limited company and subsequently to align the name of our Company with the variety of products manufactured by our Company. For further details pertaining to change in name of our Company and changes in objects clause of the Memorandum of Association of our Company, please refer to the chapter titled "***History and Certain Corporate Matters***" on page 166 of this Draft Red Herring Prospectus.

6. For details of related party transactions entered into by our Company with our Promoters, Group Companies and Subsidiary in the last Financial Year, including nature and cumulative value of the transaction, see "***Related Party Transactions***" on page on page 203 of this Draft Red Herring Prospectus.

7. Except as disclosed in chapters titled "***Related Party Transactions***", "***Capital Structure*****", "*****Our Promoters and Promoter Group and Group Entities***" on pages 203, 73 and 190 respectively of this Draft Red Herring Prospectus, none of our Promoter, Directors, Key Managerial Personnel or Group Companies have any business or other interest, other than to the extent of Equity Shares held by them and to the extent of the benefits arising out of such shareholding.

8. The NAV/book value per Equity Share as per the restated standalone and consolidated financial information as at June 30, 2015 is ₹ 18.45 and ₹ 18.96 respectively.

9. Except to the extent of Issue proceeds received from tendering of Equity Shares in the Issue as the Selling Shareholders, no part of the Issue proceeds will be paid as consideration to Promoters, Directors, Key Managerial Personnel or persons forming part of Promoter Group.

10. There has been no financing arrangement whereby the Promoter Group, our Directors and their relatives have financed the purchase, by any other person, of securities of our Company other than in the normal course of the business of the financing entity during the period of six months immediately preceding the date of this Draft Red Herring Prospectus.

SECTION III: INTRODUCTION

SUMMARY OF INDUSTRY

Overview of Indian Economy

India's GDP (at constant 2011-12 prices) expanded by 7.3% in FY 2015 as compared to 6.9% in FY14. Led by an uptick in industry and services, gross value added (GVA) at basic prices (at constant 2011-12 prices) also improved to 7.2% in FY 2015 from 6.6% in FY14. India's GDP growth is expected to record a mild uptick to 7.4-7.6% in 2015-16 from 7.3% in 2014-15 and outpace the expansion by most countries with a comparable size. Notably, India is forecast to expand at a faster rate than China from 2015 to 2017.

Country/ Group	Real GDP Growth (%)						
	Actual				Forecasted		
	2011	2012	2013	2014	2015E	2016E	2017E
Brazil	2.7%	1.0%	2.7%	0.1%	-1.3%	1.1%	2.0%
China	9.3%	7.7%	7.7%	7.4%	7.1%	7.0%	6.9%
Euro Area	2.0%	1.6%	-0.4%	0.8%	1.5%	1.8%	1.6%
India^	6.6%	4.7%	6.9%	7.3%	7.5%	7.9%	8.0%
Japan	-0.5%	1.5%	1.6%	-0.1%	1.1%	1.7%	1.2%
United Kingdom	1.1%	0.3%	1.7%	2.9%	2.6%	2.6%	2.2%
United States	1.6%	2.3%	2.2%	2.4%	2.7%	2.8%	2.4%
World	**4.1%**	**3.4%**	**3.4%**	**3.4%**	**3.4%**	**3.9%**	**4.0%**

(Source: IMF World Economic Outlook Update (July 2015), World Bank Group Global Economic Prospects (June 2015). ^For India data and forecasts are on a fiscal year basis).

Taking into account the drag related to the weak rabi harvest in Q1 FY16, as well as the uncertainty regarding the eventual turnout of the kharif harvest, ICRA expects the agricultural sector to record a marginal growth in FY16, with an improvement in rural sentiments and consumption activity unlikely to set in until H2 FY16.

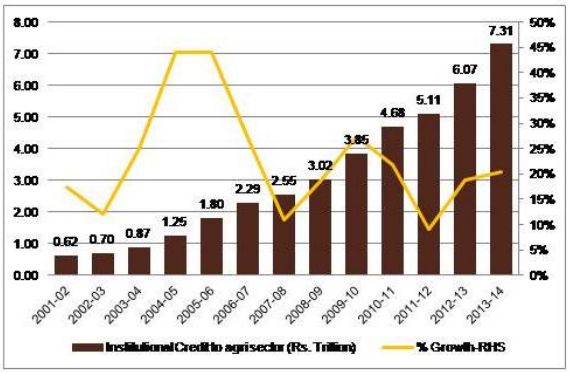
Overview of Agriculture & Food Industry

With only about 2.3% share in the world's total landmass and 4% of its water resources, India has to support about 17.5% of the world's human population and 15% of the livestock. Agriculture has played an important role in the economic development of India which is an agrarian society with ~16% of GVA and >55% of the population depending on it. In addition to providing the required food for the growing population of India, agriculture has provided income to rural areas as well as savings for investments, released labour for downstream industry and has increased demand for industrial goods.

Some of the factors driving the agricultural sector in India is as follows:

- India has a large labour force available to impart growth in the agriculture sector, as almost 69% of the total population resides in rural areas as compared to the global average of 49%. Around 32% of the total rural population is involved in agriculture work; 45% of which are cultivators and the rest being agricultural labourers with both cumulatively representing almost 55% of Indian work force. *(Source: Registrar General of India).* The share of cultivators is, however, declining over the last fifty years indicating the change in land tenure.

- The availability of cheap agriculture credit to farmers is one of the important drivers for improving agricultural production & productivity and mitigating farmer distress. Institutional credit available to the agri sector has grown at a healthy CAGR of 22.8% from FY02 to FY14 and provided financing options to the farmers at lower interest rates. To discourage distress sale of crops by farmers, the Indian Government has also provided interest subventions to small and marginal farmers having Kisan Credit Cards.



Flow and growth of institutional credit to agriculture and allied activities (FY02-FY14)
(Source: Govt. Of India- Economic Survey, ICRA Research)

- The Government fixes the Minimum Support Prices (MSPs) of various agricultural crops on the recommendations of the Commission for Agricultural Costs & Prices (CACP), the views of concerned State Governments and Central Ministries/Departments as well as other factors considered relevant for fixing MSP. MSP was introduced to protect the agricultural producers against any sharp fall in farm prices. MSPs for the major food grains has been increased at a CAGR of 6-11% over the last five years to compensate for the rising cost of production as well as to incentivize farmers to increase the production as well as the productivity.

A. FERTILISER INDUSTRY

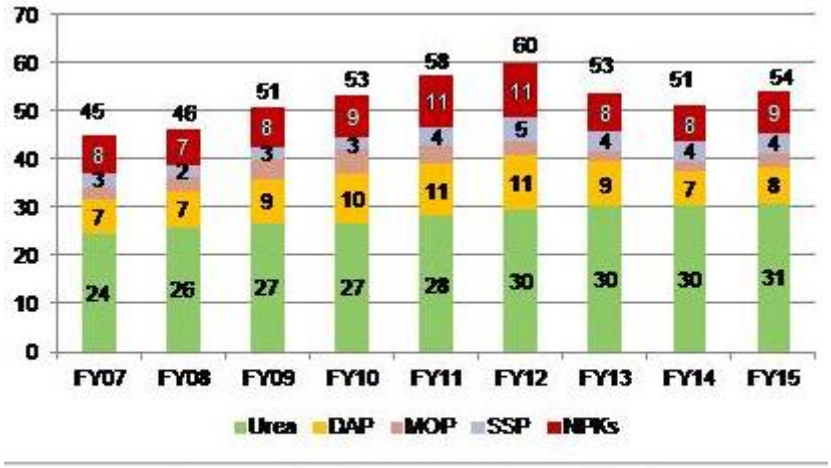
Fertilisers are organic and inorganic materials produced through natural or chemical processes that are added to soil to supply nutrients that are essential for healthy growth and development of plants.

Nutrients can be classified into three categories:

- *Primary nutrients: Nitrogen (N), Phosphorus (P) and Potassium (K) – Required in high proportions*
- *Secondary nutrients: Calcium, Magnesium and Sulphur – Required in small amounts*
- *Micro nutrients: Chlorine, Iron, Manganese, Boron, Selenium, Zinc, Copper, Molybdenum, etc. – Required in trace amounts*

Demand

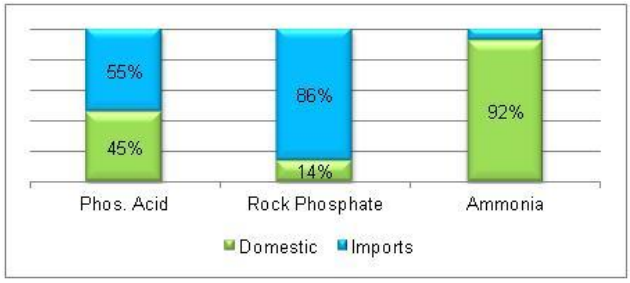
- The fertiliser industry performance witnessed an improved operating environment during FY15 after two very difficult years, primarily on account of normalisation of system level inventories, optimism associated with expected thrust in reforms from the new government, relatively stable currency rates and modest global prices of fertiliser and key inputs. Overall, fertiliser consumption grew by 6% from 45 MMT in FY 07 to 60 MMT in FY 12, following which it fell sharply by 11% to 53 MMT in FY 13 due to high channel inventory and weak monsoon. Also, increase in the P&K prices post NBS led to demand destruction with NPK sales falling by 23% in FY 13. The demand revived in FY 15, with overall volumes rising by 6% driven by the healthy sales of P&K fertilisers.



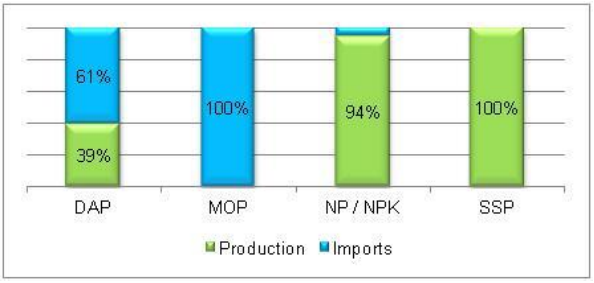
Consumption of Various Fertilisers in India
(Source: DoF, ICRA Research)

- **Urea:** Urea consumption has witnessed a growth rate of 3% over the period FY07 to FY15. Import of urea has grown from 17% of domestic consumption in FY07 to 28% of consumption in FY15. In FY15, the urea volumes grew marginally by 1% to 30.88 MMT while imports of urea increased to 8.75 MMT during FY15 from 7.09 MMT in FY14 due to weak domestic availability during early Rabi 2014-15 necessitating huge imports. The urea sales are expected to grow at a stable growth rate of 2-3% in the medium term from 30.88 MTPA in FY 15 to 32-32.5 MTPA in FY 17, driven by farmer preference for urea and retail price differential with other fertilisers.

- **P&K Fertilisers:** With increase in prices due to lower subsidy, difficult agro-climatic scenario in recent years, forex fluctuations and inventory build-up in the market, the performance of the P&K fertilisers industry has fluctuated. DAP consumption declined by ~37% over the period FY11-FY14 and MOP declined by 47% over FY10-FY14 as these segments are largely import-dependent. India is the largest importer of DAP and one of the largest importers of MOP globally. India also imports significant quantities of rock phosphate as well as phosphoric acid. Given the significant proportion of imports, international prices and currency movements play a major role in determining the end-product prices and profitability for the various fertilisers. Further, bargaining power of the industry with international suppliers is limited, although low off-take by India and China with regard to key raw materials and finished products have manifested in the form of low global demand for these fertilisers / intermediates and led to lower prices.



Production vs. Imports of key P&K Fertilisers
(Source: FAI, Industry, ICRA Research)



Production vs. Imports of key P&K raw materials
(Source: FAI, Industry, ICRA Research)

- On the other hand, weak agro-climatic scenario in FY13 and high systemic inventories during FY13-FY14 have led to a decline in NP/NPK complexes' sales by 13% and by 20% for SSP over FY12-FY14. In FY 13-FY14, the situation was exacerbated by high carryover inventory levels in the market and significant forex fluctuations leading to losses for the industry. Nevertheless, the sales of P&K fertilisers industry has improved during FY15 with volumes growing by 13% to 23.24 MMT as system inventories were largely cleared as of end-Kharif 2014. However, import dependence, forex fluctuations, agro-climatic risks and retail price differential of P&K fertilisers vis-a-vis urea continue to pose significant challenges for the industry, given that Indian soil is significantly deficient in these nutrients. However, there exists a significant long-term

growth potential for P&K fertilisers in India as application of N nutrient has exceeded P and K nutrients due to lack of awareness and demand-supply related issues.

SSP: SSP is the oldest chemical fertiliser manufactured in India and meets around 10% of total P_2O_5 requirement of the country. SSP is a low priced (MRP around ₹ 7200/tonne) and multi nutrient fertiliser, as it contains P_20_5 as primary nutrient, while sulphur & calcium as secondary nutrient, along with micro nutrients such as magnesium, zinc, boron, manganese, copper etc. The requirement of SSP is higher in case of oilseeds, pulses, sugarcane, fruits and vegetables, tea, which require higher amount of phosphorous and sulphur nutrients.

Expected Demand for Fertilisers in FY17

Sales Volumes (MT)	FY15 (Actuals)	FY 17 (Projected)
Urea	30.88	31.5-32.0
Non-Urea	23.24	25.0-26.0
Total	**54.13**	**56.0-58.0**

Several large fertilizer manufacturers have planned greenfield foray into manufacture of SSP, through significant capacity additions. These include the likes of Zuari Agrochemicals, IFFCO, Coromandel International Limited etc, who plan to augment their phosphate product portfolio while also utilizing their vast distribution network. The entry of large players should increase the market size for the product, which should help all the players in general. There is moderate risk of overcapacity over the medium term, despite strong expected growth in demand. Nevertheless, though the planned capacity additions and surplus capacity (50% of total capacity) in future appear high, in 'P' equivalent terms the surplus as of % of P capacity in India is likely to remain less than 10%. Further, the projected surplus capacity could easily help in substituting DAP imports which stood at 4.04 million tons in FY15. Phosphate content of 1 million tonne of DAP can be replaced by 3 million tonnes of SSP, thus highlighting high absorption capacity for SSP surplus. Currently DAP MRP stands at ~₹ 25000/MT whereas the MRP of SSP is ~₹ 7200/MT. Considering Phosphate equivalent terms the MRP of SSP works out to be ₹ 21,000/MT. While DAP does have 18% nitrogen the same is needed by the plant at 1.5-2 months after germination whereas Phosphate and Sulphur are required prior to sowing. Additionally sulphur is critical for oil seed crops as it increases the oil content of oil seeds. There is also historical precedence of SSP accounting for in excess of 20% share in India's own phosphate consumption in the 1980's and 1990's. As a result, SSP has significant potential in gaining higher share of phosphate demand through substitution of imported DAP and NPK over the medium to long term.

B. CROP PROTECTION INDUSTRY

The Indian pesticides and agrochemicals (PAC) industry has evolved as a leading player in the global PAC industry with a significant share of revenues coming from exports. Several factors have contributed to the emergence of the industry: importance of crop protection products on domestic agriculture sector due to large market, technical expertise, cheap labour costs, presence of companies having significant scale of operations and registrations in different geographies due to quality products, fiscal benefits for manufacture of agrochemicals provided by various states.

Pesticides and agro-chemicals (PAC), also called as Crop Protection products are an important input for the agriculture sector and are used to improve crop performance. PAC product is any substance or mixture of substances intended for preventing, destroying, repelling, or mitigating any pest. Pesticides products are referred according to the type of pest they control. PAC products primarily include:

- Insecticides: Act against insects which feed on crops, leaves, roots and other parts of plants. Provide protection by killing insects or preventing their attack. Help in controlling pest population below a desired threshold level.
- Herbicides/Weedicides: Act against weeds / unwanted plants.
- Fungicides: Act against bacteria, fungi, virus and mycoplasma which cause various diseases in plants. Protectants prevent or inhibit fungal growth, while eradicants kill the pests on application.
- Bio-pesticides: Derived from natural entities (plants, animals, bacteria, certain minerals, etc.). Eco-friendly, easy to use and require lower dosage vis-a-vis chemical pesticides.
- Others (Miticides, nematocides, rodenticides, plant growth regulators etc.): Fumigants and rodenticides protect crops from pest attacks during crop storage. Plant growth regulators regulate plant growth process and are usually used in cotton, rice and fruits.

Demand & Supply

The global crop protection chemicals market is projected to reach ~USD 70 billion by CY19 from ~USD 57 billion in CY14 – a CAGR of 4.2%. The global crop protection industry is an oligopoly with the world's six largest agrochemical manufacturers comprising ~75% of the global market. These companies include Bayer AG (Germany), Syngenta AG (Switzerland), BASF SE (Germany), Dow AgroSciences LLC, The Monsanto Company and E.I. du Pont de Nemours and Company/DuPont (all USA). In CY14, the global crop protection industry grew at 4.5% to reach a size of ~USD 57 billion (from ~USD 54 billion in CY13). Globally, Germany, France, US, China and Belgium are the largest exporters of PAC products, while Brazil, Canada, UK, Italy and Spain are the major importers. Latin America, Europe and Asia account for more than 75% of the global market size and have been reporting consistent growth y-o-y. Asia Pacific and Latin America are the biggest markets for crop protection chemicals, followed by North America and Europe.

C. Di-Calcium Phosphate

Feed phosphate is an important ingredient that is combined with basic feed mix to provide essential nutrition to animals and improve their overall growth. It is prepared by the reaction of phosphate with phosphoric acid. These help in improving the rate of weight gain, prevent deficiencies of calcium, enhancing the functioning of immune and nervous systems, and improve feed digestion. A variety of feed phosphates are used in different quantities and concentrations depending upon the type of animal.

The feed phosphate market is growing at a healthy rate and the market is expected to grow in the future due to the increasing demand for meat, pork and poultry around the globe. It is projected to reach USD 5,328.3 million by 2018, with a CAGR of 2.9% from 2013 (Source: www.marketsandmarkets.com). The driving factors of the global animal feed phosphate market are rise in global meat consumption, industrialization of pork and poultry industry and focus on continuous development of best breeds of animals. Hence, the manufacturers are focusing on expansion across regions and setting up new plants for increasing production capacity as well as strengthening the product line. The Indian feed industry is about 40 years old and includes dairy and poultry feed manufacturing. The beef and pork feed industry is limited. The three key types of cattle-feed producers are the home-mixers, dairy cooperatives and private sector manufacturers of compound cattle feed. The Indian compound-cattle feed industry is relatively small but expected to grow at a healthy rate. However, the restraints for the industry are the increasing raw material costs and scarcity of raw materials.

D. SEEDS

Seed is the basic and most critical input for sustainable agriculture. The response of other agricultural inputs depends on the quality of seeds used to a large extent. The Indian seeds industry can broadly be classified into three segments –

(i) ***Open / Self-pollinating certified seeds*** – Seeds bred through natural processes – i.e. self-pollination or pollination by wind, insects, gardener, etc. to set fruit and produce seeds
(ii) ***Hybrid seeds*** – Seeds produced by cross-pollinating plants under controlled conditions to get specific characteristics, such as better yield, improved colour, disease / pest resistance, etc.
(iii) ***Genetically Modified (GM) seeds*** – Seeds produced using gene splicing techniques in which genetic material has been purposely altered through combining DNA of species from different biological kingdoms. Technically, GM seeds fall under the hybrid seed category as many of hybrids today are genetically modified.

The Indian seed market is currently the sixth largest in the world after USA, China, France, Brazil and Canada and is valued at ~USD 3.2 billion, having grown at a CAGR of 18% during FY09-FY15. In volume terms, the market has grown at a CAGR of 8.4% to reach 3.5 MMT consumption presently. Although the Indian seed market is one of the largest, it is almost exclusively supplied by locally produced seeds. More than 80% of the hybrid seed market is controlled by top ten domestic and multinational companies operating in the country.

E. SULPHURIC ACID

Sulphuric acid is one of the largest-volume industrial chemicals produced in the world and has large-scale industrial uses. Its major user is the phosphate fertilizer industry. Other important applications are in petroleum refining, steel pickling, rayon & staple fiber, alum, explosives, detergents, plastics and fibers etc. The production

of phosphate fertilizer materials, accounted for ~58% of total world consumption for sulphuric acid in 2014. However, this share is expected to decline to about 56% by 2019, mainly as a result of higher growth in chemical and industrial applications. *(source: www.ihs.com).* In 2012, the world sulphuric acid capacity was estimated at more than 290.7 million tonnes of which about 46 was accounted by Asia. The worldwide market for sulphuric acid witnessed stable growth in the last few years, supported by stable demand from major end-use industries. The major growth drivers for sulphuric acid demand have been its uses for phosphoric acid, titanium dioxide, hydrofluoric acid, ammonium sulfate production, and for uranium processing and metallurgical applications.

SUMMARY OF OUR BUSINESS, STRENGTHS AND STRATEGIES

Overview

We are an agri-input Company focused on manufacturing, distribution and retailing of a wide range of crop yield enhancing and protection products. Our product portfolio includes crop protection, crop nutrients, seeds, veterinary feed supplements. Further, in order to secure supply of sulphuric acid, one of our key ingredients, we also ventured into manufacturing of sulphuric acid. We produce sulphuric acid as well as other sulphuric acid based chemicals like LABSA and oleum that have wider applications across industries like agrochemicals, veterinary feed supplements, pharmaceuticals, synthetic detergents etc. Our range of product encompasses products across the agri-value chain viz., from seeds to crop nutrients products to crop protection products and also veterinary feed supplements.

Majority of our sales is from branded products like "FAST" "MOTOX 10G" "MEGA SAMRAT" and "MEGA IMIDA" brands for crop protection; "AJAY" for NPK mixture crop nutrient products; "ANNADATA" for single super phosphate; "ABHAYA" for di-calcium phosphate and "APURVA" for seeds. To ensure timely supply and availability of our products as well as achieve last mile connectivity with the farmers, we have set-up company operated depots at 14 locations across India that are established based on the agricultural belts and / or having connectivity ease with our dealer network. Our products are distributed from our depots / manufacturing location based warehouses to a network of approximately 8,000 dealers spread across various states in India. Further, our Company has also set-up a chain of company operated retail outlets known as Kisan Seva Kendras in the East and West Godavari and Krishna districts of Andhra Pradesh, Warangal district of Telangana and Koppal district of Karnataka where our primary manufacturing operations are conducted as a channel of direct sales to our end customers.

Our Company is a part of K.P.R. group based out of East Godavari district of Andhra Pradesh. The group has interests in agri-inputs, chemicals, rice mills and poultries. One of our Promoter, Rajasekhar Reddy Kovvuri along with other partners entered into business of agrochemicals and fertilisers through a partnership firm M/s. Mega Chemicals and Fertilisers on January 17, 2000. Pursuant to a Partnership Deed – Change in Constitution dated March 1, 2003, our Promoters Venkata Mukunda Reddy Karri and Papa Reddy Kovvuri also became partners amongst other partners of M/s. Mega Chemicals and Fertilisers. Post incorporation of our Company in the year 2007, the assets and liabilities of M/s. Mega Chemicals & Fertilisers were transferred to our Company. For further details, see the chapter titled "***History and Certain Corporate Matters***" on page 166 of this Draft Red Herring Prospectus. Over the years, we have focused on organic growth by investing to increase our production capacities and diversify our product range from being only a crop protection product company to wide product portfolio based agri-input company.

As on November 30, 2015, we have a wide product portfolio across the agri-value chain as follows –

- Crop Protection Products – registrations of 150 formulations from CIB of which we have manufacturing license for 139 products;

- Crop Nutrient Products - single super phosphate, 10 grades of NPK mixture fertilizers, micro nutrients and bio products;

- Seeds – 85 variety of seeds spanning across 33 different field and vegetable crops for which we have received centralised seed license certification;

- Veterinary Feed Supplements– di-calcium phosphate for animal feed and also for use in pharmaceutical industry; and

- Sulphuric Acid – production of sulphuric acid and sulphuric acid based chemicals like LABSA and oleum for variety of industrial applications including agrochemicals, pharmaceuticals, etc.

We operate three manufacturing facilities viz one each at Balabhadrapuram and Biccavolu in East Godavari district of Andhra Pradesh and one in Koppal district, Karnataka and our seed processing unit is located in Warangal district, Telangana which is operated under our wholly-owned subsidiary Sri Sai Swarupa Seeds Private Limited. We have an installed capacity of 555,000 MTPA of crop nutrient products, 21,560 MTPA of crop

protection products, 18,000 MTPA for veterinary feed supplements, 160,800 MTPA for chemicals and the install capacities of our seed processing unit is 15,000 TPA. We have also set-up a waste heat recovery plant at our manufacturing facility at Biccavolu, East Godavari as well as Koppal, Karnataka to generate power in order to optimally use the steam produced during the manufacturing of sulphuric acid. The aggregate capacity of our waste heat recovery power plants is 2.5 MW (1.5 MW at Biccavolu, Andhra Pradesh and 1 MW at Koppal, Karnataka) which caters to our captive power requirements at our manufacturing facilities.

We have a quality control laboratory at Biccavolu facility and Balabhadrapuram facility, Andhra Pradesh, Warangal facility, Telangana and Koppal facility, Karnataka, which primarily monitors the quality of our major raw materials and finished goods. Further, we have received quality control certifications relating to our products and manufacturing facilities including ISO 14001:2004 certificate for operating as environmental management system for our manufacturing facilities located at Biccavolu and Balabhadrapuram, Andhra Pradesh and Koppal, Karnataka having scope of manufacturing and supply of pesticides, fertilizers, chemicals, API's and animal nutrients; OHSAS 18001:2007 certificate for operating as occupational health and safety management system for Biccavolu facility and Balabhadrapuram facility, Andhra Pradesh and Koppal facility, Karnataka having scope of manufacturing and supply of pesticides, fertilizers, chemicals, API's and animal nutrients; ISO 9001:2008 certificate for operating as quality management system for manufacturing facilities at Balabhadrapuram and Bicaavolu, Andhra Pradesh having scope of manufacturing & supply of pesticides, fertilizers, chemicals, bulk drugs and animal nutrients; license as per IS 5470:2002 for the product dicalcium phosphate animal feed grade for manufacturing facility at Biccavolu, Andhra Pradesh and license as per IS 1664:2002 for the product mineral mixture supplementing cattle feed type I and II for manufacturing facility at Biccavolu, Andhra Pradesh. For further details please refer to our section titled "***Key Regulations and Policies***" appearing on page 155 of this Draft Red Herring Prospectus.

As on November 30, 2015, we had a total workforce of 1,554 employees including 7 management personnel, 44 account personnel, 152 marketing personnel, 128 managerial and supervisory staff, 185 administrative staff, 985 skilled/semi-skilled workers and unskilled workers and 53 contract labourers.

We have grown at a CAGR of 21.32% over the past five financial years with our total revenue growing from ₹ 2,771.90 million in Fiscal 2011 to ₹ 6,005.69 million in Fiscal 2015 on a consolidated basis. Further, our EBITDA as restated, excluding exceptional items and discontinuing operations and has grown from ₹ 567.76 million in fiscal 2011 to ₹ 1,033.44 million in Fiscal 2015 on a consolidated basis and our profit after tax has grown from ₹ 215.32 million in Fiscal 2011 to ₹ 271.86 million in Fiscal 2015 on a consolidated basis respectively.

The table below provides information regarding total revenue from operations (net of excise duty) including subsidy from the government relating to various business verticals for the last three Fiscals:

(Unless stated otherwise ₹ in million)

Segments	**Fiscal 2015**		**Fiscal 2014**		**Fiscal 2013**	
	Net Sales	**% of revenues from operation**	**Net Sales**	**% of revenues from operation**	**Net Sales**	**% of revenues from operation**
Fertilisers	3,971.88	66.48%	4,443.44	72.50%	4,392.49	78.14%
Chemicals	600.01	10.04%	432.55	7.06%	571.90	10.17%
Pesticides	1,166.38	19.52%	1,053.48	17.19%	656.92	11.69%
Seeds	236.11	3.95%	199.83	3.26%	-	-
Total	**5,974.38**	**100%**	**6,129.30**	**100%**	**5,621.31**	**100%**

OUR STRENGTHS

We believe that the following are our key competitive strengths:

1. Wide agri-input product portfolio with presence across the agri-value chain enabling diversification of revenue risk

Over the years, we have grown significantly on account of diversification of our product range from being only a crop protection product company in the year 2007 to a wide agri-input product portfolio company. Our range of product encompasses products across the agri-value chain viz., from seeds to crop nutrients products to crop protection products and also veterinary feeds supplements. Today, we have a diversified portfolio including (i)

registrations of 150 formulations in the crop protection products from CIB of which we have manufacturing license for 139 products; (ii) Single super phosphate fertilizer, 10 grades of NPK mixture fertilizers, micro nutrients and bio products under crop nutrient products; (iii) 85 variety of seeds; (iv) Di-calcium phosphate which is used for veterinary feed supplements and also for use in the pharmaceuticals industry; and (v) sulphuric acid and sulphuric acid based chemicals like DMS, LABSA and oleum for variety of industrial applications including agrochemicals, pharmaceuticals, etc.

Further, we believe our continued engagement with the dealers and wide reach to the farmers has helped us to understand the specific product requirements of end customers thereby enabling us to identify new product opportunities from time to time. This along with our objective in being present across the agri-value chain and meet the growing needs of farmers has enabled us to widen our product portfolio which has also helped us to de-risk our revenues.

2. Strong and growing distribution network

In order to ensure timely supply and availability of our products as well as achieve last mile connectivity with the farmers, we have set-up company operated depots at 14 locations across India that are established based on the location of the agricultural belts and / or having connectivity ease with our dealer network. Our products are distributed from our depots and manufacturing location based warehouses to a network of approximately 8,000 dealers/distributers spread across various states in India. Further, as on November 30, 2015, our Company has also set-up a chain of 95 Company operated retail outlets known as Kisan Seva Kendras in the East and West Godavari districts and Krishna district of Andhra Pradesh, Warangal district of Telangana as well as Koppal district of Karnataka where our primary manufacturing operations are conducted as a channel of direct sales to our end customers which also enables us to showcase our variety of products. We believe, our growing distribution network facilitates efficient sales and brand visibility of our products in the markets where we operate.

We have a strong marketing team of 152 people as on November 30, 2015, who are in touch with our dealer network on a regular basis to understand demand patterns and also offer them various incentive structures, payment patterns, etc in order to push our product sales. Further, our sales personnel visit various villages on periodic basis to conduct camps to educate farmers and dealers on the various products of our Company, application procedures and the related benefits. In order to provide support services to our end customers and dealers, we have also set-up a dedicated toll-free helpline for delivering product information, technical details, etc. This has helped us to reach and establish connectivity with our end customers. Further, we believe our strong relationship with our dealers and our chain of company operated stores has enabled us to introduce new products in our existing market network within a short time frame.

3. Material sourcing capabilities

We believe that the availability of multiple raw material providers across various jurisdictions for our varied range of products helps us in not being dependent on a single or limited number of suppliers. We source our technicals, chemicals, urea, DAP, MOP and other generic active ingredients in their finished form from third party manufacturers, domestically as well as internationally depending on the availability and pricing dynamics. We continue to develop and maintain our relationship with the third party suppliers to ensure timely delivery of raw materials.

Further, our Company is registered with Department of Fertilisers as a certified importer of P&K fertilisers that can be sold directly under our brand as well as further processed into various grades of NPK mixtures. Further, our Company is also licensed to import some technical products which are primary raw materials for some of our crop protection products. We do not have to depend on third party for sourcing these materials. Our ability to directly source raw materials enables us to plan our production and allocate resources effectively.

4. Certified manufacturing facilities

Our Company operates three manufacturing facilities viz one each at Balabhadrapuram and Biccavolu in East Godavari district of Andhra Pradesh and one in Koppal district, Karnataka and our seed processing unit is located in Warangal district, Telangana which is operated under our wholly-owned subsidiary Sri Sai Swarupa Seeds Private Limited. We have an installed capacity of 555,000 MTPA of crop nutrient products, 21,560 MTPA of crop protection products, 18,000 MTPA for veterinary feed supplements, 160,800 MTPA for chemicals and the install capacities of our seed processing unit is 15,000 TPA. Our combined installed capacities for production of

sulphuric acid is 420 TPD used for both captive consumption as well as external sales. We have also set-up a waste heat recovery plant at our manufacturing facility at Biccavolu, East Godavari as well as Koppal, Karnataka to generate power in order to optimally use the steam produced during the manufacturing of sulphuric acid. The aggregate capacities of our waste heat recovery power plants is 2.5 MW (1.5 MW at Biccavolu, Andhra Pradesh and 1 MW at Koppal, Karnataka) which caters to our captive power requirements at our manufacturing facilities.

We have a quality control laboratory at Biccavolu facility and Balabhadrapuram facility, Andhra Pradesh, Warangal facility, Telangana and Koppal facility, Karnataka, which primarily monitors the quality of our major raw materials. Further, we have received quality control certifications relating to our products and manufacturing facilities including ISO 14001:2004 certificate for operating as environmental management system for our manufacturing facilities located at Biccavolu and Balabhadrapuram, Andhra Pradesh and Koppal, Karnataka having scope of manufacturing and supply of pesticides, fertilizers, chemicals, API's and animal nutrients; OHSAS 18001:2007 certificate for operating as occupational health and safety management system for our manufacturing facilities located at Balabhadrapuram, Andhra Pradesh and Koppal, Karnataka having scope of manufaturing and supply of pesticides, fertilizers, chemicals, API's and animal nutrients; ISO 9001:2008 certificate for operating as quality management system for our manufacturing facilities located at Biccavolu and Balabhadrapuram, Andhra Pradesh having scope of manufacturing and supply of pesticides, fertilizers, chemicals, bulk drugs and animal nutrients; license as per IS 5470:2002 for the product dicalcium phosphate animal feed grade for our Biccavolu facility and license as per IS 1664:2002 for the product mineral mixture supplementing cattle feed type I and II for our manufacturing facility located at Biccavolu, Andhra Pradesh. For further details please refer to our section titled "***Government Regulations & Policies***" appearing on page 238 of this Draft Red Herring Prospectus.

5. Experienced Promoters and management team

Our Promoters have played a key role in developing our business and we benefit from their significant experience in the agri-input industry. Our individual promoters traditionally were into the business of rice mills and poultry farming. For details in relation to our Promoters and the experience of our Key Managerial Personnel, see "***Our Promoters, Promoter Group and Group Entities***" and "***Our Management***" on pages 190 and 173, respectively of this Draft Red Herring Prospectus. We believe that the domain knowledge and experience of our Promoters and our management team provides us with an advantage as we seek to grow in our existing markets and enter new geographies. We believe that our management team's industry experience, knowledge and relationships with suppliers and customers have led to growth in the past. Our management's ability to identify new avenues of growth and implement our business strategies in efficient manner has being one of the important factors towards our Company's growth.

Business Strategy

1. Enhance product offering

We will continue to identify related product opportunities based on market trends and intelligence, feedback from our dealer network and identify opportunities in the off-patent chemistry products. As on November 30, 2015, we have applied for registration of license to manufacture 11 crop protection products. Further, we have applied for centralised seed license certification for additional varieties of seeds. Receipt of these registrations will enable us to cater to address the market needs as well as offer growth avenues in existing market and provide opportunities to enter newer markets. Further, we are also exploring to increase our captive consumption of sulphuric acid by utilising it to manufacture additional sulphuric acid based value-added products like DCP which also have applications in dental care industry like toothpaste manufacturing and to add new product in our portfolio like mineral mixtures.

Further, we seek to increase the penetration of our products in markets in which we are currently present and widen the portfolio of our products available in those markets. We would continue to focus on investing in our production capacities and diversify our product range thereby establishing our self from being a diversified product portfolio based agri-input company.

2. Geographical expansion and augmenting manufacturing capacity

Currently, our manufacturing facilities for crop nutrient products cater to the micro-markets of Andhra Pradesh, Telangana and Karnataka, primarily because of our manufacturing units being situated in or around those areas.

All our products except for crop nutrient products are sold across India. With an objective to provide end-to-end agri-inputs including crop nutrient products to our end customers as well as to increase our footprint, our Company is proposing to set-up two new NPK based fertilisers facilities, one each in Maharashtra and Tamil Nadu. In relation to the Maharashtra unit, we have already procured the land at Aurangabad from our internal accruals. For details relating to the NPK fertiliser facility in Tamil Nadu, refer to the section titled "***Objects of the Issue***" on page 93 of this Draft Red Herring Prospectus. Additionally, we are also in the advanced stage of expanding our DCP capacity by setting – up of a new DCP plant of 30 TPD in Koppal, Karnataka within the vicinity of our existing plant. We have availed ₹ 160.00 million from Andhra Bank to part finance the DCP plant in Koppal facility, Karnataka.

3. Increase our market penetration

To further strengthen our timely supply and availability of our products as well as achieve last mile connectivity with the farmers around our manufacturing facilities, our Company intends to increase the count of Kisan Seva Kendras – Company Operated retail stores. Currently, our Company intends to increase these stores in and around the districts of Andhra Pradesh including Srikakulam, Vizianagaram, Vishakapatnam, East and West Godavari and Krishna and in Karnataka around Gadag, Bellary and Raichur districts which are closer to our currently established manufacturing units. Currently we are proposing to increase the number of Kisan Seva Kendras by 100 counts of which we have already opened 15 Kisan Seva Kendras, taking our tally of operational Kisan Seva Kendras to 95 as on November 30, 2015. Further, to deepen our connectivity as well as expand our reach, our Company will explore possibility to increase the dealer network across various states in India.

SUMMARY OF FINANCIAL INFORMATION

The following tables set forth the summary of our standalone and consolidated restated financial information for and as of Fiscals 2011, 2012, 2013, 2014, 2015 and three months period ended June 30, 2015. These financial statements have been prepared in accordance with Indian GAAP and the Companies Act and restated in accordance with the Companies Act and the SEBI ICDR Regulations and are presented in the chapter titled "***Financial Statements***" on page 205 of this Draft Red Herring Prospectus. The summary financial statements presented below should be read in conjunction with our Restated Financial Statements, the notes and annexure thereto and the section titled "***Management's Discussion and Analysis of Financial Condition and Results of Operations***" on page 206 of this Draft Red Herring Prospectus.

RESTATED CONSOLIDATED STATEMENT OF ASSETS AND LIABILITIES

(in million, unless otherwise stated)

	Particulars	June 30, 2015	March 31, 2015	March 31, 2014	March 31, 2013	March 31, 2012	March 31, 2011
	EQUITY AND LIABILITIES						
A	**Shareholders' Funds**						
	Share Capital	854.64	854.64	854.64	142.44	142.44	142.44
	Reserves and Surplus	765.49	722.85	498.28	939.58	807.09	446.39
B	**Share Application Money pending allotment**	-	-	1.84	-	-	-
		1,620.13	**1,577.49**	**1,354.76**	**1,082.02**	**949.53**	**588.83**
C	**Non - Current Liabilities**						
	Long Term Borrowings	921.69	1,093.43	1,441.15	1,462.11	974.46	969.60
	Deferred Tax Liability (Net)	313.34	312.03	282.59	252.69	216.60	140.09
	Long Term Provisions	8.78	7.02	2.86	2.13	0.93	0.61
		1,243.81	**1,412.48**	**1,726.60**	**1,716.93**	**1,191.99**	**1,110.30**
D	**Current Liabilities**						
	Short Term Borrowings	2,281.07	2,388.14	2,083.57	2,472.55	2,342.87	1,465.20
	Trade Payables	1,929.73	1,415.41	1,526.78	1,656.70	3,025.02	133.09
	Other Current Liabilities	447.89	465.78	353.89	336.98	279.09	248.07
	Short Term Provisions	168.94	153.24	150.69	80.44	167.81	84.69
		4,827.63	**4,422.57**	**4,114.93**	**4,546.67**	**5,814.79**	**1,931.05**
	TOTAL (A+B+C+D)	**7,691.57**	**7,412.54**	**7,196.29**	**7,345.62**	**7,956.31**	**3,630.18**
	ASSETS						
A	**Non - Current Assets**						
	Fixed Assets						
	Tangible Assets	2,172.85	2,204.35	2,170.64	2,333.64	2,174.25	1,348.90
	Intangible Assets	3.60	3.60	3.60	-	-	-
	Capital Work -in-Progress	44.27	35.76	40.35	2.00	106.71	429.29
	Non-Current Investments	105.39	105.39	114.55	114.55	92.58	114.55
	Long Term Loans and Advances	17.21	14.67	42.18	38.70	11.25	31.22
		2,343.32	**2,363.77**	**2,371.32**	**2,488.89**	**2,384.79**	**1,923.96**
B	**Current Assets**						
	Inventories	2,327.20	1,965.01	2,090.59	2,422.98	2,303.30	707.91
	Trade Receivables	2,698.47	2,738.73	2,449.21	1,997.26	2,454.54	424.01
	Cash and Bank Balances	16.97	64.85	24.54	102.91	27.60	30.22
	Short Term Loans and Advances	165.62	153.33	105.42	61.91	148.64	402.85
	Other Current Assets	139.99	126.85	155.21	271.67	637.44	141.23
		5,348.25	**5,048.77**	**4,824.97**	**4,856.73**	**5,571.52**	**1,706.22**
	TOTAL (A+B)	**7,691.57**	**7,412.54**	**7,196.29**	**7,345.62**	**7,956.31**	**3,630.18**

RESTATED CONSOLIDATED STATEMENT OF PROFIT & LOSS ACCOUNTS

(in million, unless otherwise stated)

	Particulars	June 30, 2015	March 31, 2015	March 31, 2014	March 31, 2013	March 31, 2012	March 31, 2011
I	Revenue from Operations	1,255.19	5,974.38	6,129.30	5,621.31	6,596.82	2,754.80
II	Other Income	2.85	31.31	29.80	56.63	95.72	17.10
III	**Total Revenue (I+II)**	**1,258.04**	**6,005.69**	**6,159.10**	**5,677.94**	**6,692.54**	**2,771.90**
IV	**Expenses:**						
	Cost of Materials Consumed	884.76	3,927.56	3,693.71	2,377.32	2,032.67	1,337.03
	Purchases of Stock in Trade	41.11	25.07	456.30	1,379.09	3,870.05	687.86
	Changes in inventories of Finished Goods, Work in progress and Stock in Trade	(99.45)	176.91	159.28	222.40	(659.76)	(118.11)
	Employee Benefit Expense	62.42	215.34	152.92	99.22	75.95	57.10
	Finance Cost	120.58	487.64	499.41	473.94	287.78	195.88
	Depreciation and Amortisation Expense	40.88	143.05	131.73	111.29	63.07	55.10
	Other Expenses	147.32	627.37	586.41	791.31	396.42	240.26
	Total Expenses	**1,197.62**	**5,602.94**	**5,679.76**	**5,454.57**	**6,066.18**	**2,455.12**
V	**Profit before exceptional items and Taxes, as restated(III-IV)**	**60.42**	**402.75**	**479.34**	**223.37**	**626.36**	**316.78**
VI	**Less:** Exceptional Items	-	6.64	47.71	-	-	-
VII	**Profit Before Tax as restated (V-VI)**	**60.42**	**396.11**	**431.63**	**223.37**	**626.36**	**316.78**
VIII	**Less:** Tax Expense						
	Current Tax	16.36	94.81	122.26	44.65	126.66	67.22
	Mat Credit Entitlement	-	-	(2.42)	-	-	-
	Deferred Tax charge/(credit)	1.31	29.44	27.43	36.09	76.51	31.97
IX	**Profit or (Loss) for the period from continuing operations as restated (VII-VIII)**	**42.75**	**271.86**	**284.36**	**142.63**	**423.19**	**217.59**
X	**Profit or (Loss) for the period from discontinuing operations**	-	-	3.73	(0.25)	1.13	(2.27)
XI	**Less:** Tax Expenses of discontinuing operations	-	-	1.27	-	0.37	-
XII	**Profit or (Loss) for the period from discontinuing operations after Tax (X-XI) (as per Audited Accounts)**	**-**	**-**	**2.46**	**(0.25)**	**0.76**	**(2.27)**
XIII	**Profit or (Loss) for the period as restated (X+XII)**	**42.75**	**271.86**	**286.82**	**142.38**	**423.95**	**215.32**
XV	**Earnings Per Equity Share**						
	(1) Basic	0.50	3.18	3.36	1.67	4.96	2.52
	(2) Diluted	0.50	3.18	3.36	1.67	4.96	2.52

RESTATED CONSOLIDATED STATEMENT OF CASH FLOW

(in million, unless otherwise stated)

	Particulars	June 30, 2015	March 31, 2015	March 31, 2014	March 31, 2013	March 31, 2012	March 31, 2011
A	**Cash Flow from Operating Activities**						
	Profit/(Loss) Before Tax, as restated	**60.42**	**396.11**	**435.36**	**223.12**	**627.49**	**314.51**
	Adjustments for :						
	Depreciation and Amortisation Expense	40.88	143.05	131.73	120.44	72.25	64.25
	Mat Credit Entitlement	-	-	2.42	-	-	-
	(Profit)/Loss on Sale of Fixed Assets ($)	-	0.85	45.88	0.38	0.74	0.86
	(Profit)/Loss on Sale of Investments	-	6.64	2.49	-	-	-
	Provision for Doubtful debts	0.88	10.83	7.32	-	-	-
	Unrealised gain on stocks related to consolidation	(0.11)	(0.24)	-	-	-	-
	Unrealised gain on Foreing Currency Translation	-	-	-	-	0.11	
	On account of Consolidation of Associates as per equity method of AS-23	-	-	-	-	(21.97)	-
	Finance Cost	120.58	487.64	510.41	485.82	290.60	195.88
	Interest Income	(2.84)	(12.56)	(15.62)	(29.35)	(95.27)	(9.93)
	Operating Profit/(Loss) before Working Capital Adjustments	**219.81**	**1,032.32**	**1,119.99**	**800.41**	**873.95**	**565.57**
	Adjustments for :						
	(Increase)/ Decrease in Inventories	(362.19)	125.58	359.58	(119.68)	(1,595.39)	(356.91)
	(Increase)/ Decrease in Trade receivables	39.38	(300.35)	(461.09)	457.28	(2,030.53)	(288.01)
	(Increase)/ Decrease in Short Term Loans and Advances	(12.29)	(47.91)	(9.15)	86.73	253.94	(402.85)
	(Increase)/Decrease in Long Term Loans & Advances	0.75	89.80	(4.10)	(27.45)	19.97	31.78
	(Increase)/ Decrease in Other Current Assets	(13.17)	24.66	116.46	385.97	(521.61)	(142.46)
	Increase/ (Decrease) in Trade Payables	514.32	(111.35)	(160.43)	(1,368.32)	2,892.20	(38.91)
	Increase/ (Decrease) in Other Current Liabilities	(19.34)	117.83	(9.24)	54.56	34.52	240.93
	Increase/ (Decrease) in Short Term Provisions	1.07	1.23	0.43	0.71	0.42	0.86
	Proceeds from Long Term Provisions	1.76	4.16	0.66	1.20	0.32	0.61
	Cash Generated from/(Used in) Operations	**370.10**	**935.97**	**953.11**	**271.41**	(72.21)	(389.39)
	Direct Taxes Paid	(5.00)	(182.58)	(45.51)	(124.67)	(69.11)	(30.71)
	Net Cash Flow from/(Used in) Operating Activities (A)	**365.10**	**753.39**	**907.60**	**146.74**	**(141.32)**	**(420.10)**
B	**Cash Flow from Investing Activities**						
	Purchase of Fixed Assets	(17.89)	(173.85)	(120.91)	(175.60)	(576.47)	(638.10)
	Sale of Fixed Assets	-	0.83	99.51	0.10	0.71	13.35
	Purchase of Investments	-	-	(12.60)	-	-0.00	(114.55)
	(Investments in)/Sale in Subsidiaries and Associates	-	2.52	-	-	21.97	-
	Interest Income	2.85	16.26	11.92	9.15	120.67	11.16
	Investment Subsidy Received	-	4.38	2.50	1.47	-	-
	Net Cash Flow from/(Used in) Investing Activities (B)	**(15.04)**	**(149.86)**	**(19.58)**	**(164.88)**	**(433.12)**	**(728.14)**
C	**Cash Flow from Financing Activities**						
	Refund of Share Application Money	-	(1.84)	-	-	-	(42.58)

Particulars	June 30, 2015	March 31, 2015	March 31, 2014	March 31, 2013	March 31, 2012	March 31, 2011
Proceeds from/(Repayment of) Long Term Borrowings from Banks & Financial Institutions	(171.74)	(347.72)	(23.78)	487.65	4.86	(102.30)
Proceeds/(Repayments) from Short Term Borrowings	(107.07)	304.57	(421.69)	129.68	877.67	1,465.20
Long Term Borrowings Received / (Repaid) to Related Party	-	-	13.84	-	-	-
Dividends Paid (Including Tax thereon)	-	(24.65)	(33.33)	(41.39)	(16.61)	(15.27)
Interest Paid	(119.13)	(493.58)	(504.45)	(482.49)	(294.10)	(193.84)
Net Cash Flow from/(Used in) Financing Activities (C)	**(397.94)**	**(563.22)**	**(969.41)**	**93.45**	**571.82**	**1,111.21**
Net Increase /(Decrease) in Cash and Cash Equivalents (A+B+C)	**(47.88)**	**40.31**	**(81.39)**	**75.31**	**(2.62)**	**(37.03)**
Cash and Cash Equivalents at the Beginning of the Period/Year	64.85	24.54	105.93	27.60	30.22	67.25
Cash and Cash Equivalents at the End of the Period/Year*	**16.97**	**64.85**	**24.54**	**102.91**	**27.60**	**30.22**
Cash and Cash Equivalents at the End of the Period/Year (Refer Annexure No.20)						
Cash On Hand	4.83	4.74	2.09	1.71	2.26	0.53
Balances with banks						
Current Accounts	12.14	60.11	22.45	101.20	25.34	29.69
	16.97	**64.85**	**24.54**	**102.91**	**27.60**	**30.22**

RESTATED STANDALONE STATEMENT OF ASSETS AND LIABILITIES

(in million, unless otherwise stated)

	Particulars	June 30, 2015	March 31, 2015	March 31, 2014	March 31, 2013	March 31, 2012	March 31, 2011
	EQUITY AND LIABILITIES						
A	**Shareholders' Funds**						
	Share Capital	854.64	854.64	854.64	142.44	142.44	142.44
	Reserves and Surplus	722.35	687.69	474.81	942.33	831.82	446.39
		1,576.99	**1,542.33**	**1,329.45**	**1,084.77**	**974.26**	**588.83**
B	**Non - Current Liabilities**						
	Long Term Borrowings	921.61	1,093.22	1,440.47	1,462.11	974.46	969.60
	Deferred Tax Liability (Net)	309.12	308.37	279.33	252.69	216.60	140.09
	Long Term Provisions	8.51	6.81	2.79	2.13	0.93	0.61
		1,239.24	**1,408.40**	**1,722.59**	**1,716.93**	**1,191.99**	**1,110.30**
C	**Current Liabilities**						
	Short Term Borrowings	2,192.38	2,368.23	2,050.86	2,472.55	2,342.87	1,465.20
	Trade Payables	1,878.00	1,398.06	1,527.07	1,656.72	3025.01	133.09
	Other Current Liabilities	438.67	440.61	333.70	336.98	279.09	248.07
	Short Term Provisions	159.61	147.11	146.72	80.44	167.81	84.69
		4,668.66	**4,354.01**	**4,058.35**	**4,546.69**	**5,814.78**	**1,931.05**
	TOTAL (A+B+C)	**7,484.89**	**7,304.74**	**7,110.39**	**7,348.39**	**7,981.03**	**3,630.18**
	Assets						
A	**Non - Current Assets**						
	Fixed Assets						
	Tangible Assets	2,135.11	2,166.35	2,132.59	2,333.64	2,174.25	1,348.90
	Capital Work -in-Progress	44.27	35.76	40.35	2.00	106.71	429.29
	Non-Current Investments	117.99	117.99	127.15	117.04	117.04	114.55
	Long Term Loans and Advances	16.73	14.48	41.62	38.71	11.25	31.22
		2,314.10	**2,334.58**	**2,341.71**	**2,491.39**	**2,409.25**	**1,923.96**
B	**Current Assets**						
	Inventories	2,263.06	1,891.78	2,050.95	2,422.98	2,303.30	707.91
	Trade Receivables	2,586.27	2,689.30	2,414.97	1997.26	2,454.54	424.01
	Cash and Bank Balances	16.47	63.88	23.44	102.91	27.59	30.22
	Short term loans and advances	166.30	199.62	124.11	62.18	148.91	402.85
	Other Current Assets	138.69	125.58	155.21	271.67	637.44	141.23
		5,170.79	**4,970.16**	**4,768.68**	**4,857.00**	**5,571.78**	**1,706.22**
	TOTAL (A+B)	**7,484.89**	**7,304.74**	**7,110.39**	**7,348.39**	**7,981.03**	**3,630.18**

RESTATED STANDALONE STATEMENT OF PROFIT & LOSS

(in million, unless otherwise stated)

	Particulars	June 30, 2015	March 31, 2015	March 31, 2014	March 31, 2013	March 31, 2012	March 31, 2011
I	Revenue from Operations	1,139.99	5,738.27	5,929.47	5,621.31	6,596.82	2,754.80
II	Other Income	3.70	31.30	29.50	56.63	95.73	17.10
III	**Total Revenue (I+II)**	**1,143.69**	**5,769.57**	**5,958.97**	**5,677.94**	**6,692.55**	**2,771.90**
IV	**Expenses:**						
	Cost of Materials Consumed	822.53	3,797.64	3,571.01	2,377.32	2,032.69	1,337.01
	Purchases of Stock in Trade	9.88	2.64	415.29	1,379.10	3,870.05	687.86
	Changes in inventories of Finished Goods, Work in progress and Stock in Trade	(95.05)	163.65	175.86	222.40	(659.76)	(118.11)
	Employee Benefit Expense	60.14	205.61	147.02	99.22	75.12	57.10
	Finance Cost	118.39	484.15	496.17	473.93	287.75	195.88
	Depreciation and Amortisation Expense	40.20	140.36	129.88	111.29	63.07	55.10
	Other Expenses	138.91	591.30	564.23	791.32	394.40	240.28
	Total Expenses	**1,095.00**	**5,385.35**	**5,499.46**	**5,454.58**	**6,063.32**	**2,455.12**
V	**Profit before exceptional items and Taxes, as restated(III-IV)**	**48.69**	**384.22**	**459.51**	**223.36**	**629.23**	**316.78**
VI	**Less:** Exceptional Items	-	6.64	47.71	-	-	-
VII	**Profit Before Tax as restated (V-VI)**	**48.69**	**377.58**	**411.80**	**223.36**	**629.23**	**316.78**
VIII	**Less:** Tax Expense						
	Current Tax	13.28	88.61	118.29	44.65	126.66	67.22
	Deferred Tax Charge/(Credit)	0.75	29.04	26.64	36.09	76.51	31.97
IX	**Profit or (Loss) for the period from Continuing Operations as restated (VII-VIII)**	**34.66**	**259.93**	**266.87**	**142.62**	**426.06**	**217.59**
X	**Profit or (Loss) for the period from discontinuing Operations**	-	-	3.73	(0.25)	1.13	(2.27)
XI	**Less:** Tax Expenses of discontinuing operations	-	-	1.27	-	0.37	-
XII	**Profit or (Loss) for the period from discontinuing operations after Tax (X-XI) (as per Audited Accounts)**	**-**	**-**	**2.46**	**(0.25)**	**0.76**	**(2.27)**
XIII	**Profit or (Loss) for the period as restated (IX+XII)**	**34.66**	**259.93**	**269.33**	**142.37**	**426.82**	**215.32**
XV	**Earnings Per Equity Share**						
	(1) Basic	0.41	3.04	3.15	1.67	4.99	2.52
	(2) Diluted	0.41	3.04	3.15	1.67	4.99	2.52

RESTATED STANDALONE STATEMENT OF CASH FLOW

(in million, unless otherwise stated)

	Particulars	June 30, 2015	March 31, 2015	March 31, 2014	March 31, 2013	March 31, 2012	March 31, 2011
A	**Cash Flow from Operating Activities**						
	Profit/(Loss) Before Tax, as restated	**48.69**	**377.58**	**415.53**	**223.11**	**630.36**	**314.51**
	Adjustments for :						
	Depreciation and Amortisation Expense	40.20	140.36	129.88	120.44	72.25	64.25
	(Profit)/Loss on Sale of Fixed Assets	-	0.85	45.88	0.38	0.74	0.86
	(Profit)/Loss on Sale/Written off of Investments	-	6.64	2.49	-	-	-
	Provision for Doubtful debts	0.88	10.83	7.32	-	-	-
	Finance Costs	118.39	484.15	507.17	485.82	290.60	195.88
	Interest Income	(3.69)	(12.55)	(15.39)	(29.35)	(95.28)	(9.93)
	Operating Profit/(Loss) before Working Capital Adjustments	**204.47**	**1,007.86**	**1,092.88**	**800.40**	**898.67**	**565.57**
	Adjustments for :						
	(Increase)/ Decrease in Inventories	(371.28)	159.17	372.03	(119.68)	(1,595.39)	(356.91)
	(Increase)/ Decrease in Trade receivables	102.15	(285.16)	(425.03)	457.28	(2,030.53)	(288.01)
	(Increase)/ Decrease in Short Term Loans and Advances	36.61	(12.59)	(61.93)	86.73	253.94	(402.85)
	(Increase)/ Decrease in Long Term Loans & Advances	(2.25)	27.14	(2.91)	(27.46)	19.97	31.78
	(Increase)/ Decrease in Other Current Assets	(13.09)	29.63	120.16	385.97	(521.61)	(142.46)
	Increase/ (Decrease) in Trade Payables	479.94	(129.01)	(129.65)	(1,368.29)	2891.91	(38.91)
	Increase/ (Decrease) in Other Current Liabilities	(3.40)	109.14	(9.23)	54.56	34.52	240.93
	Increase/ (Decrease) in Short Term Provisions	0.94	0.71	0.43	0.71	0.42	0.86
	Increase/ (Decrease) in Long Term Provisions	1.70	4.02	0.66	1.20	0.32	0.61
	Cash Generated from/(Used in) Operations	**435.79**	**910.91**	**957.41**	**271.42**	**(47.78)**	**(389.39)**
	Direct Taxes Paid	(5.00)	(178.63)	(45.03)	(124.67)	(69.11)	(30.71)
	Net Cash Flow from/(Used in) Operating Activities (A)	**430.79**	**732.28**	**912.38**	**146.75**	**(116.89)**	**(420.10)**
B	**Cash Flow from Investing Activities**						
	Purchase of Fixed Assets	(17.47)	(171.19)	(112.57)	(175.60)	(576.47)	(638.10)
	Sale of Fixed Assets	-	0.83	99.50	0.10	0.72	13.35
	(Investments in)/Sale of Investments in Subsidiaries and Associates	-	2.52	(12.60)	-	(2.49)	(114.55)
	Interest Income	3.67	16.24	11.69	9.15	120.68	11.16
	Investment Subsidy Received	-	4.38	-	1.47	-	
	Net Cash Flow from/(Used in) Investing Activities (B)	**(13.80)**	**(147.22)**	**(13.98)**	**(164.88)**	**(457.56)**	**(728.14)**
C	**Cash Flow from Financing Activities**						
	Refund of Share Application Money	-	-	-	-	-	(42.58)

Particulars	June 30, 2015	March 31, 2015	March 31, 2014	March 31, 2013	March 31, 2012	March 31, 2011
Proceeds from/(Repayment of) Long Term Borrowings from Banks & Financial Institutions	(171.61)	(347.25)	(21.64)	487.65	4.86	(102.30)
Proceeds/(Repayments) from Short Term Borrowings	(175.85)	317.37	(421.69)	129.68	877.67	1,465.20
Dividends Paid (Including Tax thereon)	-	(24.65)	(33.33)	(41.39)	(16.61)	(15.27)
Interest Paid	(116.94)	(490.09)	(501.21)	(482.49)	(294.10)	(193.84)
Net Cash Flow from/(Used in) Financing Activities (C)	**(464.40)**	**(544.62)**	**(977.87)**	**93.45**	**571.82**	**1,111.21**
Net Increase /(Decrease) in Cash and Cash Equivalents (A+B+C)	**(47.41)**	**40.44**	**(79.47)**	**75.32**	**(2.63)**	**(37.03)**
Cash and Cash Equivalents at the Beginning of the Period/Year	63.88	23.44	102.91	27.59	30.22	67.25
Cash and Cash Equivalents at the End of the Period/Year	**16.47**	**63.88**	**23.44**	**102.91**	**27.59**	**30.22**
Cash and Cash Equivalents at the End of the Period/Year						
Cash On Hand	4.33	3.97	1.92	1.71	2.25	0.53
Balances with banks						
Current Accounts	12.14	59.91	21.52	101.20	25.34	29.69
	16.47	**63.88**	**23.44**	**102.91**	**27.59**	**30.22**

THE ISSUE

The following table summarizes the Issue details:

Issue[(1)]	[●] Equity Shares aggregating up to ₹ [●] million
Consisting of:	
Fresh Issue[(1)]	[●] Equity Shares aggregating up to ₹ 1,800 million
Offer for Sale[(2)]	Up to 5,000,000 Equity Shares aggregating up to ₹ [●] million
Of which:	
Offer for Sale	Up to 5,000,000 Equity Shares
of which:	
Employee Reservation Portion	Up to [●] Equity Shares aggregating up to ₹ [●] million
Net Issue to the Public	
Of which:	
QIB Portion[(3)]	[●] Equity Shares
Of which:	
Anchor Investor Portion	[●] Equity Shares
Net QIB Portion (assuming Anchor Investor Portion is fully subscribed)	[●] Equity Shares
Of which:	
Available for allocation to Mutual Fund only (5.00% of the Net QIB Portion (excluding Anchor Investor Portion))	[●] Equity Shares
Balance for all QIBs including Mutual Funds	[●] Equity Shares
Non-Institutional Portion[(3)]	Not less than [●] Equity Shares
Retail Portion[(4)]	Not less than [●] Equity Shares
Pre and post-Issue Equity Shares	
Equity Shares outstanding prior to the Issue	85,464,000 Equity Shares
Equity Shares outstanding after the Issue	[●] Equity Shares
Use of proceeds of this Issue	See the chapter titled "***Objects of the Issue***" on page 93 of this Draft Red Herring Prospectus. Our Company will not receive any proceeds from the Offer for Sale.

1) *The Fresh Issue has been authorised by a resolution of the Board of Directors, dated July 17, 2015 and by a resolution of the shareholders of our Company in the AGM held on August 14, 2015.*

2) *The Offer for Sale has been authorised by the Selling Shareholders as follows: ((i) up to 410,300 Equity Shares offered by Satyanarayana Reddy Kovvuri, S/o Veera Raghava Reddy Kovvuri pursuant to his letter dated August 7, 2015 , (ii) up to 475,270 Equity Shares offered by Jyothirmai Seshu Kumari Kovvuri pursuant to her letter dated August 7, 2015, (iii) up to 584,660 Equity Shares offered by Satyanarayana Reddy Kovvuri, S/o Ramachandra Reddy Kovvuri pursuant to his letter dated August 7, 2015, (iv) up to 254,990 Equity Shares offered by Anjana Devi Kovvuri pursuant to her letter dated August 7, 2015, (v) up to 458,430 Equity Shares offered by Velagala Srinivas Reddy pursuant to his letter dated August 7, 2015, (vi) up to 321,510 Equity Shares offered by Tetala Vanaja pursuant to her letter dated August 7, 2015, (vii) up to 308,200 Equity Shares offered by Tetala Naveen Reddy pursuant to his letter dated August 7, 2015, (viii) up to 198,610 Equity Shares offered by Venkata Dhana Reddy Karri Karri pursuant to his letter dated August 7, 2015, (ix) up to 198,610 Equity Shares offered by Venkata Dhana Sekhar Reddy Karri pursuant to his letter dated August 7, 2015, (x) up to 233,000 Equity Shares offered by Sudhatri Kovvuri pursuant to her letter dated August 7, 2015, (xi) up to 445,120 Equity Shares offered by Vijaya Reddy Kovvuri pursuant to her letter dated August 7, 2015, (xii) up to 165,420 Equity Shares offered by Sridevi Kovvuri pursuant to her letter dated August 7, 2015, (xiii) up to 300,460 Equity Shares offered by Gudimetla Basvi Reddy pursuant to his letter dated August 7, 2015, (xiv) up to 166,920 Equity Shares offered by Velagala*

Subba Lakshmi pursuant to her letter dated August 7, 2015, (xv) up to 294,890 Equity Shares offered by Gudimetla Vijaya Bhaskar Reddy pursuant to his letter dated August 7, 2015, (xvi) up to 183,610 Equity Shares offered by Sudhakar Reddy Karri pursuant to his letter dated August 7, 2015. The Selling Shareholders everally and not jointly, confirm that the Equity Shares being offered as part of the the offer for sale in the Issue, have been held by them in accordance with regulation 26 (6) of the SEBI ICDR Regulations.

3) *Our Company and the Selling Shareholders, in consultation with the BRLMs, may allocate up to 60% of the QIB Category to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations. One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is being made to Anchor Investors. For further details, please refer to the chapter titled "Issue Procedure" on page 306 of this Draft Red Herring Prospectus. In the event of under-subscription or non- Allotment in the Anchor Investor Portion, the balance Equity Shares in the Anchor Investor Portion shall be added to the QIB Portion.*

4) *The Retail Discount and Employee Discount, if any, will be offered to Retail Individual Bidders and Eligible Employees, as applicable, at the time of making a Bid. Retail Individual Bidders and Eligible Employees bidding at a price within the Price Band can make payment at the Bid Amount (which will be less Retail Discount or Employee Discount, as applicable), at the time of making a Bid. Retail Individual Bidders and Eligible Employees bidding at the Cut-Off Price have to ensure payment at the Cap Price, less Retail Discount or Employee Discount, as applicable at the time of making a Bid. Retail Individual Bidders and Eligible Employees must ensure that the Bid Amount, does not exceed ₹ 200,000. Retail Individual Bidders and Eligible Employees should note that while filling the "SCSB/Payment Details" block in the Bid cum Application Form, Retail Individual Bidders and Eligible Employees must mention the Bid Amount.*

Under-subscription, if any, in any category, except the QIB Category, would be met with spill-over from any other category or a combination of categories of Bidders (including the Employee Reservation Portion), as applicable, at the discretion of our Company and the Selling Shareholders in consultation with the BRLMs and the Designated Stock Exchange, subject to applicable law. In the event of under-subscription, if any, in this Issue, Allotment from the Fresh Issue shall be given priority over Allotment from the Offer for Sale.

GENERAL INFORMATION

Our Company was incorporated as "*K.P.R. Fertilisers Private Limited*" on January 2, 2007 as a private limited company under the Companies Act, 1956 with the ROC, Andhra Pradesh. Our Company was converted into a public limited company and consequently, the name of our Company was changed to "*K.P.R. Fertilisers Limited*" *vide* a fresh certificate of incorporation dated December 19, 2008. The name of our Company was then changed to "*K.P.R. Agrochem Limited*" *vide* Certificate of Incorporation pursuant to change of name dated September 21, 2015 issued by Registrar of Companies, Hyderabad.

CIN: U24129AP2007PLC052216.

Registered Office of our Company

K.P.R. Agrochem Limited
Door No. 8 – 256
Tata Nagar, Balabhadrapuram
East Godavari – 533 343
Andhra Pradesh, India
Telephone: +91 8857 237 477;
Fax: +91 8857 237 332;
Website: www. kpragrochem.com

Address of Registrar of Companies

Our Company is registered with the Registrar of Companies, Andhra Pradesh and Telangana located at the following address:

The Registrar of Companies
2nd Floor, Corporate Bhawan
GSI Post, Tattiannaram Nagole
Bandlaguda, Hyderabad – 500 195
Telangana, India

Board of Directors of our Company

Set forth below are the details in respect of our Board of Directors as on the date of this Draft Red Herring Prospectus:

Name and Designation	DIN	Address
Papa Reddy Kovvuri Chairman and Executive Director	01375140	3-29, Kacheri Vari Street, Komaripalem, Biccavolu Mandal, East Godavari – 533 346, Andhra Pradesh, India.
Venkata Mukunda Reddy Karri Managing Director	01574312	2-1-1, Bhagya Nagar, Komaripalem, Biccavolu, East Godavari – 533 346, Andhra Pradesh, India.
Rajasekhar Reddy Kovvuri Whole time Director and Executive Director	01808276	5-3, Katcheri ST, Komaripalem, Biccavolu, East Godavari – 533 343, Andhra Pradesh, India
Srinivasan Raghavachari Non- Executive and Independent Director	00003968	C–6–1, Lloyds Garden, Appa Saheb Marathe Marg, Prabhadevi, Mumbai – 400 025, Maharashtra, India

Name and Designation	DIN	Address
Jyothi Prasad Non- Executive and Independent Director	06947488	A-903, Jagat Vidya C H S, Near Gurunanak Hospital, Bandra East, Mumbai – 400 051, Maharashtra, India
Muralikrishna Waddiparthi Non- Executive and Independent Director	01271559	Plot - 8, Sriram Nagar, Mansoorabad Near L B Nagar, Hyderabad – 500 068, Telangana, India

For detailed profile of our Chairman, Managing Director and other Directors, please refer to the chapters titled "***Our Management***" and "***Our Promoters, Promoter Group and Group Entities***" on pages 173 and 190 respectively, of this Draft Red Herring Prospectus.

Details of Selling Shareholders

Sl.No.	Name and residential Address	Details
1	Kovvuri Satyanarayana Reddy S/o Veera Raghava Reddy H.No.5-107 Aravindamgari Street Komaripalem East Godavari Dist 533 346 (AP)	Holding Aadhar Card No.2711 9317 6980 Holding PAN AERPK2595K
2	Kovvuri Jyothirmai Seshu Kumari W/o Satyanarayana Reddy H.No.5-107 Aravindamgari Street Komaripalem East Godavari Dist 533 346 (AP)	Holding Aadhar Card No.9245 4288 2600 Holding PAN BAAPK9676F
3	Kovvuri Satyanarayana Reddy S/o Ramachandra Reddy H.No.2-1-1/1 Bhagyanagar Street Komaripalem East Godavari Dist 533 346 (AP)	Holding Aadhar Card No.6311 5300 7710 Holding PAN AUPPK8868B
4	Kovvuri Anjana Devi W/o Ramachandra Reddy H.No.2-1-1/1, Ramannapeta Biccavolu Komaripalem East Godavari Dist 533 346 (AP)	Holding Aadhar Card No.5074 5290 3521 Holding PAN AHQPK4924J
5	Velagala Srinivas Reddy S/o Satyanarayana Reddy 1-1, Canal Street Balabhadrapuram Biccavolu Mandal East Godavari Dis 533 346 (AP)	Holding Aadhar Card No.9844 9165 5321 Holding PAN ACDPV7844C
6	Tetala Vanaja W/o Naveen Reddy 6-17 Main Road, Rayavaram Rayavaram East Godavari Dist (AP)	Holding Aadhar Card No.3289 9501 7062 Holding PAN ADWPT1803B
7	Tetala Naveen Reddy S/o Subbarama Reddy 6-17 Main Road, Rayavaram East Godavari Dist 533 346 (AP)	Holding Aadhar Card No.3213 5658 7963 Holding PAN AEHPT8611B
8	Karri Venkata Dhanareddy S/o Sura Reddy 2-84, Ramannapeta	Holding Aadhar Card No.9271 8287 0352 Holding PAN ASUPK7239B

Sl.No.	Name and residential Address	Details
	Biccavolu Mandal Komaripalem East Godavari Dist (AP) 533346	
9	Karri Venkata Dhanasekhara Reddy S/o Satyanarayana Reddy 2-84, Elugubantivari street Biccavolu Mandal Komaripalem East Godavari District (AP) 533346	Holding Aadhar Card No.7191 7248 9288 Holding PAN AVCPK2076M
10	Kovvuri Sudhathri W/o Satyanarayana Reddy 1-1-1, Bhagyanagar Street Komaripalem East Godavari District (AP) 533346	Holding Aadhar Card No.7437 7991 8922 Holding PAN BAIPL5418D
11	Kovvuri Vijaya Reddy D/o Satyanarayana Reddy 5-107 Aravindamgari Street Komaripalem East Godavari District (AP) 533346	Holding Aadhar Card No.3263 7101 0637 Holding PAN BAIPK7553F
12	Kovvuri Sridevi W/o Bhaskar Raghurama Reddy 3-196 Nandiveedhi Balabhadrapuram Biccavolu East Godavari District (AP) 533346	Holding Aadhar Card No.6712 8588 8895 Holding PAN BAAPK9642P
13	Gudimetla Basivi Reddy S/o Nagireddy 5-64, Gudimetla vari veedhi Komaripalem East Godavari District (AP) 533346	Holding Aadhar Card No.7968 3268 6488 Holding PAN AKUPG7701J
14	Velagala Subbalakshmi W/o Velagana Srinivasa Reddy 1-1 Canal Street Balabhadrapuram Biccavolu Mandal East Godavari District (AP) 533346	Holding Aadhar Card No.217598753913 Holding PAN AFRPV4269A
15	Gudimetla Vijayabhaskar Reddy Gudimetla Nagireddy 5-65 Gudimetlavari street Komaripalem Biccavolu Mandal East Godavari District (AP) 533346	Holding Aadhar Card No.9744 3470 6953 Holding PAN AKUPG7680G
16	Karri Sudhakar Reddy S/o Satyanarayana Reddy 2-84, Velugubantivari Veedhi Komaripalem Biccavolu Mandal East Godavari District (AP) 533346	Holding Aadhar Card No.4532 3382 5864 Holding PAN AQWPK1072G

Company Secretary and Compliance Officer

Narayana Rao Poluri
Door No. 8 – 256
Tata Nagar, Balabhadrapuram
East Godavari – 533 343
Andhra Pradesh, India
Telephone: +91 8857 237 477

Fax: +91 8857 237 332
E-mail: ipo@kprgroup.net

Investors can contact the Compliance Officer or the Registrar to the Issue in case of any pre-Issue or post Issue related problems, such as non-receipt of letters of Allotment, credit of Allotted Equity Shares in the respective beneficiary account, refund orders, etc.

All grievances relating to the Issue may be addressed to the Registrar to the Issue, giving full details such as name, application number, address of the applicant, number of the Equity Shares applied for, Bid Amount paid on submission of the Bid cum Application Form and the entity and centre where the Bid cum Application Form was submitted.

All grievances relating to the ASBA process may be addressed to the Registrar to the Issue with a copy to the relevant SCSB and the Syndicate Members at the Specified Locations with whom the Bid cum Application Form was submitted, giving full details such as name and address of the applicant, Bid cum Application Form number, number of the Equity Shares applied for, Bid Amount paid on submission of the Bid cum Application Form and Designated Branch or the collection centre of the SCSB or the address of the centre of the Syndicate Member at the Specified Locations where the Bid cum Application Form was submitted by the ASBA Bidder.

Further, with respect to the Bid cum Application Forms submitted with the Registered Brokers, the investor shall also enclose the acknowledgment from the Registered Broker in addition to the documents/information mentioned herein above.

Chief Financial Officer

B Sathyanarayana Reddy
Door No. 8 – 256
Tata Nagar, Balabhadrapuram
East Godavari – 533 343
Andhra Pradesh, India
Telephone: +91 8857 237 477;
Fax: +91 8857 237 332;
E-mail: cfo@kprgroup.net

Book Running Lead Managers

Karvy Investor Services Limited
Karvy House, 46, Avenue 4
Street No. 1, Banjara Hills
Hyderabad 500 034
Telangana, India
Telephone: +91 40 2342 8774/ 2331 2454
Fax: +91 40 2337 4714/ 2331 1968
Email: cmg@karvy.com
Website: www.karvyinvestmentbanking.com
Investor Grievance ID: igmbd@karvy.com
Contact Person: M. P. Naidu/ Avinash Palivela
SEBI Registration Number: MB/ INM000008365

IL&FS CAPITAL ADVISORS LIMITED
The IL&FS Financial Center
3rd Floor, Plot C-22, G-Block
Bandra Kurla Complex, Bandra East
Mumbai 400 051
Maharashtra, India
Telephone: +91 22 2659 3560
Fax: +91 22 2659 2966
E-mail: kpr.ipo@ilfsindia.com
Website: www.ilfscapital.com

Investor Grievance ID: investorgrievances.icap@ilfsindia.com
Contact Person: Bhavin Ranawat / Disha Jugat
SEBI Registration No.: INM000011955

Legal Counsel to the Issue

M/s. Crawford Bayley & Co.
4th Floor, State Bank Building
N.G.N Vaidya Marg, Fort
Mumbai – 400 023
Maharashtra, India
Telephone: +91 22 2266 8000
Facsimile: +91 22 2266 3978
E-mail: sanjay.asher@crawfordbayley.com

Registrar to the Issue

Karvy Computershare Private Limited
Karvy Selenium Tower B, Plot 31-32, Gachibowli,
Financial District, Nanakramguda
Hyderabad – 500 032, Telangana, India
Telephone: +91 40 67162222
Facsimile: +91 40 23431551
Email: einward.ris@karvy.com
Website: www.karisma.karvy.com
Investor Grievance ID: kpragrochem.ipo@karvy.com
Contact Person: M Murali Krishna
SEBI Registration Number: INR000000221

Statutory Auditors of our Company

M/s. Tukaram & Co.
Chartered Accountants
3-6-69, Flat No. 209, Venkatarama Towers
Basheerbagh, Hyderabad – 500 029
Telangana, India
Telephone: +91 40 2322 8785/2322 1536
Fax: +91 40 2322 1474
Email: tukaramco@gmail.com
Firm Registration Number: 004436S

Syndicate Members

[●]

Bankers to the Issue and Escrow Collection Bank

[●]

Refund Bank(s)

[●]

The Bankers to the Issue and Escrow Collection Banks and Refund Bank(s) shall be appointed prior to filing of the Red Herring Prospectus with the RoC.

Self-Certified Syndicate Banks

The list of banks that have been notified by SEBI to act as SCSBs for the ASBA process is provided at the website of the SEBI (http://www.sebi.gov.in/sebiweb/home/list/5/33/0/0/Recognised-Intermediaries) and updated from time to time. For details of the Designated Branches which shall collect Bid cum Application Forms from the ASBA Bidders, refer to the above-mentioned link. Further, the branches of the SCSBs where the Syndicate at the Specified Locations could submit the Bid cum Application Form are provided on the aforementioned website of SEBI.

Syndicate SCSB Branches

In relation to ASBA Bids submitted to a member of the Syndicate, the list of branches of the SCSBs at the Specified Locations named by the respective SCSBs to receive deposits of Bid-cum-Application Forms from the members of the Syndicate is available on the website of the SEBI (http://www.sebi.gov.in/sebiweb/home/list/5/33/0/0/Recognised- Intermediaries) and updated from time to time.

Registered Brokers

In accordance with SEBI Circular No. CIR/CFD/14/2012 dated October 4, 2012, Bidders can submit Bid cum Application Forms with the Registered Brokers at the Broker Centres, a list of which is available at the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com. In relation to ASBA Bids submitted to the Registered Brokers at the Broker Centres, the list of branches of the SCSBs at the Broker Centres named by the respective SCSBs to receive deposits of the Bid cum Application Forms from the Registered Brokers will be available on the website of the SEBI (www.sebi.gov.in) and updated from time to time.

Bankers to our Company

Andhra Bank
Rayavaram Branch
Maha Lakshmi Bhavan, Main Roard
Rayavaram
East Godavari – 533 343
Andhra Pradesh, India
Telephone: +91 8857 235 228
Fax: +91 8857 234376
E-mail: bmkkn472@andhrabank.co.in
Website: www.andhrabank.co.in
Contact Person: D Satyanarayana

IPO Grading

No credit agency registered with SEBI has been appointed for the purposes of obtaining a grading for the Issue, as IPO grading is not mandatory.

Credit Rating

As this is an issue of Equity Shares, credit rating is not required for the Issue.

Experts

Except as stated below, our Company has not obtained any expert opinions:

Our Company has received written consent on December 14, 2015 from the Statutory Auditor, M/s. Tukaram & Co., Chartered Accountants to include its name as required under Section 26 of the Companies Act, 2013 in this Draft Red Herring Prospectus and as an "expert" as defined under section 2(38) of the Companies Act, 2013 in respect of the reports on the consolidated and standalone restated financial statements, each dated November 28, 2015, and the statement of tax benefits dated November 28, 2015 included in this Draft Red Herring Prospectus and such consent has not been withdrawn as on the date of this Draft Red Herring Prospectus.

M/s. Kumar & Giri, Chartered Accountants, have given given their consent dated December 14, 2015 to be named as on expert under Sec. 26 of the Companies Act, 2013 in this Draft Red Herring Prospectus in relation to their

certificate on utilization of borrowings availed by our Company that are proposed to be repaid through the Net Proceeds of the Issue and the details thereof included in this Draft Red Herring Prospectus.

Trustees

As this is an Issue of Equity Shares, the appointment of trustees is not required.

Monitoring Agency

There is no requirement for a monitoring agency in terms of sub regulation (1) Regulation 16 of SEBI (ICDR) Regulations since the Issue size is less than ₹ 5,000 million. However, as per the SEBI Listing Regulations, the Audit Committee would be monitoring the utilization of the proceeds of the Issue.

Appraising Entity

None of the objects for which the Net Proceeds will be utilised have been appraised by any agency.

Statement of Inter-se Allocation of Responsibilities of the BRLMs

The following table sets forth the distribution of responsibility and coordination for various activities in this Issue amongst the BRLMs:

S. No.	Activity	Responsibility	Coordinator
1.	Capital structuring with relative components and formalities such as type of instruments, etc.	KISL, IL&FS Capital	KISL
2.	Due diligence of Company's operations/ management/ business plans/ legal etc. Drafting and design of Red Herring Prospectus including memorandum containing salient features of the Prospectus. The BRLMs shall ensure compliance with stipulated requirements and completion of prescribed formalities with the Stock Exchanges, RoC and SEBI including finalization of Prospectus and RoC filing	KISL, IL&FS Capital	KISL
3.	Drafting and approval of all statutory advertisements	KISL, IL&FS Capital	KISL
4.	Drafting and approval of all publicity material other than statutory advertisements as mentioned in 3 above, including corporate advertisement, brochures	IL&FS Capital, KISL	KISL
5.	Appointment of intermediaries and coordination of intermediary agreements - Advertising agency and printers - Escrow Collection Banks and Registrar	KISL, IL&FS Capital	IL&FS Capital
6.	International institutional marketing strategy, including finalizing the list and allocation of investors for one to one meetings, in consultation with the Company, finalizing the international road show schedule & investor meeting schedules	KISL, IL&FS Capital	IL&FS Capital
7.	Preparation of road show presentation and frequently asked questions	IL&FS Capital, KISL	IL&FS Capital
8.	Marketing strategy for domestic institutions including banks, mutual funds, etc., finalizing the list and division of investors for one to one meetings, in consultation with the Company, and finalizing the investor meeting schedules	KISL, IL&FS Capital	IL&FS Capital
9.	Non-institutional and retail marketing of the Issue, which will include inter alia, formulating marketing strategies, preparation of publicity budget, finalizing media and PR strategy, finalizing centres for holding conferences for press and brokers, deciding on the quantum of issue material and following-up on distribution of publicity and issue material including forms, prospectuses, etc.	KISL, IL&FS Capital	KISL
10.	Co-ordination with Stock Exchanges for Book Building software, bidding terminals and mock trading	KISL, IL&FS Capital	IL&FS Capital

S. No.	Activity	Responsibility	Coordinator
11.	Finalization of pricing, in consultation with the Company and managing the book	KISL, IL&FS Capital	IL&FS Capital
12.	The post bidding & post issue activities including management of escrow accounts, co-ordination of institutional and non-institutional allocation, intimation of allocation and dispatch of refunds to bidders etc. The post Issue activities for the Issue involving essential follow up steps, which include the finalization of trading and dealing of instruments and demat of delivery of Equity Shares, with the various agencies connected with the work such as the Registrar to the Issue and Bankers to the Issue, SCSBs and the bank(s) handling refund business. The merchant banker shall be responsible for ensuring that these agencies fulfil their functions and enable it to discharge this responsibility through suitable agreements with the Company	IL&FS Capital	IL&FS Capital

** "IL&FS Capital" refers to IL&FS Capital Advisors Limited, and "KISL" refers to Karvy Investor Services Limited.*

Even if any of these activities are handled by other intermediaries, the designated BRLM(s) shall be responsible for ensuring that these agencies fulfil their functions and enable them to discharge this responsibility through suitable agreements with our Company and the Selling Shareholders.

Karvy Investor Services Limited has confirmed that it shall not be involved in any of the post-Issue activities as it is an affiliate of the Registrar to the Issue, Karvy Computershare Private Limited.

Book Building Process

Book Building Process, with reference to the Issue, refers to the process of collection of Bids on the basis of the Red Herring Prospectus and the Bid cum Application Form. The Price Band and the minimum Bid Lot size will be decided by our Company, the Selling Shareholders, in consultation with the BRLMs and published in [●] edition of English national daily newspaper with wide circulation and [●] edition of the Hindi national daily newspaper with wide circulation and [●] edition of a Telugu newspaper [●] (Telugu being the regional language where our Registered Office is located), at least five Working Days prior to the Bid/Issue Opening Date and shall be made available to the Stock Exchanges for the purpose of uploading on their website.

The Issue Price shall be determined by our Company and the Selling Shareholders in consultation with the BRLMs after the Bid/Issue Closing Date. The principal parties involved in the Book Building Process are:

- Our Company;
- Selling Shareholders;
- Book Running Lead Managers;
- Syndicate Member(s) who are intermediaries registered with SEBI or registered as brokers with any of the Stock Exchanges and eligible to act as Underwriters;
- SCSBs through whom ASBA Bidders would subscribe in this Issue;
- Registered Brokers;
- Registrar to the Issue; and
- Escrow Collection Banks

Pursuant to Rule 19(2) (b) (i) of the Securities Contracts (Regulation) Rules, 1957, as amended, this Issue is being made for at least 25% of the post-Issue paid-up Equity Share capital of our Company. This Issue is being made through the Book Building Process in accordance with provision of Regulation 26(1) of the SEBI ICDR Regulations, wherein 50% of the Net Issue shall be allotted on a proportionate basis to QIBs. Our Company and the Selling Shareholders, in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors at the Anchor Investor Issue Price, on a discretionary basis, out of which at least one-third will be available for allocation to domestic Mutual Funds subject to valid bids being received at or above the Anchor Investor Issue Price. Such number of Equity Shares representing 5% of the QIB Portion (excluding Anchor Investor Portion) shall be available for allocation on a proportionate basis to Mutual Funds only, and the remaining QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above Issue Price. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non Institutional Investors and not less than 35% of the Net Issue shall

be available for allocation to Retail Individual Bidders, subject to valid Bids being received from them at or above the Issue Price, such that subject to availability of Equity Shares, each Retail Individual Bidders shall be Allotted not less than the minimum Bid Lot, and the remaining Equity Shares, if available, shall be allotted to all Retail Individual Bidders on a proportionate basis. Further, [●] Equity Shares aggregating to ₹ [●] million shall be made available for allocation on a proportionate basis to the Eligible Employees bidding under the Employee Reservation Portion, subject to valid bids being received at or above the Issue Price. Under subscription if any, in any category, would be allowed to be met with spill over from any other category or a combination of categories (including the Employee Reservation Portion) at the discretion of our Company and the Selling Shareholders in consultation with the BRLMs and the Designated Stock Exchange. Under subscription, if any, in the Employee Reservation Portion will be added back to the Net Issue. Under subscription, if any, in the Net Issue would be allowed to be met with the Employee Reservation Portion. Specific attention of investors is invited to the chapter titled "***Issue Procedure***" on page 306 of this Draft Red Herring Prospectus.

QIBs (other than Anchor Investors) and Non-Institutional Investors shall compulsorily submit their Bids through ASBA, which would entail blocking of funds in the ASBA Account rather than the transfer of funds to the respective Escrow Accounts. Retail Individual Bidders and Eligible Employees have the option of submitting their Bids under the ASBA Process or through cheques/demand drafts. Anchor Investors are not permitted to participate through the ASBA process.

Our Company will comply with the SEBI ICDR Regulations and any other ancillary directions issued by SEBI from time to time for this Issue. Each of the Selling Shareholders confirm that they will respectively comply with the SEBI (ICDR) Regulations and any other directions issued by SEBI, as applicable to such Selling Shareholders in relation to the Equity Shares offered by them under the Offer for Sale. In this regard, our Company and the Selling Shareholders have appointed the BRLMs to manage the Issue and procure subscriptions to the Issue.

In accordance with the SEBI ICDR Regulations, QIBs Bidding in the QIB Category and Non-Institutional Investors Bidding in the Non-Institutional Category are not allowed to withdraw or lower their Bid(s) (both in terms of number of Equity Shares and Bid Amount) at any stage during the Issue or after the Bid/Issue Closing Date. Retail Individual Bidders can revise their Bids during the Bid/Issue Period and withdraw their Bids until finalization of the Basis of Allotment. Anchor Investors cannot withdraw their Bids after the Anchor Investor Bidding Date. Allocation to the Anchor Investors will be on a discretionary basis. For further details, please refer to the chapter titled "***Terms of the Issue***" on page 296 of this Draft Red Herring Prospectus.

Investors are advised to make their own judgment about investment through the ASBA process prior to submitting a Bid cum Application Form to a SCSB or Syndicate ASBA Member.

The process of Book Building under SEBI ICDR Regulations is subject to change from time to time and investors are advised to make their own judgment about investment through this process prior to making a Bid or application in the Issue.

Illustration of Book Building and Price Discovery Process (Investors should note that this example is solely for illustrative purposes and is not specific to the Issue. This example does not take into account bidding under ASBA process and bidding by Anchor Investors.)

Bidders can bid at any price within the price band. For instance, assume a price band of ₹ 20 to ₹ 24 per share, issue size of 3,000 equity shares and receipt of five bids from bidders, details of which are shown in the table below. A graphical representation of the consolidated demand and price would be made available at the bidding centres during the bidding period. The illustrative book as shown below shows the demand for the shares of our Company at various prices and is collated from bids from various investors.

Bid Quantity	Bid Price(₹)	Cumulative Quantity	Subscription
500	24	500	16.67%
1,000	23	1,500	50.00%
1,500	22	3,000	100.00%
2,000	21	5,000	166.67%
2,500	20	7,500	250.00%

The price discovery is a function of demand at various prices. The highest price at which the issuer is able to issue the desired number of shares is the price at which the book cuts off, i.e., ₹ 22 in the above example. The issuer and the selling shareholders, in consultation with the book running lead managers, will finalise the issue price at or below such cut off price, i.e., at or below ₹ 22. All bids at or above this issue price and cut-off bids are valid bids and are considered for allocation in the respective categories.

Steps to be taken for bidding:

1. Check eligibility for making a Bid (for further details refer to the sub section titled "***Issue Procedure- Who Can Bid***" on page 307 of this Draft Red Herring Prospectus). Please note that all Bidders other than Anchor Investors are entitled to Bid through ASBA;

2. Ensure that you have a demat account and the demat account details are correctly mentioned in the Bid cum Application Form;

3. Ensure that the Bid cum Application Form is duly completed as per instructions given in this Red Herring Prospectus and in the Bid cum Application Form;

4. Except for Bids (i) on behalf of the Central or State Government and the officials appointed by the courts, who, in terms of a SEBI Circular dated June 30, 2008, may be exempt from specifying their PAN for transacting in securities market, and (ii) Bids by persons resident in the State of Sikkim, who, in terms of the SEBI circular dated July 20, 2006, may be exempted from specifying their PAN for transacting in the securities market, for Bids of all values, ensure that you have mentioned your PAN allotted under the Income Tax Act in the Bid cum Application Form. In accordance with the SEBI ICDR Regulations, the PAN would be the sole identification number for participants transacting in the securities market, irrespective of the amount of transaction (for further details refer to the chapter titled "***Issue Procedure***" on page 306 of this Draft Red Herring Prospectus);

5. Ensure the correctness of your PAN, DP ID and Client ID given in the Bid-cum-Application Form. Based on these parameters, the Registrar will obtain details of the Bidders from the Depositories including the Bidder's name and bank account number, among others;

6. Bids by ASBA Bidders will have to be submitted to the Designated Branches of the SCSBs or Syndicate Members at Syndicate ASBA Centres or the Broker Centre with the Registered Brokers. ASBA Bidders should ensure that ASBA Accounts have adequate credit balance at the time of submission of the Bid-cum-Application Form to the SCSB, Registered Brokers or Syndicate to ensure that the Bid-cum-Application Form is not rejected;

7. Bids by QIBs (other than Anchor Investors) and Non-Institutional Investors will only have to be submitted through the ASBA process; and

8. Bids by non-ASBA Bidders will have to be submitted to the Syndicate (or their authorized agents) at the bidding centres or the Registered Brokers at the Broker Centres.

For further details for the method and procedure for Bidding, please refer to the chapter "***Issue Procedure***" on page 306 of this Draft Red Herring Prospectus.

Notwithstanding the foregoing, the Issue is also subject to obtaining (i) the final approval of the RoC after the Prospectus is filed with the RoC; and (ii) final listing and trading approvals of the Stock Exchanges, which our Company shall apply for, after Allotment.

Allotment to Retail Individual Investors and Minimum Bid Lots

In the event, the Bids received from Retail Individual Bidders exceeds [●] Equity Shares, then the maximum number of Retail Individual Investors who can be Allotted the minimum Bid Lot will be computed by dividing the total number of the Equity Shares available for Allotment to Retail Individual Investors by the minimum Bid Lot ("**Maximum RII Allottees**"). The Allotment to Retail Individual Investors will then be made in the following manner:

a. In the event the number of Retail Individual Investors who have submitted valid Bids in the Issue is equal to or less than Maximum RII Allottees, (i) Retail Individual Investors shall be Allotted the minimum Bid Lot; and (ii) the balance Equity Shares, if any, remaining in the Retail Category shall be Allotted on a proportionate basis to the Retail Individual Investors who have received Allotment as per (i) above for less than the Equity Share Bid by them (i.e. who have Bid for more than the minimum Bid Lot).

b. In the event the number of Retail Individual Investors who have submitted valid Bids in the Issue is more than Maximum RII Allottees, the Retail Individual Investors (in that category) who will then be Allotted minimum Bid Lot shall be determined on draw of lots basis.

Withdrawal of the Issue

For details in relation to refund on withdrawal of the Issue, see *"Issue Structure – Withdrawal of the Issue"* on page 304 of this Draft Red Herring Prospectus.

Underwriting Agreement

After the determination of the Issue Price and allocation of our Equity Shares but prior to filing of the Prospectus with the RoC, our Company and the Selling Shareholders will enter into an Underwriting Agreement with the Underwriters for the Equity Shares proposed to be offered through the Issue. It is proposed that pursuant to the terms of the Underwriting Agreement, the BRLMs shall be responsible for bringing in the amount devolved in the event that their respective Syndicate Member(s) do not fulfill their underwriting obligations. The underwriting shall be to the extent of the Bids uploaded by the Underwriters including through its Syndicate / sub Syndicates. The Underwriting Agreement is dated [●], and has been approved by our Board of Directors / committee thereof. Pursuant to the terms of the Underwriting Agreement, the obligations of the Underwriters are several and are subject to certain conditions specified therein.

The Underwriters have indicated their intention to underwrite the following number of Equity Shares:

(This portion has been intentionally left blank and will be finalized after the pricing and actual allocation of the Equity Shares is determined)

Name, address, telephone number, fax number and e-mail addresses of the Underwriters	Indicative Number of Equity Shares to be Underwritten	Amount Underwritten(₹ in lacs)
[●]	[●]	[●]

The abovementioned underwriting commitments are indicative and will be finalized after the pricing of the Issue and actual allocation and subject to provisions of Regulation 13(2) of the SEBI ICDR Regulations.

In the opinion of our Board of Directors (based on a certificate given by the Underwriters), the resources of all the above mentioned Underwriter(s) are sufficient to enable them to discharge their respective underwriting obligations in full. The abovementioned Underwriters are registered with SEBI under section 12(1) of the SEBI Act or registered as brokers with the Stock Exchanges. Our Board of Directors/Committee of Directors, at its meeting held on [●], has accepted and entered into the Underwriting Agreement on behalf of our Company. Allocation among the Underwriters may not necessarily be in proportion to their underwriting commitments set forth in the table above.

Notwithstanding the above table, the BRLMs and the Syndicate Member(s) shall be responsible for ensuring payment with respect to Equity Shares allocated to investors procured by them. In the event of any default in payment, the respective Underwriter, in addition to other obligations defined in the underwriting agreement, will also be required to procure/subscribe to Equity Shares to the extent of the defaulted amount. If the Syndicate Member(s) fails to fulfill its underwriting obligations as set out in the Underwriting Agreement, the BRLMs shall fulfill the underwriting obligations in accordance with the provisions of the Underwriting Agreement. The underwriting arrangements mentioned above shall not apply to the subscriptions by the ASBA Bidders in the Issue. The underwriting agreement shall list out the role and obligations of each Syndicate Member. The Underwriting Agreement has not been executed as on the date of this Draft Red Herring Prospectus and will be

executed after the determination of the Issue Price and allocation of Equity Shares, but prior to the filing of the Prospectus with the RoC.

CAPITAL STRUCTURE

The Equity Share capital of our Company, as on the date of this Draft Red Herring Prospectus and after giving effect to the Issue is set forth below:

No.	Particulars	Amount (in ₹ million)	
		Aggregate nominal value	Aggregate value at Issue Price
A.	**Authorised Share Capital**		
	125,000,000 Equity Shares of ₹ 10 each	1,250.00	
B.	**Issued, Subscribed and Paid-Up Share Capital before the Issue**		
	85,464,000 Equity Shares of ₹ 10 each	854.64	
C.	**Present Issue in terms of this Draft Red Herring Prospectus**		
	Public Issue of [●] Equity Shares of face value ₹ 10 each	[●]	[●]
	Which comprises:		
	Fresh Issue of up to [●] Equity Shares (1)	[●]	[●]
	Employee Reservation portion of up to [●] Equity Shares		
	Offer for Sale of up to 5,000,000 Equity Shares (2)	[●]	[●]
D.	**Issued, Subscribed and Paid-Up Share Capital after the Issue**		
	[●] Equity Shares of face value of ₹ 10 each	[●]	[●]
E.	**Securities Premium Account**		
	Before the Issue	NIL	
	After the Issue#	[●]	

 # To be finalized upon determination of the Issue Price.

(1) The present Issue has been authorised by the Board of Directors vide a resolution passed at its meeting held on July 17, 2015, and by the shareholders of our Company vide a special resolution passed pursuant to section 62 of the Companies Act, 2013 at the AGM held on August 14, 2015.

(2) The Offer for Sale has been authorised by the Selling Shareholders as follows: (i) up to 410,300 Equity Shares offered by Satyanarayana Reddy Kovvuri, S/o Veera Raghava Reddy Kovvuri pursuant to his letter dated August 7, 2015 , (ii) up to 475,270 Equity Shares offered by Jyothirmai Seshu Kumari Kovvuri pursuant to her letter dated August 7, 2015, (iii) up to 584,660 Equity Shares offered by Satyanarayana Reddy Kovvuri, S/o Ramachandra Reddy Kovvuri pursuant to his letter dated August 7, 2015, (iv) up to 254,990 Equity Shares offered by Anjana Devi Kovvuri pursuant to her letter dated August 7, 2015, (v) up to 458,430 Equity Shares offered by Velagala Srinivas Reddy pursuant to his letter dated August 7, 2015, (vi) up to 321,510 Equity Shares offered by Tetala Vanaja pursuant to her letter dated August 7, 2015, (vii) up to 308,200 Equity Shares offered by Tetala Naveen Reddy pursuant to his letter dated August 7, 2015, (viii) up to 198,610 Equity Shares offered by Venkata Dhana Reddy Karri Karri pursuant to his letter dated August 7, 2015, (ix) up to 198,610 Equity Shares offered by Venkata Dhana Sekhar Reddy Karri pursuant to his letter dated August 7, 2015, (x) up to 233,000 Equity Shares offered by Sudhatri Kovvuri pursuant to her letter dated August 7, 2015, (xi) up to 445,120 Equity Shares offered by Vijaya Reddy Kovvuri pursuant to her letter dated August 7, 2015, (xii) up to 165,420 Equity Shares offered by Sridevi Kovvuri pursuant to her letter dated August 7, 2015, (xiii) up to 300,460 Equity Shares offered by Gudimetla Basvi Reddy pursuant to his letter dated August 7, 2015, (xiv) up to 166,920 Equity Shares offered by Velagala Subba Lakshmi pursuant to her letter dated August 7, 2015, (xv) up to 294,890 Equity Shares offered by Gudimetla Vijaya Bhaskar Reddy pursuant to his letter dated August 7, 2015, (xvi) up to 183,610 Equity Shares offered by Sudhakar Reddy Karri pursuant to his letter dated August 7, 2015.

NOTES TO THE CAPITAL STRUCTURE

1. **Share Capital History**

a) Changes in authorised Share Capital

The initial authorised capital of our Company was ₹ 10 million consisting of 1 million Equity shares of ₹ 10 each. Further, the authorised share capital of our Company has been altered in the manner set forth below:

Date of Shareholders' Meeting	Particulars of Change		AGM / EGM
	From	To	
March 15, 2007	₹ 10 million consisting of 1 million Equity shares of ₹ 10 each	₹ 40 million consisting of 4 million Equity shares of ₹ 10 each	EGM
February 18, 2008	₹ 40 million consisting of 4 million Equity shares of ₹ 10 each	₹ 120 million consisting of 12 million Equity shares of ₹ 10 each	EGM
September 25, 2008	₹ 120 million consisting of 12 million Equity shares of ₹ 10 each	₹ 200 million consisting of 20 million Equity shares of ₹ 10 each	AGM
February 10, 2014	₹ 200 million consisting of 20 million Equity shares of ₹ 10 each	₹ 900 million consisting of 90 million Equity shares of ₹ 10 each	EGM
August 14, 2015	₹ 900 million consisting of 90 million Equity shares of ₹ 10 each	₹ 1,250 million consisting of 125 million Equity shares of ₹ 10 each	AGM

b) History of Equity Share Capital of our Company

Date of Allotment of the Equity Shares	No. of Equity Shares allotted	Face value per Equity Share (₹)	Issue Price (₹)per Equity Share	Nature of consideration	Nature of Allotment	Cumulative number of Equity Shares	Cumulative paid -up per Equity Share Capital (₹)	Cumulative security premium (₹ in million)
January 3, 2007	10,000	10	10	Cash	Subscription to Memorandum of Association(1)	10,000	100,000	NIL
January 19, 2008	3,955,489	10	10	Cash	Preferential Allotment(2)	3,965,489	39,654,890	NIL
March 10, 2008	1,867,980	10	10	Cash	Preferential Allotment(3)	5,833,469	58,334,690	NIL
December 3, 2008	766,531	10	10	Cash	Right Issue(4)	6,600,000	66,000,000	NIL
January 29, 2009	3,300,000	10	-	Other than cash	Bonus issue in the ratio of 1:2(5)	9,900,000	99,000,000	NIL
March 30, 2009	3,116,000	10	50	Cash	Preferential Allotment (6)	13,016,000	130,160,000	124.64
March 22, 2010	1,228,000	10	50	Cash	Right Issue (7)	14,244,000	142,440,000	173.76
February 25, 2014	71,220,000	10	-	Other than cash	Bonus issue in the ratio of 5:1(8)	85,464,000	854,640,000	NIL

(1) Subscription 4,000 Equity Shares by Kovvuri Papa Reddy, 3,000 Equity Shares by Venkata Mukunda Reddy Karri and 3,000 Equity Shares by Rajasekhar Reddy Kovvuri.

(2) Allotment of 1,14,965 Equity Shares to Papa Reddy Kovvuri, 1,75,447 Equity Shares to Venkata Mukunda Reddy Karri, 1,75,447 Equity Shares to Kovvuri Rajasekhar Reddy, 1,72,499 Equity Shares to Kovvuri Vinodha Bala, 1,38,792 Equity Shares to Kovvuri Surayamma, 1,32,844 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Veera Raghava Reddy, 1,18,964 Equity Shares to Kovvuri Jyothirmai Seshu Kumari, 1,18,965 Equity Shares to Tadi Veera Venkata Kumari, 1,18,964 Equity Shares to Kovvuri Vijaya Reddy, 65,431 Equity Shares to Karri Venkata Dhana Reddy, 65,430 Equity

Shares to Karri Adi Reddy, 65,430 Equity Shares to Karri Venkata Dhana Sekhar Reddy, 65,431 Equity Shares to Karri Sudhakar Reddy, 1,13,016 Equity Shares to Kovvuri Ramachandra Reddy, 89,224 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Late Ramachandra Reddy Kovvuri, 79,310 Equity Shares to Kovvuri Anjana Devi, 79,310 Equity Shares to Kovvuri Sudhatri, 1,70,516 Equity Shares to Karri Vijaya Lakshmi, 1,58,620 Equity Shares to Karri Satyanarayana Reddy,s/o Venkata Mukunda Reddy, 1,38,792 Equity Shares to Karri Lakshmi Kantham, 1,18,965 Equity Shares to Kovvuri Mangayamma, 1,18,965 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Kovvuri Papa Reddy, 1,13,016 Equity Shares to Kovvuri Lalitha, 99,138 Equity Shares to Nallamilli Venkata Reddy, 59,482 Equity Shares to Kovvuri Bhaskara Raghu Rama Reddy, 59,482 Equity Shares to Kovvuri Sridevi, 53,534 Equity Shares to Kovvuri Maha Lakshmi, 1,03,103 Equity Shares to Tetala Venkata Reddy, 1,09,051 Equity Shares to Tetala Manikyamma, 79,310 Equity Shares to Velagala Srinivasa Reddy, 59,482 Equity Shares to Velagala Subba Lakshmi, 73,362 Equity Shares to Velagala Satyanarayana Reddy, 1,07,068 Equity Shares to Gudimetla Basivi Reddy, 1,05,085 Equity Shares to Gudimetla Vijaya Bhaskara Reddy, 99,137 Equity Shares to Tetala Naveen Reddy, 93,189 Equity Shares to Tetala Vanaja, 39,655 Equity Shares to Medapati Satyanarayana Reddy, 33,707 Equity Shares to Medapati Kalyana Chakravarthi, 39,655 Equity Shares to Sathi Venkata Lakshmi and 33,706 Equity Shares to Sathi Rama Reddy.

(3) Allotment of 56,040 Equity Shares to Papa Reddy Kovvuri, 84,059 Equity Shares to Venkata Mukunda Reddy Karri, 84,059 Equity Shares to Rajasekhar Reddy Kovvuri, 81,257 Equity Shares to Kovvuri Vinodha Bala, 65,380 Equity Shares to Kovvuri Surayamma, 62,577 Equity Shares to Kovvuri Satyanarayana Reddy,s/o Veera Raghava Reddy, 56,040 Equity Shares to Kovvuri Jyothirmai Seshu Kumari, 56,039 Equity Shares to Tadi Veera Venkata Kumari, 56,039 Equity Shares to Kovvuri Vijaya Reddy, 30,821 Equity Shares to Karri Venkata Dhana Reddy, 30,822 Equity Shares to Karri Adi Reddy, 30,822 Equity Shares to Karri Venkata Dhana Sekhar Reddy, 30,822 Equity Shares to Karri Sudhakar Reddy, 53,237 Equity Shares to Kovvuri Ramachandra Reddy, 42,030 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Late Ramachandra Reddy Kovvuri, 37,359 Equity Shares to Kovvuri Anjana Devi,37,360 Equity Shares to Kovvuri Sudhatri, 80,323 Equity Shares to Karri Vijaya Lakshmi, 74,719 Equity Shares to Karri Satyanarayana Reddy, s/o Venkata Mukunda Reddy, 65,380 Equity Shares to Karri Lakshmi Kantham, 56,039 Equity Shares to Kovvuri Mangayamma, 56,040 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Kovvuri Papa Reddy, 53,237 Equity Shares to Kovvuri Lalitha, 46,699 Equity Shares to Nallamilli Venkata Reddy, 28,020 Equity Shares to Kovvuri Bhaskara Raghu Rama Reddy, 28,020 Equity Shares to Kovvuri Sridevi, 25,217 Equity Shares to Kovvuri Maha Lakshmi, 48,567 Equity Shares to Tetala Venkata Reddy, 51,370 Equity Shares to Tetala Manikyamma, 37,360 Equity Shares to Velagala Srinivasa Reddy, 2,8020 Equity Shares to Velagala Subba Lakshmi,34,557 Equity Shares to Velagala Satyanarayana Reddy, 50,435 Equity Shares to Gudimetla Basivi Reddy, 49,502 Equity Shares to Gudimetla Vijaya Bhaskara Reddy, 46,700 Equity Shares to Tetala Naveen Reddy, 43,897 Equity Shares to Tetala Venaja, 18,680 Equity Shares to Medapati Satyanarayana Reddy, 15,878 Equity Shares to Medapati Kalayana Chakravarthi, 18,680 Equity Shares to Sathi Venkata Lakshmi and 15,877 Equity Shares to Sathi Rama Reddy.

(4) Allotment on rights basis of 24,995 Equity Shares to Papa Reddy Kovvuri, 37,494 Equity Shares to Venkata Mukunda Reddy Karri, 37,494 Equity Shares to Rajasekhar Reddy Kovvuri, 31,244 Equity Shares to Kovvuri Vinodha Bala,25,928 Equity Shares to Kovvuri Surayamma, 25,579 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Veera Raghava Reddy, 23,096 Equity Shares to Kovvuri Jyothirmai Seshu Kumari, 22,996 Equity Shares to Tadi Veera Venkata Kumari, 22,997 Equity Shares to Kovvuri Vijaya Reddy, 12,648 Equity Shares to Karri Venkata Dhana Reddy, 12,648 Equity Shares to Karri Adi Reddy, 12,648 Equity Shares to Karri Venkata Dhana Sekhar Reddy, 12,647 Equity Shares to Karri Sudhakar Reddy, 21,747 Equity Shares to Kovvuri Ramachandra Reddy, 17,246 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Ramachandra Reddy Kovvuri, 15,431 Equity Shares to Kovvuri Anjana Devi,15,330 Equity Shares to Kovvuri Sudhatri, 31,161 Equity Shares to Karri Vijaya Lakshmi, 30,661 Equity Shares to Karri Satyanarayana Reddy, s/o Venkata Mukunda Reddy, 25,628 Equity Shares to Karri Lakshmi Kantham, 21,086 Equity Shares to Kovvuri Mangayamma, 22,995 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Kovvuri Papa Reddy, 21,747 Equity Shares to Kovvuri Lalitha, 19,173 Equity Shares to Nallamilli Venkata Reddy, 12,498 Equity Shares to Kovvuri Bhaskara Raghu Rama Reddy, 10,498 Equity Shares to Kovvuri Sridevi,10,349 Equity Shares to Kovvuri Maha Lakshmi, 23,330 Equity Shares to Tetala Venkata Reddy, 17,679 Equity Shares to Tetala Manikyamma, 15,330 Equity Shares to Velagala Srinivas Reddy, 11,498 Equity Shares to Velagala Subba Lakshmi,14,181Equity Shares to Velagala Satyanarayana Reddy, 20,697 Equity Shares to Gudimetla Basivi Reddy, 20,313 Equity Shares to Gudimetla Vijaya Bhaskara Reddy, 19,163 Equity Shares to Tetala Naveen Reddy, 18,014 Equity Shares to Tetala Vanaja, 7,665 Equity Shares to Medapati Mangayamm, 6,515 Equity Shares to Medapati Kalyana Chakravarthi, 7,665 Equity Shares to Sathi Venkata Lakshmi and 6,517 Equity Shares to Sathi Rama Reddy.

(5) Bonus issue in the ratio of 1:2 authorised by our Board, pursuant to a resolution passed at its meeting held on January 29, 2009, and by our Shareholders pursuant to a resolution passed at the EGM held on January 29, 2009, undertaken through capitalisation of free reserves. Allotment of 1,00,000 Equity Shares to Papa Reddy Kovvuri, 1,50,000 Equity Shares to Karri Venkata Mukunda Reddy, 1,50,000 Equity Shares to Rajasekhar Reddy Kovvuri, 1,42,500 Equity Shares to Kovuri Vinodha Bala, 1,15,050 Equity Shares to Kovvuri Suryamma, 1,10,500 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Veera Raghava Reddy Kovvuri, 99,050 Equity Shares to Kovvuri Jyothirmai Seshu Kumari, 99,000 Equity Shares to Tadi Veera Venkata Kumari, 99,000 Equity Shares to Kovvuri Vijaya Reddy, 54,450 Equity Shares to Karri Venkata Dhana Reddy, 54,450 Equity Shares to Karri Adi Reddy, 54,450 Equity Shares to Karri Venkata Dhana Sekhar Reddy, 54,450 Equity Shares to Karri Sudhakar Reddy, 94,000 Equity Shares to Kovvuri Ramachandra Reddy, 74,250 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Late Ramchandra Reddy Kovvuri, 66,050 Equity Shares to Kovvuri Anjana Devi, 66,000 Equity Shares to Kovvuri Sudhatri, 1,41,000 Equity Shares to Karri Vijayalakshmi, 1,32,000 Equity Shares to Karri Satyanarayana Reddy, 1,14,900 Equity Shares to Karri Lakshmi Kantam, 98,045 Equity Shares to Kovvuri Mangayamma, 99,000 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Papa Reddy Kovvuri, 94,000 Equity

Shares to Kovvuri Lalitha, 82,505 Equity Shares to Nallamilli Venkata Reddy, 50,000 Equity Shares to Kovvuri Bhaskar Raghurama Reddy, 49,000 Equity Shares to Kovvuri Sridevi, 44,550 Equity Shares to Kovvuri Mahalakshmi, 87,500 Equity Shares to Tetala Venkata Reddy, 89,050 Equity Shares to Tetala Manikyamma, 66,000 Equity Shares to Velagala Srinivasa Reddy, 49,500 Equity Shares to Velagala Subba Lakshmi, 61,050 Equity Shares to Velagala Satyanarayana Reddy, 89,100 Equity Shares to Gudimetla Basivi Reddy, 87,450 Equity Shares to Gudimetla Vijaya Bhaskara Reddy, 82,500 Equity Shares to Tetala Naveen Reddy, 77,550 Equity Shares to Tetala Vanaja, 33,000 Equity Shares to Medapati Mangayamma, 28,050 Equity Shares to Medapati Kalian Chakravarthi, 33,000 Equity Shares to Sathi Venkata Lakshmi and 28,050 Equity Shares to Sathi Rama Reddy.

(6) Allotment of 3,116,000 Equity Shares to Cresco Technology Private Limited.

(7) Allotment on rights basis of 36,840 Equity Shares to Papa Reddy Kovvuri, 36,840 Equity Shares to Kovvuri Mangayamma, 55,260 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Kovvuri Papa Reddy, 47,280 Equity Shares to Kovvuri Lalitha, 55,260 Equity Shares to Karri Venkata Mukunda Reddy, 52,800 Equity Shares to Karri Vijaya Lakshmi, 49,120 Equity Shares to Karri Satyanarayana Reddy, 42,980 Equity Shares to Karri Lakshmikantham, 55,260 Equity Shares to Rajasekhar Reddy Kovvuri, 53,420 Equity Shares to Vinodhabala Kovvuri, 42,980 Equity Shares to Kovvuri Surayamma, 53,420 Equity Shares to Kovvuri Satyanarayana Reddy, s/o K.V. Raghava Reddy, 49,120 Equity Shares to Kovvuri Jyothirmai Seshu Kumari, 49,120 Equity Shares to Kovvuri Vijaya Reddy, 36,840 Equity Shares to Kovvuri Anjana Devi,39,910 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Late Ramachandra Reddy Kovvuri, 35,000 Equity Shares to Kovvuri Sudhatri, 20,260 Equity Shares to Karri Venkata Dhana Reddy, 20,260 Equity Shares to Karri Adi Reddy, 20,260 Equity Shares to Karri Venkata Dhanasekhar Reddy, 20,260 Equity Shares to Karri Sudhakar Reddy, 18,420 Equity Shares to Kovvuri Bhaskara Raghu Rama Reddy, 18,420 Equity Shares to Kovvuri Sridevi, 16,580 Equity Shares to Kovvuri Maha Lakshmi, 31,920 Equity Shares to Tetala Venkata Reddy, 33,770 Equity Shares to Tetala Manikyamma, 24,560 Equity Shares to Velagala Srinivasa Reddy, 18,420 Equity Shares to Velagala Subba Lakshmi, 22,720 Equity Shares to Velagala Satyanarayana Reddy, 33,160 Equity Shares to Gudimetla Basvi Reddy, 32,540 Equity Shares to Gudimetla Vijaya Bhaskara Reddy, 30,700 Equity Shares to Tetala Naveen Reddy, 28,860 Equity Shares to Tetala Vanaja, 12,280 Equity Shares to Medapati Mangayamma, 10,440 Equity Shares to Medapati Kalyana Chakravarthi, 12,280 Equity Shares to Sathi Venkata Lakshmi and 10,440 Equity Shares to Sathi Rama Reddy.

(8) Bonus issue in the ratio of 5:1 authorised by our Board, pursuant to a resolution passed at its meeting held on February 25, 2014, and by our Shareholders pursuant to a resolution passed at the EGM held on February 10, 2014, undertaken through capitalisation of free reserves. Allotment of 16,84,200 Equity Shares to Papa Reddy Kovvuri, 28,31,300 Equity Shares to Karri Venkata Mukunda Reddy, 27,77,700 Equity Shares to Rajasekhar Reddy Kovvuri, 25,54,600 Equity Shares to Kovvuri Vinodha Bala, 20,65,650 Equity Shares to Kovvuri Suryamma, 27,67,550 Equity Shares to Kovvuri Satyanarayana Reddy,s/o Veera Raghava Reddy, 23,76,350 Equity Shares to Kovvuri Jyothirmai Seshu Kumari, 22,25,600 Equity Shares to Kovvuri Vijaya Reddy, 9,93,050 Equity Shares to Karri Venkata Dhana Reddy, 9,18,050 Equity Shares to Karri Adi Reddy, 9,93,050 Equity Shares to Karri Venkata Dhanasekhar Reddy, 9,18,050 Equity Shares to Karri Sudhakar Reddy, 29,23,300 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Late Ramchandra Reddy Kovvuri, 1,274,950 Equity Shares to Kovvuri Anjana Devi, 1,165,000 Equity Shares to Kovvuri Sudhatri, 2,379,000 Equity Shares to Karri Vijaya Lakshmi, 2,725,600 Equity Shares to Karri Satyanarayana Reddy, s/o Venkata Mukunda Reddy, 1,938,400 Equity Shares to Karri Lakshmi Kantham, 1,654,875 Equity Shares to Kovvuri Mangayamma, 2,998,875 Equity Shares to Kovvuri Satyanarayana Reddy, s/o Papa Reddy, 1,746,400 Equity Shares to Kovvuri Lalitha, 842,100 Equity Shares to Kovvuri Bhaskara Ragurama Reddy, 827,100 Equity Shares to Kovvuri Sridevi, 751,150 Equity Shares to Kovvuri Maha Lakshmi, 1,602,100 Equity Shares to Tetala Venkata Reddy, 1,504,600 Equity Shares to Tetala Manikyamma, 22,92,150 Equity Shares to Velagala Srinivasa Reddy, 8,34,600 Equity Shares to Velagala Subba Lakshmi, 15,02,300 Equity Shares to Gudimetla Basivi Reddy, 1,474,450 Equity Shares to Gudimetla Vijaya Bhaskara Reddy, 1,541,000 Equity Shares to Tetala Naveen Reddy, 1,607,550 Equity Shares to Tetala Vanaja, 556,400 Equity Shares to Sathi Venkata Lakshmi, 472,950 Equity Shares to Sathi Rama Reddy and 13,500,000 Equity Shares to Cresco Technology Private Limited.

c) Issue of equity shares for consideration other than cash or out of revaluation reserves:

Except as set out below we have not issued Equity Shares for consideration other than cash:

Date of allotment	Number of Equity Shares allotted	Face value(₹)	Nature of consideration	Reasons for allotment	Benefit accrued to our Company
January 29, 2009*	3,300,000	10	Other than cash	Bonus issue in the ratio of 1:2 authorised by our Board, pursuant to a resolution passed at its meeting held on January 29, 2009, and by our Shareholders pursuant to a resolution passed at the EGM held on January 29, 2009	-

Date of allotment	Number of Equity Shares allotted	Face value(₹)	Nature of consideration	Reasons for allotment	Benefit accrued to our Company
February 25, 2014**	71,220,000	10	Other than cash	Bonus issue in the ratio of 5:1 authorised by our Board, pursuant to a resolution passed at its meeting held on February 25, 2014, and by our Shareholders pursuant to a resolution passed at the EGM held on February 25, 2014	-

** For list of allottees see note (5) of paragraph titled History of Equity Share Capital of our Company mentioned above.*
*** For list of allottees see note (8) of paragraph titled History of Equity Share Capital of our Company mentioned above.*

2. As on date of this Draft Red Herring Prospectus, our Company has not allotted any Equity Shares pursuant to any scheme approved under Section 391-394 of the Companies Act, 1956.

3. Our Company has not revalued its assets since inception and has not issued any Equity Shares by capitalizing any revaluation reserves.

4. Our Company has not issued any Equity Shares at a price lower than the Issue Price during a period of the one year preceding the date of this Draft Red Herring Prospectus.

5. Subject to the SEBI ICDR Regulations, there will be no further issue of Equity Shares whether by way of preferential issue or bonus issue or rights issue or in any other manner during the period commencing from the date of Draft Red Herring Prospectus with the SEBI until the Equity Shares offered through the Red Herring Prospectus have been listed on the Stock Exchanges.

6. Our Company presently does not have any intention, proposal, negotiation or consideration to alter its capital structure for a period of six months from the date of Bid/Issue opening of the Issue, by way of split/ consolidation of the denomination of Equity Shares or further issue of Equity Shares (including issue of securities convertible into exchangeable, directly or indirectly, for our Equity Shares) whether preferential or otherwise, except that if we acquire companies / business or enter into joint venture(s), we may consider additional capital to fund such activities or to use Equity Shares as a currency for acquisition or participation in such joint ventures. However, our Company has not entered into any acquisitions, joint ventures or strategic alliances as on the date of this Draft Red Herring Prospectus and has not identified any strategic investments or acquisition opportunities.

7. **Details of Build-up, Contribution and Lock-In of Promoter's Shareholding**

i. ***Capital build-up of our Promoters as on date of filing of this Draft Red Herring Prospectus***

As on the date of this Draft Red Herring Prospectus, the Promoters of our Company, collectively hold 24,951,840 Equity Shares, equivalent to 29.20% of the issued, subscribed and paid-up Equity Share capital of our Company and none of the Equity Shares held by the Promoters are subject to any pledge.

a. Set forth below are the details of the build – up of our Promoters' shareholding in our Company since incorporation:

Date of Allotment / acquisition	Nature of transaction	Number of Equity Shares	Face value per Equity Share (in ₹)	Issue / transfer price per Equity Share (in ₹)	Nature of consideration (cash / other than cash)	Cumulative number of Equity Shares	% of pre issue capital	% of post issue capital
(A) Papa Reddy Kovvuri								
January 3, 2007	Subscriber to Memorandum	4,000	10	10	Cash	4,000	0.00	[●]

Date of Allotment / acquisition	Nature of transaction	Number of Equity Shares	Face value per Equity Share (in ₹)	Issue / transfer price per Equity Share (in ₹)	Nature of consideration (cash / other than cash)	Cumulative number of Equity Shares	% of pre issue capital	% of post issue capital
January 19, 2008	Further Allotment	114,965	10	10	Cash	118,965	0.13	[●]
March 10, 2008	Further Allotment	56,040	10	10	Cash	175,005	0.07	[●]
December 3, 2008	Rights Issue	24,995	10	10	Cash	200,000	0.03	[●]
January 29, 2009	Bonus issue in the ratio of 1:2	100,000	10	-	Other than cash	300,000	0.12	[●]
March 22, 2010	Rights Issue	36,840	10	50	Cash	336,840	0.04	[●]
February 25, 2014	Bonus issue in the ratio of 5:1	1,684,200	10	-	Other than cash	2,021,040	1.97	[●]
	Total	**2,021,040**					**2.36**	
(B) Venkata Mukunda Reddy Karri								
January 3, 2007	Subscriber to Memorandum	3,000	10	10	Cash	3,000	0.00	[●]
January 19, 2008	Further Allotment	175,447	10	10	Cash	178,447	0.21	[●]
March 10, 2008	Further Allotment	84,059	10	10	Cash	262,506	0.10	[●]
December 3, 2008	Rights Issue	37,494	10	10	Cash	3,00,000	0.04	[●]
January 29, 2009	Bonus issue in the ratio of 1:2	150,000	10	-	Other than cash	450,000	0.18	[●]
March 22, 2010	Rights Issue	55,260	10	50	Cash	505,260	0.06	[●]
December 15, 2013	Transfer from Medapati Mangayamma	61,000	10	50	Cash	566,260	0.07	[●]
February 25, 2014	Bonus issue in the ratio of 5:1	2,831,300	10	-	Other than cash	3,397,560	3.31	[●]
	Total	**3,397,560**					**3.98**	
(C) Rajasekhar Reddy Kovvuri								
January 3, 2007	Subscriber to Memorandum	3,000	10	10	Cash	3,000	0.00	[●]
January 19, 2008	Further Allotment	175,447	10	10	Cash	178,447	0.21	[●]
March 10, 2008	Further Allotment	84,059	10	10	Cash	262,506	0.10	[●]
December 3, 2008	Rights Issue	37,494	10	10	Cash	300,000	0.04	[●]
January 29, 2009	Bonus issue in the ratio of 1:2	150,000	10	-	Other than cash	450,000	0.18	[●]

Date of Allotment / acquisition	Nature of transaction	Number of Equity Shares	Face value per Equity Share (in ₹)	Issue / transfer price per Equity Share (in ₹)	Nature of consideration (cash / other than cash)	Cumulative number of Equity Shares	% of pre issue capital	% of post issue capital
March 22, 2010	Rights Issue	55,260	10	50	Cash	505,260	0.06	[●]
December 15, 2013	Transfer from Medapati Mangayamma	50, 280	10	50	Cash	555,540	0.06	[●]
February 25, 2014	Bonus issue in the ratio of 5:1	2,777,700	10	-	Other than cash	3,333,240	3.25	[●]
	Total	**3,333,240**					**3.90**	
(D) Cresco Technology LLP								
March 30, 2009	Allotment	3,116,000	10	50	Cash	3,116,000	3.65	[●]
February 22, 2012	Transfer to 14 Shareholders	(416,000)	10	70	Cash	2,700,000	(0.49)	[●]
February 25, 2014	Bonus issue in the ratio of 5:1	13,500,000	10	-	Other than cash	16,200,000	15.80	[●]
	Total	**16,200,000**					**18.96**	

All the Equity Shares held by our Promoters were fully paid up as on the respective dates of acquisition of such Equity Shares. Our Promoters have confirmed to our Company and the BRLMs that the Equity Shares held by our Promoters have been financed from their personal funds, as the case may be, and no loans or financial assistance from any bank or financial institution has been availed by them for such purpose.

b. The table below presents the shareholding of our Promoter and Promoter Group, who hold Equity Shares as on the date of filing of this Draft Red Herring Prospectus:

Sr. No.	Name of the Shareholders	Pre Issue		Post Issue	
		No. of Equity Shares	Percentage of issued Equity Share capital (%)	No. of Equity Shares	Percentage of issued Equity Share capital (%)
Promoters					
1.	Cresco Technology LLP	16,200,000	18.96	[●]	[●]
2.	Papa Reddy Kovvuri	2,021,040	2.36	[●]	[●]
3.	Venkata Mukunda Reddy Karri	3,397,560	3.98	[●]	[●]
4.	Rajasekhar Reddy Kovvuri	3,333,240	3.90	[●]	[●]
Total (A)		**24,951,840**	**29.20**		
Promoter Group					
1.	Satyanarayana Reddy Kovvuri*	3,598,650	4.21	[●]	[●]
2.	Satyanarayana Reddy Kovvuri**	3,507,960	4.10	[●]	[●]
3.	Satyanarayana Reddy Kovvuri***	3,321,060	3.89	[●]	[●]
4.	Satyanarayana Reddy Karri	3,270,720	3.83	[●]	[●]
5.	Vinodha Bala Kovvuri	3,065,520	3.59	[●]	[●]
6.	Jyothirmai Seshu Kumari Kovvuri	2,851,620	3.34	[●]	[●]
7.	Vijaya Lakshmi Karri	2,854,800	3.34	[●]	[●]
8.	Vijaya Reddy Kovvuri	2,670,720	3.12	[●]	[●]
9.	Suryamma Kovvuri	2,478,780	2.90	[●]	[●]
10.	Lakshmi Kantham Karri	2,326,080	2.72	[●]	[●]

Sr. No.	Name of the Shareholders	Pre Issue		Post Issue	
		No. of Equity Shares	Percentage of issued Equity Share capital (%)	No. of Equity Shares	Percentage of issued Equity Share capital (%)
11.	Lalitha Kovvuri	2,095,680	2.45	[●]	[●]
12.	Mangayamma Kovvuri	1,985,850	2.32	[●]	[●]
13.	Tetala Vanaja	1,929,060	2.26	[●]	[●]
14.	Tetala Naveen Reddy	1,849,200	2.16	[●]	[●]
15.	Tetala Manikyamma	1,805,520	2.11	[●]	[●]
16.	Anjana Devi Kovvuri	1,529,940	1.79	[●]	[●]
17.	Sudhatri Kovvuri	1,398,000	1.64	[●]	[●]
18.	Mahalakshmi Kovvuri	901,380	1.05	[●]	[●]
19.	Satti Venkata Lakshmi	667,680	0.78	[●]	[●]
Total (B)		**44,108,220**	**51.60**	[●]	[●]
Total		**69,060,060**	**80.80**	[●]	[●]

**Son of Papa Reddy Kovvuri*
***Son of Late Ramachandra Reddy Kovvuri*
**** Son of Veera Raghva Reddy Kovvuri*

ii. ***Details of Promoters contribution locked in for three years.***

Pursuant to Regulation 32 and 36 of the SEBI ICDR Regulations, an aggregate of 20.00% of the fully diluted post-Issue capital of our Company held by the Promoters shall be locked in for a period of three years from the date of Allotment ("**Minimum Promoters' Contribution.**").

The lock-in of the Minimum Promoters' Contribution would be created as per applicable laws and procedures and details of the same shall also be provided to the Stock Exchanges before the listing of the Equity Shares.

Following are the details of Minimum Promoters' Contribution:

Name of the Promoter	Number of Equity Shares locked-in	Date of Allotment / Transfer	Face value (in ₹)	Issue Price/ Acquisition Price per equity share (in ₹)	% of fully diluted post-Issue paid-up capital
Papa Reddy Kovvuri (A)	[●]	[●]	10	[●]	[●]
		SUB TOTAL(A)			[●]
Venkata Mukunda Reddy Karri (B)	[●]	[●]	10	[●]	[●]
		SUB TOTAL(B)			[●]
Rajasekhar Reddy Kovvuri (C)	[●]	[●]	10	[●]	[●]
		SUB TOTAL(C)			[●]
Cresco Technology LLP(D)	[●]	[●]	10	[●]	[●]
		SUB TOTAL(D)			[●]
		TOTAL (A)+(B)+(C)+(D)		[●]	[●]

The Promoter's Contribution has been brought to the extent of not less than the specified minimum lot and from persons defined as 'promoter' under the SEBI ICDR Regulations.

The Equity Shares that are being locked-in are not, and will not be, ineligible for computation of Promoters' Contribution under Regulation 33 of the SEBI ICDR Regulations. In this computation, as per Regulation 33 of

the SEBI ICDR Regulations, our Company confirms that the Equity Shares which are being locked-in do not, and shall not, consist of:

- Equity Shares acquired three years before the filing of the Draft Red Herring Prospectus with SEBI for consideration other than cash and revaluation of assets or capitalisation of intangible assets, involved in such transactions or resulting from a bonus issue by utilization of revaluation reserves or unrealised profits of our Company or from bonus issue against Equity Shares which are ineligible for computation of Minimum Promoters' Contribution;

- Equity Shares acquired by our Promoters during the preceding one year, at a price lower than the price at which Equity Shares are being offered to the public in the Issue;

- Equity Shares for which specific written consent has not been obtained from the respective shareholders for inclusion of their subscription in the Minimum Promoter's Contribution subject to lock-in;

- Equity Shares held by our Promoters that are subject to any pledge.

Our Company has not been formed by the conversion of a partnership firm into a company in the past one year and thus, no Equity Shares have been issued to our Promoters upon conversion of a partnership firm in the past one year. All the Equity Shares held by the Promoters and the members of the Promoter Group are held in dematerialized form.

In terms of undertaking executed by our Promoters, Equity Shares forming part of Promoter's Contribution subject to lock in will not be disposed/ sold/ transferred by our Promoters during the period starting from the date of filing of this Draft Red Herring Prospectus with RoC till the date of commencement of lock in period as stated in this Draft Red Herring Prospectus.

Other than the Equity Shares locked-in as Promoter's Contribution for a period of three years as stated in the table above, the entire pre-Issue capital of our Company, except the Equity Shares subscribed to and allotted pursuant to the Offer for Sale, including the excess of minimum Promoters' Contribution, as per Regulation 36 and 37 of the SEBI ICDR Regulations, shall be locked in for a period of one year from the date of Allotment of Equity Shares in the Issue. Additionally, any unsubscribed portion of the Offer for Sale being offered by the Selling Shareholders would also be locked-in for one year from the date of Allotment. Such lock-in of the Equity Shares would be created as per the bye laws of the Depositories.

Other requirements in respect of 'lock-in'

In terms of Regulation 40 of the SEBI ICDR Regulations, the Equity Shares held by persons other than the Promoters prior to the Issue may be transferred to any other person holding the Equity Shares which are locked-in as per Regulation 37 of the SEBI ICDR Regulations, subject to continuation of the lock-in in the hands of the transferees for the remaining period and compliance with the Takeover Code as applicable.

In terms of Regulation 40 of the SEBI ICDR Regulations, the Equity Shares held by our Promoters which are locked in as per the provisions of Regulation 36 of the SEBI ICDR Regulations, may be transferred to and amongst Promoters / members of the Promoter Group or to a new promoter or persons in control of our Company, subject to continuation of lock-in in the hands of transferees for the remaining period and compliance of Takeover Code, as applicable.

In terms of Regulation 39 of the SEBI ICDR Regulations, the locked-in Equity Shares held by our Promoters can be pledged only with any scheduled commercial banks or public financial institutions as collateral security for loans granted by such banks or financial institutions, subject to the following:

- If the specified securities are locked-in in terms of sub-regulation (a) of Regulation 36 of the SEBI ICDR Regulations, the loan has been granted by such bank or institution for the purpose of financing one or more of the objects of the issue and the pledge of specified securities is one of the terms of sanction of the loan;

- If the specified securities are locked-in in terms of sub-regulation (b) of Regulation 36 of the SEBI ICDR Regulations and the pledge of specified securities is one of the terms of sanction of the loan.

An oversubscription to the extent of 10% of the Issue can be retained for the purposes of rounding off to the nearer multiple of minimum allotment lot, while finalizing the Basis of Allotment. Consequently, the actual allotment may go up by a maximum of 10% of the Issue as a result of which, the post-issue paid up capital after the Issue would also increase by the excess amount of allotment so made. In such an event, the Equity Shares held by the Promoter and subject to lock- in shall be suitably increased so as to ensure that 20% of the Post Issue paid-up capital is locked in for 3 years.

iii. Details of the share capital held by the Selling Shareholders of our Company

Date of transaction	Nature of transaction	Number of Equity Shares	Face value (₹)	Issue price (₹)	Nature of consideration
Satyanarayana Reddy Kovvuri, s/o Veera Raghva Reddy Kovvuri					
January 19, 2008	Preferential Allotment	132,844	10	10	Cash
March 10, 2008	Preferential Allotment	62,577	10	10	Cash
December 3, 2008	Right Issue	25,579	10	10	Cash
January 29, 2009	Bonus Issue	110,500	10	-	Other than cash
March 22, 2010	Right Issue	53,420	10	10	Cash
September 30, 2010	Transfer from Tadi Veera Venkata Kumari	99,000	10	10	Cash
February 22, 2012	Transfer from Cresco Technology LLP	25,000	10	70	Cash
December 15, 2013	Transfer from Medapati Kalyana Chakravarthi	44,590	10	50	Cash
February 25, 2014	Bonus Issue	2,767,550	10	-	Other than cash
Total		**3,321,060**			
Jyothirmai Seshu Kumari Kovvuri					
January 19, 2008	Preferential Allotment	118,964	10	10	Cash
March 10, 2008	Preferential Allotment	56,040	10	10	Cash
December 3, 2008	Right Issue	23,096	10	10	Cash
January 29, 2009	Bonus Issue	99,050	10	-	Other than cash
March 22, 2010	Right Issue	49,120	10	10	Cash
September 30, 2010	Transfer from Tadi Veera Venkata Kumari	99,000	10	10	Cash
February 22, 2012	Transfer from Cresco Technology Private Limited	30,000	10	70	Cash
February 25, 2014	Bonus Issue	2,376,350	10	-	Other than cash
Total		**2,851,620**			
Satyanarayana Reddy Kovvuri, s/o Late Ramachandra Reddy Kovvuri					
January 19, 2008	Preferential Allotment	89,224	10	10	Cash
March 10, 2008	Preferential Allotment	42,030	10	10	Cash
December 3, 2008	Right Issue	17,246	10	10	Cash
January 29, 2009	Bonus Issue	74,250	10	-	Other than cash
March 22, 2010	Right Issue	39,910	10	10	Cash
September 30, 2010	Transmission from Ramachandra Reddy Kovvuri	282,000	10	-	-
February 22, 2012	Transfer from Cresco Technology Private Limited	30,000	10	70	Cash
December 15, 2013	Transfer from Medapati Kalyana Chakravarthi	10,000	10	50	Cash
February 25, 2014	Bonus Issue	2,923,300	10	-	Other than cash
Total		**3,507,960**			
Anjana Devi Kovvuri					

Date of transaction	Nature of transaction	Number of Equity Shares	Face value (₹)	Issue price (₹)	Nature of consideration
January 19, 2008	Preferential Allotment	79,310	10	10	Cash
March 10, 2008	Preferential Allotment	37,359	10	10	Cash
December 3, 2008	Right Issue	15,431	10	10	Cash
January 29, 2009	Bonus Issue	66,050	10	-	Other than cash
March 22, 2010	Right Issue	36,840	10	10	Cash
February 22, 2012	Transfer from Cresco Technology LLP	20,000	10	70	Cash
February 25, 2014	Bonus Issue	1,274,950	10	-	Other than cash
Total		**1,529,940**			
Srinivasa Reddy Velagala					
January 19, 2008	Preferential Allotment	79,310	10	10	Cash
March 10, 2008	Preferential Allotment	37,360	10	10	Cash
December 3, 2008	Right Issue	15,330	10	10	Cash
January 29, 2009	Bonus Issue	66,000	10	-	Other than cash
March 22, 2010	Right Issue	24,560	10	10	Cash
September 29, 2011	Transmission from Velagala Satyanarayana Reddy	205,870	10	-	-
February 22, 2012	Transfer from Cresco Technology Private Limited	30,000	10	70	Cash
February 25, 2014	Bonus Issue	2,292,150	10	-	Other than cash
Total		**2,750,580**			
Tetala Vanaja					
January 19, 2008	Preferential Allotment	93,189	10	10	Cash
March 10, 2008	Preferential Allotment	43,897	10	10	Cash
December 3, 2008	Right Issue	18,014	10	10	Cash
January 29, 2009	Bonus Issue	77,550	10	-	Other than cash
March 22, 2010	Right Issue	28,860	10	10	Cash
February 22, 2012	Transfer from Cresco Technology Private Limited	20,000	10	70	Cash
December 15, 2013	Transfer from Medapati Kalyana Chakravarthi	40,000	10	50	Cash
February 25, 2014	Bonus Issue	1,607,550	10	-	Other than cash
Total		**1,929,060**			
Naveen Reddy Tetala					
January 19, 2008	Preferential Allotment	99,137	10	10	Cash
March 10, 2008	Preferential Allotment	46,700	10	10	Cash
December 3, 2008	Right Issue	19,163	10	10	Cash
January 29, 2009	Bonus Issue	82,500	10	-	Other than cash
March 22, 2010	Right Issue	30,700	10	10	Cash
February 22, 2012	Transfer from Cresco Technology Private Limited	30,000	10	70	Cash
February 25, 2014	Bonus Issue	1,541,000	10	-	Other than cash
Total		**1,849,200**			
Venkata Dhana Reddy Karri					
January 19, 2008	Preferential Allotment	65,431	10	10	Cash
March 10, 2008	Preferential Allotment	30,821	10	10	Cash
December 3, 2008	Right Issue	12,648	10	10	Cash
January 29, 2009	Bonus Issue	54,450	10	-	Other than cash
March 22, 2010	Right Issue	20,260	10	10	Cash

Date of transaction	Nature of transaction	Number of Equity Shares	Face value (₹)	Issue price (₹)	Nature of consideration
February 22, 2012	Transfer from Cresco Technology Private Limited	15,000	10	70	Cash
February 25, 2014	Bonus Issue	993,050	10	-	Other than cash
Total		**1,191,660**			
Venkata Dhana Sekhar Reddy Karri					
January 19, 2008	Preferential Allotment	65,430	10	10	Cash
March 10, 2008	Preferential Allotment	30,822	10	10	Cash
December 3, 2008	Right Issue	12,648	10	10	Cash
January 29, 2009	Bonus Issue	54,450	10	-	Other than cash
March 22, 2010	Right Issue	20,260	10	10	Cash
February 22, 2012	Transfer from Cresco Technology Private Limited	15,000	10	70	Cash
February 25, 2014	Bonus Issue	993,050	10	-	Other than cash
Total		**1,191,660**			
Sudhatri Kovvuri					
January 19, 2008	Preferential Allotment	79,310	10	10	Cash
March 10, 2008	Preferential Allotment	37,360	10	10	Cash
December 3, 2008	Right Issue	15,330	10	10	Cash
January 29, 2009	Bonus Issue	66,000	10	-	Other than cash
March 22, 2010	Right Issue	35,000	10	10	Cash
February 25, 2014	Bonus Issue	1,165,000	10	-	Other than cash
Total		**1,398,000**			
Vijaya Reddy Kovvuri					
January 19, 2008	Preferential Allotment	118,964	10	10	Cash
March 10, 2008	Preferential Allotment	56,039	10	10	Cash
December 3, 2008	Right Issue	22,997	10	10	Cash
January 29, 2009	Bonus Issue	99,000	10	-	Other than cash
March 22, 2010	Right Issue	49,120	10	10	Cash
September 30, 2010	Transfer from Tadi Veera Venkata Kumari	99,000	10	10	Cash
February 25, 2014	Bonus Issue	2,225,600	10	-	Other than cash
Total		**2,670,720**			
Sridevi Kovvuri					
January 19, 2008	Preferential Allotment	59,482	10	10	Cash
March 10, 2008	Preferential Allotment	28,020	10	10	Cash
December 3, 2008	Right Issue	10,498	10	10	Cash
January 29, 2009	Bonus Issue	49,000	10	-	Other than cash
March 22, 2010	Right Issue	18,420	10	10	Cash
February 25, 2014	Bonus Issue	827,100	10	-	Other than cash
Total		**992,520**			
Gudimetla Basivi Reddy					
January 19, 2008	Preferential Allotment	107,068	10	10	Cash
March 10, 2008	Preferential Allotment	50,435	10	10	Cash
December 3, 2008	Right Issue	20,697	10	10	Cash
January 29, 2009	Bonus Issue	89,100	10	-	Other than cash
March 22, 2010	Right Issue	33,160	10	10	Cash
February 25, 2014	Bonus Issue	1,502,300	10	-	Other than cash
Total		**1,802,760**			
Subba Lakshmi Velagala					
January 19, 2008	Preferential Allotment	59,482	10	10	Cash
March 10, 2008	Preferential Allotment	28,020	10	10	Cash
December 3, 2008	Right Issue	11,498	10	10	Cash
January 29, 2009	Bonus Issue	49,500	10	-	Other than cash

Date of transaction	Nature of transaction	Number of Equity Shares	Face value (₹)	Issue price (₹)	Nature of consideration
March 22, 2010	Right Issue	18,420	10	10	Cash
February 25, 2014	Bonus Issue	834,600	10	-	Other than cash
Total		**1,001,520**			
Gudimetla Vijaya Bhaskara Reddy					
January 19, 2008	Preferential Allotment	105,085	10	10	Cash
March 10, 2008	Preferential Allotment	49,502	10	10	Cash
December 3, 2008	Right Issue	20,313	10	10	Cash
January 29, 2009	Bonus Issue	87,450	10	-	Other than cash
March 22, 2010	Right Issue	32,540	10	10	Cash
February 25, 2014	Bonus Issue	1,474,450	10	-	Other than cash
Total		**1,769,340**			
Sudhakar Reddy Karri					
January 19, 2008	Preferential Allotment	65,431	10	10	Cash
March 10, 2008	Preferential Allotment	30,822	10	10	Cash
December 3, 2008	Right Issue	12,647	10	10	Cash
January 29, 2009	Bonus Issue	54,450	10	-	Other than cash
March 22, 2010	Right Issue	20,260	10	10	Cash
February 25, 2014	Bonus Issue	918,050	10	-	Other than cash
Total		**1,101,660**			

iv. ***Lock-in of Equity Shares held by the Selling Shareholders***

Except for Equity Shares which are proposed to be transferred as part of the Offer for Sale by the Selling Shareholders, the entire pre-Issue shareholding of Selling Shareholders shall be locked in for a period of one year from the date of allotment of Equity Shares in the Issue as provided under the SEBI ICDR Regulations.

v. ***Lock-in of Equity Shares Allotted to Anchor Investors***

Equity Shares Allotted to Anchor Investors, in the Anchor Investor Portion if any, shall be locked-in for a period of 30 days from the date of Allotment.

The Equity Shares held by persons other than our Promoters and locked-in for a period of one year from the date of Allotment may be transferred to any other person holding the Equity Shares which are locked-in, subject to the continuation of the lock-in in the hands of transferees for the remaining period and compliance with the SEBI Takeover Regulations.

8. **Shareholding Pattern of our Company**

a. The table below represents the shareholding pattern of our Company as on the date of this Draft Red Herring Prospectus:

Category of Shareholder	No. of Shareholders	Total No. of Shares	Total No. of Shares held in Dematerialized Form	Total Shareholding as a % of Total No. of Shares		Shares pledged or otherwise encumbered	
				As a % of (A+B)	As a % of (A+B+C)	Number of shares	As a % of Total No. of Shares
(A) Shareholding of Promoter and Promoter Group							
Indian							

Category of Shareholder	No. of Shareholders	Total No. of Shares	Total No. of Shares held in Dematerialized Form	Total Shareholding as a % of Total No. of Shares		Shares pledged or otherwise encumbered	
				As a % of (A+B)	As a % of (A+B+C)	Number of shares	As a % of Total No. of Shares
a. Individual/Hindu Undivided Family	22	52,860,060	52,860,060	61.85	61.85	0	0.00
b. Central Government/ State Governments	0	0	0	0.00	0.00	0	0.00
c. Bodies Corporate	1	16,200,000	16,200,000	18.96	18.96	0	0.00
d. Financial Institutions / Banks	0	0	0	0.00	0.00	0	0.00
e. Any other	0	0	0	0.00	0.00	0	0.00
Sub Total A(1)	**23**	**69,060,060**	**69,060,060**	**80.81**	**80.81**	**0**	**0.00**
Foreign							
a. Individual (Non resident Individuals / Foreign individuals)	0	0	0	0.00	0.00	0	0.00
b. Bodies Corporate	0	0	0	0.00	0.00	0	0.00
c. Institutions	0	0	0	0.00	0.00	0	0.00
d. Qualified Foreign Investor	0	0	0	0.00	0.00	0	0.00
e. Any other (Specify)							
Sub Total A(2)	**0**	**0**	**0**	**0.00**	**0.00**	**0**	**0.00**
Total shareholding of Promoter and Promoter Group (A)= (A)(1) +(A)(2)	**23**	**69,060,060**	**69,060,060**	**80.80**	**80.80**	**0**	**0.00**
(B) Public Shareholding							
(I) Institutions							
a. Mutual Funds/ UTI	0	0	0	0.00	0.00	0	0.00
b. Financial Institutions / Banks	0	0	0	0.00	0.00	0	0.00
c. Central Government/	0	0	0	0.00	0.00	0	0.00

Category of Shareholder	No. of Shareholders	Total No. of Shares	Total No. of Shares held in Dematerialized Form	Total Shareholding as a % of Total No. of Shares		Shares pledged or otherwise encumbered	
				As a % of (A+B)	As a % of (A+B+C)	Number of shares	As a % of Total No. of Shares
State Governments							
d. Venture capital Funds	0	0	0	0.00	0.00	0	0.00
e. Insurance Companies	0	0	0	0.00	0.00	0	0.00
f. Foreign Institutional Investors	0	0	0	0.00	0.00	0	0.00
g. Foreign Venture Capital Investors	0	0	0	0.00	0.00	0	0.00
h. Qualified Foreign Investor	0	0	0	0.00	0.00	0	0.00
i. Any other (Specify)	0	0	0	0.00	0.00	0	0.00
Sub Total B(1)	0	0	0	0.00	0.00	0	0.00
B(2) Non-Institutions							
a. Bodies Corporate	0	0	0	0.00	0.00	0	0.00
b. Individuals							
(i) Individual Shareholders holding Nominal Share Capital upto ₹ 1 Lac	0	0	0	0.00	0.00	0	0.00
(ii) Individual Shareholders holding Nominal Share Capital in excess of ₹ 1 Lac	12	16,403,940	16,403,940	19.20	19.20	0	0.00
c. Qualified Foreign Investors	0	0	0	0.00	0.00	0	0.00
d. Any Other (specify)							
(d-i) HUF	0	0	0	0.00	0.00	0	0.00
(d-ii) Non Resident Indians	0	0	0	0.00	0.00	0	0.00
(d-iii) Clearing Member	0	0	0	0.00	0.00	0	0.00

Category of Shareholder	No. of Shareholders	Total No. of Shares	Total No. of Shares held in Dematerialized Form	Total Shareholding as a % of Total No. of Shares		Shares pledged or otherwise encumbered	
				As a % of (A+B)	As a % of (A+B+C)	Number of shares	As a % of Total No. of Shares
Sub Total B(2)	**12**	**16,403,940**	**16,403,940**	**19.20**	**19.20**	0	0.00
Total Public Shareholding (B)= (B)(1)+(B)(2)	0	0	0	0.00	0.00	0	0.00
TOTAL (A) + (B)	**35**	**8,54,64,000**	**8,54,64,000**	**100**	**100**	**0**	**0.00**
(C) Shares held by Custodians and against which Depository Receipts have been issued							
(1) Promoter and Promoter Group	0	0	0	0	0.00	0	0.00
(2) Public	0	0	0	0	0.00	0	0.00
Sub Total C	0	0	0		0	0	0.00
Grand Total (A) + (B) + (C)	**35**	**8,54,64,000**	**8,54,64,000**	**100**	**100**	**0**	**0.00**

b. Aggregate Shareholding of our Promoter and Promoter Group as on the date of this Draft Red Herring Prospectus–

Sr. No.	Name	No. of Equity Shares	Per cent of pre-Issue Equity Share Capital (%)	Per cent of post-Issue Equity Share Capital (%)
1.	Cresco Technology LLP	16,200,000	18.96	[●]
2.	Papa Reddy Kovvuri	2,021,040	2.36	[●]
3.	Venkata Mukunda Reddy Karri	3,397,560	3.98	[●]
4.	Rajasekhar Reddy Kovvuri	3,333,240	3.90	[●]
5.	Satyanarayana Reddy Kovvuri*	3,598,650	4.21	[●]
6.	Satyanarayana Reddy Kovvuri**	3,507,960	4.10	[●]
7.	Satyanarayana Reddy Kovvuri***	3,321,060	3.89	[●]
8.	Satyanarayana Reddy Karri	3,270,720	3.83	[●]
9.	Vinodha Bala Kovvuri	3,065,520	3.59	[●]
10.	Jyothirmai Seshu Kumari Kovvuri	2,851,620	3.34	[●]
11.	Vijaya Lakshmi Karri	2,854,800	3.34	[●]
12.	Vijaya Reddy Kovvuri	2,670,720	3.12	[●]
13.	Suryamma Kovvuri	2,478,780	2.90	[●]
14.	Lakshmi Kantham Karri	2,326,080	2.72	[●]
15.	Lalitha Kovvuri	2,095,680	2.45	[●]
16.	Mangayamma Kovvuri	1,985,850	2.32	[●]
17.	Tetala Vanaja	1,929,060	2.26	[●]
18.	Tetala Naveen Reddy	1,849,200	2.16	[●]

19.	Tetala Manikyamma	1,805,520	2.11	**[●]**
20.	Anjana Devi Kovvuri	1,529,940	1.79	**[●]**
21.	Sudhatri Kovvuri	1,398,000	1.64	**[●]**
22.	Mahalakshmi Kovvuri	901,380	1.05	**[●]**
23.	Satti Venkata Lakshmi	667,680	0.78	**[●]**

**Son of Papa Reddy Kovvuri*
***Son of Late Ramachandra Reddy Kovvuri*
**** Son of Veera Raghva Reddy Kovvuri*

Our Company has not issued any depository receipts and hence does not have any outstanding depository receipts and locked-in Equity Shares.

9. Equity Shares held by top ten shareholders

a) Particulars of the top ten shareholders as on the date of filing of this Draft Red Herring Prospectus.

Sr. No.	Name of Shareholders	Number of Equity Shares	% of Total Paid-Up Capital
1.	Cresco Technology LLP	16,200,000	18.96
2.	Satyanarayana Reddy Kovvuri*	3,598,650	4.21
3.	Satyanarayana Reddy Kovvuri**	3,507,960	4.10
4.	Venkata Mukunda Reddy Karri	3,397,560	3.98
5.	Raja Sekhar Reddy Kovvuri	3,333,240	3.90
6.	Satyanarayana Reddy Kovvuri***	3,321,060	3.89
7.	Satyanarayana Reddy Karri	3,270,720	3.83
8.	Vinodha Bala Kovvuri	3,065,520	3.59
9.	Vijaya Lakshmi Karri	2,854,800	3.34
10.	Jyothirmayi Seshu Kumari Kovvuri	2,851,620	3.34
	Total	**29,201,130**	**53.14**

**Son of Papa Reddy Kovvuri;*
***Son of Late Ramachandra Reddy Kovvuri;*
****Son of Veera Raghava Reddy Kovvuri*

b) Particulars of top ten shareholders ten days prior to the date of filing of this Draft Red Herring Prospectus.

Sr. No.	Name of Shareholders	Number of Equity Shares	% of Total Paid-Up Capital
1.	Cresco Technology LLP	16,200,000	18.96
2.	Satyanarayana Reddy Kovvuri*	3,598,650	4.21
3.	Satyanarayana Reddy Kovvuri**	3,507,960	4.10
4.	Venkata Mukunda Reddy Karri	3,397,560	3.98
5.	Raja Sekhar Reddy Kovvuri	3,333,240	3.90
6.	Satyanarayana Reddy Kovvuri***	3,321,060	3.89
7.	Satyanarayana Reddy Karri	3,270,720	3.83
8.	Vinodha Bala Kovvuri	3,065,520	3.59
9.	Vijaya Lakshmi Karri	2,854,800	3.34
10.	Jyothirmayi Seshu Kumari Kovvuri	2,851,620	3.34
	Total	**29,201,130**	**53.14**

**Son of Papa Reddy Kovvuri;*
***Son of Late Ramachandra Reddy Kovvuri;*
****Son of Veera Raghava Reddy Kovvuri*

c) Particulars of the top ten shareholders two years prior to the date of filing of this Draft Red Herring Prospectus.

Sr. No.	Name of Shareholders	Number of Equity Shares	% of Total Paid-Up Capital
1.	Cresco Technology Private Limited	2,700,000	18.96
2.	Satyanarayana Reddy Kovvuri*	599,775	4.21
3.	Satyanarayana Reddy Kovvuri**	584,660	4.10
4.	Venkata Mukunda Reddy Karri	566,260	3.98
5.	Raja Sekhar Reddy Kovvuri	555,540	3.90
6.	Satyanarayana Reddy Kovvuri***	553,510	3.89
7.	Satyanarayana Reddy Karri	545,120	3.83
8.	Vinodha Bala Kovvuri	510,920	3.59
9.	Vijaya Lakshmi Karri	475,800	3.34
10.	Jyothirmayi Seshu Kumari Kovvuri	475,270	3.34
	Total	**7,566,855**	**53.14**

**Son of Papa Reddy Kovvuri;*
***Son of Late Ramachandra Reddy Kovvuri;*
****Son of Veera Raghava Reddy Kovvuri*

10. Except as disclosed below, there has been no sale, purchase or subscription of our Company's securities by our Promoter, Promoter Group and our Directors within three years immediately preceding the date of this Draft Red Herring Prospectus, which in aggregate is equal to or greater than 1.00% of the pre-Issue capital of our Company:

Name of the Shareholder	Promoter/Promoter Group/Director	Nature of transaction	Date	Total no. of Equity Shares purchased/ subscribed / sold	% of pre-Issue Equity Share capital
Papa Reddy Kovvuri	Promoter and Director	Bonus Issue	February 25, 2014	1,684,200	1.97
Venkata Mukunda Reddy Karri	Promoter and Director	Bonus Issue	February 25, 2014	2,831,300	3.31
Rajasekhar Reddy Kovvuri	Promoter and Director	Bonus Issue	February 25, 2014	2,777,700	3.25
Cresco Technology LLP	Promoter and Director	Bonus Issue	February 25, 2014	13,500,000	15.80
Vinodha Bala Kovvuri	Promoter Group	Bonus Issue	February 25, 2014	2,554,600	2.99
Satyanarayana Reddy Kovvuri*	Promoter Group	Bonus Issue	February 25, 2014	2,998,875	3.51
Satyanarayana Reddy Kovvuri**	Promoter Group	Bonus Issue	February 25, 2014	2,767,550	3.24
Satyanarayana Reddy Kovvuri***	Promoter Group	Bonus Issue	February 25, 2014	2,923,300	3.42
Jyothirmai Seshu Kumari Kovvuri	Promoter Group	Bonus Issue	February 25, 2014	2,376,350	2.78
Vijaya Reddy Kovvuri	Promoter Group	Bonus Issue	February 25, 2014	2,225,600	2.60
Satyanarayana Reddy Karri	Promoter Group	Bonus Issue	February 25, 2014	2,725,600	3.19
Vijaya Lakshmi Karri	Promoter Group	Bonus Issue	February 25, 2014	2,379,000	2.78
Suryamma Kovvuri	Promoter Group	Bonus Issue	February 25, 2014	2,065,650	2.42
Lakshmi Kantham Karri	Promoter Group	Bonus Issue	February 25, 2014	1,938,400	2.27
Mangayamma Kovvuri	Promoter Group	Bonus Issue	February 25, 2014	1,654,875	1.94
Tetala Vanaja	Promoter Group	Bonus Issue	February 25, 2014	1,607,550	1.88

Name of the Shareholder	Promoter/Promoter Group/Director	Nature of transaction	Date	Total no. of Equity Shares purchased/ subscribed / sold	% of pre-Issue Equity Share capital
Tetala Manikyamma	Promoter Group	Bonus Issue	February 25, 2014	1,504,600	1.76
Lalitha Kovvuri	Promoter Group	Bonus Issue	February 25, 2014	1,746,400	2.04
Tetala Naveen Reddy	Promoter Group	Bonus Issue	February 25, 2014	1,541,000	1.80
Anjana Devi Kovvuri	Promoter Group	Bonus Issue	February 25, 2014	1,274,950	1.49
Sudhatri Kovvuri	Promoter Group	Bonus Issue	February 25, 2014	1,165,000	1.36

** Son of Papa Reddy Kovvuri*
****Son of Veera Raghava Reddy Kovvuri*
*****Son of Late Ramchandra Reddy Kovvuri*

11. Our Company has not issued any Equity Shares under any employee stock option scheme or employee stock purchase scheme.

12. The Equity Shares, which are subjected to lock-in, shall carry the inscription "non-transferable" and the non-transferability details shall be informed to the depository. The details of lock-in shall also be provided to the Stock Exchanges before the listing of the Equity Shares.

13. During the six months preceding the date of filing this Draft Red Herring Prospectus with SEBI, there are no transactions in our Equity Shares, which have been purchased/ (sold) by our Promoters, persons in promoter group or by the directors of our Promoter Company or by the Directors of our Company and their immediate relatives (as defined under sub-clause (zb) sub-regulation (1) Regulation 2 of the SEBI (ICDR) Regulations, 2009).

14. None of the persons/entities comprising our Promoter Group, or our Directors or their relatives have financed the purchase by any other person of securities of our Company other than in the normal course of the business of any such entity/individual or otherwise during the period of six months immediately preceding the date of filing this Draft Red Herring Prospectus.

15. All the existing Equity Shares are fully paid-up and as on the date of this Draft Red Herring Prospectus, there are no partly paid-up Equity Shares.

16. Our Company, our Promoters, our Directors and the BRLMs have not entered into any buy back or standby or similar arrangements for the purchase of Equity Shares being offered through the Issue from any person. There are no safety net arrangements for this public issue.

17. The Equity Shares offered through this public issue shall be made fully paid-up or maybe forfeited within 12 months from the date of allotment of securities in the manner specified in Regulation 17 of SEBI ICDR Regulations, 2009.

18. Subject to valid Bids being received at or above the Issue Price, under subscription, if any, in any category, would be met with spill-over from the other categories or a contribution of categories (including the Employee Reservation Portion) at the discretion of our Company and the Selling Shareholders in consultation with the BRLMs and the Designated Stock Exchange. Under-subscription, if any, in the Employee Reservation Portion will be added back to the Net Issue Portion.

19. As on date of this Draft Red Herring Prospectus there are no outstanding warrants, options or rights to convert debentures loans or other financial instruments into our Equity Shares.

20. There shall be only one denomination of Equity Shares of our Company at any given time, unless otherwise permitted by law. Our Company shall comply with disclosure and accounting norms as may be prescribed by SEBI from time to time.

21. A Bidder cannot make a Bid for more than the number of Equity Shares offered in this Issue, subject to maximum limit of investment prescribed under relevant laws applicable to each category of investors.

22. Any oversubscription to the extent of 10% of the Net Issue can be retained for the purposes of rounding off to the nearer multiple of minimum allotment lot while finalising the Basis of Allotment.

23. No person connected with the Issue, including, but not limited to, the BRLMs, the members of the Syndicate, our Company, the Directors, the Selling Shareholders, the Promoters, the Promoter Group and the Group Companies, shall offer any incentive, whether direct or indirect, in any manner, whether in cash or kind or services or otherwise to any Bidder for making a Bid.

24. Our Company has 35 (thirty five) Shareholders as on the date of this Draft Red Herring Prospectus.

25. Our Company has not made any public of any class or kinds of securities since its incorporation.

26. Except to the extent of tendering Equity Shares in the Issue as the Selling Shareholders, our Promoters, the members of our Promoter Group and our Group Entities will not participate in the Issue.

27. Details of Equity Shares of our Company held by our Directors, Key Management Personnel and partners of our Corporate Promoter:

Sr. No.	Name of the Directors/ Key Managerial Personnel	Number of Equity Shares	% of pre issue Equity Share capital
1.	Papa Reddy Kovvuri	20,21,040	2.36
2.	Venkata Mukunda Reddy Karri	33,97,560	3.98
3.	Rajasekhar Reddy Kovvuri	33,33,240	3.90

28. Neither the BRLMs nor any of their associates (determined as per the definition of 'associate company' under section 2(6) of the Companies Act, 2013) hold any Equity Shares in our Company.

29. Our Company has not raised any bridge loans which are proposed to be repaid from the proceeds of the Issue.

30. Our Company shall ensure that transactions in the Equity Shares by the Promoters and the members of the Promoter Group during the period between the date of registering the Red Herring Prospectus with the RoC and the date of closure of the Issue shall be reported to the Stock Exchanges within 24 hours of the transaction.

31. For the details of related party transactions, please refer to chapter titled "***Related Party Transactions***" on page 203 of this Draft Red Herring Prospectus.

SECTION IV: PARTICULARS OF THE ISSUE

OBJECTS OF THE ISSUE

The Issue comprises of a Fresh Issue of [●] Equity Shares by our Company, aggregating up to ₹ 1,800.00 million ("**Fresh Issue**") and an Offer for Sale of up to 5,000,000 Equity Shares by the Selling Shareholders aggregating up to ₹ [●] million.

Proceeds of the Offer for Sale

The Selling Shareholders will be entitled to the proceeds of the Offer for Sale after deducting their proportion of Issue related expenses. Our Company will not receive any proceeds of the Offer for Sale. Other than the listing fees which shall be borne by our Company, the expenses in relation to the Issue will be borne by our Company and the Selling Shareholders in proportion to the Equity Shares contributed to the Issue by our Company and the Selling Shareholders, respectively.

Proceeds from Fresh Issue

The funds which are being raised through the Fresh Issue, after deducting the Issue related expenses to the extent payable by our Company ("Net Proceeds"), are estimated to be approximately to ₹ [●] million, details of which are as follows:

(₹ in million)

Particulars	Amount
Gross Proceeds from the Fresh Issue	Upto 1,800.00
(Less) Fresh Issue related expenses (payable by the Company)*	[●]
Net Proceeds of the Fresh Issue*	[●]

** To be finalised upon determination of the Issue Price.*

Our Company intends to utilize the Net Proceeds for the following objects ("*Objects of the Issue*"):

(₹ in million)

Sr. No.	Particulars	Amount
1.	Setting up of a crop nutrient product manufacturing facility of NPK mixtures with a capacity of 400 TPD at Tamil Nadu;	290.00
2.	Modernisation of the existing pesticides manufacturing facility at Biccavolu, East Godavari, Andhra Pradesh;	91.00
3.	Setting – up of new Kisan Seva Kendras in the state of Andhra Pradesh and Karnataka;	90.00
4.	Repayment/prepayment, in full or part, of certain borrowings availed by our Company;	500.00
5.	To meet additional working capital requirement of our Company;	500.00
6.	General corporate purposes*	[●]

**to be finalized upon determination of Issue Price*

In addition to the aforementioned objects, our Company expects to receive the benefits of listing of its Equity Shares on the Stock Exchanges, including, amongst other things, enhancing the visibility of our brand.

The main objects clause of the Memorandum of Association enables our Company to undertake the activities for which the funds are being raised pursuant to the Fresh Issue. The existing activities of our Company are within the ambit of the main objects clause and the objects incidental or ancillary to the main objects of the Memorandum of Association.

Schedule of Deployment

We propose to deploy the Net Proceeds for the aforesaid purposes in accordance with the estimated schedule of implementation and deployment of funds set forth in the table below:

(₹ in million)

Sr. No.	Particulars	Total estimated amount	Amount deployed till November 30, 2015	Estimated Net Proceed Utilisation	
				From December 1, 2015 to March 31, 2016	Fiscal 2017
1.	Setting up of a new crop nutrient product manufacturing facility of NPK mixtures with a capacity of 400 TPD at Tamil Nadu;	290.00	–	50.00	240.00
2.	Modernisation of the existing pesticides manufacturing facility at Biccavolu, East Godavari, Andhra Pradesh;	91.00	–	30.00	61.00
3.	Setting – up of new Kisan Seva Kendras in the state of Andhra Pradesh and Karnataka;	90.00	13.91	7.20	68.89
4.	Repayment/prepayment, in full or part, of certain borrowings availed by our Company;	500.00	–	–	500.00
5.	To meet additional working capital requirement of our Company;	500.00	–	–	500.00
6.	General Corporate purposes*	[●]	–	[●]	[●]
	Total	[●]		[●]	[●]

** The amount utilized for general corporate purposes shall not exceed 25% of the gross proceeds of the Fresh Issue.*

Means of Finance

Our Company shall utilise the entire Net Issue Proceeds for the objects stated above. The funds requirements described above are proposed to be entirely funded from the Net Issue Proceeds. Accordingly, we confirm that there is no requirement to make firm arrangements of finance under Regulation 4(2)(g) of the SEBI ICDR Regulations through verifiable means towards at least 75% of the stated means of finance, excluding the amount to be raised through the Issue.

Some of our objects mentioned above are already underway and is currently being funded out of internal accruals, which shall be replenished subsequently by the resources mobilised from Net Proceeds. Further, in the event of a shortfall in raising the requisite capital from the Net Proceeds, towards meeting the objects of the Issue, the extent of the shortfall will be met by internal accruals or debt. In case of any surplus of monies received in relation to the Fresh Issue, we may use such surplus towards general corporate purposes.

Our assessment of funds requirement and deployment is based on internal management estimates and has not been appraised by any bank or any financial institutions. Our capital expenditure plans are subject to a number of variables, including possible cost overruns; construction/development delays or defects and changes in management's views of the desirability of current plans, among others. In case of any variations in the actual utilization of funds earmarked for the above activities or increased fund deployment for a particular activity, the shortfall, if any, may be met with by surplus funds, if any, available in the other areas and/or our Company's internal accrual and/or the loans that may be availed from the banks/financial institutions. For risks associated with the above, see the section titled "***Risk Factors***" on page 16 of this Draft Red Herring Prospectus.

Our Company operates in competitive and dynamic market conditions. Accordingly, we may have to revise our business plan from time to time. Our fund requirements and utilisation of Net Proceeds may also change as a result of variations in the cost structure, changes in estimates and other external factors, which may not be within the control of our management. Any such change in our plans may require rescheduling of our expenditure programs, at the discretion of our management, subject to the necessary approvals, and such rescheduling, if any, shall be within the objects of the Issue. In addition, the estimated dates of completion of various plans as described herein are based on management's current expectations and are subject to change due to various factors, some of which may not be in our control.

Details of the Objects of the Issue

1. Setting up of a new crop nutrient product manufacturing facility of NPK mixtures with a capacity of 400 TPD at Tamil Nadu

With a view to expanding our production capacity and increase our presence geographically, we intend to utilize ₹ 290.00 million from the Net Proceeds to set up a new crop nutrient product manufacturing facility of NPK mixtures in the state of Tamil Nadu, India. This new manufacturing facility is proposed to focus on manufacturing of NPK Mixtures. We believe that this new manufacturing facility proposed to be located in the state of Tamil Nadu, India will be strategically positioned to serve the markets of Tamil Nadu region.

The following table depicts the break-down of the estimated expenses related to setting up the new manufacturing facility of NPK mixtures:

(₹ in million)

Sr. No.	Particulars	Total Estimated Cost
1.	Land and land development expenses	55.00
2.	Building and civil works	54.57
3.	Plant and machinery	160.00
4.	Miscellaneous expenses including security deposit and lab equipment	10.00
5.	Contingency expenses	10.43
	Total	**290.00**

Land and Land Development expenses

The total area of land required for the proposed manufacturing facility is estimated to be approximately 10 acres. We estimate the total cost of the land and land development expenses including registration charges to be ₹ 55.00 million. The land development expenses would primarily include expenses towards excavating, cutting, filling, grading, paving, soil testing, levelling and making it symmetrical with a view to make it desirable for setting up of the manufacturing facility. Primarily, the process would aim at conversion of the land parcel to make it suitable for setting up of the manufacturing facility. The process also includes planning, acquisition of government permits, subdivision, construction of access roads, landscaping, and drainage. We are currently in the process of evaluating locations for setting-up our manufacturing facility in the state of Tamil Nadu and have not yet commenced acquiring land for the project, or identified any suitable location for setting up of the manufacturing facility. For further details, please see "***Risk Factors***" for the risk in relation to the identification of land for the proposed manufacturing facility on page 16 of this Draft Red Herring Prospectus.

Building and Civil works

The building and civil works would include construction of two godowns of 1,500 sq mts each, one office area of approximately 200 sq mts, compound wall etc. In relation to the same, we have received a quotation from Vijay Nirman Company Private Limited bearing reference VNCPL/KPR/LET/2015/001 dated December 2, 2015 for an estimated cost of approximately ₹ 54.57 million, the summary of which is as follows:

(₹ in million)

Sr. No.	Description of work	Amount
1.	Godown 1	19.15
2.	Godown 2	20.28
3.	Office	3.24
4.	Compound wall	11.90
	Total	**54.57**

Plant and machinery

We propose to utilise ₹ 160.00 million towards purchase of plant and machinery, which primarily includes conveyers, elevators, weigh feeders, crushers, paddle mixer, granulator, blowers, dryers, coolers, fans, chimney etc. We are yet to place orders for plant and machinery. We have received a quotation from Parikshit Engineers & Consultants Private Limited dated November 2, 2015 for the estimated cost of approximately ₹ 160.00 million (inclusive of taxes), the summary of which is as follows:

Sr. No.	Equipment	Quantity	Major technical specification
1.	Feed Hopppers for Elevator Feed Conveyors	3	Capacity 5T, size 3000mm X 1500mm X 500 mm straight height X 1500mm conical height
2.	Elevated Feed Conveyers	3	600mm wide X 6000mm long with head & tail pulley 310mm dia
3.	Bin Feed Elevators	3	Continous discharge type, Capacity 25 TPH, height 1200 mm centers
4.	Bins for Major Raw Materials	6	Capacity 30T each, size 3000 mm dia X 3000 mm cylindrical height X 2500 mm conical height
5.	Weigh Feeders	6	600mm wide X 2500mm centers, head & tail pulley of 310mm dia
6.	Mixed Conveyors	2	600mm wide X 15000mm centers with supporting steel structure
7.	Crushers	2	Heavy duty type, size 600mm wide X 600mm rotor dia
8.	Paddle Mixer	1	‘ U’ type, size 1600mm X 5000mm long
9.	Conveyor To Feed Granulator	1	600mm wide X 4000mm centers with supporting steel structure
10.	Granulator Feed Elevator	1	Continuous discharge type, capacity 40 TPH, height 8000mm center
11.	Rotary Granulator	1	Continuous discharge type, size 2200mm dia X 7500mm long
12.	Dilution Blowers	1	Capacity 10000m3/hour with drive
13.	Rotary Dryer	1	Continuous discharge type, size 2200mm dia X 16000mm long
14.	Dryer to Cooler Belt Conveyor	1	600mm wide HR grade belt, 7500mm centers
15.	Rotary Cooler	1	Continuous discharge type, size 2200mm dia X 12000mm long
16.	Screen Feed Elevators	1	Continuous discharge type, capacity 40 TPH, height 8000mm center
17.	Rotary Screen	1	For screening granules, capacity 25 TPH, size 1000mm wide X 4000mm long
18.	Coating Drum	1	Continuous discharge type, size 2200mm dia X 6000mm long
19.	Storage tank	1	Capacity 1000 liters
20.	Recycle Conveyor	1	600mm wide, 20000mm centers with supporting steel structure
21.	Product Conveyor	1	600mm wide, 20000mm centers with supporting steel structure
22.	Product Elevator	1	Continuous discharge type, capacity 40 TPH, height 11000mm center
23.	Product Silos	2	Capacity 30 T each, size 3000mm dia X 3000mm
24.	Automatic Weighing & Bagging Machine	2	Capacity 400/500 bags/hour of 50 kg bag
25.	Stitching Machines	2	With slat conveyor
26.	Dryer Cyclone Dust Collector	2	Vertical type, size 1800mm X 4500mm height
27.	Dyer Fan	1	Capacity 25000m3/hour with drive
28.	Cooler Cyclone Dust Collector	2	Vertical type, size 1800mm X 4500mm height
29.	Cooler Fan	1	Capacity 25000m 3/hour with drive
30.	Chimney	1	1600mm dia at the bottom X 1800mm dia at top X 30000mm height
31.	Hot Air Generator	1	To heat 10000m3/hour air
32.	Structural Steel Staging	LS	
33.	Painting	LS	

Miscellaneous expenses

We propose to utilise ₹ 10.00 million towards miscellaneous expenses including payments towards security deposit for obtaining the approvals for setting up manufacturing facility of NPK mixtures, purchase of lab equipment's, setting up of effluent treatment systems and other expenses towards the preliminary and pre-operative expenses.

Out of the abovementioned expenses, we have received a quotation bearing no. JVR/012/2015-16 from JVR Scientific Products dated December 7, 2015 for the estimated cost of approximately ₹ 1.95 million for purchase of lab equipment, the summary of which is as follows:

Sr. No.	Name of the item	Rate (In ₹)	Quantity	Make	Price per unit (₹ in million)
1.	Vacuum pump	15,000	1	Tempo	0.02
2.	Ultra Sonicator	25,000	1	Loba life	0.03
3.	Galssware set	12,000	2	Vencil	0.02
4.	Hot air over	50,000	1	Tempo	0.05
5.	Mixing Stirrer	16,000	1	Remi	0.02
6.	Magnetic Stirrer	22,000	1	Remi	0.02
7.	Heating Mantle	8,000	3	Kemi	0.02
8.	Weighing balance	120,000	1	Essae	0.12
9.	Automatic moisture analyser	280,000	1	Essae	0.28
10.	Automatic Absorption Spectra Meter	595,000	1	Elico	0.60
11.	Gas liquid chromatography	750,000	1	Chemito	0.75
12.	Desiccator	30,000	1	Qulangies	0.03
	Total				**1.95**

The balance other expenses of ₹ 8.05 million is based on management estimates.

Contingency expenses

We have estimated our contingency expenses to be ₹ 10.43 million.

2. Modernisation of the existing pesticides manufacturing facility at Biccavolu, East Godavari, Andhra Pradesh;

We propose to modernize our existing pesticide manufacturing facility at Biccavolu, East Godavari, Andhra Pradesh. This will primarily include construction of shed, RCC overhead tank work, workers rest shed, compound wall, storage racks, storage platforms, two godowns, electrification of sheds and purchase of new machinery. The cost estimates based on the quotations for the proposed work is as follows:

(₹ in million)

Sr. No.	Particulars	Total estimated cost
1.	Building and civil works	70.49
2.	Plant and machinery	20.41
3.	Contingency	0.10
	Total	**91.00**

Building and Civil works

The building and civil work primarily consist of construction of shed, RCC overhead tank work, workers rest shed, compound wall, storage racks, storage platforms, two godowns and electrification of sheds. We have received a quotation from Vijay Nirman Company Private Limited, bearing reference number VNCPL/KPR/LET/2015/001 dated December 2, 2015 for the estimated cost of approximately ₹ 70.49 million, the summary of which is as follows:

(₹ in million)

Sr. No.	Description of work	Amount
1.	Shed	11.14

Sr. No.	Description of work	Amount
2.	RCC overhead tank work	2.88
3.	Workers rest shed	0.26
4.	Compound wall	2.09
5.	Storage racks	4.02
6.	Storage platforms	3.08
7.	Godowns	38.34
8.	Electrification of sheds	8.68
	Total	**70.49**

Plant and Machinery

Plant and machinery for the modernization of our pesticide plant primarily includes automatic packaging systems. We are yet to purchase or place any order for the plant and machinery for the proposed modernization. We have received a quotation from V-Pack Automations Private Limited bearing reference number VPA/HYD/EQPT/KPR/001 dated November 19, 2015 for approximately ₹ 20.41 million. The details of the new plant and machinery proposed to be installed at Biccavolu, East Godavari, Andhra Pradesh are as set forth below:

Sr. No.	Description of machinery	Quantity	Unit Price (In ₹)	Total cost (₹ in million)
1.	SS Fabricated Body Poweried modular belt conveyer with pusher as per drawing L 3850mmxW 150mm x H 800 mm	3	239,680	0.72
2.	M20 iA Fanuc robot with grippers and pcik and place as per matric	3	3,864,000	11.59
3.	SS 304 carton collection station with matrix	3	52,480	0.16
4.	SS 304 Poweried roller conveyer inclined basket for dropping station for robot L 1000mm x W 800 mm X H 800mm	3	140,480	0.42
5.	SS Fabricated body adjustable carton batoom sealing machine VPA 53 with auto stop, batch counter and flexible taping head with overlap	3	263,200	0.79
6.	SS Fabricated body adjustable carton sealing machine with flap closer model VPA 540 with auto stop, batch counter and flexible taping head with overlap adjustment up to 80 mm	3	677,950	2.03
7.	Print and apply system model TT100 with tamp applicator and software integration	3	707,000	2.12
8.	Poweried roller conveyer with check weigher L 1000mm x W 800 mm x H 800 mm	3	306,240	0.92
9.	Electrical control panel with PLC control system with robot 3 products programming	3	552,800	1.66
	Total	**27**	**6,803,830**	**20.41**

Contingency expenses

We have estimated our contingency expenses to be ₹ 0.10 million.

3. Setting – up of new Kisan Seva Kendras in the state of Andhra Pradesh and Karnataka

Our Company has set-up a chain of company operated retail outlets known as Kisan Seva Kendras in the East and West Godavari districts of Andhra Pradesh, Warangal district of Telangana and Koppal district of Karnataka where our primary manufacturing operations are conducted as a channel of direct sales to our end customers. In order to expand our retail presence and visibility in other parts of Andhra Pradesh and Karnataka, we intend to open 100 new Kisan Seva Kendras. We intend to utilise a portion of Net Proceeds of the Issue aggregating to ₹ 90.00 million for setting-up 100 new Kisan Seva Kendras during Fiscal 2016 and Fiscal 2017 as below:

Sr. No.	Proposed Locations	Fiscal 2016	Fiscal 2017	Total
1.	Karnataka	4	23	27

Sr. No.	Proposed Locations	Fiscal 2016	Fiscal 2017	Total
2.	Krishna	15	4	19
3.	Vizianagaram	-	15	15
4.	East Godavari	4	9	13
5.	Visakhapatnam	-	12	12
6.	West Godavari	-	8	8
7.	Srikakulam	-	6	6
Total		**23**	**77**	**100**

Our Company has already initiated the setting – up of Kisan Seva Kendras out of these proposed 100 Kisan Seva Kendras. As on November 30, 2015, we have already set – up 15 Kisan Seva Kendras which have been funded out of internal accruals. This expenditure is proposed to be replenished subsequently by the resources from the Net Proceeds mobilized through the IPO.

We may operate these Kisan Seva Kendras in an average area of approximately 600 sq ft. The premises for these proposed Kisan Seva Kendras are expected to be taken on lease/rent basis.

The costs for setting-up of new Kisan Seva Kendras primarily comprises of costs such as (i) Security/ Lease deposit; (ii) Civil and associated works; (iii) Painting work charges; (iv) Electrical and electrical fittings, (v) Aluminium partition works, (vi) Furniture & fixture costs (vii) IT and security related equipment cost and (viii) Currency counter cost. The table below sets forth the total estimated costs for setting-up of the 100 new Kisan Seva Kendras:

(₹ in million)

S No.	Particulars	Total Estimated Cost	Amount to be financed from Net Proceeds of the Issue		Amount deployed as on November 30, 2015*
			From December 1, 2015 to March 31, 2016	Fiscal 2017	
1	Security/ Lease deposit	50.00			
2	Civil and associated works	2.01			
3	Painting work charges	2.00			
4	Electrical and electrical fittings	2.45			
5	Aluminium partition works	5.03			
6	Furniture & Fixtures Costs	7.67			
7	IT and security related equipment	13.71			
8	Currency counter cost	1.08			
9	Contingency	6.05			
	Total	**90.00**	**7.20**	**68.89**	**13.91**

** As per the certificate of our Statutory Auditor M/s. Tukaram & Co., Chartered Accountants dated December 14, 2015, as of November 30, 2015, our Company has deployed ₹ 13.91 million which has been funded out of our internal accruals.*

The break-up of the above estimated costs is as below:

Security/ Lease deposits

Security/Lease Deposits would be primarily payments towards security deposit for acquiring the properties on lease for running the Kisan Seva Kendras which may vary based on various factors including location, city and the area of the Kisan Seva Kendras. The estimated security/lease deposit required for our 100 Kisan Seva Kendras would be ₹ 50.00 million.

Civil and associated works

We usually acquire the store premises on lease and renovate the same as per our needs. We carry out minor modifications in the structure and also interior works. The civil and associate work would primarily include brick works and flooring. We have received a quotation from M. Satyanarayana Reddy, Contractor dated December 2, 2015 for ₹ 2.01 million towards civil and associated works. The same has been provided considering different dimensional stores.

Painting work charges

We have received a quotation bearing quotation number KPR/01 dated December 2, 2015 from Sai Ganesh Enterprises for ₹ 2.00 million towards painting works. The same has been provided considering different dimensional stores.

Electrical and electrical fittings

Electrical and electrical fittings include the expenditure towards invertors, heavy duty exhaust fans, ceiling fans and various other electricals. We have received a quotation dated December 2, 2015 from Best Products (M/s. Venkatnath Enterprises) for ₹ 2.45 million towards electrical and electrical fittings, break up of which is as follows:

(₹ in million)

Sr. No.	Particulars	Total Quantity	Total amount
1.	800 VA Invertors +130 AH Batteries + trollies	100	1.76
2.	12" heavy duty exhaust fans	200	0.49
3.	Ceiling fans	100	0.15
4.	Wires, boards and switches	-	0.05
	Total		**2.45**

Aluminium partition works

Aluminium partition works primarily includes supply of materials and making charges for aluminium partition works at our Kisan Seva Kendras. We have received a quotation dated December 7, 2015 from Gullapudi Glass & Plywood Centre for ₹ 5.03 million towards aluminium partition works.

Furniture and fixture fittings

Furniture and fixture fittings include iron shop racks, glass door iron file cabinets and office furniture. We have received a quotation dated December 2, 2015 from Furniture World for ₹ 7.67 million, details of which is as follows:

Sr. No.	Particulars	Total Quantity	Rate per unit (₹)	Total amount (₹ in million)
1.	Iron shop racks – 6 steps	2,000	1,680	3.36
2.	Glass door iron file cabinets – 5 steps	200	5,600	1.12
3.	Office chairs	200	3,540	0.71
4.	Tables for office desk	200	10,939	2.19
5.	Iron stools	200	1,874	0.37
	Sub -Total			**7.75**
	Discount			**0.08**
	Total			**7.67**

IT and Security related equipment

Our Kisan Seva Kendram is usually equipped with surveillance systems which monitor and protect from theft thus ensuring proper control on our system processes. Further, they are also equipped with IT systems primarily comprising of desktop computers and printers. We have received a quotation bearing quotation number CI1516-034 dated Novenber 30, 2015 from Coreiq Solutions Private Limited for ₹ 0.137 million describing various IT and security equipment's for one single Kisan Seva Kendram, details of which is as follows:

Sr. No.	Particulars	Rate per unit (₹)	Quantity	Total amount(₹)
1.	Camera and DVR	24,000	1	24,000
2.	Dekstop computer with operating system	39,815	1	39,815
3.	UPS APC	2,300	1	2,300
4.	ADSL Modem	1,950	1	1,950
5.	Epson M100 Printer	8,400	1	8,400
6.	LED TV	12,400	1	12,400

Sr. No.	Particulars	Rate per unit (₹)	Quantity	Total amount(₹)
7.	Cables & Other Accessories (Network and CC TV)	10,000	1	10,000
8.	Security Alarms	20,000	1	20,000
9.	Installation Charges	4,950	1	4,950
10.	Biometric Device	8,450	1	8,450
11.	6U Network with all accessories	4,850	1	4,850
		Total		**137,115**

Considering the above IT and security related equipment cost for one single Kisan Seva Kendram, the cost estimated for 100 Kisan Seva Kendras is approximately ₹ 13.71 million.

Currency Counters

We have received a quotation dated December 2, 2015 from Accura Network Marketing (P) Limited for ₹ 10,800 for an Accura Loose Note Counting Machine 2,200 with LCD display. Considering, the said equipment for 100 Kisan Seva Kendras, the total amount estimated for 100 stores is approximately ₹ 1.08 million.

Contingency

Based on the past experience of the management, we have estimated the contingency expenses of ₹ 6.05 million for opening of 100 Kisan Seva Kendras.

4. Repayment/prepayment, in full or part, of certain borrowings availed by our Company

Our business is capital intensive and we avail majority of our fund based and non-fund based facilities in the ordinary course of business from various banks. For further details of the loans availed by our Company, see chapter titled "***Financial Indebtedness***" at page 221 of this Draft Red Herring Prospectus. As of November 30, 2015, our Company had a total outstanding borrowing is ₹ 5,074.01 million comprising of fund based borrowing of ₹ 3,258.00 million, non-fund based borrowing of ₹ 1,489.79 million, vehicle loans of ₹ 5.47 million and unsecured loan of ₹ 320.75 million. We propose to utilize ₹ 500.00 million from the Net Proceeds towards the repayment/prepayment, in full or part, certain term loans, availed by our Company. We believe that such repayment/ pre-payment will help reduce our outstanding indebtedness and our debt-equity ratio. We believe that reducing our indebtedness will result in an enhanced equity base, assist us in maintaining a favourable debt-equity ratio in the near future and enable utilization of our accruals for further investment in business growth.

The following table provides details (including details of outstanding amount including accrued interest as on November 30, 2015) of certain loans availed by our Company, of which we may repay/ pre-pay, in full or part, from the Net Proceeds, without any obligation to any particular bank or loan:

a. Term loan of ₹ 250.00 million availed from Andhra Bank

Our Company has availed term loan facilities from Andhra bank aggregating to a total of ₹ 250.00 million pursuant to a sanction letter dated August 23, 2008 and the loan agreement dated September 25, 2008. The relevant terms of the facility are set out below

Particulars	Details
Amount Sanctioned	₹ 250.00 million
Purpose	To finance the proposed sulphuric acid plant to be set up at a total cost of ₹ 361.00 millions
Tenor	Repayable in 24 quarterly instalments with 6 months gestation from the date of commercial Production
Interest Rate	Benchmark prime lending rate + 0.25
Prepayment Penalty	At the rate of 2% or at the rate as may be specified by the bank on the amount outstanding for the unexpired period of term loan.
Amount outstanding as of November 30, 2015	₹ 21.06 million

b. Term loan of ₹ 125.00 million availed from Andhra Bank

Our Company has availed term loan facility of ₹ 125.00 million from Andhra bank pursuant to a sanction letter dated December 7, 2009 and the loan agreement dated December 21, 2009. The relevant terms of the facility are set out below:

Particulars	Details
Amount Sanctioned	₹ 125.00 million
Purpose	To part finance the project cost of ₹ 222.00 million
Tenor	Repayable in 26 quarterly instalments with 12 months gestation from first draw down
Interest Rate	Benchmark prime lending rate + 0.25
Prepayment Penalty	At the rate of 2% or at the rate as may be specified by the bank on the amount outstanding for the unexpired period of term loan.
Amount outstanding as of November 30, 2015	₹ 34.03 million

c. Tem loan of ₹ 550.00 million availed from Andhra Bank

Our Company has availed term loan facility of ₹ 550.00 million from Andhra Bank pursuant to a sanction letter dated June 7, 2010 and the loan agreement dated June 15, 2010. The relevant terms of the facility are set out below:

Particulars	Details
Amount Sanctioned	₹ 550.00 million
Purpose	To part finance the project cost of ₹ 800.00 million of our Company
Tenor	DCP-Repayable in 24 quarterly instalments commencing from June, 2011 Sulphuric Acid – Repayable in 28 quarterly instalments Commencing from January, 2012 DMS, Alum, CSA Plants – Repayable in 24 quarterly instalments Commencing from June, 2011
Interest rate	Benchmark prime lending rate + 0.25%
Prepayment penalty	At the rate of 2% or at the rate as may be specified by the bank on the amount outstanding for the unexpired period of term loan.
Amount Outstanding as of November 30, 2015	₹ 184.03 million

d. Tem loan of ₹ 95.00 million availed from Andhra Bank

Our Company has availed term loan facility of ₹ 95.00 million from Andhra Bank pursuant to a sanction letter dated December 28, 2012 and the loan agreement dated December 29, 2012. The relevant terms of the facility are set out below:

Particulars	Details
Amount Sanctioned	₹ 95.00 million
Purpose	Reimbursement of cost incurred on installation of new machinary
Tenor	Repayable in 20 quarterly instalments with 3 months gestation from the date of sanction
Interest rate	Base rate + 4.25%+0.25%(Finer rate of interest)
Prepayment penalty	At the rate of 2% or at the rate as may be specified by the bank on the amount outstanding for the unexpired period of term loan.
Amount Outstanding as of November 30, 2015	₹ 48.03 million

e. Corporate loan of ₹ 500.00 million availed from Andhra Bank

Our Company has availed term loan facility of ₹ 500.00 million from Andhra Bank pursuant to a sanction letter dated April 12, 2014 and the loan agreement dated April 17, 2014. The relevant terms of the facility are set out below:

Particulars	Details
Amount Sanctioned	₹ 500.00 million
Purpose	For shoring up net working capital of our Company
Tenor	Repayable in 20 equal quarterly instalments of ₹ 25.00 million commencing from first date of disbursement
Interest rate	Base rate + 4.00%+0.25
Prepayment penalty	At the rate of 2% or at the rate as may be specified by the bank on the amount outstanding for the unexpired period of corporate loan.
Amount Outstanding as of November 30, 2015	₹ 404.61 million

f. Term loan of ₹ 80.00 million availed from Andhra Bank

Our Company has availed term loan facility of ₹ 80.00 million from Andhra bank pursuant to a sanction letter dated November 25, 2014 and the Loan Agreement dated December 1, 2014. The relevant terms of the facility are set out below

Particulars	Details
Amount Sanctioned	₹ 80.00 million
Purpose	To part finance the construction of office Complex at Koppal Plant site and modernisation of pesticide plant at Biccavole at a cost of ₹ 165.2 million
Tenor	Repayable in 20 quarterly instalments commencing from January, 2015 with a gestation period of six months
Interest Rate	Base rate+2.00 %+TP (0.50%)
Prepayment Penalty	At the rate of 2% or at the rate as may be specified by the bank on the amount outstanding for the unexpired period of term loan.
Amount outstanding as of November 30, 2015	₹ 64.65 million

g. Term loan of ₹ 65.00 million availed from Andhra Bank

Our Company has availed term loan facility of ₹ 65.00 million from Andhra bank pursuant to a sanction letter dated November 25, 2014 and the Loan Agreement dated December 1, 2014. The relevant terms of the facility are set out below

Particulars	Details
Amount Sanctioned	₹ 65 million
Purpose	To part Finance the LABSA project estimated cost of ₹ 130.50 million
Tenor	Repayable in 28 quarterly instalments commencing from April, 2015 with a gestation period of 2 quarters and construction period of 1 quater
Interest Rate	Base rate+2.00 %+TP (0.50%)
Prepayment Penalty	At the rate of 2% or at the rate as may be specified by the bank on the amount outstanding for the unexpired period of term loan.
Amount outstanding as of November 30,2015	₹ 58.62 million

h. Term loan of ₹ 66.00 million availed from Andhra Bank

Our Company has availed term loan facility of ₹ 66.00 million from Andhra bank pursuant to a sanction letter dated September 28, 2015 and the Loan Agreement dated September 30, 2015. The relevant terms of the facility are set out below

Particulars	Details
Amount Sanctioned	66.00 million

Purpose	To part finance establishment of 80 retail outlets
Tenor	Repayable in 60 monthly instalments commencing from April 2016 with a gestation period of five months
Interest Rate	Base rate+2.00 %+TP (0.50%)
Prepayment Penalty	At the rate of 2% or at the rate as may be specified by the bank on the amount outstanding for the unexpired period of term loan.
Amount outstanding as of November 30, 2015	₹ 66.68 million

i. Term loan of ₹ 160.00 million availed from Andhra Bank

Our Company has availed term loan facilities ₹ 160.00 million from Andhra bank pursuant to a sanction letter dated September 28, 2015 and the loan agreement dated September 30, 2015. The relevant terms of the facility are set out below

Particulars	Details
Amount Sanctioned	₹ 160.00 million
Purpose	To part finance 30 TPD expansion of DCP project in Koppal facility, Karnataka.
Tenor	Repayable in 24 quaterly instalments commencing from April 2016 with a gestation period of five months
Interest Rate	Base rate+2.00 %+TP (0.50%)
Prepayment Penalty	At the rate of 2% or at the rate as may be specified by the bank on the amount outstanding for the unexpired period of term loan.
Amount outstanding as of November 30, 2015	142.95 million

M/s. Kumar & Giri, chartered accountants, have certified through a letter dated December 14, 2015 that our Company had utilized the aforementioned loans for the purpose for which they were raised.

Some of our loan agreements provide for the levy of pre-payment penalties or premiums. We will take such provisions into consideration while deciding the loans to be pre-paid from the Net Proceeds. Payment of such pre-payment penalty, if any, shall be out of the Net Proceeds. In the event that Net Proceeds are insufficient for the said payment of pre-payment penalty, such payment shall be made from the internal accruals of our Company. We may be required to provide notice prior to repayment/ pre-payment.

5. To meet working capital requirement of our Company

Our business is working capital intensive and we fund the majority of our working capital requirements in the ordinary course of our business from our internal accruals and financing from various banks and financial institutions. The incremental long term working capital requirements are based on historical Company data and our internal estimation of the future requirements in Fiscal 2016 and Fiscal 2017 considering the growth in activities of our Company.

Basis of estimation of working capital requirement and estimated working capital requirement

Our Company's current assets and liabilities and net working capital on a consolidated basis as of March 31, 2015, as restated, are as follows:

(₹ in Millions)

Particulars	Fiscal 2015
Current Assets	
Inventories	**1,965.01**
a. Raw materials including packing materials, stores and spares and trading goods	1,647.54
b. Work in progress	4.59
c. Finished goods	312.88
Trade receivables	2,738.73
Cash and bank balances	64.85
Other current assets including Short term loans and advances	280.18

Particulars	Fiscal 2015
Total (A)	**5,048.77**
Current liabilities	
Short term borrowings	2,388.14
Trade payables	1,415.41
Other current liabilities and provisions	619.02
Total (B)	**4,422.57**
Net working capital requirement (A - B)	**626.20**

The estimated net current assets and working capital requirements for Fiscal 2016 and Fiscal 2017.

(₹ in millions)

Particulars	Fiscal 2016 (E)	Fiscal 2017 (E)
I. Current Assets		
Inventories	**2,218.90**	**2,774.70**
a. Raw materials including packing materials, stores and spares and trading goods	1,792.10	2,233.60
b. Work in progress	4.30	5.40
c. Finished goods	422.50	535.70
Trade receivables	2,597.00	3,293.20
Cash and bank balances	31.60	259.00
Other current assets including Short term loans and advances	411.60	613.90
Total (A)	**5,259.10**	**6,940.80**
II. Current liabilities		
Current maturities of Long Term Debt	296.20	66.60
Trade payables	1,853.90	2,310.70
Other current liabilities and provisions	448.90	673.20
Total (B)	**2,599.00**	**3,050.50**
III. Total working capital requirements (A - B)	**2,660.10**	**3,890.30**
Proposed Funding Pattern		
Working capital funding from banks*	2,070.00	2,070.00
Net Proceeds from Issue	-	500.00
Internal Accruals / Additional Bank Finance	590.10	1,320.30

** As on November 30, 2015 we have sanctioned working capital facilities consisting of an aggregate fund based limit of ₹ 2,070 million and an aggregate non-fund based limit of ₹ 1,515 million. For further details regarding our working capital facilities, kindly refer to the chapter titled "Financial Indebtedness" on page 221 of this Draft Red Herring Prospectus.*

Reasons for raising additional working capital:

With the increase in scale of operations, on account of expansion and on setting up of additional Kisan Seva Kendra's, we will require additional money for working capital. As seen from the table above, the total requirement of working capital for the FY 2016 is ₹ 2,660.10 million out of which we have bank finance to the extent of ₹ 2,070 million and ₹ 590.10 million through internal accruals / additional bank finance and for FY 2017 is ₹ 3,890.30 million, out of which we have bank finance to the extent of ₹ 2,070 million, proposed Net Proceeds of the Issue to the extent of ₹ 500 million and balance amount of ₹ 1,320.30 million through internal accruals / additional bank finance.

Basis of Estimation

Particulars	Holding Level as of March 31, 2015 (A) (Number of Days)	Holding Level as of March 31, 2016 (E) (Number of Days)	Holding Level as of March 31, 2017 (E) (Number of Days)
1. Raw Materials including packing material, stores and spares and traded goods	153	145	145
2. Trade Receivables	167	145	145
3. Trade Payables	132	150	150

(A) - Actual as per Consolidated financials, as restated
(E) - Estimated

Note: Holding period has been calculated in the following manner:

- *Raw Material days on closing value of raw materials (including Packing Material, Stores and Spares and Traded Goods) and cost of materials consumed*
- *Trade Receivables days on closing value of trade receivables and revenues from operations*
- *Trade Payables days on closing value of trade payables and cost of materials consumed*

Justification for holding period levels

Raw Materials Days	We operate in seasonal and cyclical nature of the agricultural industry. We propose to improve our inventory management system and expect to reduce our inventory holding period days. The inventory holding period for raw materials is estimated to be 145 in Fiscal 2016 and Fiscal 2017 as compared to 153 days in Fiscal 2015.
Trade Receivable Days	We provide credit to our customers based on trade relations and vintage of association with us. We strive to continue having disciplined debtor management and strong management control policies in place. Further, we expect reduction in trade receivables days primarily due to the setting up of additional Kisan Seva Kendra's – Company operated retail stores. In view of the same, the trade receivable cycle has been estimated at 145 days in Fiscal 2016 and Fiscal 2017 as compared to 167 days in Fiscal 2015.
Trade Payable Days	Going forward we plan to avail optimal level of credit from our suppliers. The estimated average credit period considered is 150 days in Fiscal 2016 and Fiscal 2017 as compared to 132 days in Fiscal 2015.

The above working capital requirements of our Company have been verified by our Statutory Auditors M/s. Tukaram & Co. Chartered Accountants pursuant to a letter dated December 16, 2015.

6. General corporate purposes

In terms of Regulation 4(4) of the SEBI ICDR Regulations, the extent of the Net Proceeds proposed to be used for general corporate purposes is not estimated to exceed 25% of the proceeds of the Fresh Issue.

Our management will have flexibility in applying ₹ [●] million of the Net Proceeds towards general corporate purposes, including (i) brand building and other marketing efforts; (ii) acquiring fixed assets; (iii) meeting expenses incurred towards any strategic initiatives, partnerships, tie-ups, joint ventures, acquisitions, etc.; and (iv) any other purpose as may be approved by our Board, subject to compliance with the necessary provisions of the Companies Act.

Our management, in accordance with the policies of the Board, will have flexibility in utilizing any amounts for general corporate purposes under the overall guidance and policies of our Board. The quantum of utilization of funds towards any of the purposes will be determined by the Board, based on the amount actually available under this head and the business requirements of our Company, from time to time.

Issue related expenses

The total estimated expenses are ₹ [●] million, which is [●] % of the Issue size. The expenses of this Issue include, among others, underwriting and management fees, selling commissions, SCSBs commissions/fees, printing and distribution expenses, legal fees, statutory advertisement expenses, registrar and depository fees and listing fees.

Other than the listing fees (which shall be borne by our Company), all Issue related expenses shall be pro rata borne by our Company and the Selling Shareholders in proportion to the proceeds of the respective Equity Shares offered by our Company and the Selling Shareholders in the Offer for Sale. The Selling Shareholders will reimburse to the Company their proportionate share of expenses from the proceeds of the Offered Shares upon a successful listing of the Equity Shares of our Company.

The estimated issue expenses are as under:

Description	Total estimated amount*	% of Total expenses*	% of Total Issue size*
Lead management fees, underwriting commission, brokerage and selling commission (including commissions to SCSBs for ASBA Applications and commissions to Non-Syndicate Registered Brokers)	[●]	[●]	[●]
Fees paid to the Bankers to the Issue, processing fees to the SCSBs for processing Application Forms procured by the Syndicate at Syndicate ASBA Centres or Non-Syndicate Registered Brokers and submitted to the SCSBs#	[●]	[●]	[●]
Registrar fee and other related fees (postage of refunds etc.)	[●]	[●]	[●]
Advertising and marketing expenses, printing, stationery and distribution expenses	[●]	[●]	[●]
Other expenses (SEBI Filing fees, legal and auditor fees, stock exchanges' processing and listing fees, book-building fees, depository's charges etc.)	[●]	[●]	[●]
Total	**[●]**	**[●]**	**[●]**

** will be incorporated after finalisation of the Issue Price*
 # The SCSBs would be entitled to a processing fees of ₹ [●] per Bid cum Application Form, for processing the Bid cum Application Forms procured by the members of the Syndicate or the Registered Brokers and submitted to the SCSBs.

Deployment of Funds

The details of the amount spent by our Company as of November 30, 2015 towards the "***Objects of the Issue***" and as certified by our Statutory Auditors, M/s Tukaram & Co., Chartered Accountants, *vide* certificate dated December 14, 2015 are provided in the table below:

(₹ in million)

Deployment of Funds	Amount
Setting up of Kisan Seva Kendras	13.91
Issue related expenses	4.15
Total	**18.06**

(₹ in million)

Sources of Funds	Amount
Internal Accruals	18.06
Total	**18.06**

Bridge financing facilities

Our Company has not raised any bridge loans from any bank or financial institution as on the date of this Draft Red Herring Prospectus, which are proposed to be repaid from the Net Issue Proceeds.

Interim use of Net Proceeds

Pending utilization of the Net Proceeds for the purposes described above, our Company will deposit the Net Proceeds only with scheduled commercial banks included in second schedule of the Reserve Bank of India Act, 1934 having credit rating of 'A' or above by an international credit rating agency. Our Company confirms that it shall not use the Net Proceeds for buying, trading or otherwise dealing in shares of any listed company or for any investment in the equity markets.

Monitoring of utilization of funds

There is no requirement for a monitoring agency as the Issue size is less than ₹ 5,000 million. Our Board and Audit Committee shall monitor the utilization of the Net Proceeds. We will disclose the utilization of the Net Issue Proceeds, including interim use, under a separate head specifying the purpose for which such proceeds have been utilized along with details, if any in relation to all the Net Issue Proceeds that have not been utilised thereby also indicating investments, if any, of the unutilized Net Issue Proceeds in our balance sheet for the relevant financial years subsequent to the successful completion of the Issue.

Pursuant to Regulation 32(3) of the SEBI Listing Regulations, our Company shall on a quarterly basis disclose to the Audit Committee the use and application of the Net Proceeds. Additionally, the Audit Committee shall make recommendations to our Board for further action, if appropriate. Till such time as all the Net Proceeds have been utilized in full, our Company shall prepare an annual statement, certified by our Statutory Auditors, of funds utilised for purposes other than those stated in this Draft Red Herring Prospectus and place it before the Audit Committee. Such disclosure shall be made only until such time that all the Net Proceeds have been utilised in full. The statement will be certified by the statutory auditors of our Company.

Further, in accordance with Regulation 32(1) (a) of the SEBI Listing Regulations, our Company will furnish a quarterly statement to the Stock Exchanges indicating material deviations, if any, in the use of the Net Issue Proceeds from the objects stated in this Draft Red Herring Prospectus. This information shall be furnished to the Stock Exchanges along with the interim or annual financial results and would be published in the newspapers simultaneously with the interim or annual financial results, after placing it before the Audit Committee.

Other Confirmations

We have not entered into any definitive agreements to utilize the net proceeds of the Issue. The prices for the plant and machinery proposed to be purchased, as set out above, are as per the quotations received from the suppliers. Our Company depending on various factors, will finalise the suppliers for the proposed object which may not be the same from whom the quotation were obtained. We will obtain fresh quotations at the time of actual placement of the order for the respective plant and machinery. The actual cost would, thus, depend on the prices finally settled with the suppliers and, to that extent, may vary from the above estimates. No second-hand equipment and machinery is proposed to be purchased by our Company from the Net Proceeds.

None of our suppliers/ service providers for utilisation of Issue proceeds for various Objects of the Issue are associated in any manner with our Company/ Group Entities, its Subsidiary company or any other related party directly or indirectly.

No part of the Net Proceeds of the Issue will be utilized by our Company as consideration to our Promoters, members of the Promoter Group, Directors, Group Entities or Key Managerial Employees. Our Company has not entered into or is not planning to enter into any arrangement/ agreements with Promoters, Directors, key management personnel, associates or Group Entities in relation to the utilization of the Net Proceeds of the Issue.

Variation of Objects

In accordance with Section 27 of the Companies Act, 2013 and applicable rules, our Company shall not vary the objects of the Fresh Issue without our Company being authorised to do so by the Shareholders by way of a special resolution through postal ballot. In addition, the notice issued to the Shareholders in relation to the passing of such special resolution ("Postal Ballot Notice") shall specify the prescribed details as required under the Companies

Act and applicable rules. The Postal Ballot Notice shall simultaneously be published in the newspapers, one in English and one in Hindi, the vernacular language of the jurisdiction where our Registered Office is situated. Our Promoters or controlling Shareholders will be required to provide an exit opportunity to such shareholders who do not agree to the proposal to vary the objects, at such price and in such manner, as may be prescribed by SEBI, in this regard.

We further confirm that the amount raised by our Company through the Issue shall not be used for buying, trading or otherwise dealing in equity shares of any other listed company.

BASIS FOR ISSUE PRICE

The Issue Price of ₹ [●] will be determined by our Company and the Selling Shareholders in consultation with the Book Running Lead Managers, on the basis of assessment of market demand through the Book Building Process and on the basis of qualitative and quantitative factors as described below The face value of the Equity Shares is ₹ 10 and the Issue Price is [●] times the face value at the lower end of the Price Band and [●] times the face value at the higher end of the Price Band.

Investors should also refer to the chapters titled "***Our Business***", "***Risk Factors***" and "***Financial Statements***" on pages 136, 16 and 205, respectively, of this Draft Red Herring Prospectus to have an informed view before making an investment decision.

Qualitative Factors

Some of the qualitative factors which form the basis for computing the Issue Price are:

- Wide agri-input product portfolio with presence across the agri-value chain;
- Strong and growing distribution network;
- Certified manufacturing facilities;
- Material sourcing capablities;

For further details, see chapter titled *"**Our Business**"* on page 136 of the Draft Red Herring Prospectus.

Quantitative Factors

Information presented in this section is derived from the Restated Consolidated Summary Statements and Restated Standalone Summary Statements prepared in accordance with the Indian GAAP, Companies Act and the SEBI ICDR Regulations.

Some of the quantitative factors which may form the basis for computing the Issue Price are as follows:

1. **Basic and Diluted Earnings Per Share ("EPS") as per Restated Consolidated and Standalone Financial Information**

Basic and Diluted EPS:

Year ended	Consolidated (₹ per Equity Share) Basic and Diluted EPS	Standalone(₹ per Equity Share) Basic and Diluted EPS	Weight
March 31, 2013#	1.67	1.67	1
March 31, 2014	3.36	3.15	2
March 31, 2015	3.18	3.04	3
Weighted Average	2.99	2.85	
Three month period ended June 30, 2015*	0.50	0.41	

***** *Not annualised*

 # Basic earnings per share and diluted earnings per share for the Financial Year 2012-13 is adjusted with the bonus issue on February 25, 2014.

Note:

- *The basic and diluted EPS have been calculated in compliance with Accounting Standard 20 issued by the Institute of Chartered Accountants of India.*

- *Basic earnings per share are calculated by dividing the net profit after tax and extraordinary items, as restated by the weighted average number of Equity Shares outstanding during the years.*

- *Diluted earnings per share are calculated by dividing the net profit after tax and extraordinary items, as restated by the weighted average number of potential Equity Shares outstanding during the years.*

- *The face value of each Equity Share is ₹10 each.*

2. Price / Earning (P/E) Ratio in relation to Issue Price of ₹ [●] per Equity Share

	Particulars	Consolidated	Standalone
a)	P/E ratio based on basic EPS for the year ended March 31, 2015 at the Lower end of the price band	[●]	[●]
b)	P/E ratio based on diluted EPS for the year ended March 31, 2015 at the Higher end of the price band	[●]	[●]
c)	P/E ratio based on basic EPS for the year ended March 31, 2015 at the Lower end of the price band	[●]	[●]
d)	P/E ratio based on diluted EPS for the year ended March 31, 2015 at the Higher end of the price band	**[●]**	**[●]**
e)	**Industry P/E Multiple:***		
	Highest		**23.40**
	Lowest		**9.22**
	Industry Composite		**15.84**

**The Industry high and low has been considered based on the standalone financials from the Industry Peer Set consisting of Coromandel International Limited, Chambal Fertilisers & Chemicals Limited, Deepak Fertilizers & Petrochemicals Corp Limited, Insecticides India Limited, Excel Crop Care Limited, Dhanuka Agritech Limited and Aarti Industries Limited. The Industry composite has been calculated as the arithmetic average standalone P/E of the Industry peer set provided below. For further details please see "Comparison with Listed Industry Peers" below.*

3. Return on Net Worth (RONW):

Year ended	Consolidated	Standalone	Weight
March 31, 2013	13.16%	13.12 %	1
March 31, 2014	21.20 %	20.26 %	2
March 31, 2015	17.23%	16.85 %	3
Weighted Average	17.88%	17.37 %	
Three month period ended June 30, 2015*	2.64%	2.20%	

** Not annualised*

Note: The return on net worth is arrived at by dividing net profit/(loss) after tax, as restated by net worth as restated as at year or period end.

4. Minimum return on increased net worth after the Issue required for maintaining pre-issue EPS at March 31, 2015

	At the Lower end of the Price Band		At the Higher end of the Price Band	
Particulars	**Consolidated**	**Standalone**	**Consolidated**	**Standalone**
Basic EPS (₹)	[●]	[●]	[●]	[●]
Diluted EPS (₹)	[●]	[●]	[●]	[●]

5. Net Asset Value (NAV) per Equity Share

Particulars	NAV (₹ per Equity Share)	
	Consolidated	Standalone
NAV per Equity Share as of March 31, 2013	12.66	12.69
NAV per Equity Share as of March 31, 2014	15.83	15.56
NAV per Equity Share as of March 31, 2015	18.46	18.05
NAV per Equity Share as of June 30, 2015	18.96	18.45

Particulars	NAV (₹ per Equity Share)	
	Consolidated	Standalone
NAV per Equity Share after the Issue	[●]	[●]
Issue Price per Equity Share	[●]	[●]

Note: Net Asset Value per Equity Share represents net worth, as restated divided by the number of Equity Shares adjusted with the bonus issue on February 25, 2015.

6. Comparison of Accounting Ratios with Industry Peers

We believe following is our peer group which has been determined on the basis of listed public companies comparable in the similar line of segments in which our Company operates i.e. manufacturing and sale of fertilisers, pesticides, and manufacturing of supplements for animal feeds whose business segment in part or full may be comparable with that of our business, however, the same may not be exactly comparable in size or business portfolio on a whole with that of our business.

Name of the company	Standalone/ Consolidated	Face Value (₹)	EPS (₹)[a]		RONW[b] (%)	NAV per Equity Share[b] (₹)	P/E Ratio[c] (X)
			Basic	Diluted			
K.P.R. Agrochem Limited	Standalone	10	3.04	3.04	16.85%	18.05	[●]*
	Consolidated	10	3.18	3.18	17.23%	18.46	[●]*
Peer Group**							
Coromandel International Limited	Standalone	1	13.85	13.82	18.62%	74.32	14.11
	Consolidated	1	13.80	13.77	18.25%	75.61	14.16
Chambal Fertilisers & Chemicals Limited	Standalone	10	5.69	5.69	10.23%	55.63	11.13
	Consolidated	10	7.08	7.08	13.09%	54.09	8.95
Deepak Fertilizers & Petrochemicals Corp Limited	Standalone	10	8.88	8.88	5.14%	172.88	16.40
	Consolidated	10	7.71	7.71	4.62%	166.89	18.88
Insecticides India Limited	Standalone	10	43.24	43.24	18.82%	229.77	9.22
	Consolidated	NA	NA	NA	NA	NA	NA
Excel Crop Care Limited	Standalone	5	58.59	58.59	19.17%	305.65	17.63
	Consolidated	5	57.46	57.46	18.40%	312.26	17.97
Dhanuka Agritech Limited***	Standalone	2	25.86	21.21	25.73%	82.43	18.97
	Consolidated	2	25.86	21.21	25.73%	82.43	18.97
Aarti Industries Limited	Standalone	5	21.20	21.20	20.69%	102.47	23.40
	Consolidated	5	23.24	23.24	20.26%	114.73	21.35

Above are for the financial year 2015.

**Based on the Issue Price to be determined on conclusion of book building process and the basic EPS of our Company.*

***Source: Respective peer groups regulatory filings on BSE Limited*

**** The paid up share capital of Dhanuka Agritech Limited as on March 31, 2015 has been reduced on cancellation of 36,492,240 equity shares of ₹ 2.00 each pursuant to the scheme of amalgamation. The allotment of same number of equity shares to the respective shareholders of the transferee companies which was approved in the meeting of the board of directors held on December 2, 2015 has been considered for the total number of equity shares issued.*

a) The basic and diluted EPS for peers companies is based on the respective peer groups regulatory filings with the BSE Limited for the year ended March 31, 2015;

b) The RONW and NAV per share for the peers have been computed based on the respective peer groups regulatory filings with the BSE Limited for the year ended March 31, 2015 as follows:

- Return on Net Worth = Net Profit after Tax and Extraordinary items/ Net Worth (Paid –up equity share capital plus reserves and surplus)
- Net Asset Value per share = Net Worth (Paid –up equity share capital plus reserves and surplus)/ number of Equity Shares outstanding as at year.

c) The P/E figures for the peers is computed based on the closing price on the BSE (available at www.bseindia.com) as on November 30, 2015, divided by basic EPS based on the respective peer groups regulatory filings with the BSE Limited for the year ended March 31, 2015

The Issue Price of ₹ [●] has been determined by our Company and the Selling Shareholders, in consultation with the Book Running Lead Managers on the basis of the assessment of market demand from investors for the Equity Shares determined through the Book Building Process and is justified based on the above qualitative and quantitative parameters. Investor should read the above mentioned information along with the section titled "***Risk Factors***" on page 16 of this Draft Red Herring Prospectus and the financials of our Company including important profitability and return ratios, as set out in the section titled "***Financial Statements***" on page 205 of this Draft Red Herring Prospectus. The trading price of the Equity Shares could decline due to the factors mentioned in section titled "***Risk Factors***" on page 16 of this Draft Red Herring Prospectus and an investor may lose all or part of his investment

STATEMENT OF TAX BENEFITS

To,

The Board of Directors
K.P.R.Agrochem Limited
(Formerly known as K.P.R. Fertilizers Limited)
8-256, Tata Nagar, Balabhadrapuram,
East Godavari District,
Andhra Pradesh – 533 343,
India

Dear Sirs,

Sub: Statement of possible special tax benefits ('the Statement') available to K.P.R. Agrochem Limited (Formerly known as K.P.R. Fertilizers Limited) and its shareholders prepared in accordance with the requirements under Schedule VIII – Clause (VII) (L) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009 as amended (the 'Regulations')

We hereby report that the enclosed Annexure prepared by K.P.R. Agrochem Limited *(Formerly known as K.P.R. Fertilizers Limited)* (the 'Company'), states the possible special tax benefits available to the Company and its share holders under the provisions of the Income-tax Act, 1961 for the Financial Year 2015-16 – Assessment Year 2016-17 presently in force in India. Several of these benefits are dependent on the Company or its shareholders fulfilling the conditions prescribed under the relevant provisions of the statute. Hence, the ability of the Company or its shareholders to derive the tax benefits is dependent upon fulfilling such conditions, which is based on business imperatives the Company may face in the future and accordingly, the Company or its share holders may or may not choose to fulfil.

The benefits discussed in the enclosed annexure covers only possible special tax benefits available to the company and do not cover any general tax benefits available to the company and the preparation of the enclosed statement and its contents is the responsibility of the Management of the Company. We were informed that, this statement is only intended to provide general information to the investors and is neither designed nor intended to be a substitute for professional tax advice. In view of the individual nature of the tax consequences and the changing tax laws, each investor is advised to consult his or her own tax consultant with respect to the specific tax implications arising out of their participation in the issue.

We do not express any opinion or provide any assurance as to whether:

- The Company or its shareholders will continue to obtain these benefits in future; or
- The conditions prescribed for availing the benefits have been/ would be met with or

The contents of the enclosed statement are based on information, explanations and representations obtained from the Company and on the basis of our understanding of the business activities and operations of the Company.

Limitations

Our views expressed herein are based on the facts and assumptions indicated to us. No assurance is given that the revenue authorities/ courts will concur with the views expressed herein. Our views are based on the existing provisions of law and its interpretation, which are subject to change from time to time. We do not assume responsibility to update the views consequent to such changes. We shall not be liable to the Company for any claims, liabilities or expenses relating to this assignment except to the extent of fees relating to this assignment, as finally judicially determined to have resulted primarily from bad faith or intentional misconduct. We will not be liable to any other person in respect of this statement.

*The Direct Taxes Code ('**Code**') has been presented in the Parliament for approval and once approved would be enacted as a law. We are unable to express any opinion on the effect of the same on the Company or its shareholders as the Code has not yet been approved.*

This Report and enclosed annexure is intended solely for your information and for inclusion in the Draft Red Herring Prospectus/ Red Herring Prospectus/ Prospectus or any other issue related material in connection with the proposed issue of equity shares and is not to be used, referred to or distributed for any other purpose without our prior written consent.

For Tukaram & Co.,
Chartered Accountants
Firm Reg. No.: 004436 S

J Poornachandar
Partner
Membership No.: 221627

November 28, 2015
Hyderabad

ANNEXURE TO THE STATEMENT OF POSSIBLE SPECIAL TAX BENEFITS AVAILABLE TO THE COMPANY AND ITS SHAREHOLDERS UNDER THE APPLICABLE TAX LAWS IN INDIA

Considering the activities and the business of the K.P.R. Agrochem limited, the following benefits may be available to them.

1. Special tax benefits available to the Company

Subject to the fulfilment of conditions, the Company is entitled to claim deduction under Section 80 IA(4)(iv) of the Income tax Act,1961 with respect to its power plants situated at Biccavolu, Andhra Pradesh & Koppal, Karnataka and the power generated from the same is being used for captive consumption. The amount of deduction available is 100% of the profits and gains derived from the aforesaid business for ten consecutive assessment years.

The operations of the Plant located at Biccavolu was commenced during the financial year 2009 -10 and deduction under Section 80 IA(4)(iv) of the Act was claimed from the financial year (FY) 2009-10 to 2014-15, and the company shall be eligible to claim 100% of the profits and gains derived from Plant for the next Four FYs starting from FY 2015-16 to FY 2018-19.

The operations of the Plant located at Koppal was commenced during the financial year 2012 -13 and deduction under Section 80IA (4)(iv) of the Act was claimed from the financial year (FY) 2012-13 to 2014-15 the company shall be eligible to claim 100% of the profits and gains derived from Plant for the next Seven Financial years starting from FY 2015-16 to FY 2021-22.

2. Special tax benefits available to the shareholders of the Company

There are no Special tax benefits available to the shareholders of the Company.

Notes:

i. All the above benefits are as per the Income Tax Act, 1961 and any change or amendment in the laws/regulation, which when implemented would impact the same.

SECTION V: ABOUT THE COMPANY
INDUSTRY OVERVIEW

*Unless noted otherwise, the information in this section is derived from —Industry Report on "Indian Fertiliser & Agri-Inputs Sector: 2015" issued by ICRA Research Services ("**ICRA Report**"). Our Company, the BRLMs and any other person connected with the Issue has not independently verified this information. Industry sources and publications generally state that the information contained therein has been obtained from sources believed to be reliable, but their accuracy, completeness and underlying assumptions are not guaranteed and their reliability cannot be assured. Industry sources and publications are also prepared based on information as of specific dates and may no longer be current or reflect current trends. Accordingly, investors should not place undue reliance on, or base their investment decision on this information.*

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Overview of Indian Economy

India's GDP (at constant 2011-12 prices) expanded by 7.3% in FY 2015 as compared to 6.9% in FY14. Led by an uptick in industry and services, gross value added (GVA) at basic prices (at constant 2011-12 prices) also improved to 7.2% in FY 2015 from 6.6% in FY14. India's GDP growth is expected to record a mild uptick to 7.4-7.6% in 2015-16 from 7.3% in 2014-15 and outpace the expansion by most countries with a comparable size. Notably, India is forecast to expand at a faster rate than China from 2015 to 2017.

Country/ Group	Real GDP Growth (%)						
	Actual				Forecasted		
	2011	2012	2013	2014	2015E	2016E	2017E
Brazil	2.7%	1.0%	2.7%	0.1%	-1.3%	1.1%	2.0%
China	9.3%	7.7%	7.7%	7.4%	7.1%	7.0%	6.9%
Euro Area	2.0%	1.6%	-0.4%	0.8%	1.5%	1.8%	1.6%
India^	6.6%	4.7%	6.9%	7.3%	7.5%	7.9%	8.0%
Japan	-0.5%	1.5%	1.6%	-0.1%	1.1%	1.7%	1.2%
United Kingdom	1.1%	0.3%	1.7%	2.9%	2.6%	2.6%	2.2%
United States	1.6%	2.3%	2.2%	2.4%	2.7%	2.8%	2.4%
World	**4.1%**	**3.4%**	**3.4%**	**3.4%**	**3.4%**	**3.9%**	**4.0%**

(Source: IMF World Economic Outlook Update (July 2015), World Bank Group Global Economic Prospects (June 2015). ^For India data and forecasts are on a fiscal year basis).

Taking into account the drag related to the weak rabi harvest in Q1 FY16, as well as the uncertainty regarding the eventual turnout of the kharif harvest, ICRA expects the agricultural sector to record a marginal growth in FY16, with an improvement in rural sentiments and consumption activity unlikely to set in until H2 FY16.

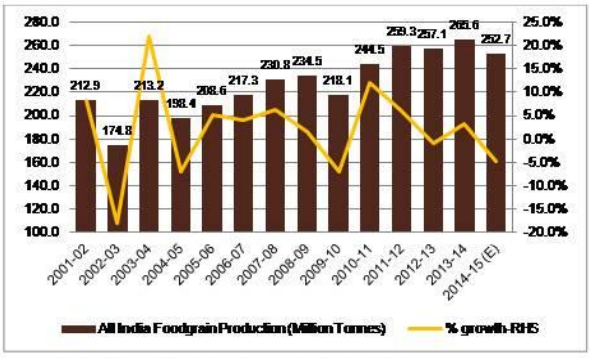
Overview of Agriculture & Food Industry

With only about 2.3% share in the world's total landmass and 4% of its water resources, India has to support about 17.5% of the world's human population and 15% of the livestock. Agriculture has played an important role in the economic development of India which is an agrarian society with ~16% of GVA and >55% of the population depending on it. In addition to providing the required food for the growing population of India, agriculture has provided income to rural areas as well as savings for investments, released labour for downstream industry and has increased demand for industrial goods.

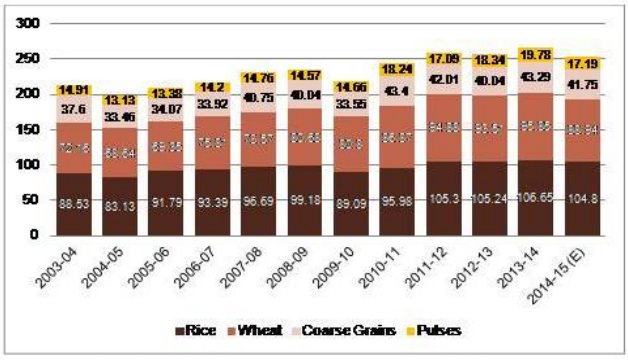
Robust growth in food-grain production

Despite a marginal increase in acreage (2.65% increase from 122.78 million hectares in 2001-02 to 126.04 million hectares in 2013-14), all India food grain production has increased by ~25% and at a CAGR of 1.86% from 212.9 million tonnes in 2001-02 to 265.6 million tonnes in 2013-14 driven by improvement in agriculture productivity. As per the fourth advance estimate (released in August 2015), the foodgrain production is expected to decline by 4.8% (12.89 million tonnes) in 2014-15 due to deficit monsoon of last year which impacted the Kharif crops coupled with the occurrence of unseasonal rains and hailstorms in the month of February-March 2015 damaging the Rabi crops in almost 14 states. Rice and wheat are the primary food grain produced by the country with cumulative contribution hovering at ~75-80% over the period. India is the second largest producer of wheat and rice in the world and is the largest producer and the second largest exporter of cotton in the world.

All India horticulture production has increased by ~92% and at a CAGR of 6.11% from 144.4 million tonnes in 2002-03 to 277.4 million tonnes in 2013-14 driven by higher acreage (16.3 million hectare in 2002-03 to 24.2 million hectare in 2013-14) and better productivity (8.9 MT/Ha in 2002-03 to 11.5 MT/Ha in 2013-14). The



All India Food Grain Production (CY02-CY15) – in million tonnes
(Source: Govt. Of India – Economic Survey, ICRA Research)



All India Foodgrain Mix (CY04-CY15) – in million tonnes
(Source: Govt. Of India – Economic Survey, ICRA Research)

production mix is dominated by vegetables (58%-61%) and fruits (30%-32%). India's diverse climate ensures availability of all varieties of fresh fruits & vegetables. India is the second largest producer of fruits and vegetables after China. It is the largest producer of ginger and okra amongst vegetables and ranks second in the world in production of potatoes, onions, cauliflowers, brinjal, cabbages. Amongst fruits, the country is the largest producer of mango, papaya, lemon and banana. (Source: National Horticulture Board)

Snapshot of Indian Agricultural Sector

Crop	Area Cultivated (CY14)	Prod. (CY15-Exp)	Yield (CY14)	Consumption per capita (2012)	Exports (FY14)	Top 3 Producing States (CY13)	% contribution of top 3 states	India's Position
Unit	Million hectares	Million Tonnes	MT/ha	Kg/annum	₹ Crore	-	-	-
Rice	43.95	104.80	2.42	69.4	47049.92	West Bengal, Uttar Pradesh, Andhra Pradesh	40.3%	Second largest producer after China; largest exporter in 2014
Wheat	31.19	88.94	3.08	57.7	9261.61	Uttar Pradesh, Punjab,	63.8%	Second largest producer

						Madhya Pradesh		after China
Cotton	11.69	6.03	0.53	19.8	22248.48	Gujarat, Maharashtra, Andhra Pradesh	72.7%	
Fruits	7.22	91.29	12.30	~52.0	4364.26*	Maharashtra, Andhra Pradesh, Gujarat	36.0%	Second largest producer after China
Pulses	25.23	17.20	0.76	15.2	1746.37	Madhya Pradesh, Maharashtra, Rajasthan	55.4%	Largest producer and importer of pulses
Vegetables	9.40	163.39	17.30	~81.0	5117.48*	West Bengal, Uttar Pradesh, Bihar	34.8%	Second largest producer after China
Spices	3.16	5.91	1.90	3.00	15981.42	Gujarat , Andhra Pradesh, Rajasthan	38.9%	World's largest producer and exporter

**fresh fruits and fresh vegetables*

(Source: Govt. Of India-Economic Survey, All India 2013-14 (Final Estimates), Department of Agriculture & Cooperation, ICRA Research)

Overview of South Indian states

State	Area Cultivated (2013-14)	% of total area	Prod. (2013-14)	% of total prod	Yield (2013-14)	Rice Prod. (2013-14)	Wheat Prod. (2013-14)	Coarse Cereals (2013-14)	Maize (2013-14)	Pulses (2013-14)	Cotton (2013-14)
Unit	Mn. hectares	%	Mn. Tn.	%	MT/ha	Mn. Tn.	Mn. Tn.	Mn. Tn.	Mn. Tn.	Mn. Tn.	Mn. Tn.
Andhra Pradesh	7.61	6.0 %	20.10	7.6 %	2.64	13.03 (Ranked third in India)	-	5.51 (Ranked fourth in India)	4.97 (Ranked first in India)	1.55	7.14 (Ranked third in India)
Karnataka	7.51	5.9 %	12.17	4.6 %	1.62	3.76	0.23	6.72 (Ranked first in India)	3.98 (Ranked second in India)	1.47	1.40
Tamil Nadu	3.55	2.8 %	8.49	3.2 %	2.40	5.54	-	2.52	1.64	0.44	0.50

(Source: Directorate of Economics and Statistics, Department of Agriculture and Cooperation, ICRA Research)

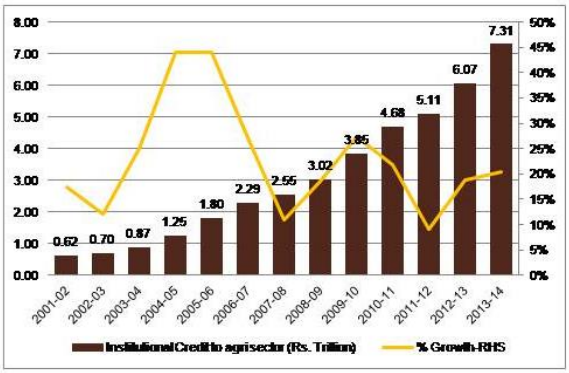
State	Fruits			Vegetables			Spices		
	Area Cultivated (2013-14)	Production (2013-14)	Yield (2013-14)	Area Cultivated (2013-14)	Production (2013-14)	Yield (2013-14)	Area Cultivated (2013-14)	Production (2013-14)	Yield (2013-14)
Unit	Thousand hectares	Mn. Tn.	MT/ha	Thousand hectares	Mn. Tn.	MT/ha	Thousand hectares	Mn. Tn.	MT/ha
Andhra Pradesh	640.1	10.51 (Ranked second in India)	16.4	439.6	8.15	18.5	169.4	0.77 (Ranked second in India)	4.6
Tamil Nadu	328.6	7.37	22.4	289.7	8.68	30.0	166.0	0.55	3.3
Karnataka	396.0	6.65	16.8	418.7	7.50	17.9	191.8	0.33	1.7
Telangana	364.5	4.44	12.2	220.9	3.65	16.5	134.2	0.55	4.1

(Source: Department of Agriculture & Cooperation, ICRA Research)

Some of the factors driving the agricultural sector in India is as follows:

- India has a large labour force available to impart growth in the agriculture sector, as almost 69% of the total population resides in rural areas as compared to the global average of 49%. Around 32% of the total rural population is involved in agriculture work; 45% of which are cultivators and the rest being agricultural labourers with both cumulatively representing almost 55% of Indian work force. *(Source: Registrar General of India).* The share of cultivators is, however, declining over the last fifty years indicating the change in land tenure.

- The availability of cheap agriculture credit to farmers is one of the important drivers for improving agricultural production & productivity and mitigating farmer distress. Institutional credit available to the agri sector has grown at a healthy CAGR of 22.8% from FY02 to FY14 and provided financing options to the farmers at lower interest rates. To discourage distress sale of crops by farmers, the Indian Government has also provided interest subventions to small and marginal farmers having Kisan Credit Cards.



Flow and growth of institutional credit to agriculture and allied activities (FY02-FY14)
(Source: Govt. Of India- Economic Survey, ICRA Research)

- The Government fixes the Minimum Support Prices (MSPs) of various agricultural crops on the recommendations of the Commission for Agricultural Costs & Prices (CACP), the views of concerned State Governments and Central Ministries/Departments as well as other factors considered relevant for fixing MSP. MSP was introduced to protect the agricultural producers against any sharp fall in farm prices. MSPs for the major food grains has been increased at a CAGR of 6-11% over the last five years to compensate for the rising cost of production as well as to incentivize farmers to increase the production as well as the productivity.

Minimum Support Price (₹ Per quintal)

	2010-11	2011-12	2012-13	2013-14	2014-15	2015-16	CAGR
Paddy	1000	1080	1250	1310	1360	1410	7.1%
Wheat	1120	1285	1350	1400	1450	-	6.7%
Maize	880	980	1175	1310	1310	1325	8.5%
Cotton	2500	2800	3600	3700	3750	3800	8.7%

Sugarcane*	139.12	145	170	210	220	230	10.6%
Gram	2100	2800	3000	3100	3175	-	10.9%
Bajra	880	980	1175	1250	1250	1275	7.7%

** Fair & Remunerative Price*
(Source: Directorate of Economics and Statistics, Department of Agriculture and Cooperation, ICRA Research)

Outlook on Indian food consumption and production

With acreage at similar levels, production of foodgrains is expected to grow to ~305 million tonnes by 2023. Rice will be the major contributor to the growth with production levels of 124 million tones anticipated by 2023 and will be followed by wheat (112 million tonnes), coarse grain (46 million tonnes) and pulses (23 million tonnes). Per capita cereal food consumption is expected to rise to 164 kg/person by 2023. Production growth over the period will be encouraged by rise in MSPs for rice and wheat which have witnessed a robust increase in the past and is expected to be increased in similar lines. According to the report, cereal consumption is anticipated to grow, but greater consumption of milk and milk products, pulses, fruits, vegetables and vegetable oil will contribute to the improved intake of food nutrients. Further, owing to limited land availability, higher production is expected to be achieved through improvement in yields. *(Source: OECD FAO Agriculture Outlook)*

A. FERTILISER INDUSTRY

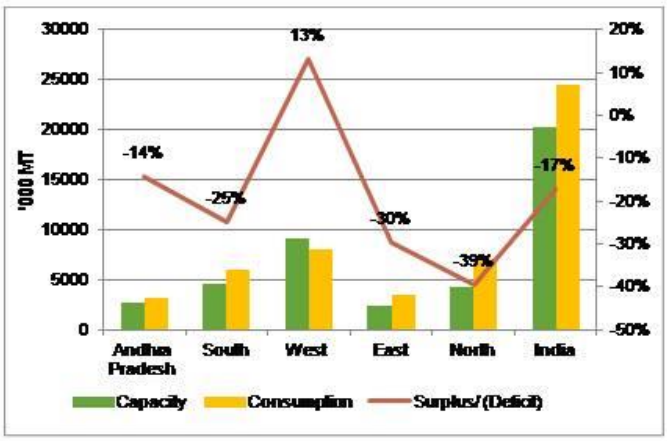
Fertilisers are organic and inorganic materials produced through natural or chemical processes that are added to soil to supply nutrients that are essential for healthy growth and development of plants.

Nutrients can be classified into three categories:

- *Primary nutrients: Nitrogen (N), Phosphorus (P) and Potassium (K) – Required in high proportions*
- *Secondary nutrients: Calcium, Magnesium and Sulphur – Required in small amounts*
- *Micro nutrients: Chlorine, Iron, Manganese, Boron, Selenium, Zinc, Copper, Molybdenum, etc. – Required in trace amounts*

Amongst the primary nutrients, nitrogen is essential for growth and development, determines the plant's yield and is the main constituent of plant proteins; phosphorus is important for root development, improves water use efficiency and helps resist drought and is useful for ripening of the seed and fruit, while potassium is a regulator of crop nutrients and is responsible for formation of deeper root systems, regulating nitrogen absorption, reducing moisture loss and increasing protein content in plants. The ideal ratio for application of primary nutrients in the Indian soil is estimated to be N:P:K = 4:2:1.

As of CY14, India was the second largest producer of N and third largest producer of P (Source: FAI). However, despite the same, the country is highly dependent on imports for meeting its fertiliser requirement, as can be seen from the chart below.



Fertiliser Capacity vs. Consumption
(Source: FAI, ICRA Research)

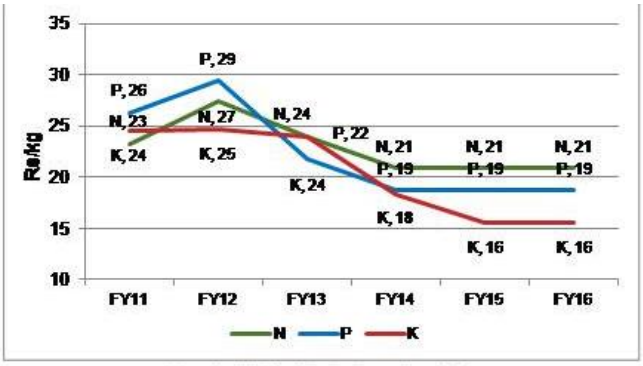
Except for the western region, all the other regions have higher consumption vis-a-vis capacities, resulting in favourable outlook for existing plants as well as new capacities that would be setup in the country.

Urea is the key fertiliser consumed within the nitrogenous fertilisers segment and accounts for almost 55-60% of all fertiliser consumed in India. Phosphatic fertilisers are consumed in the form of complex fertilisers with varying levels of NP including Di Ammonium Phosphate or (DAP), which is the major phosphatic fertiliser used in India and NPK and Single Super Phosphate (SSP). Potassic fertiliser mainly comprise of Muriate of Potash (MOP), which is not manufactured in India and is fully imported.

The domestic P&K fertiliser industry has the presence of few large DAP / NPK producers such as Coromandel International Ltd. (CIL), Paradeep Phosphates Ltd., Gujarat State Fertilisers & Chemicals Ltd., Zuari Agro Chemicals Ltd., Mangalore Chemicals & Fertilisers Ltd., etc. There are 11 DAP / NP / NPK and 8 other NP / NPK complexes manufacturers in India, with total capacities of ~18.7 mn tn. Besides, there are 95 SSP plants in India, apart from 137 smaller manufacturers of granulated fertilisers. Many other players (including other fertiliser sector players such as urea manufacturers) import DAP, MOP and NPK complexes in significant quantities to provide an entire basket of products to the customers under their own brands. The presence of importers and small NPK / SSP manufacturers has led to high competition in the industry.

Demand & Supply trends

The fertilisers industry has grown over the years aided by government policies and demand growth arising from the rising agricultural output. Sales of various fertilisers are subsidised by the GoI to ensure reasonable retail prices for the farmers. The total realisation for the fertilisers comprises of farm gate maximum retail price (MRP) and subsidy. However, the decomposition of realisation is different for urea and non-urea fertilisers. Urea farm gate prices are fixed by GoI, and subsidy varies in line with feed and fuel prices in order to ensure normative fixed return (post tax 12% RoE). On the other hand, in case of non-urea fertilisers (viz. DAP, NPK, MOP), subsidy is fixed for a particular year and the players are free to fix their own MRP in line with raw material prices. While earlier, the subsidy and MRP was fixed by the GoI depending on the cost of production and / or international prices, the P&K fertiliser segment has been partially de-regulated with the introduction of nutrient-based subsidy (NBS) in FY11. Under NBS, the GoI derives subsidy rates for N, P and K nutrients based on benchmark price of imported commodities: urea, DAP and MOP respectively. The targeted MRP of the fertilisers is deducted from the benchmark import parity price to calculate the benchmark subsidy. From the benchmark subsidy, the subsidy for the nutrient is extracted from the product subsidy based on the percentage nutrient content in the latter. Following this, the subsidy for each of the NPK fertilisers is decided based on the percentage nutrient content of N, P and K nutrients. Accordingly, the subsidy for each of the products is fixed at the beginning of the year and the manufacturers / importers are free to vary the retail prices depending on their production costs. While it was expected that profitability of P&K players, which remained volatile pre-NBS due to under-recoveries on various fronts, would stabilise, the profitability has continued to remain volatile as agro-climatic issues, excessive imports, fluctuations in international prices of fertilisers and raw materials as well as currency rates leading to forex losses and delays in subsidy receipts have led to volatility in profitability. However, it is expected that profitability should stabilise going forward as the domestic and international industry becomes more adept at handling complexities introduced by NBS.



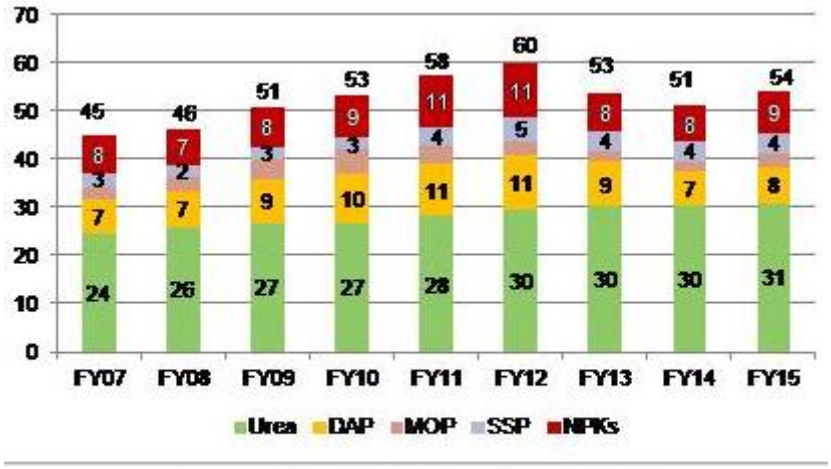
Trends in Subsidy Rates under NBS
(Source: Industry, ICRA Research)

Nutrient-wise & Product-wise Subsidy Under NBS

NBS Rates (Rs/MT)	2013-14	2014-15	2015-16
N	20,875	20,875	20,875
P	18,679	18,679	18,679
K	18,333	15,500	15,500
S	1,680	1,680	1,680
Product-wise Subsidy (Rs/MT)	**2013-14**	**2014-15**	**2015-16**
DAP	12,350	12,350	12,350
SSP	3,173	3,173	3,173
MOP	11,300	9,300	9,300
20:20:0	7,911	7,911	7,911
10:26:26:0	11,841	10,974	10,974
12:32:16:0	11,496	10,962	10,962
19:19:19:0	11,094	10,460	10,460
15:15:15:0	8,758	8,258	8,258

Demand

The fertiliser industry performance witnessed an improved operating environment during FY15 after two very difficult years, primarily on account of normalisation of system level inventories, optimism associated with expected thrust in reforms from the new government, relatively stable currency rates and modest global prices of fertiliser and key inputs. Overall, fertiliser consumption grew by 6% from 45 MMT in FY 07 to 60 MMT in FY 12, following which it fell sharply by 11% to 53 MMT in FY 13 due to high channel inventory and weak monsoon. Also, increase in the P&K prices post NBS led to demand destruction with NPK sales falling by 23% in FY 13. The demand revived in FY 15, with overall volumes rising by 6% driven by the healthy sales of P&K fertilisers.

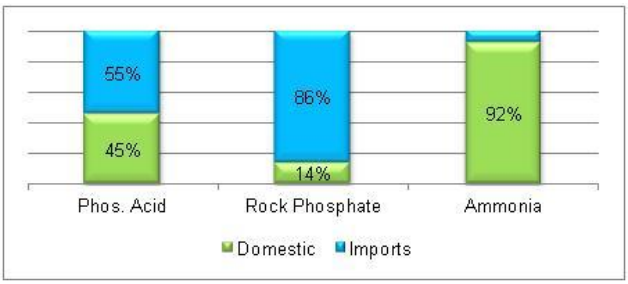


Consumption of Various Fertilisers in India
(Source: DoF, ICRA Research)

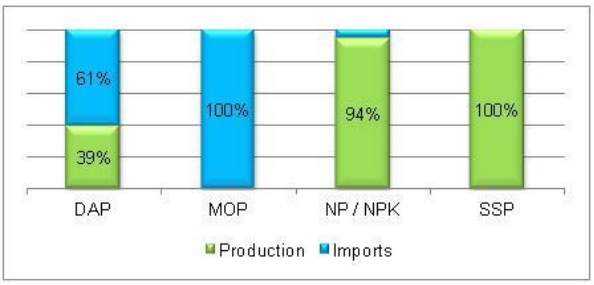
Urea: Urea consumption has witnessed a growth rate of 3% over the period FY07 to FY15. Import of urea has grown from 17% of domestic consumption in FY07 to 28% of consumption in FY15. In FY15, the urea volumes grew marginally by 1% to 30.88 MMT while imports of urea increased to 8.75 MMT during FY15 from 7.09 MMT in FY14 due to weak domestic availability during early Rabi 2014-15 necessitating huge imports. The urea sales are expected to grow at a stable growth rate of 2-3% in the medium term from 30.88 MTPA in FY 15 to 32-32.5 MTPA in FY 17, driven by farmer preference for urea and retail price differential with other fertilisers.

P&K Fertilisers: With increase in prices due to lower subsidy, difficult agro-climatic scenario in recent years, forex fluctuations and inventory build-up in the market, the performance of the P&K fertilisers industry has fluctuated. DAP consumption declined by ~37% over the period FY11-FY14 and MOP declined by 47% over FY10-FY14 as these segments are largely import-dependent. India is the largest importer of DAP and one of the largest importers of MOP globally. India also imports significant quantities of rock phosphate as well as

phosphoric acid. Given the significant proportion of imports, international prices and currency movements play a major role in determining the end-product prices and profitability for the various fertilisers. Further, bargaining power of the industry with international suppliers is limited, although low off-take by India and China with regard to key raw materials and finished products have manifested in the form of low global demand for these fertilisers / intermediates and led to lower prices.



Production vs. Imports of key P&K Fertilisers
(Source: FAI, Industry, ICRA Research)



Production vs. Imports of key P&K raw materials
(Source: FAI, Industry, ICRA Research)

On the other hand, weak agro-climatic scenario in FY13 and high systemic inventories during FY13-FY14 have led to a decline in NP/NPK complexes' sales by 13% and by 20% for SSP over FY12-FY14. In FY 13-FY14, the situation was exacerbated by high carryover inventory levels in the market and significant forex fluctuations leading to losses for the industry. Nevertheless, the sales of P&K fertilisers industry has improved during FY15 with volumes growing by 13% to 23.24 MMT as system inventories were largely cleared as of end-Kharif 2014. However, import dependence, forex fluctuations, agro-climatic risks and retail price differential of P&K fertilisers vis-a-vis urea continue to pose significant challenges for the industry, given that Indian soil is significantly deficient in these nutrients. However, there exists a significant long-term growth potential for P&K fertilisers in India as application of N nutrient has exceeded P and K nutrients due to lack of awareness and demand-supply related issues.

State-wise consumption of Fertilisers

	FY 14			FY 15		
In mn tn	**Urea**	**Non-urea**	**Total**	**Urea**	**Non-urea**	**Total**
Andhra Pradesh	3.49	3.18	6.67	1.81	2.04	3.85
Telangana				1.24	1.08	2.32
Tamil Nadu	0.91	1.01	1.92	0.99	1.15	2.14
Maharashtra	2.65	3.19	5.83	2.57	3.47	6.04
	7.05	**7.37**	**14.42**	**6.61**	**7.73**	**14.34**

(Source: DoF, ICRA Research)

Geography-wise sales remain skewed depending on farmer preferences and knowledge, presence of irrigation facilities, crops sown in the region, etc. For instance, usage of P&K fertilisers (barring DAP) is relatively limited in northern India with farmers preferring urea over other fertilisers. On the other hand, use of NPK complexes in western and southern India is relatively higher compared to northern India. In terms of state-wise consumption pattern, Andhra Pradesh, Telanaga, Tamil Nadu and Maharashtra together constitute 26-28% of the total fertilisers consumed in the country. However, the consumption of P& K fertilisers are higher in these states at 33-35% of the overall consumption of India. The demand in these states are also expected to grow in line with the overall demand trend and expected to be around 3-4%, with urea expected to grow by 1-2% and P&K fertilisers expected to grow by 4-6% from 23.24 MTPA in FY 15 to 25-26 MTPA in FY 17.

SSP: SSP is the oldest chemical fertiliser manufactured in India and meets around 10% of total P_2O_5 requirement of the country. SSP is a low priced (MRP around ₹ 7200/tonne) and multi nutrient fertiliser, as it contains P_20_5 as primary nutrient, while sulphur & calcium as secondary nutrient, along with micro nutrients such as magnesium, zinc, boron, manganese, copper etc. The requirement of SSP is higher in case of oilseeds, pulses, sugarcane, fruits and vegetables, tea, which require higher amount of phosphorous and sulphur nutrients. Since April 1, 2010, GoI announced the implementation of nutrient based subsidy policy for P&K fertilisers, which benefited the manufacturers of SSP significantly as historically (i.e. prior to FY10), there was higher subsidy for 'P' in case of DAP as compared to SSP, which has not been encouraging for the SSP industry. Due to higher subsidy and

contribution levels under NBS, SSP has seen high interest by the existing smaller manufacturers as well as larger non-SSP phosphatic fertilisers. With this, the per-nutrient subsidy across DAP/NPK and SSP was equalised resulting in higher profitability for SSP. Also, the share of SSP in the overall 'P' consumption is expected to go up. In the initial phase, SSP industry in fact lowered their MRP, in order to gain higher market share, which they were successful in, at the same time improving their profitability due to higher subsidy.

SSP is produced by 95 manufacturing plants in the country with an installed capacity of 9.61 MMT. SSP production is entirely domestically concentrated; however, most of these players are small in size and are unable to enjoy economies of scale. The capacity utilisation has been low, at 43.4% in FY2014. Of the total SSP production of 4.17 MMT in FY2014, about 74.9% was produced in the western region, which is also the largest consumer – accounting for 63.6% of the consumption. Punjab, Orissa, Gujarat and West Bengal are reported to have high sulphur deficiency. As per ICRA Research, SSP is expected to grow by 4-6% from 4.23 MTPA in FY 15 to 4.6-4.8 MTPA in FY 17.

Expected Demand for Fertilisers in FY17

Sales Volumes (MT)	FY15 (Actuals)	FY 17 (Projected)
Urea	30.88	31.5-32.0
Non-Urea	23.24	25.0-26.0
Total	**54.13**	**56.0-58.0**

Several large fertilizer manufacturers have planned greenfield foray into manufacture of SSP, through significant capacity additions. These include the likes of Zuari Agrochemicals, IFFCO, Coromandel International Limited etc, who plan to augment their phosphate product portfolio while also utilizing their vast distribution network. The entry of large players should increase the market size for the product, which should help all the players in general. There is moderate risk of overcapacity over the medium term, despite strong expected growth in demand. Nevertheless, though the planned capacity additions and surplus capacity (50% of total capacity) in future appear high, in 'P' equivalent terms the surplus as of % of P capacity in India is likely to remain less than 10%. Further, the projected surplus capacity could easily help in substituting DAP imports which stood at 4.04 million tons in FY15. Phosphate content of 1 million tonne of DAP can be replaced by 3 million tonnes of SSP, thus highlighting high absorption capacity for SSP surplus. Currently DAP MRP stands at ~₹ 25000/MT whereas the MRP of SSP is ~₹ 7200/MT. Considering Phosphate equivalent terms the MRP of SSP works out to be ₹ 21,000/MT. While DAP does have 18% nitrogen the same is needed by the plant at 1.5-2 months after germination whereas Phosphate and Sulphur are required prior to sowing. Additionally sulphur is critical for oil seed crops as it increases the oil content of oil seeds. There is also historical precedence of SSP accounting for in excess of 20% share in India's own phosphate consumption in the 1980's and 1990's. As a result, SSP has significant potential in gaining higher share of phosphate demand through substitution of imported DAP and NPK over the medium to long term.

Challenges faced

- As the share of irrigated area is low in India, most of the regions are dependent on monsoons. Even the irrigated areas are indirectly dependent on monsoon. Thus fertiliser sales get negatively impacted in years when there is drought or deficient rainfall. While urea is protected to some extent due to low retail prices and higher subsidy, the P&K industry is exposed to higher demand risks on account of high retail prices and declining subsidy post the introduction of NBS. Besides, the demand of fertiliser in India is seasonal, as it largely depends on agricultural production and almost the entire off-take is recorded during Kharif and Rabi seasons.

- Production of key P&K fertilisers (such as DAP, NP and NPK complexes) is highly capital intensive and technically intensive, although technical and capital intensity in case of SSP production is low. The high capital and technical intensity of these plants lead to significant entry barriers for a new entrant in the industry.

- The business is highly working capital intensive due to dependence on subsidy for recovery of cost, although this has declined to some extent post the introduction of nutrient-based subsidy (NBS). Timely receipt of subsidy from the Government remains critical for the companies for managing their working capital. Due to fiscal pressure, there has been inadequate subsidy budgeting leading to delay in the subsidy payments, more so in the second half of the financial year. This leads to cash flow mismatches for the players, leading to an

increase in the working capital borrowings – an increase in gearing levels – and a corresponding increase in interest charges leading to reduction in profitability to that extent. During FY15, urea manufacturers did not receive on-account payments (representing 95% of the subsidy due) since August 2014. These payments have been cleared only during Q1 FY16. Further, there have been delays with regard to the balance dues (5%), which are pending since November 2012 due to various delays associated with operationalising the new mobile-based payment system. Further, arrears of payment of freight bills are awaited by the industry since 2008. With regard to P&K fertilisers, the scenario is somewhat better and players received the on-account payments (90%) till November 2014. With the budgeted subsidy having been increased only marginally by ~₹. 20 billion to ~₹. 730 billion for 2015-16 (P&K sector allocated a sum of ₹. 225 billion) as compared to estimated requirements of ~₹. 1.05 trillion to clear overdue subsidy payments and normalise the subsidy schedule, the liquidity profile of the industry will continue to remain weak during H2FY16.

- India is highly dependent on imports of key raw materials as well as finished products for fertilisers. Among the raw materials, India imports significant quantities of rock phosphate as well as phosphoric acid. In terms of finished products, domestic capacities of DAP and NPK fertilisers are limited, while MOP is entirely imported. With high proportion of imports, international prices and currency movements play a major role in determining the end-product prices and profitability for the various fertilisers. Significant increase in the prices of the key products would lead to increase the domestic prices for fertilisers which in turn could impact the domestic demand adversely, making it imperative for the farmers to shift to urea, wherein the retail prices are kept low. Sharp depreciation of the rupee against the dollar, as seen during FY13-FY14 could lead to increase in prices of NPKs and also severely impact the profitability of the importers. This in turn, could impact the growth prospects for the sector.

- Establishing a retail network can be difficult for a new entrant due to heavy competition and financial flexibility of the larger, well-entrenched players. Entry barriers are lower for imports, with major factors impacting them being working capital intensity, regulatory issues and marketing.

Key Growth drivers

Being highly dependent on monsoon, drought or lack of monsoons remains the major issue faced by the Indian Agriculture industry. Uneven distribution of rainfall results in either excess or deficiency of water. Fertilizers help plants to overcome these situations by increasing their capacity to hold more water and improve the rooting depth.

Growth in demand of food grains with increasing population and limited farmland availability

With only 2.3% share in world's total landmass, India has to ensure food security for 17.5% of world population. India has ~190 million hectares of gross cultivated area with limited scope of increasing the same in the future. Hence, improving the yield is critical to meet the growing demand for foodgrains for the increasing population and hence the demand of fertilisers would continue to grow going forward. Besides, other factors like higher meat consumption, increasing demand for more protein-rich diets and fruit and vegetables would further drive fertilisers demand.

Low productivity would drive the demand for fertilizers

Growing demand for foodgrains, limited scope for increasing the cultivated area and low crop yield (as can be seen in the Exhibit), provide high potential for increase in the fertiliser consumption going forward. Although the fertiliser consumption per hectare (of arable land & land under permanent crops) which is higher than the world average as well as higher than nations like USA & Brazil; the productivity is low for some of the major crops. As compared to China, the fertiliser consumption is very low, which may translate into higher usage of fertilisers in the future. With fertilizers accounting for at least half of the crop yield, it has a significant importance in the Indian Agriculture and Food Industry.

Country	Fertiliser Consumption/ hectare of arable land & land under permanent crops (Kg)	Yield (Kg) per hectare		
		Paddy	Wheat	Maize
World	114.5	4548	3090	4888
India	151.1	3721	3177	2556
China	438.7	6775	4987	5870
USA	127.6	8349	3115	7744
Brazil	158.3	4786	2310	5006
Indonesia	116.7	5136	-	4899

Fertiliser Consumption & Yield Across Countries

(Source: IFA, FAOSTAT, ICRA Research)

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¬ ***Rising MSPs of various crops***

Farmer's income is dependent on the vagaries of weather and pests, as well as local and international price trends. The MSP mechanism shields farmers to an extent, from such risks, by guaranteeing a floor price for their produce. Rising MSPs of various crops boost the farmer's income and thus incentivizes the farmers to spend increasing amount on fertilisers and other agri-inputs like seeds, agrochemicals, etc. which in turn would have a positive rub off on companies in these segments.

¬ ***Improving*** fertilisers ***use efficiency would drive the demand for NPK fertilizers***

The per hectare consumption of P&K fertilisers in India is low vis-a-vis urea and vis-a-vis other countries due to historical, market and regulatory reasons. Historically, farmers have preferred urea in India due to lack of awareness as well as favourable urea pricing vis-a-vis other fertilisers on account of presence of domestic capacities. Nevertheless, in terms of soil fertility, Indian soil is moderately fertile w.r.t. phosphate nutrient and highly fertile w.r.t. potassium against low fertility in case of nitrogen nutrient. The proportion of usage of N:P:K nutrients improved to 4.3:2:1 in FY10 from 7:2.7:1 in FY01 due to a subsidy structure that led to affordable retail prices for P&K fertilisers vis-a-vis urea. However, post the implementation of nutrient-based subsidy in FY11, the subsidies remain capped and have largely followed a declining trend, while commodity prices remained high internationally, particularly over FY12-FY13. Consequently, retail prices increased leading to demand destruction of P&K fertilisers. Accordingly, the NPK usage ratio in FY14 was estimated at 8.0:2.7:1. NPK usage ratio is estimated to have improved to some extent in FY15 due to better sales of P&K fertilisers vis-a-vis urea. Nevertheless, the imbalanced usage of the fertilisers leads to lower average yield per hectare in India (2515 kg in 2012) vis-a-vis world average (3360 kg) and other countries (China 5690 kg, USA 5846 kg, Indonesia 5027 kg, Brazil 4149 kg). The yield and the soil fertility can be improved with scientific applications of fertilisers.

While domestic production is limited, competition in the industry remains high due to the presence of importers. Most of the larger players, including importers, have well-entrenched dealer networks, developed brands and implemented farmer relationship initiatives over the years. Fertiliser manufacturers also trade in variety of fertilisers and other value-added segments such as seeds, pesticides, etc., so that they can offer a basket of products to the farmers and utilise their vast network to advantage of the demand supply gap in fertilisers in the domestic market. Hence, competition in the segment is high. However, returns for importers have declined substantially in recent years due to forex volatility and subsidy delays and high channel inventory. This forced the traders to reduce the trading activities significantly. On the other hand, integrated players were able to earn better margins. Nevertheless, trading is expected to meet a reasonable proportion of domestic demand going forward as domestic capacities are not sufficient. Besides, in FY13-FY14 many companies were not hedging their forex exposure, thereby resulting in large forex losses. Post these losses, the companies have adopted a prudent hedging policy. Going forward, the profitability of the importer-traders would depend on the ability of the companies to manage the forex fluctuations effectively. Besides, companies having strong cash flows and credit metrics are increasing their presence in other geographies and / or diversifying their product profiles to diversify the risks.

B. CROP PROTECTION INDUSTRY

The Indian pesticides and agrochemicals (PAC) industry has evolved as a leading player in the global PAC industry with a significant share of revenues coming from exports. Several factors have contributed to the emergence of the industry: importance of crop protection products on domestic agriculture sector due to large market, technical expertise, cheap labour costs, presence of companies having significant scale of operations and registrations in different geographies due to quality products, fiscal benefits for manufacture of agrochemicals provided by various states.

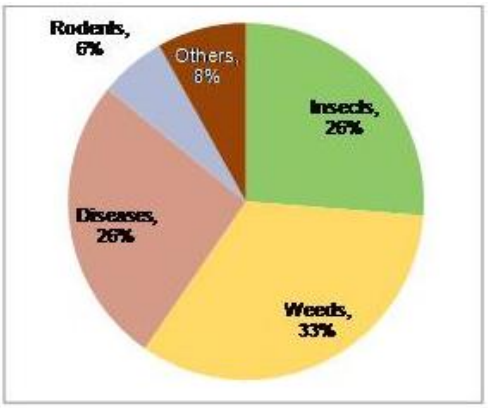
Pesticides and agro-chemicals (PAC), also called as Crop Protection products are an important input for the agriculture sector and are used to improve crop performance. PAC product is any substance or mixture of substances intended for preventing, destroying, repelling, or mitigating any pest. Pesticides products are referred according to the type of pest they control. PAC products primarily include:

- Insecticides: Act against insects which feed on crops, leaves, roots and other parts of plants. Provide protection by killing insects or preventing their attack. Help in controlling pest population below a desired threshold level.
- Herbicides/Weedicides: Act against weeds / unwanted plants.
- Fungicides: Act against bacteria, fungi, virus and mycoplasma which cause various diseases in plants. Protectants prevent or inhibit fungal growth, while eradicants kill the pests on application.
- Bio-pesticides: Derived from natural entities (plants, animals, bacteria, certain minerals, etc.). Eco-friendly, easy to use and require lower dosage vis-a-vis chemical pesticides.
- Others (Miticides, nematocides, rodenticides, plant growth regulators etc.): Fumigants and rodenticides protect crops from pest attacks during crop storage. Plant growth regulators regulate plant growth process and are usually used in cotton, rice and fruits.

PAC products can also be classified into generic (non-patented) and specialty (patented) products. The manufacturing of pesticides involves two stages:

1. Manufacture of the basic ingredient called 'technical'. Technical grade refers to the material containing the active ingredient, without any additives. They are not used directly, but are used to prepare various types of formulations.
2. Mixing of technical(s) with other solvents / additives to develop pesticide as per specific requirement, called 'formulations'. Formulations contain technical grade active ingredient(s) and formulant(s) in a form that optimises biological efficiency and convenience at the same time, while minimising environmental hazards. Formulants are any substance other than an active ingredient, intentionally added to a pest control product to improve its physical characteristics (e.g. spray-ability, solubility, spreadability, stability).

Global population is expected to rise to 9.3 billion by 2050, which will require an increase in global food production by 70% to meet demand *(Source: FICCI).* Globally, up to 40% of crop output is lost due to attacks by pests, weeds, diseases, etc. PAC products protect crops from losses on this account. Besides, the PAC industry also supplies value-added products such as bio-pesticides (which utilise biological processes to control pests) and growth promoting chemicals, which can help increase crop productivity. Use of crop protection chemicals can increase crop productivity up to 50%. Thus, PAC products are essential to ensure crop protection and food security. Major pesticides products produced in India include Mancozeb, Acephate, Monocrotophos, Isoproturon, Cypermethrin, Glyphosate, etc., with some of these chemicals falling under the hazardous category.



Losses Caused By Different Pests
(Source: TSMG, FICCI, Industry)

Key Agrochemicals Used in India

Segment	Key Products	Major Crop Applications
Insecticides	Acephate	Cotton, vegetables, rice, cotton, oilseeds, pulses, vegetables, horticulture, fruits, cotton, plantations, etc.
	Monocrotophos	
	Phorate	

	Chlorpyriphos	
	Cypermethrin	
	DDVP	
	DDT	
	Malathion	
	Imidachloprid	
	Quinalphos	
	Ethion	
	Triazophos	
	Dimethoate	
	Fenvalerate	
	Deltamethrin	
	Alphamethrin	
	Temephos	
	Phosphamidon	
Fungicides	Mancozeb	Fruit, vegetable, rice, maize, pulses, cotton, nut, field crops, ornamental crops etc.
	Carbendazim	
	Captan	
	Ziram	
Herbicides / Weedicides	2,4-D	Rice, wheat, cereals, tea, oilseeds, cotton, etc.
	Glyphosate	
	Isoproturon	
	Atrazine	
	Butachlor	
Others	Aluminium Phosphide	Stored cereals, fruits, rice, cotton, sugarcane, vegetables, etc.
	Zinc Phosphide	

(Source: Industry, Department of Chemicals & Petrochemicals, ICRA Research)

The industry is highly regulated by two ministries: a) Department of Chemicals and Petrochemicals under the Ministry of Chemicals and Fertilisers, and b) Ministry of Agriculture. The Department of Chemicals and Petrochemicals is handling the responsibility of planning, development and regulations of the crop protection industry. The Ministry of Agriculture regulates registration, manufacture, sale, transport, export/import, distribution and use of pesticides through the Insecticides Act, 1968 and Insecticides Rules, 1971. All insecticides have to necessarily undergo the registration process with the Central Insecticides Board & Registration Committee (CIB & RC) before they can be made available for use. As on date, 260 products have been registered in India.

Indian players can broadly be divided into two categories (i) Generic manufacturers (ii) Specialty product manufacturers. Generics are commodity products and hence, competition is intense with most players present in the segment. Margins remain low in generics manufacturing and brand strength plays an important part in protecting the profitability in this segment. On the other hand, specialty product manufacturers have a tie-up with overseas technical manufacturers, mostly MNCs, and hence the product is exclusively sold by these companies during the patent period. These companies face lesser competitive intensity and hence, profitability is protected to that extent.

Pesticide manufacturing in the country is de-licensed and foreign investment of up to 100% is allowed in the sector. Most Indian companies manufacture and market generic and off-patent pesticides, which comprise ~80% of the Indian market, while MNCs focus on high-end specialty products. Key domestic players include UPL Ltd., Excel Crop Care Ltd., Rallis India Ltd., PI Industries Ltd., Indofil Industries Ltd., Meghmani Organics Ltd., Insecticides (India) Ltd., Crystal Crop Protection Pvt. Ltd., etc., while MNCs include Syngenta India Ltd., Bayer CropScience Ltd. and Monsanto India Ltd. UPL is the largest exporter of pesticides in India, while Bayer Cropscience Ltd. and Syngenta India Ltd. are the market leaders in the domestic market. The onset of the product patent regime in 2005 has led to relatively better prospects for MNCs in the business. Further, with significant worth of patents expiring in the coming few years, many international companies are expected to forge alliances with the Indian generic players. Formulation manufacturing is not capital intensive and the government's policy of encouraging small-scale sector has resulted in fragmentation and high competition in the segment.

Demand & Supply

The global crop protection chemicals market is projected to reach ~USD 70 billion by CY19 from ~USD 57 billion in CY14 – a CAGR of 4.2%. The global crop protection industry is an oligopoly with the world's six largest agrochemical manufacturers comprising ~75% of the global market. These companies include Bayer AG (Germany), Syngenta AG (Switzerland), BASF SE (Germany), Dow AgroSciences LLC, The Monsanto Company and E.I. du Pont de Nemours and Company/DuPont (all USA). In CY14, the global crop protection industry grew at 4.5% to reach a size of ~USD 57 billion (from ~USD 54 billion in CY13). Globally, Germany, France, US, China and Belgium are the largest exporters of PAC products, while Brazil, Canada, UK, Italy and Spain are the major importers. Latin America, Europe and Asia account for more than 75% of the global market size and have been reporting consistent growth y-o-y. Asia Pacific and Latin America are the biggest markets for crop protection chemicals, followed by North America and Europe.

Domestic trends

India is currently the fourth largest manufacturer of pesticide in the world, behind USA, Japan and China. The size of the Indian crop protection industry is estimated to be around USD 4.3 billion (~₹. 270 billion) as of FY15. The industry has grown at a CAGR of 8-9% over the last 5 years, driven in a major part by exports. India has the advantages of being a low cost manufacturing hub with technical competence and manpower availability for producing quality agrochemical products, which has led to a substantial increase in exports over the past few years, majorly to USA, European and African countries. Exports currently contribute ~50% of the revenues.

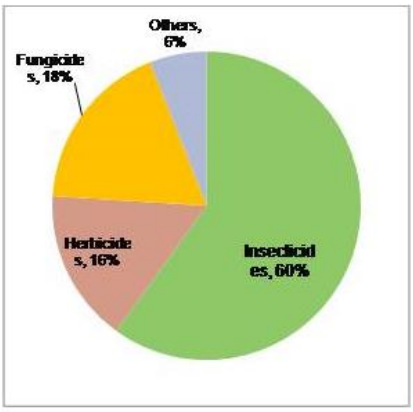
The domestic crop protection industry is highly fragmented with more than 60 technical grade pesticides being manufactured indigenously by about 125 manufacturers, including almost 60 large and medium scale enterprises (including 10 MNCs), about 800 formulators and more than 145,000 distributors spread all over the country. Nevertheless, the industry is a moderately concentrated with the top ten players controlling ~80% of the market share. The industry has seen mergers and acquisitions with large players buying out the smaller manufacturers. The industry has moderate entry barriers arising from the fact that it takes several years to develop a formulation, get requisite approvals from the respective regulatory authorities and market the same.

Technicals Manufacturing Capacity, Capacity Utilisation, Imports & Exports

In '000 MT	20109-10	2010-11	2011-12	2012-13	2013-14
Capacity	184	230	245	273	289
Production	134	143	155	154	178
Capacity Utilisation (%)	73	62	63	57	62
Imports	13	19	22	19	22
Exports	87	93	103	110	131

(Source: Department of Chemicals & Petrochemicals)

Most Indian companies manufacture and market generic and off-patent pesticides, which comprise ~80% of the molecules being produced by the domestic industry. On the other hand, MNCs focus on high-end specialty products. Given the low value-added nature of the domestic industry, strong distribution network and brand image act as competitive factors.



PAC Consumption – India
(Source: Industry, ICRA Research)

Domestic consumption of PAC products is dominated by insecticides which form the largest segment of the industry (60% of the total market) and is followed by herbicides, fungicides and others (forming 16%, 18% and 6% of the total market respectively). This is as opposed to global usage, with herbicides contributing ~44%, fungicides ~27% and insecticides ~22%. Herbicides have historically been used on a lower scale in India due to availability of cheap farm labour; however, rising costs of manual labour is increasing the economic viability of herbicides.

The demand for pesticides in India is seasonal and cyclical, as it largely depends on agricultural production. Pesticides demand is skewed in favour of kharif crops (May-November) such as cotton and rice. Geography-wise sales also remain skewed depending on presence of irrigation facilities and awareness amongst farmers. Andhra Pradesh, Maharashtra and Punjab account for around 50% of the total pesticide consumption in India. Cotton, paddy, wheat, vegetables and fruits account for >80% of pesticide consumption in India. Cotton itself accounts for ~50% of consumption despite covering only ~4.5-5% of cultivable area.

The PAC industry is expected to grow by 12-15% p.a. to reach around USD 5.5 billion by FY17 and USD 7.5 billion by FY19 with domestic demand growing at 8-9% p.a. and export demand growing at 15-16% p.a. India's high dependence on agriculture growth, particularly in terms of yields given land scarcity, to feed a growing population, low consumption of pesticides leading to substantial crop losses, increase in awareness amongst farmers, rising MSPs of various crops, increase in proportion of irrigated land and decreasing availability of cheap farm labour have supported the growth of the domestic industry.

Further, ability to produce quality agrochemicals, primarily generics, at low cost has led to a substantial rise in exports over the past few years.

Challenges faced

- Indiscriminate and injudicious use of chemical pesticides has resulted in adverse effects such as environmental pollution, ecological imbalances, pesticide residues in food, fruits and vegetables, human and animal health hazards, development of resistance in pests, etc. While there have been certain regulatory developments to prevent usage of chemicals with harmful health effects, many companies continue to produce extremely hazardous (classified as 'red triangle') and highly hazardous (classified as 'yellow triangle') products despite the impact on human health in India. Companies manufacturing red triangle products face a risk of discontinuity of revenues in case of ban on the products, given that even some of the yellow triangle products have been replaced with other products in some developing countries.

- Globally, pesticide use has remained constant or declined. The reduction can be explained partly by changing crop prices, greater efficiency of pesticide use due to improvements in pest management practices and technology, increased adoption of GM crops and integrated pest management (IPM) techniques. UNFAO defines IPM as the careful consideration of all available pest control techniques and subsequent integration of appropriate measures that discourage the development of pest populations and keep pesticides and other interventions to levels that are economically justified and reduce or minimise risks to human health and the environment. IPM emphasises the growth of a healthy crop with the least possible disruption to agro ecosystems and encourages natural pest control mechanisms. IPM was adopted as a national policy in 1995 in India to lower the health impacts of chemical pesticides. IPM techniques have also been used in countries with developed agricultural sector such as Israel. In these techniques, the use of chemical pesticides is very limited. Even if pesticides are used, it is only on a small scale for certain plants with high infestation. While India does not face decline in pesticide use owing to low per capita usage, the risk from GM and biotech crops might lead to decline in the usage of certain chemical pesticides. Since biotech / GM crops were first commercialised in 1996, the segment has consistently witnessed double digit growth globally. In India, the area under Bt / GM cotton has increased from negligible in 2002-03 to ~95% of area under cotton now. Nevertheless, new pests keep developing, which may result in new growth opportunities.

- Lower susceptibility of a pest population to a PAC product that was previously effective in controlling the pest. This resistance is inherited by the pest offspring, thereby rendering the PAC product less effective or ineffective to eliminate the pest species. It is estimated that globally, more than a 1,000 pest species have evolved resistance to a pesticide. This may render a loss to the industry in terms of revenue as a product becomes ineffective, besides exposing the environment to potentially more hazardous chemicals to eliminate the pests.

- Chemicals are the major raw material required for the manufacture of technicals. Prices of most chemicals are exposed to cyclicality pressures, which renders profitability of the end-product vulnerable to these pressures as well. Most of the domestic formulation manufacturing companies import technicals from international players. This exposes the profit margins of the domestic players to foreign exchange movement. However, some of the large pesticide companies are backward integrated into technical manufacturing, providing them a degree of self-sufficiency and control on quality. With the decline in crude oil prices, the raw material costs for the sector have declined and are expected to remain low depending on the movement in crude oil prices, given that many of the technicals are produced from derivatives of crude oil. However, the benefits to the industry will likely come with a lag. This may lead to a reduction in end-product prices, although some of the margin may also be captured by the players, leading to better profitability.

- The industry is highly working capital intensive as companies have to keep high inventory due to seasonality and demand fluctuations based on monsoons and long credit periods provided to farmers.

Key Growth Drivers

The long term prospects for the industry remain buoyant on account of a mix of reasons such as:

- **Growth in demand of food grains with limited farmland availability:** With only 2.3% share in world's total landmass, India has to ensure food security for 17.5% of world population. India has ~190 million hectares of gross cultivated area with limited scope of increasing the same in the future. This, coupled with low crop productivity of 2 MT/hectare as compared to 6 MT/hectare in USA and world average of 3 MT/hectare, translates to an expected increase in the usage of pesticides in the future.

- **Low per capita consumption:** Per capita consumption of pesticides in India currently stands at 0.6 kg/hectare as compared to 3 kg/hectare for Europe, 7 kg/hectare for the US, 12/hectare kg for Japan and 13 kg/hectare for China. The same can be attributed to fragmented land holdings, low irrigation levels, low purchasing power of the farmers, lack of awareness among the farmers, limited reach and lower accessibility of the products. While variations depend on agro-ecological settings, cropping pattern, irrigation facilities, intensity of pests and diseases, resistance and resurgence of pests, etc., only 35-40% of the total farmland is under crop protection, thereby providing good potential for growth.

- **Strong export demand:** Low cost manufacturing as well as low cost manpower having reasonable experience results in cost competitiveness which coupled with seasonal domestic demand, domestic overcapacity and better price realisations in the overseas market results in strong export potential. Exports are expected to grow at a pace of 15-16% during FY15-FY19.

- **Patent Expiry:** Patents of several agrochemical products are set to expire in the next five years, which is expected to generate additional USD 3 billion (over ₹. 19000 crore) opportunity worldwide.

- **Growth in herbicides and fungicides:** Increasing shortage of labour leading to rise in labour costs and growth in GM crops are leading to growth in the use of herbicides and fungicides in the domestic market as opposed to insecticides historically.

- **Product diversification:** The PAC industry has diversified into the manufacture of bio-pesticides and synthetic pesticides, as these are safer than traditional chemical pesticides. Biopesticides currently constitutes only ~4-5% of the Indian market and is expected to grow at a healthy 10% in the coming years. Only a few biopesticides have been registered till date, leading to good potential. However, use of spurious bioproducts has caused harm to the promotion of these products.

- **Rural infrastructure and increasing irrigation:** Production areas are being connected to the market through increasing use of IT and related services. This is also helping generate better awareness amongst farmers. Besides, better irrigation facilities through government programmes such as those promoting micro-irrigation products are also expected to lead to increased use of PAC products.

- **Availability of credit facilities:** Increasing access and ease of availability of credit facilities to farmers in the rural areas are expected to boost agriculture productivity and use of more pesticides to improve crop yield.

With the Indian industry dominated by off patent products, ability of the companies to streamline their distribution networks and build a strong brand presence will act as a competitive advantage. Improvement in capacity utilisation, cost rationalisation initiatives and increase in R&D for development of new products would be helpful for further improvement in return indicators of the domestic industry. ICRA expects Indian crop protection industry is expected to grow at a CAGR of 12% over the next 3-5 years, driven largely by exports of generic products. Fundamental factors such as cost competitiveness on the export front aided by rupee depreciation, expected patent expiries in the near to medium term, growing horticulture and floriculture industries, increasing awareness and higher access of finance to the farmers are some of the forces boosting the growth of the crop protection industry. Besides, the focus of the new government on improving agricultural productivity should also aid domestic sales growth. Further, change in consumption preferences domestically towards herbicides amongst conventional PAC products and bio-pesticides / growth products provide further opportunities to the domestic industry.

C. Di-Calcium Phosphate

Feed phosphate is an important ingredient that is combined with basic feed mix to provide essential nutrition to animals and improve their overall growth. It is prepared by the reaction of phosphate with phosphoric acid. These help in improving the rate of weight gain, prevent deficiencies of calcium, enhancing the functioning of immune and nervous systems, and improve feed digestion. A variety of feed phosphates are used in different quantities and concentrations depending upon the type of animal.

The three basic types of Phosphorous based animal feed supplements are

(i) Dicalcium phosphate (DCP)
(ii) Defluorinated rock phosphates (DFP) or tricalcium phosphate (TCP)
(iii) Monocalcium phosphate.

DCP or calcium monohydrogen phosphate is the most popular type which is mostly used in feed grade of animals. In 2012, MCP and DCP accounted for 91.7% of world feed-grade calcium phosphate usage, while TCP accounted for the remaining 8.3%. (source: www.ihs.com). DCP is a dibasic calcium phosphate which can be made as fertilizer or animal feed. Fertiliser grade DCP is mainly used in phosphate fertiliser and compound fertilisers as raw material. As it is cheap, it helps in improving the product cost-effectiveness and enhancing market competitiveness. As an animal feed, DCP is mainly used as a dietary supplement in prepared breakfast cereals, dog treats, enriched flour and noodle products. It is also used as a tablet agent in some pharmaceutical preparations and is used as a feed for poultry. Animal feed grade DCP has two types, namely granular and powder.

Globally, the largest producing regions for animal feed based phosphates are North America, Western Europe and China, while Asia-Pacific and North America are the top two consumers of feed phosphates in the world together accounting for more than 65% of the consumption. Asia-Pacific is estimated to be the fastest growing region in terms of revenue. Growth is particularly high in emerging countries such as China, India, and Brazil because of rising per capita meat consumption. Also, the growing demand for livestock and healthy breeds of animals has led to the increase in demand over supplementing animals nutritiously in their meals, for good growth and development.

The feed phosphate market is fragmented and competitive, with a large number of players operating at regional and local levels. The key players in the market are The Mosaic Company (U.S.), EuroChem (Russia), PhosAgro (Russia), Yara International ASA (Norway), and EcoPhos S.A. (Belgium).

The feed phosphate market is growing at a healthy rate and the market is expected to grow in the future due to the increasing demand for meat, pork and poultry around the globe. It is projected to reach USD 5,328.3 million by

2018, with a CAGR of 2.9% from 2013 (Source: www.marketsandmarkets.com). The driving factors of the global animal feed phosphate market are rise in global meat consumption, industrialization of pork and poultry industry and focus on continuous development of best breeds of animals. Hence, the manufacturers are focusing on expansion across regions and setting up new plants for increasing production capacity as well as strengthening the product line. The Indian feed industry is about 40 years old and includes dairy and poultry feed manufacturing. The beef and pork feed industry is limited. The three key types of cattle-feed producers are the home-mixers, dairy cooperatives and private sector manufacturers of compound cattle feed. The Indian compound-cattle feed industry is relatively small but expected to grow at a healthy rate. However, the restraints for the industry are the increasing raw material costs and scarcity of raw materials.

D. SEEDS

Seed is the basic and most critical input for sustainable agriculture. The response of other agricultural inputs depends on the quality of seeds used to a large extent. The Indian seeds industry can broadly be classified into three segments –

(i) ***Open / Self-pollinating certified seeds*** – Seeds bred through natural processes – i.e. self-pollination or pollination by wind, insects, gardener, etc. to set fruit and produce seeds
(ii) ***Hybrid seeds*** – Seeds produced by cross-pollinating plants under controlled conditions to get specific characteristics, such as better yield, improved colour, disease / pest resistance, etc.
(iii) ***Genetically Modified (GM) seeds*** – Seeds produced using gene splicing techniques in which genetic material has been purposely altered through combining DNA of species from different biological kingdoms. Technically, GM seeds fall under the hybrid seed category as many of hybrids today are genetically modified.

The Indian seed market is currently the sixth largest in the world after USA, China, France, Brazil and Canada and is valued at ~USD 3.2 billion, having grown at a CAGR of 18% during FY09-FY15. In volume terms, the market has grown at a CAGR of 8.4% to reach 3.5 MMT consumption presently. Although the Indian seed market is one of the largest, it is almost exclusively supplied by locally produced seeds. More than 80% of the hybrid seed market is controlled by top ten domestic and multinational companies operating in the country.

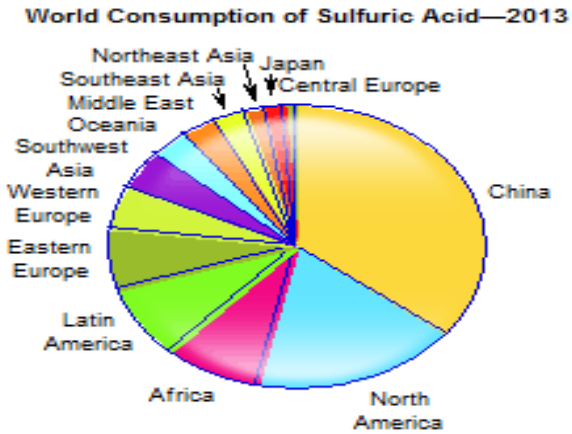
In recent years, the seed market, especially the hybrid seed market has grown at a CAGR of ~18-20% with increased seed replacement rate (SRR - percentage of area sown out of total area of crop planted in the season by using seeds (certified / hybrid) other than the farm saved seed). Constraints on procuring additional farmland make it critical for local farmers to use high-quality inputs like hybrid seeds to improve productivity and yield, which in turn opens up opportunities for Indian seed manufacturers and traders. Further, with reduced labour availability, the farmers are increasingly opting for seed replacement instead of using farm saved seeds as it needs labour to keep the seeds separate, process, dry and then store them. With increasing emphasis on raising farm yields and introduction of new traits like resistance of herbicides and drought-resistance, the demand for hybrid seeds is expected to grow in the medium term. While volumes have remained muted during FY15, fundamental factors affecting the industry are expected to drive growth going forward. The outlook in the near-to-medium term appears healthy with the potential of healthy growth in the domestic and export markets. Overall, the Indian hybrid and GM seed market, which stands at ~₹. 130 billion as of FY15, is expected to grow at ~15% over the medium-to-long term and is projected to reach ~₹. 160-170 billion by FY17 and ~₹ 180-200 billion by FY18. The low penetration but increasing pace of adoption of commercial seeds provides a healthy opportunity for seed players in India, especially the private players which are largely involved in the manufacturing and marketing of hybrid / GM seeds.

E. SULPHURIC ACID

Sulphuric acid is one of the largest-volume industrial chemicals produced in the world and has large-scale industrial uses. Its major user is the phosphate fertilizer industry. Other important applications are in petroleum refining, steel pickling, rayon & staple fiber, alum, explosives, detergents, plastics and fibers etc. The production of phosphate fertilizer materials, accounted for ~58% of total world consumption for sulphuric acid in 2014. However, this share is expected to decline to about 56% by 2019, mainly as a result of higher growth in chemical and industrial applications. *(source: www.ihs.com).* In 2012, the world sulphuric acid capacity was estimated at more than 290.7 million tonnes of which about 46 was accounted by Asia. The worldwide market for sulphuric acid witnessed stable growth in the last few years, supported by stable demand from major end-use industries. The major growth drivers for sulphuric acid demand have been its uses for phosphoric acid, titanium dioxide, hydrofluoric acid, ammonium sulfate production, and for uranium processing and metallurgical applications.

The global leading players are Mosaic Co, OCP Group, PotashCorp, Vale Limited, Groupe Chimique Tunisien, Codelco, Maaden, Rhodia Inc, Xstrata, Aurubis. In India, there were about 140 Sulphuric Acid Plants (130 Sulphur based & 10 Smelter Gas based) with annual installed capacity of about 12 Million MT of which 25% of the installed capacity is located at Paradeep, Orissa. Many companies produce sulphuric acid, despite relatively low margins, due to steam generated from the process which is used internally for manufacturing other products as well as for captive power generation. The current annual production of Sulphuric Acid is 5.5-6.0 MMT as some of the plants have been closed down due to various reasons. While few captive plants have been closed down due to non-viability of the main plant, viz. Single Super Phosphate etc., merchant plants have closed down due to poor demand. The demand of Sulphuric Acid is fully met by the current production, as the installed capacity is more than double the demand. *(Source: Central Pollution Control Board)*

Europe is the leading sulphuric acid exporter, while Asia is a market leader in terms of imports. China, USA, India, Russia and Morocco are the top five sulphuric acid manufacturing countries. The global market consumption is expected to grow by 2.0% per year over 2014–2019. While demand from fertilizer sector is expected to grow by ~1% per year during the above forecast period, the demand for chemical and industrial use is expected to grow at 3.5%. China is the major market, accounting for about 35.5%, followed by North America, Africa, Latin America, Eastern and Western Europe and Southwest Asia.



(Source: IHS)

Oleum & Di Methyl Sulphate

Oleum **–** The manufacturers of sulphuric acid also manufacture Oleum, which is a bi-product of Sulphuric Acid prepared by melting of Sulphur. Oleum is used for Sulphuric acid production; as an intermediate for transporting sulphuric acid compounds, typically in rail tankcars, between oil refineries (which produce various sulphur compounds as a byproduct of refining) and industrial consumers; explosives manufacturing and as a strong dehydrating agent, like concentrated sulphuric acid

Di Methyl Sulphate (DMS) – DMS is an important raw material for the dyestuff, pharmaceuticals as bulk drug intermediate and aromatics industry. It is also used in medical laboratories for chemical cleavage of DNA. It is one of the most efficient methylating agents for many organic chemicals. Compared to other methylating agents, it is preferred by the industry because of its low cost and high reactivity. The barriers to entry in the business are relatively high owing to high capital investment, stringent logistic requirements given the hazardous nature of products and requirement of having a diversified product portfolio so as to remain profitable. Hence, the competitive pressures for the players producing DMS are limited. Moreover, the competition from Chinese manufacturers remains limited, as they cater mostly to the domestic manufacturers in China. Some of the major producers of DMS are Industrial Solvent and Chemicals, Aarti Industries, Dupont, USA and Grillo, Germany. Besides, there are smaller players like KPR Fertilisers who produces DMS using the byproduct from its sulphuric acid plant, along with methanol. The prices for DMS move in line with the raw material prices, i.e. sulphur and methanol, and has risen sharply in FY13 and FY14, before correcting in FY15. For the players producing DMS as API and supplying to the pharma industry, demand is expected to be favourable due to factors such as an increased focus on generics adoption globally, rising number of patent expiries in advanced markets like US and Europe, demand for new bio-generic drugs and constant demand for reduction in manufacturing costs. However, pricing pressures on the pharma sector may pressurize the margins of API producers. In such cases, small players with low bargaining power would likely be impacted more. Hence, high capacity utilisation and cost rationalization initiatives would be critical for improvement in return indicators for such players.

OUR BUSINESS

Some of the information contained in the following discussion, including information with respect to our plans and strategies, contain forward-looking statements that involve risks and uncertainties. You should read the section "Forward-Looking Statements" for a discussion of the risks and uncertainties related to those statements and also the section "Risk Factors" for a discussion of certain factors that may affect our business, financial condition or results of operations. Our actual results may differ materially from those expressed in or implied by these forward-looking statements. Our fiscal year ends on March 31 of each year, so all references to a particular fiscal are to the twelve-month period ended March 31 of that year.

*Unless otherwise stated, references in this section to the "Company" are to KPR Agrochem Limited and references to "we", "our" or "us" are to the Company and its Subsidiaries. All financial information included herein is based on our restated consolidated financial information included in the chapter titled "**Financial Statements**" starting on page 205 of this Draft Red Herring Prospectus.*

Overview

We are an agri-input Company focused on manufacturing, distribution and retailing of a wide range of crop yield enhancing and protection products. Our product portfolio includes crop protection, crop nutrients, seeds, veterinary feed supplements. Further, in order to secure supply of sulphuric acid, one of our key ingredients, we also ventured into manufacturing of sulphuric acid. We produce sulphuric acid as well as other sulphuric acid based chemicals like LABSA and oleum that have wider applications across industries like agrochemicals, veterinary feed supplements, pharmaceuticals, synthetic detergents etc. Our range of product encompasses products across the agri-value chain viz., from seeds to crop nutrients products to crop protection products and also veterinary feed supplements.

Majority of our sales is from branded products like "FAST" "MOTOX 10G" "MEGA SAMRAT" and "MEGA IMIDA" brands for crop protection; "AJAY" for NPK mixture crop nutrient products; "ANNADATA" for single super phosphate; "ABHAYA" for di-calcium phosphate and "APURVA" for seeds. To ensure timely supply and availability of our products as well as achieve last mile connectivity with the farmers, we have set-up company operated depots at 14 locations across India that are established based on the agricultural belts and / or having connectivity ease with our dealer network. Our products are distributed from our depots / manufacturing location based warehouses to a network of approximately 8,000 dealers spread across various states in India. Further, our Company has also set-up a chain of company operated retail outlets known as Kisan Seva Kendras in the East and West Godavari and Krishna districts of Andhra Pradesh, Warangal district of Telangana and Koppal district of Karnataka where our primary manufacturing operations are conducted as a channel of direct sales to our end customers.

Our Company is a part of K.P.R. group based out of East Godavari district of Andhra Pradesh. The group has interests in agri-inputs, chemicals, rice mills and poultries. One of our Promoter, Rajasekhar Reddy Kovvuri along with other partners entered into business of agrochemicals and fertilisers through a partnership firm M/s. Mega Chemicals and Fertilisers on January 17, 2000. Pursuant to a Partnership Deed – Change in Constitution dated March 1, 2003, our Promoters Venkata Mukunda Reddy Karri and Papa Reddy Kovvuri also became partners amongst other partners of M/s. Mega Chemicals and Fertilisers. Post incorporation of our Company in the year 2007, the assets and liabilities of M/s. Mega Chemicals & Fertilisers were transferred to our Company. For further details, see the chapter titled "***History and Certain Corporate Matters***" on page 166 of this Draft Red Herring Prospectus. Over the years, we have focused on organic growth by investing to increase our production capacities and diversify our product range from being only a crop protection product company to wide product portfolio based agri-input company.

As on November 30, 2015, we have a wide product portfolio across the agri-value chain as follows –

- Crop Protection Products – registrations of 150 formulations from CIB of which we have manufacturing license for 139 products;

- Crop Nutrient Products - single super phosphate, 10 grades of NPK mixture fertilizers, micro nutrients and bio products;

- Seeds – 85 variety of seeds spanning across 33 different field and vegetable crops for which we have received centralised seed license certification;

- Veterinary Feed Supplements– di-calcium phosphate for animal feed and also for use in pharmaceutical industry; and

- Sulphuric Acid – production of sulphuric acid and sulphuric acid based chemicals like LABSA and oleum for variety of industrial applications including agrochemicals, pharmaceuticals, etc.

We operate three manufacturing facilities viz one each at Balabhadrapuram and Biccavolu in East Godavari district of Andhra Pradesh and one in Koppal district, Karnataka and our seed processing unit is located in Warangal district, Telangana which is operated under our wholly-owned subsidiary Sri Sai Swarupa Seeds Private Limited. We have an installed capacity of 555,000 MTPA of crop nutrient products, 21,560 MTPA of crop protection products, 18,000 MTPA for veterinary feed supplements, 160,800 MTPA for chemicals and the install capacities of our seed processing unit is 15,000 TPA. We have also set-up a waste heat recovery plant at our manufacturing facility at Biccavolu, East Godavari as well as Koppal, Karnataka to generate power in order to optimally use the steam produced during the manufacturing of sulphuric acid. The aggregate capacity of our waste heat recovery power plants is 2.5 MW (1.5 MW at Biccavolu, Andhra Pradesh and 1 MW at Koppal, Karnataka) which caters to our captive power requirements at our manufacturing facilities..

We have a quality control laboratory at Biccavolu facility and Balabhadrapuram facility, Andhra Pradesh, Warangal facility, Telangana and Koppal facility, Karnataka, which primarily monitors the quality of our major raw materials and finished goods. Further, we have received quality control certifications relating to our products and manufacturing facilities including ISO 14001:2004 certificate for operating as environmental management system for our manufacturing facilities located at Biccavolu and Balabhadrapuram, Andhra Pradesh and Koppal, Karnataka having scope of manufacturing and supply of pesticides, fertilizers, chemicals, API's and animal nutrients; OHSAS 18001:2007 certificate for operating as occupational health and safety management system for Biccavolu facility and Balabhadrapuram facility, Andhra Pradesh and Koppal facility, Karnataka having scope of manufacturing and supply of pesticides, fertilizers, chemicals, API's and animal nutrients; ISO 9001:2008 certificate for operating as quality management system for manufacturing facilities at Balabhadrapuram and Bicaavolu, Andhra Pradesh having scope of manufacturing & supply of pesticides, fertilizers, chemicals, bulk drugs and animal nutrients; license as per IS 5470:2002 for the product dicalcium phosphate animal feed grade for manufacturing facility at Biccavolu, Andhra Pradesh and license as per IS 1664:2002 for the product mineral mixture supplementing cattle feed type I and II for manufacturing facility at Biccavolu, Andhra Pradesh. For further details please refer to our section titled "***Key Regulations and Policies***" appearing on page 155 of this Draft Red Herring Prospectus.

As on November 30, 2015, we had a total workforce of 1,554 employees including 7 management personnel, 44 account personnel, 152 marketing personnel, 128 managerial and supervisory staff, 185 administrative staff, 985 skilled/semi-skilled workers and unskilled workers and 53 contract labourers.

We have grown at a CAGR of 21.32% over the past five financial years with our total revenue growing from ₹ 2,771.90 million in Fiscal 2011 to ₹ 6,005.69 million in Fiscal 2015 on a consolidated basis. Further, our EBITDA as restated, excluding exceptional items and discontinuing operations and has grown from ₹ 567.76 million in fiscal 2011 to ₹ 1,033.44 million in Fiscal 2015 on a consolidated basis and our profit after tax has grown from ₹ 215.32 million in Fiscal 2011 to ₹ 271.86 million in Fiscal 2015 on a consolidated basis respectively.

The table below provides information regarding total revenue from operations (net of excise duty) including subsidy from the government relating to various business verticals for the last three Fiscals:

(Unless stated otherwise ₹ in million)

Segments	**Fiscal 2015**		**Fiscal 2014**		**Fiscal 2013**	
	Net Sales	**% of revenues from operation**	**Net Sales**	**% of revenues from operation**	**Net Sales**	**% of revenues from operation**
Fertilisers	3,971.88	66.48%	4,443.44	72.50%	4,392.49	78.14%
Chemicals	600.01	10.04%	432.55	7.06%	571.90	10.17%
Pesticides	1,166.38	19.52%	1,053.48	17.19%	656.92	11.69%
Seeds	236.11	3.95%	199.83	3.26%	-	-
Total	**5,974.38**	**100%**	**6,129.30**	**100%**	**5,621.31**	**100%**

OUR STRENGTHS

We believe that the following are our key competitive strengths:

1. ***Wide agri-input product portfolio with presence across the agri-value chain enabling diversification of revenue risk***

Over the years, we have grown significantly on account of diversification of our product range from being only a crop protection product company in the year 2007 to a wide agri-input product portfolio company. Our range of product encompasses products across the agri-value chain viz., from seeds to crop nutrients products to crop protection products and also veterinary feeds supplements. Today, we have a diversified portfolio including (i) registrations of 150 formulations in the crop protection products from CIB of which we have manufacturing license for 139 products; (ii) Single super phosphate fertilizer, 10 grades of NPK mixture fertilizers, micro nutrients and bio products under crop nutrient products; (iii) 85 variety of seeds; (iv) Di-calcium phosphate which is used for veterinary feed supplements and also for use in the pharmaceuticals industry; and (v) sulphuric acid and sulphuric acid based chemicals like DMS, LABSA and oleum for variety of industrial applications including agrochemicals, pharmaceuticals, etc.

Further, we believe our continued engagement with the dealers and wide reach to the farmers has helped us to understand the specific product requirements of end customers thereby enabling us to identify new product opportunities from time to time. This along with our objective in being present across the agri-value chain and meet the growing needs of farmers has enabled us to widen our product portfolio which has also helped us to de-risk our revenues.

2. ***Strong and growing distribution network***

In order to ensure timely supply and availability of our products as well as achieve last mile connectivity with the farmers, we have set-up company operated depots at 14 locations across India that are established based on the location of the agricultural belts and / or having connectivity ease with our dealer network. Our products are distributed from our depots and manufacturing location based warehouses to a network of approximately 8,000 dealers/distributers spread across various states in India. Further, as on November 30, 2015, our Company has also set-up a chain of 95 Company operated retail outlets known as Kisan Seva Kendras in the East and West Godavari districts and Krishna district of Andhra Pradesh, Warangal district of Telangana as well as Koppal district of Karnataka where our primary manufacturing operations are conducted as a channel of direct sales to our end customers which also enables us to showcase our variety of products. We believe, our growing distribution network facilitates efficient sales and brand visibility of our products in the markets where we operate.

We have a strong marketing team of 152 people as on November 30, 2015, who are in touch with our dealer network on a regular basis to understand demand patterns and also offer them various incentive structures, payment patterns, etc in order to push our product sales. Further, our sales personnel visit various villages on periodic basis to conduct camps to educate farmers and dealers on the various products of our Company, application procedures and the related benefits. In order to provide support services to our end customers and dealers, we have also set-up a dedicated toll-free helpline for delivering product information, technical details, etc. This has helped us to reach and establish connectivity with our end customers. Further, we believe our strong relationship with our dealers and our chain of company operated stores has enabled us to introduce new products in our existing market network within a short time frame.

3. ***Material sourcing capabilities***

We believe that the availability of multiple raw material providers across various jurisdictions for our varied range of products helps us in not being dependent on a single or limited number of suppliers. We source our technicals, chemicals, urea, DAP, MOP and other generic active ingredients in their finished form from third party manufacturers, domestically as well as internationally depending on the availability and pricing dynamics. We continue to develop and maintain our relationship with the third party suppliers to ensure timely delivery of raw materials.

Further, our Company is registered with Department of Fertilisers as a certified importer of P&K fertilisers that can be sold directly under our brand as well as further processed into various grades of NPK mixtures. Further, our Company is also licensed to import some technical products which are primary raw materials for some of our crop protection products. We do not have to depend on third party for sourcing these materials. Our ability to directly source raw materials enables us to plan our production and allocate resources effectively.

4. Certified manufacturing facilities

Our Company operates three manufacturing facilities viz one each at Balabhadrapuram and Biccavolu in East Godavari district of Andhra Pradesh and one in Koppal district, Karnataka and our seed processing unit is located in Warangal district, Telangana which is operated under our wholly-owned subsidiary Sri Sai Swarupa Seeds Private Limited. We have an installed capacity of 555,000 MTPA of crop nutrient products, 21,560 MTPA of crop protection products, 18,000 MTPA for veterinary feed supplements, 160,800 MTPA for chemicals and the install capacities of our seed processing unit is 15,000 TPA. Our combined installed capacities for production of sulphuric acid is 420 TPD used for both captive consumption as well as external sales. We have also set-up a waste heat recovery plant at our manufacturing facility at Biccavolu, East Godavari as well as Koppal, Karnataka to generate power in order to optimally use the steam produced during the manufacturing of sulphuric acid. The aggregate capacities of our waste heat recovery power plants is 2.5 MW (1.5 MW at Biccavolu, Andhra Pradesh and 1 MW at Koppal, Karnataka) which caters to our captive power requirements at our manufacturing facilities.

We have a quality control laboratory at Biccavolu facility and Balabhadrapuram facility, Andhra Pradesh, Warangal facility, Telangana and Koppal facility, Karnataka, which primarily monitors the quality of our major raw materials. Further, we have received quality control certifications relating to our products and manufacturing facilities including ISO 14001:2004 certificate for operating as environmental management system for our manufacturing facilities located at Biccavolu and Balabhadrapuram, Andhra Pradesh and Koppal, Karnataka having scope of manufacturing and supply of pesticides, fertilizers, chemicals, API's and animal nutrients; OHSAS 18001:2007 certificate for operating as occupational health and safety management system for our manufacturing facilities located at Balabhadrapuram, Andhra Pradesh and Koppal, Karnataka having scope of manufaturing and supply of pesticides, fertilizers, chemicals, API's and animal nutrients; ISO 9001:2008 certificate for operating as quality management system for our manufacturing facilities located at Biccavolu and Balabhadrapuram, Andhra Pradesh having scope of manufacturing and supply of pesticides, fertilizers, chemicals, bulk drugs and animal nutrients; license as per IS 5470:2002 for the product dicalcium phosphate animal feed grade for our Biccavolu facility and license as per IS 1664:2002 for the product mineral mixture supplementing cattle feed type I and II for our manufacturing facility located at Biccavolu, Andhra Pradesh. For further details please refer to our section titled "***Government Regulations and Policies***" appearing on page 238 of this Draft Red Herring Prospectus.

5. Experienced Promoters and management team

Our Promoters have played a key role in developing our business and we benefit from their significant experience in the agri-input industry. Our individual promoters traditionally were into the business of rice mills and poultry farming. For details in relation to our Promoters and the experience of our Key Managerial Personnel, see "***Our Promoters, Promoter Group and Group Entities***" and "***Our Management***" on pages 190 and 173, respectively of this Draft Red Herring Prospectus. We believe that the domain knowledge and experience of our Promoters and our management team provides us with an advantage as we seek to grow in our existing markets and enter new geographies. We believe that our management team's industry experience, knowledge and relationships with suppliers and customers have led to growth in the past. Our management's ability to identify new avenues of growth and implement our business strategies in efficient manner has being one of the important factors towards our Company's growth.

Business Strategy

1. Enhance product offering

We will continue to identify related product opportunities based on market trends and intelligence, feedback from our dealer network and identify opportunities in the off-patent chemistry products. As on November 30, 2015, we have applied for registration of license to manufacture 11 crop protection products. Further, we have applied for centralised seed license certification for additional varieties of seeds. Receipt of these registrations will enable us to cater to address the market needs as well as offer growth avenues in existing market and provide opportunities

to enter newer markets. Further, we are also exploring to increase our captive consumption of sulphuric acid by utilising it to manufacture additional sulphuric acid based value-added products like DCP which also have applications in dental care industry like toothpaste manufacturing and to add new product in our portfolio like mineral mixtures.

Further, we seek to increase the penetration of our products in markets in which we are currently present and widen the portfolio of our products available in those markets. We would continue to focus on investing in our production capacities and diversify our product range thereby establishing our self from being a diversified product portfolio based agri-input company.

2. Geographical expansion and augmenting manufacturing capacity

Currently, our manufacturing facilities for crop nutrient products cater to the micro-markets of Andhra Pradesh, Telangana and Karnataka, primarily because of our manufacturing units being situated in or around those areas. All our products except for crop nutrient products are sold across India. With an objective to provide end-to-end agri-inputs including crop nutrient products to our end customers as well as to increase our footprint, our Company is proposing to set-up two new NPK based fertilisers facilities, one each in Maharashtra and Tamil Nadu. In relation to the Maharashtra unit, we have already procured the land at Aurangabad from our internal accruals. For details relating to the NPK fertiliser facility in Tamil Nadu, refer to the section titled "***Objects of the Issue***" on page 93 of this Draft Red Herring Prospectus. Additionally, we are also in the advanced stage of expanding our DCP capacity by setting – up of a new DCP plant of 30 TPD in Koppal, Karnataka within the vicinity of our existing plant. We have availed ₹ 160.00 million from Andhra Bank to part finance the DCP plant in Koppal facility, Karnataka.

3. Increase our market penetration

To further strengthen our timely supply and availability of our products as well as achieve last mile connectivity with the farmers around our manufacturing facilities, our Company intends to increase the count of Kisan Seva Kendras – Company Operated retail stores. Currently, our Company intends to increase these stores in and around the districts of Andhra Pradesh including Srikakulam, Vizianagaram, Vishakapatnam, East and West Godavari and Krishna and in Karnataka around Gadag, Bellary and Raichur districts which are closer to our currently established manufacturing units. Currently we are proposing to increase the number of Kisan Seva Kendras by 100 counts of which we have already opened 15 Kisan Seva Kendras, taking our tally of operational Kisan Seva Kendras to 95 as on November 30, 2015. Further, to deepen our connectivity as well as expand our reach, our Company will explore possibility to increase the dealer network across various states in India.

Our Products

Our products can be broadly divided into five business verticals namely crop protection, crop nutrients, veterinary feed supplements, chemicals and seeds.

1. CROP PROTECTION PRODUCTS

We manufacture wide variety of pesticides intended for preventing, repelling and mitigating any pest infesting various type of agricultural produce including paddy, cotton, sugar cane, pulses, vegetables, etc. Our crop protection products include insecticides, antibiotics, bactericides, herbicides, fungicides, micro nutrients, organic manure and bio-products for protecting crop from pests, weeds, diseases, etc. As on November 30, 2015, we have a diverse portfolio of 150 formulations that have been registered with CIB of which we have received manufacturing license for 139 products from Commissioner and Director of Agriculture, Andhra Pradesh. These formulations are manufactured either in liquid, granular and powder form and are available in various sizes of packaging to cater to the varied needs of different customers, primarily farmers.

Manufacturing Process

The manufacturing processes of formulations differ from product to product. However, it typically involves stages of reactions under controlled temperature and pressure to produce the finished products. Each of these processes depends on the form of product, i.e., granular / powder or liquid. It is then suitably packed in different packaging material.

Manufacturing process for granule / powder formulations

The plant and machinery required for granule manufacturing is granule plant and coated granule mill. In granule / powder manufacturing plant, each raw material is weighed and fed into the mixing mill. In the mixing mill all the raw materials are mixed and finished granule is produced. After quality checking of samples at our lab, the finished granules are transferred to the storage tank for packing. The finished packed products are then sent to the storage godowns for dispatch.

Manufacturing process for liquid formulations

For the manufacturing of liquid formulations, raw materials are mixed in the kettle after weighing. The technicals, solvents, emulsifiers and other ingredients are weighed based on the batch size that is to be formulated. The materials weighed are directly transferred from the drum/storage tanks to a stainless steel formulation tank in which they are mixed and stirred for a specified period to get the desired formulation. Once the desired formulation is ready, samples are drawn from the tank for analysis for quality check at our labs. The quality check department gives an analytical report confirming that the products produced meets all specifications as set by Bureau of Indian Standards. After which the material in the tank is passed via a filter to the auto filling machine and onto the packing line. The products are then packed in various types of containers which are then sent to the godowns for dispatch.

Raw Materials

The primary raw materials for formulations are technicals or active ingredients which vary depending on the pesticide that we manufacture. Some of the major technicals that we source are phorate, acephate, glyphosate, paraquate dichloride, monocrotophos, chlorpyriphos, cypermethrin, etc. To these technicals we add adjuvants such as granules, emulsifiers, solvents, etc. We usually source these raw materials from spot markets domestically as well as internationally depending on the market condition.

Marketing

Our branded formulations of crop protection products are sold across India through a network of approximately 8,000 dealers and also through 95 Kisan Seva Kendras, our Company operated retail stores. As on November 30, 2015, we have registrations for 150 formulations from CIB in the crop protection products, brands of which are as mentioned below:

Insecticides

Brand	Technical name	Brand	Technical name
FAST	Acephate - 75% SP	–	Imidachloprid 2.15% GEL
POWER	Acephate25%+Fenvelrate3%EC	ADMIT	Imidachloprid 70% WG
PROUD	Acetamiprid - 20% SP	CLAWS	Indoxacarb 14.5% + Acetamiprid 7.7% SC
PRESTIAGE	Alphamethrin10%EC	AVIAN	Indoxacarb 14.5% SC
MEGA NEEM300	Azadirachtin 0.03% EC	–	Indoxacarb 15.8% E.C
MEGA NEEM1500PPM	Azadirachtin 0.15% EC	FIGHTER PLUS	Lambdacyhalothrin 10% WP
–	Benfuracarb 3% GR	FIGHTER CS	Lambdacyhalothrin 4.9% Capsule Suspension
STAR WIN	Bifenthrin 10% EC	SAINIK	Lamdacyhalothrin 2.5% EC
PUSH OUT	Buprofezin 25%SC	FIGHTER	Lamdacyhalothrin 5% EC
MEGA 3G	Carbofuran 3% CG	NURON	Lufenuron 5.4% EC
-	Carbosulfan 25%EC	MEGA MALL	Malathion 5% DP
-	Carbosulfan 6% G	MALIK	Malathion 50% EC
TOP 4G	Cartap Hydrochloride 4% GR	METHONATE	Methomyl 40% SP
TOP SP	Cartap Hydrochloride 50% SP	MEGA CID 2D	Methyl Parathion 2% DP
–	Chlorantraniliprole 18.5% S.C	MEGA CID	Methyl Parathion 50% EC
JODI	Chloripyriphos 50%EC+Cypermethrin 5%EC	MEGA CRON	Monocrotophos 36% SL
Mr.BON PLUS	Chloripyriphos-50%EC	MEGA SYSTOX	Oxydememethyl 25% EC
BON DP	Chlorpyriphos 1.5% D.P	–	Phenthoate 2% DP

Brand	Technical name	Brand	Technical name
–	Chlorpyriphos 10% GR	MOTOX 10G	Phorate 10% CG
Mr.BON	Chlorpyriphos 20% EC	SALONE	Phosalone 35% EC
FLUFAC	Cyfluthrin 5% EW	IDON PLUS	Phosphamidon 40% SL
–	Cypermethrin 1.0% CHALK	–	Primiphos Methyl 50% E.C
MEGA HIT	Cypermithrin 10% EC	STRIKE	Profenofos 40% + Cypermithrin 4% EC
AKRAMAN	Cypermithrin 25% EC	SHOURYA	Profenophos 50% EC
AGNI	Deltamethrin 1% + Trizophos 35% EC	KILL MITE	Propargite 57% EC
MU ON	Dichlorvos 76% EC	–	Propoxur 20% E.C
MEFOL	Dicofol18.5% EC	MELUX	Quinalphos 25% EC
RUDE	Dimethoate 30% EC	MELUX GR	Quinalphos 5% GR
SUPER CLAIM	Emamectin Benzoate 5%SC	TRAKER	Spinosad 45% SC
OFFENDER	Ethion 40% + Cyppermethrin 5% EC	–	Temephos 50% EC
KOSMITE	Ethion 50% EC	THIAMEX	Thiamethoxam 25% WG
–	Fenobucarb(B.P.M.C) 50% EC	LAUREL	Thiodicarb 75% WP
–	Fenpyroximate 5% S.C	–	Transfluthrin 0.88% Liquid Vaporiser
FENTEX	Fenthion 82.5% EC	CHAKRA	Triazophos 40% EC
MEGA FEN DP	Fenvelerate 0.4% DP	PROGENT	Fipronil 5%SC
MEGA FEN	Fenvelerate 20% EC	SAVE	Fluebendiamide 39.35%SC
PROGENT GR	Fipronil 0.3%GR	–	Flufenzin 20% S.C
MEGA IMIDA	Imidachloprid 17.8% SL		

Antibiotics

Brand	Technical name	Brand	Technical name
KASUGA	Kasugamycin 3%SL	SHETHAF	Validamycin 3% L

Bactericides

Brand	Technical name
STREPTO-AG	Streptomycin Sulphate + Tetra Hydrochloride 9.1% SP

Herbicides

Brand	Technical name	Brand	Technical name
WEED KILL	2,4-D Amine Salt 58%SL	SUCKER	Mertibuzin 70% WP
–	2,4-D Ethyl Ester 20% W.P*	–	Metalachlor 50%EC
VIRAT	2-4,D Sodium Salt 80% WP	MEGASULF	Metsulfuron Methyl 20% WP
SNARE	Alachlor 50%EC	–	Butachlor 50%EW
SPEED 71	Ammonium Salt of Glyphosate 71% S.G	–	Oxadiargyl 80% W.P
	Chlorimuron Ethyl 25% WP	–	Oxyflourfen 23.5% E.C (W/W)
ALCON	Anilofos 30%EC	QUARIDE	Paraquate Dichloride 24% SL
MEGA SAMRAT	Atrazine - 50% WP	KRANTI	Pendimethalin 30%+Imazethapyr 2% EC
MEGA CHLOR	Butachlor - 50% EC	STUMP	Pendimethelene 30% EC
–	Cyhalofop Butyl 10% E.C	PRETY FIT	Pretilachlor 30.7% EC
TREX	Diuron 80% WP	–	Pretilachlor 37% W/W E.W
–	Fenoxaprop-P-Ethyl 9.3% E.C	DESTROY	Pretilachlor 50% EC
–	Glufosinate Ammonium 13.5% W/W S.L	–	Trifluralin 48% EC
–	Isoproturon 75% W.P	SPEED	Glyphosate 41% SL
–	Linuron 50% WP		

Fungicides

Brand	Technical name	Brand	Technical name
CAP TOP	Captan 50%WP	PATRIOTS	Hexaconazole 4% + Zineb 68% WP
FORCE	Captan 70%+Hexaconazole 5% WP	MEGA MASTER	Hexaconazole 5% EC

Brand	Technical name	Brand	Technical name
MEGA TWO IN ONE	Carbendazim 12%+ Mancozeb 63% WP	MASTER PLUS	Hexaconazole 5% SC
–	Carbendazim 46.27% SC	–	Iprodione 25% + Carbendazim 25% W.P
–	Carbendazim 5% GR	ISOLONE	Isoprothilane 40% EC
MEGA STIN	Carbendazim 50% WP	M-45	Mancozeb 75% WP
–	Carboxin 17.5% + Thiram 17.5% FF	TARA	Metalaxyl 35% WS
–	Chlorothalonil 75% W.P	METAMIL	Metalaxyl 8% + Mancozeb 64% WP
COCXY	Copper Oxy Chloride50%WP	CANON	Propiconazole 25% EC
COUNT	Difenoconazole 25% EC	PROCOL	Propineb 70% WP
–	Dimethomorph 50% W.P	FIXER	Sulphur 55.16% SC
–	Dinocap 48% EC	SULFATE-G	Sulphur 80% WDG
–	Dodine 65% WP	ACCOR	Sulphur 80% WP
–	Ediphenphos 50%EC	DIAMOND	Sulphur 85% DP
–	Fenarimol 12 % EC	–	Tebuconazole 2% DS
–	Flusilazole 40% E.C	SIGMA	Thiophanate Methyl 70% WP
TRIZEB	Tricyclozole 18% + Mancozeb 62% WP	ARMOR	Thiram 75% WS
MEGA BLASTER	Tricyclozole 75% WP	BELLTONE	Tradimefon 25% WP

Bio-products (Pesticides)

Brand	Technical name	Brand	Technical name
–	Ethephon 10% Paste	–	Triacontanol 0.05% E.C
BIGPON	Ethephon 39%SL	–	Triacontanol 0.05% G.R
–	Gibbrelic Acid 0.001% L	–	Triacontanol 0.1% E.W
–	Paclobutrazol 23% W/W (25% W/V) S.C		

2. CROP NUTRIENT PRODUCTS

Crop nutrient products (fertilisers) enhance the natural fertility of the soil or replace the chemical elements taken from the soil by harvesting, grazing, leaching or erosion. Under this category, our Company primarily manufactures NPK mixtures (N – Nitrogen; P – phosphorus and K – potassium), Single Super Phosphate (SSP), micronutrients and bio products.

NPK Mixtures

NPK Mixtures are formulated in appropriate concentrations and combinations of three main nutrients: nitrogen, phosphorus and potassium (N, P and K). All the major plant nutrients like Nitrogen, Phosphorus and Potash are mixed in different ratios to make it suitable for specific crops. These specific ratios of NPK are called grades. The numbers in the grade's name represents the percentage of N, P2O5 and K2O respectively in the mixture.

Manufacturing Process

Depending upon the product grade to be produced, the raw materials like urea, DAP, MOP and fillers are moved to the weighing machines from which they are further carried to granulator for producing homogenous mixture. The mixture is converted into granule by spraying of water (quantity as required). The granules is transferred to the rotating dryer through conveyor belt for further ammoniation. The material is then taken to dryer drum where hot air generated in the furnace is passed through it. The temperature in the dryer is maintained between 400° to 600°C. The raw material having low melting points easily melts and gets deposited on the nuclei. The high temperature evaporates water and the material is air dried. Further, the material is cooled by blowing ambient air through the cooler drum. The 1 – 4 mm or desired size homogenous particles are obtained using vibrating screens (as per Fertilisers Control Order, 1985 norms, the finished material granules size is to be below 4 mm and above 1 mm, 10 % variation is permissible). The granules which are bigger than 4 mm will pass to the hammer mill where the product is milled and transferred into the granulator through a conveyor belt which is linked to the granulator input conveyor belt. The screened particles of uniform size are packed in bags as per requirements. Batch number and manufacturing date are printed onto the bags which post quality checks are dispatched.

Raw Materials

The major raw materials required for NPK mixtures are urea, mono ammonium phosphate, di – ammonium phosphate, potash and filler in varying quantities, depending on different grades manufactured. We usually source these raw materials from spot markets domestically as well as internationally. Further, we are registered with Department of Fertilisers as a certified importer of P and K fertilisers that can be sold directly under our brand as well as further processed into various grades of NPK mixtures.

Marketing

We manufacture different grades of NPK Mixtures with different composition and sell NPK mixtures under the brand name "Ajay" in the state of Andhra Pradesh, Telangana, Karnataka and Orissa. We manufacture varied NPK mixture crop nutrient products that cater to the different needs in the life-cycle of a crop suiting varied soil conditions. The various grades of NPK mixtures manufactured by our Company are as follows –

Brand	Grade	Brand	Grade
AJAY 10 – 26 – 26	NPK 10 – 26 – 26 mixture	AJAY 20–20–0	NPK 20–20–0 mixture
AJAY 14–35–14	NPK 14–35–14 mixture	AJAY 19–19–19	NPK 19–19–19 mixture
AJAY 15–15–15	NPK 15–15–15 mixture	AJAY 18–18–9	NPK 18–18–9 mixture
AJAY 17–17–17	NPK 17–17–17 mixture	AJAY 20–10–10	NPK 20–10–10 mixture
AJAY 22–0–11	NPK 22–0–11 mixture	AJAY 14–28–14	NPK 14–28–14 mixture

The various brands for our micro nutrients and Bio-products are as follows –

Micro nutrients:

Brand	Brand	Brand	Brand
MEGA MIX	MEGA MIX-F4	MEGA MAG	ANNADATA SETRIGHT
MEGA MIX-F6	MEGA MIN	MEGA ZINC(FOLIAR)	AKSHAYA GOLD
MEGA NEEM	MEGA ZINC 33%	MEGA MIX-F1	

Bio-products

Brand	Brand	Brand	Brand
IRADICATOR	PHOSCAL	SONA PLUS	HUMID
EXTRA POWER	STORM	Mr. GREEN	FLORISE
DILUBOR	ASSUALT	GROW GREEN	ATTACK

Single Super Phosphate

Single Super Phosphate ("SSP") is used in large quantities for replenishing "P" (Phosphorus) in the soil which gets depleted steadily with each crop. Our Company manufactures SSP in both, powder as well as granulated form. Powder form of SSP gets dissolved immediately in irrigation water of which some parts is used by plants and the balance goes to sub soil with water and remains useless. The powder can be used only during sowing the seeds. It cannot be used on the growing crops as it gets deposited on the leaves of the plants and being slightly acidic, burns them. Granulated SSP can be used harmlessly on the standing crops with the advantage being that it is available to the crops for longer time because it gets dissolved slowly in water.

Manufacturing Process – Powder SSP

The main raw materials for manufacturing of SSP are rock phosphate (crystal rock phosphate with P2O5 in the range of 31% to 33% or beneficial rock phosphate with P2O5 in the range of 32% to 34%) and sulphuric acid (spent sulphuric acid or diluted sulphuric acid of desired strength). Rock phosphate is stored in yard and sulphuric acid in fabricated tanks. The process of manufacturing of SSP involves chemical reactions between rock phosphate and sulphuric acid. Tractor mounted bulls are used for feeding rock phosphate into rock hopper which is passed through a pin-gate and transferred to the grinding mill through conveyor belts. The conveyor belt is equipped with suspended electromagnet to remove all magnetic materials. From the grinding mill, the grinded phosphate powder is further carried to the acidulation section through bucket elevators. The feed in the acidulation section is regulated by the volumetric variable speed screw feeder. In the acidulation mixer, acid and grinded rock phosphate

are mixed together with the help of paddles where about 65% reactions take place. The acidulation mixer discharges slurry to den, a slow rotating machine where reaction is completed upto 90% and noxious gases go to scrubber section where gases are scrubbed in presence of water and finally pollution free gases go to the atmosphere with the help of ID fan and chimney. In the den, slurry consisting of mono calcium phosphate, gypsum, silica and un-reacted rock phosphate gets hardened. The slurry is cured for necessary period with necessary reshuffling to achieve desired chemical reaction. The hardened slurry is discharged to godown through cutter in powder form. This powder remains in piles for eight to ten days to complete the reaction. Thereafter, the powder becomes ready and is carried to the bagging hopper for packing and dispatch.

Manufacturing Process – Granular SSP

SSP powder is fed into granulator drum where powder gets converted into granules with addition of water droplets. These granules are fed to the dryer and dried by blowing hot air. Later on dried granules are fed to cooler drum and conveyed to screens where 1 to 4 mm granules collected for packing. The outlet of drier drum and inlet of cooler drum remain connected with a series of I D fans and chimney to remove dust particles and make air free from dust before releasing in the atmosphere.

Raw Material

There are two basic raw materials, namely rock phosphate and sulphuric acid which are used for manufacturing of SSP. Our Company's entire raw material requirement of rock phosphate is primarily imported from Jordan and Egypt. Sulphuric acid, manufactured internally, is used for captive consumption. Further, dilute sulphuric acid (80% concentration), which is a by-product in the LABSA manufacturing process is also utilised as a raw material.

Marketing

We manufacture SSP in our manufacturing facilities at Biccavolu in East Godavari district of Andhra Pradesh and in Koppal district, Karnataka and sell SSP under the brand name "Annadata" in the states of Andhra Pradesh, Telangana, Karnataka, Orissa, Kerala and Maharashtra.

VETERINARY FEED SUPPLEMENTS

With a view to diversify into further value added products with common raw materials, our Company forayed into manufacturing of veterinary feed supplements Di calcium phosphate, which is one of the most popular type of the veterinary feed supplement used in feed grade of animals.

Manufacturing Process

A feed grade Di Calcium Phosphate ("DCP") is manufactured by reacting rock phosphate with dilute sulphuric acid at precise conditions to produce phosphoric acid. After separation and washing of the un-reacted mass namely gypsum and other unwanted impurities, the purified phosphoric acid is obtained. This phosphoric acid is reacted with calcium source (hydrated lime 98% purity) to produce DCP. The water insoluble DCP precipitates out which is further passed through plate and frame filter press (leaf filters) and dried, blended, sieved and tested for uniform batch characteristics. We manufacture DCP in powder form.

Raw Materials

Major raw materials for manufacturing of DCP are rock phosphate, sulphuric acid and hydrated lime. As stated earlier, Rock Phosphate is primarily imported from Jordan and Egypt and also selectively sourced locally. Further, sulphuric acid which is manufactured by our Company is primarily used for captive consumption. We primarily source hydrated lime from the state of Rajasthan, India.

Marketing

We manufacture DCP in our manufacturing facilities at Biccavolu in East Godavari district of Andhra Pradesh and in Koppal district, Karnataka and sells under the brand name "ABHAYA". The DCP that our Company manufactures is also sold through our Kisan Seva Kendram network and also to institutional clients like state milk federation bodies.

CHEMICALS

Sulphuric acid is a major raw material in the phosphate fertiliser industry and one of the largest-volume industrial chemicals produced in the world with large-scale industrial uses. Other important applications are in petroleum refining, steel pickling, rayon and staple fiber, alum, explosives, detergents, plastics and fibers etc.

With an objective to secure continuous supply of raw material at a stable price for manufacturing of SSP and DCP, our Company ventured into manufacturing of sulphuric acid. In order to extend our application for usage of sulphuric acid manufactured in-house, we expanded our offering into related products including oleum, dimethyl sulphate and linear alkyl benzene sulphonic acid, oleum, dimethyl sulphate and LABSA are basically used in variety of chemical and fertilizer industries.

We manufacture oleum which is an important sulphonating agent as well as dehydrating agent used in the production of organic intermediates in many industries. We also use oleum as a raw material for manufacturing of dyes and fertilisers. Dimethyl sulphate is a versatile chemical and is one of the most efficient agent for many organic chemicals and an important raw material for the dyestuff, pharmaceuticals and aromatics industry.

Manufacturing Process

Sulphuric Acid

Sulphuric acid is manufactured with double contact double absorption process to achieve higher efficiencies in the catalyst and higher yields of product. Sulphur is the only raw material for manufacturing sulphuric acid. The main steps in the manufacture of sulphuric acid by the contact process from elemental sulphur consists of burning of elemental sulphur to sulphur dioxide and then converting it to sulphur trioxide in presence of vanadium pentaoxide catalyst and finally absorbed in sulphuric acid to produce high concentrated sulphuric acid. Higher concentration thus formed is brought up to 98-98.4% by adding water.

Sulphur is melted in the sulphur melting pit (MP-101) by passing steam at 6-8 kg/cm2/g pressure. The temperature of molten sulphur is maintained at about 125^0C – 140^0C and molten sulphur is kept agitated by an agitator in the melting pit so that solid impurities do not settle down in the melting pit. Molten Sulphur is filtered in a horizontal sulphur filter and stored in clean sulphur pits and finally to the pumping zone area. Clean sulphur is pumped to the sulphur burner by sulphur pumps (P-101 A/B) where it is burnt in excess of dry air to give sulphur dioxide. Flow of sulphur is regulated by a steam jacketed valve and molten sulphur is sprayed under pressure inside the sulphur burner. Dry air is fed to the sulphur burner after scrubbing it with sulphuric acid. The combustion gases from the sulphur burner containing 10% SO_2 at a temperature around 970^0C are cooled down to 410^0C in waste heat boiler. Cooled gases are then passed through hot gas filter where any dirt, dust etc. is removed, which may choke the catalyst beds.

Sulphur combustion is an exothermic reaction and the heat so generated is utilised to produce steam in waste heat boiler. The outlet gases from the boiler enter into first stage of four stage converter where V2O5 catalyst is used. The conversion of SO_2 to SO_3 will takes place in the four stage converter and it is also an exothermic process.

The heat liberated due to exothermic reaction is recovered after each stage of conversion. The gases from the first stage are passed through super-heater to raise steam at 42kg/cm2 (g) and 390^0C. The gases are cooled and then passed to second stage for further conversion. The heat from the second stage is utilized to raise the temperature of gases from intermediate absorption tower to the reaction temperature of gases in the hot heat exchanger. The gases are then transferred to the third stage where the gases are first cooled down to 180^0C – 200^0C in economiser and get divided into two streams, one stream of sulphuric acid and the other stream goes for preparation of Oleum. The flow is controlled by flapper values. One stream of sulphuric acid gases goes to the Inter-pass Absorber Tower ("**IPAT**") where the SO_3 gases are absorbed in 98.4% circulating sulphuric acid. The temperature of the gases from IPAT outlet is raised to the reaction temperature of 420^0C after passing them through cold heat exchangers and hot heat exchanger. Final absorption is carried out after the fourth stage of conversion. The gases from fourth stage are cooled to 150^0C – 180^0C in the cold heat exchanger and absorbed in sulphuric acid in the final absorption tower.

Double absorption process generates very large quantity of super heated steam at a pressure of 42 Kg/cm2 g and with a temperature of about 420^0 C from the waste heat recovery boiler. This steam is used for generation of power

used in the condensing type turbine. The steam generated out of the manufacturing units is sufficient to produce 1.5 MW at Biccavolu facility, East Godavari, Andhra Pradesh and 1 MW at Koppal facility, Karnataka.

Oleum

Second stream of SO_3 gases gets absorbed in oleum tower and solubility depends upon temperature and concentration of circulating oleum. Oleum concentration rises to 30% where circulation of oleum in oleum tower is carried out with proper cooling of oleum in plate heat exchanger. 30% oleum from the oleum process tank is passed through a 'shell & tube' type heat exchanger before feeding to oleum boilers. In oleum boilers, 30% oleum is heated with steam (4-5 kg/cm2) and pure SO_3 gas is stripped off. 30% oleum gets reduced to 20% oleum. SO_3 gas is liquefied in condensers. Hot 20% oleum is returned to oleum tower via 'shell & tube' type heat exchanger called pre-heater. Water is used to liquefy the gas in condenser. We primarily produce 23% grade Oleum. To produce 23% oleum, sulphuric acid and 30% oleum are mixed in 23% oleum process tank in requisite proportions. After thorough mixing 23% oleum is cooled in a trombone M.S. pipe cooler and then transferred to 23% storage tanks. With the help of dispatch pumps, 23% oleum may be filled in tankers directly.

Dimethyl Sulphate

Dimethyl Sulphate ("DMS") is used as a methylation agent and is essential in several chemical applications. It is also used as a solvent, stabilizer, sulfonation agent and catalyst. Its end applications is found in crop protection products, pharmaceuticals, water treatment and rubber chemicals, surfactants, fabric softeners, colouring agents, etc.

DMS is produced by synthesis of methanol with liquid SO_3. Methanol is pumped continuously into methanol vaporizer and the resulting vapours of methanol are fed into a reactor containing alumina catalyst. At 250°C, methanol vapours on reacting with alumina gets converted to Di-methyl-Ether ("DME"). These vapours of DME are fed into a stripping column along with water and unreacted methanol (15 to 20%). The resultant compound is pure DME which is retrieved from the top of the column and water plus methanol mixture that is retrieved from the bottom of the column which is further taken to methanol recovery column to get pure methanol for re-use. The pure DME gas is then fed into a sulphonater containing liquid SO_3 to get Technical Di-Methyl Sulphate ("TDMS") (min 94 to 95%). This TDMS is purified by vaccum distillation to get pure DMS (min. 99.5%).

Linear Alkyl Benzene Sulphonic Acid

Linear Alkyl Benzene Sulphonic Acid ("LABSA") is one of the major active ingredients for the production of soaps, synthetic detergent powders and liquids like laundry powders, laundry liquids, dish washing liquids, other house hold cleaners, etc. It is also used as an industrial application like emulsifier and for use in herbicides, wetting agent with other surfactant in soap for foaming and emulsion polymerization. Further, it finds application in crop protection products to improve the spray ability.

Our Company produces LABSA with 90% active ingredient. LABSA is produced by reaction of Linear Alkyl Benzene ("LAB") with Sulphuric Acid. LABSA is produced in a two stage reaction process. The first stage consists of exothermic reaction of LAB with Sulphuric acid into a reactor for around 8 hours at a temperature ranging between 30^{0}C to 60^{0}C. On reaching 60^{0}C, the compound is cooled till temperature reaches 50^{0}C. To control the temperature, cool water from the chilling towers is passed through the jackets of the reactors. On reaching 50^{0}C, the second stage of hydrolysis is commenced by slowly adding water to the compound and the temperature is increased up to 70^{0}C. At this temperature, the reaction process will be stopped and the compound will be allowed to settle. During hydrolysis, excess SO_3 present in the compound may be converted into dilute acid. After hydrolysis in the reactor, the compound will form in two layers based on specific gravities viz., diluted acid and LABSA. The diluted acid will first be decanted out into a dilute acid batch tank and then to dilute acid storage tank. The second layer i.e., LABSA will be transferred to the LABSA storage tank.

Raw Materials

Major raw materials for manufacturing of sulphuric acid, dimethyl sulphate, oleum and LABSA are sulphur, demineralised water, liquid sulphur trioxide (SO_3), methanol and linear alkali benzene. We usually source these raw materials from spot markets domestically as well as internationally. We are importing sulphur from Middle East Countries.

Marketing

Sulphuric acid, apart from captive utilisation, along with other sulphuric acid based chemicals are sold to corporate and dealers in bulk.

Seeds

Seed is the basic and most critical input for sustainable agriculture. The response of other agricultural inputs depends on the quality of seeds used to a large extent. In the year 2009, with an objective to have presence across the agri-value chain, our Promoters had established 'Sri Sai Swarupa Seeds Private Limited', which was made a wholly owned subsidiary of our Company with effect from Fiscal year 2014. Our seeds business is research driven wherein we develop, produce, process and sell seeds across variety of field crop and vegetable crops. Our major crop seeds are Paddy, Maize, BT Cotton, Sunflower, Wheat, Mustard, Sorghum Sudan Grass, Grams in field crops and Okra, Chillies, Tomato, Brinjal, Water Melon, Gourds, Cole crops and Leafy Vegetables in vegetable crops. We seek to produce open pollinated varieties of notified varieties, company research based self-varieties and hybrid seeds having high yield potentiality with abiotic and biotic stress tolerance. We have a DSIR accredited research laboratory where we have built a large repository of germplasm and from which developed wide varieties of hybrid and research varieties of seeds. We have developed, produced and commercialised seeds of different durations that are suitable for varying agro climatic conditions, soil conditions, drought and pest and diseases tolerance across different geographic regions in India. As on November 30, 2015, we produce 85 varieties of seeds crops for which we have received centralized seed license certifications for 33 different field and vegetable crops.

Research and Development:

We collect germplasm material from various sources, including research institutions from both public and private sector and from farmer's field as a local race collection and catalogue them on the basis of their unique traits. We store these germplasm lines in our germplasm bank under controlled environmental conditions. From these germplasm pools, we have developed different research varieties and hybrids through conventional breeding. After thorough evaluation of products in different locations both in state agriculture universities and by in-house multi location testing, we release various varieties or hybrids of different crops into market.

Production Processes:

We supply breeder seed of hybrids or open pollinated varieties which are developed through Research and Development processes for production of quality foundation seed. A foundation seed is a parental seed to produce large scale production of hybrid seeds or varieties through contractual arrangement with seed growing farmers under the supervision of skilled production staff. Under these contractual arrangements, we retain ownership of the entire crop. We choose the location for production of the seeds, across India, based on the agro-climatic conditions required for different crops, availability of skilled labour and other related infrastructure.

Seed Processing and Conditioning:

Once produced, we bring the seeds to our processing facilities which are located at Warangal, Telangana. We process and condition the seeds to enhance their physical parameters. Seed processing is based on physical parameters like seed size, length, weight, shape, texture of seed, colour and other quality parameters. During this process, we remove unwanted material, all under sized broken damaged and malformed seeds along with dust to maintain good physical quality using different processing machineries. We have a maize cob drying facility to reduce the moisture level to optimum condition to facilitate long storage seeds. We treat the seeds with chemicals which is a prophylactic treatment against seeds borne and soil borne diseases and insects to protect plant in early seedling stage. Seeds treatment chemicals differ based on type of crops. These chemical treated seeds are called as treated seeds.

Quality Control:

After arrival of raw seeds from hybrid seeds production area, we draw sample from each individual lot and those seeds are sent to our seed testing lab where tests to check germination, genetic purity, physical purity and vigour to maximise seed yield are conducted by the seed technology experts.

Supply Chain Management:

A strong supply chain management system is essential for us to ensure timely availability of our products to meet the demand for our products, which in turn requires quick turnaround time and high level of coordination between our production, storage facilities and our distributors. Our supply chain management system closely monitors and manages our operational processes, transportation and logistics and the storage space at our facilities in order to optimize our inventory position, reduce costs and to enhance our flexibility to adapt to changing patterns in consumer behavior and demand for our products.

Marketing:

We distribute our products for marketing through our brand "APURVA" across various states of India through our Kisan Seva Kendras as well as the existing network of dealers. For effective distribution of seeds, our subsidiary utilizes the depot network of our Company across India. Our marketing team and market development team visit the farmer's field and provide proper guidelines regarding agronomic package of practice to reap good yields. We also identify our product field and conduct farmer's field day to create awareness about products at the end of each crop sowing season. These extension services also play an important role in product development and help us launch new products in a short time. We source BT Cotton genotype from Xylem Seeds Private Limited for marketing of genotypes in our brands. Further, through public private partnership mode, we are also having memorandum of understanding with Central Rice Research Institute, Cuttack ("CRRI") for production and commercialization of CRRI developed Paddy Hybrid (CRHR 32 or CR Dhan 701).

Our Manufacturing Facilities

Our Company operates three manufacturing facilities viz one each at Balabhadrapuram and Biccavolu in East Godavari district of Andhra Pradesh and one in Koppal district, Karnataka and our seed processing unit is located in Warangal district, Telangana which is operated under our wholly-owned subsidiary Sri Sai Swarupa Seeds Private Limited. We also have a waste heat recovery power plant at Biccavolu, Andhra Pradesh unit as well as Koppal, Karnataka unit generating power in order to optimally use the steam generated during the manufacturing of sulphuric acid. The aggregate capacities of our waste heat recovery power plants is 2.5 MW (1.5 MW at Biccavolu facility in East Godavari, Andhra Pradesh and 1 MW at Koppal facility, Karnataka) which caters to our captive power requirements at our manufacturing facilities.

Facility	Address
Biccavolu Facility	Registered Survey No. 24/2, Nallamilli Road, Biccavolu, East Godavari, Andhra Pradesh, India
Balabhadrapuram Facility	Door No. 8 – 256, Tata Nagar, Balabhadrapuram, East Godavari, Andhra Pradesh, India
Koppal Facility	Survey No. 108 and 109, Halavarthy, Kopal, Karnataka, India
Warangal Facility (under our Subsidiary**)**	Survey No. 424/2, 3, 5, Ananthsagar, Hasanparthi, Warangal

Capacity and Capacity Utilisation for last 3 years

Segment	Fiscal 2013		Fiscal 2014		Fiscal 2015	
	Installed Capacity (MTPA)	Capacity Utilisation (%)	Installed Capacity (MTPA)	Capacity Utilisation (%)	Installed Capacity (MTPA)	Capacity Utilisation (%)
Crop Protection	21,560	43.60	21,560	66.10	21,560	60.70
Crop Nutrients	555,000	20.50	555,000	34.30	555,000	31.60
Veterinary Feed Supplements	18,000	87.40	18,000	93.56	18,000	95.40
Chemicals	147,600	76.80	147,600	62.10	160,800	84.30

Utilities

Power: We have a connected load capacity of 100 KVA and 750 KVA for Balabhadrapuram facility and Biccavolu facility respectively from Eastern Power Distribution Company of A.P. Limited unit and 950 KVA for Koppal unit certified by the Electrical Inspectorate, Government of Karnataka.

In addition to power drawn from the power distribution companies, our Company has also set-up a waste heat recovery plant at Biccavolu, Andhra Pradesh unit as well as Koppal, Karnataka unit generating power in order to optimally use the steam generated during the manufacturing of sulphuric acid. We have generating capacity of 1.5 MW and 1 MW at Biccavolu, Andhra Pradesh and Koppal, Karnataka respectively. The Biccavolu and Koppal plants have been approved by Electrical Inspectorate, Government of Andhra Pradesh and Electrical Inspectorate, Government of Karnataka respectively.

Further, as an alternative power source we also have DG sets of 1,000 KVA at Biccavolu and 63 KVA at Balabhadrapuram, both in Biccavolu facility, East Godavari, Andhra Pradesh and 500 KVA at Koppal facility, Karnataka. The DG sets at Biccavolu and Balabhadrapuram have been approved by Electrical Inspectorate, Government of Andhra Pradesh and the DG set at Koppal has been approved by Electrical Inspectorate, Government of Karnataka.

Water: Our total water requirement for consumption as sanctioned by the Pollution control authority is approximately about 748.00 kilo litres per day at Biccavolu facility, 2.00 kilo litres per day at Balabhadrapuram facility, both in Andhra Pradesh and 482 kilo litres per day at Koppal facility, Karnataka. We have 3 tubewells at Biccavolu facility, 2 tubewells at Balabhadripuram facility and 2 tubewells at Koppal facility. Our Company has received the requisite permission from Ground Water Departments of Government of Andhra Pradesh and Government of Karnataka respectively. Further, water discharged during the manufacturing process is recycled for reuse. Our Company has also built rain water harvesting facilities at Biccavolu unit in Andhra Pradesh and Koppal unit in Karnataka. Biccavolu facility has 2 rain water harvesting tanks, each with capacity of 7,500 kilo litres. Koppal facility has 1 rain water harvesting tank with capacity of 35,000 kilo litres.

Fuel: We use diesel for DG sets (generators) at our manufacturing facilities which are used as standby arrangement for power. At present, we have 2 DG sets at Biccavolu facility with a total capacity of 1000 KVA kW, 1 DG set at Balabhadrapuram facility with a total capacity of 63 KVA kW and 1 DG set at Koppal facility with a total capacity of 500 KVA.

Effluent Treatment and Disposal

The production process emanates effluents which are treated and discharged by existing effluent treatment plants. We have set up effluent treatment plants at Biccavolu facility in Andhra Pradesh and Koppal facility in Karnataka for treating the waste water that is discharged during manufacturing of sulphuric acid. Effluent treatment plant is designed to treat all liquid effluents from the sulphuric acid plant. Normally liquid effluents are acidic due to leakages and seepages of acid from pumps, cooler and tanks. Liquid effluents are treated with milk of lime to neutralize acidity; it is ensured that any liquid effluent from plant has pH between 6.5 to 8.5 only. Milk of lime is prepared in the slurry tank using powder hydrated lime, measured quantity of milk of lime is added. Whereas gases from stack are treated in venture scrubber with caustic soda solution to remove any unheated or unabsorbed SO_2 or SO_3 gases. We have also installed appropriate instruments and devised systems in our sulphuric acid plants to substantially bring down the noise and air pollution levels during plant start-ups and operations.

The various categories of effluent streams from different sections of the fertiliser plants and from the pesticide plants are collected through an exclusive epoxy lined drainage system into the equalisation tanks at effluent treatment plant. The effluents from various sections of the plant will have wide variations in their pH values and therefore the first step in the effluent treatment plant is the pH correction. Our effluent treatment plant consists of two numbers of equalisation tank cum neutralization tanks where pH is corrected to 7.5 to 8.0 by the addition of causticlye/milk of lime or hydrochloric acid. Two no. of on-line pH meters will be provided for the continuous monitoring of inlet effluents to effluent treatment plant and neutralised effluents in the equalisation tanks.

The effluent from the equalisation tanks is then pumped through an on-line flow meter into a primary clarifier, where suspended solids in the effluent are settled down to the bottom of the clarifier by the addition of a suitable flocculent. The clarifier is of Hi rate solid contact clarifier type with a sloppy bottom to collect the suspended solids to the bottom. The sludge settled at the bottom of the clarifier is drawn to the sludge drying beds for drying. The clear and treated effluent will be obtained from the clarifier overflow and it is collected into an aeration tank to decrease the odour then goes to secondary clarifier for separation of fine solids then overflow and it is collected

into a treated effluent storage pond. The treated effluent is then re pumped to the on-land irrigation purpose within the plant premises for the green belt development.

Environment Protection Measures

Our Company has deployed certain techniques to keep the surrounding clean of chemical impurities. Few of the techniques adopted by our Company are –

Alkali scrubbing system in sulphuric acid: During the normal operation of the sulphuric acid plant, the intermediate pass absorption tower and final absorption towers are sufficient for the complete absorption of SO_3 from process gases and control emissions effectively. However, additionally we have set-up an alkali scrubbing system that takes care of any excessive emissions during the start-up periods and intermediate prolonged stoppages. We keep this alkali scrubbing system operating continuously for enhanced protection. The Alkali Scrubbing system consists of a dilute caustic solution tank, a venturi scrubber, a packed scrubbing tower and a caustic circulation pump. The unconverted SO_2 emissions during the start-up periods are scrubbed with dilute caustic soda solution in the venturi scrubber and in the packed tower. The residual gases after passing through the final absorber tower are treated with dilute caustic soda solution in the alkali scrubbing system by passing through the venturi scrubber and packed towers. The residual gases of about 24,000 Nm3/hr, treated in the alkali scrubbing system will be let out to the atmosphere through a chimney of 1,000 mm diameter and 50 m Height.

On-Line Analysers: An on-line analyser or monitor for SO_2 emissions are commissioned for continuous monitoring of stack gases from sulphuric acid plant. And an on-line monitor for measuring the pH of the Scrubber solution during the operation of the scrubber is also installed for effective operation of alkali scrubber.

CAAQM (Continuous Ambient Air Quality Monitoring): We installed one CAAQM station in the Biccavolu unit, Andhra Pradesh to estimate the ambient air quality continuously. With CAAQM we are able to analyse the particulate matter (pm 10 and pm 2.50) and gas sulphur dioxide, sulphur tri-oxide, nitrogen oxides, etc. in the in the ambient air. This enables us to control the operating parameters thereby managing pollution.

Quality Control

We have a quality control laboratory at our Biccavolu facility and Balabhadrapuram facility, East Godavari in Andhra Pradesh, Warangal facility, Telangana and Koppal facility in Karnataka which monitors the quality of our major raw materials and finished goods. Our laboratory is equipped with various instruments like, electronic analytical balance, ph meter, muffle furnace, water distillation plant, magnetic stirrer, vaccum oven, vaccum pump, spectro-photometer, ion analyser, universal tensile tester, bulk density sieve shaker, conductivity meter, gutzeit apparatus, kjeldhal appartatus, etc. The raw materials and the finished products are subjected to various physical and chemical tests to show that they meet the required specifications.

Further, we have received quality control certifications relating to our products and manufacturing facilities including ISO 14001:2004 certificate for operating as environmental management system for Biccavolu facility, Balabhadrapuram facility and Koppal facility having scope of manufacturing and supply of pesticides, fertilizers, chemicals, API's and animal nutrients; OHSAS 18001:2007 certificate for operating as occupational health and safety management system for Balabhadrapuram facility, Biccavolu facility and Koppal facility having scope of manufaturing and supply of pesticides, fertilizers, chemicals, API's and animal nutrients; ISO 9001:2008 certificate for operating as quality management system for Balabhadrapuram facility and Bicaavolu facility having scope of manufacturing and supply of pesticides, fertilizers, chemicals, bulk drugs and animal nutrients; license as per IS 5470:2002 for the product dicalcium phosphate animal feed grade for Biccavolu facility and license as per IS 1664:2002 for the product Mineral Mixture supplementing cattle feed type I and II for Biccavolu facility.

Marketing and Distribution

Our Company has a focused centralised marketing team consisting of 152 members as on November 30, 2015. The marketing function is structured region-wise to design and implement various marketing initiatives introduced by our Company for varied products which is further co-ordinated by a dedicated central office co-ordination cell. The focus of the marketing team of our Company to is to draw up a detailed marketing strategy based on the type of products and the markets catered to. We usually follow a two pronged marketing approach – one being direct approach to end customers and second being reaching out to current as well as prospective dealer network. Some of our direct marketing initiatives include (i) installation of stalls at kisan melas or fairs organised by agricultural

departments across India; (ii) vehicle campaigning / farmer meets explaining the various products of our Company, application procedures and the related benefits; (iii) television commercials across regional and local channels; (iv) newspaper advertisements across regional and local newspaper; and (v) hoardings across the key markets. In order to provide support services to our end customers and dealers we have also set-up a dedicated toll-free helpline for delivering product information, technical details, etc. Further; with an objective to reach out dealers we organise periodic dealer meets in all states for product launch; new activities and entertainment initiatives.

We sell our products through a mix of Company operated retail outlets known as Kisan Seva Kendras and dealer network. As on November 30, 2015 we have 85 Kisan Seva Kendras based in East and West Godavari districts of Andhra Pradesh, 1 in Warangal district of Telangana and 9 Kisan Seva Kendras based in Kopal district of Karnataka. Further, we also sell our products through a wide distribution network of approximately 8,000 dealers spread across India to whom we sell directly from our 14 depots.

Human Resources

Our human resource policies are aimed towards creating a skilled and motivated work force. We believe in recognizing talent and potential in our employees and encouraging them to take additional responsibilities. Based on performance, we calibrate our employees and reward performance and loyalty by preferring in-house promotions to lateral hiring. We conduct functional and behavioural training for our employees to develop skills set in each employee that complements their key responsibility areas, and helping them perform with improved efficiency. We also train our employees to assume cross-functional responsibilities.

Our total employee benefit expenses, as a percentage of our total expenses for Fiscals 2011, 2012, 2013, 2014 and 2015 is 2.33%, 1.25%, 1.82%, 2.69% and 3.84%. We provide continuous training to our customer sales representatives working at our retail chain Kisan Seva Kendras, from time to time, to ensure that our employees have the skills to meet our customers' demands, explain our customers about our products and its specification and help them to choose correct product for betterment of their agriculture. Further, to provide motivation to our employees, we follow a system of performance-linked incentives, linking individual performances to targets for employees both at the front and at the backend. To ensure performance and quality of work of our employees, we have a performance appraisal system, with a view to reward them and also to set a corrective mechanism to understand the support required and developmental needs of the employees to meet their targets. The performance appraisal for each employee is conducted on a half yearly basis and if an employee's performance meets the expected levels, such employee will be eligible for an increase in salary.

Our employees are not unionized and our operations have not been interrupted by any work stoppage, strike, demonstration or other labour or industrial disturbance. We have not experienced any industrial disputes and further our attrition level has been commensurate with the industry standards. Our work processes and skilled resources together with our strong management team have enabled us to successfully implement our growth plans.

Our employees contribute significantly to our business operations. As on November 30, 2015, we had a workforce of 1,554 across our Registered Office, manufacturing units, depots and Kisan Seva Kendras.

The break-up of employees of our Company can be summarised as follows:

Category	Balabhadrapuram unit/ Registered office	Biccavolu unit	Koppal unit	Kisan Seva Kendras stores	Depots
Management	2	3	2		
Accounts	26	9	9		
Managerial and Supervisory staff	20	5	20	83	
Administration	73	69	4	12	27
Marketing	116	-	36	-	-
Skilled/ semi-skilled	51	295	141	355	9
Unskilled workers	39	52	40	-	3
Contract labourers	20	33	-	-	-
Total	**347**	**466**	**252**	**450**	**39**

Competition

For agri input products, the Indian agrochemicals market is highly fragmented in nature. The market for the production, distribution and retailing of agrochemicals chemicals is competitive in India. Certain competitors may be larger than us and may have significantly greater financial resources than us. As a result, to remain competitive in our markets, we continuously strive to reduce our costs of production, transportation and distribution and improve our operating efficiencies. We believe, some of our major competitors are Coromandel International Limited, Chambal Fertilisers Limited, Rallis India Limited, PI Industries Limited, Insecticides India Limited, Dhanuka Agritech Limited, etc. The basis of competition includes availability of products, product range and price of agrochemicals.

Corporate Social Responsibility

Our Company's CSR Policy was adopted on June 12, 2015 in accordance with Section 135 of the Companies Act, 2013, Companies (Corporate Social Responsibility Policy) Rules, 2014 and Schedule VII of the Companies Act, 2013. This Policy is aimed at addressing specific social concerns, contributing to local communities where our Company has presence and involving our Company's employees in our Company's CSR initiatives. The Companies Act, 2013 introduced provisions relating to CSR, pursuant to which our Company is required to spend, in each financial year, at least 2.0% of its average net profits during the three immediately preceding financial years towards one of the specified CSR activities. Our Company has incurred ₹ 0.31 million for the Fiscal 2015 and ₹ 0.39 million for the three month ended June 30, 2015.

As part of the CSR initiatives, our Company supported renovation expenditure of water facilities of the Mandal Parishad Upper Primary School in Balabhadrapuram, Biccavolu mandal, East Godavari, Andhra Pradesh.

Insurance

Our operations are subject to hazards inherent in manufacturing facilities such as risk of equipment failure, work accidents, fire, earthquakes, flood and other force majeure events and explosions including hazards that may cause injury and loss of life, severe damage to and the destruction of property and equipment and environmental damage.

Our principal types of insurance coverage include standard fire and special perils insurance policy which covers hazardous and non-hazardous goods stored in warehouses, retail shops, manufacturing units and also covers property lost or damaged due to earthquakes and motor vehicle insurance policy. Further, we have worker's welfare insurance policy which covers employees working for our Company and money insurance policy which covers the cash in safe in the retail shops of our Company.

Intellectual Property

We do not own our corporate logo "" and have obtained non-exclusive rights to use it from KPR Foundation, a trust through a Trademark License Agreement dated September 24, 2015 for a royalty of 0.05% of net sale of our Company per annum. KPR Foundation have filed the application for the registration of corporate logo before Registrar of Trademarks, Chennai and the same is pending as on date of this Draft Red Herring Prospectus. This agreement expires on September 23, 2020 and there can be no assurance that we will be able to renew this agreement on the same terms or at all. The current trustees of KPR Foundation are Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri.

As on November 30, 2015, we have made 120 applications and our Subsidiary has made 14 applications for the registration of the trademarks for the products manufactured by us, which are pending before the Registrar of Trademarks, Chennai. For further details in relation to the risk relating to our intellectual property, please refer to the chapter titled "***Risk Factors***" on page 16 of this Draft Red Herring Prospectus

Our Properties

Our Registered office which is situated at Door No. 8-256, Tata Nagar, Balabhadrapuram – 533 343, Andhra Pradesh is owned by our Company. Our Company has set up three manufacturing facilities, located at Balabhadrapuram, East Godavari and Biccavolu, East Godavari in Andhra Pradesh and Kopal, Karnataka, all of

them are owned properties of our Company. In relation to our proposed manufacturing facility in Maharashtra, we have purchased the land at Aurangabad. Further, our Company has 14 depots, across India through which we sell our products. Out of 14 depots, we own 3 depots and have taken 11 depots on leasehold basis from third parties. We also operate through 95 Company operated retail chain stores under the name of "*Kisan Seva Kendram*" which are based in East and West Godavari districts and Krishna district of Andhra Pradesh, Warangal district of Telangana and Kopal district of Karnataka and of which some have been taken on leasehold basis from third parties. Our of 95 Kisan Seva Kendras, we own 2 Kisan Seva Kendras and have taken 93 Kisan Seva Kendras on short term or long term lease hold basis from third parties.

KEY REGULATIONS AND POLICIES

The following is an overview of the important laws, regulations and policies which are relevant to our business in India. The description of law, regulations and policies set out below are not exhaustive, and are only intended to provide general information to Bidders and is neither designed nor intended to be a substitute for professional legal advice.

Except as otherwise specified in this Draft Red Herring Prospectus, taxation statutes such as the Income Tax Act, 1961 and Central Sales Tax Act, 1956, various labour laws and other miscellaneous laws apply to us as they do to any other Indian company. The statements below are based on the current provisions of Indian law, and the judicial and administrative interpretations thereof, which are subject to change or modification by subsequent legislative, regulatory, administrative or judicial decisions.

The Fertilizer (Control) Order, 1985

The Government of India has passed the Fertilizer (Control) Order, 1985 ("Order") in exercise of the powers conferred to it under Section 3 of the Essential Commodities Act, 1955. As per the provisions of this Order, the Government of India has wide powers to regulate the trade in fertilizers across India. As per provision 7 of the Order, no person shall sell or carry on the business of selling fertilizer without obtaining prior permission of the State Government. The State Government under provision 10 has the power to issue license for trading in fertilizers for a period of three years, which may be renewed, suspended or cancelled at its discretion. Under provision 8, any person intending to sell or offer for sale as industrial dealer has to make an application in form A together with the certificate of source in form O and thereafter the Controller shall grant registration in Form B. Further, provision 15 states that the State Government has power to issue a certificate of manufacture, without which no person can carry on the business of manufacture of mixtures of fertilizers, organic fertilizer and bio-fertilizer which shall be valid for period of 3 years. The Government of India also has the power to regulate prices and also has the power to direct manufacturers/importers to sell fertilizers to particular States, in order to ensure fair and equitable access to farmers across India.

The Insecticides Act, 1968 and Insecticides Rules, 1971

The Insecticides Act, 1968 ("Insecticides Act") is an Act to regulate import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or animal and other matters connected therewith. Insecticides Rules, 1971 were formulated under the Insecticides Act. Any person desiring to import or manufacture any insecticide is required to apply to the Registration Committee for the registration of such insecticide under section 9(1) and as per the Insecticides Rules 6, the application shall be made in Form I and there shall be a separate application for each such insecticide. The certificate of registration granted shall be in form II or IIA. Any person desiring to manufacture or sell, stock or exhibit for sale or distribute any insecticide may make an application to the licensing officer for the grant of license within 17 months from the date of such commencement under section 13(1) in form III and form IV as per Insecticides Rule 9. A license granted shall be valid for the period specified therein and the same needs to be renewed from time to time. Section 27 states that no person shall himself, or by any person on his behalf, import or manufacture any misbranded insecticide, any insecticide which for the time being has been prohibited under the Insecticides Act. As per the Insecticides Act, the insecticides, which are manufactured need to be packaged, labelled, transported and stored according to the procedure enumerated under the Insecticides Act.

Pesticides Management Bill, 2008

The Pesticides Management Bill, 2008 ("Pesticides Bill") is proposed as a step towards promoting safe use of pesticides and seeks to regulate the manufacture, inspection, testing and distribution of pesticides. The Pesticides Bill replaces the Insecticides Act, 1968. It establishes a system of licensing as well as the setting up of a registration committee to register pesticides. It establishes a Central Pesticides Board to advise the government on matters related to pesticide regulation, manufacture, use and disposal and registration committee to register pesticides No pesticide can be registered unless tolerance limits for its residues on crops and commodities are specified under the Food Safety and Standards Act, 2006. Further, it also establishes a procedure to license manufacturers, distributors and retailers of pesticides, to be administered by state governments. However, the Pesticides Bill is currently pending in Rajya Sabha.

Drugs and Cosmetics Act, 1940 and Drugs and Cosmetics Rules, 1945

The Drugs and Cosmetics Act 1940 regulates the import, manufacture, distribution and sale of drugs and cosmetics. The Central Government has passed the Drugs and Cosmetics Rules, 1945 in exercise of powers conferred by sections 6(2), 12, 33 and 33-N of the Drugs and Cosmetics Act, 1940. Pursuant to rule 69 of the Drugs and Cosmetics Rules 1945, application for grant or renewal of license to manufacture for sale or for distribution of drugs, other than those specified in Schedules C and C(1) shall be made to the licensing authority appointed by the State Government in form 24F. License granted under from 25 shall be valid for period of five years according to Rule 72. Further Rule 85 of the rules states that a licensee may be directed to stop manufacture, sale or distribution of the said drugs if the licensee fails to comply with any of the conditions of the license or any provisions of the Act or rules.

The Essential Commodities Act, 1955

The Essential Commodities Act, 1955 (the "Essential Commodities Act") provides for the regulations relating to production, supply, distribution, trade and commerce of the commodities that are declared as essential, for maintaining or increasing supplies of any essential commodity or for securing their equitable distribution and availability at fair prices. Fertilizers and heavy chemicals (whether organic or inorganic) are categorized as essential commodities under the Essential Commodities Act. The ministries/ departments of central government have issued control orders for regulating production, distribution, and quality aspects pertaining to the commodities which are essential and administered by them.

The Seeds (Control) Order, 1983

The Seeds (Control) Order, 1983 (the "Seeds Control Order") issued under the Essential Commodities Act necessitates every person carrying on the business of selling, exporting, or importing seeds to obtain a license. Provision 3(1) of the Seeds Control Order states that no dealer shall sell, export or import seeds in contravention to the terms and conditions of the license granted under the Seeds Control Order. As per provision 6, every license granted shall be valid for a period of three years from the date of its issue unless previously suspended or cancelled.

In order to obtain a license for selling exporting or importing of seeds, an application shall be made in duplicate in the prescribed form A along with the prescribed fee to the licensing authority under provision 4 and the licensing authority, if it thinks fit, grants a license in form B under provision 5. The license can be renewed by the holder of the license under provision 7 by making an application for renewal in form C together with a fee of ₹ 20.

Under the Seeds Control Order, every dealer is required to maintain books, accounts and records relating to his business as directed by the State Government. He shall also submit a monthly return relating to his business for the preceding month by the 5th day of every month.

Pursuant to the Seeds Control (Amendment) Order, 2006, every dealer of seeds in notified kind or variety or other than notified kind or variety of seeds shall ensure that the standards of quality of seeds claimed by him shall conform to the standards prescribed for the notified kind or variety of seeds under Section 6 of the Seeds Act, 1966 (54 of 1966) and any other additional standards relating to size, colour and content of the label as may be specified.

The Seeds Act, 1966

The Seeds Act, 1966 (the "Seeds Act") regulates the quality of certain seeds for sale. The Central Government may set up a Central Seed Committee for the purpose of advising the Central Government and State Governments on matters arising out of the Seeds Act. After consultation with the committee, if the Central Government is of the opinion that it is necessary to regulate the quality of seed of any kind or variety to be sold for purposes of agriculture, it may, by notification in the official Gazette, declare such kind or variety to be a notified kind or variety for the purposes of this act The state government or the central government may by notification in the official gazette establish certification agency to grant certificate under section 9 for any person selling, keeping for sale, offering to sell, bartering or otherwise supplying any seed of any notified kind or variety. If any person contravenes any provision under the Seeds Act, then the person shall be punishable with fine which may extend to ₹ 500 for the first offence and for the second offence imprisonment for term which may extend to 6 months or fine which may extend to ₹ 1000, or with both under section 19 of the Seeds Act.

The Seeds (Amendment) Act, 1972, enables the Central Government to establish a Central Seed Certification Board, by notification in the official Gazette for advising the Central Government and the State Governments on all matters relating to certification and to co-ordinate the functioning of the agencies under the Seeds Act.

The Seeds Rules, 1968

The Seeds Rules, 1968 (the "Seeds Rules") contain provisions pursuant to the Seeds Act. It contains provisions relating to certification, selling, fastening, dispatch and analysis of samples of seeds. The Certification Agency outlines the procedure for submission of applications and for growing, harvesting, processing, storage of seeds which are going to be certified. Certification of seeds ensures that the seed lots are of a certain variety and standard. For obtaining a certificate, the applicant must make an application in form I in line with the procedure outlined by the certification agency for submission of applications under rule 15 and thereafter the certificate is granted by the certification agency in form II under rule 17. The Seeds Rules requires each container to be marked or labeled when a seed of a notified kind or variety is offered for sale.

The Seeds Bill, 2011

The Seeds Bill, 2011 (the "Seeds Bill"), as amended, was first introduced in the year 2004. The Seeds Bill was passed in the Lok Sabha. However, the Bill is pending to be passed in the Rajya Sabha. The bill was introduced for keeping a check on the quality of seeds produced for sale. Under the Seeds Bill, every kind or variety of seed which is intended to be sold shall be registered. Where the seed of a registered kind or variety is sold to a farmer, the producer, vendor or distributor shall disclose the expected performance of such kind or variety under a given set of conditions. In case the performance is not up to the set standards, the farmer may claim compensation from such producer, vendor or distributor, as determined by the Compensation Committee. The Seeds Bill provides for the setting up of the Compensation Committee as prescribed by the Central Government. It also provides for appellate mechanism against the decisions of the Compensation Committee.

The National Seeds Policy, 2002

The Seeds Act, Seeds Control Order and the New Policy on Seeds Development, 1988 (the "New Policy on Seeds Development") form the basis of promotion and regulation of the Indian Seeds Industry. The New Policy on Seeds Development led to phenomenal development. The main objectives of the National Seeds Policy were to provide an appropriate climate for the seeds industry in order to utilize the available and prospective opportunities, protecting the interests of Indian farmers and the conservation of agro-biodiversity.

The India seed programme under the National Seeds Policy aims to stimulate the rate of seed production. It also looks into the matters relating to assurance of the quality of the seeds produced, its marketing and distribution, and infrastructure facilities. With the financial support of NABARD, commercial and co-operative banks, the seed industry is getting a boost. Various incentives are being provided to the domestic seed industry. Importation and exportation of seeds is also encouraged. The National Seeds Policy is said to double the food production of India.

Andhra Pradesh Factories and Establishments (National, Festival and Other Holidays) Act, 1974

The Act applies to the factories established in the state of Andhra Pradesh wherein every employee shall be allowed in each calendar year a holiday of one whole day on the 26th January, 1st May, the 15th August and the 2nd October and four other holidays each of one whole day for such festivals. Where an employee works on any holiday allowed under Section 3, he shall, at his option, be entitled to twice the wages for such day and to avail himself of a substituted holiday with wages on one of the three days immediately before or after the day on which he so works.

Every employer shall maintain a register and it shall be produced whenever it is required by the Inspector having jurisdiction over the area, however no separate register needs to be maintained if the Inspector having jurisdiction over the area in which the factory establishment is situated is satisfied that the particulars required are contained in any other register maintained by the employer. A strict vigil is reserved on the employers by imposing a penalty of one hundred and fifty rupees and for a second and subsequent offence may extend to seven hundred and fifty rupees.

ENVIRONMENTAL LAWS

Environment Protection Act, 1986

The Environment Protection Act, 1986 (the "Environment Protection Act") contains provisions for the protection and improvement of the environment on the whole. Environmental legislations such as the Water (Prevention and Control of Pollution) Act 1974 ("Water Act") as amended, the Air (Prevention and Control of Pollution) Act, 1981 ("Air Act") as amended, and the Environment Protection Act, 1986 ("Environment Act") as amended must be complied with while undertaking manufacturing projects.

Under the Environmental Protection Act, the Central Government executes various functions including coordination of the activities performed by the State Governments, planning and execution of nation-wide programmes for the prevention and control of environmental pollution, laying down standards for the emission or discharge or environmental pollutants, providing safeguards against accidents causing environmental pollutions.

Manufacture, Storage and Import of Hazardous Chemical Rules, 1989

The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 ("Hazardous Chemical Rules") were made in exercise of the powers conferred under section 6, 8 and 25 of the Environment (Protection) Act, 1986 for the industrial activity in which a hazardous chemical maybe involved. Under rule 7, an occupier has to submit a written report to the concerned authority about the notification of sites containing the threshold quantity or more of an additional hazardous chemical. Also rule 10 prohibits the occupier to undertake an industrial activity unless he has prepared a safety report on that industrial activity and that report has to be submitted to the concerned authority at least ninety days before commencing that activity. Further it is stated that every container of hazardous chemical has to be clearly labeled or marked.

Water (Prevention and Control of Pollution) Act, 1974

Water (Prevention and Control of Pollution) Act, 1974 (the "Water Act") aims to prevent and control water pollution. The Water Act provides for the constitution of a Central Pollution Control Board ("CPCB") and State Pollution Control Boards ("SPCBs").

The CPCB, constituted by the Central Government, performs scores of functions which comprise advising the Central Government in matters relating to prevention and management of water pollution, coordinating the activities of the SPCBs and resolving disputes among them, if any, taking care of the water pollution by organizing programmes through mass media, collecting data relating to water pollution and the stipulation of measures for the prevention and control of water pollution. The streams and wells are required to be maintained according to the standards prescribed by the CPCB. The SPCBs are in turn responsible for the planning of programs for the prevention and management of pollution of streams and wells, collecting and disseminating information relating to water pollution and its prevention and control, inspection of sewage or trade effluents, works and plants for their treatment and to review the specifications and data relating to plants set up for treatment and purification of water and laying down or annulling standards for treatment of trade effluents to be discharged. This legislation prohibits any person from establishing any industry, operation or process or any treatment and disposal system, which is likely to discharge trade effluents into a stream, well or sewer without the prior consent of the relevant SPCB.

Water (Prevention and Control of Pollution) Cess Act, 1977

Water (Prevention and Control of Pollution) Cess Act, 1977 ("Water Cess Act"), as amended states that every person carrying on any industry is required to pay cess for the purpose specified in the Water Cess Act. The cess shall be calculated on the basis of water consumed by those persons at such rate as specified in the Water Cess Act. However, these persons shall be entitled to a rebate of 25% if they install any plant for the treatment of sewage or trade effluent, provided they do not consume water in excess of the maximum quantity prescribed for that category of industries and also comply with the provisions relating to restrictions on new outlets and discharges under the Water Act or any standards laid down under the Environment Act. For recording the amount of water consumption, every industry is required to install meters as prescribed. Non-payment of cess within the specified time may lead to imposition of penalty. In case if any person, liable to pay cess under the Water Cess Act, willfully or intentionally evades or attempts to evade the payment of such cess, shall be punishable with imprisonment which may extend to six months or a fine which may extend to ₹. 1,000/- or both.

Air (Prevention and Control of Pollution) Act, 1981

Air (Prevention and Control of Pollution) Act, 1981 ("Air Act") envisages the prevention, control and abatement of air pollution, by the establishment of boards for conferring on and assigning to such boards powers and functions as prescribed under the Air Act. Pursuant to the provisions of the Air Act, as amended, no person shall establish or operate any industrial plant in an air pollution control area without the prior consent of the State Board. No person operating any industrial plant in any air pollution control area is permitted to discharge the emission of any air pollutant in excess of the standards laid down by the SPCBs. Any contravention to the provisions of the Air Act may lead to imprisonment of up to six years and a fine as may be deemed appropriate.

The CPCB and the SPCBs constituted under the Water Act are to perform functions under the Air Act for the prevention and control of air pollution. The Air Act aims to prevent and control air pollution. It is mandated under the Air Act that no person may, without the prior consent of the relevant SPCB, establish or operate any industrial plant in an air pollution control area.

Environment Impact Assessment Notifications

The Environment Impact Assessment Notification S.O.60(E), issued on January 27, 1994 ("1994 Notification") under the provisions of the Environment Act, as amended, prescribes that for the construction of certain power projects specified in the 1994 Notification, in the case of new projects. The environmental clearance must be obtained from the Ministry of Environment and Forest ("MoEF") according to the procedure specified in the 1994 Notification. No construction work, preliminary or other, relating to the setting up of a project can be undertaken until such clearance is obtained.

The clearance granted is valid for a period of five years from the commencement of the construction or operation of the project. The project developer / manager concerned are required to submit a half yearly report to the Impact Assessment Authority to enable it to effectively monitor the implementation of the recommendations and conditions subject to which the environmental clearance has been given. If no comments from the Impact Assessment Authority are received within the time limits specified above, the project will be deemed to have been approved by the project developer / manager.

On September 14, 2006, the Environmental Impact Assessment Notification S.O. 1533 ("2006 Notification") superseded the 1994 Notification. Under the 2006 Notification, the environmental clearance process for new projects consists of four stages – screening, scoping, public consultation and appraisal. After completion of public consultation, the applicant is required to make appropriate changes in the draft Environment Impact Assessment Report and the Environment Management Plan. The final Environment Impact Assessment Report has to be submitted to the concerned regulatory authority for appraisal. The regulatory authority is required to give its decision within 105 days of the receipt of the final Environment Impact Assessment Report.

Hazardous Waste (Management and Handling) Rules, 1989

Hazardous Waste (Management and Handling) Rules, 1989 ("Hazardous Waste Rules") provides that it is the responsibility of the occupier and the operator of the premises to look into matters relating to proper collection, reception, treatment, storage and disposal of hazardous wastes. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste. For this, the occupier shall obtain an authorization from the relevant SPCBs. The SPCBs are empowered to cancel the authorization issued under the Hazardous Waste Rules if such persons fail to comply with any of the provisions of the Hazardous Waste Rules. Penalty for the contravention of the provisions of the Hazardous Waste Rules includes imprisonment up to 5 years and imposition of fine as may be specified in the Environment Act or both.

The Explosives Act, 1884 and Explosives Rules, 2008

The Explosives Act, 1884 ("Explosives Act") is an act which regulates the manufacture, possession, use, sale of explosives. In exercise of the powers conferred under the Explosives Act and in supersession of Explosives Rules, 1983, the Central Government makes the Explosives Rules, 2008 ("Explosives Rules") to regulate or prohibit, except under and in accordance with the conditions of a license granted as provided by those rules, the manufacture, possession, use, sale, transport, import and export of explosives, or any specified class of explosives.

Where a person makes an application for license, the prescribed authority shall, subject to the provisions of the Explosives Act, either grant the license or refuse to grant the same. Under rule 7 of the Explosives Rules, the licensing authority shall grant a license where it is required for the purpose of manufacture of explosives if the licensing authority is satisfied that the person by whom license is required possesses technical know-how and experience in the manufacture of explosives and where it is required for any other purpose, if the licensing authority is satisfied that the person by whom license is required has a good reason for obtaining the same. Rule 106 states that the licensing authority may grant a license for a period of 6 months for import export of explosives or for 5 years in case of manufacture of explosives.

Public Liability Insurance Act, 1991

Public Liability Insurance Act, 1991 ("Public Liability Act") provides for the public liability insurance for the purpose of providing immediate relief to the persons affected by accident occurring while handling any hazardous substance and for matters connected therewith. Under the Public Liability Act, every owner or controller of hazardous substances is required to take out one or more insurance policies providing for contracts of insurance stating that he is insured against the liability to give relief before he starts handling the hazardous substance. Consecutively, he is required to renew the abovementioned policies from time to time before their expiry so that the insurance policies remain valid throughout the period during which such hazardous waste is handled.

The Public Liability Act empowers the Central Government to establish the Environment Relief Fund by notification in the Official Gazette. Pursuant to the provisions of the Public Liability Insurance Rules, 1991, every owner or handler is obliged to contribute to the Environment Relief Fund a sum equal to the premium payable to the insurer. Every contribution to the Environmental Relief Fund shall be payable to the insurer, together with the amount of premium.

LABOUR LAWS

Factories Act, 1948

Factories Act, 1948 ("Factories Act") regulates the provisions relating to labour in factories. The Factories Act defines a factory as any premises on which ten or more workers are employed or were employed on any day of the preceding twelve months and on which an electronic manufacturing process is carried on. Further, it also includes any premises on which twenty or more workers are employed or were employed on any day of the preceding twelve months and on which a manufacturing process is ordinarily carried on without the use of electricity. The applicant needs to submit the prior plans and obtain the approval of the respective State Government for the establishment, registration and licensing of factories. The provisions for the same are contained in the rules made by the respective State Governments.

The Factories Act defines occupier of a factory as the person who has ultimate control over the factory. In case of a company, any one of the directors shall be deemed to be the occupier. Fifteen days before the occupier begins to use the factory premises, he shall send a notice to the Chief Inspector in writing containing details of the factory (name and situation) and the occupier (name and address). The occupier is responsible for varied functions including the health, safety and welfare of the workers, maintenance of the plant and systems operating in the factory, safety and risk-free environment in relation to the use, handling, storage and transport of substances, monitoring the work environment. The Factories Act provides for provisions relating to health and safety, cleanliness and safe working conditions. Employment of women and children in the factories is prohibited under the Factories Act. Violations to any of the provisions of the Factories Act or the rules framed there under may lead to the imprisonment of the occupier or the manager of the factory for a term not exceeding two years and/or with a fine of ₹ 1,00,000 or both. If any continuing violation after conviction is observed, a fine of up to ₹ 1,000 per day of violation may be levied.

The Ministry of Labour and Employment proposes to amend the Factories Act, 1948 vide Office Memorandum dated June 5, 2014 wherein it is proposed to redefine the term "hazardous process" as a process in which a hazardous substance is used and the term "hazardous substance" would have the same meaning as assigned in the Environment Protection Act, 1986. An Occupier would now be required to take permission from the State Government for expansion of a factory within certain prescribed limits. Various safety precautions have been taken by the State Government to prevent persons to enter any confined space unless a written certificate has been given by a competent person and such person is wearing a suitable breathing apparatus. The occupier of a factory which is engaged in a hazardous process is required to inform the Chief Inspector within 30 days before the

commencement of such process. An Inquiry Committee will be appointed by the Central Government to inquire into the standards of health and safety observed in the factory.

The following is an indicative list of labour laws applicable to the business and operations of Indian companies engaged in manufacturing activities:

- Payment of Gratuity Act, 1972
- Workmen's Compensation Act, 1923
- The Contract Labour (Regulation and Abolition) Act, 1970
- The Contract Labour (Regulation and Abolition) Central Rules, 1971
- The Employees Provident Fund and Miscellaneous Provisions Act, 1952 ("Act") and the schemes formulated there under
- Employees State Insurance Act, 1948
- The Maternity Benefits Act, 1961
- The Industrial Employment (Standing Orders) Act, 1946
- The Minimum Wages Act, 1948
- The Payment of Bonus Act, 1965
- Payment of Wages Act, 1936
- Andhra Pradesh Labour Welfare Fund Act, 1987
- Karnataka Labour Welfare Fund Act, 1965

INTELLECTUAL PROPERTY RIGHTS

Trade Marks Act, 1999

The Indian law on trademarks is enshrined in the Trade Marks Act, 1999. Under the existing legislation, a trademark is a mark used in relation to goods so as to indicate a connection in the course of trade between the goods and some person having the right as proprietor to use the mark. A 'mark' may consist of a word or invented word, signature, device, letter, numeral, brand, heading, label, name written in a particular style and so forth. The trademark once applied for, is advertised in the trademarks journal, oppositions, if any are invited and after satisfactory adjudications of the same, a certificate of registration is issued. The right to use the mark can be exercised either by the registered proprietor or a registered user. The present term of registration of a trademark is ten years, which may be renewed for similar periods on payment of prescribed renewal fee.

OTHER LAWS

The Consumer Protection Act, 1986

The Consumer Protection Act, 1986 (the "Consumer Protection Act") provides better protection to the interests of consumers. This is enabled with the establishment of consumer councils and other authorities for the settlement of consumers' disputes and matters connected therewith. The Consumer Protection Act protects the consumers against any unfair/restrictive trade practice that has been adopted by any trader or service provider or if the goods purchased by him suffer from any defect or deficiency. In case of consumer disputes, the same can be referred to the redressal forums set up by the government such as the National Commission, the State Commission and the District Forums. Such redressal forums have the authority to grant the following reliefs, that is, removal of defects, replacement of goods, compensation to the consumer, etc.

The Foreign Trade (Regulation and Development) Act, 1992

The Foreign Trade (Regulation and Development) Act, 1992 (the "Foreign Trade Act") was enacted to provide for the development and regulation of foreign trade by facilitating imports into and augmenting exports from India. The Foreign Trade Act prohibits anybody from undertaking any import or export except under an importer-exporter code number granted by the Director General of Foreign Trade pursuant to section 7. Hence, every entity in India engaged in any activity involving import/export is required to obtain an Importer Exporter Code ("IEC") unless specifically exempted from doing so. The IEC shall be valid until it is cancelled by the issuing authority.

Micro, Small and Medium Enterprises Development Act, 2006

The Micro, Small and Medium Enterprises Development Act, 2006 ("MSMED Act") is an act to provide for facilitating the promotion, development and enhancing the competitiveness of micro, small and medium enterprises. Any person who intends to establish micro, small or medium enterprise shall file industrial entrepreneur memorandum (IEM) with the authority under section 8 of MSMED Act. After filing IEM to Government of India, it gives acknowledgment receipt in part I to the applicant and informs the Directorate of Industries. The acknowledgement receipt in part I is valid for 2 years and thereafter, immediately after commencement of commercial production, part B has to be filed.

The Indian Boilers Act, 1923

The Indian Boilers Act, 1923 ("Boilers Act"), as amended, contains provisions relating to steam-boilers. The Boilers Act prohibits any owner of a boiler to use the boiler or permit it to be used without previous registration. For registration, the owner is required to make an application to the inspector along with the prescribed fee. The inspector shall, after measuring and examining the boiler and determining in the maximum pressure in the prescribed manner, report the same to the Chief Inspector. The Chief Inspector may register the boiler or refuse the same with reasons.

Pursuant to the application for registration, the certificate for the use of the boiler is issued for a period not exceeding twelve months provided that a certificate in respect of an economiser or an unfired boiler which forms an integral part of a processing plant in which steam is generated solely by the use of oil, asphalt or bitumen as a heating medium may be issued for a period not exceeding twenty four months. When the certificate authorizing the use of the boiler expires or there is an addition, renewal or any structural alteration to the boiler or an accident occurs to the boiler, the owner shall apply for the renewal of the certificate. Any owner using the boiler without a certificate shall be punishable with fine which may extend to five hundred rupees, and in the case of a continuing offence, with an additional fine which may extend to one hundred rupees for each day after the first day of convicting the owner for continuing offence.

Electricity Act, 2003 and Electricity Rules, 2005

Electricity Act is an act to consolidate the laws relating to generation, transmission, distribution, trading and use of electricity. The Electricity Rules, 2005 were formulated in exercise of the powers under 176 of the Electricity Act. The Electricity Act states that, no person other than Central Transmission Utility or State Transmission Utility, or a licensee shall transmit or use electricity at a rate exceeding 250 watts and 100 volts which is a factory within the meaning of Factories Act, 1948 without giving before the transmission or use of electricity not less than 7 days' notice in writing of his intention to the electrical inspector and to the district magistrate or the commissioner of police, as the case may be, containing the particulars of electrical installation or plant and the nature and purpose of supply of such electricity.

The Legal Metrology Act, 2009 and the Legal Metrology (Packaged Commodities) Rules, 2011

The Legal Metrology Act, 2009 (the "Legal Metrology Act") was enacted with the objectives to establish and enforce standards of weights and measures, regulate trade and commerce in weights, measures and other goods which are sold or distributed by weight, measure or number and replaces the Standard of Weights and Measures (Enforcement) Act, 1985. The Legal Metrology (Packaged Commodities) Rules, 2011(the "Legal Metrology Rules") were issued by the Central Government under the Legal Metrology Act. Under the Legal Metrology Act, every unit of weight or measure shall be in accordance with the metric system based on the international system of units. Using or keeping any weight or measure otherwise than in accordance with the provisions of the Legal

Metrology Act is an offence, as is tampering or altering any reference standard, secondary standard or working standard. Pursuant to section 19 of the Legal Metrology Act, no person shall import any weight or measure unless he is registered with the Director in such manner and on payment of such fees, as may be prescribed. Further section 23 of the Act provides that no person shall manufacture, repair or sell, or offer, expose or possess for repair or sale, any weight or measure unless he holds a license issued by the Controller. According to the Legal Metrology Rules, no person shall pre-pack or cause or permit to be pre-packed any commodity for sale, distribution or delivery unless a declaration is made on the package as required under the Legal Metrology Rules. Every manufacturer, packer and importer who pre-packs or imports any commodity for sale, distribution or delivery is required to be registered

Petroleum Act, 1934 and Petroleum Rules, 2002

The Petroleum Act, 1934 ("Petroleum Act") regulates the import, transport and storage of petroleum. Under the Petroleum Rules, 2002 ("Petroleum Rules") no person shall import, transfer or store petroleum except under and in accordance with a license granted under these rules. Every person desiring to obtain a license to import and store petroleum shall submit to the licensing authority an application for registration in Form XV or in Special Form, within the prescribed time limit. On expiry of a license, the applicant has to make an application for renewal of license. A license may be renewed by the authority empowered to grant such a license, provided that a license which has been granted by the Chief Controller may be renewed without alteration, by a Controller duly authorized by the Chief Controller. Pursuant to Section 23, whoever contravenes any of the provisions of the Petroleum Act, shall be punishable with simple imprisonment which may extend to one month, or with fine which may extend to ₹ 1000 or with both.

Food Safety and Standards Act, 2006

The Food Safety and Standards Act, 2006 ("Food Safety Act") regulates the manufacture, storage, distribution, sale and import of food products including wines, liquor and alcoholic beverages. Every person involved in the business of carrying out any of the activities related to inter alia manufacture, processing, packaging, storage, transportation, or distribution of food is required to procure a license in accordance with the Food Act read with Food safety and Standards (Licensing and Registration of Food Businesses), Regulations 2011. Pursuant to the Food Safety Act, every manufacturer is required to procure a license by or before August 04, 2012. Pursuant to the Food Safety Act, any manufacturer who is required to obtain a license, manufactures any article of food without a license shall be punishable with imprisonment for a term which may extend to 6 months and also a fine which may extend to ₹ 5,00,000.

Bureau of Indian Standards Act, 1986

The Bureau of Indian Standards Act, 1986, ("BIS Act") provides for the establishment of bureau for the standardisation, marking and quality certification of goods. The BIS Act provides for the functions of the bureau which includes, among others (a) recognize as an Indian standard, any standard established for any article or process by any other institution in India or elsewhere; (b) specify a standard mark to be called the, Bureau of Indian Standards Certification Mark, which shall be of such design and contain such particulars as may be prescribed to represent a particular Indian standard; and (c) make such inspection and take such samples of any material or substance as may be necessary to see whether any article or process in relation to which the standard mark has been used conforms to the Indian Standard or whether the standard mark has been improperly used in relation to any article or process with or without a license.

The Arms Act, 1959 and the Arms Rules, 1962

The Arms Act, 1959 ("Arms Act") and The Arms Rules, 1962 , made in exercise of the powers conferred by sections 5, 9, 10, II, 12, 13, 16, 17, 18, 21, 41 and 44 of the Arms Act, deals with the provisions relating to the licenses for storage and import of sulphur. According to section 13 (1) and rule 51, an application for the grant of a license has to be made in form A to the licensing authority and such application shall contain such particulars and be accompanied by such fee, if any, as may be prescribed. Thereafter, license in form II, form III, form IIIA, form IV, form V or form VI is granted for period of 3 years by the licensing authority. Every license at its expiration and subject to same conditions, at the time of granting the license, may be renewed by the renewing authority.

Shops and Commercial Establishments Acts

Shops and Establishments Acts are state enactments being different for every state of India. The Act is intended for the regulation of conditions of work, number of days of leave and employment in shops, commercial establishments and other establishments. Every establishment not regulated/being under the purview of Factories Act, 1948 has to be registered under the respective state Shops and Establishments Act.

Regulation of Foreign Investment in India

Foreign investment in Indian securities is governed by the provisions of the Foreign Exchange Management Act, 1999 ("FEMA") read with the applicable FEMA Regulations and the extant consolidated FDI Policy issued by the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, Government of India. Foreign investment is permitted (except in the prohibited sectors) in Indian companies either through the automatic route or the approval route, depending upon the sector in which foreign investment is sought to be made. Under the current consolidated FDI Policy, effective from May 12, 2015, issued by the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, Government of India (the "Consolidated FDI Policy"), which consolidates the policy framework on FDI, up to 100% FDI through the automatic route is permitted in sectors and activities not specifically restricted under the Consolidated FDI Policy. Therefore, our business is not subject to sectoral investment limits enumerated under the Consolidated FDI Policy.

The Customs Act, 1962

The Customs Act, 1962 (the "Customs Act") contains provisions relating to customs. All the matters relating to customs are handled by the Central Board of Excise and Customs constituted under the Central Boards of Revenue Act, 1963. Under the Customs Act, goods cannot be taken by the importers without clearance. For this, all the importers are required to file a bill of entry or a cargo declaration containing all the particulars of the goods being imported with the appropriate authority. After registration of the bill of entry, it is forwarded to the concerned appraising group in the custom house. Following this, the assessment officer determines the amount of duty to be levied on the goods. It is important that the correct description is provided in the bill of entry as the goods are examined for verification. It is only after this that the importer can take the delivery of the goods.

Central Excise

Excise duty is to be paid by manufacturers on manufacture or production of goods. The Central Excise Act, 1944 contains provisions relating to levy and collection of excise duty. Credit of the duty paid by the manufacturer on the inputs and the capital goods can be availed, and the same can be utilised while paying duty on the final products. The rates of excise duties for various goods, as applicable, are laid down in the Central Excise Tariff Act, 1985.

Value Added Tax

Value Added Tax ("VAT") is a multi-stage levy of tax in the supply chain system. Tax is paid during the purchase of raw materials and goods by a manufacturer and trader respectively. However, tax is levied only on the amount of value addition. Persons liable to pay tax shall get themselves registered and obtain a registration number under the respective State Act. Each State has introduced its own VAT Act.

Sales Tax

When an inter-state sale or purchase takes place, the provisions of the Central Sales Tax Act, 1956 shall apply. Conversely, in case of a sale or purchase within the state which does not contemplate movement of goods outside the state, the local laws of sales tax or VAT shall apply. Every dealer liable to pay tax under the Central Sales Tax Act, 1956 shall be registered by making an application to the appropriate authority in that state.

Income Tax Act, 1961

IT Act is applicable to every Domestic / Foreign Company whose income is taxable under the provisions of this act or rules made under it depending upon its "Residential Status" and "Type of Income" involved. Pursuant to Section 139(1) every Company is required to file its income tax return for every previous year by October 31 of the assessment year. Other compliances like those relating to tax deduction at source, fringe benefit tax, advance tax, and minimum alternative tax and the like are also required to be complied by every Company.

Finance Act, 1994

The Act provides for the valuation and levy of service tax wherein every service provider must pay the service tax and furnish a return for registration to the superintendent of central excise. A penalty of ₹.100 per day or 2% of such tax per month, whichever is higher would be levied. The Central Government is vested with the power to grant exemption from payment of the tax.

Tax on profession, trade, callings and employment

Every person engaged in profession, trade, callings and employment is liable to pay tax at the rate prescribed. It is considered necessary to levy tax on profession, trade callings and employment in order to augment state revenues. Every state is empowered to make laws relating to levy of tax on profession, trade, callings and employment that shall serve as the governing provisions in that state.

Goods and Service Tax Bill, 2014

The Goods and Service Tax Bill, 2014 ("GST Bill") proposed the Parliament and state legislatures to have concurrent powers to make laws on GST Bill. Only the centre may levy an integrated GST on the interstate supply of goods and services, and imports. The GST Bill Council will recommend rates of tax, period of levy of additional tax, principles of supply, special provisions to certain states etc. The Council will consist of the Union Finance Minister, Union Minister of State for Revenue, and state Finance Ministers. The GST Bill empowers the centre to impose an additional tax of up to 1%, on the inter-state supply of goods for two years or more. This tax will accrue to states from where the supply originates. GST Bill is currently pending in Rajya Sabha.

Regulation of Foreign Investment in India

Foreign investment in Indian securities is governed by the provisions of the Foreign Exchange Management Act, 1999 ("FEMA") read with the applicable FEMA Regulations and the extant consolidated FDI Policy issued by the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, Government of India. Foreign investment is permitted (except in the prohibited sectors) in Indian companies either through the automatic route or the approval route, depending upon the sector in which foreign investment is sought to be made. Under the current consolidated FDI Policy, effective from May 12, 2015, issued by the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, Government of India (the "Consolidated FDI Policy"), which consolidates the policy framework on FDI, up to 100% FDI through the automatic route is permitted in sectors and activities not specifically restricted under the Consolidated FDI Policy. Therefore, our business is not subject to sectoral investment limits enumerated under the Consolidated FDI Policy.

HISTORY AND CERTAIN CORPORATE MATTERS

Our Company was incorporated as "*K.P.R. Fertilisers Private Limited*" on January 2, 2007 as a private limited company under the Companies Act, 1956 with the Registrar of Companies, Andhra Pradesh. Our Company was converted into a public limited company and the name of our Company was changed to "*K.P.R. Fertilisers Limited*" pursuant to fresh certificate of incorporation consequent upon change of name on conversion to public limited company dated December 19, 2008 issued by the Registrar of Companies, Andhra Pradesh. The name of our Company was then changed to "*K.P.R. Agrochem Limited*" *vide* Certificate of Incorporation pursuant to change of name dated September 21, 2015 was issued by Registrar of Companies, Andhra Pradesh and Telangana. The corporate identity number of our Company is U24129AP2007PLC052216.

The changes to the name of our Company were undertaken upon conversion of our Company from a private limited company to a public limited company and subsequently to align the name of our Company with the variety of products manufactured by our Company.

One of our Promoter, Rajasekhar Reddy Kovvuri along with other partners entered into partnership firm M/s. Mega Chemicals and Fertilisers on January 17, 2000 primarily to carry on the business of agrochemicals and fertilisers. Pursuant to a Partnership Deed – Change in Constitution dated March 1, 2003, our Promoters Venkata Mukunda Reddy Karri and Papa Reddy Kovvuri also became partners amongst other partners of M/s. Mega Chemicals and Fertilisers. The business of M/s. Mega Chemicals and Fertilisers including its customers, dealers, fixed assets, unsecured loan, were transferred to our Company with effect from April 10, 2007, pursuant to the memorandum of understanding between our Company and M/s. Mega Chemicals and Fertilisers dated April 10, 2007. For further details, please refer to the paragraph titled "***Shareholders and other Agreements***" mentioned below on page 171 of this chapter.

Change in registered office of our Company

The registered office of our Company was originally located at S. No. 24/2, Nallamilli Road, Biccavolu Mandal, Biccavolu, East Godavari – 533 343, Andhra Pradesh, India. The table below sets forth details of change in registered office since its incorporation:

Date of Change	Old address	New address	Reason for Change
January 12, 2009	S. No. 24/2, Nallamilli Road, Biccavolu Mandal, Biccavolu, East Godavari – 533 343, Andhra Pradesh, India.	Plot No. 20, 21, Block No. 9, Door No. 4-10-188, 189, Auto Nagar, Vanasthalipuram, Hyderabad – 500 070, Telangana*, India	Administrative convenience
March 15, 2011	Plot No. 20, 21, Block No. 9, Door No. 4-10-188, 189, Auto Nagar, Vanasthalipuram, Hyderabad – 500 070, Telangana*, India.	8-2-41, Stone Valley Apartments, C Block, C – 2, Road No. 4, Banjara Hills, Hyderabad – 500 034, Telangana*, India	Administrative convenience
March 1, 2014	8-2-41, Stone Valley Apartments, C Block, C – 2, Road No. 4, Banjara Hills, Telangana* – 500 034, Andhra Pradesh, India	Door No. 8-256, Tata Nagar, Balabhadrapuram, East Godavari – 533 343, Andhra Pradesh, India	Administrative convenience

**Erstwhile Andhra Pradesh*

Major Events, Milestones, Achievements and Awards

The table below sets forth some of the key events, milestones, achievements and awards in our history since its incorporation.

Fiscal Year	Events
2007	Acquisition of the business of M/s. Mega Chemicals and Fertilisers

Fiscal Year	Events
2008	Our Company was converted from a private company to a public company
2009	Commissioned 1,500 KW capacity wind power plant at village Kasthurirengapuram, Taluka Radhapuram, District Tirunelveli, Tamil Nadu
	Received IS1664:2002 certifications for manufacture of mineral mixture and IS 5470:2002 for manufacture of Di calcium phosphate animal feed grade from the Bureau of Indian Standards.
2011	Commissioned manufacturing facilty at Koppal, Karnataka for SSP, NPK, DCP and Sulphuric Acid
2012	Received ISO 9001: 2008 certification for the manufacture and supply of pesticides, fertilisers, sulphuric acid, API's and animal nutrients.
2014	Sri Sai Swarupa Seeds Private Limited became wholly owned subsidiary of our Company.
2015	Received OHSAS 18001:2007 certificate of registration for operating as occupational health and safety management system for manufacturing and supply of pesticides, fertilizers, chemicals APIs and animal nutrients
	Received ISO 14001:2004 certificate of registration for operating management system for manufacturing and supply of pesticides, fertilizers, chemicals API's and animal nutrients

Amendments to the Memorandum of Association

Since incorporation, the following amendments have been made to the Memorandum of Association of our Company:

Date of shareholder's resolution	Nature of amendments
March 15, 2007	**Change in Clause V** The Authorised Share Capital of our Company was increased from ₹ 10 million divided into 1 million equity shares of ₹ 10 each to ₹ 40 million divided into 4 million equity shares of ₹ 10 each.
February 18, 2008	**Change in Clause V** The Authorised Share Capital of our Company was increased from ₹ 40 million divided into 4 million equity shares of ₹ 10 each to ₹ 120 million divided into 12 million equity shares of ₹ 10 each.
September 25, 2008	**Change in Clause I** Conversion of private company into public company and subsequent change of name from K.P.R. Fertilisers Private Limited to K.P.R. Fertilisers Limited.
	Change in Clause V The Authorised Share Capital of our Company was increased from ₹ 120 million divided into 12 million equity shares of ₹ 10 each to ₹ 200 million divided into 20 million equity shares of ₹ 10 each.
November 25, 2008	**Change Clause III (C)** **Clause III (C) 9 to 12 were inserted as follows**: *"9. To promote, establish, generate, accumulate, transmit, distribute, purchase, use, sell and supply electricity, power or any other energy from conventional/ non – conventional energy source, on a commercial basis or/and for self consumption, or/and on co-generation and to construct, lay down, establish, operate and maintain power/energy generating stations, including buildings, structures, works, machineries, equipments, cables and to undertake or to carry on the business of managing, owning, controlling, erecting, commissioning, operating, running, leasing or transferring to third persons, power plants and plants based on conventional or*

Date of shareholder's resolution	Nature of amendments
	non – conventional energy sources, solar energy plants, wind energy plants, mechanical, electrical, hydel, civil engineering works and similar related projects and to supply power to industries or otherwise. *10. To carry on the business of seeds procurement, treating and disposal to farmers, dealers or otherwise.* *11. To carry on the business as manufacturers, dealers and traders in all types of packaging materials of every description, including paper, jute, cotton, fibre, hessian, wood, rubber, polythene, metal foil and or of synthetic nature, required for industries and others.* *12. To carry on the business as selling and purchasing agents, distributors, representatives, manufacturers or dealers, merchants, importers, traders, contractors, warehousemen, to buy, sell, import, export, barter exchange, stock, make advances upon, pledge, or otherwise deal in goods, stores, consumable articles, chattels and effects of all kinds in any place and to transact every kind of agency, business and generally to engage in any business or transaction which may seem directly or indirectly conducive to the interests of the Company."*
February 10, 2014	**Change in Clause V** The Authorised Share Capital of our Company was increased from ₹ 200 million divided into 20 million equity shares of ₹ 10 each to ₹ 900 million divided into 90 million equity shares of ₹ 10 each.
August 14, 2015	**Change in Clause I** Change of name from K.P.R. Fertilisers Limited to K.P.R. Agrochem Limited.
	Change in Clause III **Clause III (A) 1 and 2 were substituted as follows:** *"1. To establish, carry on in India or elsewhere the business to manufacture, produce, process, formulate, mix, disinfect, refine, wash, dilute, concentrate, compound, segregate, pack, repack, and remove, heat, grade, freeze, fermentate, reduce, improve, buy, sell, resell, import, export, trade, barter, transport, store, forward, distribute, dispose, develop, handle, manipulate, market, procure, supply, treat, work, and to act as principal, agent, broker, representative, consultant, collaborator, consign, adatia, stockists, liasioner, in wholesale or retail, job worker or otherwise, to deal in Micro nutrients Fertilisers, water soluble fertilisers and all types, classes and kinds of natural or manmade fertilisers or otherwise, manures, mixtures of Fertilisers, whether nitrogenous, phosphatic, potash or otherwise such as single super phosphate, triple super phosphate, rock phosphate, silica fluoride, lime rock phosphate, urea, gypsum, di ammonium phosphate, mono ammonium phosphate, Seeds and other allied items.* *2. To establish and carry on the business of manufacturing, producing, processing, importing, exporting, trading and dealing whether as principal or agents, in pesticides, Bio Pesticides, insecticides, fungicides, germicides, weedicides, herbicides, sprays, technical's and remedies of all kinds for agricultural fruit growing, gardening or other purposes or as remedies for men or animals and whether produced from vegetables, mineral, general, animal or any other matter or by any other process, whether chemical, mechanical, electrical or otherwise and other allied items.* *3. To establish, carry on in India or elsewhere the business, to manufacture, process, produce, formulate, mix, disinfect, wash, dilute, concentrate, compound, segregate, pack, repack and remove, heat, grade, store, forward, distribute, dispose, develop,*

Date of shareholder's resolution	Nature of amendments
	broke, representative, agents, distributors, in wholesale or retail, consultant, collaborator, adatia, stockists, liasioner, job worker, import, export or otherwise to deal in all types of Organic chemicals, industrial chemicals, inorganic chemicals, agro chemicals, heavy water, and their compounds, formulations, preparations, acids, solvents, oils, solutions, derivatives, fluids, products, by products, residues, catalysts, re agents, intermediaries, equipment, derivatives, mixtures, concentrates, lumps, powders, granules, blends, Di Methylene sulphate, Oleum, sulphuric acid, nitric acid, phosphoric acid, hydrochloric acid, silicon dioxide, soda ash, caustic soda, venedium pentoxide, silicon fluoride, chlorine based chemicals, calcium chloride, and other organic sails, Mono calcium phosphate, di calcium phosphate (animal feed grade, pharma grade and all other grades), tri calcium phosphates, Active Pharmaceutical Ingredients (API), and other allied items, by products, derivates, compounds, source materials, ingredients, and other allied items and Power."
	Change in Clause V The Authorised Share Capital of our Company was increased from ₹ 900 million divided into 90 million equity shares of ₹ 10 each to ₹ 1,250 million divided into 125 million equity shares of ₹ 10 each.

MAIN OBJECTS OF OUR COMPANY

The main objects of our Company, as contained in our Memorandum of Association, are as follows:

1. *To establish, carry on in India or elsewhere the business to manufacture, produce, process, formulate, mix, disinfect, refine, wash, dilute, concentrate, compound, segregate, pack, repack, and remove, heat, grade, freeze, fermentate, reduce, improve, buy, sell, resell, import, export, trade, barter, transport, store, forward, distribute, dispose, develop, handle, manipulate, market, procure, supply, treat, work, and to act as principal, agent, broker, representative, consultant, collaborator, consign, adatia, stockists, liasioner, in wholesale or retail, job worker or otherwise, to deal in Micro nutrients Fertilisers, water soluble fertilisers and all types, classes and kinds of natural or manmade fertilisers or otherwise, manures, mixtures of Fertilisers, whether nitrogenous, phosphatic, potash or otherwise such as single super phosphate, triple super phosphate, rock phosphate, silica fluoride, lime rock phosphate, urea, gypsum, di ammonium phosphate, mono ammonium phosphate, Seeds and other allied items.*

2. *To establish and carry on the business of manufacturing, producing, processing, importing, exporting, trading and dealing whether as principal or agents, in pesticides, Bio Pesticides, insecticides, fungicides, germicides, weedicides, herbicides, sprays, technical's and remedies of all kinds for agricultural fruit growing, gardening or other purposes or as remedies for men or animals and whether produced from vegetables, mineral, general, animal or any other matter or by any other process, whether chemical, mechanical, electrical or otherwise and other allied items.*

3. *To establish, carry on in India or elsewhere the business, to manufacture, process, produce, formulate, mix, disinfect, wash, dilute, concentrate, compound, segregate, pack, repack and remove, heat, grade, store, forward, distribute, dispose, develop, broke, representative, agents, distributors, in wholesale or retail, consultant, collaborator, adatia, stockists, liasioner, job worker, import, export or otherwise to deal in all types of Organic chemicals, industrial chemicals, inorganic chemicals, agro chemicals, heavy water, and their compounds, formulations, preparations, acids, solvents, oils, solutions, derivatives, fluids, products, by products, residues, catalysts, re agents, intermediaries, equipment, derivatives, mixtures, concentrates, lumps, powders, granules, blends, Di Methylene sulphate, Oleum, sulphuric acid, nitric acid, phosphoric acid, hydrochloric acid, silicon dioxide, soda ash, caustic soda, venedium pentoxide, silicon fluoride, chlorine based chemicals, calcium chloride, and other organic sails, Mono calcium phosphate, di calcium phosphate (animal feed grade, pharma grade and all other grades), tri calcium phosphates, Active Pharmaceutical Ingredients (API), and other allied items, by products, derivates, compounds, source materials, ingredients, and other allied items and Power."*

The main objects of our Company enable us to carry on the current business as well as the business proposed to be carried out and the activities proposed to be undertaken pursuant to the Objects of the Issue. For further details please refer to the chapter titled "***Objects of the Issue***" on page 93 of this Draft Red Herring Prospectus.

Other Details regarding our Company

Details regarding the description of our Company's activities, services, products, market, growth, technology, managerial competence, standing with reference to prominent competitors, major suppliers, distributors and customers, segment, capacity/facility creation, capacity built-up, location of manufacturing facilities, marketing and competition, please refer to the chapters titled "***Our Business***", "***Our Management***" and "***Management's Discussion and Analysis of Financial Conditions and Results of Operations***" on pages 136, 173 and 206 respectively, of this Draft Red Herring Prospectus.

Injunction or Restraining Order

Our Company is not operating under any injunction or restraining order.

Total Number of Shareholders of our Company

As on the date of this Draft Red Herring Prospectus, there are thirty-five (35) shareholders in our Company. For further details our shareholding pattern, please refer the chapter titled "***Capital Structure***" on page 73 of this Draft Red Herring Prospectus.

Details regarding acquisition of business/undertakings, mergers, amalgamation

Except the transfer of businesses of M/s. Mega Chemicals and Fertilisers by our Company on April 10, 2007, our Company has neither acquired any entity, business or undertakings nor has undertaken any mergers, amalgamation. For further details, please refer to the paragraph titled "***Shareholders and other Agreements***" mentioned below on page 171 of this chapter.

Raising of capital in the form of equity or debt

Other than as disclosed under the chapter titled "***Capital Structure***" on page 73 of this Draft Red Herring Prospectus, our Company has not raised any capital in the form of equity. For details on the debt facilities of our Company, please refer the chapter titled "***Financial Indebtedness***" on page 221 of this Draft Red Herring Prospectus.

Revaluation of assets

Our Company has not revalued its assets since incorporation and has not issued any Equity Shares (including bonus shares) by capitalizing any revaluation reserves.

Time and Cost Overrun

Our Company has not experienced any significant time and cost overrun in relation to the setting up of our manufacturing facilities and depots.

Changes in the activities of our Company during the last five years

There has been no change in the activities of our Company during the last five years which may have had a material effect on the profit/ loss account of our Company including discontinuance of line of business, loss of markets and similar factors.

Defaults or Rescheduling of Borrowings with Financial Institutions/ Banks

There are no defaults or rescheduling of borrowings from financial institutions or banks or conversion of loans into equity in relation to our Company.

Lock-out or Strikes

There have been no lock-outs or strikes at any of the manufacturing units of our Company since inception.

Holding Company

As on the date of this Draft Red Herring Prospectus, our Company does not have a holding company.

Guarantees provided by our Promoters

Except as mentioned in this Draft Red Herring Prospectus, our Promoters have not given any guarantees to third parties in respect of our Company and the Equity Shares that are outstanding as of the date of filing of this Draft Red Herring Prospectus.

Strategic and Financial Partners

As on date of this Draft Red Herring Prospectus our Company does not have any strategic and financial partners**.**

Material Agreements

Our Company has not entered into any material contract, not being a contract entered into in the ordinary course of business carried on or intended to be carried on by us or contract entered into more than two years before the filing of this Draft Red Herring Prospectus.

Shareholders and Other Agreements

Except as disclosed below, there are no other material agreements, apart from those entered into in the ordinary course of business carried on or intended to be carried on by us:

Memorandum of Understanding dated April 10, 2007 between our Company and M/s. Mega Chemicals and Fertilisers, represented by its managing partner Rajasekhar Reddy Kovvuri

Our Company has entered into a memorandum of understanding dated April 10, 2007 with M/s. Mega Chemicals and Fertilisers pursuant to which the business of M/s. Mega Chemicals and Fertilisers including its customers, dealers, fixed assets, unsecured loan, were transferred to our Company with effect from April 10, 2007. In consideration of transfer business of M/s. Mega Chemicals and Fertilisers including its customers, dealers, fixed assets, unsecured loan, our Company agreed to pay ₹ 15.61 million to M/s. Mega Chemicals and Fertilisers. Pursuant to the memorandum of understanding, M/s. Mega Chemicals and Fertilisers would cease to carry on its business.

Our Subsidiary

Sri Sai Swarupa Seeds Private Limited is our wholly owned Subsidiary, details of which are provided below:

Sri Sai Swarupa Seeds Private Limited

Corporate Information

Sri Sai Swarupa Seeds Private Limited ("**SSSSPL**") was incorporated under the Companies Act, 1956 as a private limited company *vide* Certificate of Incorporation dated February 25, 2009 issued by Assistant Registrar of Companies, Andhra Pradesh. The corporate identity number of SSSSPL is U01119AP2009PTC062869. The registered office of SSSSPL is located at Door No. 8-256, Tata Nagar, Balabhadrapuram, East Godavari – 533 343, Andhra Pradesh, India.

The main objects of SSSSPL include, *inter alia*, to cultivate, grow, breed, improve, develop, import or export all kinds of seeds, flowers, agricultural products, vegetables and fruits; to carry on hydroponics and undertake research to improve the quality and quantity of cereals, fibres, oil – seeds, medicinal plants and to conduct genetic and agronomic research; to manufacture agricultural machinery parts and accessories, tools, materials and

substances and to set up farms, houses and orchids for the farmers. Presently SSSSPL is engaged in cultivation and breeding of all kinds of seeds.

Capital Structure:

The authorized share capital of SSSSPL is ₹ 15.70 million divided into 1.57 million equity shares of ₹10 each. The issued, subscribed and paid- up share capital of SSSSPL is ₹ 9 million divided into 9,00,000 equity shares of ₹ 10 each. The shareholding pattern of SSSSPL as on the date of this Draft Red Herring Prospectus is as follows:

Name of Shareholder	Number of Shares held	% of holding
K.P.R. Agrochem Limited	8,99,970	99.99%
Papa Reddy Kovvuri*	10	Negligible
Venkata Mukunda Reddy Karri*	10	Negligible
Rajasekhar Reddy Kovvuri*	10	Negligible
Total	**9,00,000**	**100%**

K.P.R. Agrochem Limited holds the beneficial interest in such shares.

Financial Performance of SSSSPL

Certain details of the audited financials of SSSSPL for Fiscals 2015, 2014 and 2013 are set forth below:

(₹ in million, except per share data)

	Fiscal 2015	Fiscal 2014	Fiscal 2013
Share capital(face value of ₹ 10 per share)	9.00	9.00	9.00
Reserves and surplus	35.61	23.50	3.46
Total Revenue	239.37	2,00.13	72.98
Profit/(Loss) after tax	12.10	17.54	1.62
Earnings per share (Basic and diluted) (₹)	13.45	19.49	1.80
Net asset value per share (₹)	49.56	36.11	13.84

Interest of the Subsidiary in our Company

SSSSPL does not have any interest in our Company's business other than as stated in the chapters "***Our Business***" and "***Financial Statements***", on pages 136 and 205, respectively of this Draft Red Herring Prospectus.

Amount of accumulated profit/ (losses) not accounted for by our Company

There are no accumulated profits or losses of our Subsidiary that are not accounted for by our Company.

Public Issue and Rights Issue

Our Subsidiary has not made any public or right issue in the last three years and has not become a sick company as specified under SICA and is not under winding up proceedings.

OUR MANAGEMENT

Our Board of Directors

Our Articles of Association require us to have not less than three (3) and not more than fifteen (15) Directors. As on date of this Draft Red Herring Prospectus, we have six Directors on our Board, which includes three executive Directors and three non-executive Independent Directors (including one woman Director).

Set forth below are details regarding our Board as on the date of this Draft Red Herring Prospectus.

Name, Designation, Occupation, DIN, Term and Nationality	Age (years)	Address	Other Directorship
Papa Reddy Kovvuri **Designation:** Chairman and Whole time Director **Occupation:** Business **DIN:** 01375140 **Term:** For a term of five years with effect from September 25, 2014 **Nationality**: Indian	79	3-29, Kacheri Vari Street, Komaripalem, Biccavolu Mandal, East Godavari – 533 346, Andhra Pradesh, India	1. Andhra Sea Products Limited; 2. KPR Egg Products Limited; 3. Sri Sai Swarupa Seeds Private Limited; 4. K.P.R. India Private Limited; 5. Mega Encon Projects Private Limited; 6. KPR Poultries Private Limited; 7. K.P.R. Industries (India) Limited; 8. K.P.R. Universal Holdings Private Limited; 9. Sri Lakshmi Egg Farming Private Limited; and 10. Papa Reddy Poultries Private Limited
Venkata Mukunda Reddy Karri **Designation:** Managing Director **Occupation:** Business **DIN:** 01574312 **Term:** For a term of five years with effect from September 25, 2014; liable to retire by rotation **Nationality**: Indian	54	2-1-1, Bhagya Nagar, Komaripalem, Biccavolu, East Godavari – 533 346, Andhra Pradesh, India	1. Papa Reddy Poultries Private Limited; 2. Andhra Sea Products Limited; 3. KPR Egg Products Limited; 4. K.P.R. India Private Limited; 5. Mega Encon Projects Private Limited; 6. Sri Chakra Oils & Extraction Private Limited; 7. KPR Poultries Private Limited; 8. K.P.R. Industries (India) Limited; 9. K.P.R. Universal Holdings Private Limited; 10. Sri Lakshmi Egg Farming Private Limited; 11. K.P.R. Agros Poultries Private Limited; 12. Sri Lakshmi Poultry Complex Private Limited; and 13. K.V. Mukunda Reddy Poultry Complex Private Limited
Kovvuri Rajasekhar Reddy **Designation:** Whole time Director and Executive Director **Occupation:** Business **DIN:** 01808276	38	5-3, Katcheri ST, Komaripalem, Biccavolu, East Godavari – 533 343, Andhra Pradesh, India	1. Sri Sai Swarupa Seeds Private Limited; 2. K.P.R. India Private Limited; 3. Mega Encon Projects Private Limited; 4. K.P.R. Industries (India) Limited; 5. K.P.R. Universal Holdings

Term: For a term of five years with effect from September 25, 2014 **Nationality**: Indian			Private Limited; 6. KPR Egg Products Limited; 7. Sri Lakshmi Egg Farming Private Limited; and 8. Sri Lakshmi Poultry Complex Private Limited
Srinivasan Raghavachari **Designation:** Non-Executive and Independent Director **Occupation:** Professional **DIN:** 00003968 **Term:** Appointed for a period up to March 15, 2020 **Nationality**: Indian	84	C – 6 – 1, Lloyds Garden, Appa Saheb Marathe Marg, Prabhadevi, Mumbai – 400 025, Maharashtra, India	1. Graphite India Limited; 2. Goldiam International Limited; 3. Mcleod Russel India Limited; 4. Williamson Magor and Company Limited; 5. Nayamode Solutions Private Limited; 6. Snowcem Paints Private Limited; 7. J. Kumar Infraprojects Limited; 8. Newturn Consulting Private Limited; 9. JM Financial Trustee Company Private Limited; and 10. C. Krishnahchetty Jewellers Private Limited
Jyothi Prasad **Designation:** Non-Executive and Independent Director **Occupation:** Business **DIN:** 06947488 **Term:** Appointed for a period up to March 15, 2020 **Nationality:** Indian	52	A – 903, Jagat Vidya CHS, Near Gurunanak Hospital, Bandra East, Mumbai – 400 051, Maharashtra, India	1. Karvy Financial Services Limited; and 2. Karvy Stock Broking Limited
Murali Krishna Waddiparthi **Designation:** Non-Executive and Independent Director **Occupation:** Professional **DIN:** 01271559 **Term:** Appointed for a period up to June 12, 2018 **Nationality**: Indian	65	Plot – 8, Sriramnagar Colony, Mansoorabad, Hyderabad – 500068, Andhra Pradesh, India	NIL

Relationship between our Directors

None of our Directors are related to each other except the following:

Name	Related to	Relationship
Papa Reddy Kovvuri	Venkata Mukunda Reddy Karri	Father in – law
	Rajasekhar Reddy Kovvuri	Grandfather's brother
Venkata Mukunda Reddy Karri	Papa Reddy Kovvuri	Son in – law

Name	Related to	Relationship
	Rajasekhar Reddy Kovvuri	Uncle
Rajasekhar Reddy Kovvuri	Papa Reddy Kovvuri	Brother's grandson
	Venkata Mukunda Reddy Karri	Nephew

Brief Biographies of our Directors

Papa Reddy Kovurri, aged 79 years, is the Chairman and Whole-time Director and a Promoter of our Company. He has experience of over four decades in the agricultural business. He has been on the Board since the incorporation of our Company. As the Chairman and Whole-time Director of our Company, he is involved in the overall administration of our existing operations of our Company.

Venkata Mukunda Reddy Karri, aged 54 years, is the Managing Director and a Promoter of our Company. He has experience of over two decades in the business of agrochemical industry and related business. He has been on the Board since the incorporation of our Company. As the Managing Director of our Company, he is involved in the business operations and marketing activities of our Company.

Kovvuri Rajasekhar Reddy, aged 38 years, is the Whole time Director and Executive Director and a Promoter of our Company. He holds a Bachelor's degree in Science (Computer Science) from University of Madras. He has experience of over a decade in the business of chemical, agrochemical and other related industry. He has been on the Board since the incorporation of our Company. As the Whole time Director of our Company, he is involved in the strategic planning, project implementation, general management and corporate finance of our Company.

Srinivasan Raghavachari, aged 84 years, is the Non-Executive, Independent Director of our Company. He holds a degree of doctorate of philosophy (commerce) in Banking and Finance from University of Bombay. He has been conferred honorary fellowship from Indian Institute of Banking and Finance in recognition of his invaluable contribution in the field of banking and finance. He was the chairman and managing director of Bank of India and Allahabad Bank. He has over four decades of experience in the banking and finance. He was appointed as an Additional Director of our Company on March 16, 2015 and regularised on August 14, 2015.

Jyothi Prasad, aged 52 years, is the Non-Executive, Independent Director of our Company. She holds a Bachelor's degree in Commerce from the University of Madras, a Bachelor's degree in Law from the University of Mumbai and a Master's degree in Commerce from University of Madras. She also holds a Post Graduate Diploma in management from the Indian Institute of Management, Ahmadabad. She was awarded the British Chevening Scholarship by the Foreign and Commonwealth Office to study Leadership and Excellence from the London School of Economics. She was associated with American Orient Capital Partners India Private Limited, NM Rothschild & Sons (India) Private Limited, Peregrine Capital India Private Limited and SBI Capital Markets Limited. She has over two decades of experience in the investment banking business. She was appointed as an Additional Director of our Company on March 16, 2015 and regularised on August 14, 2015.

Muralikrishna Waddiparthi, aged 65 years, is the Non-Executive, Independent Director of our Company. He holds a Bachelor's degree in Commerce from the Andhra University and a Bachelor's degree in Law from the Osmania University. He has over two decades of experience in the areas of corporate affairs and has been practising law and corporate consultant since 2006. He was appointed as an Additional Director of our Company on June 12, 2015 and regularised on August 14, 2015.

Confirmations

None of our Directors is or was a director of any listed companies during the five years immediately preceding the date of filing of this Draft Red Herring Prospectus and until date, whose shares have been or were suspended from being traded on any stock exchange during the term of their directorship in such companies.

None of our Directors is or was a director on any listed companies which have been or were delisted from any stock exchange during the term of their directorship in such companies.

None of the Directors have been appointed pursuant to any arrangement or understanding with major Shareholders, customers, suppliers or others.

Borrowing Powers of our Board

Our Articles of Association, subject to applicable law, authorize our Board to raise or borrow money or secure the payment of any sum of money for the purposes of our Company. Our Company has, pursuant to an EGM held on March 31, 2014, resolved that in accordance with the provisions of the Companies Act, 2013, our Board is authorised to borrow, from time to time, any sum or sums of money on such terms and conditions and with or without security as the board of directors may think fit which, together with the moneys already borrowed (apart from temporary loans obtained in the ordinary course of business), may exceed the aggregate of the paid – up capital of our Company and its free reserves, that is to say, reserves not set apart for any specific purpose, provided that the total amount of money/moneys borrowed by the board shall not exceed the limit of ₹ 20,000 million.

Terms of appointment and remuneration of our whole-time Directors

Papa Reddy Kovvuri

Papa Reddy Kovvuri was appointed as a Director at the time of incorporation of our Company. Papa Reddy Kovvuri was re-appointed as our Chairman and Whole-time Director pursuant to a Shareholders resolution dated March 31, 2014 for a period of five years with effect from September 25, 2014. Pursuant to the Shareholders' resolution dated March 31, 2014, Papa Reddy Kovvuri is entitled to a remuneration of ₹ 0.40 million per month which will be adjusted against total remuneration payable at 3.33 per cent of the net profit payable to him. Papa Reddy Kovvuri is entitled to perquisites as may be decided by the Board, in compliance with applicable laws. Further, total remuneration payable to him in a financial year should not exceed 3.33 per cent of the net profit of our Company.

Venkata Mukunda Reddy Karri

Venkata Mukunda Reddy Karri was appointed as a Director at the time of incorporation of our Company. Venkata Mukunda Reddy Karri was re-appointed as our Managing Director pursuant to a Shareholders resolution dated March 31, 2014 for a period of five years with effect from September 25, 2014. Pursuant to the Shareholders' resolution dated March 31, 2014, Venkata Mukunda Reddy Karri is entitled to a remuneration of ₹ 0.40 million per month which will be adjusted against total remuneration payable at 3.33 per cent of the net profit payable to him. Venkata Mukunda Reddy Karri is entitled to perquisites as may be decided by the Board, in compliance with applicable laws. Further, total remuneration payable to him in a financial year should not exceed 3.33 per cent of the net profit of our Company.

Rajasekhar Reddy Kovvuri

Rajasekhar Reddy Kovvuri was appointed as a Director at the time of incorporation of our Company. Rajasekhar Reddy Kovvuri was re-appointed as our Whole-time Director designated as Executive Director pursuant to a Shareholders resolution dated March 31, 2014 for a period of five years with effect from September 25, 2014. Pursuant to the Shareholders' resolution dated March 31, 2014, Rajasekhar Reddy Kovvuri is entitled to a remuneration of ₹ 0.40 million per month which will be adjusted against total remuneration payable at 3.33 per cent of the net profit payable to him. Rajasekhar Reddy Kovvuri is entitled to perquisites as may be decided by the Board, in compliance with applicable laws. Further, total remuneration payable to him in a financial year should not exceed 3.33 per cent of the net profit of our Company.

Sitting Fees

As per the resolution of our Board dated June 12, 2015, the sitting fee payable to each of our non-executive Directors for attending each meeting of our Board and Audit Committee is ₹ 20,000 and for attending each meeting of all other committees of our Board is ₹ 10,000.

Payment or benefit to Directors of our Company

Except as disclosed in this Draft Red Herring Prospectus, no amount or benefit has been paid or given within the two preceding years or is intended to be paid or given to any of the executive Directors except the normal remuneration for services rendered as a Director of our Company.

The sitting fees/other remuneration paid to our Directors in Fiscal 2015 are as follows:

1. Remuneration to Executive Directors:

The remuneration paid to the Executive Directors in the Fiscal 2015 is as follows:

(₹ in million)

Sr. No.	Name of Director	Salary	Commission
1.	Papa Reddy Kovurri	4.80	-
2.	Venkata Mukunda Reddy Karri	4.80	-
3.	Rajasekhar Reddy Kovvuri	4.80	-

2. Remuneration to Non-executive Directors:

The details of the sitting fees paid to the Non-Executive Directors in Fiscal 2015 are as follows:

(₹ in million)

Sr. No.	Name of Director	Sitting Fees
1.	Srinivasan Raghavachari	NIL
2.	Jyothi Prasad	NIL
3.	Muralikrishna Waddiparthi	NIL

Compensation paid to our Directors by our Subsidiary

No remuneration was paid, or is payable, to the Directors of our Company by our Subsidiary in the Fiscal 2015.

Service Contracts entered into with the Directors

Our Company has not entered into any service contracts, pursuant to which, the Directors are entitled to benefits upon termination of employment.

Loans to Directors

There are no loans that have been availed by the Directors from our Company that are outstanding as of the date of this Draft Red Herring Prospectus.

Other than as disclosed in the section *"**Financial Statements**"* on page 205 of this Draft Red Herring Prospectus, none of the beneficiaries of loans and advances and sundry debtors are related to the key management personnel.

Corporate Governance

The provisions of the SEBI Listing Regulations and the Companies Act with respect to corporate governance will be applicable to us immediately upon the listing of our Equity Shares on the Stock Exchanges.

We are in compliance with the requirements of the applicable regulations, including the SEBI Listing Regulations, Companies Act and the SEBI ICDR Regulations, in respect of corporate governance including constitution of our Board and Committees thereof. Our corporate governance framework is based on an effective independent Board, separation of the Board's supervisory role from the executive management team and constitution of the Board Committees, as required under law.

Our Board is constituted in compliance with the provisions of the Companies Act and the SEBI Listing Regulations and our Company undertakes to take all necessary steps to continue to comply with all the requirements of the SEBI Listing Regulations and the Companies Act. Our Board functions either directly, or through various committees constituted to oversee specific operational areas.

As on date of this Draft Red Herring Prospectus, our Board has six Directors, comprising three executive Directors and three non – executive and Independent Directors (including one women director).

Committees of our Board

Our Board has constituted following committees in accordance with the requirements of the Companies Act and SEBI Listing Regulations:

a) Audit Committee;
b) Stakeholders' Relationship Committee;
c) Nomination and Remuneration Committee;
d) Corporate Social Responsibility Committee;
e) Risk Management Committee; and
f) IPO Committee.

Details of each of these committees are as follows:

a. Audit Committee

Our Audit Committee was constituted pursuant to resolution of our Board dated March 29, 2009. Pursuant to a resolution of our Board dated March 16, 2015, the Audit Committee was reconstituted. Further, pursuant to a resolution of our Board dated June 12, 2015, the Audit Committee was reconstituted. The Audit Committee comprises of the following:

Sr. No.	Name of Member	Designation	Nature of Directorship
1.	Srinivasan Raghavachari	Chairman	Non-Executive and Independent Director
2.	Jyothi Prasad	Member	Non-Executive and Independent Director
3.	Rajasekhar Reddy Kovvuri	Member	Whole time Director and Executive Director

The Company Secretary shall act as the secretary of the Audit Committee.

The scope, functions and the terms of reference of our Audit Committee, is in accordance with Section 177 of the Companies Act, 2013 and Regulation 18 of the SEBI Listing Regulations and approved by our Board pursuant to its resolution dated November 28, 2015. Below are the scope, functions and the terms of reference of our Audit Committee:

A. Powers of Audit Committee

The Audit Committee shall have the following powers:

1. To investigate any activity within its terms of reference;
2. To seek information from any employee;
3. To obtain outside legal or other professional advice; and
4. To secure attendance of outsiders with relevant expertise, if it considers necessary

B. Role of the Audit Committee

The role of the audit committee shall include the following:

(1) Oversight of the Company's financial reporting process and the disclosure of its financial information to ensure that the financial statement is correct, sufficient and credible;
(2) Recommendation for appointment, remuneration and terms of appointment of auditors of the Company;
(3) Approval of payment to statutory auditors for any other services rendered by the statutory auditors;
(4) Reviewing, with the management, the annual financial statements and auditor's report thereon before submission to the board for approval, with particular reference to:

a. matters required to be included in the director's responsibility statement to be included in the board's report in terms of clause (c) of sub-section (3) of Section 134 of the Companies Act, 2013;
b. changes, if any, in accounting policies and practices and reasons for the same;
c. major accounting entries involving estimates based on the exercise of judgment by management;
d. significant adjustments made in the financial statements arising out of audit findings;
e. compliance with listing and other legal requirements relating to financial statements;
f. disclosure of any related party transactions;
g. modified opinion(s) in the draft audit report;

(5) Reviewing, with the management, the quarterly financial statements before submission to the board for approval;
(6) Reviewing, with the management, the statement of uses / application of funds raised through an issue (public issue, rights issue, preferential issue, etc.), the statement of funds utilized for purposes other than those stated in the offer document / prospectus / notice and the report submitted by the monitoring agency monitoring the utilization of proceeds of a public or rights issue, and making appropriate recommendations to the board to take up steps in this matter;
(7) Reviewing and monitoring the auditor's independence and performance, and effectiveness of audit process;
(8) Approval or any subsequent modification of transactions of the Company with related parties;
(9) Scrutiny of inter-corporate loans and investments;
(10) Valuation of undertakings or assets of the Company, wherever it is necessary;
(11) Evaluation of internal financial controls and risk management systems;
(12) Reviewing, with the management, performance of statutory and internal auditors, adequacy of the internal control systems;
(13) Reviewing the adequacy of internal audit function, if any, including the structure of the internal audit department, staffing and seniority of the official heading the department, reporting structure coverage and frequency of internal audit;
(14) Discussion with internal auditors of any significant findings and follow up there on;
(15) Reviewing the findings of any internal investigations by the internal auditors into matters where there is suspected fraud or irregularity or a failure of internal control systems of a material nature and reporting the matter to the board;
(16) Discussion with statutory auditors before the audit commences, about the nature and scope of audit as well as post-audit discussion to ascertain any area of concern;
(17) To look into the reasons for substantial defaults in the payment to the depositors, debenture holders, shareholders (in case of non-payment of declared dividends) and creditors;
(18) To review the functioning of the whistle blower mechanism;
(19) Approval of appointment of chief financial officer after assessing the qualifications, experience and background, etc. of the candidate;
(20) Carrying out any other function as is mentioned in the terms of reference of the audit committee.

Further, the Audit Committee shall mandatorily review the following information:

(1) Management discussion and analysis of financial condition and results of operations;

(2) Statement of significant related party transactions (as defined by the audit committee), submitted by management;

(3) Management letters / letters of internal control weaknesses issued by the statutory auditors;

(4) Internal audit reports relating to internal control weaknesses; and

(5) Appointment, removal and terms of remuneration of the chief internal auditor shall be subject to review by the audit committee.

(6) statement of deviations:

a. Quarterly statement of deviation(s) including report of monitoring agency, if applicable, submitted to stock exchange(s) in terms of Regulation 32(1) of the SEBI Listing Regulations.

b. Annual statement of funds utilized for purposes other than those stated in the offer document/prospectus/notice in terms of Regulation 32(7) the SEBI Listing Regulations.

As required under the SEBI Listing Regulations, the Audit Committee shall meet at least four times in a year, and not more than one hundred and twenty days shall elapse between two meetings. The quorum shall be two members present, or one third of the members, whichever is greater, provided that there should be a minimum of two independent directors present.

b. Stakeholders' Relationship Committee

Our Stakeholders' Relationship Committee was constituted pursuant to resolution of our Board dated March 16, 2015. The Stakeholders' Relationship Committee comprises of the following:

Sr. No.	Name of Member	Designation	Nature of Directorship
1.	Jyothi Prasad	Chairman	Non-Executive and Independent Director
2.	Venkata Mukunda Reddy Karri	Member	Managing Director
3.	Rajasekhar Reddy Kovvuri	Member	Whole time Director and Executive Director

The Company Secretary shall act as the secretary of the Stakeholders' Relationship Committee.

The scope and function of the Stakeholders' Relationship Committee is in accordance with Section 178 of the Companies Act, 2013 and the SEBI Listing Regulations and approved by our Board pursuant to its resolution dated November 28, 2015. The terms of reference, powers and scope of the Stakeholders' Relationship Committee of our Company include:

1. To look into the redressal of grievances of shareholders, debenture holders and other security holders;

2. To investigate complaints relating to allotment of shares, approval of transfer or transmission of shares;

3. To consider and resolve the grievances of the security holders of the company including complaints related to transfer of shares, non-receipt of balance sheet, non-receipt of declared dividends; and

4. To carry out any other function as prescribed under the SEBI Listing Regulations as and when amended from time to time.

The quorum of the meeting shall be either two members or one third of the members of the committee whichever is greater.

c. Nomination and Remuneration Committee

Our Nomination and Remuneration Committee was constituted pursuant to resolution of our Board dated June 12, 2015. The Nomination and Remuneration Committee comprises of the following:

Sr. No.	Name of Member	Designation	Nature of Directorship
1.	Srinivasan Raghavachari	Chairman	Non-Executive and Independent Director
2.	Muralikrishna Waddiparthi	Member	Non-Executive and Independent Director
3.	Jyothi Prasad	Member	Non-Executive and Independent Director

The Company Secretary shall act as the secretary of the Nomination and Remuneration Committee.

The scope and function of the Nomination and Remuneration Committee is in accordance with Section 178 of the Companies Act, 2013 and SEBI Listing Regulations and approved by our Board pursuant to its resolution dated November 28, 2015. Set forth below are the terms of reference, powers and role of our Nomination and Remuneration Committee:

(1) Formulation of the criteria for determining qualifications, positive attributes and independence of a director and recommend to the board of directors a policy relating to, the remuneration of the directors, Key Managerial Personnel and other employees;

(2) The level and composition of remuneration is reasonable and sufficient to attract, retain and motivate directors of the quality required to run the company successfully;

(3) Formulation of criteria for evaluation of performance of independent directors and the board of directors;

(4) Devising a policy on diversity of board of directors;

(5) Identifying persons who are qualified to become directors and who may be appointed in senior management in accordance with the criteria laid down and recommend to the board of directors their appointment and removal;

(6) To extend or continue the term of appointment of the independent director, on the basis of the report of performance evaluation of independent directors.

The quorum of the meeting shall be either two members or one third of the members of the committee whichever is greater.

d. Corporate Social Responsibility Committee

Our Corporate Social Responsibility Committee was constituted pursuant to resolution of our Board dated March 16, 2015. Pursuant to a resolution of our Board dated June 12, 2015, the Corporate Social Responsibility Committee was reconstituted. The Corporate Social Responsibility Committee comprises of the following:

Sr. No.	Name of Member	Designation	Nature of Directorship
1.	Papa Reddy Kovvuri	Chairman	Chairman and Whole time Director
2.	Rajasekhar Reddy Kovvuri	Member	Whole time Director and Executive Director
3.	Jyothi Prasad	Member	Non-Executive and Independent Director

The Company Secretary shall act as the secretary of the Corporate Social Responsibility Committee.

The terms of reference, powers and scope of the Corporate Social Responsibility Committee of our Company is in accordance with Section 135 of the Companies Act, 2013. The terms of reference of the Corporate Social Responsibility Committee include the following

1. To formulate and recommend to the Board, a Corporate Social Responsibility Policy which shall indicate the activities to be undertaken by the Company as specified in Schedule VII as amended from time to time;

2. To recommend the amount of expenditure to be incurred on the activities referred to in clause (a) subject to the limit provided under Section 135 of the Companies Act;

3. To monitor the corporate Social Responsibility Policy of our Company from time to time;

4. To institute a transparent monitoring mechanism for implementation of the CSR projects or programs or activities undertaken by the company;

5. Any other matter as the Corporate Social Responsibility Committee may deem appropriate after approval of the Board of Directors or as may be directed by the Board of Directors from time to time.

The quorum of the meeting shall be either two members or one third of the members of the committee whichever is greater.

e. Risk Management Committee

Our Risk Management Committee was constituted pursuant to resolution of our Board dated June 12, 2015 passed by the Directors of our Company. The Risk Management Committee comprises of the following:

Sr. No.	Name of Member	Designation	Nature of Directorship
1.	Srinivasan Raghavachari	Chairman	Non-Executive and Independent Director
2.	Jyothi Prasad	Member	Non-Executive and Independent Director
3.	Venkata Mukunda Reddy Karri	Member	Managing Director

The Company Secretary shall act as the secretary of the Risk Management Committee.

The terms of reference, powers and role of the Risk Management Committee of our Company include the following:

1. To recommend risk management plan to the Board for implementation;

2. To monitor and review the risk management plan;

3. To lay down procedures to inform Board members about the risk assessment and minimization procedures;

4. To develop and implement the risk management policy for the company, identification therein of elements of risk, if any, which in the opinion of the Board may threaten the existence of the company; and

5. To perform such other functions which are appropriate and necessary to manage the risk.

f. IPO Committee

The IPO Committee was constituted pursuant to resolution of our Board dated August 14, 2015 passed by the Directors of our Company. The IPO Committee comprises of the following:

Sr. No.	Name of Member	Designation	Nature of Directorship
1.	Venkata Mukunda Reddy Karri	Chairman	Managing Director
2.	Rajasekhar Reddy Kovvuri	Member	Whole time Director and Executive Director
3.	Jyothi Prasad	Member	Non-Executive and Independent Director

The Company Secretary shall act as the secretary of the IPO Committee.

The terms of reference, powers and role of the IPO Committee include the following:

1. to issue, offer and allot the Equity Shares, and to do other matters in connection with or incidental to the IPO including the Offer for Sale, including determining the anchor investor ("Anchor Investor") portion and allocate such number of Equity Shares to Anchor Investors in accordance with the SEBI ICDR Regulations;

2. authorisation to any director or directors of the Company or other officer or officers of the Company, including by the grant of power of attorney, to do such acts, deeds and things as such authorized person in his/her/its absolute discretion may deem necessary or desirable in connection with the issue, offer and allotment of the Equity Shares;

3. giving or authorising any concerned person to give such declarations, affidavits, certificates, consents and authorities as may be required from time to time;

4. seeking, if required, any approval, consent or waiver from the Company's lenders, and/or parties with whom the Company has entered into various commercial and other agreements, and/or any/all concerned government and regulatory authorities in India, and/or any other approvals, consents or waivers that may be required in connection with the issue, offer and allotment of the Equity Shares;

5. deciding the pricing and terms of the Equity Shares, and all other related matters, including the determination of the minimum subscription for the Issue, in accordance with applicable laws;

6. deciding the pricing, the terms of the issue of the Equity Shares, and all other related matters regarding the Pre-IPO Placement, including the execution of the relevant documents with the investors;

7. taking on record the approval of the offer for sale by the selling shareholders;

8. approval of the draft red herring prospectus ("DRHP"), the red herring prospectus ("RHP") and the prospectus ("Prospectus") (including amending, varying or modifying the same, as may be considered desirable or expedient) in relation to the IPO including the Offer for Sale as finalized in consultation with the BRLMs, in accordance with all applicable laws, rules, regulations and guidelines;

9. seeking the listing of the Equity Shares on any recognised stock exchange, submitting the listing application to such stock exchange and taking all actions that may be necessary in connection with obtaining such listing;

10. finalisation of and arrangement for the submission of the DRHP to be submitted to the SEBI and the Stock Exchange(s) for receiving comments, the RHP and the Prospectus to be filed with the Registrar of Companies, and any corrigendum, amendments supplements thereto;

11. authorisation of the maintenance of a register of holders of the Equity Shares;

12. finalisation of the basis of allotment of the Equity Shares;

13. acceptance and appropriation of the proceeds of the IPO; and

14. to do any other act and/or deed, to negotiate and execute any document(s), application(s), agreement(s), undertaking(s), deed(s), affidavits, declarations and certificates, and/or to give such direction as it deems fit or as may be necessary or desirable with regard to the IPO.

15. to decide on the actual size (including any reservation for employees, employees or shareholders of promoting companies/ group companies and/or any other reservations or firm allotments as may be permitted), timing, pricing, reservation and discounts, if any, and all the terms and conditions of the issue of the Equity Shares for the IPO, including the price, and to accept any amendments, modifications, variations or alterations thereto;

16. to invite the existing shareholders of the Company to participate in the IPO to offer for sale Equity Shares held by them at the same price as in the IPO;

17. to finalise, settle, execute and deliver or arrange the delivery of the syndicate agreement, underwriting agreement, escrow agreement and all other documents, deeds, agreements, memorandum of understanding and other instruments whatsoever with the registrar to the IPO, legal advisors, auditors, stock exchanges, BRLMs and any other agencies/intermediaries in connection with the IPO with the power to authorise one or more officers of the Company to execute all or any of the afore stated documents;

18. to finalise, settle, approve and adopt the Draft Red Herring Prospectus, the Red Herring Prospectus, the Prospectus, and the preliminary and final international wrap for the IPO and take all such actions as may be necessary for filing of these documents including incorporating such alterations/corrections/ modifications as may be required by SEBI or any other relevant governmental and statutory authorities;

19. to make applications, if necessary, to the Foreign Investment Promotion Board, the Reserve Bank of India or to any other statutory or governmental authorities in connection with the IPO and, wherever necessary, incorporate such modifications/ amendments/ alterations/ corrections as may be required in the Draft Red Herring Prospectus, the Red Herring Prospectus and the Prospectus;

20. to open and operate bank account(s) of the Company in terms of the escrow agreement for handling of refunds for the IPO and to authorise one or more officers of the Company to execute all documents/deeds as may be necessary in this regard;

21. to approve code of conduct as may be considered necessary by the IPO Committee or as required under applicable laws, regulations or guidelines for the Board, officers of the Company and other employees of the Company;

22. to approve a suitable policy on insider trading as required under applicable laws, regulations and guidelines;

23. to seek, if required, the consent of the Company's lenders, parties with whom the Company has entered into various commercial and other agreements, and any other consents that may be required in connection with the IPO, if any;

24. approving any corporate governance requirement that may be considered necessary by the Board or the IPO Committee or as may be required under applicable laws, regulations or guidelines in connection with the IPO;

25. to open and operate a bank accounts of the Company in terms of Section 40(3) of the Companies Act, 2013 and to authorise one or more officers of the Company to execute all documents/deeds as may be necessary in this regard;

26. to determine and finalise the floor price/price band for the IPO, approve the basis for allocation and confirm allocation of the Equity Shares to various categories of persons as disclosed in the Draft Red Herring Prospectus, the Red Herring Prospectus and the Prospectus, in consultation with the BRLMs and do all such acts and things as may be necessary and expedient for, and incidental and ancillary to, the IPO;

27. to issue receipts/allotment letters/confirmation of allocation notes either in physical or electronic mode representing the underlying Equity Shares in the capital of the Company with such features and attributes as may be required and to provide for the tradability and free transferability thereof as per market practices and regulations, including listing on one or more Indian stock exchange(s), with power to authorise one or more officers of the company to sign all or any of the afore stated documents;

28. to make applications for listing of the shares in one or more Indian stock exchange(s) for listing of the Equity Shares of the Company and to execute and to deliver or arrange the delivery of necessary documentation to the concerned stock exchange(s);

29. to do all such deeds and acts as may be required to dematerialize the Equity Shares of the Company and to sign and/or modify, as the case may be, agreements and/or such other documents as may be required with National Securities Depository Limited, Central Depository Services (India) Limited, registrar and transfer agents and such other agencies, as may be required in this connection with power to authorise one or more officers of the Company to execute all or any of the afore stated documents;

30. to authorize and approve the incurring of expenditure and payment of fees, commissions, remuneration and expenses in connection with the IPO;

31. to do all such acts, deeds, matters and things and execute all such other documents, etc. as it may, in its absolute discretion, deem necessary or desirable for such purpose, including without limitation, determine the anchor investor portion and allocation to anchor investors, finalise the basis of allocation and to allot the shares to the successful allottees as permissible in law, issue of share certificates in accordance with the relevant rules;

32. to settle all questions, difficulties or doubts that may arise in regard to such issues or allotment as it may, in its absolute discretion deem fit;

33. to take such action, give such directions, as may be necessary or desirable as regards the IPO and to do all such acts, matters, deeds and things, including but not limited to the allotment of Equity Shares against the valid applications received in the IPO, as are in the best interests of the Company;

34. to execute and deliver any and all other documents or instruments and doing or causing to be done any and all acts or things as the IPO Committee may deem necessary, appropriate or advisable in order to carry out the purposes and intent of the foregoing or in connection with the IPO and any documents or instruments so executed and delivered or acts and things done or caused to be done by the IPO Committee shall be conclusive evidence of the authority of the IPO Committee in so doing; and

35. to delegate any power (s) specified herein to any Director/ KMP/Officer of the company for any specific purpose.

Shareholding of Directors in our Company

As on date of filing of this Draft Red Herring Prospectus, except as stated below, none of our other Directors hold any Equity Shares of our Company:

Name of Director	Number of Equity Shares (pre – Issue)	Percentage (in %)
Papa Reddy Kovvuri	20,21,040	2.36%
Venkata Mukunda Reddy Karri	33,97,560	3.98%
Rajasekhar Reddy Kovvuri	33,33,240	3.90%

Shareholding of Directors in our Subsidiary

As on date of this Draft Red Herring Prospectus, our Directors hold the following number of equity shares of SSSSPL, our Subsidiary:

Name of Director	Number of equity shares
Papa Reddy Kovvuri*	10
Venkata Mukunda Reddy Karri*	10
Rajasekhar Reddy Kovvuri*	10

K.P.R. Agrochem Limited holds the beneficial interest in such shares.

Interest of our Directors

Our executive Directors may be deemed to be interested to the extent of remuneration paid to them for services rendered as a Director of our Company and reimbursement of expenses, if any, payable to them. For details of remuneration paid to our see "*Terms of appointment and remuneration of our whole-time Directors*" above.

Our Directors have no interest in the promotion of our Company other than in the ordinary course of business. Our Directors may also be regarded as interested to the extent of Equity Shares held by them in our Company, if any, details of which have been disclosed above under the heading "*Shareholding of Directors in our Company*". All of our Directors may also be deemed to be interested to the extent of any dividend payable to them and other distributions in respect of the Equity Shares.

Our Directors may also be interested to the extent of Equity Shares, if any, held by them or held by the entities in which they are associated as promoters, directors, partners, proprietors or trustees or held by their relatives or that

may be subscribed by or allotted to the companies, firms, ventures, trusts in which they are interested as promoters, directors, partners, proprietors, members or trustees, pursuant to this Issue.

Except as stated in the chapter titled "***Related Party Transactions***" on page 203 of this Draft Red Herring Prospectus, our Directors do not have any other interest in the business of our Company.

Interest as to property

Our Directors confirm that they have no interest in any property acquired by our Company during the last two years from the date of filing of this Draft Red Herring Prospectus or any property proposed to be purchased by our Company.

Bonus or Profit Sharing Plan for our Directors

None of our Directors are a party to any bonus or profit sharing plan.

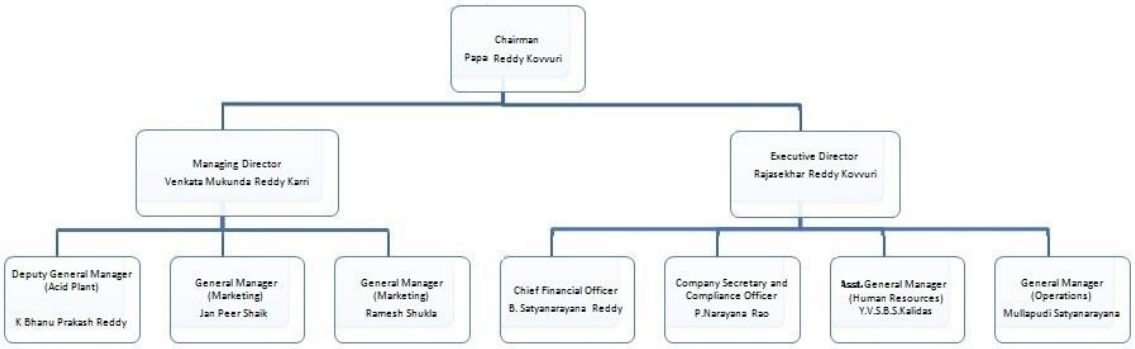
Changes in our Board during the Last Three Years

Except as disclosed below, there have been no changes in our Board during the last three years.

Name of Director	Date of Appointment	Date of Cessation	Reason
Muralikrishna Waddiparthi	June 12, 2015	-	Appointed as an additional director and and regularised on August 14, 2015
Srinivasan Raghavachari	March 16, 2015	-	Appointed as an additional director and and regularised on August 14, 2015
Jyothi Prasad	March 16, 2015	-	Appointed as an additional director and and regularised on August 14, 2015

Management Organization Structure

Set forth is the organization structure of our Company:



Our Key Managerial Personnel

Set forth below are the details of our Key Managerial Personnel in addition to our executive Directors as on the date of filing of this Draft Red Herring Prospectus.

Bojjireddy Sathyanarayana Reddy, aged 57 years, is the Chief Financial Officer of our Company. He holds a Bachelor's degree in Arts and Master's degree in Commerce from Sri Venkateswara University. He has over 30 years of experience in finance and accounts. He joined our Company on August 13, 2015. Prior to joining our Company, he worked with Pitti Laminations Limited, Panyam Cements & Mineral Industries Limited, Gomathy Spinner. He also worked with our Company as General Manager (Finance) from May 5, 2009 to April 30, 2010. He is currently responsible for accounting and financial matters, as well as communicating with financial institutions. He did not receive any remuneration for the Fiscal 2015.

Narayana Rao Poluri, aged 77 years, is the Company Secretary and Compliance Officer of our Company. He holds a Bachelor's degree in Arts and Bachelor's degree in Law from Osmania University. He holds a Bachelor's .degree in Commerce from Andhra University and Master's degree in Commerce from Sri Venkateswara University. He is a member of the Institute of Company Secretaries of India and the Institute of Cost and Works Accountants of India. He has over 40 years of experience in accounts, finance and compliance work. He joined our Company on September 30, 2010 as a Company Secretary and Chief Financial Officer and currently holds the designation of Company Secretary and Compliance Officer. Prior to joining our Company, he worked with The Andhra Pradesh Paper Mills Limited and Coastal Papers Limited. He is currently responsible for handling secretarial matters in our Company. He received a gross remuneration of ₹ 0.49 million in Fiscal 2015.

Y. V. S. B. S. Kalidas, aged 52 years, is the Assistant General Manager (Human Resources) of our Company. He holds a Bachelor's degree in Commerce from Andhra University. He holds a Diploma in Labour Laws with Administrative Laws from Annamalai University and a Diploma in Industrial Relations and Personnel Management from Bhartiya Vidya Bhavan. He has over 20 years of experience in human resources management. He joined our Company on June 27, 2009 as a Manager (Human Resources) and currently holds the designation of Assistant General Manager (Human Resources). Prior to joining our Company, he worked with Godavari Ceramics Limited, Triveni Glass Limited, Sri Luxmi Tulasi Agro Paper (Private) Limited, Silica Ceramica (Private) Limited, Balabalajee Textiles Limited and Naturol Bioenergy Limited. He is currently responsible for human resources and administrative functions in our Company. He received a gross remuneration of ₹ 1.05 million in Fiscal 2015.

Mullapudi Satyanarayana, aged 52 years, is the General Manager (Operations) of our Company. He holds a Bachelor's degree in Science from Andhra University and a Master's degree in Science (Chemistry) from Kalinga University. He has approximately 30 years of experience in Agrochemical Sector. He joined our Company on September 4, 2012 as General Manager (Operations) of our Company. Prior to joining our Company, he worked with Venkatarama Chemicals Limited, Inter Labs (India) Private Limited and Vensa Laboratories Private Limited. He is currently responsible for operation of our manufacturing facility at Koppal. He received a gross remuneration of ₹ 0.84 million in Fiscal 2015.

K Bhanu Prakash Reddy, aged 44 years, is the Deputy General Manager (Acid Plant) of our Company. He holds a Bachelor's degree in Chemical Engineering from Bangalore University. He has over 15 years of experience in chemical industry. He joined our Company on December 1, 2008 as a Process Manager and currently holds the designation of Deputy General Manager (Acid Plant). Prior to joining our Company, he worked with Sree Rayalaseema Hi-Strength Hypo Limited. He is currently responsible for operations of Acid Plant of our Company. He received a gross remuneration of ₹ 0.36 million in Fiscal 2015.

Janpeer Shaik, aged 61 years, is the General Manager (Marketing) of our Company. He holds a Bachelor's degree in Commerce from Andhra University. He has over 30 years of experience in sales and marketing. He joined our Company on January 2, 2007 as a marketing executive and currently holds the designation of General Manager (Marketing). Prior to joining our Company, he was working with Mega Chemicals and Fertilisers. He is currently responsible for marketing of our products. He received a gross remuneration of ₹ 1.11 million in Fiscal 2015.

Ramesh Shukla, aged 46 years, is the General Manager (Marketing) of our Company. He holds a Diploma in Technical from the Institute of Engineers (India). He has over 20 years of experience in supply chain management. He joined our Company on February 1, 2009 as a General Manager (Marketing). Prior to joining our Company,

he worked with Brindavan Phosphates Private Limited. He is currently responsible for marketing and distribution of our products. He received a gross remuneration of ₹ 0.72 million in Fiscal 2015.

All our Key Managerial Personnel are permanent employees of our Company.

Relationship of Key Managerial Personnel with our Directors, Promoters and / or other Key Managerial Personnel

None of our Key Managerial Personnel are related to each other or to our Promoters or to any of our Directors.

Shareholding of the Key Managerial Personnel

As on date of this Draft Red Herring Prospectus, none of our Key Managerial Personnel hold any Equity Shares of our Company.

Bonus or Profit Sharing Plan for our Key Managerial Personnel

None of our Key Managerial Personnel are a party to any bonus or profit sharing plan.

Interest of Key Managerial Personnel

None of our Key Managerial Personnel's have any interest in our Company or Subsidiary other than to the extent of the remuneration or benefits to which they are entitled to our Company as per their terms of appointment and reimbursement of expenses incurred by them during the ordinary course of business.

Changes in Key Managerial Personnel in the Last Three Years

Set forth below are the changes in our Key Managerial Personnel in the last three years immediately preceding the date of filing of this Draft Red Herring Prospectus:

Name	Designation	Date of change	Reason
V Visweswara Rao	Chief Financial Officer	May 10, 2014	Appointment
		May 31, 2015	Resignation due to personal reasons
Narayana Rao Poluri	Chief Financial Officer	June 12, 2015	Appointment
		July 17, 2015	Resignation
Bojjireddy Sathyanarayana Reddy	Chief Financial Officer	August 13, 2015	Appointment
Kishan Gopal Tivari	Chief Operating Officer	February 1, 2015	Resignation due to personal reasons

Employees' Stock Option Plan

As on date of this Draft Red Herring Prospectus, our Company does not have any employee stock option plan or purchase schemes for our employees.

Payment or Benefit to officers of our Company

Except as stated otherwise in this Draft Red Herring Prospectus and any statutory payments made by our Company, no non-salary amount or benefit has been paid, in two preceding years, or given or is intended to be paid or given to any of our Company's officers except remuneration of services rendered as Directors, officers or employees of our Company.

Except statutory benefits upon termination of their employment in our Company or superannuation, no officer of our Company is entitled to any benefit upon termination of such officer's employment in our Company or superannuation. Contributions are made regularly by our Company towards provident fund, gratuity fund and employee state insurance.

Loans taken by Directors/Key Management Personnel

Our Company has not granted any loans to the Directors and/or Key Management Personnel as on the date of this Draft Red Herring Prospectus.

Arrangements and Understanding with Major Shareholders

None of our Key Managerial Personnel or Directors has been appointed pursuant to any arrangement or understanding with our major shareholders, customers, suppliers or others.

OUR PROMOTERS, PROMOTER GROUP AND GROUP ENTITIES

A. OUR PROMOTERS

Our Promoters are Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri, Rajasekhar Reddy Kovuri and Cresco Technology LLP. Our Promoters currently hold 24,951,840 Equity Shares, constituting 29.20% of our pre-Issue issued, subscribed and paid-up equity share capital of our Company.

Details of our individual Promoters

PAPA REDDY KOVVURI

Papa Reddy Kovvuri, aged 79 years, is the Chairman and Whole time Director of our Company.

Driving license number: Not Available
Voter identification number.: BBW1978311

Address: 3-29, Kacheri Vari Street, Komaripalem, Biccavolu Mandal, East Godavari – 533 346, Andhra Pradesh, India.

For further details of his experience, positions / posts held in the past and other directorships and special achievements, see the chapter *"Our Management"* on page 173 of this Draft Red Herring Prospectus.

VENKATA MUKUNDA REDDY KARRI

Venkata Mukunda Reddy Karri, aged 54 years, is the Managing Director of our Company.

Driving license number: DLHAP0080D317352012
Voter identification number: AP/8/50/111273

Address: 2-1-1, Bhagya Nagar, Komaripalem, Biccavolu, East Godavari – 533 346, Andhra Pradesh, India.

For further details of his experience, positions / posts held in the past and other directorships and special achievements, see the chapter *"Our Management"* on page 173 of this Draft Red Herring Prospectus.

RAJASEKHAR REDDY KOVVURI

Rajasekhar Reddy Kovvuri, aged 38 years, is the Whole time Director and Executive Director of our Company.

Driving license number: DLRAP005886415
Voter identification number: BBW1936889

Address: 5-3, Katcheri ST, Komaripalem, Biccavolu, East Godavari – 533 343, Andhra Pradesh, India.

For further details of his educational qualifications, experience, positions / posts held in the past and other directorships and special achievements, see the chapter ***"Our Management"*** on page 173 of this Draft Red Herring Prospectus.

Our Company confirms that the permanent account number, bank account number and passport number of our individual Promoters shall be submitted to the Stock Exchanges at the time of filing this Draft Red Herring Prospectus.

Relation between our individual Promoters

Name	Relationship
Papa Reddy Kovvuri	Father in – law of Venkata Mukunda Reddy Karri and grandfather's brother of Rajasekhar Reddy Kovvuri
Venkata Mukunda Reddy Karri	Son in – law of Papa Reddy Kovvuri and uncle of Rajasekhar Reddy Kovvuri
Rajasekhar Reddy Kovvuri	Brothers grandson of Papa Reddy Kovvuri and nephew of Venkata Mukunda Reddy Karri

Details of our corporate Promoter

Cresco Technology LLP

Cresco Technology LLP ("**Cresco Technology**") was incorporated as a private limited company under the Companies Act, 1956, in the name of 'Cresco Technology Private Limited' *vide* a certificate of incorporation dated July 2, 1999 issued by the Assistant Registrar of Companies, NCT of Delhi and Haryana at Delhi under the Companies Act, 1956. Thereafter, the company was converted into a limited liability partnership under the Limited Liability Partnership Act, 2008 and the name of Cresco Technology was subsequently changed to "Cresco Technology LLP" *vide* certificate of registration on conversion dated September 24, 2015 issued by Registrar, Andhra Pradesh. The LLP identification number of Cresco Technology is AAE-8158.

The registered office of Cresco Technology is situated at Door No. 8-256, Tata Nagar, Balabhadrapuram – 533 343, Andhra Pradesh, India. Satyanarayana Reddy Karri, Satyanarayana Reddy Kovvuri and Venkata Dhanasekhar Reddy Karri are the designated partners of Cresco Technology LLP. Cresco Technology is constituted for manufacturing and trading related activities. However, Cresco Technology has not yet commenced any operations.

Details of Partners of Cresco Technology are as follows:

Sr. No.	Name of the Partners	Partners Capital (In ₹)
1.	Rajasekhar Reddy Kovvuri	5,72,50,000
2.	Satyanarayana Reddy Karri	3,95,00,000
3.	Venkata Dhanasekhar Reddy Karri	3,47,50,000
4.	Satyanarayana Reddy Kovvuri	3,40,00,000
5.	Mangayamma Kovvuri	70,00,000
6.	Vinodha Bala Kovvuri	50,00,000
7.	Jyothirmai Seshukumari Kovvuri	20,00,000
8.	Vijaya Reddy Kovvuri	20,00,000
9.	Surayamma Kovvuri	20,00,000
10.	Vijaya Lakshmi Karri	20,00,000
11.	Sudhatri Kovvuri	15,00,000
12.	Anjana Devi Kovvuri	15,00,000
	Total contribution	**188,500,000**

There has been no change in the control or management of Cresco Technology in the three years preceding this Draft Red Herring Prospectus.

As on date of this Draft Red Herring Prospectus, Cresco Technology holds 16.20 million Equity Shares in our Company.

Our Company confirms that the permanent account number, bank account number, the registration number of Cresco Technology and the address of the Registrar of Companies where Cresco Technology is registered shall be submitted to the Stock Exchanges at the time of filing of this Draft Red Herring Prospectus.

Interest of our Promoters

Interest in promotion of our Company

Our Company is promoted by Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri, Kovvuri Rajasekhar Reddy and Cresco Technology LLP, who hold 2,021,040 Equity Shares, 3,397,560 Equity Shares, 3,333,240 Equity Shares and 16,200,000 Equity Shares, respectively as of the date of this Draft Red Herring Prospectus.

Interest in the properties of our Company

Except as disclosed in the paragraph titled *"**Our Properties**"* under the chapter titled *"**Our Business**"* on page 136 of this Draft Red Herring Prospectus, our Promoters do not have any interest in any property acquired by or proposed to be acquired by our Company two years prior to filing of the Draft Red Herring Prospectus. Details in connection with property acquired by our Company from our Promoters in the last two Fiscals, if any, are disclosed in the chapter titled "***Related Party Transactions***" on page 203 of this Draft Red Herring Prospectus.

Interest as members of our Company

Our Promoters are interested to the extent of their shareholding, the dividend declared in relation to such shareholding, if any, by our Company. For further details in this regard, see the chapter titled "***Capital Structure***" on page 73 of this Draft Red Herring Prospectus.

Other Interest

Our Promoters are not interested in any transaction in acquisition of land or property, construction of building and supply of machinery, or any other contract, agreement or arrangement entered into by the Company and no payments have been made or are proposed to be made in respect of these contracts, agreements or arrangements.

Further, Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri, Kovvuri Rajasekhar Reddy are also director on the board and members of certain Promoter Group entities and may be deemed to be interested to the extent of the payments made by our Company, if any, to these Promoter Group entities.

Payment of benefits to our Promoters and Promoter Group during the last two years

Other than the benefits mentioned in the related party transactions as per AS-18 there has been no payment of any amount of benefits to our Promoters or the members of our Promoter Group during the last two years from the date of this Draft Red Herring Prospectus nor is there any intention to pay or give any benefit to our Promoters or Promoter group as on the date of this Draft Red Herring Prospectus. For further details, please refer to the chapter titled "***Related Party Transaction***s" on page 203 of this Draft Red Herring Prospectus.

Change in Management and control of our Company

There has been no change in management and control of our Company.

Other Confirmations

None of our Promoters, Promoter Group (Immediate relatives of our Promoters as defined under sub-clause (zb. ii) sub-regulation (1) Regulation 2 of the SEBI ICDR Regulations) and Group Entities have been declared as a wilful defaulter by the RBI or any other governmental authority and there are no violations of securities laws committed by them in the past or are currently pending against them.

Further, none of our Promoters or members of our Promoter Group or any company of which they are promoters, directors or persons in control have been debarred, or restricted from accessing the capital markets for any reasons, by SEBI or any other authorities.

Details of Companies / Firms from which our Promoters have disassociated

Our Promoters, Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri have sold 125,990, 40,990 and 125,990 equity shares of Sri Sai Swarupa Seeds Private Limited, respectively on September 20, 2013 to our Company.

Except as mentioned above, our Promoters have not disassociated themselves from any company or firm during the three years preceding this Draft Red Herring Prospectus.

Related Party Transactions

Our Promoters are also directors on the boards, or are members, or are partners, of certain Promoter Group entities and may be deemed to be interested to the extent of the payments made by our Company, if any, to these Promoter Group entities. For details of related party transactions entered into by our Company, chapter titled "*Related Party Transactions*" on page 203 of this Draft Red Herring Prospectus.

Also, except as disclosed in the chapter titled *"**Related Party Transactions**"* on page 203 of this Draft Red Herring Prospectus, our Promoters are not related to any of the sundry debtors of our Company.

B. OUR PROMOTER GROUP

In addition to our Promoters, the following individuals, companies, partnerships and HUFs form part of our Promoter Group in terms of SEBI ICDR Regulation 2(1)(zb) of the SEBI ICDR Regulations:

Individuals forming part of the Promoter Group:

1.	Mangayamma Kovvuri
2.	Venkat Reddy Kovvuri
3.	Karri Lakshmi Kantham
4.	Satyanarayana Reddy Kovvuri*
5.	Satyanarayana Reddy Kovvuri**
6.	Satyanarayana Reddy Kovvuri***
7.	Karri Surayamma
8.	Karri Vijaya Lakshmi
9.	Tetala Venkata Reddy
10.	Satti Bhagyavathi
11.	Chirla Varalakshmi
12.	Nallamilli Venkata Reddy
13.	Kovvuri Mahalakshmi
14.	Kovvuri Suryamma
15.	Karri Satyanarayana Reddy
16.	Tetala Vanaja
17.	Kovvuri Vinodha Bala
18.	Satti Venkata Lakshmi
19.	Sushmitha Reddy
20.	Sanvitha Reddy
21.	Padala Satyanarayana Reddy
22.	Padala Jaya Lakshmi
23.	Vogireddy Sunitha
24.	Jyothirmai Seshu Kumari Kovvuri
25.	Lalitha Kovvuri
26.	Vijaya Reddy Kovvuri
27.	Tetala Naveen Reddy
28.	Tetala Manikyamma
29.	Anjana Devi Kovvuri
30.	Sudhatri Kovvuri

**Son of Papa Reddy Kovvuri*
***Son of Late Ramachandra Reddy Kovvuri*

**** Son of Veera Raghva Reddy Kovvuri*

Companies, partnerships and HUFs forming part of the Promoter Group:

Sr. No.	Name of the entity
1.	KPR Poultries Private Limited
2.	KPR Egg Products Limited
3.	K.P.R. India Private Limited
4.	K.P.R. Industries (India) Limited
5.	K.P.R Universal Holdings Private Limited
6.	K.P.R Power Limited
7.	K.P.R Chemicals Limited
8.	K.P.R Infra Projects Private Limited
9.	Aditya Vardhana Seeds Private Limited
10.	Aravind Seeds Private Limited
11.	Surya Jyothi Seeds India Private Limited
12.	Web Code Infotech Limited
13.	Mega Encon Projects Private Limited
14.	Sri Lakshmi Egg Farming Private Limited
15.	M/s. K.P.R.Rice Mill
16.	M/s. K.P.R Egg Merchant
17.	M/s. Sri Kodandarama Boiled & Raw Rice Mill
18.	Papa Reddy Kovvuri HUF
19.	Venkata Mukunda Reddy Karri HUF
20.	Kovvuri Rajasekhar Reddy HUF
21.	KPR Foundation

C. Our Group Companies

Unless otherwise specified, all information in this section is as of the date of this Draft Red Herring Prospectus.

As per the requirements of SEBI ICDR Regulations, for the purpose of identification of 'group companies', our Company considered companies as covered under the applicable accounting standards (i.e. Accounting Standard 18 issued by the Institute of Chartered Accountants of India) on a consolidated basis, or other companies as considered material by our Board. Pursuant to the policy approved in the meeting of the Board of Director of the Company held on November 28, 2015, the group entities shall be considered to be material if such companies as covered under the applicable accounting standards (i.e. Accounting Standard 18 issued by the Institute of Chartered Accountants of India) on a consolidated basis and such entities in which our Promoters holds individually or jointly, more than twenty per cent of issued, subscribed and paid up share capital or voting rights of such entities.

The companies, firms and other ventures, other than our Subsidiary described in the chapter titled "***History and Certain Corporate Matters***" on page 166 of this Draft Red Herring Prospectus, which form part of our Group Entities, are as follows:

Sr. No.	Name of the Group Entities
	Companies
1.	K.P.R. Infraprojects Private Limited
2.	K.P.R. India Private Limited
3.	Aravind Seeds Private Limited
4.	Surya Jyothi Seeds India Private Limited
5.	Mega Encon Projects Private Limited
6.	K.P.R. Universal Holding Private Limited
7.	K.P.R. Industries (India) Limited
8.	Aditya Vardhan Seeds Private Limited
9.	KPR Egg Products Limited
	Partnership Firms

10.	M/s. K.P.R.Rice Mill
11.	M/s. K.P.R Egg Merchant
	HUF's
12.	Papa Reddy Kovvuri HUF
13.	Venkata Mukunda Reddy Karri HUF
14.	Kovvuri Rajasekhar Reddy HUF
	Trusts
15.	KPR Foundation

No equity shares of our Group Entities are listed on any stock exchange and they have not made any public or rights issue of securities in the preceding three years.

A. **Details of top five Group Entities on the basis of turnover**

1. M/S. K.P.R. RICE MILLS

Information

M/s. K.P.R. RICE MILLS ("**KPRM**") was constituted on May 10, 1983 under the Indian Partnership Act, 1932. KPRM was reconstituted on February 12, 1996 and January 22, 2010 and received the firm registration no. 20 of 2003 by the Registrar of Firms, Andhra Pradesh on March 6, 2003. KPRM is engaged in the business of purchasing and milling paddy on mazury system and leasing rice mills. The office of KPRM is situated at 1-51/1, Biccavole Mandal, East Godavari, Komaripalem - 533 346, Andhra Pradesh, India.

Interest of our Promoters

The profit sharing ratio of our Promoters in KPRM is as follows:

Name of Partners	Profit Sharing Ratio (%)
Papa Reddy Kovvuri	11.00
Rajasekhar Reddy Kovvuri	13.00

Financial Information

(₹ in million)

Particulars	For the financial year ended		
	March 31, 2015	March 31, 2014	March 31, 2013
Partners' Capital	61.13	58.93	46.80
Total Sales	515.60	444.35	499.80
Profit/ (Loss) after tax	2.77	2.38	1.61

2. M/S. K.P.R. EGG MERCHANTS

Information

M/s. K.P.R. Egg Merchants ("**KPREM**") was constituted *vide* partnership deed dated September 24, 2010 bearing registration no. 79 of 2011 issued by the Registrar of Firms, Kakinada under the Indian Partnership Act, 1932. KPREM is engaged in the business of wholesale and retail trading in eggs and other poultry products. The office of KPREM is situated at 3-1, Canal Street, Balabhadrapuram, Biccavole Mandal, East Godavari – 533 345, Andhra Pradesh, India.

Interest of our Promoters

The profit sharing ratio of our Promoters in KPREM is as follows:

Name of Partners	Profit Sharing Ratio (%)
Venkata Mukunda Reddy Karri	25.00
Rajasekhar Reddy Kovvuri	25.00

Financial Information

(₹ in million)

Particulars	For the financial year ended		
	March 31, 2015	**March 31, 2014**	**March 31, 2013**
Partners' Capital	3.85	2.91	1.84
Total Sales	300.38	274.64	321.30
Profit/ (Loss) after tax	0.61	0.55	0.55

3. K.P.R. INFRAPROJECTS PRIVATE LIMITED

Corporate Information

K.P.R. Infraprojects Private Limited ("**KPR Infra**") was incorporated on March 13, 2009 as "K.P.R. Warehousing Private Limited", under the Companies Act, 1956 vide Certificate of Incorporation issued by the Assistant Registrar of Companies, Andhra Pradesh. The name of KPR Infra was consequently changed to K.P.R. Infraprojects Private Limited *vide* a Certificate of Incorporation consequent to change of name dated January 15, 2013 issued by the Registrar of Companies, Andhra Pradesh. The corporate identity number of KPR Infra is U74900AP2009PTC063035. The registered office of KPR Infra is situated at Site No. 24 – 2, Nallamilli Road, Biccavolu – 533 343, Andhra Pradesh, India.

KPR Infra is currently engaged in the business of development of infrastructure works, consultancy business and construction of various structures besides warehousing.

The authorised capital of KPR Infra is ₹ 10 million and issued, subscribed and paid up capital is ₹ 0.10 million.

Interest of our Promoters

Papa Reddy Kovvuri holds 3,000 equity shares of constituting 30 per cent of issued and paid up share capital of KPR Infra. Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri each holds 3,500 equity shares of constituting 35 per cent each of issued and paid up share capital of KPR Infra.

Financial Information

(*₹ in million, except per share data*)

Particulars	For the financial year ended		
	March 31, 2015	**March 31, 2014**	**March 31, 2013**
Equity Capital	0.10	0.10	0.10
Reserves and Surplus	(7.90)	1.71	0.93
Total Sales	208.47	97.36	5.50
Profit/(Loss) after tax	(9.60)	0.78	0.93
Earnings per share – Basic (₹)	(960.39)	78.15	92.57
Earnings per share – Diluted (₹)	(960.39)	78.15	92.57
Net Asset Value per equity share (₹)	(779.67)	180.72	102.57

4. K.P.R. INDIA PRIVATE LIMITED

Corporate Information

K.P.R. India Private Limited ("**KPR India**") was incorporated on March 12, 2009 as "K.P.R. Resorts Private Limited", under the provisions of the Companies Act, 1956 *vide* Certificate of Incorporation issued by Assistant Registrar of Companies, Andhra Pradesh. The name KPR India was consequently changed to K. P. R. India Private Limited *vide* Certificate of Incorporation consequent to change of name dated October 13, 2014 issued by the Deputy Registrar of Companies, Hyderabad. The corporate identity number of KPR India is U36912AP2009PTC063028. The registered office of KPR India is situated at 24-2, Nallamilli Road, Biccavolu - 533343, Andhra Pradesh, India.

KPR India is currently engaged in the business of processing of soaps and detergents and caters to domestic market only.

The authorised capital of KPR India is ₹ 2 million and issued, subscribed and paid up capital is ₹ 0.10 million.

Interest of our Promoters

Papa Reddy Kovvuri holds 2,000 equity shares constituting 20 per cent of issued and paid up share capital of KPR India. Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri holds 5,000 equity shares constituting 50 per cent of and 3,000 equity shares of constituting 30 per cent of issued and paid up share capital of KPR India.

Further, our Promoters, Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri, are also directors on the board of KPR India and may be deemed to be interested to the extent of fees, if any, payable to them for attending meetings of the board or a committee thereof as well as to the extent of other remuneration, reimbursement of expenses payable to them.

Financial Information

(₹ in million, except per share data)

Particulars	**For the financial year ended**		
	March 31, 2015	**March 31, 2014**	**March 31, 2013**
Equity Capital	0.10	0.10	0.10
Reserves and Surplus	(2.52)	Nil	Nil
Total Sales	0.37	Nil	Nil
Profit/(Loss) after tax	(2.52)	Nil	Nil
Earnings per share – Basic (₹)	(252)	Nil	Nil
Earnings per share – Diluted (₹)	(252)	Nil	Nil
Net Asset Value per equity share (₹)	(242.01)	Nil	Nil

5. ARAVIND SEEDS PRIVATE LIMITED

Corporate Information

Aravind Seeds Private Limited ("**ASPL**") was incorporated on February 25, 2009 as "Aravind Seeds Private Limited" under the provisions of the Companies Act, 1956 *vide* Certificate of Incorporation issued by the Assistant Registrar of Companies, Andhra Pradesh. The corporate identity number of ASPL is U01122AP2009PTC062868. The registered office of ASPL is situated at Door No. 8-256, Tata Nagar, Balabhadrapuram – 533 343, Andhra Pradesh, India.

ASPL is currently engaged in the business of processing and dealing of seeds.

The authorised capital of ASPL India is ₹ 15.70 million and issued, subscribed and paid up capital is ₹ 8.00 million.

Interest of our Promoters

Venkata Mukunda Reddy Karri and Papa Reddy Kovvuri holds 112,000 equity shares each constituting 14.00 per cent of issued and paid up share capital of ASPL.

Financial Information

(₹ in million, except per share data)

Particulars	**For the financial year ended**		
	March 31, 2015	**March 31, 2014**	**March 31, 2013**
Equity Capital	8.00	8.00	8.00
Reserves and Surplus	10.17	9.55	5.49
Total Sales	29.19	71.20	71.88
Profit/(Loss) after tax	0.62	1.72	1.64
Earnings per share – Basic (₹)	0.78	2.16	2.05
Earnings per share – Diluted (₹)	0.78	2.16	2.05
Net Asset Value per equity share (₹)	22.71	21.94	16.86

Details of other Group Entities

1. SURYA JYOTHI SEEDS INDIA PRIVATE LIMITED

Corporate Information

Surya Jyothi Seeds India Private Limited ("**SJSIPL**") was incorporated on March 11, 2009 as "Surya Jyothi Seeds Private Limited" under the provisions of the Companies Act, 1956 *vide* Certificate of Incorporation issued by the Assistant Registrar of Companies, Andhra Pradesh. The corporate identity number of SJSIPL is U01403AP2009PTC063007. The registered office of SJSIPL is situated at 24-2, Nallamilli Road, Biccavolu - 533343, Andhra Pradesh, India.

SJSIPL was incorporated to carry on the business of cultivating and producing seeds and agricultural products. However SJSIPL has not commenced any operations.

Interest of our Promoters

Venkata Mukunda Reddy Karri holds 455,000 equity shares constituting 45.05 per cent and Rajasekhar Reddy Kovvuri holds 555,000 equity shares constituting 54.95 per cent of issued and paid up share capital of SJSIPL.

2. MEGA ENCON PROJECTS PRIVATE LIMITED

Corporate Information

Mega Encon Projects Private Limited ("**MEPL**") was incorporated on February 12, 2008 as "Mega Encon Projects Private Limited" under the provisions of the Companies Act, 1956 *vide* Certificate of Incorporation issued by the Assistant Registrar of Companies, Andhra Pradesh. The corporate identity number of MEPL is U45400TG2008PTC057565. The registered office of MEPL is situated at 8-2-416, Stone Valley Apartments, C Block, C-2, Road No.4, Banjara Hills, Hyderabad – 500 034, Telangana, India.

MEPL is incorporated with the main objects of the construction business. However, MEPL has not yet commenced any operations.

Interest of our Promoters

Papa Reddy Kovvuri holds 5,000 equity shares constituting 50 per cent of issued and paid up share capital of MEPL. Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri each hold 2,500 equity shares constituting 25 per cent each of issued and paid up share capital of MEPL.

Further, our Promoters, Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri, are also directors on the board of MEPL and may be deemed to be interested to the extent of fees, if any, payable to them for attending meetings of the board or a committee thereof as well as to the extent of other remuneration, reimbursement of expenses payable to them.

3. K.P.R. UNIVERSAL HOLDINGS PRIVATE LIMITED

Corporate Information

K.P.R. Universal Holdings Private Limited ("**KPR Universal**") was incorporated on January 16, 2012 as "K.P.R. Universal Holdings Private Limited" under the provisions of the Companies Act, 1956 *vide* Certificate of Incorporation issued by the Registrar of Companies, Andhra Pradesh. The corporate identity number of KPR Universal is U74900AP2012PTC078596. The registered office of KPR Universal is situated at Door No. 8-256, Tata Nagar, Balabhadrapuram – 533 343, Andhra Pradesh, India.

KPR Universal is incorporated for investment in shares of other companies.

Interest of our Promoters

Papa Reddy Kovvuri holds 3,980,000 equity shares constituting 14.76 per cent of issued and paid up share capital of KPR Universal. Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri holds 4,030,000 equity shares

constituting 14.95 per cent and 6,494,288 equity shares of constituting 24.09 per cent respectively of issued and paid up share capital of KPR Universal.

Further, our Promoters, Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri, are also directors on the board of KPR Universal and may be deemed to be interested to the extent of fees, if any, payable to them for attending meetings of the board or a committee thereof as well as to the extent of other remuneration, reimbursement of expenses payable to them.

4. K.P.R. INDUSTRIES (INDIA) LIMITED

Corporate Information

K.P.R. Industries (India) Limited ("**KPR Industries**") was incorporated as "K.P.R. Industries (India) Limited" under the provisions of the Companies Act, 1956 *vide* Certificate of Incorporation dated October 7, 2011 issued by the Registrar of Companies, Andhra Pradesh and received the Certificate of Commencement of business on December 28, 2011. The corporate identity number of KPR Industries is U24233AP2011PLC076877. The registered office of KPR Industries is situated at Survey No. 1,2,3,4, Kanedumetta Road, Balabhadrapuram – 533 343, Andhra Pradesh, India.

KPR Industries is proposing to engage in the business of manufacturing and sale of caustic soda, caustic potash and hydro chloric acid with co-genration of power. However, KPR Industries is presently in implementation stage of the project and has no commercial operations.

Interest of our Promoters

Papa Reddy Kovvuri holds 12,793,370 equity shares of constituting 11.92 per cent of issued and paid up share capital of KPR Industries. Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri holds 11,313,360 equity shares of constituting 10.54 per cent and 12,137,100 equity shares of constituting 11.31 per cent respectively of issued and paid up share capital of KPR Industries.

Further, our Promoters, Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri, are also directors on the board of KPR Industries and may be deemed to be interested to the extent of fees, if any, payable to them for attending meetings of the board or a committee thereof as well as to the extent of other remuneration, reimbursement of expenses payable to them.

5. ADITHYA VARDHANA SEEDS PRIVATE LIMITED

Corporate Information

Adithya Vardhana Seeds Private Limited ("**AVSPL**") was incorporated on March 2, 2009 as "Adithya Vardhana Seeds Private Limited" under the provisions of the Companies Act, 1956 *vide* Certificate of Incorporation issued by the Assistant Registrar of Companies, Andhra Pradesh. The corporate identity number of ASPL is U01403AP2009PTC062933. The registered office of ASPL is situated at Door No. 8-256, Tata Nagar, Balabhadrapuram – 533 343, Andhra Pradesh, India.

AVSPL is incorporated with the main object of processing of seeds. However, AVSPL has not commenced any operation.

Interest of our Promoters

Venkata Mukunda Reddy Karri holds 4,000 equity shares constituting 40 per cent of issued and paid up share capital of AVSPL.

6. KPR EGG PRODUCTS LIMITED

Corporate Information

KPR Egg Products Limited ("**KEPL**") was incorporated on September 25, 2008 as "KPR Egg Products Limited" under the provisions of the Companies Act, 1956 *vide* Certificate of Incorporation issued by the Assistant Registrar

of Companies, Karnataka. KEPL has received a certificate for commencement of business on March 13, 2009. The corporate identity number of KEPL is U01210KA2008PLC047852. The registered office of KEPL is situated at 29th km milestone on Hospet Harihar Road, Marabbihalu, Hagaribommanahalli, Bellary – 583 212, Karnataka India.

KEPL proposes to start project of establishing of egg powder plant. However, KEPL currently does not have any business activity.

Interest of our Promoters

Papa Reddy Kovvuri and Venkata Mukunda Reddy Karri each holds 10,000 equity shares constituting 10% of the issued and paid up share capital and Rajasekhar Reddy Kovvuri holds 20,000 equity shares constituting 20 per cent of issued and paid up share capital of KEPL.

Further, our Promoters, Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri, are also directors on the board of KEPL and may be deemed to be interested to the extent of fees, if any, payable to them for attending meetings of the board or a committee thereof as well as to the extent of other remuneration, reimbursement of expenses payable to them.

7. PAPA REDDY KOVVURI HUF

Information

Papa Reddy Kovvuri HUF was formed on May 30, 1955. The PAN number of Papa Reddy Kovvuri HUF is AAJHP8798P

Interest of our Promoters

Papa Reddy Kovvuri is the Karta of Papa Reddy Kovvuri HUF.

8. VENKATA MUKUNDA REDDY KARRI HUF

Information

Venkata Mukunda Reddy Karri HUF was formed on May 21, 1961. The PAN number of Venkata Mukunda Reddy Karri HUF is AAGHV1786E.

Interest of our Promoters

Venkata Mukunda Reddy Karri is the Karta of Venkata Mukunda Reddy Karri HUF.

9. KOVVURI RAJASEKHAR REDDY HUF

Information

Kovvuri Rajasekhar Reddy HUF was formed on March 28, 1977. The PAN number of Kovvuri Rajasekhar Reddy HUF is AAEHK5327G.

Interest of our Promoters

Kovvuri Rakjasekhar Reddy is the Karta of Kovvuri Rakjasekhar Reddy HUF.

10. KPR FOUNDATION

Constitutional Information

KPR Foundation is a trust created under an irrevocable trust deed dated August 24, 2015. The settlors of KPR Foundation are Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri and Rajasekhar Reddy. The registered office of KPR Foundation is Door No. 8 – 256, Tata Nagar, Balabhadrapuram, East Godavari – 533 343 Andhra Pradesh,

India. It is involved in the business of assignment of its intellectual property rights including patetnts and trademarks.

Interest of our Promoter

Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri and Rajasekhar Reddy are the trustees of KPR Foundation**.**

Other Declarations and Disclosures

Our Promoters, directors of our corporate Promoters and our Group Entities have confirmed that they have not been declared as wilful defaulters by the RBI or any other governmental authority and there are no violations of securities laws committed by them in the past and no proceedings pertaining to such penalties are pending against them.

For details relating to legal proceedings involving our Promoters and Group Entities, please refer to the chapter titled "*Outstanding Litigation and Material Developments*" on page 228 of this Draft Red Herring prospectus.

Loss making Group Companies

Certain Group Companies have incurred losses in the last Financial Year. The profit/ loss figures for the preceding three financial years of such Group Companies are as follows:

(₹ in million)

Name of loss making Group Company	Profit/(Loss) after tax for the Financial Year		
	Fiscal 2015	**Fiscal 2014**	**Fiscal 2013**
K.P.R. Infraprojects Private Limited	(9.60)	0.78	0.93
K.P.R. India Private Limited	(2.52)	Nil	Nil
K.P.R. Industries (India) Limited	(2.51)	Nil	Nil
K.P.R. Universal Holdings Private Limited	(0.70)	(0.73)	(1.24)

Sick or Defunct Companies

Neither our corporate Promoters nor any of the companies forming part of our Group Companies have become sick companies under the Sick Industrial Companies (Special Provisions) Act, 1985 and or are under winding up. Further, none of our Group Companies have become defunct and no application has been made in respect of any of them, to the respective registrar of companies where they are situated, for striking off their names, in the five years immediately preceding the date of this Draft Red Herring Prospectus.

Companies / Firms from which the Promoters have disassociated themselves in last 3 (three) years

Our Promoters, Papa Reddy Kovvuri, Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri have sold 1,25,990, 40,990 and 1,25,990 equity shares of Sri Sai Swarupa Seeds Private Limited, respectively on September 20, 2013 to our Company.

Except as mentioned above, our Promoters have not disassociated themselves from any company or firm during the three years preceding this Draft Red Herring Prospectus.

Common Pursuits/Conflict of Interests among the Group Entities with our Company

K. P. R. Industries (India) Limited, pursuant to its Memorandum of Association is authorised to carry out common business objects with our Company. K. P. R. Industries (India) Limited is proposing to engage in the business of manufacturing and sale of caustic soda, caustic potash and hydro chloric acid with co-genration of power. However, K. P. R. Industries (India) Limited is presently in implementation stage of the project and has no commercial operations. Aravind Seeds Private Limited is currently engaged in the business of processing and dealing of seeds. Further, Surya Jyothi Seeds India Private Limited and Adithya Vardhana Seeds Private Limited are also enabled by the main object clause of their respective memorandum of association to carry on activities which may be similar to that of our Company.

However, we have not entered into any non-compete agreement with any of the above mentioned Group Entities. To this extent, we have conflict of interest with Aravind Seeds Private Limited and may have a potential conflict of interest between K. P. R. Industries (India) Limited, Surya Jyothi Seeds India Private Limited and Adithya Vardhana Seeds Private Limited and our Company. Further, we have not adopted any policies for mitigating such conflict situations.

Related Party Transactions

Except, as disclosed in the chapter titled "***Related Party Transactions***" on page 203 of this Draft Red Herring Prospectus, there are no related party transactions with our Group Entities.

Sales or Purchase between our Group Entities and our Company

Except, as disclosed in the chapter titled *"**Financial Information**"* on page 205 of the Draft Red Herring Prospectus, there are no sales or purchase between any of our Group Entities and our Company where such sales or purchases exceed in value in the aggregate 10% of the total sales or purchases of our Company.

Business Interest of Group Company

Further, our Company has obtained non-exclusive rights to use our corporate logo from KPR Foundation through a Trademark License Agreement dated September 24, 2015 for a royalty of 0.05% of net sale of our Company per annum.

Except as stated above and as mentioned in the chapter titled "***Related Party Transactions***" on page 203 of this Draft Red Herring Prospectus, none of our Group Companies have any business interest in our Company.

Nature and Extent of Interest of our Group Entities

a) In the promotion of our Company

None of our Group Entities have any interest in the promotion or any business interest or other interests in our Company, except to the extent identified chapter titled "***Related Party Transactions***" on page 203 of this Draft Red Herring Prospectus.

b) In the properties acquired or proposed to be acquired by our Company in the past two years before filing this Draft Red Herring Prospectus with SEBI

Our Group Entities are not interested in the properties acquired or proposed to be acquired by our Company in the two years preceding the filing of this Draft Red Herring Prospectus.

c) In transactions for acquisition of land, construction of building and supply of machinery

Our Group Entities are not interested in any transactions for the acquisition of land, construction of building or supply of machinery.

RELATED PARTY TRANSACTIONS

For details of related party transactions during the last five fiscal years, as per the requirements under Accounting Standard 18 "*Related Party Disclosures*" issued by the Institute of Chartered Accountants of India, see "*Financial Statements – Annexure*: *36 - Restated Consolidated Statement of Related Party Transactions*" and "*Financial Statements – Annexure*: *36 - Restated Standalone Statement of Transactions with Related Party*" on page 205 of this Draft Red Herring Prospectus.

DIVIDEND POLICY

The declaration and payment of dividends will be recommended by the Board of Directors and approved by the shareholders of our Company, in their discretion, and will depend on a number of factors, including but not limited to our Company's earnings, general financial condition, capital requirements, results of operations, contractual obligations and overall financial position, Articles of Association, and other factors considered relevant by the Board of Directors. The Board may also from time to time pay interim dividends. All dividend payments are made in cash to the shareholders of our Company. In addition, our Company's ability to pay dividends may be impacted by a number of factors, including restrictive covenants under the loan or financing arrangements our Company may enter into to finance fund requirements for its business activities.

The dividends declared by our Company in the last five fiscals as per the audited restated financial information are as given below:

Particulars	Fiscal 2015	Fiscal 2014	Fiscal 2013	Fiscal 2012	Fiscal 2011
Face value per share (₹)	10.00	10.00	10.00	10.00	10.00
Dividend (₹ million)	42.73	21.07	28.49	35.61	14.24
Dividend (in ₹ per share)	0.50	1.00	2.00	2.50	1.00
Dividend tax (₹ million)	8.70	3.58	4.84	5.78	2.37
Equity Share Capital (million)	854.64	854.64	142.44	142.44	142.44
Rate of dividend (%)	5	10	20	25	10

The amounts paid as dividends in the past are not necessarily indicative of our dividend policy or dividend amounts, if any, in the future. Our Company does not have a formal dividend policy.

In the event any dividend is declared on the Equity Shares which forms part of the Offer for Sale, until the date on which our Company allots the Equity Shares in the Issue on the basis of allocation finalised by our Company, and the the Book Running Lead Managers in consultation with the Designated Stock Exchange and the Registrar to the Issue, such dividend shall be to the credit of the Selling Shareholders. However, in case of any dividend declared on the Issued Shares post the Allotment of the Issued Shares pursuant to the Issue, such dividend shall be payable to the Allottees for the entire period for which the dividend is being declared and the Selling Shareholders will have no proportionate entitlements to such dividend for the period for which the Issued Shares were held by them prior to the Issue.

SECTION VI: FINANCIAL INFORMATION

FINANCIAL STATEMENTS

1. Report of the Auditors on the restated standalone financial information of our Company as at and for the three months period ended June 30, 2015 and each of the years ended March 31, 2015, March 31, 2014, March 31, 2013, March 31, 2012 and March 31, 2011; and

2. Report of the Auditors on the restated consolidated financial information of our Company as at and for the three months period ended June 30, 2015 and each of the years ended March 31, 2015, March 31, 2014, March 31, 2013, March 31, 2012 and March 31, 2011.

RESTATED STANDALONE FINANCIAL STATEMENTS

EXAMINATION REPORT ON RESTATED STANDALONE FINANCIAL STATEMENTS AS REQUIRED UNDER SECTION 26 OF COMPANIES ACT, 2013, READ WITH RULE 4 OF COMPANIES (PROSPECTUS AND ALLOTMENT OF SECURITIES) RULES, 2014

TO THE BOARD OF DIRECTORS OF

K.P.R Agrochem Limited
(Formerly Known as K.P.R Fertilisers Limited)
8-256, Tata Nagar,
Balabhadrapuram,
East Godavari,
Andhra Pradesh -533 343

Dear Sirs,

1. We have examined the attached Restated Standalone Financial Statements comprising Restated Standalone Summary Statement of Assets and Liabilities; Restated Standalone Summary Statement of Profit and Loss; Restated Standalone Cash Flow Statement; and other financial information of K.P.R. Agrochem Limited (formerly known as K.P.R Fertilisers Limited) ("**the Company'**) as at and for the three months period ended June 30, 2015 and as at financial year ended March 31, 2015, March 31, 2014, March 31, 2013, March 31, 2012 and March 31, 2011 together with the annexures and notes thereto (**"the Restated Standalone Financial Statements"**), as approved by the Board of Directors of the Company at their meeting held on 28.11.2015 for the purpose of inclusion in the offer document prepared by the Company in connection with its proposed Initial Public Offer (IPO) prepared in terms of the requirements of:

   a) Sub-clauses (i) and (iii) of clause (b) of sub-section (1) of section 26 of the Companies Act, 2013 ("the Act") read with Rule 4 of Companies (Prospectus and Allotment of Securities) Rules, 2014 ("the Rules) to the extent applicable and

   b) the Securities And Exchange Board Of India (Issue of Capital and Disclosure Requirements) Regulations, 2009 as amended from time to time in pursuance of provisions of Securities and Exchange Board of India Act, 1992 ("SEBI-ICDR Regulations"),

2. We have examined such Restated Standalone Financial Statements taking into consideration

   a) The terms of reference and terms of our engagement agreed upon with you in accordance with our engagement letter dated 20.07.2015 in connection with the proposed IPO of the Company and

   b) The Guidance Note (Revised) on Reports in Company Prospectuses issued by the Institute of Chartered Accountants of India.

3. These Restated Standalone Financial Statements have been compiled by the Management from the audited Financial Statements as at and for the three months period ended June 30, 2015 and as at and for the years ended as at March 31, 2015, 2014, 2013, 2012 and 2011, which have been approved by Board of directors at their meetings held on 28.11.2015.

4. Audit of the financial statements for the years ended March 31, 2015, 2014, 2013, 2012 and 2011 was conducted by previous statutory auditor M/s Kumar & Giri, Chartered Accountants and for the financial year ended March 31, 2015 was re-audited by us in pursuance of Clause IX, Part A of Schedule VIII of Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009 as amended form time to time ("SEBI-ICDR Regulations"). For the purpose of restated standalone financial statements, we have relied upon the financial statements audited by M/s Kumar & Giri., Chartered Accountants for the financial years ended March 31, 2014, 2013, 2012 and 2011.

5. Based on our examination, we further report that:

   a) The Restated Standalone Summary Statement of Assets and Liabilities of the Company as at June 30, 2015, March 31, 2015, 2014, 2013, 2012 and 2011 examined by us, as set out in Annexure 1 to this examination report are after making adjustments and regrouping as in our opinion were appropriate and more fully described in the statement of significant accounting policies in Annexure 4 and the Statement of Adjustments to the audited financial statements in Annexure 5 (I).

   b) The Restated Standalone Summary Statement of Profit and Loss of the Company for the three months period ended June 30, 2015 and for the years ended March 31, 2015, 2014, 2013, 2012 and 2011 examined by us, as set out in Annexure 2 to this examination report are after making adjustments and regrouping as in our opinion were appropriate and more fully described in the statement of significant accounting policies in Annexure 4 and the Statement of Adjustments to the audited financial statements in Annexure 5 (I).

   c) The Restated Standalone Summary Statement of Cash Flows of the Company for the three months period ended June 30, 2015 and for the years ended March 31, 2015, 2014, 2013, 2012 and 2011 examined by us, as set out in Annexure 3 to this examination report are after making adjustments and regrouping as in our opinion were appropriate and more fully described in the statement of significant accounting policies in Annexure 4 and the Statement of Adjustments to the audited financial statements in Annexure 5 (I).

   d) Based on the above, the Restated Standalone Financial Statements have been made after incorporating:

      (i) adjustments for the changes, if any, in accounting policies retrospectively in respective financial years to reflect the same accounting treatment as per the changed accounting policy for all the reporting period /years.

      (ii) adjustments for prior period and other material amounts in the respective financial years to which they relate.

      (iii) other remarks/comments in the Companies (Auditor's Report) Order, 2003 ("the Order"), as amended, issued by the Central Government of India in terms of sub – section (4A) of section 227 of the act, on financial statements of the company as at and for the three months period ended June 30, 2015 and as at and for the years ended March 31, 2015, 2014, 2013, 2012 and 2011 which do not require any corrective adjustments in the restated standalone financial statements are mentioned in Non Adjusting items under Annexure 5 (II).

      (iv) There are no extra-ordinary items that need to be disclosed separately in the accounts requiring adjustments.

6. At the Company's request, we have also examined the following Restated Standalone Financial Information of the Company set out in the Annexures 6 - 39, proposed to be included in the offer document, prepared by the management and approved by the Board of Directors on 28.11.2015 as at and for the three months period ended June 30, 2015 and as at and for the years ended March 31, 2015, 2014, 2013, 2012 and 2011.

   (i) Annexure 6 - Restated Standalone Summary Statement of Share Capital
   (ii) Annexure 7 - Restated Standalone Summary Statement of Reserves and Surplus
   (iii) Annexure 8 - Restated Standalone Summary Statement of Long Term Borrowings
   (iv) Annexure 9 - Restated Standalone Summary Statement of Deferred Tax Liability
   (v) Annexure 10 - Restated Standalone Summary Statement of Long Term Provisions.
   (vi) Annexure 11 - Restated Standalone Summary Statement of Short Term Borrowings
   (vii) Annexure 12 - Restated Standalone Summary Statement of Trade Payables
   (viii) Annexure 13 - Restated Standalone Summary Statement of Other Current Liabilities
   (ix) Annexure 14 - Restated Standalone Summary Statement Short Term Provisions

(x) Annexure 15 - Restated Standalone Summary Statement of Fixed Assets and Capital Work in Progress.
(xi) Annexure 16 - Restated Standalone Summary Statement of Non-Current Investments
(xii) Annexure 17 - Restated Standalone Summary Statement of Long Term Loans and Advances.
(xiii) Annexure 18 - Restated Standalone Summary Statement of Inventories
(xiv) Annexure 19 - Restated Standalone Summary Statement of Trade Receivables
(xv) Annexure 20 - Restated Standalone Summary Statement of Cash and Bank Balances
(xvi) Annexure 21 - Restated Standalone Summary Statement of Short Term Loans and Advances
(xvii) Annexure 22 - Restated Standalone Summary Statement of Other Current Assets
(xviii) Annexure 23 - Restated Standalone Summary Statement of Revenue from Operations
(xix) Annexure 24 - Restated Standalone Summary Statement of Other Income
(xx) Annexure 25 - Restated Standalone Summary Statement of Cost of Material Consumed
(xxi) Annexure 26 - Restated Standalone Summary Statement of Purchase of Stock in Trade
(xxii) Annexure 27 - Restated Standalone Summary Statement of Changes in Inventories of Finished Goods, Work in progress and Stock in Trade.
(xxiii) Annexure 28 - Restated Standalone Summary Statement of Employee Benefit Expense.
(xxiv) Annexure 29 - Restated Standalone Summary Statement of Finance Cost
(xxv) Annexure 30 - Restated Standalone Summary Statement of Other Expenses
(xxvi) Annexure 31 - Restated Standalone Summary Statement of Exceptional Items
(xxvii) Annexure 32 - Restated Standalone Summary Statement of Profit/(Loss) from Discontinuing Operations
(xxviii) Annexure 33 - Statement of Tax Shelter
(xxix) Annexure 34 - Restated Standalone Summary Statement of Dividends paid/Proposed by the Company
(xxx) Annexure 35 - Restated Standalone Statement of Capitalization Statement
(xxxi) Annexure 36 - Restated Standalone Summary Statement of Significant Transactions with Related Parties
(xxxii) Annexure 37 - Restated Standalone Summary Statement of Contingent Liabilities.
(xxxiii) Annexure 38 - Restated Standalone Summary Statement of Accounting Ratios.
(xxxiv) Annexure 39 – Other Notes to Restated Standalone Financial Statements.

7. In our opinion, the above financial information contained in Annexure 1 to 39 accompanying this report read along with the basis of preparation and significant accounting policies (Refer Annexure 4) are prepared after making material adjustments (Refer Annexure 5 (I)) and regroupings as considered appropriate and have been prepared in accordance with Section 26 of the Companies Act, 2013 read with The Companies (Prospectus and Allotment of Securities) Rules, 2014, to the extent applicable, the SEBI Regulations, the Guidance Note issued in this regard by the ICAI, as amended from time to time, and in terms of our engagement as agreed with you.

8. This report should not in any way be construed as a reissuance or re-dating of any of the previous audit reports issued by us or by other firm of chartered accountants, nor should this report be construed as a new opinion on any of the standalone financial statements referred to herein.

9. We have no responsibility to update our report for events and circumstances occurring after the date of the report.

10. Our report is intended solely for use of the management for inclusion in the offer document in connection with the proposed issue of equity shares of the Company. Our report should not be used, referred to or distributed for any other purpose except with our prior consent in writing.

For **Tukaram & Co.,**
Chartered Accountants
Firm Registration number 004436S

J Poornachandar
Partner
Membership Number: 221627

Hyderabad
Date: 28.11.2015

K.P.R. AGROCHEM LIMITED

ANNEXURE 1 - RESTATED STANDALONE SUMMARY STATEMENT OF ASSETS AND LIABILITIES

` in Millions

PARTICULARS	Annexure No.	As at 30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
I EQUITY AND LIABILITIES							
A Shareholders' Funds							
Share Capital	6	854.64	854.64	854.64	142.44	142.44	142.44
Reserves and Surplus	7	722.35	687.69	474.81	942.33	831.82	446.39
		1576.99	**1542.33**	**1329.45**	**1084.77**	**974.26**	**588.83**
B Non - Current Liabilities							
Long Term Borrowings	8	921.61	1093.22	1440.47	1462.11	974.46	969.60
Deferred Tax Liability (Net)	9	309.12	308.37	279.33	252.69	216.60	140.09
Long Term Provisions	10	8.51	6.81	2.79	2.13	0.93	0.61
		1239.24	**1408.40**	**1722.59**	**1716.93**	**1191.99**	**1110.30**
C Current Liabilities							
Short Term Borrowings	11	2192.38	2368.23	2050.86	2472.55	2342.87	1465.20
Trade Payables	12	1878.00	1398.06	1527.07	1656.72	3025.01	133.09
Other Current Liabilities	13	438.67	440.61	333.70	336.98	279.09	248.07
Short Term Provisions	14	159.61	147.11	146.72	80.44	167.81	84.69
		4668.66	**4354.01**	**4058.35**	**4546.69**	**5814.78**	**1931.05**
TOTAL (A+B+C)		**7484.89**	**7304.74**	**7110.39**	**7348.39**	**7981.03**	**3630.18**
II ASSETS							
A Non - Current Assets							
Fixed Assets							
Tangible Assets	15	2135.11	2166.35	2132.59	2333.64	2174.25	1348.90
Capital Work -in-Progress	15	44.27	35.76	40.35	2.00	106.71	429.29
Non-Current Investments	16	117.99	117.99	127.15	117.04	117.04	114.55
Long Term Loans and Advances	17	16.73	14.48	41.62	38.71	11.25	31.22
		2314.10	**2334.58**	**2341.71**	**2491.39**	**2409.25**	**1923.96**
B Current Assets							
Inventories	18	2263.06	1891.78	2050.95	2422.98	2303.30	707.91
Trade Receivables	19	2586.27	2689.30	2414.97	1997.26	2454.54	424.01
Cash and Bank Balances	20	16.47	63.88	23.44	102.91	27.59	30.22
Short term loans and advances	21	166.30	199.62	124.11	62.18	148.91	402.85
Other Current Assets	22	138.69	125.58	155.21	271.67	637.44	141.23
		5170.79	**4970.16**	**4768.68**	**4857.00**	**5571.78**	**1706.22**
TOTAL (A+B)		**7484.89**	**7304.74**	**7110.39**	**7348.39**	**7981.03**	**3630.18**

Note:

The above statement should necessarily be read with the basis of preparation and significant accounting policies appearing in Annexure 4 to the Restated Standalone Financial Information and Statement of adjustments to audited standalone financial statements appearing in Annexure 5

This is the restated standalone summary statement of Assets and Liabilities, referred to in our report of even date

For Tukaram & Co.,
Chartered Accountants
Firm Reg. No. 004436S

J. Poorna Chandar
Partner
Membership No. 221627

Place: Hyderabad
Date : 28.11.2015

For and on behalf of the Board

K.V.Mukunda Reddy
Managing Director
DIN 01574312

K. Rajasekhar Reddy
Executive Director
DIN 01808276

B. Sathyanarayana Reddy
Chief Financial Officer

P. Narayana Rao
Company Secretary
Membership No.000943

K.P.R. AGROCHEM LIMITED

ANNEXURE 2 - RESTATED STANDALONE SUMMARY STATEMENT OF PROFIT AND LOSS

` in Millions

	PARTICULARS	Annexure No.	For the Period/Year ended 30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
I	Revenue from Operations	23	1139.99	5738.27	5929.47	5621.31	6596.82	2754.80
II	Other Income	24	3.70	31.30	29.50	56.63	95.73	17.10
III	**Total Revenue (I+II)**		**1143.69**	**5769.57**	**5958.97**	**5677.94**	**6692.55**	**2771.90**
IV	**Expenses:**							
	Cost of Materials Consumed	25	822.53	3797.64	3571.01	2377.32	2032.69	1337.01
	Purchases of Stock in Trade	26	9.88	2.64	415.29	1379.10	3870.05	687.86
	Changes in inventories of Finished Goods, Work in progress and Stock in	27	(95.05)	163.65	175.86	222.40	(659.76)	(118.11)
	Employee Benefit Expense	28	60.14	205.61	147.02	99.22	75.12	57.10
	Finance Cost	29	118.39	484.15	496.17	473.93	287.75	195.88
	Depreciation and Amortisation Expense	15	40.20	140.36	129.88	111.29	63.07	55.10
	Other Expenses	30	138.91	591.30	564.23	791.32	394.40	240.28
	Total Expenses		**1095.00**	**5385.35**	**5499.46**	**5454.58**	**6063.32**	**2455.12**
V	**Profit before exceptional items and Taxes, as restated (III-IV)**		**48.69**	**384.22**	**459.51**	**223.36**	**629.23**	**316.78**
VI	**Less:** Exceptional Items	31	-	6.64	47.71	-	-	-
VII	**Profit Before Tax as restated (V-VI)**		**48.69**	**377.58**	**411.80**	**223.36**	**629.23**	**316.78**
VIII	**Less:** Tax Expense							
	Current Tax		13.28	88.61	118.29	44.65	126.66	67.22
	Deferred Tax Charge/(Credit)		0.75	29.04	26.64	36.09	76.51	31.97
IX	**Profit or (Loss) for the period from Continuing Operations as restated (VII-VIII)**		**34.66**	**259.93**	**266.87**	**142.62**	**426.06**	**217.59**
X	**Profit or (Loss) for the period from discontinuing Operations**	32	-	-	3.73	(0.25)	1.13	(2.27)
XI	**Less:** Tax Expenses of discontinuing operations	32	-	-	1.27	-	0.37	-
XII	**Profit or (Loss) for the period from discontinuing Operations after Tax (X-XI) (as per Audited Accounts)**		**-**	**-**	**2.46**	**(0.25)**	**0.76**	**(2.27)**
XIII	**Profit or (Loss) for the period as restated (IX+XII)**		**34.66**	**259.93**	**269.33**	**142.37**	**426.82**	**215.32**
XV	**Earnings Per Equity Share**							
	(1) Basic		(*) 0.41	3.04	3.15	1.67	4.99	2.52
	(2) Diluted		(*) 0.41	3.04	3.15	1.67	4.99	2.52

Note:

(*) Not Annualised.

The above statement should necessarily be read with the basis of preparation and significant accounting policies appearing in Annexure 4 to the Restated Standalone Financial Information and Statement of adjustments to audited standalone financial statements appearing in Annexure 5

This is the restated standalone summary statement of Profit and Loss, referred to in our report of even date

For Tukaram & Co.,
Chartered Accountants
Firm Reg. No. 004436S

J. Poorna Chandar
Partner
Membership No. 221627

Place: Hyderabad
Date : 28.11.2015

For and on behalf of the Board

K.V.Mukunda Reddy
Managing Director
DIN 01574312

K. Rajasekhar Reddy
Executive Director
DIN 01808276

B. Sathyanarayana Reddy
Chief Financial Officer

P. Narayana Rao
Company Secretary
Membership No.000943

K.P.R. AGROCHEM LIMITED

ANNEXURE 3 - RESTATED STANDALONE SUMARY OF CASH FLOW STATEMENT

	PARTICULARS	For the Period/Year ended					` in Millions
		30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
A	**Cash Flow from Operating Activities**						
	Profit/(Loss) Before Tax, as restated (*)	**48.69**	**377.58**	**415.53**	**223.11**	**630.36**	**314.51**
	Adjustments for :						
	Depreciation and Amortisation Expense (#)	40.20	140.36	129.88	120.44	72.25	64.25
	(Profit)/Loss on Sale of Fixed Assets ($)	-	0.85	45.88	0.38	0.74	0.86
	(Profit)/Loss on Sale/Written off of Investments	-	6.64	2.49	-	-	-
	Provision for Doubtful debts	0.88	10.83	7.32	-	-	-
	Finance Cost (**)	118.39	484.15	507.17	485.82	290.60	195.88
	Interest Income	(3.69)	(12.55)	(15.39)	(29.35)	(95.28)	(9.93)
	Operating Profit/(Loss) before Working Capital Adjustments	**204.47**	**1,007.86**	**1,092.88**	**800.40**	**898.67**	**565.57**
	Adjustments for :						
	(Increase)/ Decrease in Inventories	(371.28)	159.17	372.03	(119.68)	(1,595.39)	(356.91)
	(Increase)/ Decrease in Trade receivables	102.15	(285.16)	(425.03)	457.28	(2,030.53)	(288.01)
	(Increase)/ Decrease in Short Term Loans and Advances	36.61	(12.59)	(61.93)	86.73	253.94	(402.85)
	(Increase)/ Decrease in Long Term Loans & Advances	(2.25)	27.14	(2.91)	(27.46)	19.97	31.78
	(Increase)/ Decrease in Other Current Assets	(13.09)	29.63	120.16	385.97	(521.61)	(142.46)
	Increase/ (Decrease) in Trade Payables	479.94	(129.01)	(129.65)	(1,368.29)	2891.91	(38.91)
	Increase/ (Decrease) in Other Current Liabilities	(3.40)	109.14	(9.23)	54.56	34.52	240.93
	Increase/ (Decrease) in Short Term Provisions	0.94	0.71	0.43	0.71	0.42	0.86
	Increase/ (Decrease) in Long Term Provisions	1.70	4.02	0.66	1.20	0.32	0.61
	Cash Generated from/(Used in) Operations	**435.79**	**910.91**	**957.41**	**271.42**	**(47.78)**	**(389.39)**
	Direct Taxes Paid	(5.00)	(178.63)	(45.03)	(124.67)	(69.11)	(30.71)
	Net Cash Flow from/(Used in) Operating Activities (A)	**430.79**	**732.28**	**912.38**	**146.75**	**(116.89)**	**(420.10)**
B	**Cash Flow from Investing Activities**						
	Purchase of Fixed Assets	(17.47)	(171.19)	(112.57)	(175.60)	(576.47)	(638.10)
	Sale of Fixed Assets	-	0.83	99.50	0.10	0.72	13.35
	(Investments in)/Sale of Investments in Subsidiaries and Associates	-	2.52	(12.60)	-	(2.49)	(114.55)
	Interest Income	3.67	16.24	11.69	9.15	120.68	11.16
	Investment Subsidy Received	-	4.38	-	1.47	-	
	Net Cash Flow from/(Used in) Investing Activities (B)	**(13.80)**	**(147.22)**	**(13.98)**	**(164.88)**	**(457.56)**	**(728.14)**
C	**Cash Flow from Financing Activities**						
	Refund of Share Application Money	-	-	-	-	-	(42.58)
	Proceeds from/(Repayment of) Long Term Borrowings from Banks & Financial Institutions	(171.61)	(347.25)	(21.64)	487.65	4.86	(102.30)
	Proceeds/(Repayments) from Short Term Borrowings	(175.85)	317.37	(421.69)	129.68	877.67	1,465.20
	Dividends Paid (Including Tax thereon)	-	(24.65)	(33.33)	(41.39)	(16.61)	(15.27)

K.P.R. AGROCHEM LIMITED

ANNEXURE 3 - RESTATED STANDALONE SUMARY OF CASH FLOW STATEMENT

Interest Paid	(116.94)	(490.09)	(501.21)	(482.49)	(294.10)	(193.84)
Net Cash Flow from/(Used in) Financing Activities (C)	**(464.40)**	**(544.62)**	**(977.87)**	**93.45**	**571.82**	**1,111.21**
Net Increase /(Decrease) in Cash and Cash Equivalents (A+B+C)	**(47.41)**	**40.44**	**(79.47)**	**75.32**	**(2.63)**	**(37.03)**
Cash and Cash Equivalents at the Beginning of the Period/Year	63.88	23.44	102.91	27.59	30.22	67.25
Cash and Cash Equivalents at the End of the Period/Year*	**16.47**	**63.88**	**23.44**	**102.91**	**27.59**	**30.22**
*Cash and Cash Equivalents at the End of the Period/Year (Refer Annexure No.20)						
Cash On Hand	4.33	3.97	1.92	1.71	2.25	0.53
Balances with banks						
Current Accounts	12.14	59.91	21.52	101.20	25.34	29.69
	16.47	**63.88**	**23.44**	**102.91**	**27.59**	**30.22**

Note:

The above statement should necessarily be read with the basis of preparation and significant accounting policies appearing in Annexure 4, to the Restated Standalone Financial Information and Statement of adjustments to audited financial statements appearing in Annexure 5.

The above Restated Standalone Cash Flow Statement has been prepared under the "Indirect Method" as set out in Accounting Standard (AS) - 3 "Cash Flow Statements"

(*) Profit before tax, as restated = Profit or (Loss) for the period from Continuing Operations as restated + Profit or (Loss) for the period from discontinuing operations after tax

(#) Depreciation and Amortisation Expense = Depreciation and Amortisation Expense Continuing Operations + Depreciation and Amortisation Expenses for discontinuing operation.

($) (Profit)/Loss on Sale of Fixed Assets ($) = Loss on Sale of Fixed Assets from Continuing Operations + Loss on Sale of discontinuing operation.

(**) Finance Cost = Finance Cost for the period from Continuing Operations as restated + Finance Cost for the period from discontinuing operations after tax.

This is the restated standalone summary of Cash Flow statement, referred to in our report of even date

For Tukaram & Co.,
Chartered Accountants
Firm Reg. No. 004436S

For and on behalf of the Board

J. Poorna Chandar
Partner
Membership No. 221627

K.V.Mukunda Reddy
Managing Director
DIN 01574312

K. Rajasekhar Reddy
Executive Director
DIN 01808276

Place: Hyderabad
Date : 28.11.2015

B. Sathyanarayana Reddy
Chief Financial Officer

P. Narayana Rao
Company Secretary
Membership No.000943

Annexure 4: RESTATED STANDALONE SUMMARY STATEMENT OF SIGNIFICANT ACCOUNTING POLICIES

Corporate Information and Significant Accounting Policies

1. Corporate Information:

K.P.R. Fertilisers Limited (**the Company**) was incorporated as a private limited company under the Companies Act, 1956 on 02 January, 2007. The Company was converted into a public limited company on 19 December, 2008 under the Companies Act, 1956. The corporate identification number of the Company is U24129AP2007PLC052216. The name of the Company was then changed to **"K.P.R. Agrochem Limited"** vide a fresh Certificate of Incorporation consequent to change of name dated 21st September, 2015 was issued by Registrar of Companies, Andhra Pradesh and Telangana. The registered office of the Company is located in 8-256, Tata Nagar, Balabhadrapuram, East Godavari – 533 343, Andhra Pradesh, India.

The Company is engaged in manufacture and sale of Fertilisers (NPK mixtures, SSP, DCP (Animal feed)), Insecticides, Sulphuric Acid along with cogeneration of Power and trading of imported fertilisers. The company caters for domestic market only.

2. Significant Accounting Policies

2.1 Basis for Preparation of Financial Statements:

The Restated Standalone Financial Information of the Company have been prepared and presented in accordance with Indian Generally Accepted Accounting Principles (GAAP) under the historical cost convention on the accrual basis of accounting and comply with the Accounting Standards issued under the Companies (Accounting Standards) Rules, 2006 which continue to apply under section 133 of the Companies Act 2013, other pronouncements of the Institute of Chartered Accountants of India ('ICAI'), the provisions of the Companies Act, 2013 (to the extent notified) and the Companies Act, 1956, (to the extent applicable).

The Interim Financial Statements for the three months period ended 30th June, 2015 have been prepared in accordance with AS 25 'Interim Financial Reporting' and other accounting standards notified by (Accounting Standards) Rules, 2006, as amended, and by applying the generally accepted accounting principles in India (Indian GAAP).The consolidated financial statements and interim consolidated financial statements have been prepared under the historical cost convention on an accrual basis.

The restated standalone financial information relate to the Company and have been specifically prepared for inclusion in the document to be filed by the Company with the Securities and Exchange Board of India ("SEBI") in connection with the proposed Initial Public Offering ('IPO') of equity shares of the Company (referred to as the "Issue"). The restated standalone financials information consist of the restated summary statement of assets and liabilities of the Company as at for the three months period ended June 30, 2015 and as at 31 March 2015, 2014, 2013, 2012, 2011, the related restated summary statement of profits and losses for the three months period ended June 30, 2015 and for the years ended 31 March 2015, 2014, 2013, 2012, 2011 and the notes thereto and the related restated summary statement of cash flows for the three months period ended June 30, 2015 and for each of the years ended 31 March 2015, 2014, 2013, 2012, 2011 (hereinafter collectively referred to as "the Restated Standalone Financial Information").

The restated standalone summary statement of assets and liabilities of the Company as at for the three months period ended June 30, 2015 and as at 31 March 2015, 2014, 2013, 2012, 2011, the related restated summary statement of profits and losses for the three months period ended June 30, 2015 and for the years ended 31 March 2015, 2014, 2013, 2012, 2011 and the notes thereto and the related restated summary statement of cash flows for the three months period ended June 30, 2015 and for each of the years ended 31 March 2015, 2014, 2013, 2012, 2011 [herein collectively referred to as 'Restated unconsolidated summary statements] have been extracted by the management from the Company's audited Financial Statements as at and for the three months period ended June 30, 2015 and as at and for the years ended March 31, 2015, 2014, 2013, 2012 and 2011.

The Restated Standalone Financial Information have been prepared to comply in all material respects with the requirements of Section 26 read with applicable provisions within Rules 4 to 6 of the Companies (Prospectus and Allotment of Securities) Rules, 2014 to the Companies Act, 2013 ('the Act'); and the SEBI (Issue of Capital and Disclosure Requirements) Regulations 2009 ("the SEBI Regulations") notified by SEBI on August 26, 2009, as amended from time to time. The Act and the SEBI Regulations require the information in respect of the assets and liabilities and profits and losses of the Company for each of the five years / periods immediately preceding the issue of the Prospectus.

The audited Standalone Financial statements as at and for the three months period ended June 30, 2015 and as at and for the year ended 31st March, 2015 has been prepared in accordance with Schedule III of the Companies Act, 2013, for the year ended March, 2014, 2013, 2012 in accordance with Revised Schedule VI of the Companies Act, 1956 and for the year ended on 31st March, 2011 in accordance pre- revised Schedule VI of the Companies Act, 1956. For the purpose of inclusion in the offer document, audited Standalone Financial statements are prepared in accordance with Schedule III of the Companies Act, 2013. The adoption of Schedule III of the Companies Act, 2013 do not impact recognition and measurement principles followed for preparation of financial statements. However, for the financial year ended on March, 2011, adoption of Revised Schedule –VI of the Companies Act, 1956 and then Schedule III of the Companies Act, 2013 has significant impact on presentation and disclosures made in the financial statements for that year.

These Restated Standalone Financial Information have been prepared so as to contain information / disclosures and incorporating adjustments to the extent applicable set out below in accordance with the SEBI Regulations:

a) Adjustments for audit qualification requiring corrective adjustment in the financial statements;
b) Adjustments for the material amounts in respective years / periods to which they relate;
c) Adjustments for previous years identified and adjusted in arriving at the profits of the years to which they relate irrespective of the year in which the event triggering the profit or loss occurred;
d) Adjustment to the profits or losses of the earlier years and of the year in which the change in the accounting policy has taken place is recomputed to reflect what the profits or losses of those years would have been if a uniform accounting policy was followed in each of these years;
e) Adjustments for reclassification of the corresponding items of income, expenses, assets and liabilities, in order to bring them in line with the groupings as per the audited financial statements of the Company as at 31 March, 2015 and the requirements of the SEBI Regulations;
f) The resultant impact of tax due to the aforesaid adjustments.

These Restated Standalone Financial Information were approved by the Board of Directors of the Company in their meeting held on 28.11.2015.

2.2 Use of estimates:

The preparation of financial statements in conformity with Indian GAAP requires the management to make judgments, estimates and assumptions that affect the reported amounts of assets and liabilities and disclosure of contingent liabilities on the date of the financial statements and reported amounts of revenues and expenses for the year. Although these estimates are based on the management's best knowledge of current events and actions, uncertainty about these assumptions and estimates could result in the outcomes different from the estimates.

2.3 Cash Flow Statement:

Cash flows are reported using the indirect method, whereby profit/ (loss) before extraordinary items and tax is adjusted for the effects of transactions of non-cash nature and any deferrals or accruals of past or future cash receipts or payments. The cash flows from operating, investing and financing activities of the Company are segregated based on the available information.

Cash comprises cash on hand and demand deposits with banks. Cash equivalents are short-term balances (with an original maturity of three months or less from the date of acquisition), highly liquid investments that are readily convertible into known amounts of cash and which are subject to insignificant risk of changes in value.

2.4 Operating Cycle:

The Company has adopted its normal operating cycle as twelve months based on the nature of products and the time between the acquisition of assets for processing and their realization, for the purpose of current / noncurrent classification of assets and liabilities.

2.5 Tangible Fixed Assets:

Fixed assets are carried at cost of acquisition or construction less accumulated depreciation. The cost includes non-refundable taxes, duties, freight and other incidental expenses related to the acquisition and installation of the respective assets. Borrowing costs directly attributable to acquisition or construction of those fixed assets which necessarily take substantial period of time to get ready for their intended use are capitalized.

2.6 Impairment of Assets:

The Company assesses at each balance sheet date whether there is any indication that an asset may be impaired. If any such indication exists, the Company estimates the recoverable amount of the asset. If such recoverable amount of the asset or the recoverable amount of the cash generating unit to which the asset belongs is less than its carrying amount, the carrying amount is reduced to its recoverable amount. The reduction is treated as an impairment loss and is recognized in the Statement of Profit and Loss. If at the balance sheet date there is an indication that if a previously assessed impairment loss no longer exists, the recoverable amount is reassessed and the asset is reflected at the recoverable amount subject to a maximum of depreciated historical cost.

2.7 Depreciation:

Pursuant to Companies Act, 2013 ('the Act') being effective from April 1, 2014, the Company has revised depreciation rates on tangible fixed assets as per useful life specified in Part 'C' of Schedule II of the Act. and due to the same there has been a change in the estimated useful life of depreciable tangible assets which affects the depreciation in the current period and in each period during the remaining useful life of the assets. As the change is only in regard to accounting estimate requiring an adjustment of the carrying amount of tangible assets. The same do not require adjustment in the financial information for the years ended on March 31, 2014, 2013, and 2012 and 2011.

In accordance with AS-6 "Depreciation", depreciation on tangible fixed assets is computed on considering useful life provided in the Schedule - II of the Act. Upto 31st March, 2014 the Company was providing the depreciation under straight line method at the rate and manner prescribed in Schedule XIV of the Companies Act, 1956.

Till the year ended 31 March 2014, Schedule XIV to the Companies Act, 1956, prescribed requirements concerning depreciation of fixed assets. From the current year, Schedule XIV has been replaced by Schedule II to the Companies Act, 2013.

2.8 Capital Work In Progress

Capital work in Progress (CWIP) includes Civil Works in Progress, Plant & Equipment under erection and Preoperative Expenditure pending allocation on the assets to be acquired/ commissioned, capitalized. Also includes payments made technical know-how fee and for other General Administrative Expenses incurred for bringing the asset into existence.

2.9 Investments:

Investments, which are readily realisable and are intended to be held for not more than one year from the date on which such investments are made, are classified as current investments. All other investments are classified as long-term investments.

Investments are classified as Non Current and Current. Non Current Investments are carried at cost less provision for other than temporary diminution, if any, in value of such investments. Current investments are carried at lower of cost and fair value.

2.10 Foreign Currency Transactions:

Foreign currency transactions are recorded at the exchange rates prevailing on the dates when the relevant transactions took place. Exchange difference arising on settled foreign currency transactions during the year and translation of assets and liabilities at the yearend are recognized in the statement of profit and loss.

2.11 Borrowing Costs:

Borrowing costs that are attributable to the acquisition or construction of qualifying assets are capitalized as part of the cost of such assets. A qualifying asset is one that necessarily takes substantial period of time i.e. more than twelve months to get ready for its intended use. All other borrowing costs are charged to the Statement of Profit and Loss.

2.12 Revenue Recognition:

Revenue is recognized to the extent that it is probable that the economic benefits will flow to the Company and the revenue can be reliably measured**.** The following specific recognition criteria must also be met before revenue is recognized:

a) Sales Revenue is recognized on dispatch to customers as per the terms of the order. Gross sales are net of returns/trade discounts and inclusive of Excise duty billed to customers.

b) Subsidy from Government is recognized when such subsidy has been earned by the company and it is reasonably certain that the ultimate collection will be made.

c) Interest income is recognized on a time proportion basis taking into account the amount outstanding and the applicable interest rate. Interest income is included under the head "other income" in the statement of profit and loss.

2.13 Government Grants:

All monetary Grants (Government Subsidy on Fertilizers) are recognized as income in the Statement of Profit & Loss separately when such subsidy has been earned by the company or are reasonably certain that the ultimate collection will be made.

2.14 Inventories:

Inventories at the yearend are valued as under:

Raw Materials, Components, Consumables and Stores & Spares	at Cost as per First in First out Method (FIFO)
Work In Progress and Finished goods	At lower of net realizable value and Cost of Materials plus Cost of Conversion and other costs incurred in bringing them to the present location and condition

- Cost of Material is net of Cenvat/VAT availed on all items.

- Stocks at Depots are inclusive of Duty, wherever applicable, paid at the time of dispatch from Factories.

2.15 Retirement and other Employee Benefits:

Retirement benefit in the form of provident fund is a defined contribution scheme. The Company has no obligation, other than contribution payable to the provident fund. The Company recognizes contribution payable to the provident fund scheme as expenditure, when an employee renders related service.

Gratuity liability is a defined benefit obligation and the cost of providing the benefits under this plan is determined on the basis of actuarial valuation at each year-end. Actuarial valuation is carried out for this plan using the projected unit credit method. Actuarial gains and losses for defined benefits plan is recognized in full in the period in which they occur in the statement of profit and loss.

Accumulated leave, which is expected to be utilized within the next 12 months, is treated as short term employee benefit. The Company measures the expected cost of such absences as the additional amount that it expects to pay as a result of the unused entitlement that has accumulated at the reporting date.

The Company treats accumulated leave expected to be carried forward beyond twelve months, as long-term employee benefit for measurement purposes. Such long-term compensated absences are provided for based on the actuarial valuation using the projected unit credit method at the year-end. Actuarial gains/losses are immediately taken to the statement of profit and loss and are not deferred. The Company presents the leave as a current liability in the balance sheet, to the extent it does not have an unconditional right to defer its settlement for 12 months after the reporting date.

2.16 Leases:

Finance charges in respect of finance lease obligations are recognized as finance costs in the statement of profit and loss. In respect of operating leases for premises, which are cancellable / renewable by mutual consent on agreed terms, the aggregate lease rents payable are charged as rent in the Statement of Profit and Loss.

2.17 Insurance Claims:

Insurance Claims are accounted for on the basis of claims admitted and to the extent that the amount recoverable can be measured reliably and it is reasonable to expect ultimate collection.

2.18 Taxes:

Tax expense comprises current and deferred taxes.

- **Current Tax:**

Current Tax on Income is determined and provided on the basis of taxable income computed in accordance with the provisions of the Income Tax Act, 1961. In the year in which 'Minimum Alternative Tax '(MAT) on book profits is applicable and paid, eligible MAT credit equal to the excess of MAT paid over and above the normally computed tax, is recognized as an asset to be carried forward for set off against regular tax liability when it is probable that future economic benefit will flow to the Company within the MAT credit Entitlement period as specified under the provisions of Income Tax Act, 1961.

- **Deferred Taxes:**

Deferred tax liabilities are recognized for all taxable timing differences. Deferred tax assets are recognized for deductible timing differences only to the extent that there is reasonable certainty that sufficient future taxable income will be available against which such deferred tax assets can be realized. In situations where the Company has unabsorbed depreciation or carry forward tax losses, all deferred tax assets are recognized only if there is virtual certainty supported by convincing evidence that they can be realized against future taxable profits.

At each reporting date, the Company re-assesses unrecognized deferred tax assets. It recognizes unrecognized deferred tax asset to the extent that it has become reasonably certain or virtually certain, as the case may be, that sufficient future taxable income will be available against which such deferred tax assets can be realized.

The carrying amount of deferred tax assets are reviewed at each reporting date. The Company writes-down the carrying amount of deferred tax asset to the extent that it is no longer reasonably certain or virtually certain, as the case may be, that sufficient future taxable income will be available against which deferred tax asset can be realized. Any such write-down is reversed to the extent that it becomes reasonably certain or virtually certain, as the case may be, that sufficient future taxable income will be available.

2.19 Earnings per Share:

Basic earnings per share are calculated by dividing the net profit or loss for the period attributable to equity shareholders by the weighted average number of equity shares outstanding during the period. Partly paid equity shares are treated as a fraction of an equity share to the extent that they are entitled to participate in dividends relative to a fully paid equity share during the reporting period. The weighted average number of equity shares outstanding during the period is adjusted for events such as bonus issue, bonus element in a rights issue, share split, and reverse share split (consolidation of shares) that have changed the number of equity shares outstanding, without a corresponding change in resources.

For the purpose of calculating diluted earnings per share, the net profit or loss for the period attributable to equity shareholders and the weighted average number of shares outstanding during the period are adjusted for the effects of all dilutive potential equity shares.

2.20 Provisions, Contingent Liabilities and Contingent Assets:

The Company recognises provisions when there is present obligation as a result of past event and it is probable that there will be an outflow of resources and reliable estimate can be made of the amount of the obligation. A disclosure for Contingent liabilities is made when there is a possible obligation or present obligations that may, but probably will not, require an outflow of resources. Contingent assets are neither recognised nor disclosed in the financial statements.

2.21 Prior Period and Extraordinary and Exceptional Items:

i) All Identifiable items of Income and Expenditure pertaining to prior period are accounted through ''Prior Period Items''.
ii) Exceptional Items are generally non-recurring items of income and Expenses within profit or Loss from Ordinary Activities, which are of such size, nature or incidence.

2.22 Provision for Bad and Doubtful Debts:

Provision is made in the Accounts for Debts/Advances which is in the opinion of Management are Considered doubtful of Recovery.

ANNEXURE - 5

STATEMENT OF ADJUSTMENTS TO STANDALONE AUDITED FINANCIAL STATEMENTS

Summarised below are the restatement material adjustments made to the Standalone Audited Financial Statements for the three months period ended June 30, 2015 and for the years ended 31 March 2015, 2014 , 2013 , 2012, and 2011 and their impact on the profit / (loss) of the Company:

` in Millions

Particulars	For the Period/Year Ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Profit after tax (as per audited financial statements)	**34.66**	**252.76**	**261.59**	**143.47**	**421.78**	**222.67**
Re-statement Adjustments						
Provision for Doubtful debts	-	7.32	(7.32)	-	-	-
Gratuity	-	3.19	(0.79)	(1.31)	(0.44)	(0.65)
Donations	-	-	-	-	8.00	(8.00)
Bad Debts	-	-	19.74	-	-	-
Bonus	-	2.01	(0.30)	(0.60)	(0.30)	(0.81)
Total	**-**	**12.52**	**11.33**	**(1.91)**	**7.26**	**(9.46)**
Deferred tax on restatement adjustment	-	1.09	(0.26)	(0.43)	(0.14)	(0.22)
Current tax impact on restatement adjustments	-	4.26	3.85	(0.38)	2.36	(1.89)
Net impact of adjustments	-	7.17	7.74	(1.10)	5.04	(7.35)
Profit after tax as restated	**34.66**	**259.93**	**269.33**	**142.37**	**426.82**	**215.32**

ANNEXURE 5:

I. Notes on adjustments for Restated Standalone Summary Statements

A. Prior period items:

During the year ended 31 March 2012, the Company had recorded donation of ` 8.00 Million as prior period item. In these restated summary statements, such expense has been appropriately adjusted to the respective year to which it relates.

B. Bad Debts:

During the years ended 31 March 2014 the Company had written off the subsidy receivable of 19.74 million which has been adjusted against opening balance of general reserves as on 01 April 2011.

C. Changes in Accounting Policies:

I. During the year ended 31st March, 2015 the company has recorded the Gratuity as per the Accounting Standard – 15 “Employee Benefits” The Gratuity for the years ended 31 March 2011, 2012, 2013 and 2014 have been recognised to reflect consistent accounting policy across all years/period presented.

II. During the year ended 31st March, 2015 the company has a made provision bonus as per The Bonus Act, 1965. Hence the bonus for the years ended 31 March 2011, 2012, 2013 and 2014 have been recognised to reflect consistent accounting policy across all years/period presented.

III. During the year ended 31st March, 2015 the company has made a provision for doubtful debts as per the company policy. Hence the same was followed for the years ended 31 March 2011, 2012, 2013 and 2014 to reflect consistent accounting policy across all years/period presented.

II. Non adjusting items:

Certain qualifications, emphasis of matter paragraph and comments in the auditor's report on the financial statements of the Company for the three months period ended June 30, 2015 and for the years ended 31st March, 2015, 2014, 2013, 2012 and 2011, either the effect of which is not ascertainable or which do not require any quantitative adjustments in the financial information, are as follows:

For the three months period ended June 30, 2015:

Independent Auditors' Report:

Emphasis of Matter:

We draw attention to Note No. 30 of standalone financial statements regarding confirmations of balances from the Trade Receivables, Trade payables, Advances to suppliers & other and Advances from customers.

CARO:

(i) In respect of its fixed assets:

(a) The Company has maintained proper records showing full particulars, including quantitative details and situation of fixed assets.

(b) Fixed assets have not been physically verified by the management at the period end.

(ii) According to the information and explanations given to us, the Company has granted interest free unsecured loan to its subsidiary covered in the register maintained under Section 189 of the Companies Act, 2013 which is repayable on demand.

The amount involved during the period is Rs 5.45 crores and the period end balance is Rs 2.41 Crore.

As the terms of arrangements do not stipulate any repayment schedule and the loans are repayable on demand, the provisions of Clause 3 (iii) (a) and Clause 3 (iii) (b) of the Order are not applicable to the Company accordingly.

(iii) In our opinion and according to the information and explanations given to us, the internal control procedures are being strengthened on a continuous basis so as to be commensurate with the size of the Company and the nature of its business with regard to purchase of inventory, fixed assets and for sale of goods for the period. During the course of our audit, we have not observed any major weaknesses in the internal control system.

(iv) According to the information and explanations given to us, in respect of statutory dues:

(a) The Company is regular in depositing undisputed statutory dues, including Provident Fund, Employees' State Insurance, Income-tax, Sales tax, Wealth tax, Service tax, Customs Duty, Excise Duty, Value Added Tax, Cess and other material statutory dues applicable to it with the appropriate authorities **except with *slight delays in deposit of Income Tax, Provident Fund, Value Added Tax and Service Tax***.

(b) There were no undisputed amounts payable in respect of Provident Fund, Employees' State Insurance, Income-tax, Sales tax, Wealth tax, Service tax, Customs Duty, Excise Duty, Value Added Tax, Cess and other material statutory dues in arrears as at June 30, 2015 for a period of more than six months from the date they became payable.

(c) Reference is invited to Note No. 29 and 29.1 to standalone financial statements regarding pending litigations with various authorities in respect of Income-tax, Customs duty, Wealth tax, Sales tax, Service tax, Excise duty, Cess which have not been deposited on account of dispute.

(d) According to the information and explanations given to us, there were no amounts which were required to be transferred as per the provisions of Investor Education and Protection Fund in accordance with the relevant provisions of the Companies Act and rules made there under.

(v) In our opinion and according to the information and explanations given to us, the Company has not defaulted in payment of instalments and interest dues to banks and financial institutions. However the Company has made delayed payments as enumerated.

Particulars	**` in Millions**	**Delayed Period**
Principal Amount		
Banks	36.52	Various dates from July 02, 2015 to July 10, 2015
Interest to term loans		
Banks	4.08	Various dates from July 02, 2015 to July 10, 2015

Further, the Company has not issued any debentures.

<u>Financial year ended 31st March, 2015</u>

Emphasis of Matter:

We draw attention to Note No. 30 of standalone financial statements regarding confirmations of balances from Trade Receivables, Trade payables, Advances to suppliers & others and Advances from customers.

Our opinion is not qualified in respect of this matter.

<u>CARO:</u>

(i)

(a) The company is regular in depositing with appropriate authorities undisputed statutory dues including Provident Fund, Employees State Insurance, Income tax, Customs Duty, Wealth Tax, Sales Tax, Excise Duty, Cess and other applicable statutory dues with the appropriate authorities ***though there have been slight delays in deposit of Income Tax, Provident Fund and Professional Tax***. According to the information and explanations given to us no undisputed amounts payable in respect of outstanding statutory dues as at the last day of the year ending 31.03.2015 for period exceeding 6 months from the date they became payable.

(b) Reference is invited to Note No.27 regarding pending litigations with various authorities in respect of Income-tax, Customs duty, Wealth tax, Sales tax, Service tax, Excise duty, Cess.

(c) According to the information and explanations given to us, the company has no such amounts required to be transferred as per the provisions of Investor Education and Protection Fund in accordance with the relevant provisions of the Companies Act and rules made there under.

(ii) In our opinion and according to the information and explanations given to us, the Company has not defaulted in payment of instalments and interest dues to banks and financial institutions. However the Company has made delayed payments as enumerated below.

Particulars	**` in Millions**	**Delayed Period**
Principal Amount		
Banks	9.93	Various dates from March 2015 to April 2015
Interest to term loans		
Banks	3.26	Various dates from March 2015 to April 2015
Financial institutions	6.12	Various dates from March 2015 to April 2015

Financial year ended 31st March, 2014

CARO:

1. (a) The Company has, during the previous year granted loan to parties covered in the register maintained under section 301 of the act,

(` in Millions)

No. of Parties	Balances as on 31st March 2014	Balances as on 31st March 2013	Maximum amount outstanding at any time during the year
3	66.40	9.73	51.49

(iii) According to the information and explanation given to us, the terms & conditions, prima facie, are not prejudicial to the interest of the company.

(iv) According to the information and explanation given to us, the company has not charged interest on such loans during the year.

(v) In view of the above explanations given to us, we are of the opinion that there are no overdue principal and interest amounts as on 31st March 2014.

(vi) The Company has taken unsecured loans from the parties covered in the register maintained under section 301 of the act. The details of the same are as follows

(` in Millions)

No. of Parties	Balances as on 31st March 2014	Balances as on 31st March 2013	Maximum amount outstanding at any time during the year
5	940.20	760.67	964.62

(f) In our opinion, the other terms and conditions of the above advances are not prima facie prejudicial to the company's interests.

2. Internal Control : In our opinion and according to the information and explanation given to us, the internal control procedure are being strengthened on a continuous basis so as to commensurate with size of the company and nature of its business, with regard to purchase of fixed assets, purchase of inventory and sale of goods for the period.

3. Cost Records: Pursuant to the Companies (Cost Accounting Records) Rules, 2011 prescribed by the Central Government under section 209(1) (d) of the Companies Act, 1956, we are of the opinion that prima facie the prescribed cost records have been maintained. We have broadly reviewed the cost records maintained by the company, we have, however, not made a detailed examination of the records with the view to determine whether they are accurate or complete.

Financial year ended 31st March, 2013

CARO:

1. (a) The Company has, during the previous year granted loan to parties covered in the register maintained under section 301 of the act. The details as on 31st March 2013 are as follows:

(` in Millions)

No. of Parties	Balances as on 31st March 2013	Balances as on 31st March 2012	Maximum amount outstanding at any time during the year
2	9.73	4.50	9.73

(b) According to the information and explanation given to us, the terms & conditions, prima facie, are not prejudicial to the interest of the company.

(c) According to the information and explanation given to us, the company has not charged interest on such loans during the year.

(d) In view of the above explanations given to us, we are of the opinion that there are no overdue principal and interest amounts as on 31st March 2013.

(e) The Company has taken unsecured loans from the parties covered in the register maintained under section 301 of the act. The details of the same are as follows

(` in Millions)

No. of Parties	Balances as on 31st March 2013	Balances as on 31st March 2012	Maximum amount outstanding at any time during the year
5	472.38	270.25	472.38

(f) In our opinion, the other terms and conditions of the above advances are not prima facie prejudicial to the company's interests.

2. Internal Control : In our opinion and according to the information and explanation given to us, the internal control procedure are being strengthened on a continuous basis so as to commensurate with size of the company and nature of its business, with regard to purchase of fixed assets, purchase of inventory and sale of goods for the period.

3. Cost Records: Pursuant to the Companies (Cost Accounting Records) Rules, 2011 prescribed by the Central Government under section 209(1) (d) of the Companies Act, 1956, we are of the opinion that prima facie the prescribed cost records have been maintained. We have broadly reviewed the cost records maintained by the company We have, however, not made a detailed examination of the records with the view to determine whether they are accurate or complete.

Financial year ended 31st March, 2012

Audit Report:

1. The balances appearing in Trade Receivables, Short Term Loans & Advances, Other Current Assets, Trade Payables and Other Current Liabilities as on 31st March, 2012 are subject to confirmations and/or reconciliation, if any.

CARO:

1. (a) The Company has taken unsecured loans from companies, firms or other parties covered in the register maintained under section 301 of the Companies act. 1956.

(` in Millions)

No. of Parties	Maximum balance during the year	Balances as on 31st March 2012
3	270.25	270.25

(b)The Company during the year granted interest free advances to body corporate being parties covered under section 301 of the companies act, 1956.

(` in Millions)

No. of Parties	Maximum balance during the year	Balances as on 31st March 2012
3	4.50	4.50

(c) In our opinion, the other terms and conditions of the above advances are not prima facie prejudicial to the company's interests.

2. Internal Control : In our opinion and according to the information and explanation given to us, the internal control procedure are being strengthened on a continuous basis so as to commensurate with size of the company and nature of its business, with regard to purchase of fixed assets, purchase of inventory and sale of goods for the period.

3. Cost Records: Pursuant to the Companies (Cost Accounting Records) Rules, 2011 prescribed by the Central Government under section 209(1) (d) of the Companies Act, 1956, we are of the opinion that prima facie the prescribed cost records have been maintained. We have broadly reviewed the cost records maintained by the company we have, however, not made a detailed examination of the records with the view to determine whether they are accurate or complete

Financial year ended 31st March, 2011

Audit Report:

1. Reference invited to Note No. B (10) under Schedule No. 18 regarding due to micro, Small and Medium Enterprise, wherein it is stated that based on the information available with the company, there are no dues outstanding to Small and Medium Enterprises exceeding 45 days as on 31st March 2011.

2. Reference invited to Note No. B (11) under Schedule No. 18 regarding confirmation of balances, wherein it is stated that the balances appearing in sundry debtors, Loans and Advances, Capital Work in Progress and Sundry Creditors as on 31st March, 2011 are subject to confirmations and/or reconciliation, if any.

CARO:

1. Internal Control : In our opinion and according to the information and explanation given to us, the internal control procedure are being strengthened on a continuous basis so as to commensurate with size of the company and nature of its business for the purchase of inventory keeping in view of the expansion.

Annexure 6 - Restated Standalone Summary Statement of Share Capital

` in Millions

Particulars	As at 30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Authorised Capital						
9,00,00,000 (Previous Years: March, 2011: 2,00,00,000, March, 2012: 2,00,00,000, March, 2013: 2,00,00,000, March, 2014: 9,00,00,000, March, 2015: 9,00,00,000) Equity Shares of `10 each	900.00	900.00	900.00	200.00	200.00	200.00
	900.00	**900.00**	**900.00**	**200.00**	**200.00**	**200.00**
Issued, Subscribed & Paid Up Capital						
8,54,64,000 (Previous Years: March, 2011: 1,42,44,000, March, 2012: 1,42,44,000, March, 2013: 1,42,44,000, March, 2014: 8,54,64,000, March,2015: 8,54,64,000) Equity Shares of `. 10 each	854.64	854.64	854.64	142.44	142.44	142.44
Total	**854.64**	**854.64**	**854.64**	**142.44**	**142.44**	**142.44**

(a) Reconciliation of the number of Equity shares outstanding at the beginning and at the end of the reporting year/period is as given below:

in Millions

	30th June, 2015		31st March, 2015		31st March, 2014		31st March, 2013		31st March, 2012		31st March, 2011	
	Number of Shares	Amount (`)	Number of Shares	Amount (`)	Number of Shares	Amount (`)	Number of Shares	Amount (`)	Number of Shares	Amount (`)	Number of Shares	Amount (`)
Number of shares at the beginning of the year	85.46	854.64	85.46	854.64	14.24	142.44	14.24	142.44	14.24	142.44	14.24	142.44
Add: shares issued during the year/period	-	-	-	-	71.22	712.20	-	-	-	-	-	-
Number of shares outstanding at the end of the year/period	**85.46**	**854.64**	**85.46**	**854.64**	**85.46**	**854.64**	**14.24**	**142.44**	**14.24**	**142.44**	**14.24**	**142.44**

(b) Terms/Rights attached to equity shares

The Company has only one class of equity shares having a par value of `10 per share. Each Holder of Equity shares is entitled to one vote per share. The Company declares and pays dividend in Indian Rupees. The Dividend proposed by the Board of Directors has been approved by the shareholders in the Annual General meeting and same has been paid. In the event of liquidation, the holders of equity shares will be entitled to receive remaining assets of the Company in proportion to their

During the Year ended 31st March, 2015,the amount of per share dividend recognised as distribution to equity share holders was `.0.5/- (Previous Years: March, 2014 `.1/-, March, 2013 `.2/-, March,2012 `. 2.5/-, March,2011 `.1/-).

(c) Details of Shareholders holding more than 5% of equity shares along with the percentage of holding at the end of reporting year/period is as given below

in Millions

	30 th June, 2015		31st March, 2015		31st March, 2014		31st March, 2013		31st March, 2012		31st March, 2011	
	No. of Shares	% of Holding	No. of Shares	% of Holding	No. of Shares	% of Holding	No. of Shares	% of Holding	No. of Shares	% of Holding	No. of Shares	% of Holding
Cresco Technology LLP (Formerly Cresco Technology Private Limited)	16.20	18.96	16.20	18.96	16.20	18.96	2.70	18.96	2.70	18.96	3.12	21.91

As per records of the company, including its register of shareholders/members and other declarations received from shareholders regarding beneficial interest, the above shareholding represents both legal and beneficial ownership shares.

` in Millions

(d) Details of Shares allotted for consideration other than cash	30th June, 2015	2014-15	2013-14	2012-13	2011-12	2010-11	2009-10	2008-09	2007-08	2006-07
Fully paid up no.of equity shares by way of bonus shares	-	-	71.22	-	-	-	-	3.30	-	-

` in Millions

Annexure 7 - Restated Standalone Summary Statement of Reserves and Surplus	As at					
Particulars	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
A. Capital Reserves - Investment Subsidy						
Balance at the beginning of the year	7.35	2.97	2.97	1.50	1.50	1.50
Transferred during the year	-	4.38	-	1.47	-	-
Balance at the end of the year (A)	**7.35**	**7.35**	**2.97**	**2.97**	**1.50**	**1.50**
B. Securities Premium Reserve						
Balance at the beginning of the year	-	-	173.76	173.76	173.76	173.76
Transferred/(Utilised) during the year	-	-	(173.76)	-	-	-
Balance at the end of the year (B)	**-**	**-**	**-**	**173.76**	**173.76**	**173.76**
C. General Reserves						
Balance at the beginning of the year	29.16	29.16	3.00	3.00	3.00	3.00
Transferred during the year	-	-	26.16	-	-	-
Balance at the end of the year (C)	**29.16**	**29.16**	**29.16**	**3.00**	**3.00**	**3.00**
D. Surplus						
Balance at the beginning of the year	651.18	442.68	762.60	653.56	268.13	69.42
Add: Net Profit / (Net Loss) for the Year	34.66	259.93	269.33	142.37	426.82	215.32
Amount Available for appropriations	**685.84**	**702.61**	**1,031.93**	**795.93**	**694.95**	**284.74**
Appropriations						
Less: Utilised for issue of Bonus Shares	-	-	538.44	-	-	-
Less: Transferred to Reserves	-	-	26.16	-	-	-
Less: Proposed Equity Dividends	-	42.73	21.07	28.49	35.61	14.24
Less: Tax on Proposed Equity Dividends	-	8.70	3.58	4.84	5.78	2.37
Balance at the end of the year (D)	**685.84**	**651.18**	**442.68**	**762.60**	**653.56**	**268.13**
Grand Total (A+B+C+D)	**722.35**	**687.69**	**474.81**	**942.33**	**831.82**	**446.39**

Annexure 8 - Restated Standalone Summary Statement of Long Term Borrowings ` in Millions

Particulars	As at						As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
	Non Current Maturities						Current Maturities					
Secured Borrowings												
Term Loans												
From Banks	613.66	682.08	396.11	628.12	691.56	800.58	323.79	314.12	225.60	257.57	210.28	208.26
Other Loans												
From Financial institution	-	100.00	100.00	-	-	-	-	-	-	-	-	-
Long Term maturities of Financial Lease Obligation												
Vehicle Loans	2.14	4.87	4.16	9.01	10.12	8.00	9.11	7.22	8.13	10.43	8.89	10.10
Unsecured Borrowings												
Loans and advances from the related parties	250.00	250.00	405.76	760.67	258.69	161.02	-	-	-	-	-	-
Loans and advances from Others	55.81	56.27	534.44	64.31	14.09	-	-	-	-	-	-	-
Total	**921.61**	**1,093.22**	**1,440.47**	**1,462.11**	**974.46**	**969.60**	**332.90**	**321.34**	**233.73**	**268.00**	**219.17**	**218.36**
Less: Current maturities (Amount disclosed under the head "other current liabilities" (refer Annexure 13)	-	-	-	-	-	-	(332.90)	(321.34)	(233.73)	(268.00)	(219.17)	(218.36)

The above amounts includes ` in Millions

Particulars	Non-Current Maturities						Current Maturities					
	As at 30th June, 2015	As at 31st March, 2015	As at 31st March, 2014	As at 31st March, 2013	As at 31st March, 2012	As at 31st March, 2011	As at 30th June, 2015	As at 31st March, 2015	As at 31st March, 2014	As at 31st March, 2013	As at 31st March, 2012	As at 31st March, 2011
Secured Borrowings	615.80	786.95	500.27	637.13	701.68	808.58	332.90	321.34	233.73	268.00	219.17	218.36
Unsecured Borrowings	305.81	306.27	940.20	824.98	272.78	161.02	-	-	-	-	-	-
Amounts disclosed under the head "other current liabilities"	-	-	-	-	-	-	(332.90)	(321.34)	(233.73)	(268.00)	(219.17)	(218.36)
Net Amount	**921.61**	**1,093.22**	**1,440.47**	**1,462.11**	**974.46**	**969.60**		**-**	**-**	**-**	**-**	**-**

Restated Standalone Statement of Principal Terms and Conditions of Long Term Borrowings

Name of the Bank/ Sanctioned Amount (` in Millons)	Rate of Interest as per sanction Order	Rate of Interest at present	Disclosed Under long-term borrowings (` in Millons)	Disclosed under other Current liabilities (` in Millons)	Repayment Schedule of Loans	Securities offered	Prepayments clauses
Andhra Bank – Rayavaram Sanctioned Amount `. 250.00	BMPLR+0.25 %	BR+3.5%+0 .50%	-	41.67	24 Qtrly Instalments starting from June' 2010 to March, 2016	Primary Security : Land Ac 11.208 ,(R.S. No. 23/1,2,21,23,30/1,23/3, at Nallamilli Road, Biccavole Mandal, East Godavari District) , Buildings, Plant & Machinery of Proposed Sulphuric Acid Plant and all other present and future assets of the company. Collateral Security: Annexure -A Guarantors: 1. Sri Kovvuri Papa Reddy 2. Sri Karri Venkata Mukunda Reddy 3. Sri Kovvuri Rajasekhar Reddy All the property owners whose property is taken as collateral Charges and Penalties: 1. Commitment charges are to be levied for term loans of above Rs. 50 Millions at 1% p.a. for delay in draw down schedule beyond 1 month. 2. In case of repayment/pre-closure of the term loan, the bank will charge 2% flat on the prepaid amount as on the date of closure and the company shall undertake to pay prepayment/pre-closure charges as above in the event of such an occurrence .	In case of prepayment /pre closure of term loan the bank will charge 2% flat on the prepayment amount as on the date of closure and the company shall undertake to pay prepayment / pre closure charges as above on the event of such occurrence.

Name of the Bank/ Sanctioned Amount (` in Millons)	Rate of Interest as per sanction Order	Rate of Interest at present	Disclosed Under long-term borrowings (` in Millons)	Disclosed under other Current liabilities (` in Millons)	Repayment Schedule of Loans	Securities offered	Prepayments clauses
Andhra Bank – Rayavaram Sanctioned Amount `. 164.00	BMPLR+0.50 %	BR+3.5%+0 .50%	-	13.63	24 Qtrly Instalments starting from December' 2009 to September, 2015	Primary Security: Plant, Machinery, Land and Buildings of existing and proposed units of Value Rs. 248.90 Millions Collateral Security: Annexure-B Guarantors: 1. Sri Kovvuri Papa Reddy 2. Sri Karri Venkata Mukunda Reddy 3. Sri Kovvuri Rajasekhar Reddy All the property owners whose property is taken as collateral Charges and Penalties 1. In case of prepayment of the term loan, 2% premium flat over the amount outstanding will be charged at the time of closure. 2. Other penal charges shall be charged as per the bank guidelines and circulars from date to date. 3. The finer rate of Interest is subject to annual Review and any default in servicing of interest and instalment then the finer rate shall get cancelled and the rate of interest shall be charged as per the credit rating	N.A
Andhra Bank – Rayavaram Sanctioned Amount `. 125.00	BMPLR+0.25 %	BR+3.5%+0 .50%	19.23	24.04	26 Qtrly Instalments starting from March'2011 to June' 2017	Primary Security: All present and future fixed assets of the company including Fixed assets to be acquired with this loan. Collateral Security : Annexure-C Guarantors: 1. Kovvuri Papa Reddy2. Karri Venkata Mukunda Reddy3. Kovvuri Rajesekhar Reddy Charges and Penalties Penalties and charges shall be as applicable as per the circulars issued by the bank from time to time.	N.A

Name of the Bank and Sanctioned Amount (` in Millons)	Rate of Interest as per sanction Order	Rate of Interest at present	Disclosed Under long-term borrowings (` in Millons)	Disclosed under other Current liabilities (` in Millons)	Repayment Schedule of Loans	Securities offered	Prepayments clauses
Andhra Bank – Rayavaram Sanctioned Amount `. 550.00	BMPLR+0.25 %	BR+3.5%+0 .50%	126.78	95.47	DCP- 24 Qtrly Instalments starting from June 2011 to March, 2017, Sulphuric Acid - 28 Qtrly Instalments starting from March, 2012 to December, 2018, DMS, Alum, CSA Plants - 24 Qtrly Instalments starting from June' 2011 to March' 2017.	Primary Security: All present and future fixed assets of the company including Fixed assets to be acquired with this loan. Collateral Security: Annexure- D Guarantors: 1. Corporate Guarantee of M/s. Cresco Technology LLP. 2. Sri Kovvuri Papa Reddy 3. Sri Karri Venkata Mukunda Reddy Charges and Penalties Penalties and charges shall be as applicable as per the circulars issued by the bank from time to time.	N.A
Andhra Bank – Rayavaram Sanctioned Amount `. 95.00	BR+4.25%+0 .25%	BR+3.5%+0 .50%	33.25	23.75	20 Qtly Instalments starting from June' 2013 to March' 2018.	Primary Security: Installed new Machinery and related civil works Collateral Security Annexure-E Guarantors 1. Sri Kovvuri Papa Reddy 2. Sri Karri Venkata Mukunda Reddy 3. Sri Kovvuri Rajasekhar Reddy 4. Guarantee of owners of collateral who offered their properties as security for the loans. Corporate Guarantee of Cresco Technology LLP. Charges and Penalties Penalties and charges shall be as applicable as per the circulars issued by the bank from time to time.	N.A

Name of the Bank/ Sanctioned Amount (` in Millons)	Rate of Interest as per sanction Order	Rate of Interest at present	Disclosed Under long-term borrowings (` in Millons)	Disclosed under other Current liabilities (` in Millons)	Repayment Schedule of Loans	Securities offered	Prepayments clauses
Andhra Bank – Rayavaram Sanctioned Amount `. 500.00	BR+4.25%+0.25%	BR+3.5%+0.25%	325.00	99.95	20 equal qtrl instalments starting from October, 2014 to July' 2019.	Primary Security: First Charge on the fixed assets of the company (existing and future), additional security to the tune of 25 % of the Corporate Loan (Rs. 125.00 Millions) Collateral Security: Annexure-F Guarantors: Personal Guarantee of 1. Sri Kovvuri Papa Reddy 2. Sri Karri Venkata Mukunda Reddy 3. Sri Kovvuri Rajasekhar Reddy 4. Guarantee of owners of collateral who offered their properties as security for the loans. 5. Corporate Guarantee of M/s. Cresco Technology LLP. Charges and Penalties Penalties and charges shall be as applicable as per the circulars issued by the bank from time to time.	N.A
Andhra Bank – Rayavaram Sanctioned Amount `. 80.00	BR+2% +TP (0.50%)	BR+2%+0.50%	56.00	16.00	Repayable in 20 Qtrly Instalments starting from January, 2015 to October, 2019.	Primary Security : Hypothecation of the assets created out of the project finance Collateral Security : Annexure-G Guarantors : 1. Sri Kovvuri Papa Reddy 2. Sri Karri Venkata Mukunda Reddy 3. Sri Kovvuri Rajasekhar Reddy 4. Guarantee of owners of collateral who offered their properties as security for the loans. 5. Corporate Guarantee of Cresco Technology LLP. Charges and Penalties In case of repayment of the term loan, bank shall levy 2% premium as pre-closure charges over the amount outstanding.	In case of prepayment of the term loan, bank shall levy 2% premium as pre-closure charges over the amount outstanding.

Name of the Bank/ Sanctioned Amount (` in Millons)	Rate of Interest as per sanction Order	Rate of Interest at present	Disclosed Under long-term borrowings (` in Millons)	Disclosed under other Current liabilities (` in Millons)	Repayment Schedule of Loans	Securities offered	Prepayments clauses
Andhra Bank – Rayavaram Sanctioned Amount `. 65.00	BR+2% +TP (0.50%)	BR+2%+0.50%	53.40	9.28	Repayable in 28 Qtrly Instalments starting from April' 2015 to January, 2022.	Primary Security : Hypothecation of the assets created out of the project finance Collateral Security : Annexure-G Guarantors : 1. Sri Kovvuri Papa Reddy 2. Sri Karri Venkata Mukunda Reddy 3. Sri Kovvuri Rajasekhar Reddy 4. Guarantee of owners of collateral who offered their properties as security for the loans. 5. Corporate Guarantee of Cresco Technology LLP. Charges and Penalties In case of repayment of the term loan, bank shall levy 2% premium as pre-closure charges over the amount outstanding	In case of prepayment of the term loan, bank shall levy 2% premium as pre-closure charges over the amount outstanding.
Total			**613.66**	**323.79**			

Annexure-A - Collateral Security for Andhra Bank Term Loan III

Collateral Security

Sl.No.	Particulars of Collateral Security
1.	Land situated at S. No. 109/6, Ac 2.34 cts at Halavarthi village, Koppal.
2.	Land situated at S. No. 109/8, Ac 1.25 cts at Halavarthi village, Koppal.
3.	Land situated at S. No. 109/10, Ac 1.24 cts at Halavarthi village, Koppal.
4.	Land situated at S. No. 108/2, Ac 3.10 cts at Halavarthi village, Koppal.
5.	Land situated at S. No. 108/1, Ac 3.09 cts at Halavarthi village, Koppal.
6.	Agricultural land situated at 108/4, 108/5, 109/2, 109/1, 7,4,5,9 109/11, 12 and 13, 110/5, Halavarthi, Koppal, Karnataka, Ac 17.45 belonging to the Company.
7.	Agricultural land to the extent of Ac 7.70 situated at block no. 39/2, Venkatapur village, Garag Hobli, Dharwad, Karnataka.
8.	Agricultural land of Ac 5.90 situated at block no. 38/2 , Venkatapur village, Garag Hobli, Dharwad, Karnataka.
9.	Agricultural land of Ac 3.171/2 situated at block no. 38/2B, Venkatapur village, Garag Hobli, Dharwad, Karnataka.
10	Agricultural land of Ac 0.875 situated at S. No. 40, Venkatapur village, Garag Hobli, Dharwad.
11	Agricultural land of Ac 11.01 ¾ situated at S. No. 22/3, 22/2, 20/3, 19/2, 19/4, 20/2, 10/4, 20/3, 20/2, 10/9, 10/3, Nallamilli Road, Biccavolu belonging to the Company.
12	Agricultural land of Ac 38.83 situated at 104, 105 situated at Biccavolu belonging to the Company
13.	Factory land Ac. 17.708 bearing R. S. No. 24/1, 28/1, 23/1, 2, 21/2,3, 30/1, 23/3, located at Biccavolu belonging to the Company and factory buildings and godowns constructed thereon.

Annexure B - Collateral Security for Andhra Bank Term Loan IV

Collateral Security Existing/Proposed

S.No	Name of the Owner	Description of property
1	Sri Laxmi Poultry Complex	Poultry Unit in Sy.No.308-J measuring 4.83 acres at Marrabbihalli
2	Sri Laxmi Poultry Farm	Poultry Unit in Sy.No.308-J measuring 7.20 acres at Marrabbihalli
3	M.Aruna Devi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 .74 acres
4	K.Rojalaxmi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 acre
5	T.Mangayamma	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 acre
6	K.Sridevi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.66D measuring 0.80 acre
7	G.V.Subba Reddy	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1.74acre
8	M.S.R.Prasad	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 4,60 acres
9	K.Manga	Land with grower and layer sheds and feed mill at Upanayakahali, Marrabbihali in Sy.no.66/DA measuring 2.00 acres
10	Sri Sai Laxmi Poultry Feed	Factory land, buildings and machinery
11	Sri Sai Laxmi Poultry Farm	Poultry Land with 5 poultry sheds measuring 4.4 % acres at G.Dontamuru
12	Sri Sai Laxmi Poultry Farm	Vacant land measuring 0.84acres in Sy.no.307 K at Marabbihali. Karnataka along
13	Sri Sai Laxmi Poultry Agros Division	Vacant site of 2710.40 sq.yds in Sy.No.1 7/8 &17/9 at Pandalapaka and Commercial godown constructed thereon
14	Sri Sai Laxmi Agros Division (Prop. K. Satyanarayana Reddy)	Vacant site of 5022.10 sq.yds in Sy.No.18/1 Panda lapaka and Commercial godown constructed thereon
15	Sri Laxmi Poultry farm	Vacant land measuring 13.19 acres in Sy.No. 308 H, 308 I and 309 at Marabbihali, Karnataka along with godowns
16	Sri Laxmi Poultry complex	Vacant land measuring 12.81 acres in Sy.No. 308 H, 308 I and 309 at Marabbihali, Karnataka along with godowns
17	Sri Laxmi Poultry complex	Poultry shed and equipment
18	M. Siva Ram Prasad	Site with godown in Sy.no. 307 measuring 1.50 acres
19	G Sarada	Site with godown in Sy.no. 307 measuring 2.00 acres
20	N. Veera Lakshmi	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
21	M. Aruna Devi	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
22	V. Seetharatnam	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
23	G. Sarada	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
24	G. Sarada	Poultry shed in land measuring 4.41 acres in Sy.no. 66/3 & 66/4 at Marabbihali
25	M.S.R. Prasad	Brooder ad Grower sheds constructed in Sy.no.66C/3 measuring 1.29 acres
26	KPR Fertilises ltd	Factory land and building at D.No. 9-4 Bhalabadrapuram in S.No. 248/3B&248/4 admeasuring Ac 2.20 (Previously belonging to KPR Chemical industries
27	KPR Fertilizers P Ltd	Plant & Machinery of erstwhile Mega Chemicals& D.No.9-4 Balabhadrapuram
28	KPR Fertilizers P Ltd	Sheds/Godowns under construction
29	KPR Fertilizers P Ltd	Machinery of erstwhile Mega Chemicals & Fertilisers for erection

Annexure –C, Collateral Security for Andhra Bank Term Loan VI

Collateral Security – Existing/Proposed

S.No	Name of the Owner	Description of property
1	Sri Laxmi Poultry Complex	Poultry Unit in Sy.No.308-J measuring 4.83 acres at Marrabbihalli
2	Sri Laxmi Poultry Farm	Poultry Unit in Sy.No.308-J measuring 7.20 acres at Marrabbihalli
3	M.Aruna Devi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 .74 acres
4	K.Rojalaxmi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 acre
5	T.Mangayamma	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 acre
6	K.Sridevi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.66D measuring 0.80 acre
7	G.V.Subba Reddy	Land with poultry sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1.74acre
8	M.S.R.Prasad	Land with poultry sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 4,60 acres
9	K.Manga	Land with grower and layer sheds and feed mill at Upanayakahali, Marrabbihali in Sy.no.66/DA measuring 2.00 acres
10	KPR Fertilisers Ltd	Factory land, buildings at D.NO.9-4 at Balabhadrapuram measuring 2.20 acres
11	Mega Chemicals & Fertilisers	Plant & Machinery at D.No. 9-4
12	Sri Sai Laxmi Poultry Feed	Factory land, buildings and machinery
13	Sri Sai Laxmi Poultry Feed	Poultry land with 5 poultry sheds measuring 4.4 3\4 acres at G.Dontamuru
14	Sri Laxmi Poultry farm	Vacant land measuring 0.84 acres in Sy.no. 307 K at Marabbihali, Karnataka along with godowns
15	Sri Laxmi Agro division (Prop. K. Venkata Mukunda Reddy)	Vacant site of 2710.40 sq.yds in Sy.No. 1/8 &17/9 at Pandalapaka and commercial godown constructed there on
16	Sri Laxmi Agro division (Prop. K. Satyanarayana Reddy)	Vacant site of 5022.10 sq.yds in Sy.No. 18/1 Pandalapaka and commercial godown constructed there on
17	Sri Laxmi Poultry Farm	Vacant land measuring 13.19 acres in sy.no. 308Hat , 308 I and 309 at Marabbihali, Karnataka along with godowns
18	Sri Laxmi Poultry Farm	Vacant land measuring 12.81 acres in Sy.No. 308, 308 I and 309 at Marabbihali, Karnataka along with godowns
19	Sri Laxmi Poultry Farm	Poultry Shed and Equipment
20	M.Siva Ram Prasad	Site with godown in SY. No. 307 measuring 2.00 Acres
21	G.Sarada	Site with godown in SY. No. 307 measuring 2.00 Acres
22	N.Veera Lakshmi	Poultry shed in land measuring 1.50 acres in Sy.No. 307 measuring 2.00 acres
23	M.Aruna Devi	Poultry shed in land measuring 1.50 acres in Sy.No. 308 J at Marabbihali
24	V.Seetharatnam	Poultry shed in land measuring 1.50 acres in Sy.No. 308 J at Marabbihali
25	G.Sarada	Poultry shed in land measuring 1.50 acres in Sy.No. 308 J at Marabbihali
26	G.Sarada	Poultry Shed in land measuring 4.41 acres in Sy. No. 66/3 and 66/4 at Marabbihali
27	M.S.R.Prasad	Brooder and Grower shed Constructed in Sy.No. 66C/3 measuring 1.29 Acres
28	K.P.R. Fertilisers Ltd.	Factory Shed and Godowns
29	Mega Chemicals & Fertilisers	Plant and Machinery

Annexure – D, Collateral Security for Andhra Bank Term Loan VII

S.No.	Name of the Owner	Description of property
1	Sri Laxmi Poultry Complex	Poultry Unit in Sy.No.308-J measuring 4.83 acres at Marrabbihalli
2	Sri Laxmi Poultry Farm	Poultry Unit in Sy.No.308-J measuring 7.20 acres at Marrabbihalli
3	M.Aruna Devi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 .74 acres
4	K.Rojalaxmi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 acre
5	T.Mangayamma	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 acre
6	K.Sridevi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.66D measuring 0.80 acre
7	G.V.Subba Reddy	Land with poultry sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1.74acre
8	M.S.R.Prasad	Land with poultry sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 4,60 acres
9	K.Manga	Land with grower and layer sheds and feed mill at Upanayakahali, Marrabbihali in Sy.no.66/DA measuring 2.00 acres
10	KPR Fertilisers Ltd	Factory land, buildings at D.NO.9-4 at Balabhadrapuram measuring 2.0 acres
11	Mega Chemicals & Fertilisers	Plant & Machinery at D.No. 9-4
12	Sri Sai Laxmi Poultry Farm	Factory land, buildings and machinery
13	Sri Sai Laxmi Poultry Farm	Poultry land with 5 poultry sheds measuring 4.4 3\4 acres at G.Dontamuru
14	Sri Laxmi Poultry farm	Vacant land measuring 0.84 acres in Sy.no. 307 K at Marabbihali, Karnataka along with godowns
15	Sri Laxmi Agro division (Prop. K. Venkata Mukunda Reddy)	Vacant site of 2710.40 sq.yds in Sy.No. 17/8 &17/9 at Pandalapaka and commercial godown constructed there on
16	Sri Laxmi Agro division (Prop. K. Satyanarayana Reddy)	Vacant site of 5022.10 sq.yds in Sy.No. 18/1 Pandalapaka and commercial godown constructed there on
17	Sri Laxmi Poultry Farm	Vacant land measuring 13.19 acres in sy.no. 308H , 308 I and 309 at Marabbihali, Karnataka along with godowns
18	Sri Lami Poultry Complex	Vacant land measuring 12.81 acres in sy.no. 308H , 308 I and 309 at Marabbihali, Karnataka along with godowns
19	Sri Lami Poultry Complex	Poultry shed and equipment
20	M Sivaram Prasad	Site with godown in sy.no. 307 measuring 1.50 acres
21	G. Sarada	Site with godown in sy.no. 307 measuring 2.00 acres
22	N. Veera Lakshmi	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
23	M. Aruna Devi	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
24	V.Seetharatnam	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
25	G. Sarada	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
26	G. Sarada	Poultry shed in land measuring 4.41 acres in Sy.no. 66/3 & 66/4 at Marabbihali
27	M.S.R. Prasad	Brooder ad Grower sheds constructed in Sy.no.66C/3 measuring 1.29 acres
28	KPR Fertilises ltd	Factory sheds and godowns
29	Mega Chemicals & Fertilizers	Plant & Machinery

Annexure- E, Collateral Security for Andhra Bank Term Loan VIII

S.No	Particulars of Collateral Security
1	Poultry Unit at Marrabbihalli in R.S.No. 308-J area 4.83 Ac favouring Sri Laxmi Poultry Complex
2	Poultry unit at Marrabbihalli in R.S. no.308-J area 7.20 Ac favouring Sri Laxmi Poultry complex (Erstwhile M/s Sri Laxmi poultry Farm)
3	Site with grower Sheds and layer cages at , Marrabbihal, Hagaribommanahalli in R.S. no. 70 B/A area of 0.44 Ac belonging to M. Aruna Devi
4	Site with Poultry shed in R.S. no. 308-J area of 1.00 Ac at Uppinayakahalli, Hagaribommanahalli belonging to K. Rojalaxmi
5	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.00 Ac at Upanayakahali, Hagaribommanahalli belonging to T. Magayamma
6	Site with Poultry sheds & cages in R.S. no. 66D area of 0.88 Ac at Marrabbihali, Hagaribommanahalli belonging to K. Sridevi
7	Site with Poultry sheds & cages in R.S. no. 308-J area 1.74 Ac at Marrabbihal, Hagaribommanahalli belonging to G V Subba Reddy
8	Site with brooder, grower sheds & cages and feed mill in R.S. no. 66/DA area 2.00 Ac at Marrabbihal belonging to Smt. K. Manga
9	EM of Firm land & Building situated in R.S. no. 18/2 & 18/3 at Pandalapaka village belonging to Sri Sai Laxmi poultry Feed
10	EM of Site with Five Poultry sheds with machinery area 4.4.3/4 Ac in R.S.No:276/1 at G. Dontamuru belonging to Sri Sai Laxmi Poultry Complex (Erstwhile Sri Sai Laxmi poultry Farm) (05.10.2010)
11	Equitable mortgage of vacant site of AC 2.34 cts (1.50+0.84) in s.no. 307k of Marabbihali, Karnataka and feed godowns constructed there on belonging to M.S.R. Prasad for M/s Sri Lakshmi Poultry Complex (Erstwhile Sri Sai Laxmi poultry Farm) (05.10.2010)
12	Vacant site of 2710.40 sq.yds in s.no.17/8,17/9 at Pandalapaka and Commercial godown Constructed thereon belonging to M/s Sri Sai Lakshmi Agros division Prop: K.Venkata Mukunda Reddy
13	Vacant site of 5022.10 sq.yds in s.no.18/1 at Pandalapaka and Commercial godown Constructed thereon belonging to M/s Sri Sai Lakshmi Agros division Prop: K.Satyanarayana Reddy
14	Site with layer sheds & cages, grower sheds & cages in S.No. 308H,308I & 309B area of Ac. 13.19 at Marrabbihalli of M/s Sri Lakshmi Poultry Complex (Sri Laxmi poultry Farm) (05.10.2010)
15	Site with layer sheds & cages, grower sheds & cages in S.No. 308H,I L&M area of Ac. 12.81 in at Marrabbihalli of M/s Sri Lakshmi Poultry Complex
16	Machinery belonging to Sri Laxmi poultry Complex. Erected/constructed in the godown
17	with godown in RS No.307 K Ac.2.00 cents at Marrabbihalli, Hagaribommanahalli belonging to Smt. G.Sarada
18	Layer Sheds in S.No. 308J of Marabbihallu belongs to Smt. N. Veera Lakshmi in Ac 1.50 cts
19	Layer Sheds in S.No. 308J of Marabbihallu belongs to Smt. M. Aruna Devi in Ac 1.50 cts
20	Layer Sheds in S.No. 308J of Marabbihallu belongs to Smt. V. Sesha Ratnam in Ac 1.50 cts
21	Layer Sheds in S.No. 308J of Marabbihallu belongs to Smt. G. Sarada in Ac 1.50 cts
22	Brooder and grower Sheds constructed in S.No. 66 C/3 extent Ac. 4.41 cts belongs to Smt G. Sarada for Sri Lakshmi poultry Complex
23	Brooder and grower Sheds constructed in S.No. 66 C/3 extent Ac. 1.29 cts belongs to Sri M.S.R. Prasad for Sri Lakshmi poultry Complex (Erstwhile Sri Lakshmi poultry Farm)
24	Site in R.S. No: 308 N area Ac 2-47 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Smt. G. Sarada
25	Site in R.S. No: 309 A area Ac 4-18 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Sri. K.V. Mukunda Reddy
26	Site in R.S. No: 311 A area Ac 1-89 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Sri. K.V. Mukunda Redddy
27	Site in R.S. No: 308 O Hissa A area Ac 4-65 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Smt G Sarada
28	Site in R.S. No: 310 area Ac 3-20 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Sri. K.V. Mukunda Reddy

Fixed Assets of M/s KPR Fertilisers Lt, Biccavole along with the above Securities

Sl. No	Particulars of Security
1	Factory Land Ac. 31.945 bearing RS. No. 24/1, 28/1, 23/1,2, 21/2,3, 30/1, 23/3, located at Biccavole belonging to the M/s. KPR Fertilisers Ltd.
2	Factory Buildings and godowns constructed there on
3	Factory Land 15684.60 sq.yds bearing RS No. 248/4, 248/B-3, 248/B-2, D.No.9-4, located at Balabhadrapuram, Biccavole Mandal belonging to the M/s. KPR Fertilisers Ltd.
4	Factory Buildings and godowns constructed there on
5	Factory Land & Building – Extent of Ac.11.02 at plant, Karnataka
6	WDV of plant and machinery as per ABS 31.03.2012, Capital Work in Progress and total reduced by Term Loan liabilities

Annexure-F, Collateral Security for Andhra Bank Corporate Loan

Sl. No	Particulars of Collateral Security
1	Poultry Unit at Marrabbihalli in R.S.No. 308-J area 4.83 Ac favouring Sri Laxmi Poultry Complex Pvt Ltd
2	Poultry unit at Marrabbihalli in R.S. no.308-J area 7.20 Ac favouring Sri Laxmi Poultry complex Pvt Ltd
3	Site with poultry Sheds in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to K. Rojalaxmi
4	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to T Magayamma
5	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.74 Ac at Marabbihal, Hagaribommanahalli belonging to GV Subba Reddy
6	Site with layer sheds & cages , grower sheds & cages in S.No.308H, 308I & 309B area of AC 13.19 at Marrabbihali of M/s. Sri Laxmi Poultry Complex Pvt Ltd
7	Site with layer sheds & cages , grower sheds & cages in S.No.308H,I,L&M area of AC 12.81 at Marrabbihali of M/s. Sri Laxmi Poultry Complex Pvt Ltd
8	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. N. Veera Lakshmi in Ac. 1.50 cts
9	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. M. Aruna Devi in Ac. 1.50 cts
10	Layer Sheds in S.No: 308J of Marabbihallu at belongs to Smt. V. Sesha Ratnam in Ac. 1.50 cts
11	Layer Sheds in S.No: 308J of Marabbihallu at belongs to Smt. G. Sarada in Ac. 1.50 cts
12	Site with grower sheds and layer cages at Marabbihali, Hagaribommanahalli in R.S.No. 70 B/A area of 0.44 Ac belonging to M. Aruna Devi
13	Site with Poultry sheds & cages in R.S. no. 66D area of 0.88 Ac at Marabbihal, Hagaribommanahalli belonging to K. Sridevi
14	Site with brooder, grower sheds & cages and feed mill in R.S.No. 66/DA area of 2.00 Ac at Marrabbihall belonging to Smt K. Manga
15	Brooder and Grower Sheds constructed in S.No.66 C/3 & C4 extent Ac.4.41 cts belongs to Smt G. Sarada for Sri Laxmi Poultry Complex Pvt Ltd
16	Brooder and Grower Sheds constructed in S.No.66 C/3 extent Ac.1.29 cts belongs to Sri M.S.R.Prasad for Sri Laxmi Poultry Complex Pvt Ltd
17	Machinery belonging to Sri Laxmi Poultry Complex Pvt Ltd., Erected/constructed in the godown
18	Equitable mortgage of vacant site of Ac 2.34 cts (1.50+0.84) in s.no. 307K of Marabihalli, Karnataka and feed godowns constructed there on belonging to M.S.R. Prasad for M/s Sri Laxmi Poultry Complex Pvt Ltd
19	Site with Godown in RS No. 307 K Ac. 2.00 vents at Marabbihal, Hagaribommanahalli belonging to Smt. G.Sarada
20	EMD of Newly constructed layer sheds/grower sheds/chick sheds in Ac 9.71 cts in RS No 732/A, 733/1, 731/A, 731/E and 731/D situated at Katyayanimandi village, Kadlubal Gram panchyath B Halli tq, Bellary
21	Site in R.S. No: 308 N area Ac 2-47 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Smt. G. Sarada
22	Site in R.S. No: 309 A area Ac 4-18 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Sri K.V. Mukunda Reddy
23	Site in R.S. No: 311 A area Ac 1-89 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Sri K.V. Mukunda Reddy
24	Site in R.S. No: 308 O Hissa A area Ac 4-65 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Smt. G. Sarada
25	Site in R.S. No: 310 A area Ac 3-20 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Sri. K.V. Mukunda Reddy
26	EM of Firm land & building situated in R.S.No: 18/2 & 18/3 at Pandalapaka Village belonging to Sri Sai Laxmi poultry Feed
27	EM of site with five poultry sheds with machinery area 4.4 ¾ Ac in R.S.No: 276/1 at G.Dontamaru belonging to Sri Sai Laxmi poultry complex (Erstwhile M/s. Sri Lakshmi Poultry Farm)
28	Vacant site of 2710.40 sq.yds in s.no.17/8,17/9 at Pandalapaka and commercial godown Constructed thereon belonging to M/s. Sri Sai Lakshmi Agros division, Prop: K. Venkata Mukunda Reddy
29	Vacant site of 5022.10 sq.yds in s.no.18/1 at Pandalapaka and commercial godown Constructed thereon belonging to M/s. Sai Lakshmi Agros division, Prop: K. Satyanarayana Redddy

Additional Securities accepted at the time of availing one time FLC of Rs. 100.00 Crs

Sl. No	Particulars of Collateral Security
30	Agrl land – 108/4, 108/5, 109/2. 109/1,7,4,5,9 109/11, 12& 13, 110/5, Halavathi, Koppal Tq, Karnataka, Ac 17.45 belonging to KPR Fertilisers Ltd
31	Agrl land to the Extent of Ac 7.775 situated at Block No. 39/1, Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to K.V.Mukunda Reddy
32	Agrl land to the Extent of Ac 7.70 situated at Block No. 39/2, Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to K.Satyanarayana Reddy S/o K. Papa Rddy
33	Agrl land of Ac 5.90 situated at Block No. 38/2 (Part), Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to MSR Prasad
34	Agrl land of Ac 3.175 situated at Block No. 38/2B (Part), Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to Mr. G.V.Subba Reddy
35	Agrl land of Ac 2.75 situated at Block No. 38/2B, Venkatapur village, Garag Hobli, Dharwad Tq., Karnataka belonging to K.Bhulok Reddy
36	Agrl land of Ac 0.875 situated at S.No. 40 (Part), Venkatapur village, Garag Hobli, Dharwad Tq., belonging to K.Bhulok Reddy
37	Agrl land of Ac 11.01 ¾ situated at S.No. 22/3, 22/2, 20/3, 19/2, 19/4, 20/2, 10/4, 20/3, 20/2, 10/9, 10/3 belonging to KPR Fertilisers Ltd
38	Agrl land of Ac 38.83 situated at 104, 105 situated at Biccavole belonging to KPR Fertilisers Ltd

B) Second Charge on the Fixed Assets of M/s. KPR Fertilisers Ltd, along with the above Securities "A"

Sl. No	Particulars of Security
1	Factory Land Ac. 31.945 bearing RS. No. 24/1, 28/1, 23/1,2, 21/2,3, 30/1, 23/3, located at Biccavole belonging to the M/s. KPR Fertilisers Ltd and Factory Buildings an godowns constructed there on
2	Factory Land 15684.60 sq.yds bearing RS No. 248/4, 248/B-3, 248/B-2, D.No.9-4, located at Balabhadrapuram, Biccavole Mandal belonging to the M/s. KPR Fertilisers Ltd. Factory buildings and godowns constructed thereon
3	Factory Land & Building – Extent of Ac.11.02 at Koppal plant, Karnataka
4	WDV of plant and machinery as per ABS 31.03.2013 i.e., 162.29 (Excluding motor vehicles, fixtures & furniture, computers) incl. Capital work in progress as per ABS 31.03.13

Annexure – G, Collateral Security for Andhra Bank Term Loan I and II for LABASA Plant

A) Existing Securities

Sl. No	Particulars of Collateral Security
1	Poultry Unit at Marrabbihali in R.S.No. 308-J area 4.83 Ac favouring Sri Laxmi Poultry Complex Pvt Ltd
2	Poultry Unit at Marrabbihali in R.S.No. 308-J area 7.20 Ac favouring Sri Laxmi Poultry Complex Pvt Ltd
3	Site with poultry Sheds in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to K. Rojalaxmi
4	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to T Magayamma
5	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.74 Ac at Marabbihal, Hagaribommanahalli belonging to GV Subba Reddy
6	Site with layer sheds & cages , grower sheds & cages in S.No.308H, 308I & 309B area of AC 13.19 at Marrabbihali of M/s. Sri Laxmi Poultry Complex Pvt Ltd
7	Site with layer sheds & cages , grower sheds & cages in S.No.308H,I,L&M area of AC 12.81 at Marrabbihali of M/s. Sri Laxmi Poultry Complex Pvt Ltd
8	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. N. Veera Lakshmi in Ac. 1.50 cts
9	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. M. Aruna Devi in Ac. 1.50 cts
10	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. V. Sesha Ratnam in Ac. 1.50 cts
11	Layer Sheds in S.No: 308J of Marabbihallu at belongs to Smt. G. Sarada in Ac. 1.50 cts
12	Site with grower sheds and layer cages at Marabbihali, Hagaribommanahalli in R.S.No. 70 B/A area of 0.44 Ac belonging to M. Aruna Devi
13	Site with Poultry sheds & cages in R.S. no. 66D area of 0.88 Ac at Marabbihal, Hagaribommanahalli belonging to K. Sridevi
14	Site with brooder, grower sheds & cages and feed mill in R.S.No. 66/DA area of 2.00 Ac at Marrabbihall belonging to Smt K. Manga
15	Brooder and Grower Sheds constructed in S.No.66 C/3 & C4 extent Ac.4.41 cts belongs to Smt G. Sarada for Sri Laxmi Poultry Complex Pvt Ltd.
16	Brooder and Grower Sheds constructed in S.No.66 C/3 extent Ac.1.29 cts belongs to Sri M.S.R.Prasad for Sri Laxmi Poultry Complex Pvt Ltd
17	Machinery belonging to Sri Laxmi Poultry Complex Pvt Ltd., Erected/constructed in the godown
18	Equitable mortgage of vacant site of Ac 2.34 cts (1.50+0.84) in s.no. 307K of Marabihalli, Karnataka and feed godowns constructed there on belonging to M.S.R. Prasad for M/s Sri Laxmi Poultry Complex Pvt Ltd
19	Site with Godown in RS No. 307 K Ac. 2.00 vents at Marabbihal, Hagaribommanahalli belonging to Smt. G. Sarada
20	EMD of Newly constructed layer sheds/grower sheds/chick sheds in Ac 9.71 cts in RS No 732/A, 733/1, 731/A, 731/E and 731/D situated at Katyayanimandi village, Kadlubal Gram panchyat H B Halli tq, Bellary
21	Site in R.S. No: 308 N area Ac 2-47 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Smt. G. Sarada
22	Site in R.S. No: 309 A area Ac 4-18 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Sri K.V. Mukunda Reddy.

Sl. No	Particulars of Collateral Security
23	Site in R.S. No: 311 A area Ac 1-89 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Sri K.V. Mukunda Reddy
24	Site in R.S. No: 308 O Hissa A area Ac 4-65 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Smt. G. Sarada
25	Site in R.S. No: 310 A area Ac 3-20 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Sri. K.V. Mukunda Reddy
26	EM of Firm land & building situated in R.S.No: 18/2 & 18/3 at Pandalapaka Village belonging to Sri Sai Laxmi Poultry Feeds
27	EM of site with five poultry sheds with machinery area 4.4 ¾ Ac in R.S.No: 276/1 at G.Dontamaru belonging to Sri Sai Laxmi poultry complex (Erstwhile M/s. Sri Lakshmi Poultry Farm)
28	Vacant site of 2710.40 sq.yds in s.no.17/8,17/9 at Pandalapaka and commercial godown Constructed thereon belonging to M/s. Sri Sai Lakshmi Agros division, Prop: K. Venkata Mukunda Reddy.
29	Vacant site of 5022.10 sq.yds in s.no.18/1 at Pandalapaka and commercial godown Constructed thereon belonging to M/s. Sai Lakshmi Agros division, Prop: K. Satyanarayana Reddy.

Additional Securities accepted at the time of availing one time FLC of Rs. 100.00 Crs

30	Agrl land – 108/4, 108/5, 109/2. 109/1, 7,4,5,9 109/11, 12 & 13, 110/5, Halavathi, Koppal Tq, Karnataka, Ac 17.45 belonging to KPR Fertilisers Ltd.
31	Agrl land to the Extent of Ac 7.775 situated at Block No. 39/1, Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to K.V.Mukunda Reddy.
32	Agrl land to the Extent of Ac 7.70 situated at Block No. 39/2, Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to K.Satyanarayana Reddy S/o K. Papa Reddy.
33	Agrl land of Ac 5.90 situated at Block No. 38/2 (Part), Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to MSR Prasad.
34	Agrl land of Ac 3.175 situated at Block No. 38/2B (Part), Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to Mr. G.V.Subba Reddy.
35	Agrl land of Ac 2.75 situated at Block No. 38/2B, Venkatapur village, Garag Hobli, Dharwad Tq., Karnataka belonging to K.Bhulok Reddy.
36	Agrl land of Ac 0.875 situated at S.No. 40 (Part), Venkatapur village, Garag Hobli, Dharwad Tq., belonging to K.Bhulok Reddy.
37	Agrl land of Ac 11.01 ¾ situated at S.No. 22/3, 22/2, 20/3, 19/2, 19/4, 20/2, 10/4, 20/3, 20/2, 10/9, 10/3 belonging to KPR Fertilisers Ltd.
38	Agrl land of Ac 38.83 situated at 104, 105 situated at Biccavole belonging to KPR Fertilisers Ltd.

B) Second Charge on the Fixed Assets of M/s. KPR Fertilisers Ltd, along with the above Securities "A"

SSl. No	Particulars of Security
1	Factory Land Ac. 31.945 bearing RS. No. 24/1, 28/1, 23/1,2, 21/2,3, 30/1, 23/3, located at Biccavole belonging to the M/s. KPR Fertilisers Ltd. Factory Buildings an godowns constructed there on
2	Factory Land 15684.60 sq.yds bearing RS No. 248/4, 248/B-3, 248/B-2, D.No.9-4, located at Balabhadrapuram, Biccavole Mandal belonging to the M/s. KPR Fertilisers Ltd. Factory buildings and godowns constructed thereon
3	Factory Land & Building – Extent of Ac.11.02 at Koppal plant, Karnataka.
4	WDV of plant and machinery as per ABS 31.03.2014 i.e., 143.01 (Excluding motor vehicles, fixtures & furniture, computers) incl. Capital work in progress as per ABS 31.03.14

C) ADDITIONAL SECURITIES OBTAINED FOR CORPORATE LOAN:

Sl. No	Particulars of Security
1	Agrl land in an extent of Ac. 9.52 ½ cts in RS No. 297/2, 297/1 situated at Kunikeri Village, Koppal Taluk & District, Karnataka Mr. K.Satyanarayana Reddy S/o Mr. K.V.Mukunda Reddy
2	Agrl land in an extent of Ac. 1.40 cts in RS No. 210/8, 110/10 situated at Kunikeri Village, Koppal Taluk & District, Karnataka belonging to Mr. K.Satyanarayana Reddy S/o Mr. K.V.Mukunda Reddy
3	Agrl land in an extent of Ac. 3.27 ½ cts in RS No. 110/6, 110/7 situated at Kunikeri Village, Koppal Taluk & District, Karnataka belonging to Mr. K.Bhuloka Reddy
4	Industrial Land in total extent of (Ac. 19.29 Cts as per doc) Ac. 18.82 ½ Cts as per RS No. 31/1, 19/2,3,4, 28/5,6,7,8, 29/1,3,5, 31/1, 32/1, 34/2, 38/1, situated in Biccavole, EG Dist. Belonging to M/s. KPR Chemicals Ltd

Annexure 9 - Restated Standalone Summary Statement of Deferred Tax Liability ` in Millions

Deferred tax has been accounted for in accordance with the Accounting Standard – 22, "Accounting for taxes on income", issued by the Institute of Chartered Accountants of India. The components of Deferred Tax Assets and Liabilities recognized in these accounts are as follows:

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Deferred Tax Liability (Net)						
Opening Balance for the reporting year	308.37	279.33	252.69	216.60	140.09	108.12
Charge/(Credit) during the year	0.75	29.04	26.64	36.09	76.51	31.97
Total Deferred Tax Liability (Net)	**309.12**	**308.37**	**279.33**	**252.69**	**216.60**	**140.09**

Annexure 10 - Restated Standalone Summary Statement of Long Term Provisions ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Provision for Employee Benefits						
Provision for Gratuity	6.74	5.39	2.79	2.13	0.93	0.61
Provision for Leave benefits	1.77	1.42	-	-	-	
Total	**8.51**	**6.81**	**2.79**	**2.13**	**0.93**	**0.61**

` in Millions

Annexure 11 - Restated Standalone Summary Statement of Short Term Borrowings

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Loans repayable on demand from Banks (Secured)	1,994.50	1,982.82	1,050.88	1,955.34	1,871.46	568.21
Short Term Loans From Banks (Secured)	-	-	999.98	-	31.10	18.00
Short Term Loans From Financial Institutions (Secured)	100.00	-	-	90.00	45.00	-
Buyers Credit (Secured)	67.59	252.79	-	427.21	395.31	878.99
Loans and Advances from the Related Parties (Unsecured)	30.29	132.62	-	-	-	-
Total	**2,192.38**	**2,368.23**	**2,050.86**	**2,472.55**	**2,342.87**	**1,465.20**

` in Millions

The above amounts includes

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Secured Borrowings	2,162.09	2,235.61	2,050.86	2,472.55	2,342.87	1,465.20
Unsecured Borrowings	30.29	132.62	-	-	-	-
Net Amount	**2,192.38**	**2,368.23**	**2,050.86**	**2,472.55**	**2,342.87**	**1,465.20**

Restated Standalone Statement of Principal Terms and Conditions of Short Term Borrowings

Name of the Bank/ Financial Institution	Outstanding as at 30.06.2015	Rate of interest p.a (%)	Repayment Schedule of Loans	Securities offered	Prepayments clauses	Penal Interest
Andhra Bank – Rayavaram	1,994.50	Base Rate+ 3.50%, i.e 13.75% p.a at present.	Repayable on Demand	Exclusive First charge on entire current assets of the company (both existing and future) such as Raw materials Work-in-progress Finished Goods and Receivables. **Collateral Security**: **Annexure-H**	Nil	2% per annum
Karvy Financial Services Limited	100.00	20.50%	Interest Repayment Qtly, principal at the end of the tenor.	**Prop 1**. Door no.54-11-23, RS.No.475 of Gunadala, Jawahar Auto Nagar, Phase III, Shed No. 2, Vijayawada, Krishna District. **Prop.2**. Sy. No. .481/A, 482/A, 483,484/A/4, 484C of Kadlabalu Village, Hospet – Harihar Road, Hagaribommanahall, Bellari, Karnataka.	Foreclosure is allowed only after 12 months. Full repayment not allowed before 12 months. • 5% on the amount prepaid and all amounts tendered by the borrower towards prepayment of the loan suring the last 1 year from the date of fonal prepayment on outstanding • Service Tax shall be applicable shall be payable on the fee amount.	

Annexure-H, **Collateral Securities for Andhra Bank OCC - Short term Loan**	
Sl.No.	**Particulars of Collateral Security**
1	Poultry Unit at Marrabbihali in R.S.No. 308-J area 4.83 Ac favouring Sri Laxmi Poultry Complex Pvt Ltd
2	Poultry Unit at Marrabbihali in R.S.No. 308-J area 7.20 Ac favouring Sri Laxmi Poultry Complex Pvt Ltd
3	Site with poultry Sheds in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to K. Rojalaxmi
4	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to T Magayamma
5	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.74 Ac at Marabbihal, Hagaribommanahalli belonging to GV Subba Reddy
6	Site with layer sheds & cages , grower sheds & cages in S.No.308H, 308I & 309B area of AC 13.19 at Marrabbihali of M/s. Sri Laxmi Poultry Complex Pvt Ltd
7	Site with layer sheds & cages , grower sheds & cages in S.No.308H,I,L&M area of AC 12.81 at Marrabbihali of M/s. Sri Laxmi Poultry Complex Pvt Ltd
8	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. N. Veera Lakshmi in Ac. 1.50 cts
9	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. M. Aruna Devi in Ac. 1.50 cts
10	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. V. Sesha Ratnam in Ac. 1.50 cts
11	Layer Sheds in S.No: 308J of Marabbihallu at belongs to Smt. G. Sarada in Ac. 1.50 cts
12	Site with grower sheds and layer cages at Marabbihali, Hagaribommanahalli in R.S.No. 70 B/A area of 0.44 Ac belonging to M. Aruna Devi
13	Site with Poultry sheds & cages in R.S. no. 66D area of 0.88 Ac at Marabbihal, Hagaribommanahalli belonging to K. Sridevi
14	Site with brooder, grower sheds & cages and feed mill in R.S.No. 66/DA area of 2.00 Ac at Marrabbihall belonging to Smt K. Manga
15	Brooder and Grower Sheds constructed in S.No.66 C/3 & C4 extent Ac.4.41 cts belongs to Smt G. Sarada for Sri Laxmi Poultry Complex Pvt Ltd
16	Brooder and Grower Sheds constructed in S.No.66 C/3 extent Ac.1.29 cts belongs to Sri M.S.R.Prasad for Sri Laxmi Poultry Complex Pvt Ltd
17	Machinery belonging to Sri Laxmi Poultry Complex pvt ltd., Erected/constructed in the godown
18	Equitable mortgage of vacant site of Ac 2.34 cts (1.50+0.84) in s.no. 307K of Marabihalli, Karnataka and feed godowns constructed there on belonging to M.S.R. Prasad for M/s Sri Laxmi Poultry Complex Pvt Ltd.

Annexure-H, **Collateral Securities for Andhra Bank OCC - Short term Loan**	
Sl.No.	**Particulars of Collateral Security**
19	Site with Godown in RS No. 307 K Ac. 2.00 vents at Marabbihal, Hagaribommanahalli belonging to Smt. G. Sarada.
20	EMD of Newly constructed layer sheds/grower sheds/chick sheds in Ac 9.71 cts in RS No 732/A, 733/1, 731/A, 731/E and 731/D situated at Katyayanimandi village, Kadlubal Gram panchyat H B Halli tq, Bellary.
21	Site in R.S. No: 308 N area Ac 2-47 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Smt. G. Sarada.
22	Site in R.S. No: 309 A area Ac 4-18 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Sri K.V. Mukunda Reddy.
23	Site in R.S. No: 311 A area Ac 1-89 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Sri K.V. Mukunda Reddy.
24	Site in R.S. No: 308 O Hissa A area Ac 4-65 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Smt. G. Sarada.
25	Site in R.S. No: 310 A area Ac 3-20 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Sri. K.V. Mukunda Reddy.
26	EM of Firm land & building situated in R.S.No: 18/2 & 18/3 at Pandalapaka Village belonging to Sri Sai Laxmi Poultry Feed.
27	EM of site with five poultry sheds with machinery area 4.4 ¾ Ac in R.S.No: 276/1 at G.Dontamaru belonging to Sri Sai Lxmi poultry complex (Erstwhile M/s. Sri Lakshmi Poultry Farm)
28	Vacant site of 2710.40 sq.yds in s.no.17/8,17/9 at Pandalapaka and commercial godown Constructed thereon belonging to M/s. Sri Sai Lakshmi Agros division, Prop: K. Venkata Mukunda Reddy.
29	Vacant site of 5022.10 sq.yds in s.no.18/1 at Pandalapaka and commercial godown Constructed thereon belonging to M/s. Sai Lakshmi Agros division, Prop: K. Satyanarayana Reddy.

Additional Securities accepted at the time of availing one time FLC of Rs. 100.00 Crs	
30	Agrl land – 108/4, 108/5, 109/2. 109/1, 7,4,5,9 109/11, 12 & 13, 110/5, Halavathi, Koppal Tq, Karnataka, Ac 17.45 belonging to KPR Fertilisers Ltd.
31	Agrl land to the Extent of Ac 7.775 situated at Block No. 39/1, Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to K.V.Mukunda Reddy.
32	Agrl land to the Extent of Ac 7.70 situated at Block No. 39/2, Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to K.Satyanarayana Reddy S/o K. Papa Reddy.
33	Agrl land of Ac 5.90 situated at Block No. 38/2 (Part), Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to MSR Prasad.

Annexure-H, **Collateral Securities for Andhra Bank OCC - Short term Loan**	
Sl.No.	**Particulars of Collateral Security**
35	Agrl land of Ac 2.75 situated at Block No. 38/2B, Venkatapur village, Garag Hobli, Dharwad Tq., Karnataka belonging to K.Bhulok Reddy.
36	Agrl land of Ac 0.875 situated at S.No. 40 (Part), Venkatapur village, Garag Hobli, Dharwad Tq., belonging to K.Bhulok Reddy.
37	Agrl land of Ac 11.01 ¾ situated at S.No. 22/3, 22/2, 20/3, 19/2, 19/4, 20/2, 10/4, 20/3, 20/2, 10/9, 10/3 belonging to KPR Fertilisers Ltd.
38	Agrl land of Ac 38.83 situated at 104, 105 situated at Biccavole belonging to KPR Fertilisers Ltd.
B) Second Charge on the Fixed Assets of M/s. KPR Fertilisers Ltd, along with the above Securities "A"	
S**Sl.No**	**Particulars of Security**
1	Factory Land Ac. 31.945 bearing RS. No. 24/1, 28/1, 23/1,2, 21/2,3, 30/1, 23/3, located at Biccavole belonging to the M/s. KPR Fertilisers Ltd. Factory Buildings an godowns constructed there on;
2	Factory Land 15684.60 sq.yds bearing RS No. 248/4, 248/B-3, 248/B-2, D.No.9-4, located at Balabhadrapuram, Biccavole Mandal belonging to the M/s. KPR Fertilisers Ltd Factory buildings and godowns constructed thereon
3	Factory Land & Building – Extent of Ac.11.02 at Koppal plant, Karnataka.
4	WDV of plant and machinery as per ABS 31.03.2014 i.e., 143.01 (Excluding motor vehicles, fixtures & furniture, computers) incl. Capital work in progress as per ABS 31.03.14
C) ADDITIONAL SECURITIES OBTAINED FOR CORPORATE LOAN:	
Sl	**Particulars of Security**
1	Agrl land in an extent of Ac. 9.52 ½ cts in RS No. 297/2, 297/1 situated at Kunikeri Village, Koppal Taluk & District, Karnataka Mr. K.Satyanarayana Reddy S/o Mr. K.V.Mukunda Reddy
2	Agrl land in an extent of Ac. 1.40 cts in RS No. 210/8, 110/10 situated at Kunikeri Village, Koppal Taluk & District, Karnataka belonging to Mr. K.Satyanarayana Reddy S/o Mr. K.V.Mukunda Reddy.
3	Agrl land in an extent of Ac. 3.27 ½ cts in RS No. 110/6, 110/7 situated at Kunikeri Village, Koppal Taluk & District, Karnataka belonging to Mr. K.Bhuloka Reddy.
4	Industrial Land in total extent of (Ac. 19.29 Cts as per doc) Ac. 18.82 ½ Cts as per RS No. 31/1, 19/2,3,4, 28/5,6,7,8, 29/1,3,5, 31/1, 32/1, 34/2, 38/1, situated in Biccavole, EG Dist. Belonging to M/s. KPR Chemicals Ltd

Other Charges			
Statement to be submitted by the borrower	**Time Stipulation**	**Penal Interest**	**Periodicity**
Stock Statement	To be submitted before 10th of the succeeding month	Penal interest at the rate of 1% p.a. to be charged for the period of default on the working capital outstanding	Monthly
MSOD	To be submitted on or before 15th of Succeeding month	Penal interest at the rate of 1% p.a. to be charged for the period of default.	Monthly
QIS II	To be submitted within six weeks from the close of the quarter to which the statement relates.	Penal interest at the rate of 1% p.a. to be charged for on full quarter on the working capital outstanding.	Quarterly
QIS III	To be submitted within two months from the close of half year	Penal interest at the rate of 1% p.a. to be charged for on full quarter on the working capital outstanding.	Half Yearly

Annexure 12 - Restated Standalone Summary Statement of Trade Payables ` in Millions

Particulars	As at 30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Dues to Micro and Small Enterprises	-	-	-	-	-	-
Dues to Others	605.85	568.62	356.62	180.26	311.23	49.68
Letter of Credit	1,272.15	829.44	1,170.45	1,476.46	2,713.78	83.41
Total	**1,878.00**	**1,398.06**	**1,527.07**	**1,656.72**	**3,025.01**	**133.09**

Note: Based on the information available with the Company, there are no dues outstanding to Micro, Small and Medium Enterprises as required to be disclosed under the "Micro, Small and Medium Enterprise Development Act, 2006.

` in Millions

Annexure 13 - Restated Standalone Summary Statement of Other Current Liabilities

Particulars	As at 30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Current Maturities of Long Term Debt (Secured)	323.79	314.12	225.60	257.57	210.28	208.26
Current Maturities of Finance Lease obligation (Secured)	9.11	7.22	8.13	10.43	8.89	10.10
Others						
Interest accrued due on borrowings	4.08	3.26	7.07	2.37	3.60	7.10
Interest accrued but not due on borrowings	4.32	3.69	5.82	4.56	-	-
Capital Creditors	2.27	12.29	3.16	2.91	10.56	4.56
Advance from customers	48.70	48.34	45.81	15.73	24.59	8.48
Dealer Deposits	4.33	9.14	8.87	9.69	6.65	2.18
Payable to Statutory Authorities	8.25	10.68	4.51	16.87	5.24	1.26
Salary & Reimbursements	15.67	10.89	7.92	6.61	4.55	2.78
Contribution to PF	1.46	0.73	0.67	0.54	0.39	0.16
Audit Fee Payable	0.89	0.59	1.06	1.22	1.34	0.81
Others	15.80	19.66	15.08	8.48	3.00	2.38
Total	**438.67**	**440.61**	**333.70**	**336.98**	**279.09**	**248.07**

Annexure 14 - Restated Standalone Summary Statement Short Term Provisions ` in Millions

Particulars	As at 30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Provision for Employee Benefits						
Provision for Gratuity	0.88	0.71	0.41	0.28	0.17	0.05
Provision for Leave benefits	0.35	0.28	-	-	-	-
Provision for Bonus	2.84	2.14	2.01	1.71	1.11	0.81
Others						
Provision for Income Tax	104.11	92.55	119.65	45.12	125.14	67.22
Provision for Proposed Equity Dividend	42.73	42.73	21.07	28.49	35.61	14.24
Provision for Tax on Proposed Equity Dividend	8.70	8.70	3.58	4.84	5.78	2.37
Total	**159.61**	**147.11**	**146.72**	**80.44**	**167.81**	**84.69**

Annexure 15 - Restated Standalone Summary Statement of Fixed Assets and Capital Work in Progress

For the period ended 30th June, 2015 — ` in Millions

Description	Gross Block				Depreciation				Net Block	
	As at 01.04.2015	Additions during the period	Deductions/ Adjustments during the period	As at 30.06.2015	As at 01.04.2015	Charge for the period	Deductions during the period	As at 30.06.2015	As at 30.06.2015	As at 31.03.2015
Tangible Assets										
Land	64.67		-	64.67	-	-	-	-	64.67	64.67
Buildings	693.00	0.11	-	693.11	103.90	7.89	-	111.79	581.32	589.10
Plant and Equipment	1791.71	2.16	-	1793.87	378.93	27.15	-	406.08	1387.79	1412.78
Electrical Installation	16.47	0.09	-	16.56	4.21	0.49	-	4.70	11.86	12.26
Furniture and Fixtures	13.37	1.16	-	14.53	2.91	0.36	-	3.27	11.26	10.46
Vehicles	114.24	4.12		118.36	43.83	3.59		47.42	70.94	70.41
Computers	13.58	1.32	-	14.90	6.91	0.72	-	7.63	7.27	6.67
Total	**2707.04**	**8.96**	**-**	**2716.00**	**540.69**	**40.20**	**-**	**580.89**	**2135.11**	**2166.35**
Previous Year	**2534.05**	**175.78**	**2.79**	**2707.04**	**401.44**	**140.36**	**1.11**	**540.69**	**2166.35**	**2132.61**
Capital Work -in-Progress	35.76	9.63	1.12	44.27	-	-	-	-	44.27	35.76
Total	**35.76**	**9.63**	**1.12**	**44.27**	**-**	**-**	**-**	**-**	**44.27**	**35.76**

For the year ended 31st March, 2015 — ` in Millions

Description	Gross Block				Depreciation				Net Block	
	As at 01.04.2014	Additions during the year	Deductions/Adjustments during the year	As at 31.03.2015	As at 01.04.2014	Charge for the year	Deductions during the year	As at 31.03.2015	As at 31.03.2015	As at 31.03.2014
Tangible Assets										
Land	61.01	3.66	-	64.67	-	-	-	-	64.67	61.01
Buildings	639.28	53.72	-	693.00	75.67	28.23	-	103.90	589.10	563.61
Plant and Equipment	1700.91	90.80	-	1791.71	284.28	94.65	-	378.93	1412.78	1416.63
Electrical Installation	15.81	0.66	-	16.47	2.33	1.88	-	4.21	12.26	13.48
Furniture and Fixtures	10.34	3.03	-	13.37	1.75	1.16	-	2.91	10.46	8.59
Vehicles	99.81	17.22	2.79	114.24	31.74	13.20	1.11	43.83	70.41	68.07
Computers	6.89	6.69	-	13.58	5.67	1.24	-	6.91	6.67	1.22
Total	**2534.05**	**175.78**	**2.79**	**2707.04**	**401.44**	**140.36**	**1.11**	**540.69**	**2166.35**	**2132.61**
Previous Year	**2642.37**	**74.22**	**182.58**	**2534.01**	**308.73**	**129.88**	**37.19**	**401.42**	**2132.59**	**2333.64**
Capital Work -in-Progress	40.35	50.91	55.50	35.76	-	-	-	-	35.76	40.35
Total	**40.35**	**50.91**	**55.50**	**35.76**	**-**	**-**	**-**	**-**	**35.76**	**40.35**

For the year ended 31st March, 2014 — ` in Millions

Description	Gross Block				Depreciation				Net Block	
	As at 01.04.2013	Additions during the year	Deductions/Adjustments during the year	As at 31.03.2014	As at 01.04.2013	Charge for the year	Deductions during the year	As at 31.03.2014	As at 31.03.2014	As at 31.03.2013
Tangible Assets										
Land	64.66	0.15	3.80	61.01	-	-	-	-	61.01	64.66
Buildings	626.45	25.45	12.63	639.27	56.20	21.18	1.71	75.67	563.60	570.25
Plant and Equipment	1847.42	34.58	165.31	1716.69	224.52	97.55	35.45	286.62	1430.07	1622.90
Furniture and Fixtures	8.12	0.75	0.00	8.87	4.00	0.63	0.00	4.63	4.24	4.12
Vehicles	21.95	12.97	0.84	34.08	8.86	9.43	0.03	18.26	15.82	13.09
Computers	73.77	0.32	0.00	74.09	15.15	1.09	0.00	16.24	57.85	58.62
Total	**2642.37**	**74.22**	**182.58**	**2534.01**	**308.73**	**129.88**	**37.19**	**401.42**	**2132.59**	**2333.64**
Previous Year	**2362.63**	**280.31**	**0.57**	**2642.37**	**188.38**	**111.29**	**0.09**	**308.73**	**2333.64**	**2174.25**
Capital Work -in-Progress	2.00	54.44	16.09	40.35	-	-	-	-	40.35	2.00
Total	**2.00**	**54.44**	**16.09**	**40.35**	**-**	**-**	**-**	**-**	**40.35**	**2.00**

For the year ended 31st March, 2013 ` in Millions

Description	Gross Block				Depreciation				Net Block	
	As at 01.04.2012	Additions during the year	Deductions/Adjustments during the year	As at 31.03.2013	As at 01.04.2012	Charge for the year	Deductions during the year	As at 31.03.2013	As at 31.03.2013	As at 31.03.2012
Tangible Assets										
Land	64.50	0.16	-	64.66	-	-	-	-	64.66	64.50
Buildings	610.33	16.12	-	626.45	35.69	20.51	-	56.20	570.25	574.64
Plant and Equipment	1604.73	242.69	-	1847.42	134.20	90.32	-	224.52	1622.90	1470.53
Furniture and Fixtures	4.80	3.32	-	8.12	3.60	0.40	-	4.00	4.12	1.20
Vehicles	6.27	16.25	0.57	21.95	0.71	8.24	0.09	8.86	13.09	5.56
Computers	72.00	1.77	-	73.77	14.18	0.97	-	15.15	58.62	57.82
Total	**2362.63**	**280.31**	**0.57**	**2642.37**	**188.38**	**120.44**	**0.09**	**308.73**	**2333.64**	**2174.25**
Windmill Depreciation shown seperately	**-**	**-**	**-**	**-**	**-**	**9.15**	**-**	**-**	**-**	**-**
Total	**2362.63**	**280.31**	**0.57**	**2642.37**	**188.38**	**111.29**	**0.09**	**308.73**	**2333.64**	**2174.25**
Previous Year	**1465.43**	**899.05**	**1.85**	**2362.63**	**116.53**	**63.07**	**0.40**	**188.38**	**2174.25**	**1348.90**
Capital Work -in-Progress	106.71	175.61	280.32	2.00	-	-	-	-	2.00	106.71
Total	**106.71**	**175.61**	**280.32**	**2.00**	**-**	**-**	**-**	**-**	**2.00**	**106.71**

For the year ended 31st March, 2012 ` in Millions

Description	Gross Block				Depreciation				Net Block	
	As at 01.04.2011	Additions during the year	Deductions/Adjustments during the year	As at 31.03.2012	As at 01.04.2011	Charge for the year	Deductions during the year	As at 31.03.2012	As at 31.03.2012	As at 31.03.2011
Tangible Assets										
Land	49.36	15.14	-	64.50	-	-	-	-	64.50	49.36
Buildings	408.95	201.38	-	610.33	21.98	13.71	-	35.69	574.64	386.97
Plant and Equipment	944.95	659.78	-	1604.73	84.07	50.13	-	134.20	1470.53	860.88
Computers	3.81	0.99	-	4.80	2.07	1.53	-	3.60	1.20	1.74
Furniture and Fixtures	4.80	1.47	-	6.27	0.41	0.30	-	0.71	5.56	4.39
Vehicles	53.56	20.29	1.85	72.00	8.00	6.58	0.40	14.18	57.82	45.56
Total	**1465.43**	**899.05**	**1.85**	**2362.63**	**116.53**	**72.25**	**0.40**	**188.38**	**2174.25**	**1348.90**
Windmill Depreciation shown seperately						**9.18**				
Total	**1465.43**	**899.05**	**1.85**	**2362.63**	**116.53**	**63.07**	**0.40**	**188.38**	**2174.25**	**1348.90**
Previous Year	**1266.74**	**213.62**	**14.93**	**1465.43**	**53.00**	**55.10**	**0.72**	**116.53**	**1348.90**	**1213.74**
Capital Work -in-Progress	429.29	77.49	400.07	106.71	-	-	-	-	106.71	429.29
Total	**429.29**	**77.49**	**400.07**	**106.71**	**-**	**-**	**-**	**-**	**106.71**	**429.29**

For the year ended 31st March, 2011 ` in Millions

Description	Gross Block				Depreciation				Net Block	
	As at 01.04.2010	Additions during the year	Deductions/Adjustments during the year	As at 31.03.2011	As at 01.04.2010	Charge for the year	Deductions during the year	As at 31.03.2011	As at 31.03.2011	As at 31.03.2010
Tangible Assets										
Land	16.17	45.11	11.92	49.36	-	-	-	-	49.36	16.17
Buildings	337.25	71.70	-	408.95	10.48	11.50	-	21.98	386.97	326.77
Plant and Equipment	874.80	70.15	-	944.95	37.06	47.01	-	84.07	860.88	837.74
Computers	2.28	1.53	-	3.81	0.97	1.10	-	2.07	1.74	1.31
Furniture and Fixtures	1.95	2.85	-	4.80	0.17	0.24	-	0.41	4.39	1.78
Vehicles	34.29	22.28	3.01	53.56	4.32	4.40	0.72	8.00	45.56	29.97
Total	**1266.74**	**213.62**	**14.93**	**1465.43**	**53.00**	**64.25**	**0.72**	**116.53**	**1348.90**	**1213.74**
Windmill Depreciation shown seperately						9.15				
Total	**1266.74**	**213.62**	**14.93**	**1465.43**	**53.00**	**55.10**	**0.72**	**116.53**	**1348.90**	**1213.74**
Previous Year	**490.37**	**776.37**	**-**	**1266.74**	**13.17**	**39.83**	**-**	**53.00**	**1213.74**	**477.20**
Capital Work -in-Progress	4.84	565.89	141.44	429.29	-	-	-	-	429.29	4.84
Total	**4.84**	**565.89**	**141.44**	**429.29**	**-**	**-**	**-**	**-**	**429.29**	**4.84**

Annexure 16 - Restated Standalone Summary Statement of Non-Current Investments

` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Non-current Investments						
Long Term Investments, traded, unquoted	-	-	-	-	-	-
(Valued at cost less provision for diminution for value)						
Investment in equity shares of subsidiary companies						
Sri Saiswarupa Seeds Private Limited						
8,99,970 (Previous Years: March, 2014: 8,99,970) Equity Shares of ` 10 Each, Fully paid up	12.60	12.60	12.60	-	-	-
Fortune Impex FZE- Wholly owned subsidiary (Previous Years March, 2013 and 2012 : 2) Equity Shares of 100,000 AEZ each fully paid up	-	-	-	2.49	2.49	-
Investment in equity shares of associate companies						
K.P.R Industries (India) Limited	105.39	105.39	105.39	105.39	-	-
1,05,38,600 (Previous Years: March, 2014: 1,05,38,600, March,2013: 1,05,38,600)Equity Shares of ` 10 Each Fully Paid up						
K.P.R Chemicals Limited	-	-	9.16	9.16	114.55	114.55
(Previous Years: March, 2014: 9,16,400, March, 2013: 9,16,400, March, 2012: 1,14,55,000, March, 2011: 1,14,55,000) Equity Shares of ` 10 Each Fully Paid Up						
Total	**117.99**	**117.99**	**127.15**	**117.04**	**117.04**	**114.55**
Aggregate amount of unquoted Investments	**117.99**	**117.99**	**127.15**	**117.04**	**117.04**	**114.55**

Notes:

1. K.P.R.Chemicals Limited has filed a petition before Honourable High Court of Andhra Pradesh for demerger of Chemical and Power Divisions on 01.01.2012 and the same was sanctioned by the H'ble High Court of Andhra Pradesh vide orders in CP Nos. 53 & 54 of 2012 dated 29-8-2012. Pursuant to the scheme of de merger the Investment (1,14,55,000 No.of shares) in the K.P.R Chemicals Limited split in to Shares in K.P.R Chemicals Limited (9,16,400 No.of Shares) and K.P.R Industries (India) Limited

2. The investment made in wholly owned subsidiary M/s. Fortune Impex FZE., RAK, UAE during the Financial Year 2011-12 is written off in the Financial Year 2013-14 consequent to the closure of wholly owned subsidiary M/s. Fortune Impex FZE, RAK

Annexure 17 - Restated Standalone Summary Statement of Long Term Loans and Advances

` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Unsecured						
Capital Advances (Considered Good)	-	-	6.62	-	-	20.24
Capital Advances (Considered doubtful)	-	-	-	-	-	-
	-	-	6.62	-	-	20.24
Less: Provision for Doubtful advances		-	-	-	-	-
Net (A)	**-**	**-**	**6.62**	**-**	**-**	**20.24**
Security Deposits - (Secured and considered good)						
Deposits with Govt. Authorities	16.73	14.48	9.16	10.63	6.53	6.26
Incentive due from State Government	-	-	25.84	28.08	4.72	4.72
Net (B)	**16.73**	**14.48**	**35.00**	**38.71**	**11.25**	**10.98**
Others (Secured and Considered Good)						
Total (A+B)	**16.73**	**14.48**	**41.62**	**38.71**	**11.25**	**31.22**

Annexure 18 - Restated Standalone Summary Statement of Inventories ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
(Valued at Lower of Cost or Net Realisable Value)						
Raw Materials	1762.48	1498.61	1463.52	1683.89	1348.22	435.72
Work in Progress	6.70	4.59	4.56	4.06	3.20	25.56
Finished Goods	387.46	300.04	448.73	479.41	451.09	162.99
Packing Materials	64.33	63.37	87.70	70.25	66.21	37.14
Stores and Spares	35.14	23.74	30.02	23.27	20.90	26.84
Trading Goods	6.95	1.43	16.42	162.10	413.68	19.66
Total	**2263.06**	**1891.78**	**2050.95**	**2422.98**	**2303.30**	**707.91**

Annexure 19 - Restated Standalone Summary Statement of Trade Receivables* ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Debts outstanding over six months						
Considered good	173.05	172.78	137.30	154.01	170.84	-
Considered doubtful	19.03	18.15	7.32	-	-	-
Other Debts considered good	2,413.22	2,516.52	2,277.67	1,843.25	2,283.70	424.01
	2,605.30	**2,707.45**	**2,422.29**	**1,997.26**	**2,454.54**	**424.01**
Less: Provision for doubtful debts	19.03	18.15	7.32	-	-	-
Total	**2,586.27**	**2,689.30**	**2,414.97**	**1,997.26**	**2,454.54**	**424.01**
*** The above Trade Receivables include subsidy of ` (in millions)**	**195.86**	**167.38**	**167.68**	**633.93**	**1,639.54**	**74.48**

Amounts due from Promoters/Promoter group companies/directors/relative of directors ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Dues From Subsidiaries						
Sri Sai Swarupa Seeds Private Limited	-	1.51	0.51	-	-	-
Dues From Related Parties						
Sri Lakshmi Egg Farming Private Limited	1.23	0.66	1.10	0.74	-	-
KPR India Private Limited	0.98	-	-	-	-	-
Total	**2.21**	**2.17**	**1.61**	**0.74**	**-**	**-**

Annexure 20 - Restated Standalone Summary Statement of Cash and Bank Balances ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Cash On Hand	4.33	3.97	1.92	1.71	2.25	0.53
Balances with banks						
Current Accounts	12.14	59.91	21.52	101.20	25.34	29.69
Total	**16.47**	**63.88**	**23.44**	**102.91**	**27.59**	**30.22**

Annexure 21 - Restated Standalone Summary Statement of Short Term Loans and Advances ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Un secured and Considered Good						
To Related Parties						
KPR Chemicals Limited	-	-	-	-	-	99.28
Sri Sai Swaroopa Seeds Private Limited	24.49	70.09	49.08	-	-	-
Others						
Advances for Expenses, Staff Advances	17.72	13.26	11.25	13.37	7.24	28.94
Advance Tax (including MAT Credit)	92.59	89.30	26.38	25.57	69.48	33.65
CENVAT Credit Receivable	12.61	15.53	12.53	18.29	19.65	27.84
Prepaid Expenses	1.09	2.07	1.54	0.91	0.91	0.11
Advances to Suppliers	17.80	9.37	23.33	4.04	51.63	213.03
Total	**166.30**	**199.62**	**124.11**	**62.18**	**148.91**	**402.85**

Annexure 22 - Restated Standalone Summary Statement of Other Current Assets ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Balances held as Margin Money against Bank Guarantees	132.29	119.16	152.48	265.24	610.81	140.00
Interest on deposits accrued but not due	6.40	6.42	2.73	6.43	26.63	1.23
Total	**138.69**	**125.58**	**155.21**	**271.67**	**637.44**	**141.23**

Annexure 23 - Restated Standalone Summary Statement of Revenue from Operations **` in Millions**

Particulars	For the Period/Year ended					
	30th June, 2015	**31st March, 2015**	**31st March, 2014**	**31st March, 2013**	**31st March, 2012**	**31st March, 2011**
Sale of Products	1,152.38	5,802.64	5,986.85	4,987.07	4,116.33	2,216.64
Sale of Services	-	-	-	-	-	-
Total	**1,152.38**	**5,802.64**	**5,986.85**	**4,987.07**	**4,116.33**	**2,216.64**
Less: Excise Duty	41.55	211.34	216.50	150.86	106.17	55.15
Net Revenue	**1,110.83**	**5,591.30**	**5,770.35**	**4,836.21**	**4,010.16**	**2,161.49**
Subsidy from the Government	29.16	146.97	159.12	785.10	2,586.66	593.31
Total Revenue from Operations	**1,139.99**	**5,738.27**	**5,929.47**	**5,621.31**	**6,596.82**	**2,754.80**
Revenue From Products Manufactured	1,134.63	5,716.60	5,313.80	3,377.96	2,917.79	1,789.05
Revenue From Products Traded	5.36	21.67	615.67	2,243.35	3,679.03	965.75
Net Revenue	**1,139.99**	**5,738.27**	**5,929.47**	**5,621.31**	**6,596.82**	**2,754.80**

Annexure 24 - Restated Standalone Summary Statement of Other Income ` in Millions

Particulars	For the Period/Year ended						Nature (Recurring/Non Recurring)	Related/Not Related to Business Activity
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011		
Sales Tax Incentives	-	12.78	6.57	24.78	-	-	Non Recurring	Related
Electricity Incentives	-	1.20	2.06	1.09	-	-	Non Recurring	Related
Interest Income	3.69	12.55	15.39	29.35	95.28	9.93	Recurring	Not Related
Insurance received on Stocks	-	-	-	0.28	-	6.65	Non Recurring	Related
Insurance received on Vehicles	-	0.48	0.19	0.07	-	0.05	Non Recurring	Not Related
Rent received	-	4.08	5.10	0.85	0.17	-	Non Recurring	Related
Scrap Sales	0.01	0.21	0.19	0.21	0.28	0.14	Recurring	Related
Refund of Property Tax	-	-	-	-	-	0.33	Non Recurring	Not Related
Total	**3.70**	**31.30**	**29.50**	**56.63**	**95.73**	**17.10**		

Annexure 25 - Restated Standalone Summary Statement of Cost of Material Consumed ` in Millions

Particulars	For the Period/Year ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Raw material at the beginning of the year (Incl Packing Material)	1,561.98	1,551.22	1,754.14	1,414.43	472.86	260.86
Add: Purchases during the year	1,087.36	3,808.40	3,368.09	2,717.03	2,974.26	1,549.01
Sub total	2,649.34	5,359.62	5,122.23	4,131.46	3,447.12	1,809.87
Less: Raw material at the end of the year/period	1,826.81	1,561.98	1,551.22	1,754.14	1,414.43	472.86
Total	**822.53**	**3,797.64**	**3,571.01**	**2,377.32**	**2,032.69**	**1,337.01**
Details of Raw Material Purchases (Incl.Packing Material)						
Urea	26.98	62.27	119.54	73.69	78.46	152.48
MOP	38.65	71.62	39.74	106.95	83.08	23.29
DAP	91.95	25.62	75.68	122.97	596.77	78.09
Dolamite / Filler Material	49.98	94.44	137.63	80.09	131.15	69.48
Sulphur	53.95	460.48	358.49	712.16	259.31	208.32
Sulphuric Acid	9.34	92.94	87.06	-	101.94	30.56
Hydrated Lime	9.49	40.61	82.86	56.71	25.22	14.82
Rock Phosphate	180.17	1,863.32	1,319.53	738.70	967.13	362.96
TSP	-	-	15.56	-	107.90	39.99
Packing Material	25.62	158.64	171.76	143.61	170.05	110.18
Pesticide Technicals	188.59	816.72	772.87	496.47	160.30	98.99
Others	412.64	121.74	187.37	185.68	292.95	359.85
Total	**1,087.36**	**3,808.40**	**3,368.09**	**2,717.03**	**2,974.26**	**1,549.01**

Annexure 26 - Restated Standalone Summary Statement of Purchase of Stock in Trade

Particulars	For the Period/Year ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Diammonium Phosphate	0.51	-	388.77	994.80	2,653.25	617.39
Nitrogen Phosphate	-	-	-	228.35	1,165.36	-
Seeds	5.64	2.64	26.52	155.95	51.44	70.47
Urea	0.71	-	-	-	-	-
Mono Ammonium Phosphate	1.81	-	-	-	-	-
Detergents	1.21	-	-	-	-	-
Total	**9.88**	**2.64**	**415.29**	**1,379.10**	**3,870.05**	**687.86**

Annexure 27 - Restated Standalone Summary Statement of Changes in Inventories of Finished Goods, Work in progress and Stock in Trade

` in Millions

Particulars	For the Period/Year ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Finished Goods						
Closing	387.46	300.04	448.73	479.41	451.09	162.99
Opening	300.04	448.73	479.41	451.09	162.99	60.44
(Increase)/Decrease	(87.42)	148.69	30.68	(28.32)	(288.10)	(102.55)
Work In Process						
Closing	6.70	4.59	4.56	4.06	3.20	25.56
Opening	4.59	4.56	4.06	3.20	25.56	29.66
(Increase)/Decrease	(2.11)	(0.03)	(0.50)	(0.86)	22.36	4.10
Stock In Trade						
Closing	6.95	1.43	16.42	162.10	413.68	19.66
Opening	1.43	16.42	162.10	413.68	19.66	-
(Increase)/Decrease	(5.52)	14.99	145.68	251.58	(394.02)	(19.66)
Total (Increase)/Decrease	**(95.05)**	**163.65**	**175.86**	**222.40**	**(659.76)**	**(118.11)**

Annexure 28 - Restated Standalone Summary Statement of Employee Benefit Expense

` in Millions

Particulars	For the Period/Year ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Salaries and Wages	47.66	162.80	114.03	73.25	59.08	43.49
Contribution to Provident and other Funds	3.11	6.57	4.12	3.01	1.92	0.96
Gratuity*	1.53	2.91	0.79	1.31	0.44	0.65
Leave Encashment*	0.43	1.70	-	-	-	-
Bonus						
Staff Welfare Expenses	3.81	17.23	13.68	7.25	5.58	3.90
Directors Remuneration	3.60	14.40	14.40	14.40	8.10	8.10
Total	**60.14**	**205.61**	**147.02**	**99.22**	**75.12**	**57.10**

*The Provision for Gratuity and Leave Encashment for the period ended 30th June, 2015 has been made in proportion to the Previous Year i.e 2014-15

Annexure 29 - Restated Standalone Summary Statement of Finance Cost

` in Millions

Particulars	For the Period/Year ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Interest on Term Loans	33.32	130.46	118.51	107.20	75.38	108.06
Interest on Working Capital	67.29	269.41	286.02	342.72	175.45	55.84
Interest on Vehicle Loans	0.29	1.31	1.95	2.33	2.06	1.94
Other Financial charges	17.49	82.97	89.69	21.68	34.86	30.04
Total	**118.39**	**484.15**	**496.17**	**473.93**	**287.75**	**195.88**

Annexure 30 - Restated Standalone Summary Statement of Other Expenses ` in Millions

Particulars	For the Period/Year ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Power & Fuel	16.06	132.39	137.10	97.90	90.72	82.15
Outward Freight	16.92	84.62	74.00	27.48	26.63	29.87
Other Manufacturing Expenses	34.27	69.77	65.54	65.72	39.68	28.33
Repairs & Maintenance						
Buildings	2.24	23.09	18.86	17.36	3.77	2.82
Plant & Machinery	16.05	50.56	45.92	23.30	23.53	20.69
Vehicles	9.86	44.74	41.50	22.58	28.99	24.61
Others	1.95	19.44	7.51	3.12	3.88	1.46
Payment to the Auditor						
for Audit	0.22	0.90	0.90	0.62	0.51	0.33
for Taxation Matters	0.06	0.22	0.17	0.17	0.11	0.08
for Other Services	0.03	0.11	0.06	0.06	0.06	0.03
Printing & Stationery	0.98	3.00	2.24	3.60	3.20	1.63
Communication Expenses	0.90	3.57	3.02	3.37	3.37	2.72
Rent	3.34	20.99	15.43	18.26	6.59	2.56
Rates & Taxes	2.45	11.56	14.62	10.58	5.89	7.72
Conveyance & Travelling Expenses	9.05	36.26	29.14	14.91	21.10	13.04
Business Promotion	0.30	4.55	2.27	2.89	2.76	1.82
Donations	0.32	1.04	-	-	3.58	8.00
Insurance Charges	1.76	3.55	4.12	2.67	3.70	3.13
Professional Fees	2.78	13.57	3.32	5.21	4.72	5.10
Foreign Exchange Fluctuation Loss/ (Gain)	3.29	13.00	67.25	453.55	111.47	(5.01)
Greenbelt Development Expenses	0.53	3.04	1.48	2.57	1.45	-
Sales Promotion Expenses	6.15	19.27	16.69	10.11	5.32	5.33
Provision for doubtful debts	0.88	10.83	7.32	-	-	-
Kisan Seva Kendram Expenses	4.91	12.17	-	-	-	-
Other Administrative Expenses	3.22	7.65	4.77	4.91	2.63	3.01
Corporate Social Responsibility Expenditure	0.39	0.31	-	-	-	-
Bad Debts	-	0.25	0.07	-	-	-
Loss on Sale of Vehicles	-	0.85	0.66	0.38	0.74	0.86
Balances Written off	-	-	0.27	-	-	-
Total	**138.91**	**591.30**	**564.23**	**791.32**	**394.40**	**240.28**

Annexure 31 - Restated Standalone Summary Statement of Exceptional Items ` in Millions

Particulars	For the Period/Year ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Loss on Sale of Fixed Assets						
Wind Mill	-	-	45.22	-	-	-
Loss on Sale of Investments	-	6.64	2.49	-	-	-
Total	**-**	**6.64**	**47.71**	**-**	**-**	**-**

Annexure 32 - Restated Standalone Summary Statement of Profit/(Loss) from Discontinuing Operations ` in Millions

Particulars	For the Period/Year ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Income from Sale of Wind Power	-	-	19.02	24.88	17.04	10.57
Less: Expenses on Wind Power						
Operation & Maintenance Wind Power	-	-	4.29	4.09	3.88	3.69
Depreciation	-	-	-	9.15	9.18	9.15
Interest on Term Loan	-	-	11.00	11.89	2.85	-
Total	**-**	**-**	**3.73**	**(0.25)**	**1.13**	**(2.27)**
Tax Expenses on Discontinuing Operations			1.27	-	0.37	-
Total	**-**	**-**	**1.27**	**-**	**0.37**	**-**

Annexure 33 - Restated Standalone Summary Statement of Tax shelter

` in Millions

Particulars	As at 30-06-2015	31-03-2015	31-03-2014	31-03-2013	31-03-2012	31-03-2011
Tax rate - Normal (including surcharge and education cess where applicable)	33.99%	33.99%	33.99%	30.90%	32.45%	33.22%
Tax rate - MAT (including surcharge and education cess where applicable)	20.96%	20.01%	20.01%	20.01%	20.01%	19.93%
Profit before tax, As restated (A)	**48.69**	**377.58**	**415.53**	**223.11**	**630.36**	**314.51**
Less: Profit From Power Plant	7.90	50.90	53.69	51.62	31.83	31.63
Profit Before Tax - A	**40.79**	**326.68**	**361.84**	**171.49**	**598.53**	**282.88**
Adjustments						
Permanent differences						
Disallowance U/s 40A(3)	-	10.03	-	-	-	0.58
Loss on sale of assets	-	7.49	48.37	0.38	0.74	0.86
Prior Period Expenses	-	19.63	-	-	-	-
Other Expenses (CSR Expenses & Donations)	0.71	1.36	-	-	(1.48)	(4.00)
Total Permanent differences - B	**0.71**	**38.51**	**48.37**	**0.38**	**(0.74)**	**(2.56)**
Timing differences						
Differences between book depreciation and tax depreciation	(5.95)	(71.57)	(85.41)	(173.00)	(175.88)	(84.10)
Prvision for Doubtful debts	0.88	18.15	-	-	-	-
Provision for Bonus	0.70	2.14	-	-	-	-
Provision for Gratuity	1.53	6.10	-	-	-	-
Provision for Leave Encashment	0.43	1.70	-	-	-	-
Preliminary Expenses		-	-	-	(0.03)	(0.03)
Losses Set off						(11.93)
Total Timing differences - C	**(2.41)**	**(43.48)**	**(85.41)**	**(173.00)**	**(175.91)**	**(96.06)**
Net adjustments(D)=(B+C)	**(1.70)**	**(4.97)**	**(37.04)**	**(172.62)**	**(176.65)**	**(98.62)**
Profit after Adjustments (E)=(A+/-D)	**39.09**	**321.71**	**324.80**	**(1.13)**	**421.88**	**184.26**
Income taxable at the special rate - F						
Long-term capital gain	-	-	40.45	-	-	-
Rate of tax	-	-	22.66%	-	-	-
Special rate tax	-	-	9.17	-	-	-
Tax as per normal provisions	**13.28**	**109.36**	**110.40**	**(0.35)**	**136.88**	**61.21**
Total Tax as per normal provisions	**13.28**	**109.36**	**119.56**	**(0.35)**	**136.88**	**61.21**
Total Tax as per MAT	**10.21**	**75.55**	**83.15**	**44.65**	**126.14**	**62.68**
Less: MAT Credit U/s 115JA	-	24.77	-	-	9.85	-
Total tax as restated	13.28	84.59	119.56	44.65	127.03	62.68
Interest as per audited financial statements	-	4.02	-	-	-	4.54
Total tax as restated	**13.28**	**88.61**	**119.56**	**44.65**	**127.03**	**67.22**
Current tax impact on restatement adjustments	-	4.26	3.85	(0.38)	2.36	(1.89)
Tax as per Re Audited/Audited Financial Statements	**13.28**	**84.35**	**115.71**	**45.03**	**124.67**	**69.11**

Annexure 34 - Restated Standalone Summary Statement of Dividends paid/Proposed by the Company

(Number / Amount ` in Million, Except Per Share Data)

Particulars	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Class of Shares						
Face Value: ` 10 Per Share						
Equity Share Capital	854.64	854.64	854.64	142.44	142.44	142.44
Number of Equity Shares	85.46	85.46	85.46	14.24	14.24	14.24
Dividend on Equity Shares						
Rate of Dividend (%)	-	5%	10%	20%	25%	10%
Dividend Per Share	-	0.5	1	2	2.5	1
Amount of Dividend	-	42.73	21.07	28.49	35.61	14.24
Corporate Dividend Tax	-	8.70	3.58	4.84	5.78	2.37

Annexure 35 - Restated Standalone Capitalisation Statement

` in Millions

PARTICULARS	Pre Issue as at 30th June, 2015	Post Issue*
Borrowings:		
Short Term (A)	2192.38	[.]
Long Term (B)	1254.51	[.]
Total Debt (C=A+B)	3446.89	[.]
Share Holders Fund		
Share Capital (D)	854.64	[.]
Reserves and Surplus (E)	722.35	[.]
Total Share Holders Fund (F=D+E)	**1576.99**	[.]
Long Term Borrowings/Equity Ratio (B/F)	0.80	[.]
Total Borrowing Equity Ratio (C/F)	2.19	[.]

Note:

1. The above has been computed on the basis of the restated standalone summary statements of assets and liabilities of the company as on 30th June, 2015.
2. The corresponding post IPO capitalization data for each of the amounts given in the above table is not determinable at this stage pending the completion of the Book Building process and hence the same have not been provided in the above statement
3. Post issue details have not been provided as the issue price of the share is not known at the date of the report.
4. Short term borrowings is considered as borrowing due within 12 months from the balance sheet date.
5. Long term borrowings is considered as borrowing other than short term borrowing, as defined above.

Annexure 36- Restated Standalone Statement of Significant Transactions with Related Parties

` in Millions

Particulars	For the Period/ Year Ended						
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011	
Key Management Personnel	Kovvuri Papa Reddy	Kovvuri Papa Reddy	Kovvuri Papa Reddy	Kovvuri Papa Reddy	Kovvuri Papa Reddy	Kovvuri Papa Reddy	
	Karri Venkata Mukunda Reddy	Karri Venkata Mukunda Reddy	Karri Venkata Mukunda Reddy	Karri Venkata Mukunda Reddy	Karri Venkata Mukunda Reddy	Karri Venkata Mukunda Reddy	
	Kovvuri Rajasekhar Reddy	Kovvuri Rajasekhar Reddy	Kovvuri Rajasekhar Reddy	Kovvuri Rajasekhar Reddy	Kovvuri Rajasekhar Reddy	Kovvuri Rajasekhar Reddy	
	P.Narayana Rao	P.Narayana Rao	-	-	-	-	-
	V. Visweswara Rao	V. Visweswara Rao	-	-	-	-	-
	Kishan Gopal Tivari	Kishan Gopal Tivari	Kishan Gopal Tivari	Kishan Gopal Tivari	-	-	-
Relatives of Key Management Personnel	-	-	-	Mrs.T.Vanaja	-	-	
Enterprises Where Control Exists	Sri Sai Swarupa Seeds private Limited	Sri Sai Swarupa Seeds private Limited	Sri Sai Swarupa Seeds private Limited	Fortune Impex FZE	Fortune Impex FZE	-	
					Associate Companies		
Associate Companies					Aravind Seeds Private Limited		
					Sri Sai Swarupa Seeds Private Limited		
					K.P.R Chemicals Limited		
					K.P.R Industries(India) Limited		
					Cresco Technology LLP (Formerly known as Cresco Technology Private Limited))		
					K.P.R Universal Holdings Private Limited		

Companies in which KMP and their relatives exercise significant influence/Control and with whom transactions have taken place during the year/Period

Particulars	Directors Interest	Directors Interest	Associates	Associates	Enterprise where Key Managerial personnel along with their relatives exercise Significant Influence	Associates	
-	Cresco Technology LLP (***)	K.P.R Chemicals Limited	K.P.R Universal Holdings Private Limited	Aravind Seeds Private Limited	Aditya Vardhana Seeds Private Limited	K.P.R Power Private Limited	
-	K.P.R Universal Holdings Private Limited	Cresco Technology LLP (***)	K.P.R Industries (India) Limited	Sri Sai Swarupa Seeds Private Limited	Surya Jyothi Seeds(India) Private Limited	Aravind Seeds Private Limited	
-	K.P.R India Private Limited (*)	K.P.R Industries (India) Limited	K.P.R Infra Projects Private Limited (**)	K.P.R Chemicals Limited	K.P.R Resorts Private Limited (*)	Sri Sai Swarupa Seeds Private Limited	
-	Sri Lakshmi Egg Farming Private Limited	K.P.R Universal Holdings Private Limited	K.P.R Chemicals Limited	K.P.R Industries(India) Limited	K.P.R Warehousing Private Limited (**)	K.P.R Chemicals Limited	
-		K.P.R Infra Projects Private Limited (**)	K.P.R Power Limited	Cresco Technology LLP (***)	K.P.R Power Limited		
-		Aravind Seeds Private Limited	Cresco Technology LLP (***)	K.P.R Universal Holdings Private Limited	K.P.R Universal Holdings Private Limited		
-		K.P.R Power Limited	Aravind Seeds Private Limited	K.P.R Infra Projects Private Limited (**)	Webcode Infotech Limited		
-		K.P.R India Private Limited (*)	-	-	-		
-		Sri Lakshmi Egg Farming Private Limited					
-		Mega Encon Projects Private Limited					
(*) The Name of the Company"KPR Resorts Private Limited" has been changed to KPR India Private Limited							
(**) The Name of the Company"KPR Warehousing Private Limited" has been changed to KPR Infra Projects Private Limited							
(***) Cresco Technology LLP (Formerly known as M/s. Cresco Technology Private Limited)							

Annexure 36- Restated Standalone Statement of Significant Transactions with Related Parties

` in Millions

Related Party Disclosures -Transactions During the Year						` in Millions	
Particulars	Individual/Entity	For the Period/Year Ended					
		30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Purchases							
Aravind Seeds Private Limited	Entity	-	6.27	-	70.60	-	41.01
Sri Sai Swarupa Seeds Private Limited	Entity	5.13	2.64	-	72.15	-	39.40
KPR India Private Limited	Entity	1.37	-	-	-	-	-
Sale of Goods							
Sri Sai Swarupa Seeds Private Limited	Entity	0.92	0.62	-	-	-	-
Sri Lakshmi Egg Farming Private Limited	Entity	1.23	0.44	-0.37	1.55		
KPR India Private Limited	Entity	1.18	1.27	-	-	-	0.00
Investments							
K.P.R Chemicals Limited	Entity	-	-	-	-	-	114.55
K.P.R Power Limited	Entity	-	0.40	-	-	-	-
Sri Sai Swarupa Seeds Private Limited	Entity	-	-	12.60	-	-	-
Amount Paid Towards Expenses							
K.P.R Power Private Limited	Entity	-	-	-	-	-	2.35
K.P.R Universal Holdings Private Limited	Entity	-	0.23	-	-	-	-
K.P.R Industries(India) Limited	Entity	-	1.10	-	-	-	-
Cresco Technology LLP (Formerly known as Cresco Technology Private Limited))	Entity	0.08	0.59	-	-	-	-
KPR India Private Limited	Entity	-	0.17	-	-	-	-
K.P.R Chemicals Limited	Entity	-	0.00	-	0.01	-	-
K.P.R Infra Projects Private Limited	Entity	-	0.08	-	-	-	-
Aravind Seeds Private Limited	Entity	-	0.99	-	-	-	-
K.P.R Power Limited	Entity	-	(0.01)	-	-	-	-
Mega Encon Projects Private Limited	Entity	-	(0.01)	0.00	0.00	-	-
Advance Given							
K.P.R Universal Holdings Private Limited	Entity	-	-	-	-	0.28	-
Webcode Infotech Limited	Entity	-	-	-	-	0.00	-
K.P.R Power Limited	Entity	-	-	-	-	1.21	-
Sri Sai Swarupa Seeds Private Limited	Entity	(46.25)	21.02	0.51	-	0.00	-
Funds Borrowed							
K.P.R Industries(India) Limited	Entity	-	-	-	9.99	-	-
Cresco Technology LLP (Formerly known as Cresco Technology Private Limited))	Entity	-	-	-	34.90	-	-
K.P.R Universal Holdings Private Limited	Entity	-	-	-	(174.37)	-	-
K.P.R Infra Projects Private Limited	Entity	-	-	-	(85.98)	-	-
ICD Received							
K.P.R Industries(India) Limited	Entity	-	-	-	-	142.30	-
K.P.R Chemicals Limited	Entity	-	-	-	-	3.24	-
Unsecured Loan Received						-	-
Cresco Technology LLP (Formerly known as Cresco Technology Private Limited))	Entity	-	-	-	-	419.12	-
Advances Taken							
Cresco Technology LLP (Formerly known as Cresco Technology Private Limited))	Entity	-	215.89	-	-	-	-
KPR India Private Limited	Entity	1.16	1.44	-	-	-	-
K.P.R Chemicals Limited	Entity	-	13.35	-	-	-	-
Sale of Investments							
K.P.R Chemicals Limited	Entity	-	9.16	-	-	-	-
Advances Repaid							
K.P.R Universal Holdings Private Limited	Entity	29.95	337.09	-	-	-	-
K.P.R Infra Projects Private Limited	Entity	-	81.54	-	-	-	-
Aravind Seeds Private Limited	Entity	-	14.95	-	-	-	-
K.P.R Industries(India) Limited	Entity	-	74.35	0.17	-	-	-
K.P.R Power Limited	Entity	-	3.08	-	-	-	-
Sri Lakshmi Egg Farming Private Limited	Entity	-			12.69		
Interest Paid							
Cresco Technology LLP (Formerly known as Cresco Technology Private Limited))	Entity	-	-	-	16.72	-	-
KPR India Private Limited	Entity	-	1.27	-	-	-	-
Interest Received							
Sri Sai Swarupa Seeds Private Limited	Entity	0.88					

Annexure 36- Restated Standalone Statement of Significant Transactions with Related Parties

` in Millions

Related Party Disclosures -Transactions During the Year						` in Millions	
Particulars	Individual/Entity	For the Period/Year Ended					
		30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Remuneration							
Kovvuri Papa Reddy	Individual	1.20	4.80	3.66	5.10	3.00	3.00
Karri Venkata Mukunda Reddy	Individual	1.20	4.80	4.80	4.80	2.70	2.70
Kovvuri Raja Sekhar Reddy	Individual	1.20	4.80	7.63	4.50	2.40	2.40
P Narayana Rao	Individual	0.18					
V. Visweswara Rao	Individual	0.54	2.60	-	-	-	-
Kishan Gopal Tivari	Individual	-	0.93	0.71	0.53	-	-
Taxes Deducted							
Kovvuri Papa Reddy	Individual	0.32	2.25	-	-	-	-
Karri Venkata Mukunda Reddy	Individual	0.33	2.42	2.41	-	-	-
Kovvuri Raja Sekhar Reddy	Individual	0.33	1.76	-	-	-	-
Loans Repaid							
Kovvuri Papa Reddy	Individual		106.77	-	-	-	-
Karri Venkata Mukunda Reddy	Individual	2.76	112.30	-	-	-	-
Kovvuri Raja Sekhar Reddy	Individual	2.27	144.99	-	-	-	-
Funds Borrowed							
Kovvuri Papa Reddy	Individual		-	-	(102.57)	-	-
Karri Venkata Mukunda Reddy	Individual		-	-	(0.88)	-	-
Kovvuri Raja Sekhar Reddy	Individual		-	-	(133.91)	-	-
Expenses paid on behalf of the Company							
Kovvuri Raja Sekhar Reddy	Individual		(0.06)	-	-	-	-
Advances made by Company							
Kovvuri Raja Sekhar Reddy	Individual		0.26	-	-	-	-
Funds Given							
Mrs.T.Vanaja	Individual		-	-	1.36	-	-

Related Party Disclosure - Outstanding Balances as at Balance Sheet Date ` in Millions

Particulars	Individual/Entity	For the Period/ Year Ended					
		30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
K.P.R Power Private Limited	**Entity**						2.35
	Amount Receivable/(Payable)		-	-	-	-	
Aravind Seeds Private Limited	**Entity**						
	Amount Receivable/(Payable)		-	(9.67)	(1.82)	-	(12.02)
Sri Sai Swarupa Seeds Private Limited	**Entity**						
	Equity Subscribed	12.60	12.60	12.60	-	-	-
	Amount Receivable/ (Payable) for Purchase,Salea&Expenses	0.02	(1.51)	0.51	-	-	-
	Amount Receivable	24.49	70.09	49.08	26.33	-	4.78
K.P.R Universal Holdings Private Limited	**Entity**						
	Amount Receivable/(Payable)	0	(29.95)	(367.27)	(174.09)	0.28	-
K.P.R Industries(India) Limited	**Entity**						
	Amount Receivable/(Payable)	0	-	(75.45)	(48.28)	(91.49)	-
	Equity Subscribed	0	105.39	105.39	-	-	-
Webcode Infotech Limited	**Entity**						
	Amount Receivable/(Payable)	0	-	-	-	0.65	-
K.P.R Power Limited	**Entity**						
	Amount Receivable/(Payable)		-	3.47	-	3.56	-
Cresco Technology LLP (Formerly known as Cresco Technology Private Limited))	**Entity**						
	Amount Receivable/(Payable)	(280.29)	(352.67)	(137.37)	(167.21)	(132.31)	-
K.P.R Chemicals Limited	**Entity**						
	Amount Receivable/(Payable)		-	13.35	17.82	(46.46)	99.28
	Equity Subscribed		-	9.16	114.55	114.55	114.55
K.P.R Infra Projects Private Limited	**Entity**						
	Amount Receivable/(Payable)		-	(81.62)	(80.98)	-	-
Sri Lakshmi Egg Farming Private Limited	**Entity**						
	Amount Receivable/ (Payable) for Purchase,Salea&Expenses	1.23	0.66	1.10	0.74	-	-
	Amount Receivable/(Payable)		-	0.27	2.58	-	-

Annexure 36- Restated Standalone Statement of Significant Transactions with Related Parties

` in Millions

Related Party Disclosure - Outstanding Balances as at Balance Sheet Date					` in Millions		
				For the Period/ Year Ended			
Particulars	**Individual/Entity**	**30th June, 2015**	**31st March, 2015**	**31st March, 2014**	**31st March, 2013**	**31st March, 2012**	**31st March, 2011**
KPR India Private Limited	**Entity**						
	Amount Receivable/ (Payable) for Purchase,Salea&Expenses	0.98	-	-	-	-	-
Mega Encon Projects Private Limited	Amount Receivable/(Payable)	-	-	0.01	-	-	-
Mrs.T.Vanaja	Individual						
	Funds Given	-	-	-	1.36	-	-
Kovvuri Papa Reddy	Individual	-	-	-	-	-	-
	Remuneration	-	-	-	3.00	-	0.09
	Equity shares invested	-	1.76	1.76	-	-	-
	Amount Receivable/(Payable)	(4.24)	3.36	(0.81)	-	(0.19)	-
	Unsecured Loan Payable	-	-	(106.77)	-	-	-
	Funds Borrowed	-	-	-	(10.28)	-	-
Karri Venkata Mukunda Reddy	Individual						
	Remuneration	-	-	-	2.70	-	0.09
	Equity shares invested		0.57	0.57	-	-	-
	Amount Receivable/(Payable)	(2.00)	3.89	(3.10)	-	(0.17)	-
	Unsecured Loan Payable	-	-	(110.70)	-	-	-
	Funds Borrowed		-	-	(10.51)		
Kovvuri Raja Sekhar Reddy	Individual						
	Remuneration		-	-	2.40	-	0.10
	Equity shares invested	-	1.76	1.76	-	-	-
	Amount Payable	1.36	0.03	2.80	-	(0.01)	-
	Unsecured Loan Payable		-	(144.99)	-	-	-
	Funds Borrowed		-	-	(133.92)	-	-
	Individuals						
P.Narayana Rao	Amount Payable	0.06	0.05	-	-	-	-
Kishan Gopal Tivari	Amount Payable	-	0.09	0.08	0.06	-	-
V. Visweswarao Rao	Amount Payable	-	-	-	-	-	-

Annexure 37- Restated Standalone Summary Statement of Contingent Liabilities

Contingent Liabilities not provided for and commitments

` in Millions

Nature of Contingent Liability	As at					
	30th June, 2015	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
i. Unexpired guarantees issued on behalf of the company by Banks for which the Company has provided counter guarantee	11.04	8.42	8.49	3.30	32.92	4.13
ii. Bills discounted with banks which have not matured	-	-	-	-	-	-
iii. Corporate Guarantees issued by Company on behalf of others to Commercial Banks & Financial Institutions	13.00	89.00	89.00	-	-	-
iv. Legal Undertakings given to Customs Authorities for clearing the imports	-	-	-	-	-	-
v. Claims against the company not acknowledged as debts	-	-	-	-	-	-
a. Excise *	139.52	139.52	139.52	-	-	-
b.Sales Tax	-	-	-	-	-	-
c. Service Tax	-	-	-	-	-	-
d. Income Tax **	1.33	1.33	-	-	-	-
e. Civil Proceedings$	10.10	10.10	-	-	-	-
f. Criminal Cases#	Amount Unascertainable	Amount Unascertainable	-	-	-	-
g. Others	-	-				
vi. Estimated amounts of contracts remaining to be executed on Capital Account and not provided for	-	-	-	-	-	-

*** Excise** **Details for the F.Y 2014-15 & 2013-14**

Particular	Issue	CESTAT	Commissioner (Appeals)	Total
Capital Goods	Irregular availment	7.21		7.21
DCP	Mis-Classification	107.93	0.00	107.93
M.N Fertilisers	Duty on Micronutrients	-	17.41	17.41
Bio-Fertilisers	Mis-Classification	-	6.98	6.98
			-	**139.53**

Income Tax

a)

Asst.Year	Issue	Pending Before	Amount
2012-13	Disallowances u/s 40A(3A), 14A & deduction for captive power plant U/s 80IA	CIT (Appeals)	1.33

b) Survey under section 133A of Income Tax Act, 1961 was conducted by DDIT, Vishakhapatnam on 19 March 2015. In continuation of survey, notice U/s. 148 of the Income Tax Act, 1961 was served on the company for the Assessment Years 2009-10, 2010-11, 2011-12 and 2012-13 on 26.10.2015 by the ACIT, Circle-1, Kakinada and assessment proceedings are yet to be completed.

$ Civil Proceedings

Particular	Pending Before	Amount
Infringement of statutory right	II Additional Judge,Vishakapatnam	10.00
Infringement of its trademark rights and copyright	High court of Madras	0.10
		10.10

Criminal Proceedings

Particular	Pending Before	Amount
It was alleged that there is a violation under the provisions of Legal Metrology and the AP LM Rules for an error in net contents of the packages	Additional Judicial First class Magistrate at Narayanpet, Mahaboobnagar.	-
Company's Driver has drove the Company's vehicle rashly and negligently causing the death of a person.	Judicial First Class Magistrate, Anaparthi	-
It was alleged that there is a violation under the provisions of the Fertilizer Control Order read with the Essential Commodities Act for distrubuting low quality fertilisers.	Additional Munsif Magistrate, Ongole.	-
It was alleged that there is a violation under the provisions of the Fertilizer Control Order read with the Essential Commodities Act for distrubuting low quality fertilisers.	Judicial Magistrate First Class at Lingasgur	-
It was alleged that there is a violation under the provisions of the Fertilizer Control Order read with the Essential Commodities Act for distributing low quality fertilisers.	Judicial Magistrate First Class at Lingasgur	-
It was alleged that there is a violation under the provisions of the Fertilizer Control Order read with the Essential Commodities Act for distributing low quality fertilisers.	Judicial Magistrate First Class at Channagiri	-

Annexure 38 - Restated Standalone Summary Statement of Accounting Ratios

` in Millions

	Particulars	As at					
		30-06-2015	31-03-2015	31-03-2014	31-03-2013	31-03-2012	31-03-2011
A	Net Worth, As restated	1576.99	1542.33	1329.45	1084.77	974.26	588.83
B	Net profit after tax and extraordinary items, as restated	34.66	259.93	269.33	142.37	426.82	215.32
	Weighted average number of equity shares outstanding during the year ($) (#)						
C	For basic earnings per share	85.46	85.46	85.46	85.46	85.46	85.46
D	For diluted earnings per share	85.46	85.46	85.46	85.46	85.46	85.46
	Earnings per share Rs. 10 each						
E	Restated basic earnings per share (B/C)	(**) 0.41	3.04	3.15	1.67	4.99	2.52
F	Restated diluted earnings per share (B/D)	(**) 0.41	3.04	3.15	1.67	4.99	2.52
G	Return on net worth (%) (B/A)	(**) 2.20	16.85	20.26	13.12	43.81	36.57
H	Number of shares outstanding at the end of the year (#)	85.46	85.46	85.46	85.46	85.46	85.46
I	Net assets value per share of `10 each (A/H)	18.45	18.05	15.56	12.69	11.40	6.89
J	Face value (`)	10	10	10	10	10	10

Notes:

1. The above ratios are calculated as under:

   a) Basic earnings per share = Net profit/(loss) after tax, as restated attributable to shareholders / Weighted average number of shares outstanding for the year / period.

   b) Diluted earnings per share = Net profit/(loss) after tax, as restated / Weighted average number of diluted equity shares outstanding during the year / period.

   c) Return of net worth (%) = Net profit/(loss) after tax, as restated / Net worth as restated as at year or period end.

   d) Net asset value per share (`) = Net worth as restated / Number of equity shares as at year or period end.

2. Weighted average number of equity shares is the number of equity shares outstanding at the beginning of the year adjusted by the number of equity shares issued during the year multiplied by the time weighting factor. The timeweighting factor is the number of days for which the specific shares are outstanding as a proportion of total number of days during the year.

3. Net worth for ratios mentioned in note 1(c) and 1(d) is = Equity share capital + Reserves and surplus (including Securities Premium, (Deficit)/surplus in Statement of Profit and Loss).

4. Earnings per share calculations are in accordance with Accounting Standard 20 - Earnings per share.

5. The figures disclosed above are based on the restated standalone summary statement of assets and liabilities of the Company.

6. The above statement should be read with the notes to Restated Standalone Summary Statements of Assets and Liabilities, Restated Standalone Summary Statements of Profit and Losses and Restated Standalone Summary Statements of Cash Flows appearing in Annexure 4 and 5.

(**) Not Annualised.

($) The company has issued Bonus Shares during the F Y 2013-14, the same has been adjusted for the F Y 2012-13, 2011-12 and 2010-11 in accordance with Account Standard 20 - Earning per Share.

(#) The Company has declared bonus shares in the ratio of 5 : 1 to all existing shares holders which has been approved by the share holders in extra ordinary general meeting held on 10 February 2014 and has been allotted to the equity shareholders pursuant to the resolution passed by Board of Directors on 25 February 2014. Accordingly, the number of equity shares outstanding as on 25 February 2014 amounting to 85,464,000 and face value of shares of ` 10 each has been considered for computation of basis and diluted earnings per share and Net asset value per share for the year ended 31 March 2011, 2012, 2013, post adjustment for the impact of bonus issue.

Annexure 39 – Other Notes to Restated Standalone Financial Statement

I. Restated Standalone Summary Statement of Employee Benefits

The Company has a defined benefit gratuity plan. Every employee who has completed five years or more of service is eligible for gratuity on retirement or separation at the rate of 15 days' last drawn basic salary for each completed year of service. The scheme is unfunded.

The following tables summarize the components of net benefit expense recognized in the statement of profit and loss and the funded status and amounts recognized in the balance sheet.

a) GRATUITY **` in Millions**

Particulars	30th June 2015 (*)	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Obligation at the beginning of the year	6.08	3.19	2.40	1.09	0.65	-
Obligation acquired on acquisition during the year						
Interest on defined benefit obligation	-	0.29	0.19	0.10	0.05	-
Service cost		1.69	0.99	0.83	0.42	0.29
Actuarial (gains)/loss	1.53	0.91	(0.39)	0.38	(0.03)	0.36
Obligation at the year end	**7.61**	**6.08**	**3.19**	**2.40**	**1.09**	**0.65**
Plan assets at year beginning, at fair value						
Plan assets acquired on acquisition during the year	-	-	-	-	-	-
Expected return on plan assets (estimated)	-	-	-	-	-	-
Actuarial gain / (loss)	-	-	-	-	-	-
Contributions	-	-	-	-	-	-
Benefits settled	-	-	-	-	-	-
Plan assets at year end, at fair value	-	-	-	-	-	-
Reconciliation of present value of the obligation and the fair value of the plan assets:	-	-	-	-	-	-
Closing obligations	7.61	6.08	3.19	2.40	1.09	0.65
Closing fair value of plan assets	-	-	-	-	-	-
Asset / (liability) recognised in the balance sheet	**7.61**	**6.08**	**3.19**	**2.40**	**1.09**	**0.65**

						` in Millions
Current	0.88	0.71	0.41	0.28	0.17	0.05
Non Current	6.74	5.39	2.79	2.13	0.93	0.61

Gratuity cost for the year **` in Millions**

Particulars	**30th June 2015**	**31st March 2015**	**31st March 2014**	**31st March 2013**	**31st March 2012**	**31st March 2011**
Service Cost	-	1.69	0.99	0.83	0.42	0.29
Interest Cost	-	0.29	0.19	0.10	0.05	-
Benefits paid	-	-	-	-	-	-
Actuarial (gain)/loss on obligation	-	0.91	(0.39)	0.38	(0.03)	0.36
Past service cost	1.53	-	-	-	-	-
Net gratuity cost	**1.53**	**2.89**	**0.79**	**1.31**	**0.44**	**0.65**
Assumptions						
Interest rate	-	9.19%-7.77%	8.06% - 9.19%	8.65% - 8.06%	8.17% - 8.65%	8.17%
salary increase	-	3.00% - 3.00%	3.00% - 3.00%	3.00% - 3.00%	3.00% - 3.00%	3%
Attrition rate	-	3.00% - 3.00%	3.00% - 3.00%	3.00% - 3.00%	3.00% - 3.00%	3%
Mortality table	-	IALM (2006-08) Ult.	IALM (2006-08) Ult.	IALM (2006-08) Ult.	IALM (2006-08) Ult.	IALM (2006-08) Ult.

b. COMPENSATEDABSENCE (PL) PLAN

` in Millions

Particulars	30th June 2015 (*)	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Obligation at the beginning of the year	1.70	-	-	-	-	-
Obligation acquired on acquisition during the year	-	-	-	-	-	-
Interest on defined benefit obligation	-	-	-	-	-	-
Service cost	-	1.31	-	-	-	-
Actuarial (gains)/loss	0.43	0.39	-	-	-	-
Obligation at the year end	**2.13**	**1.70**	-	-	-	-
Plan assets at year beginning, at fair value	-	-	-	-	-	-
Plan assets acquired on acquisition during the year	-	-	-	-	-	-
Expected return on plan assets (estimated)	-	-	-	-	-	-
Actuarial gain / (loss)	-	-	-	-	-	-
Contributions	-	-	-	-	-	-
Benefits settled	-	-	-	-	-	-
Plan assets at year end, at fair value	-	-	-	-	-	-
Reconciliation of present value of the obligation and the fair value of the plan assets:						
Closing obligations	2.13	1.70	-	-	-	-
Closing fair value of plan assets	-	-	-	-	-	
Asset / (liability) recognised in the balance sheet	2.13	1.70	-	-	-	
To be Included in Employee Salaries						
Current	0.35	0.28	-	-	-	-
Non Current	1.77	1.42	-	-	-	-

COMPENSATED ABSENCE FOR THE PERIOD/YEAR

` in Millions

Particulars	**30th June 2015 (*)**	**31st March 2015**	**31st March 2014**	**31st March 2013**	**31st March 2012**	**31st March 2011**
Service Cost		1.31	-	-	-	-
Interest Cost		-	-	-	-	-
Benefits paid		-	-	-	-	-
Actuarial (gain)/loss on obligation		0.39	-	-	-	-
Past service cost	0.43	-	-	-	-	-
Net Cost	0.43	1.70	-	-	-	-
Assumptions						
Interest rate		9.19% - 7.77%	8.06% - 9.19%	-	-	-
salary increase		3.00% - 3.00%	3.00% - 3.00%	-	-	-
Attrition rate		3.00% - 3.00%	3.00% - 3.00%	-	-	-
Mortality table		IALM (2006-08) Ult.	IALM (2006-08) Ult.	-	-	-

(*) The Provision for Gratuity and Leave Encashment for the period ended 30th June, 2015 has been made in proportion to the Previous Year i.e 2014-15

II. Restated Standalone Summary Statement of Segment Report

a) **Primary Business Segments:**

Business Segments:

Segments have been identified and reported taking into account the nature of products, the differing risk and returns, the organization structure and the internal financial reporting scheme.

The company has identified the following segments as its reportable segments:

1. Fertilisers
2. Chemicals
3. Pesticides

Restated Standalone Summary of Segment Reporting - Primary Business Segments

Particulars	for June, 2015				` in Millions
	Fertilisers	Chemicals	Pesticides	Un allocated	Total
Segment Revenue					
External Sales	869.34	86.45	184.20	-	1,139.99
	869.34	**86.45**	**184.20**	-	**1,139.99**
Segment Result					
Profit before Unallocated Expenses/Income	44.96	3.88	8.45	-	57.29
Unallocated Expenses net of Unallocated Income	-	-	-	8.60	8.60
Profit Before Exceptional Items	**44.96**	**3.88**	**8.45**	**(8.60)**	**48.69**
Less : Exceptional Items	-	-	-	-	-
Profit Before Tax	**44.96**	**3.88**	**8.45**	**(8.60)**	**48.69**
Less : Tax Expenses	-	-	-	14.03	14.03
Profit from Continuing Operations	**44.96**	**3.88**	**8.45**		**34.64**
Add: Profit from Discontinuing Operations	-	-	-	-	-
Profit for the Year	**44.96**	**3.88**	**8.45**	**-**	**34.64**
Other Information					
Segment Assets	5,513.73	700.89	1,079.93	726.92	8,021.48
Segment Liabilities	3,103.98	308.67	657.70	3,414.52	7,484.87
Capital Expenditure	44.27	-	-	-	-
Depreciation	392.02	114.78	11.08	63.01	580.89

Particulars	for March, 2015				` in Millions
	Fertilisers	Chemicals	Pesticides	Un allocated	Total
Segment Revenue					
External Sales	3,971.88	600.01	1,166.38	-	5,738.27
	3,971.88	**600.01**	**1,166.38**	-	5,738.27
Segment Result					
Profit before Unallocated Expenses/Income	293.63	35.92	73.72	-	403.26
Unallocated Expenses net of Unallocated Income	-	-	-	19.04	19.04
Profit Before Exceptional Items	**293.63**	**35.92**	**73.72**	**(19.04)**	384.22
Less : Exceptional Items	-	-	-	6.64	6.64
Profit Before Tax	**293.63**	**35.92**	**73.72**	**(25.68)**	377.58
Less : Tax Expenses	-	-	-	117.65	117.65
Profit from Continuing Operations	**293.63**	**35.92**	**73.72**		259.94
Add: Profit from Discontinuing Operations	-	-	-	-	-
Profit for the Year	**293.63**	**35.92**	**73.72**	-	259.94
Other Information					
Segment Assets	5,023.91	827.31	1,190.82	767.62	7,809.66
Segment Liabilities	2606.90	393.81	765.54	3,538.47	7,304.73
Capital Expenditure	35.76	-	-	-	35.76
Depreciation	363.19	110.06	9.58	57.86	540.69

Particulars	for March, 2014				` in Millions
	Fertilisers	Chemicals	Pesticides	Un allocated	Total
Segment Revenue					
External Sales	4,443.44	432.55	1,053.48	-	5,929.47
	4,443.44	**432.55**	**1,053.48**	-	5,929.47
Segment Result					
Profit before Unallocated Expenses/Income	434.45	26.61	76.89	-	537.95
Unallocated Expenses net of Unallocated Income	-	-	-	78.44	78.44
Profit Before Exceptional Items	**434.45**	**26.61**	**76.89**		459.51
Less : Exceptional Items	-	-	-	47.71	47.71
Profit Before Tax	**434.45**	**26.61**	**76.89**		411.80
Less : Tax Expenses	-	-	-	144.93	144.93
Profit from Continuing Operations	**434.45**	**26.61**	**76.89**		266.87
Add: Profit from Discontinuing Operations	-	-	-	-	2.46
Profit for the Year	**434.45**	**26.61**	**76.89**	-	269.33
Other Information					
Segment Assets	4,902.07	856.29	1,078.74	355.07	7,192.18
Segment Liabilities	2,681.25	261.01	635.69	3,532.46	7,110.40
Capital Expenditure	40.35	-	-		40.35
Depreciation	252.35	91.20	16.40	41.48	401.44

Particulars	for March, 2013				` in Millions
	Fertilisers	Chemicals	Pesticides	Un allocated	Total
Segment Revenue					
External Sales	4,392.49	571.90	656.92	-	5,621.31
	4,392.49	**571.90**	**656.92**	-	5,621.31
Segment Result					
Profit before Unallocated Expenses/Income	142.06	33.16	3.24	-	178.47
Unallocated Expenses net of Unallocated Income	-	-	-	(43.90)	(43.90)
Profit Before Exceptional Items	**142.06**	**33.16**	**3.24**		223.66
Less : Exceptional Items	-	-	-	-	-
Profit Before Tax	**142.06**	**33.16**	**3.24**		224.36
Less : Tax Expenses	-	-	-	80.74	80.74
Profit from Continuing Operations	**142.06**	**33.16**	**3.24**		142.62
Add: Profit from Discontinuing Operations	-	-	-	-	(0.25)
Profit for the Year	**142.06**	**33.16**	**3.24**	-	142.37
Other Information					
Segment Assets	5,129.13	831.93	773.11	920.97	7,655.14
Segment Liabilities	3,226.60	420.10	482.55	3,219.14	7,348.39
Capital Expenditure	2.00	-	-	-	2.00
Depreciation	167.18	69.76	4.75	67.06	308.75

Particulars	for March, 2012				` in Millions
	Fertilisers	Chemicals	Pesticides	Un allocated	Total
Segment Revenue					
External Sales	5,742.87	332.85	521.11	-	6,596.83
	5,742.87	**332.85**	**521.11**	-	6,596.83
Segment Result					
Profit before Unallocated Expenses/Income	478.19	14.52	38.10	-	530.81
Unallocated Expenses net of Unallocated Income	-	-	-	(98.42)	(98.42)
Profit Before Exceptional Items	**478.19**	**14.52**	**38.10**		629.23
Less : Exceptional Items	-	-	-	-	-
Profit Before Tax	**478.19**	**14.52**	**38.10**		629.23
Less : Tax Expenses	-	-	-	203.17	203.17
Profit from Continuing Operations	**478.19**	**14.52**	**38.10**		426.07
Add: Profit from Discontinuing Operations	-	-	-	-	0.76
Profit for the Year	**478.19**	**14.52**	**38.10**	-	426.83
Other Information					
Segment Assets	5,585.42	737.37	496.97	1,242.94	8,062.71
Segment Liabilities	4,673.02	270.84	424.03	2,613.13	7,981.02
Capital Expenditure	106.71	-	-	-	106.71
Depreciation	89.20	48.34	2.97	47.89	188.40

Particulars	for March, 2011				` in Millions
	Fertilisers	Chemicals	Pesticides	Un allocated	Total
Segment Revenue					
External Sales	2,248.44	199.24	307.13	-	2,754.80
	2,248.44	**199.24**	**307.13**	-	2,754.80
Segment Result					
Profit before Unallocated Expenses/Income	278.48	10.52	23.99	-	312.99
Unallocated Expenses net of Unallocated Income	-	-	-	(3.79)	(3.79)
Profit Before Exceptional Items	**278.48**	**10.52**	**23.99**		316.78
Less : Exceptional Items	-	-	-	-	-
Profit Before Tax	**278.48**	**10.52**	**23.99**		316.78
Less : Tax Expenses	-	-	-	99.19	99.19
Profit from Continuing Operations	**278.48**	**10.52**	**23.99**		217.59
Add: Profit from Discontinuing Operations	-	-	-	-	(2.27)
Profit for the Year	**278.48**	**10.52**	**23.99**	-	215.32
Other Information					
Segment Assets	1,441.94	576.77	298.81	999.92	3,317.43
Segment Liabilities	1,304.50	115.59	178.19	2,031.90	3,630.18
Capital Expenditure	429.29	-	-	-	429.29
Depreciation	57.48	27.11	1.74	30.21	116.54

b. Secondary Business Segments

Geographical Segments:

The Company sells its products mainly within India where the conditions prevailing are uniform. Since the sales are within India, no separate geographical segment disclosure is considered necessary

III. Restated Standalone Summary Statement of Finance Lease

` in Millions

Particulars	30th June 2015	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Amount of Finance Lease	20.68	23.46	27.64	23.46	34.52	20.68
Less: lease amount repaid during the period	8.12	10.07	12.49	10.07	12.20	8.12
Amount Outstanding at the end of the Period	12.55	13.39	15.15	13.39	22.32	12.55
Amount Payable not later than one year	10.02	8.21	10.07	8.21	11.14	10.02
Amount Payable later than one year but not later than five years	3.44	5.18	5.08	5.18	11.17	3.44

Operating lease rents recognized in the statement of Profit & Loss during the year

IV. Restated Standalone Summary Statement of Earnings per Share

` in Millions

Particulars	30th June 2015	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Profit After Tax (Million.)	34.66	259.93	269.33	142.37	426.82	215.32
Weighted Average No. of Shares (Basic)	85.46	85.46	85.46	85.46	85.46	85.46
Weighted Average No. of Shares (Diluted)	85.46	85.46	85.46	85.46	85.46	85.46
EPS (Basic)	(#) 0.41	3.04	3.15	1.67	4.99	2.52
EPS (Diluted)	(#) 0.41	3.04	3.15	1.67	4.99	2.52

(#) Not Annualised

V. Restated Standalone Summary Statement of Details of discounting operations

` in Millions

Particulars	**Particulars**	**31st March 2014**	**31st March 2013**	**31st March 2012**	**31st March 2011**
Description of the discontinuing operation(s)		Power Generation through Wind Mills	Power Generation through Wind Mills	Power Generation through Wind Mills	Power Generation through Wind Mills
Business or Geographical segment(s) in which it is reported as per AS 17	-	-	-	-	-
The date and nature of initial disclosure event	-	-	-	-	-
The date or period in which the discontinuance is expected to be completed	-	-	-	-	-
The carrying amounts, as of the balance sheet date, of the total assets to be disposed of and the total liabilities to be settled	-	-	-	-	-
The amount of the revenue and expenses in respect of the ordinary activities attributable to the discounting operation during the current financial reporting period	**Income**	19.02	24.88	17.04	10.57
	Expenditure				
	Operation& Maintenance	4.29	4.09	3.88	3.69
	Depreciation	-	9.15	9.18	9.15
	Interest on Loan	11.00	11.89	2.85	-
the amount of pre-tax profit or loss from ordinary activities attributable to the discontinuing operation during the current financial reporting period, and the income tax expense related thereto	-	3.73	(0.25)	1.13	(2.27)
the amounts of net cash flows attributable to the operating, investing, and financing activities of the discontinuing operation during the current financial reporting period	-	-	-	-	-

VI. Restated Standalone Summary Statement of Un-hedged Foreign Currency Exposure

The Period/Yearend Foreign Currency Exposure that have not been hedged by a derivative instrument or otherwise are as bellow:

` in Millions

Un hedged Foreign Currency	30th June 2015	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Trade Payables	1339.74	1082.23	1170.45	1903.66	3109.09	962.40

VII. Restated Standalone Summary Statement of Additional Information Pursuant to the Part II of Schedule III to the Companies Act, 2013

` in Millions

Particulars	30th June 2015	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
a) Payment to Auditors						
To Statutory Auditors						
For Audit	0.22	0.90	0,90	0.62	0.51	0.33
For Taxation Matters	0.06	0.22	0.17	0.17	0.11	0.08
For Other Services	0.03	0.11	0.06	0.06	0.06	0.03
b) Value of Imports on CIF						
Raw Materials	138.03	766.59	730.83	702.00	618.73	1154.14
Traded Goods	-	-	-	881.93	3757.47	-
Capital Goods	-	-	-	-	-	4.73
c) **Expenditure in Foreign Currency**						
Travelling	-	0.71	1.92	0.09	-	-
Consultancy	-	1.42	-	-	-	-
Others	0.46	0.46	-	-	1.20	0.74

d) A survey u/s 133 A of the Income Tax Act, 1961 was conducted by DDIT, Vishakhapatnam on 19.03.2015. In continuation of survey proceedings, notice U/s. 148 of the Income Tax Act, 1961 was served on the company for the Assessment Years 2009-10, 2010-11, 2011-12 and 2012-13 on 26.10.2015 by the ACIT, Circle-1, Kakinada.

In response to notice U/s 148, the company has filed the revised returns for the Assessment Years 2009-10, 2010-11, 2011-12 and 2012-13 on 20.11.2015 by admitting the disallowance of depreciation on capital expenditure and the tax thereon amounting to ` 2.80 Millions.

e) **Summary Statement of CSR Expenditure**

` in Millions

Particulars	30th June 2015	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Gross Amount Required to be Spent by the Company	($) 1.13	5.64	-	-	-	-
Amount Spent	0.39	0.53	-	-	-	-

($) Gross Amount required to be spent for FY 15-16 4.52 million, and prorated for three months ended 30th June, 2015.

f) **Confirmation of Balances**

Up to 31st March, 2015, Confirmations of balances from the Trade Receivables are yet to be received in few cases. However in the case of balances under Trade payables, Advances to suppliers & others and advances from customers are subject to confirmations. For the Period ended 30th June,2015,the Company has not sent any letter seeking balance Confirmation from the Trade Receivables, Trade payables, Advances to suppliers & others and advances from customers.

RESTATED CONSOLIDATED FINANCIAL STATEMENTS

EXAMINATION REPORT ON RESTATED CONSOLIDATED FINANCIAL STATEMENTS AS REQUIRED UNDER SECTION 26 OF COMPANIES ACT, 2013, READ WITH RULE 4 OF COMPANIES (PROSPECTUS AND ALLOTMENT OF SECURITIES) RULES, 2014

TO THE BOARD OF DIRECTORS OF

K.P.R Agrochem Limited
(Formerly Known as K.P.R Fertilisers Limited)
8-256, Tata Nagar,
Balabhadrapuram,
East Godavari,
Andhra Pradesh -533 343

Dear Sirs,

1. We have examined the attached Restated Consolidated Financial Statements comprising Restated Consolidated Summary Statement of Assets and Liabilities: Restated Consolidated Summary Statement of Profit and Loss: Restated Consolidated Cash Flow Statement; and other consolidated financial information of K.P.R. Agrochem Limited (formerly known as K.P.R Fertilisers Limited) ("**the Company'**) along with its subsidiaries and associates (collectively referred to as the 'Group') as at and for the three months period ended June, 2015, and as at and for the years ended March 31, 2015, March 31, 2014, March 31, 2013, March 31, 2012 and March 31, 2011 together with the Annexures and notes thereto (**"the Restated Consolidated Financial Statements"**) as approved by the Board of Directors of the Company at their meeting held on 28.11.2015 for the purpose of inclusion in the offer document prepared by the Company in connection with its proposed Initial Public Offer (IPO) prepared in terms of the requirements of:

   a) Sub-clauses (i) and (iii) of clause (b) of sub-section (1) of section 26 of the Companies Act, 2013 ("the Act") read with Rule 4 of Companies (Prospectus and Allotment of Securities) Rules, 2014 ("the Rules) to the extent applicable and

   b) the Securities And Exchange Board Of India (Issue of Capital and Disclosure Requirements) Regulations, 2009 as amended from time to time in pursuance of provisions of Securities and Exchange Board of India Act, 1992 ("SEBI-ICDR Regulations"),

2. We have examined such Restated Consolidated Financial Statements taking into consideration

   a) The terms of reference and terms of our engagement agreed upon with you in accordance with our engagement letter dated 20.07.2015 in connection with the proposed IPO of the Company and

   b) The Guidance Note (Revised) on Reports in Company Prospectuses issued by the Institute of Chartered Accountants of India.

3. These Restated Consolidated Financial Statements have been compiled by the Management from the Company's audited consolidated Financial Statements as at and for the three months period ended June 30, 2015 and as at and for the years ended March 31, 2015, 2014, 2013, 2012 and 2011, which have been approved by Board of directors at their meetings held on 28.11.2015.

4. Audit of the Financial Statements of the company included in the Company's consolidated audited financial statements for the year ended March 31, 2015, 2014, 2013, 2012 and 2011 was conducted by previous statutory auditor M/s Kumar & Giri., Chartered Accountants, and for the financial year ended March 31, 2015 was re-audited by us in pursuance of Clause IX, Part A of Schedule VIII of Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009 as amended form time to time ("SEBI-ICDR Regulations"). For the purpose of restated standalone financial statements, we have relied upon the financial statements audited by M/s Kumar & Giri., Chartered Accountants for the financial years ended March 31, 2014, 2013, 2012 and 2011.

5. The Financial Statements of certain subsidiaries and associates included in the Company's Consolidated audited financial statements as at and for the years ended March 31, 2014, 2013 and 2012 were audited by other firm of Chartered Accountants as set out in appendix I to this examination report, whose reports have been furnished to us and accordingly relied upon by us. Further, the financial statements of certain subsidiaries as set out in appendix II to this examination report were not audited by any auditors.

6. Based on our examination, we further report that:

   a) The Restated Consolidated Summary Statement of Assets and Liabilities of the Group as at June 30, 2015, March 31, 2015, 2014, 2013, 2012 and 2011 examined by us, as set out in Annexure 1 to this examination report are after making adjustments and regrouping as in our opinion were appropriate and more fully described in the significant accounting policies in Annexure 4 Statement of Adjustments to the consolidated audited financial statements enclosed in Annexure 5 (I).

   b) The Restated Consolidated Summary Statement of Profit and Loss of the Group for the three months period ended June 30, 2015 and for the years ended March 31, 2015, 2014, 2013, 2012 and 2011 examined by us, as set out in Annexure 2 to this report are after making adjustments and regrouping as in our opinion were appropriate and more fully described in the significant accounting policies in Annexure 4 and Statement of Adjustments to the consolidated audited financial statements enclosed as Annexure 5 (I).

   c) The Restated Consolidated Cash Flow Statement of the Group for the three months period ended June 30, 2015 and years ended March 31, 2015, 2014, 2013, 2012 and 2011 examined by us, as set out in Annexure 3 to this report are after making adjustments and regrouping as in our opinion were appropriate and more fully described in the significant accounting policies in Annexure 4 and Statement of Adjustments to the consolidated audited financial statements enclosed as Annexure 5 (I).

   d) Based on our examination and reliance places on the reports of the auditors of the Subsidiaries and associate not audited by us as referred to in Appendix I & II, the Restated Consolidated Financial Statements have been made after incorporating:

      (i) adjustments for the changes, if any, in accounting policies retrospectively in respective financial years to reflect the same accounting treatment as per the changed accounting policy for all the reporting period/years.

      (ii) adjustments for prior period and other material amounts in the respective financial years to which they relate

      (iii) other remarks/comments in the Companies (Auditor's Report) Order, 2003 ("the Order"), as amended, issued by the Central Government of India in terms of sub – section (4A) of section 227 of the act, on financial statements of the company along with its Subsidiaries and Associates as at and for the three months ended June 30, 2015 and as at for the financial years ended March 31, 2015, 2014, 2013, 2012 and 2011 which do not require any corrective adjustments in the restated consolidated financial statements are mentioned in Non Adjusting items under Annexure 5 (II).

      (iv) There are no extra-ordinary items that need to be disclosed separately in the accounts requiring adjustments.

7. We have not audited any financial statements of the group as of any date or for any period subsequent to June 30, 2015. Accordingly, we express no opinion on the financial position, results of the operations or cash flows of the group as of any date or for any period subsequent to June 30, 2015.

8. At the Company's request, We have also examined the following Restated Consolidated Financial Information of the group set out in the Annexures 6 - 39, proposed to be included in the offer document, prepared by the management and approved by the Board of Directors on 28.11.2015 as at and for the three months ended June, 2015, and for the years ended March 31, 2015, 2014, 2013, 2012 and 2011.

(i) Annexure 6 - Restated Consolidated Summary Statement of Share Capital
(ii) Annexure 7 - Restated Consolidated Summary Statement of Reserves and Surplus
(iii) Annexure 8 - Restated Consolidated Summary Statement of Long-Term Borrowings
(iv) Annexure 9 - Restated Consolidated Summary Statement of Deferred Tax Liability
(v) Annexure 10 - Restated Consolidated Summary Statement of Long Term Provisions.
(vi) Annexure 11 - Restated Consolidated Summary Statement of Short Term Borrowings
(vii) Annexure 12 - Restated Consolidated Summary Statement of Trade Payables
(viii) Annexure 13 - Restated Consolidated Summary Statement of Other Current Liabilities
(ix) Annexure 14 - Restated Consolidated Summary Statement Short Term Provisions
(x) Annexure 15 - Restated Consolidated Summary Statement of Fixed Assets and Capital Work in Progress.
(xi) Annexure 16 - Restated Consolidated Summary Statement of Non-Current Investments
(xii) Annexure 17 - Restated Consolidated Summary Statement of Long Term Loans and Advances.
(xiii) Annexure 18 - Restated Consolidated Summary Statement of Inventories
(xiv) Annexure 19 - Restated Consolidated Summary Statement of Trade Receivables
(xv) Annexure 20 - Restated Consolidated Summary Statement of Cash and Bank Balances
(xvi) Annexure 21 - Restated Consolidated Summary Statement of Short Term Loans and Advances
(xvii) Annexure 22 - Restated Consolidated Summary Statement of Other Current Assets
(xviii) Annexure 23 - Restated Consolidated Summary Statement of Revenue from Operations
(xix) Annexure 24 - Restated Consolidated Summary Statement of Other Income
(xx) Annexure 25 - Restated Consolidated Summary Statement of Cost of Material Consumed
(xxi) Annexure 26 - Restated Consolidated Summary Statement of Purchase of Stock in Trade
(xxii) Annexure 27 - Restated Consolidated Summary Statement of Changes in Inventories of Finished Goods, Work in progress and Stock in Trade
(xxiii) Annexure 28 - Restated Consolidated Summary Statement of Employee Benefit Expense
(xxiv) Annexure 29 - Restated Consolidated Summary Statement of Finance Cost
(xxv) Annexure 30 - Restated Consolidated Summary Statement of Other Expenses
(xxvi) Annexure 31 - Restated Consolidated Summary Statement of Exceptional Items
(xxvii) Annexure 32 - Restated Consolidated Summary Statement of Profit/(Loss) from Discontinuing Operations
(xxviii) Annexure 33 - Restated Consolidated Summary Statement of Tax Shelters
(xxix) Annexure 34 - Restated Consolidated Summary Statement of Dividends paid/Proposed by the Company
(xxx) Annexure 35 - Restated Consolidated Summary Statement of Capitalization Statement
(xxxi) Annexure 36 - Restated Consolidated Summary of Significant Transactions with Related Parties
(xxxii) Annexure 37 - Restated Consolidated Summary Statement of Contingent Liabilities.
(xxxiii) Annexure 38 - Restated Consolidated Statement of Accounting Ratios.
(xxxiv) Annexure 39 – Other Notes to Restated Consolidated Financial Statements.

9. In our opinion, the above consolidated financial information contained in Annexures 1 to 38 accompanying this report read along with the basis of preparation and significant accounting policies (Refer Annexure 4) are prepared after making material adjustments (Refer Annexure 5 (I)) and regroupings as considered appropriate and have been prepared in accordance with Section 26 of the Companies Act, 2013 read with The Companies (Prospectus and Allotment of Securities) Rules, 2014, to the extent applicable, the SEBI Regulations, the Guidance Note issued in this regard by the ICAI, as amended from time to time, and in terms of our engagement as agreed with you.

10. This report should not in any way be construed as a reissuance or re-dating of any of the previous audit reports issued by us or by other firm of chartered accountants, nor should this report be construed as a new opinion on any of the consolidated financial statements referred to herein.

11. We have no responsibility to update our report for events and circumstances occurring after the date of the report.

12. Our report is intended solely for use of the management for inclusion in the offer document in connection with the proposed issue of equity shares of the Company. Our report should not be used, referred to or distributed for any other purpose except with our prior consent in writing.

For **Tukaram & Co.,**
Chartered Accountants
Firm Registration number 004436S

J Poorna Chandar
Partner
Membership Number: 221627

Hyderabad
Date: 28.11.2015

Appendix I: The Restated Consolidated Financial information, have been prepared by the Company's Management from the audited financial statements of the company along with its subsidiaries and associates as at and for the three months ended June 30, 2015 and as at and for the years ended March 31, 2015, 2014, 2013, 2012 and 2011 which were audited by other firm of Chartered Accountant as given below:

Name of the Subsidiary	Year ended	Total Gross assets included in consolidated financial information	Net movements in cash and bank balances included in consolidated financial information	Total Revenue from operations as included in consolidated financial information	Name of the auditor
Wholly Owned Subsidiaries					
Sri Sai Swaroopa Seeds Private Limited	Year ended March, 2014	144.48	1.10	199.83	M/s Kumar & Giri
Associates					
K.P.R Chemicals Limited	Year ended March, 2012	(9.16)	-	-	M/s Kumar & Giri
K.P.R Industries India Limited	Year ended March, 2012	(12.81)	-	-	M/s Kumar & Giri

Appendix II: The financial statements of following subsidiary are not audited by any auditor:

Name of the Subsidiary	Year ended	Total Gross assets included in consolidated financial information	Net movements in cash and bank balances included in consolidated financial information	Total Revenue from operations as included in consolidated financial information
Fortune Impex FZE	Year ended March, 2012	0.01	0.01	-
Fortune Impex FZE	Year ended March, 2013	-	-	-

K.P.R. AGROCHEM LIMITED

ANNEXURE 1 - RESTATED CONSOLIDATED SUMMARY STATEMENT OF ASSETS AND LIABILITIES

` in Millions

PARTICULARS	Annexure No.	As at 30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
I EQUITY AND LIABILITIES							
A Shareholders' Funds							
Share Capital	6	854.64	854.64	854.64	142.44	142.44	142.44
Reserves and Surplus	7	765.49	722.85	498.28	939.58	807.09	446.39
B Share Application Money pending allotment		-	-	1.84	-	-	-
		1,620.13	**1,577.49**	**1,354.76**	**1,082.02**	**949.53**	**588.83**
C Non - Current Liabilities							
Long Term Borrowings	8	921.69	1,093.43	1,441.15	1,462.11	974.46	969.60
Deferred Tax Liability (Net)	9	313.34	312.03	282.59	252.69	216.60	140.09
Long Term Provisions	10	8.78	7.02	2.86	2.13	0.93	0.61
		1,243.81	**1,412.48**	**1,726.60**	**1,716.93**	**1,191.99**	**1,110.30**
D Current Liabilities							
Short Term Borrowings	11	2,281.07	2,388.14	2,083.57	2,472.55	2,342.87	1,465.20
Trade Payables	12	1,929.73	1,415.41	1,526.78	1,656.70	3,025.02	133.09
Other Current Liabilities	13	447.89	465.78	353.89	336.98	279.09	248.07
Short Term Provisions	14	168.94	153.24	150.69	80.44	167.81	84.69
		4,827.63	**4,422.57**	**4,114.93**	**4,546.67**	**5,814.79**	**1,931.05**
TOTAL (A+B+C+D)		**7,691.57**	**7,412.54**	**7,196.29**	**7,345.62**	**7,956.31**	**3,630.18**
II ASSETS							
A Non - Current Assets							
Fixed Assets							
Tangible Assets	15	2,172.85	2,204.35	2,170.64	2,333.64	2,174.25	1,348.90
Intangible Assets	15.1	3.60	3.60	3.60	-	-	-
Capital Work -in-Progress	15	44.27	35.76	40.35	2.00	106.71	429.29
Non-Current Investments	16	105.39	105.39	114.55	114.55	92.58	114.55
Long Term Loans and Advances	17	17.21	14.67	42.18	38.70	11.25	31.22
		2,343.32	**2,363.77**	**2,371.32**	**2,488.89**	**2,384.79**	**1,923.96**
B Current Assets							
Inventories	18	2,327.20	1,965.01	2,090.59	2,422.98	2,303.30	707.91
Trade Receivables	19	2,698.47	2,738.73	2,449.21	1,997.26	2,454.54	424.01
Cash and Bank Balances	20	16.97	64.85	24.54	102.91	27.60	30.22
Short Term Loans and Advances	21	165.62	153.33	105.42	61.91	148.64	402.85
Other Current Assets	22	139.99	126.85	155.21	271.67	637.44	141.23
		5,348.25	**5,048.77**	**4,824.97**	**4,856.73**	**5,571.52**	**1,706.22**
TOTAL (A+B)		**7,691.57**	**7,412.54**	**7,196.29**	**7,345.62**	**7,956.31**	**3,630.18**

Note:

The above statement should necessarily be read with the basis of preparation and significant accounting policies appearing in Annexure 4 to the Restated Consolidated Financial Information and Statement of adjustments to audited consolidated financial statements appearing in Annexure 5.

This is the restated consolidated summary statement of Assets and Liabilities, referred to in our report of even date

For Tukaram & Co.,
Chartered Accountants
Firm Reg. No. 004436S

For and on behalf of the Board

J. Poorna Chandar
Partner
Membership No. 221627

K.V.Mukunda Reddy
Managing Director
DIN 01574312

K. Rajasekhar Reddy
Executive Director
DIN 01808276

Place: Hyderabad
Date : 28.11.2015

B. Sathyanarayana Reddy
Chief Financial Officer

P. Narayana Rao
Company Secretary
Membership No.000943

K.P.R AGROCHEM LIMITED

ANNEXURE 2 - RESTATED CONSOLIDATED SUMMARY STATEMENT OF PROFIT AND LOSS

` in Millions

	PARTICULARS	Annexure No.	For the Period/ Year Ended 30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
I	Revenue from Operations	23	1,255.19	5,974.38	6,129.30	5,621.31	6,596.82	2,754.80
II	Other Income	24	2.85	31.31	29.80	56.63	95.72	17.10
III	**Total Revenue (I+II)**		**1,258.04**	**6,005.69**	**6,159.10**	**5,677.94**	**6,692.54**	**2,771.90**
IV	**Expenses:**							
	Cost of Materials Consumed	25	884.76	3,927.56	3,693.71	2,377.32	2,032.67	1,337.03
	Purchases of Stock in Trade	26	41.11	25.07	456.30	1,379.09	3,870.05	687.86
	Changes in inventories of Finished Goods, Work in progress and Stock in	27	(99.45)	176.91	159.28	222.40	(659.76)	(118.11)
	Employee Benefit Expense	28	62.42	215.34	152.92	99.22	75.95	57.10
	Finance Cost	29	120.58	487.64	499.41	473.94	287.78	195.88
	Depreciation and Amortisation Expense	15	40.88	143.05	131.73	111.29	63.07	55.10
	Other Expenses	30	147.32	627.37	586.41	791.31	396.42	240.26
	Total Expenses		**1,197.62**	**5,602.94**	**5,679.76**	**5,454.57**	**6,066.18**	**2,455.12**
V	**Profit before exceptional items and Taxes, as restated (III-IV)**		**60.42**	**402.75**	**479.34**	**223.37**	**626.36**	**316.78**
VI	**Less:** Exceptional Items	31	-	6.64	47.71	-	-	-
VII	**Profit Before Tax as restated (V-VI)**		**60.42**	**396.11**	**431.63**	**223.37**	**626.36**	**316.78**
VIII	**Less:** Tax Expense							
	Current Tax		16.36	94.81	122.26	44.65	126.66	67.22
	Mat Credit Entitlement		-	-	(2.42)	-	-	-
	Deferred Tax charge/(credit)		1.31	29.44	27.43	36.09	76.51	31.97
IX	**Profit or (Loss) for the period from Continuing operations as restated (VII-VIII)**		**42.75**	**271.86**	**284.36**	**142.63**	**423.19**	**217.59**
X	**Profit or (Loss) for the period from discontinuing operations**	32	-	-	3.73	(0.25)	1.13	(2.27)
XI	**Less:** Tax Expenses of discontinuing operations	32	-	-	1.27	-	0.37	-
XII	**Profit or (Loss) for the period from discontinuing operations after Tax (X-XI) (as per Audited Accounts)**		**-**	**-**	**2.46**	**(0.25)**	**0.76**	**(2.27)**
XIII	**Profit or (Loss) for the period as restated (X+XII)**		**42.75**	**271.86**	**286.82**	**142.38**	**423.95**	**215.32**
XV	**Earnings Per Equity Share**							
	(1) Basic		(*) 0.50	3.18	3.36	1.67	4.96	2.52
	(2) Diluted		(*) 0.50	3.18	3.36	1.67	4.96	2.52

Note:

(*) Not Annualised.

The above statement should necessarily be read with the basis of preparation and significant accounting policies appearing in Annexure 4 to the Restated Consolidated Financial Information and Statement of adjustments to audited consolidated financial statements appearing in Annexure 5.

This is the restated consolidated summary statement of Profit and Loss, referred to in our report of even date

For Tukaram & Co.,
Chartered Accountants
Firm Reg. No. 004436S

For and on behalf of the Board

J. Poorna Chandar
Partner
Membership No. 221627

K.V.Mukunda Reddy
Managing Director
DIN 01574312

K. Rajasekhar Reddy
Executive Director
DIN 01808276

Place: Hyderabad
Date : 28.11.2015

B. Sathyanarayana Reddy
Chief Financial Officer

P. Narayana Rao
Company Secretary
Membership No.000943

K.P.R. AGROCHEM LIMITED

ANNEXURE 3 - RESTATED CONSOLIDATED SUMMARY OF CASH FLOW STATEMENT

							` in Millions
		For the Period/Year ended					
	PARTICULARS	**30th June, 2015**	**31st March, 2015**	**31st March, 2014**	**31st March, 2013**	**31st March, 2012**	**31st March, 2011**
A	**Cash Flow from Operating Activities**						
	Profit/(Loss) Before Tax, as restated (*)	**60.42**	**396.11**	**435.36**	**223.12**	**627.49**	**314.51**
	Adjustments for :						
	Depreciation and Amortisation Expense (#)	40.88	143.05	131.73	120.44	72.25	64.25
	Mat Credit Entitlement	-	-	2.42	-	-	-
	(Profit)/Loss on Sale of Fixed Assets ($)	-	0.85	45.88	0.38	0.74	0.86
	(Profit)/Loss on Sale of Investments	-	6.64	2.49	-	-	-
	Provision for Doubtful debts	0.88	10.83	7.32	-	-	-
	Unrealised gain on stocks related to consolidation	(0.11)	(0.24)	-	-	-	-
	Unrealised gain on Foreing Currency Translation	-	-	-	-	0.11	
	On account of Consolidation of Associates as per equity method of AS-23	-	-	-	-	(21.97)	-
	Finance Cost (**)	120.58	487.64	510.41	485.82	290.60	195.88
	Interest Income	(2.84)	(12.56)	(15.62)	(29.35)	(95.27)	(9.93)
	Operating Profit/(Loss) before Working Capital Adjustments	**219.81**	**1,032.32**	**1,119.99**	**800.41**	**873.95**	**565.57**
	Adjustments for :						
	(Increase)/ Decrease in Inventories	(362.19)	125.58	359.58	(119.68)	(1,595.39)	(356.91)
	(Increase)/ Decrease in Trade receivables	39.38	(300.35)	(461.09)	457.28	(2,030.53)	(288.01)
	(Increase)/ Decrease in Short Term Loans and Advances	(12.29)	(47.91)	(9.15)	86.73	253.94	(402.85)
	(Increase)/Decrease in Long Term Loans & Advances	0.75	89.80	(4.10)	(27.45)	19.97	31.78
	(Increase)/ Decrease in Other Current Assets	(13.17)	24.66	116.46	385.97	(521.61)	(142.46)
	Increase/ (Decrease) in Trade Payables	514.32	(111.35)	(160.43)	(1,368.32)	2,892.20	(38.91)
	Increase/ (Decrease) in Other Current Liabilities	(19.34)	117.83	(9.24)	54.56	34.52	240.93
	Increase/ (Decrease) in Short Term Provisions	1.07	1.23	0.43	0.71	0.42	0.86
	Proceeds from Long Term Provisions	1.76	4.16	0.66	1.20	0.32	0.61
	Cash Generated from/(Used in) Operations	**370.10**	**935.97**	**953.11**	**271.41**	(72.21)	(389.39)
	Direct Taxes Paid	(5.00)	(182.58)	(45.51)	(124.67)	(69.11)	(30.71)
	Net Cash Flow from/(Used in) Operating Activities (A)	**365.10**	**753.39**	**907.60**	**146.74**	**(141.32)**	**(420.10)**
B	**Cash Flow from Investing Activities**						
	Purchase of Fixed Assets	(17.89)	(173.85)	(120.91)	(175.60)	(576.47)	(638.10)
	Sale of Fixed Assets	-	0.83	99.51	0.10	0.71	13.35
	Purchase of Investments	-	-	(12.60)	-	-	(114.55)
	(Investments in)/Sale in Subsidiaries and Associates	-	2.52	-	-	21.97	-
	Interest Income	2.85	16.26	11.92	9.15	120.67	11.16
	Investment Subsidy Received	-	4.38	2.50	1.47	-	-
	Net Cash Flow from/(Used in) Investing Activities (B)	**(15.04)**	**(149.86)**	**(19.58)**	**(164.88)**	**(433.12)**	**(728.14)**
C	**Cash Flow from Financing Activities**						
	Refund of Share Application Money	-	(1.84)	-	-	-	(42.58)
	Proceeds from/(Repayment of) Long Term Borrowings from Banks & Financial Institutions	(171.74)	(347.72)	(23.78)	487.65	4.86	(102.30)
	Proceeds/(Repayments) from Short Term Borrowings	(107.07)	304.57	(421.69)	129.68	877.67	1,465.20
	Long Term Borrowings Received / (Repaid) to Related Party	-	-	13.84	-	-	-

K.P.R. AGROCHEM LIMITED

ANNEXURE 3 - RESTATED CONSOLIDATED SUMMARY OF CASH FLOW STATEMENT

` in Millions

PARTICULARS	For the Period/Year ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Dividends Paid (Including Tax thereon)	-	(24.65)	(33.33)	(41.39)	(16.61)	(15.27)
Interest Paid	(119.13)	(493.58)	(504.45)	(482.49)	(294.10)	(193.84)
Net Cash Flow from/(Used in) Financing Activities (C)	**(397.94)**	**(563.22)**	**(969.41)**	**93.45**	**571.82**	**1,111.21**
Net Increase /(Decrease) in Cash and Cash Equivalents (A+B+C)	**(47.88)**	**40.31**	**(81.39)**	**75.31**	**(2.62)**	**(37.03)**
Cash and Cash Equivalents at the Beginning of the Period/Year	64.85	24.54	105.93	27.60	30.22	67.25
Cash and Cash Equivalents at the End of the Period/Year*	**16.97**	**64.85**	**24.54**	**102.91**	**27.60**	**30.22**
*Cash and Cash Equivalents at the End of the Period/Year (Refer Annexure No.20)						
Cash On Hand	4.83	4.74	2.09	1.71	2.26	0.53
Balances with banks						
Current Accounts	12.14	60.11	22.45	101.20	25.34	29.69
	16.97	**64.85**	**24.54**	**102.91**	**27.60**	**30.22**

Note:

The above statement should necessarily be read with the basis of preparation and significant accounting policies appearing in Annexure 4, Notes to the Restated Consolidated Financial Information and Statement of adjustments to audited financial statements appearing in Annexure 5.

The above Restated Consolidated Summary of Cash Flow Statement has been prepared under the "Indirect Method" as set out in Accounting Standard (AS) - 3 "Cash Flow Statements"

(*) Profit before tax, as restated = Profit or (Loss) for the period from Continuing Operations as restated + Profit or (Loss) for the period from discontinuing operations after tax

(#) Depreciation and Amortisation Expense = Depreciation and Amortisation Expense Continuing Operations + Depreciation and Amortisation Expenses for discontinuing operation.

($) (Profit)/Loss on Sale of Fixed Assets ($) = Loss on Sale of Fixed Assets from Continuing Operations + Loss on Sale of discontinuing operation.

(**) Finance Cost = Finance Cost for the period from Continuing Operations as restated + Finance Cost for the period from discontinuing operations after tax.

This is the restated consolidated summary of Cash Flow statement, referred to in our report of even date

For Tukaram & Co.,
Chartered Accountants
Firm Reg. No. 004436S

For and on behalf of the Board

J. Poorna Chandar
Partner
Membership No. 221627

K.V.Mukunda Reddy
Managing Director
DIN 01574312

K. Rajasekhar Reddy
Executive Director
DIN 01808276

Place: Hyderabad
Date : 28.11.2015

B. Sathyanarayana Reddy
Chief Financial Officer

P. Narayana Rao
Company Secretary
Membership No.000943

Annexure 4: RESTATED CONSOLIDATED SUMMARY OF SIGNIFICANT ACCOUNTING POLICIES

Corporate Information and Significant Accounting Policies

1. Corporate Information:

K.P.R. Fertilisers Limited (Holding Company) is a closely held Public Limited Company incorporated in Andhra Pradesh with Registrar of Companies, AP, Hyderabad. The name of the Company was then changed to **"K.P.R. Agrochem Limited"** vide a fresh Certificate of Incorporation pursuant to change of name dated 21st September, 2015 issued by Registrar of Companies, Andhra Pradesh and Telangana, Hyderabad. The Corporate Identification Number of the Company is U24129AP2007PLC052216. The holding Company is engaged in manufacture and sale of Fertilisers (NPK Mixtures, SSP, DCP (Animal Feed)), Insecticides, Sulphuric Acid along with cogeneration of Power and Trading of Imported Fertilisers. The Company caters to domestic market only.

Sri Sai Swarupa Seeds Private Limited (Subsidiary Company) incorporated as a private Limited company in Andhra Pradesh with Registrar of Companies, Hyderabad and engaged in the business of seed processing and sale. The Company has become subsidiary to KPR Fertilisers Limited during the Financial Year 2013-14.

Fortune Impex FZE was incorporated in UAE (United Arab Emirates). The Company was engaged in the Business of Trading in Fertilisers. The Company has become Subsidiary of KPR Fertilisers Limited during the Financial year 2011-12. The Company has ceased to be a Subsidiary of KPR Fertilisers Limited during the Financial Year 2013-14.

2. Significant Accounting Policies

2.1 Basis for Preparation of Financial Statements:

The Restated Consolidated Financial Information of the Company have been prepared and presented in accordance with Indian Generally Accepted Accounting Principles (GAAP) under the historical cost convention on the accrual basis of accounting and comply with the Accounting Standards issued under the Companies (Accounting Standards) Rules, 2006 which continue to apply under section 133 of the Companies Act 2013, other pronouncements of the Institute of Chartered Accountants of India ('ICAI'), the provisions of the Companies Act, 2013 (to the extent notified) and the Companies Act, 1956, (to the extent applicable).

The Interim Financial Statements for the three months period ended 30th June, 2015 have been prepared in accordance with AS 25 'Interim Financial Reporting' and other accounting standards notified by (Accounting Standards) Rules, 2006, as amended, and by applying the generally accepted accounting principles in India (Indian GAAP).The consolidated financial statements and interim consolidated financial statements have been prepared under the historical cost convention on an accrual basis.

The restated consolidated financial information relate to the Company and have been specifically prepared for inclusion in the document to be filed by the Company with the Securities and Exchange Board of India ("SEBI") in connection with the proposed Initial Public Offering ('IPO') of equity shares of the Company (referred to as the "Issue"). The restated consolidated financial information consist of the restated summary statement of assets and liabilities of the Company as at for the three months period ended June 30, 2015 and as at 31 March 2015, 2014, 2013, 2012, 2011, the related restated summary statement of profits and losses for the three months period ended June 30, 2015 and for the years ended 31 March 2015, 2014, 2013, 2012, 2011 and the notes thereto and the related

restated summary statement of cash flows for the three months period ended June 30, 2015 and for each of the years ended 31 March 2015, 2014, 2013, 2012, 2011 (hereinafter collectively referred to as "the Restated Consolidated Financial Information").

The restated consolidated summary statement of assets and liabilities of the Company as at for the three months period ended June 30, 2015 and as at 31 March 2015, 2014, 2013, 2012, 2011, the related restated summary statement of profits and losses for the three months period ended June 30, 2015 and for the years ended 31 March 2015, 2014, 2013, 2012, 2011 and the notes thereto and the related restated summary statement of cash flows for the three months period ended June 30, 2015 and for each of the years ended 31 March 2015, 2014, 2013, 2012, 2011 [herein collectively referred to as 'Restated Consolidated summary statements')] have been extracted by the management from the Company's audited Financial Statements as at and for the three months period ended June 30, 2015 and as at and for the years ended March 31, 2015, 2014, 2013, 2012 and 2011.

The Restated Consolidated Financial Information have been prepared to comply in all material respects with the requirements of Section 26 read with applicable provisions within Rules 4 to 6 of the Companies (Prospectus and Allotment of Securities) Rules, 2014 to the Companies Act, 2013 ('the Act'); and the SEBI (Issue of Capital and Disclosure Requirements) Regulations 2009 ("the SEBI Regulations") notified by SEBI on August 26, 2009, as amended from time to time. The Act and the SEBI Regulations require the information in respect of the assets and liabilities and profits and losses of the Company for each of the five years / periods immediately preceding the issue of the Prospectus.

The audited Consolidated Financial statements as at and for the three months period ended June 30, 2015 and as at and for the year ended 31st March, 2015 has been prepared in accordance with Schedule III of the Companies Act, 2013, for the year ended March, 2014, 2013, 2012 in accordance with Revised Schedule VI of the Companies Act, 1956 and for the year ended on 31st March, 2011 in accordance pre- revised Schedule VI of the Companies Act, 1956. For the purpose of inclusion in the offer document, audited Consolidated Financial statements are prepared in accordance with Schedule III of the Companies Act, 2013. The adoption of Schedule III of the Companies Act, 2013 do not impact recognition and measurement principles followed for preparation of financial statements. However, for the financial year ended on March, 2011, adoption of Revised Schedule –VI of the Companies Act, 1956 and then Schedule III of the Companies Act, 2013 has significant impact on presentation and disclosures made in the financial statements for that year.

These Restated Consolidated Financial Information have been prepared so as to contain information / disclosures and incorporating adjustments set out below to the extent applicable in accordance with the SEBI Regulations:

a) Adjustments for audit qualification requiring corrective adjustment in the financial statements;
b) Adjustments for the material amounts in respective years / periods to which they relate;
c) Adjustments for previous years identified and adjusted in arriving at the profits of the years to which they relate irrespective of the year in which the event triggering the profit or loss occurred;
d) Adjustment to the profits or losses of the earlier years and of the year in which the change in the accounting policy has taken place is recomputed to reflect what the profits or losses of those years would have been if a uniform accounting policy was followed in each of these years;
e) Adjustments for reclassification of the corresponding items of income, expenses, assets and liabilities, in order to bring them in line with the groupings as per the audited financial statements of the Company as at 31 March, 2015 and the requirements of the SEBI Regulations;
f) The resultant impact of tax due to the aforesaid adjustments.

These Restated Consolidated Financial Information were approved by the Board of Directors of the Company in their meeting held on 28.11.2015

Principles of consolidation

The consolidated financial statements relate to the Company, its Subsidiary company (collectively referred hereunder as the "Group"). The consolidated financial statements have been prepared on the following basis:

a) The financial statements of the company and its Subsidiary Company have been consolidated on a line-by-line basis by adding together the book values of like items of assets, liabilities, income and expenses, after fully eliminating intra-group balances and unrealized profits/losses on intra-group balances and unrealized profits/losses on intra group transactions as per Accounting Standard-AS 21 "Consolidated Financial Statements".

b) The financial statements of the subsidiary used in the consolidation are drawn up to the same reporting date as that of the Company.

c) The excess of the cost to the Company of its investment in the subsidiary over the Company's share of equity is recognized in the financial statements as Goodwill.

d) The consolidated financial statements are prepared to the extent possible using uniform accounting policies for like transactions and other events in similar circumstances and are presented to the extent possible, in the same manner as the Company's separate financial statements.

e) In case of associates where the Company directly or indirectly through its subsidiaries holds more than 20% of Equity, Investments in Associates are accounted under the equity method as per Accounting Standard (AS) 23 – "Accounting for Investments in Associates in Consolidated Financial Statements" notified by the Companies (Accounts) Rules, 2014.

2.2 Use of estimates:

The preparation of financial statements in conformity with Indian GAAP requires the management to make judgments, estimates and assumptions that affect the reported amounts of assets and liabilities and disclosure of contingent liabilities on the date of the financial statements and reported amounts of revenues and expenses for the year. Although these estimates are based on the management's best knowledge of current events and actions, uncertainty about these assumptions and estimates could result in the outcomes different from the estimates.

2.3 Cash Flow Statement:

Cash flows are reported using the indirect method, whereby profit/ (loss) before extraordinary items and tax is adjusted for the effects of transactions of non-cash nature and any deferrals or accruals of past or future cash receipts or payments. The cash flows from operating, investing and financing activities of the Company are segregated based on the available information.

Cash comprises cash on hand and demand deposits with banks. Cash equivalents are short-term balances (with an original maturity of three months or less from the date of acquisition), highly liquid investments that are readily convertible into known amounts of cash and which are subject to insignificant risk of changes in value.

2.4 Operating Cycle:

The Company has adopted its normal operating cycle as twelve months based on the nature of products and the time between the acquisition of assets for processing and their realization, for the purpose of current / noncurrent classification of assets and liabilities.

2.5 Tangible Fixed Assets:

Fixed assets are carried at cost of acquisition or construction less accumulated depreciation. The cost includes non-refundable taxes, duties, freight and other incidental expenses related to the acquisition and installation of the respective assets. Borrowing costs directly attributable to acquisition or construction of those fixed assets which necessarily take substantial period of time to get ready for their intended use are capitalized.

2.6 Impairment of Assets:

The Company assesses at each balance sheet date whether there is any indication that an asset may be impaired. If any such indication exists, the Company estimates the recoverable amount of the asset. If such recoverable amount of the asset or the recoverable amount of the cash generating unit to which the asset belongs is less than its carrying amount, the carrying amount is reduced to its recoverable amount. The reduction is treated as an impairment loss and is recognized in the Statement of Profit and Loss. If at the balance sheet date there is an indication that if a previously assessed impairment loss no longer exists, the recoverable amount is reassessed and the asset is reflected at the recoverable amount subject to a maximum of depreciated historical cost.

2.7 Depreciation:

Pursuant to Companies Act, 2013 ('the Act') being effective from April 1, 2014, the Company has revised depreciation rates on tangible fixed assets as per useful life specified in Part 'C' of Schedule II of the Act. and due to the same there has been a change in the estimated useful life of depreciable tangible assets which affects the depreciation in the current period and in each period during the remaining useful life of the assets. As the change is only in regard to accounting estimate requiring an adjustment of the carrying amount of tangible assets. The same do not require adjustment in the financial information for the years ended on March 31, 2014, 2013, and 2012 and 2011.

In accordance with AS-6 "Depreciation", depreciation on tangible fixed assets is computed on considering useful life provided in the Schedule - II of the Act. Upto 31st March, 2014 the Company was providing the depreciation under straight line method at the rate and manner prescribed in Schedule XIV of the Companies Act, 1956.

Till the year ended 31 March 2014, Schedule XIV to the Companies Act, 1956, prescribed requirements concerning depreciation of fixed assets. From the current year, Schedule XIV has been replaced by Schedule II to the Companies Act, 2013.

2.8 Capital Work In Progress

Capital work in Progress (CWIP) includes Civil Works in Progress, Plant & Equipment under erection and Preoperative Expenditure pending allocation on the assets to be acquired/ commissioned, capitalized. Also includes payments made technical know-how fee and for other General Administrative Expenses incurred for bringing the asset into existence.

2.9 Investments:

Investments, which are readily realisable and are intended to be held for not more than one year from the date on which such investments are made, are classified as current investments. All other investments are classified as long-term investments.

Investments are classified as Non Current and Current. Non Current Investments are carried at cost less provision for other than temporary diminution, if any, in value of such investments. Current investments are carried at lower of cost and fair value.

2.10 Foreign Currency Transactions:

Foreign currency transactions are recorded at the exchange rates prevailing on the dates when the relevant transactions took place. Exchange difference arising on settled foreign currency transactions during the year and translation of assets and liabilities at the yearend are recognized in the statement of profit and loss.

2.11 Borrowing Costs:

Borrowing costs that are attributable to the acquisition or construction of qualifying assets are capitalized as part of the cost of such assets. A qualifying asset is one that necessarily takes substantial period of time i.e. more than twelve months to get ready for its intended use. All other borrowing costs are charged to the Statement of Profit and Loss.

2.12 Revenue Recognition:

Revenue is recognized to the extent that it is probable that the economic benefits will flow to the Company and the revenue can be reliably measured**.** The following specific recognition criteria must also be met before revenue is recognized:

a) Sales Revenue is recognized on dispatch to customers as per the terms of the order. Gross sales are net of returns/trade discounts and inclusive of Excise duty billed to customers.

b) Subsidy from Government is recognized when such subsidy has been earned by the company and it is reasonably certain that the ultimate collection will be made.

c) Interest income is recognized on a time proportion basis taking into account the amount outstanding and the applicable interest rate. Interest income is included under the head “other income” in the statement of profit and loss.

2.13 Government Grants:

All monetary Grants (Government Subsidy on Fertilizers) are recognized as income in the Statement of Profit & Loss separately when such subsidy has been earned by the company or are reasonably certain that the ultimate collection will be made.

2.14 Inventories:

Inventories at the yearend are valued as under:

Raw Materials, Components, Consumables and Stores & Spares	at Cost as per First in First out Method (FIFO)
Work In Progress and Finished goods	At lower of net realizable value and Cost of Materials plus Cost of Conversion and other costs incurred in bringing them to the present location and condition

- Cost of Material is net of Cenvat/VAT availed on all items.
- Stocks at Depots are inclusive of Duty, wherever applicable, paid at the time of dispatch from Factories.

2.15 Retirement and other Employee Benefits:

Retirement benefit in the form of provident fund is a defined contribution scheme. The Company has no obligation, other than contribution payable to the provident fund. The Company recognizes contribution payable to the provident fund scheme as expenditure, when an employee renders related service.

Gratuity liability is a defined benefit obligation and the cost of providing the benefits under this plan is determined on the basis of actuarial valuation at each year-end. Actuarial valuation is carried out for this plan using the projected unit credit method. Actuarial gains and losses for defined benefits plan is recognized in full in the period in which they occur in the statement of profit and loss.

Accumulated leave, which is expected to be utilized within the next 12 months, is treated as short term employee benefit. The Company measures the expected cost of such absences as the additional amount that it expects to pay as a result of the unused entitlement that has accumulated at the reporting date.

The Company treats accumulated leave expected to be carried forward beyond twelve months, as long-term employee benefit for measurement purposes. Such long-term compensated absences are provided for based on the actuarial valuation using the projected unit credit method at the year-end. Actuarial gains/losses are immediately taken to the statement of profit and loss and are not deferred. The Company presents the leave as a current liability in the balance sheet, to the extent it does not have an unconditional right to defer its settlement for 12 months after the reporting date.

2.16 Leases:

Finance charges in respect of finance lease obligations are recognized as finance costs in the statement of profit and loss. In respect of operating leases for premises, which are cancellable / renewable by mutual consent on agreed terms, the aggregate lease rents payable are charged as rent in the Statement of Profit and Loss.

2.17 Insurance Claims:

Insurance Claims are accounted for on the basis of claims admitted and to the extent that the amount recoverable can be measured reliably and it is reasonable to expect ultimate collection.

2.18 Taxes:

Tax expense comprises current and deferred taxes.

- **Current Tax:**

Current Tax on Income is determined and provided on the basis of taxable income computed in accordance with the provisions of the Income Tax Act, 1961. In the year in which 'Minimum Alternative Tax '(MAT) on book profits is applicable and paid, eligible MAT credit equal to the excess of MAT paid over and above the normally computed tax, is recognized as an asset to be carried forward for set off against regular tax liability when it is probable that future economic benefit will flow to the Company within the MAT credit Entitlement period as specified under the provisions of Income Tax Act, 1961.

- **Deferred Taxes:**

Deferred tax liabilities are recognized for all taxable timing differences. Deferred tax assets are recognized for deductible timing differences only to the extent that there is reasonable certainty that sufficient future taxable income will be available against which such deferred tax assets can be realized. In situations where the Company has unabsorbed depreciation or carry forward tax losses, all deferred tax assets are recognized only if there is virtual certainty supported by convincing evidence that they can be realized against future taxable profits.

At each reporting date, the Company re-assesses unrecognized deferred tax assets. It recognizes unrecognized deferred tax asset to the extent that it has become reasonably certain or virtually certain, as the case may be, that sufficient future taxable income will be available against which such deferred tax assets can be realized.

The carrying amount of deferred tax assets are reviewed at each reporting date. The Company writes-down the carrying amount of deferred tax asset to the extent that it is no longer reasonably certain or virtually certain, as the case may be, that sufficient future taxable income will be available against which deferred tax asset can be realized. Any such write-down is reversed to the extent that it becomes reasonably certain or virtually certain, as the case may be, that sufficient future taxable income will be available.

2.19 Earnings per Share:

Basic earnings per share are calculated by dividing the net profit or loss for the period attributable to equity shareholders by the weighted average number of equity shares outstanding during the period. Partly paid equity shares are treated as a fraction of an equity share to the extent that they are entitled to participate in dividends relative to a fully paid equity share during the reporting period. The weighted average number of equity shares outstanding during the period is adjusted for events such as bonus issue, bonus element in a rights issue, share split, and reverse share split (consolidation of shares) that have changed the number of equity shares outstanding, without a corresponding change in resources.

For the purpose of calculating diluted earnings per share, the net profit or loss for the period attributable to equity shareholders and the weighted average number of shares outstanding during the period are adjusted for the effects of all dilutive potential equity shares.

2.20 Provisions, Contingent Liabilities and Contingent Assets:

The Company recognises provisions when there is present obligation as a result of past event and it is probable that there will be an outflow of resources and reliable estimate can be made of the amount of the obligation. A disclosure for Contingent liabilities is made when there is a possible obligation or present obligations that may, but probably will not, require an outflow of resources. Contingent assets are neither recognised nor disclosed in the financial statements.

2.21 Prior Period and Extraordinary and Exceptional Items:

i) All Identifiable items of Income and Expenditure pertaining to prior period are accounted through ''Prior Period Items''.

ii) Exceptional Items are generally non-recurring items of income and Expenses within profit or Loss from Ordinary Activities, which are of such size, nature or incidence.

2.22 Provision for Bad and Doubtful Debts:

Provision is made in the Accounts for Debts/Advances which is in the opinion of Management are Considered doubtful of Recovery.

Annexure 5 - Restated Consolidated Summary Statement of Adjustments to Audited Financial Statements

Summarised below are the restatement material adjustments made to the Consolidated Audited Financial Statements for the three months period ended June 30, 2015 and for the years ended 31 March 2015, 2014 , 2013 , 2012, and 2011 and their impact on the profit / (loss) of the Company:

` in Millions

Particulars	Period /Year Ended					
	30th June, 2015	**31st March, 2015**	**31st March, 2014**	**31st March, 2013**	**31st March, 2012**	**31st March, 2011**
Profit after tax (as per audited financial statements)	**42.75**	**264.65**	**279.12**	**143.48**	**418.91**	**222.67**
Re-statement Adjustments					-	
Provision for Doubtful debts	-	7.32	(7.32)	-	-	-
Gratuity	-	3.26	(0.86)	(1.31)	(0.44)	(0.65)
Donations	-	-	-	-	8.00	(8.00)
Bad Debts	-	-	19.74	-	-	-
Bonus	-	2.01	(0.30)	(0.60)	(0.30)	(0.81)
Total	**-**	**12.59**	**11.26**	**(1.91)**	**7.26**	**(9.46)**
Deferred tax on restatement adjustment	-	1.12	(0.29)	(0.43)	(0.14)	(0.22)
Current tax impact on restatement adjustments	-	4.26	3.85	(0.38)	2.36	(1.89)
Net impact of adjustments	-	7.21	7.70	(1.10)	5.04	(7.35)
Profit after tax as restated	**42.75**	**271.86**	**286.82**	**142.38**	**423.95**	**215.32**

ANNEXURE 5:

I. Notes on adjustments for Restated Consolidated Summary Statements

A. Prior period items:

During the year ended 31 March 2012, the Company had recorded donation of ` 8.00 Million as prior period item. In these restated summary statements, such expense has been appropriately adjusted to the respective year to which it relates.

B. Bad Debts:

During the years ended 31 March 2014 the Company had written off the subsidy receivable of 19.74 million which has been adjusted against opening balance of general reserves as on 01 April 2011.

C. Changes in Accounting Policies:

I. During the year ended 31st March, 2015 the company has recorded the Gratuity as per the Accounting Standard – 15 “Employee Benefits” The Gratuity for the years ended 31 March 2011, 2012, 2013 and 2014 have been recognised to reflect consistent accounting policy across all years/period presented.

II. During the year ended 31st March, 2015 the company has a made provision bonus as per The Bonus Act, 1965. Hence the bonus for the years ended 31 March 2011, 2012, 2013 and 2014 have been recognised to reflect consistent accounting policy across all years/period presented.

III. During the year ended 31st March, 2015 the company has made a provision for doubtful debts as per the company policy. Hence the same was followed for the years ended 31 March 2011, 2012, 2013 and 2014 to reflect consistent accounting policy across all years/period presented.

II. Non adjusting items:

Certain qualifications and emphasis of matter paragraph in the auditor's report on the financial statements of the Company for the three months period ended June 30, 2015 and for the years ended 31st March, 2015, 2014, 2013, 2012 and 2011, either the effect of which is not ascertainable or which do not require any quantitative adjustments in the financial information, are as follows:

For the three months period ended June 30, 2015:

Independent Auditors' Report:

Emphasis of Matter:

We draw attention to Note No. 30 of standalone financial statements regarding confirmations of balances from the Trade Receivables, Trade payables, Advances to suppliers & other and Advances from customers.

CARO:

(i) In respect of its fixed assets:

(a) The Company has maintained proper records showing full particulars, including quantitative details and situation of fixed assets.

(b) Fixed assets have not been physically verified by the management at the period end.

(ii) According to the information and explanations given to us, the Company has granted interest free unsecured loan to its subsidiary covered in the register maintained under Section 189 of the Companies Act, 2013 which is repayable on demand.

The amount involved during the period is Rs 5.45 crores and the period end balance is Rs 2.41 Crore.

As the terms of arrangements do not stipulate any repayment schedule and the loans are repayable on demand, the provisions of Clause 3 (iii) (a) and Clause 3 (iii) (b) of the Order are not applicable to the Company accordingly.

(iii) In our opinion and according to the information and explanations given to us, the internal control procedures are being strengthened on a continuous basis so as to be commensurate with the size of the Company and the nature of its business with regard to purchase of inventory, fixed assets and for sale of goods for the period. During the course of our audit, we have not observed any major weaknesses in the internal control system.

(iv) According to the information and explanations given to us, in respect of statutory dues:

(a) The Company is regular in depositing undisputed statutory dues, including Provident Fund, Employees' State Insurance, Income-tax, Sales tax, Wealth tax, Service tax, Customs Duty, Excise Duty, Value Added Tax, Cess and other material statutory dues applicable to it with the appropriate authorities **except with *slight delays in deposit of Income Tax, Provident Fund, Value Added Tax and Service Tax***.

(b) There were no undisputed amounts payable in respect of Provident Fund, Employees State Insurance, Income-tax, Sales tax, Wealth tax, Service tax, Customs Duty, Excise Duty, Value Added Tax, Cess and other material statutory dues in arrears as at June 30, 2015 for a period of more than six months from the date they became payable.

(c) Reference is invited to Note No. 29 and 29.1 to standalone financial statements regarding pending litigations with various authorities in respect of Income-tax, Customs duty, Wealth tax, Sales tax, Service tax, Excise duty, Cess which have not been deposited on account of dispute.

(d) According to the information and explanations given to us, there were no amounts which were required to be transferred as per the provisions of Investor Education and Protection Fund in accordance with the relevant provisions of the Companies Act and rules made there under.

(v) In our opinion and according to the information and explanations given to us, the Company has not defaulted in payment of instalments and interest dues to banks and financial institutions. However the Company has made delayed payments as enumerated below.

Particulars	**` in Millions**	**Delayed Period**
Principal Amount		
Banks	36.52	Various dates from July 02, 2015 to July 10, 2015
Interest to term loans		
Banks	4.08	Various dates from July 02, 2015 to July 10, 2015

Further, the Company has not issued any debentures.

<u>Financial year ended 31st March, 2015</u>

Emphasis of Matter:

We draw attention to Note No. 30 of standalone financial statements regarding confirmations of balances from Trade Receivables, Trade payables, Advances to suppliers & others and Advances from customers.

Our opinion is not qualified in respect of this matter.

<u>CARO:</u>

(i)

(a) The company is regular in depositing with appropriate authorities undisputed statutory dues including Provident Fund, Employees State Insurance, Income tax, Customs Duty, Wealth Tax, Sales Tax, Excise Duty, Cess and other applicable statutory dues with the appropriate authorities ***though there have been slight delays in deposit of Income Tax, Provident Fund and Professional Tax***. According to the information and explanations given to us no undisputed amounts payable in respect of outstanding statutory dues as at the last day of the year ending 31.03.2015 for period exceeding 6 months from the date they became payable.

(b) Reference is invited to Note No.27 regarding pending litigations with various authorities in respect of Income-tax, Customs duty, Wealth tax, Sales tax, Service tax, Excise duty, Cess.

(c) According to the information and explanations given to us, the company has no such amounts required to be transferred as per the provisions of Investor Education and Protection Fund in accordance with the relevant provisions of the Companies Act and rules made there under.

(ii) In our opinion and according to the information and explanations given to us, the Company has not defaulted in payment of instalments and interest dues to banks and financial institutions. However the Company has made delayed payments as enumerated below.

Particulars	**` in Millions**	**Delayed Period**
Principal Amount		
Banks	9.93	Various dates from March 2015 to April 2015
Interest to term loans		
Banks	3.26	Various dates from March 2015 to April 2015
Financial institutions	6.12	Various dates from March 2015 to April 2015

Further, the Company has not issued any debentures.

Financial year ended 31st March, 2014

CARO:

1. (a) The Company has, during the previous year granted loan to parties covered in the register maintained under section 301 of the act,

(` in Millions)

No. of Parties	Balances as on 31st March 2014	Balances as on 31st March 2013	Maximum amount outstanding at any time during the year
3	66.40	9.73	51.49

(b) According to the information and explanation given to us, the terms & conditions, prima facie, are not prejudicial to the interest of the company.

(c) According to the information and explanation given to us, the company has not charged interest on such loans during the year.

(d) In view of the above explanations given to us, we are of the opinion that there are no overdue principal and interest amounts as on 31st March 2014.

(e) The Company has taken unsecured loans from the parties covered in the register maintained under section 301 of the act. The details of the same are as follows

(` in Millions)

No. of Parties	Balances as on 31st March 2014	Balances as on 31st March 2013	Maximum amount outstanding at any time during the year
5	940.20	760.67	964.62

(f) In our opinion, the other terms and conditions of the above advances are not prima facie prejudicial to the company's interests.

2. Internal Control : In our opinion and according to the information and explanation given to us, the internal control procedure are being strengthened on a continuous basis so as to commensurate with size of the company and nature of its business, with regard to purchase of fixed assets, purchase of inventory and sale of goods for the period.

3. Cost Records: Pursuant to the Companies (Cost Accounting Records) Rules, 2011 prescribed by the Central Government under section 209(1) (d) of the Companies Act, 1956, we are of the opinion that prima facie the prescribed cost records have been maintained. We have broadly reviewed the cost records maintained by the company, we have, however, not made a detailed examination of the records with the view to determine whether they are accurate or complete.

Financial year ended 31st March, 2013

CARO:

1. (a) The Company has, during the previous year granted loan to parties covered in the register maintained under section 301 of the act. The details as on 31st March 2013 are as follows:

(` in Millions)

No. of Parties	Balances as on 31st March 2013	Balances as on 31st March 2012	Maximum amount outstanding at any time during the year
2	9.73	4.50	9.73

(b) According to the information and explanation given to us, the terms & conditions, prima facie, are not prejudicial to the interest of the company.

(c) According to the information and explanation given to us, the company has not charged interest on such loans during the year.

(d) In view of the above explanations given to us, we are of the opinion that there are no overdue principal and interest amounts as on 31st March 2013.

(e) The Company has taken unsecured loans from the parties covered in the register maintained under section 301 of the act. The details of the same are as follows

(` in Millions)

No. of Parties	Balances as on 31st March 2013	Balances as on 31st March 2012	Maximum amount outstanding at any time during the year
5	472.38	270.25	472.38

(f) In our opinion, the other terms and conditions of the above advances are not prima facie prejudicial to the company's interests.

2. Internal Control : In our opinion and according to the information and explanation given to us, the internal control procedure are being strengthened on a continuous basis so as to commensurate with size of the company and nature of its business, with regard to purchase of fixed assets, purchase of inventory and sale of goods for the period.

3. Cost Records: Pursuant to the Companies (Cost Accounting Records) Rules, 2011 prescribed by the Central Government under section 209(1) (d) of the Companies Act, 1956, we are of the opinion that prima facie the prescribed cost records have been maintained. We have broadly reviewed the cost records maintained by the company We have, however, not made a detailed examination of the records with the view to determine whether they are accurate or complete.

Financial year ended 31st March, 2012

Audit Report:

1. The balances appearing in Trade Receivables, Short Term Loans & Advances, Other Current Assets, Trade Payables and Other Current Liabilities as on 31st March, 2012 are subject to confirmations and/or reconciliation, if any.

CARO:

1. (a) The Company has taken unsecured loans from companies, firms or other parties covered in the register maintained under section 301 of the Companies act. 1956.

(` in Millions)

No. of Parties	Maximum balance during the year	Balances as on 31st March 2012
3	270.25	270.25

(b)The Company during the year granted interest free advances to body corporate being parties covered under section 301 of the companies act, 1956.

(` in Millions)

No. of Parties	Maximum balance during the year	Balances as on 31st March 2012
3	4.50	4.50

(c) In our opinion, the other terms and conditions of the above advances are not prima facie prejudicial to the company's interests.

2. Internal Control : In our opinion and according to the information and explanation given to us, the internal control procedure are being strengthened on a continuous basis so as to commensurate with size of the company and nature of its business, with regard to purchase of fixed assets, purchase of inventory and sale of goods for the period.

3. Cost Records: Pursuant to the Companies (Cost Accounting Records) Rules, 2011 prescribed by the Central Government under section 209(1) (d) of the Companies Act, 1956, we are of the opinion that prima facie the prescribed cost records have been maintained. We have broadly reviewed the cost records maintained by the company we have, however, not made a detailed examination of the records with the view to determine whether they are accurate or complete

Financial year ended 31st March, 2011

Audit Report:

1. Reference invited to Note No. B (10) under Schedule No. 18 regarding due to micro, Small and Medium Enterprise, wherein it is stated that based on the information available with the company, there are no dues outstanding to Small and Medium Enterprises exceeding 45 days as on 31st March 2011.

2. Reference invited to Note No. B (11) under Schedule No. 18 regarding confirmation of balances, wherein it is stated that the balances appearing in sundry debtors, Loans and Advances, Capital Work in Progress and Sundry Creditors as on 31st March, 2011 are subject to confirmations and/or reconciliation, if any.

CARO:

1. Internal Control : In our opinion and according to the information and explanation given to us, the internal control procedure are being strengthened on a continuous basis so as to commensurate with size of the company and nature of its business for the purchase of inventory keeping in view of the expansion.

Subsidiary Sri Sai Swarupa Seeds Private Limited:

Three Months period ended 30th June, 2015

Audit Report

We draw attention to Note No. 25 of financial statements regarding confirmations of balances from some of the Trade Receivables, Trade payables, Advances to suppliers & others and Advances from customers.

CARO:

1. According to the information and explanations given to us, the Company has granted interest free unsecured loan to parties covered in the register maintained under Section 189 of the Companies Act, 2013 which is repayable on demand. Amount involved during the period was ` 5.42 Millions and closing balance was ` 12.89 Millions.

   As the terms of arrangements do not stipulate any repayment schedule and the loans are repayable on demand, the provisions of Clause 3 (iii) of the Order are not applicable to the Company accordingly.

2. Internal Control:

   (a) In our opinion and according to the information and explanation given to us, the internal control procedures are being strengthened on a continuous basis so as to commensurate with size of the company and nature of its business, with regard to purchase of fixed assets, purchase of inventory and sale of goods for the period.

   (b) During the course of our audit, we have not observed any continuing failure to correct major weakness in internal system of the company

3. According to the information and explanations given to us, in respect of statutory dues:

   (a) The Company is regular in depositing undisputed statutory dues, including Provident Fund, Income-tax, Cess and other material statutory dues applicable to it with the appropriate authorities ***except slight delays in payment of Tax Deducted at Source.***

   (b) There were no undisputed amounts payable in respect of Provident Fund, Employees' State Insurance, Income-tax, Sales tax, Service tax, Customs Duty, Cess and other material statutory dues in arrears as at June 30, 2015 for a period of more than six months from the date they became payable.

   (c) According to the information and explanations given to us, there were no amounts which were required to be transferred as per the provisions of Investor Education and Protection Fund in accordance with the relevant provisions of the Companies Act and Rules made there under.

Financial year ended 31st March, 2015

Audit Report

We draw attention to Note No. 25 of financial statements regarding confirmations of balances from some of the Trade Receivables, Trade payables, Advances to suppliers & others and Advances from customers.

CARO:

1. According to the information and explanations given to us, the Company has granted interest free unsecured loan to parties covered in the register maintained under Section 189 of the Companies Act, 2013 which is repayable on demand. Amount involved during the period was ` 0.03 millions and closing balance was ` 7.47 millions.

   As the terms of arrangements do not stipulate any repayment schedule and the loans are repayable on demand, the provisions of Clause 3 (iii) of the Order are not applicable to the Company accordingly.

2. Internal Control:

   (a) In our opinion and according to the information and explanation given to us, the internal control procedures are being strengthened on a continuous basis so as to commensurate with size of the company and nature of its business, with regard to purchase of fixed assets, purchase of inventory and sale of goods for the period.

   (b) During the course of our audit, we have not observed any continuing failure to correct major weakness in internal system of the company

3. According to the information and explanations given to us, in respect of statutory dues:

   (a) The Company is regular in depositing undisputed statutory dues, including Provident Fund, Income-tax, Cess and other material statutory dues applicable to it with the appropriate authorities ***except slight delays in payment of tax deducted at source.***

   (b) There were no undisputed amounts payable in respect of Provident Fund, Employees' State Insurance, Income-tax, Sales tax, Service tax, Customs Duty, Cess and other material statutory dues in arrears as at June 30, 2015 for a period of more than six months from the date they became payable.

   (c) According to the information and explanations given to us, there were no amounts which were required to be transferred as per the provisions of Investor Education and Protection Fund in accordance with the relevant provisions of the Companies Act and Rules made there under.

Financial year ended 31st March, 2014

CARO:

1. (a) The Company has, during the previous year granted loan to parties covered in the register maintained under section 301 of the act, the details as on 31st March 2014 are as follows:

(` in millions)

No. of Parties	Balances as on 31st March 2014	Balances as on 31st March 2013	Maximum amount outstanding at any time during the year
3	62.92	-	99.62

(b) According to the information and explanation given to us, the terms & conditions, prima facie, are not prejudicial to the interest of the company.

(c) According to the information and explanation given to us, the company has not charged interest on such loans during the year

(d) In view of the above explanations given to us, we are of the opinion that there are no overdue principal and interest amounts as on 31st March 2014.

(e) The Company during the year under audit has advanced interest free unsecured loan to one of associated company whose details are hereunder furnished.

(` in millions)

No. of Parties	Balances as on 31st March 2014	Balances as on 31st March 2013	Maximum amount outstanding at any time during the year
1	13.70	7.44	13.70

2. Internal Control:

(a) In our opinion and according to the information and explanation given to us, the internal control procedures are being strengthened on a continuous basis so as to commensurate with size of the company and nature of its business, with regard to purchase of fixed assets, purchase of inventory and sale of goods for the period.

(b) During the course of our audit, we have not observed any continuing failure to correct major weakness in internal system of the company

K.P.R AGROCHEM LIMITED

` in Millions

Annexure 6 - Restated Consolidated Summary Statement of Share Capital

Particulars	As at 30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Authorised Capital						
9,00,00,000 (Previous Years: March, 2011: 2,00,00,000, March, 2012: 2,00,00,000, March, 2013: 2,00,00,000, March, 2014: 9,00,00,000, March, 2015: 9,00,00,000) Equity Shares of `. 10 each	900.00	900.00	900.00	200.00	200.00	200.00
	900.00	**900.00**	**900.00**	**200.00**	**200.00**	**200.00**
Issued, Subscribed & Paid Up Capital						
8,54,64,000 (Previous Years: March, 2011: 1,42,44,000, March, 2012: 1,42,44,000, March, 2013: 1,42,44,000, March, 2014: 8,54,64,000, March,2015: 8,54,64,000) Equity Shares of `. 10 each	854.64	854.64	854.64	142.44	142.44	142.44
Total	**854.64**	**854.64**	**854.64**	**142.44**	**142.44**	**142.44**

(a) Reconciliation of the number of Equity shares outstanding at the beginning and at the end of the reporting year/period is as given below: in Millions

	30th June, 2015		31st March, 2015		31st March, 2014		31st March, 2013		31st March, 2012		31st March, 2011	
	Number of Shares	Amount (`)	Number of Shares	Amount (`)	Number of Shares	Amount (`)	Number of Shares	Amount (`)	Number of Shares	Amount (`)	Number of Shares	Amount (`)
Number of shares at the beginning of the year	85.46	854.60	85.46	854.60	14.24	142.44	14.24	142.44	14.24	142.44	14.24	142.44
Add: shares issued during the year/period			-	-	71.22	712.20	-	-	-	-	-	-
Number of shares outstanding at the end of the year/period	**85.46**	**854.60**	**85.46**	**854.60**	**85.46**	**854.64**	**14.24**	**142.44**	**14.24**	**142.44**	**14.24**	**142.44**

(b) Terms/Rights attached to equity shares

The Company has only one class of equity shares having a par value of `10 per share. Each Holder of Equity shares is entitled to one vote per share. The Company declares and pays dividend in Indian Rupees. The Dividend proposed by the Board of Directors has been approved by the shareholders in the Annual General meeting and same has been paid. In the event of liquidation, the holders of equity shares will be entitled to receive remaining assets of the Company in proportion to their shareholding.

During the Year ended 31st March, 2015,The amount of per share dividend recognised as distribution to equity share holders was `.0.5/- (Previous Years: March, 2014 `.1/-, March, 2013 `.2/-, March,2012 `. 2.5/-, March,2011 `.1/-).

(c) Details of Shareholders holding more than 5% of equity shares along with the percentage of holding at the end of reporting year/period is as given below in Millions

	30th June, 2015		31st March, 2015		31st March, 2014		31st March, 2013		31st March, 2012		31st March, 2011	
	No. of Shares	% of Holding	No. of Shares	% of Holding	No. of Shares	% of Holding	No. of Shares	% of Holding	No. of Shares	% of Holding	No. of Shares	% of Holding
Cresco Technology LLP (Formerly Cresco Technology Private Limited)	16.20	18.96	16.20	18.96	16.20	18.96	2.70	18.96	2.70	18.96	3.12	21.91

As per records of the company, including its register of shareholders/members and other declarations received from shareholders regarding beneficial interest, the above shareholding represents both legal and beneficial ownership shares.

in Millions

(d) Details of Shares allotted for consideration other than cash	30th June, 2015	2014-15	2013-14	2012-13	2011-12	2010-11	2009-10	2008-09	2007-08	2006-07
-Fully paid up No.of equity shares by way of bonus shares	-	-	71.22	-	-	-	-	3.3	-	-

Annexure 7 - Restated Consolidated Summary Statement of Reserves and Surplus ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
A. Capital Reserves - Investment Subsidy						
Balance at the beginning of the year	12.35	7.97	2.97	(20.47)	1.50	1.50
Add: Transferred during the year	-	4.38	-	1.47	-	-
Add: On account of Consolidation of subsidiary company of M/s. Sri Sai Swarupa Seeds Pvt Ltd during the F.Y. 2013-14	-	-	5.00	-	-	-
Add/(Less): On account of Consolidation of Associates as per equity method of AS-23	-	-	-	21.97	(21.97)	-
Balance at the end of the year (A)	**12.35**	**12.35**	**7.97**	**2.97**	**(20.47)**	**1.50**
B. Securities Premium Reserve						
Balance at the beginning of the year	-	-	173.76	173.76	173.76	173.76
Utilised on account of bonus issue	-	-	(173.76)	-	-	-
Balance at the end of the year (B)	**-**	**-**	**-**	**173.76**	**173.76**	**173.76**
C. General Reserves						
Balance at the beginning of the year	29.16	29.16	3.00	3.00	3.00	3.00
Transferred during the year	-	-	26.16	-	-	-
Balance at the end of the year (C)	**29.16**	**29.16**	**29.16**	**3.00**	**3.00**	**3.00**
D. Foreign Currency Translation Reserve						
Balance at the beginning of the year	**-**	**-**	0.11	0.11	-	**-**
Less: On account of Consolidation cession of M/s. Fortune Impex FZE, UAE (Subsidiary) during the F.Y. 2013-14	**-**	**-**	(0.11)	-	0.11	**-**
Balance at the end of the year (D)	**-**	**-**	**-**	**0.11**	**0.11**	**-**
E. Surplus						
Balance at the beginning of the year	681.34	461.15	759.74	650.69	268.13	69.42
Add: Net Profit / (Net Loss) for the Year	42.75	271.86	286.82	142.38	423.95	215.32
Add: On account of Consolidation of M/s. Sri Sai Swarupa Seeds Pvt Ltd which becomes subsidiary during the F.Y. 2013-14	-	-	0.96	-	-	-
Add: On account of Consolidation cession of M/s. Fortune Impex FZE, UAE (Subsidiary) during the F.Y. 2013-14	-	-	2.88	-	-	-
Less: Unrealised gain on stocks related to Consolidation	0.11	0.24	-	-	-	-
Amount Available for appropriations	**723.98**	**732.77**	**1050.40**	**793.07**	**692.08**	**284.74**
Appropriations						
Less: Utilised for issue of Bonus Shares	-	-	538.44	-	-	-
Less: Transferred to Reserves	-	-	26.16	-	-	-
Less: Proposed Equity Dividend	-	42.73	21.07	28.49	35.61	14.24
Less: Tax on Proposed Equity Dividend	-	8.70	3.58	4.84	5.78	2.37
Balance at the end of the year (E)	**723.98**	**681.34**	**461.15**	**759.74**	**650.69**	**268.13**
Grand Total (A+B+C+D+E)	**765.49**	**722.85**	**498.28**	**939.58**	**807.09**	**446.39**

Annexure 8 - Restated Consolidated Summary Statement of Long Term Borrowings ` in Millions

Particulars	As at						As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011	30th June' 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
	Non Current Maturities						Current Maturities					
Secured Borrowings												
Term Loans												
From Banks	613.66	682.08	396.11	628.12	691.56	800.58	323.79	314.12	225.60	257.57	210.28	208.26
From Financial Institution	-	100.00	100.00	-	-	-		-	-	-	-	-
LongTerm maturities of Financial Lease Obligation												
Vehicle Loans	2.22	5.08	4.84	9.01	10.12	8.00	9.60	7.69	16.26	10.43	8.89	10.10
Unsecured Borrowings												
Loans and advances from the Related Parties	250.00	250.00	405.76	760.67	258.69	161.02	-	-	-	-	-	-
Loans and advances from Others	55.81	56.27	534.44	64.31	14.09	-	-	-	-	-	-	-
Total	**921.69**	**1,093.43**	**1,441.15**	**1,462.11**	**974.46**	**969.60**	**333.39**	**321.81**	**241.86**	**268.00**	**219.17**	**218.36**
Less: Current maturities (Amount disclosed under the head "other current liabilities" (refer Annexure 13)	-	-	-	-	**-**	-	**(333.39)**	**(321.81)**	**(241.86)**	**(268.00)**	**(219.17)**	**(218.36)**

The above amounts includes ` in Millions

Particulars	Non-Current Maturities						Current Maturities					
	30th June, 2015	As at 31st March, 2015	As at 31st March, 2014	As at 31st March, 2013	As at 31st March, 2012	As at 31st March, 2011	30th June' 2015	As at 31st March, 2015	As at 31st March, 2014	As at 31st March, 2013	As at 31st March, 2012	As at 31st March, 2011
Secured Borrowings	615.88	787.16	500.95	637.13	701.68	808.58	333.39	321.81	241.86	268.00	219.17	218.36
Unsecured Borrowings	305.81	306.27	940.20	824.98	272.78	161.02	-	-	-	-	-	-
Amounts disclosed under the head "other current liabilities"	-	-	-	-	-	-	**(333.39)**	**(321.81)**	**(241.86)**	**(268.00)**	**(219.17)**	**(218.36)**
Net Amount	**921.69**	**1,093.43**	**1,441.15**	**1,462.11**	**974.46**	**969.60**		**-**	**-**	**-**	**-**	**-**

Restated Consolidated Statement of Principal Terms and Conditions of Long Term Borrowings

Name of the Bank/ Sanctioned Amount (` in Millons)	Rate of Interest as per sanction Order	Rate of Interest at present	Disclosed Under long-term borrowings (` in Millons)	Disclosed under other Current liabilities (` in Millons)	Repayment Schedule of Loans	Securities offered	Prepayments clauses
Andhra Bank – Rayavaram Sanctioned Amount `. 250.00	BMPLR+0.25 %	BR+3.5%+0 .50%	-	41.67	24 Qtrly Instalments starting from June' 2010 to March, 2016	Primary Security : Land Ac 11.208 ,(R.S. No. 23/1,2,21,23,30/1,23/3, at Nallamilli Road, Biccavole Mandal, East Godavari District) , Buildings, Plant & Machinery of Proposed Sulphuric Acid Plant and all other present and future assets of the company. Collateral Security: Annexure -A Guarantors: 1. Sri Kovvuri Papa Reddy 2. Sri Karri Venkata Mukunda Reddy 3. Sri Kovvuri Rajasekhar Reddy All the property owners whose property is taken as collateral Charges and Penalties: 1. Commitment charges are to be levied for term loans of above Rs. 50 Millions at 1% p.a. for delay in draw down schedule beyond 1 month. 2. In case of repayment/pre-closure of the term loan, the bank will charge 2% flat on the prepaid amount as on the date of closure and the company shall undertake to pay prepayment/pre-closure charges as above in the event of such an occurrence .	In case of prepayment /pre closure of term loan the bank will charge 2% flat on the prepayment amount as on the date of closure and the company shall undertake to pay prepayment / pre closure charges as above on the event of such occurrence.

Name of the Bank/ Sanctioned Amount (` in Millons)	Rate of Interest as per sanction Order	Rate of Interest at present	Disclosed Under long-term borrowings (` in Millons)	Disclosed under other Current liabilities (` in Millons)	Repayment Schedule of Loans	Securities offered	Prepayments clauses
Andhra Bank – Rayavaram Sanctioned Amount `. 164.00	BMPLR+0.50 %	BR+3.5%+0 .50%	-	13.63	24 Qtrly Instalments starting from December' 2009 to September, 2015	Primary Security: Plant, Machinery, Land and Buildings of existing and proposed units of Value Rs. 248.90 Millions Collateral Security: Annexure-B Guarantors: 1. Sri Kovvuri Papa Reddy 2. Sri Karri Venkata Mukunda Reddy 3. Sri Kovvuri Rajasekhar Reddy All the property owners whose property is taken as collateral Charges and Penalties 1. In case of prepayment of the term loan, 2% premium flat over the amount outstanding will be charged at the time of closure. 2. Other penal charges shall be charged as per the bank guidelines and circulars from date to date. 3. The finer rate of Interest is subject to annual Review and any default in servicing of interest and instalment then the finer rate shall get cancelled and the rate of interest shall be charged as per the credit rating	N.A
Andhra Bank – Rayavaram Sanctioned Amount `. 125.00	BMPLR+0.25 %	BR+3.5%+0 .50%	19.23	24.04	26 Qtrly Instalments starting from March'2011 to June' 2017	Primary Security: All present and future fixed assets of the company including Fixed assets to be acquired with this loan. Collateral Security : Annexure-C Guarantors: 1. Kovvuri Papa Reddy2. Karri Venkata Mukunda Reddy3. Kovvuri Rajesekhar Reddy Charges and Penalties Penalties and charges shall be as applicable as per the circulars issued by the bank from time to time.	N.A

Name of the Bank and Sanctioned Amount (` in Millons)	Rate of Interest as per sanction Order	Rate of Interest at present	Disclosed Under long-term borrowings (` in Millons)	Disclosed under other Current liabilities (` in Millons)	Repayment Schedule of Loans	Securities offered	Prepayments clauses
Andhra Bank – Rayavaram Sanctioned Amount `. 550.00	BMPLR+0.25 %	BR+3.5%+0 .50%	126.78	95.47	DCP- 24 Qtrly Instalments starting from June 2011 to March, 2017, Sulphuric Acid - 28 Qtrly Instalments starting from March, 2012 to December, 2018, DMS, Alum, CSA Plants - 24 Qtrly Instalments starting from June' 2011 to March' 2017.	Primary Security: All present and future fixed assets of the company including Fixed assets to be acquired with this loan. Collateral Security: Annexure- D Guarantors: 1. Corporate Guarantee of M/s. Cresco Technology LLP. 2. Sri Kovvuri Papa Reddy 3. Sri Karri Venkata Mukunda Reddy Charges and Penalties Penalties and charges shall be as applicable as per the circulars issued by the bank from time to time.	N.A
Andhra Bank – Rayavaram Sanctioned Amount `. 95.00	BR+4.25%+0 .25%	BR+3.5%+0 .50%	33.25	23.75	20 Qtly Instalments starting from June' 2013 to March' 2018.	Primary Security: Installed new Machinery and related civil works Collateral Security Annexure-E Guarantors 1. Sri Kovvuri Papa Reddy 2. Sri Karri Venkata Mukunda Reddy 3. Sri Kovvuri Rajasekhar Reddy 4. Guarantee of owners of collateral who offered their properties as security for the loans. Corporate Guarantee of Cresco Technology LLP. Charges and Penalties Penalties and charges shall be as applicable as per the circulars issued by the bank from time to time.	N.A

Name of the Bank/ Sanctioned Amount (` in Millons)	Rate of Interest as per sanction Order	Rate of Interest at present	Disclosed Under long-term borrowings (` in Millons)	Disclosed under other Current liabilities (` in Millons)	Repayment Schedule of Loans	Securities offered	Prepayments clauses
Andhra Bank – Rayavaram Sanctioned Amount `. 500.00	BR+4.25%+0.25%	BR+3.5%+0.25%	325.00	99.95	20 equal qtrl instalments starting from October, 2014 to July' 2019.	Primary Security: First Charge on the fixed assets of the company (existing and future), additional security to the tune of 25 % of the Corporate Loan (Rs. 125.00 Millions) Collateral Security: Annexure-F Guarantors: Personal Guarantee of 1. Sri Kovvuri Papa Reddy 2. Sri Karri Venkata Mukunda Reddy 3. Sri Kovvuri Rajasekhar Reddy 4. Guarantee of owners of collateral who offered their properties as security for the loans. 5. Corporate Guarantee of M/s. Cresco Technology LLP. Charges and Penalties Penalties and charges shall be as applicable as per the circulars issued by the bank from time to time.	N.A
Andhra Bank – Rayavaram Sanctioned Amount `. 80.00	BR+2% +TP (0.50%)	BR+2%+0.50%	56.00	16.00	Repayable in 20 Qtrly Instalments starting from January, 2015 to October, 2019.	Primary Security : Hypothecation of the assets created out of the project finance Collateral Security : Annexure-G Guarantors : 1. Sri Kovvuri Papa Reddy 2. Sri Karri Venkata Mukunda Reddy 3. Sri Kovvuri Rajasekhar Reddy 4. Guarantee of owners of collateral who offered their properties as security for the loans. 5. Corporate Guarantee of Cresco Technology LLP. Charges and Penalties In case of repayment of the term loan, bank shall levy 2% premium as pre-closure charges over the amount outstanding.	In case of prepayment of the term loan, bank shall levy 2% premium as pre-closure charges over the amount outstanding.

Name of the Bank/ Sanctioned Amount (` in Millons)	Rate of Interest as per sanction Order	Rate of Interest at present	Disclosed Under long-term borrowings (` in Millons)	Disclosed under other Current liabilities (` in Millons)	Repayment Schedule of Loans	Securities offered	Prepayments clauses
Andhra Bank – Rayavaram Sanctioned Amount `. 65.00	BR+2% +TP (0.50%)	BR+2%+0.50%	53.40	9.28	Repayable in 28 Qtrly Instalments starting from April' 2015 to January, 2022.	Primary Security : Hypothecation of the assets created out of the project finance Collateral Security : Annexure-G Guarantors : 1. Sri Kovvuri Papa Reddy 2. Sri Karri Venkata Mukunda Reddy 3. Sri Kovvuri Rajasekhar Reddy 4. Guarantee of owners of collateral who offered their properties as security for the loans. 5. Corporate Guarantee of Cresco Technology LLP. Charges and Penalties In case of repayment of the term loan, bank shall levy 2% premium as pre-closure charges over the amount outstanding	In case of prepayment of the term loan, bank shall levy 2% premium as pre-closure charges over the amount outstanding.
Total			**613.66**	**323.79**			

Annexure-A - Collateral Security for Andhra Bank Term Loan III

Collateral Security

Sl.No.	Particulars of Collateral Security
1.	Land situated at S. No. 109/6, Ac 2.34 cts at Halavarthi village, Koppal.
2.	Land situated at S. No. 109/8, Ac 1.25 cts at Halavarthi village, Koppal.
3.	Land situated at S. No. 109/10, Ac 1.24 cts at Halavarthi village, Koppal.
4.	Land situated at S. No. 108/2, Ac 3.10 cts at Halavarthi village, Koppal.
5.	Land situated at S. No. 108/1, Ac 3.09 cts at Halavarthi village, Koppal.
6.	Agricultural land situated at 108/4, 108/5, 109/2, 109/1, 7,4,5,9 109/11, 12 and 13, 110/5, Halavarthi, Koppal, Karnataka, Ac 17.45 belonging to the Company.
7.	Agricultural land to the extent of Ac 7.70 situated at block no. 39/2, Venkatapur village, Garag Hobli, Dharwad, Karnataka.
8.	Agricultural land of Ac 5.90 situated at block no. 38/2 , Venkatapur village, Garag Hobli, Dharwad, Karnataka.
9.	Agricultural land of Ac 3.171/2 situated at block no. 38/2B, Venkatapur village, Garag Hobli, Dharwad, Karnataka.
10	Agricultural land of Ac 0.875 situated at S. No. 40, Venkatapur village, Garag Hobli, Dharwad.
11	Agricultural land of Ac 11.01 ¾ situated at S. No. 22/3, 22/2, 20/3, 19/2, 19/4, 20/2, 10/4, 20/3, 20/2, 10/9, 10/3, Nallamilli Road, Biccavolu belonging to the Company.
12	Agricultural land of Ac 38.83 situated at 104, 105 situated at Biccavolu belonging to the Company
13.	Factory land Ac. 17.708 bearing R. S. No. 24/1, 28/1, 23/1, 2, 21/2,3, 30/1, 23/3, located at Biccavolu belonging to the Company and factory buildings and godowns constructed thereon.

Annexure B - Collateral Security for Andhra Bank Term Loan IV

Collateral Security Existing/Proposed

S.No	Name of the Owner	Description of property
1	Sri Laxmi Poultry Complex	Poultry Unit in Sy.No.308-J measuring 4.83 acres at Marrabbihalli
2	Sri Laxmi Poultry Farm	Poultry Unit in Sy.No.308-J measuring 7.20 acres at Marrabbihalli
3	M.Aruna Devi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 .74 acres
4	K.Rojalaxmi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 acre
5	T.Mangayamma	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 acre
6	K.Sridevi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.66D measuring 0.80 acre
7	G.V.Subba Reddy	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1.74acre
8	M.S.R.Prasad	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 4,60 acres
9	K.Manga	Land with grower and layer sheds and feed mill at Upanayakahali, Marrabbihali in Sy.no.66/DA measuring 2.00 acres
10	Sri Sai Laxmi Poultry Feed	Factory land, buildings and machinery
11	Sri Sai Laxmi Poultry Farm	Poultry Land with 5 poultry sheds measuring 4.4 % acres at G.Dontamuru
12	Sri Sai Laxmi Poultry Farm	Vacant land measuring 0.84acres in Sy.no.307 K at Marabbihali. Karnataka along
13	Sri Sai Laxmi Poultry Agros Division	Vacant site of 2710.40 sq.yds in Sy.No.1 7/8 &17/9 at Pandalapaka and Commercial godown constructed thereon
14	Sri Sai Laxmi Agros Division (Prop. K. Satyanarayana Reddy)	Vacant site of 5022.10 sq.yds in Sy.No.18/1 Panda lapaka and Commercial godown constructed thereon
15	Sri Laxmi Poultry farm	Vacant land measuring 13.19 acres in Sy.No. 308 H, 308 I and 309 at Marabbihali, Karnataka along with godowns
16	Sri Laxmi Poultry complex	Vacant land measuring 12.81 acres in Sy.No. 308 H, 308 I and 309 at Marabbihali, Karnataka along with godowns
17	Sri Laxmi Poultry complex	Poultry shed and equipment
18	M. Siva Ram Prasad	Site with godown in Sy.no. 307 measuring 1.50 acres
19	G Sarada	Site with godown in Sy.no. 307 measuring 2.00 acres
20	N. Veera Lakshmi	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
21	M. Aruna Devi	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
22	V. Seetharatnam	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
23	G. Sarada	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
24	G. Sarada	Poultry shed in land measuring 4.41 acres in Sy.no. 66/3 & 66/4 at Marabbihali
25	M.S.R. Prasad	Brooder ad Grower sheds constructed in Sy.no.66C/3 measuring 1.29 acres
26	KPR Fertilises ltd	Factory land and building at D.No. 9-4 Bhalabadrapuram in S.No. 248/3B&248/4 admeasuring Ac 2.20 (Previously belonging to KPR Chemical industries
27	KPR Fertilizers P Ltd	Plant & Machinery of erstwhile Mega Chemicals& D.No.9-4 Balabhadrapuram
28	KPR Fertilizers P Ltd	Sheds/Godowns under construction
29	KPR Fertilizers P Ltd	Machinery of erstwhile Mega Chemicals & Fertilisers for erection

Annexure –C, Collateral Security for Andhra Bank Term Loan VI

Collateral Security – Existing/Proposed

S.No	Name of the Owner	Description of property
1	Sri Laxmi Poultry Complex	Poultry Unit in Sy.No.308-J measuring 4.83 acres at Marrabbihalli
2	Sri Laxmi Poultry Farm	Poultry Unit in Sy.No.308-J measuring 7.20 acres at Marrabbihalli
3	M.Aruna Devi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 .74 acres
4	K.Rojalaxmi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 acre
5	T.Mangayamma	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 acre
6	K.Sridevi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.66D measuring 0.80 acre
7	G.V.Subba Reddy	Land with poultry sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1.74acre
8	M.S.R.Prasad	Land with poultry sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 4,60 acres
9	K.Manga	Land with grower and layer sheds and feed mill at Upanayakahali, Marrabbihali in Sy.no.66/DA measuring 2.00 acres
10	KPR Fertilisers Ltd	Factory land, buildings at D.NO.9-4 at Balabhadrapuram measuring 2.20 acres
11	Mega Chemicals & Fertilisers	Plant & Machinery at D.No. 9-4
12	Sri Sai Laxmi Poultry Feed	Factory land, buildings and machinery
13	Sri Sai Laxmi Poultry Feed	Poultry land with 5 poultry sheds measuring 4.4 3\4 acres at G.Dontamuru
14	Sri Laxmi Poultry farm	Vacant land measuring 0.84 acres in Sy.no. 307 K at Marabbihali, Karnataka along with godowns
15	Sri Laxmi Agro division (Prop. K. Venkata Mukunda Reddy)	Vacant site of 2710.40 sq.yds in Sy.No. 1/8 &17/9 at Pandalapaka and commercial godown constructed there on
16	Sri Laxmi Agro division (Prop. K. Satyanarayana Reddy)	Vacant site of 5022.10 sq.yds in Sy.No. 18/1 Pandalapaka and commercial godown constructed there on
17	Sri Laxmi Poultry Farm	Vacant land measuring 13.19 acres in sy.no. 308Hat , 308 I and 309 at Marabbihali, Karnataka along with godowns
18	Sri Laxmi Poultry Farm	Vacant land measuring 12.81 acres in Sy.No. 308, 308 I and 309 at Marabbihali, Karnataka along with godowns
19	Sri Laxmi Poultry Farm	Poultry Shed and Equipment
20	M.Siva Ram Prasad	Site with godown in SY. No. 307 measuring 2.00 Acres
21	G.Sarada	Site with godown in SY. No. 307 measuring 2.00 Acres
22	N.Veera Lakshmi	Poultry shed in land measuring 1.50 acres in Sy.No. 307 measuring 2.00 acres
23	M.Aruna Devi	Poultry shed in land measuring 1.50 acres in Sy.No. 308 J at Marabbihali
24	V.Seetharatnam	Poultry shed in land measuring 1.50 acres in Sy.No. 308 J at Marabbihali
25	G.Sarada	Poultry shed in land measuring 1.50 acres in Sy.No. 308 J at Marabbihali
26	G.Sarada	Poultry Shed in land measuring 4.41 acres in Sy. No. 66/3 and 66/4 at Marabbihali
27	M.S.R.Prasad	Brooder and Grower shed Constructed in Sy.No. 66C/3 measuring 1.29 Acres
28	K.P.R. Fertilisers Ltd.	Factory Shed and Godowns
29	Mega Chemicals & Fertilisers	Plant and Machinery

Annexure – D, Collateral Security for Andhra Bank Term Loan VII

S.No.	Name of the Owner	Description of property
1	Sri Laxmi Poultry Complex	Poultry Unit in Sy.No.308-J measuring 4.83 acres at Marrabbihalli
2	Sri Laxmi Poultry Farm	Poultry Unit in Sy.No.308-J measuring 7.20 acres at Marrabbihalli
3	M.Aruna Devi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 .74 acres
4	K.Rojalaxmi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 acre
5	T.Mangayamma	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1 acre
6	K.Sridevi	Land with grower and layer sheds at Upanayakahali, Marrabbihali in Sy.no.66D measuring 0.80 acre
7	G.V.Subba Reddy	Land with poultry sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 1.74acre
8	M.S.R.Prasad	Land with poultry sheds at Upanayakahali, Marrabbihali in Sy.no.308-J measuring 4,60 acres
9	K.Manga	Land with grower and layer sheds and feed mill at Upanayakahali, Marrabbihali in Sy.no.66/DA measuring 2.00 acres
10	KPR Fertilisers Ltd	Factory land, buildings at D.NO.9-4 at Balabhadrapuram measuring 2.0 acres
11	Mega Chemicals & Fertilisers	Plant & Machinery at D.No. 9-4
12	Sri Sai Laxmi Poultry Farm	Factory land, buildings and machinery
13	Sri Sai Laxmi Poultry Farm	Poultry land with 5 poultry sheds measuring 4.4 3\4 acres at G.Dontamuru
14	Sri Laxmi Poultry farm	Vacant land measuring 0.84 acres in Sy.no. 307 K at Marabbihali, Karnataka along with godowns
15	Sri Laxmi Agro division (Prop. K. Venkata Mukunda Reddy)	Vacant site of 2710.40 sq.yds in Sy.No. 17/8 &17/9 at Pandalapaka and commercial godown constructed there on
16	Sri Laxmi Agro division (Prop. K. Satyanarayana Reddy)	Vacant site of 5022.10 sq.yds in Sy.No. 18/1 Pandalapaka and commercial godown constructed there on
17	Sri Laxmi Poultry Farm	Vacant land measuring 13.19 acres in sy.no. 308H , 308 I and 309 at Marabbihali, Karnataka along with godowns
18	Sri Lami Poultry Complex	Vacant land measuring 12.81 acres in sy.no. 308H , 308 I and 309 at Marabbihali, Karnataka along with godowns
19	Sri Lami Poultry Complex	Poultry shed and equipment
20	M Sivaram Prasad	Site with godown in sy.no. 307 measuring 1.50 acres
21	G. Sarada	Site with godown in sy.no. 307 measuring 2.00 acres
22	N. Veera Lakshmi	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
23	M. Aruna Devi	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
24	V.Seetharatnam	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
25	G. Sarada	Poultry shed in land measuring 1.50 acres in Sy.no. 308 J at Marabbihali
26	G. Sarada	Poultry shed in land measuring 4.41 acres in Sy.no. 66/3 & 66/4 at Marabbihali
27	M.S.R. Prasad	Brooder ad Grower sheds constructed in Sy.no.66C/3 measuring 1.29 acres
28	KPR Fertilises ltd	Factory sheds and godowns
29	Mega Chemicals & Fertilizers	Plant & Machinery

Annexure- E, Collateral Security for Andhra Bank Term Loan VIII

S.No	Particulars of Collateral Security
1	Poultry Unit at Marrabbihalli in R.S.No. 308-J area 4.83 Ac favouring Sri Laxmi Poultry Complex
2	Poultry unit at Marrabbihalli in R.S. no.308-J area 7.20 Ac favouring Sri Laxmi Poultry complex (Erstwhile M/s Sri Laxmi poultry Farm)
3	Site with grower Sheds and layer cages at , Marrabbihal, Hagaribommanahalli in R.S. no. 70 B/A area of 0.44 Ac belonging to M. Aruna Devi
4	Site with Poultry shed in R.S. no. 308-J area of 1.00 Ac at Uppinayakahalli, Hagaribommanahalli belonging to K. Rojalaxmi
5	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.00 Ac at Upanayakahali, Hagaribommanahalli belonging to T. Magayamma
6	Site with Poultry sheds & cages in R.S. no. 66D area of 0.88 Ac at Marrabbihali, Hagaribommanahalli belonging to K. Sridevi
7	Site with Poultry sheds & cages in R.S. no. 308-J area 1.74 Ac at Marrabbihal, Hagaribommanahalli belonging to G V Subba Reddy
8	Site with brooder, grower sheds & cages and feed mill in R.S. no. 66/DA area 2.00 Ac at Marrabbihal belonging to Smt. K. Manga
9	EM of Firm land & Building situated in R.S. no. 18/2 & 18/3 at Pandalapaka village belonging to Sri Sai Laxmi poultry Feed
10	EM of Site with Five Poultry sheds with machinery area 4.4.3/4 Ac in R.S.No:276/1 at G. Dontamuru belonging to Sri Sai Laxmi Poultry Complex (Erstwhile Sri Sai Laxmi poultry Farm) (05.10.2010)
11	Equitable mortgage of vacant site of AC 2.34 cts (1.50+0.84) in s.no. 307k of Marabbihali, Karnataka and feed godowns constructed there on belonging to M.S.R. Prasad for M/s Sri Lakshmi Poultry Complex (Erstwhile Sri Sai Laxmi poultry Farm) (05.10.2010)
12	Vacant site of 2710.40 sq.yds in s.no.17/8,17/9 at Pandalapaka and Commercial godown Constructed thereon belonging to M/s Sri Sai Lakshmi Agros division Prop: K.Venkata Mukunda Reddy
13	Vacant site of 5022.10 sq.yds in s.no.18/1 at Pandalapaka and Commercial godown Constructed thereon belonging to M/s Sri Sai Lakshmi Agros division Prop: K.Satyanarayana Reddy
14	Site with layer sheds & cages, grower sheds & cages in S.No. 308H,308I & 309B area of Ac. 13.19 at Marrabbihalli of M/s Sri Lakshmi Poultry Complex (Sri Laxmi poultry Farm) (05.10.2010)
15	Site with layer sheds & cages, grower sheds & cages in S.No. 308H,I L&M area of Ac. 12.81 in at Marrabbihalli of M/s Sri Lakshmi Poultry Complex
16	Machinery belonging to Sri Laxmi poultry Complex. Erected/constructed in the godown
17	with godown in RS No.307 K Ac.2.00 cents at Marrabbihalli, Hagaribommanahalli belonging to Smt. G.Sarada
18	Layer Sheds in S.No. 308J of Marabbihallu belongs to Smt. N. Veera Lakshmi in Ac 1.50 cts
19	Layer Sheds in S.No. 308J of Marabbihallu belongs to Smt. M. Aruna Devi in Ac 1.50 cts
20	Layer Sheds in S.No. 308J of Marabbihallu belongs to Smt. V. Sesha Ratnam in Ac 1.50 cts
21	Layer Sheds in S.No. 308J of Marabbihallu belongs to Smt. G. Sarada in Ac 1.50 cts
22	Brooder and grower Sheds constructed in S.No. 66 C/3 extent Ac. 4.41 cts belongs to Smt G. Sarada for Sri Lakshmi poultry Complex
23	Brooder and grower Sheds constructed in S.No. 66 C/3 extent Ac. 1.29 cts belongs to Sri M.S.R. Prasad for Sri Lakshmi poultry Complex (Erstwhile Sri Lakshmi poultry Farm)
24	Site in R.S. No: 308 N area Ac 2-47 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Smt. G. Sarada
25	Site in R.S. No: 309 A area Ac 4-18 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Sri. K.V. Mukunda Reddy
26	Site in R.S. No: 311 A area Ac 1-89 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Sri. K.V. Mukunda Redddy
27	Site in R.S. No: 308 O Hissa A area Ac 4-65 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Smt G Sarada
28	Site in R.S. No: 310 area Ac 3-20 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Sri. K.V. Mukunda Reddy

Fixed Assets of M/s KPR Fertilisers Lt, Biccavole along with the above Securities

Sl. No	Particulars of Security
1	Factory Land Ac. 31.945 bearing RS. No. 24/1, 28/1, 23/1,2, 21/2,3, 30/1, 23/3, located at Biccavole belonging to the M/s. KPR Fertilisers Ltd.
2	Factory Buildings and godowns constructed there on
3	Factory Land 15684.60 sq.yds bearing RS No. 248/4, 248/B-3, 248/B-2, D.No.9-4, located at Balabhadrapuram, Biccavole Mandal belonging to the M/s. KPR Fertilisers Ltd.
4	Factory Buildings and godowns constructed there on
5	Factory Land & Building – Extent of Ac.11.02 at plant, Karnataka
6	WDV of plant and machinery as per ABS 31.03.2012, Capital Work in Progress and total reduced by Term Loan liabilities

Annexure-F, Collateral Security for Andhra Bank Corporate Loan

Sl. No	Particulars of Collateral Security
1	Poultry Unit at Marrabbihalli in R.S.No. 308-J area 4.83 Ac favouring Sri Laxmi Poultry Complex Pvt Ltd
2	Poultry unit at Marrabbihalli in R.S. no.308-J area 7.20 Ac favouring Sri Laxmi Poultry complex Pvt Ltd
3	Site with poultry Sheds in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to K. Rojalaxmi
4	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to T Magayamma
5	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.74 Ac at Marabbihal, Hagaribommanahalli belonging to GV Subba Reddy
6	Site with layer sheds & cages , grower sheds & cages in S.No.308H, 308I & 309B area of AC 13.19 at Marrabbihali of M/s. Sri Laxmi Poultry Complex Pvt Ltd
7	Site with layer sheds & cages , grower sheds & cages in S.No.308H,I,L&M area of AC 12.81 at Marrabbihali of M/s. Sri Laxmi Poultry Complex Pvt Ltd
8	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. N. Veera Lakshmi in Ac. 1.50 cts
9	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. M. Aruna Devi in Ac. 1.50 cts
10	Layer Sheds in S.No: 308J of Marabbihallu at belongs to Smt. V. Sesha Ratnam in Ac. 1.50 cts
11	Layer Sheds in S.No: 308J of Marabbihallu at belongs to Smt. G. Sarada in Ac. 1.50 cts
12	Site with grower sheds and layer cages at Marabbihali, Hagaribommanahalli in R.S.No. 70 B/A area of 0.44 Ac belonging to M. Aruna Devi
13	Site with Poultry sheds & cages in R.S. no. 66D area of 0.88 Ac at Marabbihal, Hagaribommanahalli belonging to K. Sridevi
14	Site with brooder, grower sheds & cages and feed mill in R.S.No. 66/DA area of 2.00 Ac at Marrabbihall belonging to Smt K. Manga
15	Brooder and Grower Sheds constructed in S.No.66 C/3 & C4 extent Ac.4.41 cts belongs to Smt G. Sarada for Sri Laxmi Poultry Complex Pvt Ltd
16	Brooder and Grower Sheds constructed in S.No.66 C/3 extent Ac.1.29 cts belongs to Sri M.S.R.Prasad for Sri Laxmi Poultry Complex Pvt Ltd
17	Machinery belonging to Sri Laxmi Poultry Complex Pvt Ltd., Erected/constructed in the godown
18	Equitable mortgage of vacant site of Ac 2.34 cts (1.50+0.84) in s.no. 307K of Marabihalli, Karnataka and feed godowns constructed there on belonging to M.S.R. Prasad for M/s Sri Laxmi Poultry Complex Pvt Ltd
19	Site with Godown in RS No. 307 K Ac. 2.00 vents at Marabbihal, Hagaribommanahalli belonging to Smt. G.Sarada
20	EMD of Newly constructed layer sheds/grower sheds/chick sheds in Ac 9.71 cts in RS No 732/A, 733/1, 731/A, 731/E and 731/D situated at Katyayanimandi village, Kadlubal Gram panchyath B Halli tq, Bellary
21	Site in R.S. No: 308 N area Ac 2-47 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Smt. G. Sarada
22	Site in R.S. No: 309 A area Ac 4-18 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Sri K.V. Mukunda Reddy
23	Site in R.S. No: 311 A area Ac 1-89 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Sri K.V. Mukunda Reddy
24	Site in R.S. No: 308 O Hissa A area Ac 4-65 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Smt. G. Sarada
25	Site in R.S. No: 310 A area Ac 3-20 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Sri. K.V. Mukunda Reddy
26	EM of Firm land & building situated in R.S.No: 18/2 & 18/3 at Pandalapaka Village belonging to Sri Sai Laxmi poultry Feed
27	EM of site with five poultry sheds with machinery area 4.4 ¾ Ac in R.S.No: 276/1 at G.Dontamaru belonging to Sri Sai Laxmi poultry complex (Erstwhile M/s. Sri Lakshmi Poultry Farm)
28	Vacant site of 2710.40 sq.yds in s.no.17/8,17/9 at Pandalapaka and commercial godown Constructed thereon belonging to M/s. Sri Sai Lakshmi Agros division, Prop: K. Venkata Mukunda Reddy
29	Vacant site of 5022.10 sq.yds in s.no.18/1 at Pandalapaka and commercial godown Constructed thereon belonging to M/s. Sai Lakshmi Agros division, Prop: K. Satyanarayana Redddy

Additional Securities accepted at the time of availing one time FLC of Rs. 100.00 Crs

Sl. No	Particulars of Collateral Security
30	Agrl land – 108/4, 108/5, 109/2. 109/1,7,4,5,9 109/11, 12& 13, 110/5, Halavathi, Koppal Tq, Karnataka, Ac 17.45 belonging to KPR Fertilisers Ltd
31	Agrl land to the Extent of Ac 7.775 situated at Block No. 39/1, Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to K.V.Mukunda Reddy
32	Agrl land to the Extent of Ac 7.70 situated at Block No. 39/2, Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to K.Satyanarayana Reddy S/o K. Papa Rddy
33	Agrl land of Ac 5.90 situated at Block No. 38/2 (Part), Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to MSR Prasad
34	Agrl land of Ac 3.175 situated at Block No. 38/2B (Part), Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to Mr. G.V.Subba Reddy
35	Agrl land of Ac 2.75 situated at Block No. 38/2B, Venkatapur village, Garag Hobli, Dharwad Tq., Karnataka belonging to K.Bhulok Reddy
36	Agrl land of Ac 0.875 situated at S.No. 40 (Part), Venkatapur village, Garag Hobli, Dharwad Tq., belonging to K.Bhulok Reddy
37	Agrl land of Ac 11.01 ¾ situated at S.No. 22/3, 22/2, 20/3, 19/2, 19/4, 20/2, 10/4, 20/3, 20/2, 10/9, 10/3 belonging to KPR Fertilisers Ltd
38	Agrl land of Ac 38.83 situated at 104, 105 situated at Biccavole belonging to KPR Fertilisers Ltd

B) Second Charge on the Fixed Assets of M/s. KPR Fertilisers Ltd, along with the above Securities "A"

Sl. No	Particulars of Security
1	Factory Land Ac. 31.945 bearing RS. No. 24/1, 28/1, 23/1,2, 21/2,3, 30/1, 23/3, located at Biccavole belonging to the M/s. KPR Fertilisers Ltd and Factory Buildings an godowns constructed there on
2	Factory Land 15684.60 sq.yds bearing RS No. 248/4, 248/B-3, 248/B-2, D.No.9-4, located at Balabhadrapuram, Biccavole Mandal belonging to the M/s. KPR Fertilisers Ltd. Factory buildings and godowns constructed thereon
3	Factory Land & Building – Extent of Ac.11.02 at Koppal plant, Karnataka
4	WDV of plant and machinery as per ABS 31.03.2013 i.e., 162.29 (Excluding motor vehicles, fixtures & furniture, computers) incl. Capital work in progress as per ABS 31.03.13

Annexure – G, Collateral Security for Andhra Bank Term Loan I and II for LABASA Plant

A) Existing Securities

Sl. No	Particulars of Collateral Security
1	Poultry Unit at Marrabbihali in R.S.No. 308-J area 4.83 Ac favouring Sri Laxmi Poultry Complex Pvt Ltd
2	Poultry Unit at Marrabbihali in R.S.No. 308-J area 7.20 Ac favouring Sri Laxmi Poultry Complex Pvt Ltd
3	Site with poultry Sheds in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to K. Rojalaxmi
4	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to T Magayamma
5	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.74 Ac at Marabbihal, Hagaribommanahalli belonging to GV Subba Reddy
6	Site with layer sheds & cages , grower sheds & cages in S.No.308H, 308I & 309B area of AC 13.19 at Marrabbihali of M/s. Sri Laxmi Poultry Complex Pvt Ltd
7	Site with layer sheds & cages , grower sheds & cages in S.No.308H,I,L&M area of AC 12.81 at Marrabbihali of M/s. Sri Laxmi Poultry Complex Pvt Ltd
8	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. N. Veera Lakshmi in Ac. 1.50 cts
9	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. M. Aruna Devi in Ac. 1.50 cts
10	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. V. Sesha Ratnam in Ac. 1.50 cts
11	Layer Sheds in S.No: 308J of Marabbihallu at belongs to Smt. G. Sarada in Ac. 1.50 cts
12	Site with grower sheds and layer cages at Marabbihali, Hagaribommanahalli in R.S.No. 70 B/A area of 0.44 Ac belonging to M. Aruna Devi
13	Site with Poultry sheds & cages in R.S. no. 66D area of 0.88 Ac at Marabbihal, Hagaribommanahalli belonging to K. Sridevi
14	Site with brooder, grower sheds & cages and feed mill in R.S.No. 66/DA area of 2.00 Ac at Marrabbihall belonging to Smt K. Manga
15	Brooder and Grower Sheds constructed in S.No.66 C/3 & C4 extent Ac.4.41 cts belongs to Smt G. Sarada for Sri Laxmi Poultry Complex Pvt Ltd.
16	Brooder and Grower Sheds constructed in S.No.66 C/3 extent Ac.1.29 cts belongs to Sri M.S.R.Prasad for Sri Laxmi Poultry Complex Pvt Ltd
17	Machinery belonging to Sri Laxmi Poultry Complex Pvt Ltd., Erected/constructed in the godown
18	Equitable mortgage of vacant site of Ac 2.34 cts (1.50+0.84) in s.no. 307K of Marabihalli, Karnataka and feed godowns constructed there on belonging to M.S.R. Prasad for M/s Sri Laxmi Poultry Complex Pvt Ltd
19	Site with Godown in RS No. 307 K Ac. 2.00 vents at Marabbihal, Hagaribommanahalli belonging to Smt. G. Sarada
20	EMD of Newly constructed layer sheds/grower sheds/chick sheds in Ac 9.71 cts in RS No 732/A, 733/1, 731/A, 731/E and 731/D situated at Katyayanimandi village, Kadlubal Gram panchyat H B Halli tq, Bellary
21	Site in R.S. No: 308 N area Ac 2-47 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Smt. G. Sarada
22	Site in R.S. No: 309 A area Ac 4-18 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Sri K.V. Mukunda Reddy.

Sl. No	Particulars of Collateral Security
23	Site in R.S. No: 311 A area Ac 1-89 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Sri K.V. Mukunda Reddy
24	Site in R.S. No: 308 O Hissa A area Ac 4-65 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Smt. G. Sarada
25	Site in R.S. No: 310 A area Ac 3-20 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Sri. K.V. Mukunda Reddy
26	EM of Firm land & building situated in R.S.No: 18/2 & 18/3 at Pandalapaka Village belonging to Sri Sai Laxmi Poultry Feeds
27	EM of site with five poultry sheds with machinery area 4.4 ¾ Ac in R.S.No: 276/1 at G.Dontamaru belonging to Sri Sai Laxmi poultry complex (Erstwhile M/s. Sri Lakshmi Poultry Farm)
28	Vacant site of 2710.40 sq.yds in s.no.17/8,17/9 at Pandalapaka and commercial godown Constructed thereon belonging to M/s. Sri Sai Lakshmi Agros division, Prop: K. Venkata Mukunda Reddy.
29	Vacant site of 5022.10 sq.yds in s.no.18/1 at Pandalapaka and commercial godown Constructed thereon belonging to M/s. Sai Lakshmi Agros division, Prop: K. Satyanarayana Reddy.

Additional Securities accepted at the time of availing one time FLC of Rs. 100.00 Crs

30	Agrl land – 108/4, 108/5, 109/2. 109/1, 7,4,5,9 109/11, 12 & 13, 110/5, Halavathi, Koppal Tq, Karnataka, Ac 17.45 belonging to KPR Fertilisers Ltd.
31	Agrl land to the Extent of Ac 7.775 situated at Block No. 39/1, Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to K.V.Mukunda Reddy.
32	Agrl land to the Extent of Ac 7.70 situated at Block No. 39/2, Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to K.Satyanarayana Reddy S/o K. Papa Reddy.
33	Agrl land of Ac 5.90 situated at Block No. 38/2 (Part), Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to MSR Prasad.
34	Agrl land of Ac 3.175 situated at Block No. 38/2B (Part), Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to Mr. G.V.Subba Reddy.
35	Agrl land of Ac 2.75 situated at Block No. 38/2B, Venkatapur village, Garag Hobli, Dharwad Tq., Karnataka belonging to K.Bhulok Reddy.
36	Agrl land of Ac 0.875 situated at S.No. 40 (Part), Venkatapur village, Garag Hobli, Dharwad Tq., belonging to K.Bhulok Reddy.
37	Agrl land of Ac 11.01 ¾ situated at S.No. 22/3, 22/2, 20/3, 19/2, 19/4, 20/2, 10/4, 20/3, 20/2, 10/9, 10/3 belonging to KPR Fertilisers Ltd.
38	Agrl land of Ac 38.83 situated at 104, 105 situated at Biccavole belonging to KPR Fertilisers Ltd.

B) Second Charge on the Fixed Assets of M/s. KPR Fertilisers Ltd, along with the above Securities "A"

SSl. No	Particulars of Security
1	Factory Land Ac. 31.945 bearing RS. No. 24/1, 28/1, 23/1,2, 21/2,3, 30/1, 23/3, located at Biccavole belonging to the M/s. KPR Fertilisers Ltd. Factory Buildings an godowns constructed there on
2	Factory Land 15684.60 sq.yds bearing RS No. 248/4, 248/B-3, 248/B-2, D.No.9-4, located at Balabhadrapuram, Biccavole Mandal belonging to the M/s. KPR Fertilisers Ltd. Factory buildings and godowns constructed thereon
3	Factory Land & Building – Extent of Ac.11.02 at Koppal plant, Karnataka.
4	WDV of plant and machinery as per ABS 31.03.2014 i.e., 143.01 (Excluding motor vehicles, fixtures & furniture, computers) incl. Capital work in progress as per ABS 31.03.14

C) ADDITIONAL SECURITIES OBTAINED FOR CORPORATE LOAN:

Sl. No	Particulars of Security
1	Agrl land in an extent of Ac. 9.52 ½ cts in RS No. 297/2, 297/1 situated at Kunikeri Village, Koppal Taluk & District, Karnataka Mr. K.Satyanarayana Reddy S/o Mr. K.V.Mukunda Reddy
2	Agrl land in an extent of Ac. 1.40 cts in RS No. 210/8, 110/10 situated at Kunikeri Village, Koppal Taluk & District, Karnataka belonging to Mr. K.Satyanarayana Reddy S/o Mr. K.V.Mukunda Reddy
3	Agrl land in an extent of Ac. 3.27 ½ cts in RS No. 110/6, 110/7 situated at Kunikeri Village, Koppal Taluk & District, Karnataka belonging to Mr. K.Bhuloka Reddy
4	Industrial Land in total extent of (Ac. 19.29 Cts as per doc) Ac. 18.82 ½ Cts as per RS No. 31/1, 19/2,3,4, 28/5,6,7,8, 29/1,3,5, 31/1, 32/1, 34/2, 38/1, situated in Biccavole, EG Dist. Belonging to M/s. KPR Chemicals Ltd

Annexure 9 - Restated Consolidated Summary Statement of Deferred Tax Liability ` in Millions

Deferred tax has been accounted for in accordance with the Accounting Standard – 22, "Accounting for taxes on income", issued by the Institute of Chartered Accountants of India. The components of Deferred Tax Assets and Liabilities recognized in these accounts are as follows:

Particulars	As at 30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Deferred Tax Liability (Net)						
Opening Balance for the reporting year	312.03	282.59	255.16	216.60	140.09	108.12
Charge/(Credit) during the year	1.31	29.44	27.43	36.09	76.51	31.97
Total Deferred Tax liability (Net)	**313.34**	**312.03**	**282.59**	**252.69**	**216.60**	**140.09**

` in Millions

Annexure 10 - Restated Consolidated Summary Statement of Long Term Provisions

Particulars	As at Long Term Provisions 30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Provision for Employee Benefits						
Provision for Gratuity	6.94	5.55	2.86	2.13	0.93	0.61
Provision for leave benefits	1.84	1.47	-	-	-	-
Total	**8.78**	**7.02**	**2.86**	**2.13**	**0.93**	**0.61**

Annexure 11 - Restated Consolidated Summary Statement of Short Term Borrowings ` in Millions

Particulars	As at 30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Loans repayable on demand from Banks(Secured)	2,074.54	2,002.73	1,069.75	1,955.34	1,871.46	568.21
Short Term Loans From Banks(Secured)	-	-	999.98	-	31.10	18.00
Short Term Loans From Financial Institutions (Secured)	100.00	-	-	90.00	45.00	-
Buyers Credit (Secured)	67.59	252.79	-	427.21	395.31	878.99
Loans and Advances from the related Parties (Unsecured)	38.94	132.62	13.84	-	-	-
Total	**2,281.07**	**2,388.14**	**2,083.57**	**2,472.55**	**2,342.87**	**1,465.20**

The above amounts includes ` in Millions

Particulars	Non-Current Maturities As at 30th June, 2015	As at 31st March, 2015	As at 31st March, 2014	As at 31st March, 2013	As at 31st March, 2012	As at 31st March, 2011
Secured Borrowings	2,242.13	2,255.52	2,069.73	2,472.55	2,342.87	1,465.20
Un Secured Borrowings	38.94	132.62	13.84	-	-	-
Net Amount	**2,281.07**	**2,388.14**	**2,083.57**	**2,472.55**	**2,342.87**	**1,465.20**

Restated Consolidated Statement of Principal Terms and Conditions of Short Term Borrowings

Name of the Bank/ Financial Institution	Outstanding as at 30.06.2015	Rate of interest p.a (%)	Repayment Schedule of Loans	Securities offered	Prepayments clauses	Penal Interest
Andhra Bank – Rayavaram	1,994.50	Base Rate+ 3.50%, i.e 13.75% p.a at present.	Repayable on Demand	Exclusive First charge on entire current assets of the company (both existing and future) such as Raw materials Work-in-progress Finished Goods and Receivables. **Collateral Security**: **Annexure-H**	Nil	2% per annum
State Bank of India - Kakinada	80.04	Base Rate+ 4.50%, i.e 14.50% p.a at present.	Repayable on Demand	Exclusive First charge on Stock and Receivables. Collateral Security: Annexure –I	Nil	2% per annum
Karvy Financial Services Limited	100.00	20.50%	Interest Repayment Qtly, principal at the end of the tenor.	**Prop 1**. Door no.54-11-23, RS.No.475 of Gunadala, Jawahar Auto Nagar, Phase III, Shed No. 2, Vijayawada, Krishna District. **Prop.2**. Sy. No. .481/A, 482/A, 483,484/A/4, 484C of Kadlabalu Village, Hospet – Harihar Road, Hagaribommanahall, Bellari, Karnataka.	Foreclosure is allowed only after 12 months. Full repayment not allowed before 12 months. • 5% on the amount prepaid and all amounts tendered by the borrower towards prepayment of the loan suring the last 1 year from the date of fonal prepayment on outstanding • Service Tax shall be applicable shall be payable on the fee amount.	

Annexure-H, **Collateral Securities for Andhra Bank OCC - Short term Loan**	
Sl.No.	**Particulars of Collateral Security**
1	Poultry Unit at Marrabbihali in R.S.No. 308-J area 4.83 Ac favouring Sri Laxmi Poultry Complex Pvt Ltd
2	Poultry Unit at Marrabbihali in R.S.No. 308-J area 7.20 Ac favouring Sri Laxmi Poultry Complex Pvt Ltd
3	Site with poultry Sheds in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to K. Rojalaxmi
4	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to T Magayamma
5	Site with Poultry sheds & cages in R.S. no. 308-J area of 1.74 Ac at Marabbihal, Hagaribommanahalli belonging to GV Subba Reddy
6	Site with layer sheds & cages , grower sheds & cages in S.No.308H, 308I & 309B area of AC 13.19 at Marrabbihali of M/s. Sri Laxmi Poultry Complex Pvt Ltd
7	Site with layer sheds & cages , grower sheds & cages in S.No.308H,I,L&M area of AC 12.81 at Marrabbihali of M/s. Sri Laxmi Poultry Complex Pvt Ltd
8	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. N. Veera Lakshmi in Ac. 1.50 cts
9	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. M. Aruna Devi in Ac. 1.50 cts
10	Layer Sheds in S.No: 308J of Marabbihallu belongs to Smt. V. Sesha Ratnam in Ac. 1.50 cts
11	Layer Sheds in S.No: 308J of Marabbihallu at belongs to Smt. G. Sarada in Ac. 1.50 cts
12	Site with grower sheds and layer cages at Marabbihali, Hagaribommanahalli in R.S.No. 70 B/A area of 0.44 Ac belonging to M. Aruna Devi
13	Site with Poultry sheds & cages in R.S. no. 66D area of 0.88 Ac at Marabbihal, Hagaribommanahalli belonging to K. Sridevi
14	Site with brooder, grower sheds & cages and feed mill in R.S.No. 66/DA area of 2.00 Ac at Marrabbihall belonging to Smt K. Manga
15	Brooder and Grower Sheds constructed in S.No.66 C/3 & C4 extent Ac.4.41 cts belongs to Smt G. Sarada for Sri Laxmi Poultry Complex Pvt Ltd
16	Brooder and Grower Sheds constructed in S.No.66 C/3 extent Ac.1.29 cts belongs to Sri M.S.R.Prasad for Sri Laxmi Poultry Complex Pvt Ltd
17	Machinery belonging to Sri Laxmi Poultry Complex pvt ltd., Erected/constructed in the godown
18	Equitable mortgage of vacant site of Ac 2.34 cts (1.50+0.84) in s.no. 307K of Marabihalli, Karnataka and feed godowns constructed there on belonging to M.S.R. Prasad for M/s Sri Laxmi Poultry Complex Pvt Ltd.

Annexure 1 **Collateral Securities for Andhra Bank OCC - Short term Loan**	
Sl.No.	**Particulars of Collateral Security**
19	Site with Godown in RS No. 307 K Ac. 2.00 vents at Marabbihal, Hagaribommanahalli belonging to Smt. G. Sarada.
20	EMD of Newly constructed layer sheds/grower sheds/chick sheds in Ac 9.71 cts in RS No 732/A, 733/1, 731/A, 731/E and 731/D situated at Katyayanimandi village, Kadlubal Gram panchyat H B Halli tq, Bellary.
21	Site in R.S. No: 308 N area Ac 2-47 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Smt. G. Sarada.
22	Site in R.S. No: 309 A area Ac 4-18 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Sri K.V. Mukunda Reddy.
23	Site in R.S. No: 311 A area Ac 1-89 cts at Marabbihal Village, Hagarobommanahalli Dist belongs to Sri K.V. Mukunda Reddy.
24	Site in R.S. No: 308 O Hissa A area Ac 4-65 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Smt. G. Sarada.
25	Site in R.S. No: 310 A area Ac 3-20 cts at Marabbihal Village, Hagaribommanahalli Dist belongs to Sri. K.V. Mukunda Reddy.
26	EM of Firm land & building situated in R.S.No: 18/2 & 18/3 at Pandalapaka Village belonging to Sri Sai Laxmi Poultry Feed.
27	EM of site with five poultry sheds with machinery area 4.4 ¾ Ac in R.S.No: 276/1 at G.Dontamaru belonging to Sri Sai Lxmi poultry complex (Erstwhile M/s. Sri Lakshmi Poultry Farm)
28	Vacant site of 2710.40 sq.yds in s.no.17/8,17/9 at Pandalapaka and commercial godown Constructed thereon belonging to M/s. Sri Sai Lakshmi Agros division, Prop: K. Venkata Mukunda Reddy.
29	Vacant site of 5022.10 sq.yds in s.no.18/1 at Pandalapaka and commercial godown Constructed thereon belonging to M/s. Sai Lakshmi Agros division, Prop: K. Satyanarayana Reddy.

Additional Securities accepted at the time of availing one time FLC of Rs. 100.00 Crs	
30	Agrl land – 108/4, 108/5, 109/2. 109/1, 7,4,5,9 109/11, 12 & 13, 110/5, Halavathi, Koppal Tq, Karnataka, Ac 17.45 belonging to KPR Fertilisers Ltd.
31	Agrl land to the Extent of Ac 7.775 situated at Block No. 39/1, Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to K.V.Mukunda Reddy.
32	Agrl land to the Extent of Ac 7.70 situated at Block No. 39/2, Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to K.Satyanarayana Reddy S/o K. Papa Reddy.
33	Agrl land of Ac 5.90 situated at Block No. 38/2 (Part), Venkatapur village, Garag Hobli, Dharwad Tq., Dist. Karnataka belonging to MSR Prasad.

Annexure 1 **Collateral Securities for Andhra Bank OCC - Short term Loan**	
Sl.No.	**Particulars of Collateral Security**
35	Agrl land of Ac 2.75 situated at Block No. 38/2B, Venkatapur village, Garag Hobli, Dharwad Tq., Karnataka belonging to K.Bhulok Reddy.
36	Agrl land of Ac 0.875 situated at S.No. 40 (Part), Venkatapur village, Garag Hobli, Dharwad Tq., belonging to K.Bhulok Reddy.
37	Agrl land of Ac 11.01 ¾ situated at S.No. 22/3, 22/2, 20/3, 19/2, 19/4, 20/2, 10/4, 20/3, 20/2, 10/9, 10/3 belonging to KPR Fertilisers Ltd.
38	Agrl land of Ac 38.83 situated at 104, 105 situated at Biccavole belonging to KPR Fertilisers Ltd.
B) Second Charge on the Fixed Assets of M/s. KPR Fertilisers Ltd, along with the above Securities "A"	
S**Sl.No**	**Particulars of Security**
1	Factory Land Ac. 31.945 bearing RS. No. 24/1, 28/1, 23/1,2, 21/2,3, 30/1, 23/3, located at Biccavole belonging to the M/s. KPR Fertilisers Ltd. Factory Buildings an godowns constructed there on;
2	Factory Land 15684.60 sq.yds bearing RS No. 248/4, 248/B-3, 248/B-2, D.No.9-4, located at Balabhadrapuram, Biccavole Mandal belonging to the M/s. KPR Fertilisers Ltd Factory buildings and godowns constructed thereon
3	Factory Land & Building – Extent of Ac.11.02 at Koppal plant, Karnataka.
4	WDV of plant and machinery as per ABS 31.03.2014 i.e., 143.01 (Excluding motor vehicles, fixtures & furniture, computers) incl. Capital work in progress as per ABS 31.03.14
C) ADDITIONAL SECURITIES OBTAINED FOR CORPORATE LOAN:	
Sl	**Particulars of Security**
1	Agrl land in an extent of Ac. 9.52 ½ cts in RS No. 297/2, 297/1 situated at Kunikeri Village, Koppal Taluk & District, Karnataka Mr. K.Satyanarayana Reddy S/o Mr. K.V.Mukunda Reddy
2	Agrl land in an extent of Ac. 1.40 cts in RS No. 210/8, 110/10 situated at Kunikeri Village, Koppal Taluk & District, Karnataka belonging to Mr. K.Satyanarayana Reddy S/o Mr. K.V.Mukunda Reddy.
3	Agrl land in an extent of Ac. 3.27 ½ cts in RS No. 110/6, 110/7 situated at Kunikeri Village, Koppal Taluk & District, Karnataka belonging to Mr. K.Bhuloka Reddy.
4	Industrial Land in total extent of (Ac. 19.29 Cts as per doc) Ac. 18.82 ½ Cts as per RS No. 31/1, 19/2,3,4, 28/5,6,7,8, 29/1,3,5, 31/1, 32/1, 34/2, 38/1, situated in Biccavole, EG Dist. Belonging to M/s. KPR Chemicals Ltd

Annexure – I				
Sl. No.	**Name of the Depositor**	**Description of the property**	**Situated at**	**Extent**
1	M/s Sri Sai Swarupa Seeds Pvt Ltd (doc no 1278/2009)	Industrial land along with building in RS No 424/2,3,5	Ananthsagar village Hasanparthy Mandal, Warangal	Ac.2.21
2	M/s Surya Jyothi Seeds India Pvt Ltd (doc no 1280/2009)	Industrial land along with building in RS No 424/2,3,5 & 434/2,3	Ananthsagar village Hasanparthy Mandal, Warangal	Ac 2.27 guntas (or 2.675 acres)
3	M/s Aditya Vardhana Seeds Private Limited (doc no 1279/2009)	Industrial land along with building in RS No 424/2,3,5	Ananthsagar Village Hasanparthy Mandal, Warangal	Ac 2.28 guntas (or 2.70 Acers)

Other Charges			
Statement to be submitted by the borrower	**Time Stipulation**	**Penal Interest**	**Periodicity**
Stock Statement	To be submitted before 10th of the succeeding month	Penal interest at the rate of 1% p.a. to be charged for the period of default on the working capital outstanding	Monthly
MSOD	To be submitted on or before 15th of Succeeding month	Penal interest at the rate of 1% p.a. to be charged for the period of default.	Monthly
QIS II	To be submitted within six weeks from the close of the quarter to which the statement relates.	Penal interest at the rate of 1% p.a. to be charged for on full quarter on the working capital outstanding.	Quarterly
QIS III	To be submitted within two months from the close of half year	Penal interest at the rate of 1% p.a. to be charged for on full quarter on the working capital outstanding.	Half Yearly

Annexure 12 - Restated Consolidated Summary Statement of Trade Payables ` in Millions

Particulars	As at Short Term					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Dues to Micro, Small and Medium Enterprises	-	-	-	-	-	-
Dues to Others	657.58	585.97	356.33	180.24	311.24	49.68
Letter of Credit	1,272.15	829.44	1,170.45	1,476.46	2,713.78	83.41
Total	**1,929.73**	**1,415.41**	**1,526.78**	**1,656.70**	**3,025.02**	**133.09**

Note: Based on the information available with the Company, there are no dues outstanding to Micro and Small Enterprises as required to be disclosed under the "Micro, Small and Medium Enterprise Development Act, 2006.

Annexure 13 - Restated Consolidated Summary Statement of Other Current Liabilities ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Current Maturities of Long Term Debt (Secured)	323.79	314.12	225.60	257.57	210.28	208.26
Current Maturities of Finance Lease obligation (Secured)	9.60	7.69	8.56	10.43	8.89	10.10
Others						
Interest accrued due on borrowings	4.08	3.26	7.07	2.37	3.60	7.10
Interest accrued but not due on borrowings	4.32	3.69	5.82	4.56	-	-
Capital Creditors	2.27	12.29	3.16	2.91	10.56	4.56
Advance from customers	53.08	68.48	62.91	15.73	24.59	8.48
Dealer Deposits	6.43	11.13	9.50	9.69	6.65	2.18
Payable to Statutory Authorities	9.94	11.79	5.35	16.87	5.24	1.26
Salary & Reimbursements	16.23	11.43	8.32	7.15	4.94	2.94
Audit Fee Payable	1.08	0.74	1.25	1.22	1.34	0.81
Other Payables	17.07	21.16	16.35	8.48	3.00	2.38
Total	**447.89**	**465.78**	**353.89**	**336.98**	**279.09**	**248.07**

Annexure 14 - Restated Consolidated Summary Statement of Short Term Provisions ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Provision for Employee Benefits						
Provision for Gratuity	0.90	0.72	0.41	0.28	0.17	0.05
Provision for Leave benefits	0.38	0.31	-	-	-	-
Provision for Bonus	3.44	2.62	2.01	1.71	1.11	0.81
Others						
Provision for Income Tax	112.79	98.16	123.62	45.12	125.14	67.22
Provision for Proposed Equity Dividend	42.73	42.73	21.07	28.49	35.61	14.24
Provision for Tax on Proposed Equity Dividend	8.70	8.70	3.58	4.84	5.78	2.37
Total	**168.94**	**153.24**	**150.69**	**80.44**	**167.81**	**84.69**

Annexure 15 - Restated Consolidated Summary Statement of Depreciation Schedule for the period ending 30.06.2015

` in Millions

Particulars	Gross Block (At cost)				Depreciation				Net Block	
	As at March 31, 2015	Additions during the period Qtr-I	Deductions/ Adjustments during the period Qtr-I	As at June 30, 2015	Up to March 31, 2015	Charge for the period Qtr-I	Deductions for the period Qtr-I	Up to June 30, 2015	As at June 30, 2015	As at March 31, 2015
TANGIBLE ASSETS										
Land	65.22	-	-	65.22	-		-	-	65.22	65.22
Buildings	709.00	0.11	-	709.11	106.59	8.02	-	114.61	594.50	602.41
Plant and Equipment	1,833.88	2.56	-	1,836.44	388.11	28.07	-	416.18	1,420.26	1,445.77
Furniture and Fixtures	12.63	1.27	-	13.90	5.88	0.38	-	6.26	7.64	6.75
Vehicles	51.97	4.12	-	56.09	31.14	3.69	-	34.83	21.26	20.83
Computers	80.88	1.32	-	82.20	17.51	0.72		18.23	63.97	63.37
Total	**2,753.58**	**9.38**	**-**	**2,762.96**	**549.23**	**40.88**	**-**	**590.11**	**2,172.85**	**2,204.35**
Previous Year	**2,577.96**	**178.44**	**2.79**	**2,753.61**	**407.31**	**143.05**	**1.11**	**549.25**	**2,204.36**	**2,170.65**
Capital Work -in-Progress	35.76	9.63	1.12	44.27	-	-	-	-	44.27	35.76
Total	**35.76**	**9.63**	**1.12**	**44.27**	**-**	**-**	**-**	**-**	**44.27**	**35.76**

Annexure 15.1 - Restated Consolidated Summary Statement of Depreciation Schedule for the period ending 30.06.2015

` in Millions

Particulars	Gross Block (At cost)				Depreciation				Net Block	
	As at March 31, 2015	Additions during the period Qtr-I	Deductions/ Adjustments during the period Qtr-I	As at June 30, 2015	Up to March 31, 2015	Charge for the period Qtr-I	Deductions for the period Qtr-I	Up to June 30, 2015	As at June 30, 2015	As at March 31, 2015
INTANGIBLE ASSETS										
Goodwill	3.60	-	-	3.60	-	-		-	3.60	3.60
Total	**3.60**	**-**	**-**	**3.60**	**-**	**-**	**-**	**-**	**3.60**	**3.60**

Annexure 15 - Restated Consolidated Summary Statement of Depreciation Schedule for the year ending 31.03.2015

` in Millions

Particulars	Gross Block (At cost)				Depreciation				Net Block	
	As at March 31, 2014	Additions during the year	Deductions/ Adjustments during the year	As at March 31, 2015	Up to March 31, 2014	Charge for the year	Deductions	Up to March 31, 2015	As at March 31, 2015	As at March 31, 2014
TANGIBLE ASSETS										
Land	61.56	3.66	-	65.22	-	-	-	-	65.22	61.56
Buildings	655.28	53.72	-	709.00	77.86	28.73	-	106.59	602.41	577.42
Plant and Equipment	1,740.67	93.21	-	1,833.88	289.93	98.18	-	388.11	1,445.77	1,450.74
Furniture and Fixtures	9.50	3.13	-	12.63	4.65	1.23	-	5.88	6.75	4.85
Vehicles	36.73	18.03	2.79	51.97	18.61	13.64	1.11	31.14	20.83	18.12
Computers	74.19	6.69	-	80.88	16.24	1.27		17.51	63.37	57.95
Total	**2,577.93**	**178.44**	**2.79**	**2,753.58**	**407.29**	**143.05**	**1.11**	**549.23**	**2,204.35**	**2,170.64**
Previous Year	**2,677.95**	**82.57**	**182.58**	**2,577.94**	**312.77**	**131.72**	**37.19**	**407.30**	**2,171.64**	**2,365.18**
Capital Work -in-Progress	40.35	50.91	55.50	35.76	-	-	-	-	35.76	40.35
Total	**40.35**	**50.91**	**55.50**	**35.76**	**-**	**-**	**-**	**-**	**35.76**	**40.35**

Annexure 15.1 - Restated Consolidated Summary Statement of Depreciation Schedule for the year ending 31.03.2015

` in Millions

Particulars	Gross Block (At cost)				Depreciation				Net Block	
	As at March 31, 2014	Additions during the year	Deductions/ Adjustments during the year	As at March 31, 2015	Up to March 31, 2014	Charge for the year	Deductions	Up to March 31, 2015	As at March 31, 2015	As at March 31, 2014
INTANGIBLE ASSETS										
Goodwill	3.60	-	-	3.60	-	-		-	3.60	3.60
Total	**3.60**	**-**	**-**	**3.60**	**-**	**-**	**-**	**-**	**3.60**	**3.60**

Annexure 15 - Restated Consolidated Summary Statement of Depreciation Schedule for the year ending 31.03.2014

` in Millions

Particulars	Gross Block (At cost)				Depreciation				Net Block	
	As at March 31, 2013	Additions during the year	Deductions/ Adjustments	As at March 31, 2014	Up to March 31, 2013	Charge for the year	Deductions	Up to March 31, 2014	As at March 31, 2014	As at March 31, 2013
Tangible Assets										
Land	65.21	0.15	3.80	61.56	-	-	-	-	61.56	65.21
Buildings	642.46	25.45	12.63	655.28	57.85	21.72	1.71	77.86	577.42	584.61
Plant and Equipment	1,865.56	40.42	165.31	1,740.67	226.70	98.68	35.45	289.93	1,450.74	1,638.86
Furniture and Fixtures	8.26	1.24	-	9.50	4.01	0.64	-	4.65	4.85	4.25
Vehicles	22.69	14.88	0.84	36.73	9.04	9.60	0.03	18.61	18.12	13.65
Computers	73.77	0.42	-	74.19	15.15	1.09	-	16.24	57.95	58.62
Total	**2,677.95**	**82.56**	**182.58**	**2,577.93**	**312.75**	**131.73**	**37.19**	**407.29**	**2,170.64**	**2,365.20**
Previous Year	**2,362.63**	**280.31**	**0.57**	**2,642.37**	**188.38**	**111.29**	**0.09**	**308.73**	**2,333.64**	**2,174.25**
Capital Work -in-Progress	2.00	54.44	16.09	40.35	-	-	-	-	40.35	2.00
Total	**2.00**	**54.44**	**16.09**	**40.35**	**-**	**-**	**-**	**-**	**40.35**	**2.00**

Annexure 15.1 - Restated Consolidated Summary Statement of Depreciation Schedule for the year ending 31.03.2014

` in Millions

Particulars	Gross Block (At cost)				Depreciation				Net Block	
	As at March 31, 2013	Additions during the year	Deductions/ Adjustments	As at March 31, 2014	Up to March 31, 2013	Charge for the year	Deductions	Up to March 31, 2014	As at March 31, 2014	As at March 31, 2013
INTANGIBLE ASSETS										
Goodwill	-	3.60	-	3.60	-	-		-	3.60	-
Total	**-**	**3.60**	**-**	**3.60**	**-**	**-**	**-**	**-**	**3.60**	**-**

Annexure 15 - Restated Consolidated Summary Statement of Depreciation Schedule for the year ending 31.03.2013

` in Millions

Particulars	Gross Block (At cost)				Depreciation				Net Block	
	As at March 31, 2012	Additions during the year	Deductions/ Adjustments	As at March 31, 2013	Up to March 31, 2012	Charge for the year	Deductions	Up to March 31, 2013	As at March 31, 2013	As at March 31, 2012
Tangible Assets										
Land	64.50	0.16	-	64.66	-	-	-	-	64.66	64.50
Buildings	610.33	16.12	-	626.45	35.69	20.51	-	56.20	570.25	574.64
Plant and Equipment	1604.73	242.69	-	1847.42	134.20	90.32	-	224.52	1622.90	1470.53
Furniture and Fixtures	4.80	3.32	-	8.12	3.60	0.40	-	4.00	4.12	1.20
Vehicles	6.27	16.25	0.57	21.95	0.71	8.24	0.09	8.86	13.09	5.56
Computers	72.00	1.77	-	73.77	14.18	0.97	-	15.15	58.62	57.82
Total	**2362.63**	**280.31**	**0.57**	**2642.37**	**188.38**	**120.44**	**0.09**	**308.73**	**2333.64**	**2174.25**
Windmill Depreciation shown seperately						**9.15**				
Total	**2,362.63**	**280.31**	**0.57**	**2642.37**	**188.38**	**111.29**	**0.09**	**308.73**	**2333.64**	**2174.25**
Previous Year	**1465.43**	**899.05**	**1.85**	**2362.63**	**116.53**	**63.07**	**0.40**	**188.38**	**2174.25**	**1348.90**
Capital Work -in-Progress	106.71	175.61	280.32	2.00	-	-	-	-	2.00	106.71
Total	**106.71**	**175.61**	**280.32**	**2.00**	**-**	**-**	**-**	**-**	**2.00**	**106.71**

Annexure 15 - Restated Consolidated Summary Statement of Depreciation Schedule for the year ending 31.03.2012

` in Millions

Particulars	Gross Block (At cost)				Depreciation				Net Block	
	As at March 31, 2011	Additions during the year	Deductions/ Adjustments	As at March 31, 2012	Up to March 31, 2011	Charge for the year	Deductions	Up to March 31, 2012	As at March 31, 2012	As at March 31, 2011
Tangible Assets										
Land	49.36	15.14	-	64.50	-	-	-	-	64.50	49.36
Buildings	408.95	201.38	-	610.33	21.98	13.71	-	35.69	574.64	386.97
Plant and Equipment	944.95	659.78	-	1604.73	84.07	50.13	-	134.20	1470.53	860.88
Computers	3.81	0.99	-	4.80	2.07	1.53	-	3.60	1.20	1.74
Furniture and Fixtures	4.80	1.47	-	6.27	0.41	0.30	-	0.71	5.56	4.39
Vehicles	53.56	20.29	1.85	72.00	8.00	6.58	0.40	14.18	57.82	45.56
Total	**1465.43**	**899.05**	**1.85**	**2362.63**	**116.53**	**72.25**	**0.40**	**188.38**	**2174.25**	**1348.90**
Windmill Depreciation shown seperately						**9.18**				
Total	**1465.43**	**899.05**	**1.85**	**2362.63**	**116.53**	**63.07**	**0.40**	**188.38**	**2174.25**	**1348.90**
Previous Year	**1266.74**	**213.62**	**14.93**	**1465.43**	**53.00**	**55.10**	**0.72**	**116.53**	**1348.90**	**1213.74**
Capital Work -in-Progress	429.29	77.49	400.07	106.71	-	-	-	-	106.71	429.29
Total	**429.29**	**77.49**	**400.07**	**106.71**	**-**	**-**	**-**	**-**	**106.71**	**429.29**

Annexure 15 - Restated Consolidated Summary Statement of Depreciation Schedule for the year ending 31.03.2011

` in Millions

Particulars	Gross Block (At cost)				Depreciation				Net Block	
	As at March 31, 2010	Additions during the year	Deductions/ Adjustments	As at March 31, 2011	Up to March 31, 2010	Charge for the year	Deductions	Up to March 31, 2011	As at March 31, 2011	As at March 31, 2010
Tangible Assets										
Land	16.17	45.11	11.92	49.36	-	-	-	0.00	49.36	16.17
Buildings	337.25	71.70	-	408.95	10.48	11.50	-	21.98	386.97	326.77
Plant and Equipment	874.80	70.15	-	944.95	37.06	47.01	-	84.07	860.88	837.74
Computers	2.28	1.53	-	3.81	0.97	1.10	-	2.07	1.74	1.31
Furniture and Fixtures	1.95	2.85	-	4.80	0.17	0.24	-	0.41	4.39	1.78
Vehicles	34.29	22.28	3.01	53.56	4.32	4.40	0.72	8.00	45.56	29.97
Total	**1266.74**	**213.62**	**14.93**	**1465.43**	**53.00**	**64.25**	**0.72**	**116.53**	**1348.90**	**1213.74**
Windmill Depreciation shown seperately						9.15				
Total	**1266.74**	**213.62**	**14.93**	**1465.43**	**53.00**	**55.10**	**0.72**	**116.53**	**1348.90**	**1213.74**
Previous Year	**490.37**	**776.37**	**0.00**	**1266.74**	**13.17**	**39.83**	**0.00**	**53.00**	**1213.74**	**477.20**
Capital Work -in-Progress	4.84	565.89	141.44	429.29	-	-	-	-	429.29	4.84
Total	**4.84**	**565.89**	**141.44**	**429.29**	**-**	**-**	**-**	**-**	**429.29**	**4.84**

Annexure 16 - Restated Consolidated Summary Statement of Non Current Investments ` in Millions

PARTICULARS	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Non Current Investments						
Long Term Investments, traded, unquoted	-	-	-	-	-	-
(Valued at cost less provision for diminution for value)						
Investment in equity shares of associate companies						
K.P.R Industries (India) Limited	105.39	105.39	105.39	105.39	105.39	-
1,05,38,600 (Previous Years: March, 2015: 1,05,38,600 March, 2014: 1,05,38,600, March,2013: 1,05,38,600)Equity Shares of ` 10 Each Fully Paid up						
Less: Capital Reserve on account of equity method as per AS - 23	-	-	-	-	12.81	-
Net Investment Value	**105.39**	**105.39**	**105.39**	**105.39**	**92.58**	**-**
K.P.R Chemicals Limited	**-**	-	9.16	9.16	9.16	114.55
(Previous Years: March, 2014: 9,16,400, March, 2013: 9,16,400, March, 2012: 1,14,55,000, March, 2011: 1,14,55,000) Equity Shares of ` 10 Each Fully Paid Up						
Less: Capital Reserve on account of equity method as per AS - 23	-	-	-	-	9.16	-
Net Investment Value	**-**	**-**	**9.16**	**9.16**	**-**	**114.55**
Total	**105.39**	**105.39**	**114.55**	**114.55**	**92.58**	**114.55**
Aggregate amount of unquoted Investments	**105.39**	**105.39**	**114.55**	**114.55**	**92.58**	**114.55**

Notes:

1.K.P.R.Chemicals Limited has filed a petition before Honourable High Court of Andhra Pradesh for demerger of Chemical and Power Divisions on 01-01-2012 and the same was sanctioned by the H'ble High Court of Andhra Pradesh vide orders in CP Nos. 53 & 54 of 2012 dated 29-8-2012. Pursuant to the scheme of de merger the Investment (1,14,55,000 No. of shares) in the K.P.R Chemicals Limited split in to Shares in K.P.R Chemicals Limited (9,16,400 No. of Shares) and K.P.R Industries (India) Limited (1,05,38,600 No. of Shares).

Annexure 17 - Restated Consolidated Summary Statement of Long-Term Loans and Advances ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Unsecured						
Capital Advances (Considered Good)	-	-	6.62	-	-	20.24
Capital Advances (Considered doubtful)	-	-	-	-	-	-
		-	6.62	-	-	20.24
Less: Provision for Doubtful advances		-	-	-	-	-
Net (A)	**-**	**-**	**6.62**	**-**	**-**	**20.24**
Security Deposits - (Secured and considered good)						
Deposits with Govt. Authorities	17.21	14.67	9.72	10.63	6.53	6.26
Incentive due from State Government		-	25.84	28.07	4.72	4.72
Net (B)	**17.21**	**14.67**	**35.56**	**38.70**	**11.25**	**10.98**
Others (Secured and Considered Good)						
Total (A+B)	**17.21**	**14.67**	**42.18**	**38.70**	**11.25**	**31.22**

Annexure 18 - Restated Consolidated Summary Statement of Inventories ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
(Valued at Lower of Cost or Net Realisable Value)						
Raw Materials	1,801.85	1,550.00	1,474.12	1,683.89	1,348.22	435.72
Work in Progress	6.70	4.59	4.56	4.06	3.20	25.56
Finished Goods	401.80	312.88	474.83	479.41	451.09	162.99
Packing Materials	72.21	72.61	90.64	70.25	66.21	37.14
Stores and Spares	35.14	23.74	30.02	23.27	20.90	26.84
Trading Goods	9.50	1.19	16.42	162.10	413.68	19.66
Total	**2,327.20**	**1,965.01**	**2,090.59**	**2,422.98**	**2,303.30**	**707.91**

Annexure 19 - Restated Consolidated Summary Statement of Trade Receivables* ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Debts outstanding over six months						
Considered good	198.21	191.23	146.57	154.01	170.84	-
Considered doubtful	19.03	18.15	7.32	-	-	-
Other Debts considered good	2,500.26	2,547.50	2,302.64	1,843.25	2,283.70	424.01
	2,717.50	2,756.88	2,456.53	1,997.26	2,454.54	424.01
Less: Provision for doubtful debts	19.03	18.15	7.32	-	-	-
Total *	**2,698.47**	**2,738.73**	**2,449.21**	**1,997.26**	**2,454.54**	**424.01**
*** The above Trade Receivables include subsidy of ` (in Millions)**	**195.86**	**167.38**	**167.68**	**633.93**	**1,639.54**	**74.48**

Amounts due from Promoters/Promoter Group Companies/Directors/Relative of Directors ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Dues From Related Parties						
Aravind Seeds Private Limited	8.65	-	-	-	-	-
Sri Lakshmi Egg Farming Private Limited	1.23	0.66	1.10	0.74	-	-
KPR India Private Limited	0.98	-	-	-	-	-
Total	**10.86**	**0.66**	**1.10**	**0.74**	**-**	**-**

Annexure 20 - Restated Consolidated Summary Statement of Cash and Bank Balances ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Cash On Hand	4.83	4.74	2.09	1.71	2.26	0.53
Balances with banks						
Current Accounts	12.14	60.11	22.45	101.20	25.34	29.69
Total	**16.97**	**64.85**	**24.54**	**102.91**	**27.60**	**30.22**

Annexure 21 - Restated Consolidated Summary Statement of Short Term Loans and Advances ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Un secured and Considered Good						
To Related Parties						
KPR Chemicals Limited	-	-	-	-	-	99.28
Surya Jyothi Seeds Private Limited	12.89	7.47	7.44	-	-	-
Others						
Advances for Expenses, Staff Advances	18.46	14.08	11.37	13.37	7.24	28.94
Advance Tax (including MAT Credit)	95.11	91.82	29.53	25.57	69.48	33.65
CENVAT Credit Receivable	12.61	15.53	12.53	18.29	19.65	27.84
Prepaid Expenses	1.17	2.19	1.62	0.91	0.91	0.11
Advances to Suppliers	25.38	22.24	42.93	3.77	51.36	213.03
Total	**165.62**	**153.33**	**105.42**	**61.91**	**148.64**	**402.85**

Annexure 22 - Restated Consolidated Summary Statement of Other Current Assets ` in Millions

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Balances held as Margin Money against Bank Guarantees	133.55	120.42	152.48	265.24	610.81	140.00
Interest on deposits accrued but not due	6.44	6.43	2.73	6.43	26.63	1.23
Total	**139.99**	**126.85**	**155.21**	**271.67**	**637.44**	**141.23**

K.P.R AGROCHEM LIMITED

Annexure 23 - Restated Consolidated Summary Statement of Revenue from Operations **` in Millions**

Particulars	For the Period/Year Ended					
	30th June, 2015	**31st March, 2015**	**31st March, 2014**	**31st March, 2013**	**31st March, 2012**	**31st March, 2011**
Sale of Products	1,267.58	6,038.75	6,186.68	4,987.07	4,116.33	2,216.64
Sale of Services	-	-	-	-	-	-
Total	**1,267.58**	**6,038.75**	**6,186.68**	**4,987.07**	**4,116.33**	**2,216.64**
Less: Excise Duty	41.55	211.34	216.50	150.86	106.17	55.15
Net Revenue	**1,226.03**	**5,827.41**	**5,970.18**	**4,836.21**	**4,010.16**	**2,161.49**
Subsidy from the Government	29.16	146.97	159.12	785.10	2,586.66	593.31
Total Revenue from Operations	**1,255.19**	**5,974.38**	**6,129.30**	**5,621.31**	**6,596.82**	**2,754.80**
Revenue From Products Manufactured	1,205.56	5,930.37	5,499.17	3,377.96	2,917.78	1,789.05
Revenue From Products Traded	49.63	44.01	630.13	2,243.35	3,679.04	965.75
Net Reveune	**1,255.19**	**5,974.38**	**6,129.30**	**5,621.31**	**6,596.82**	**2,754.80**

Annexure 24 - Restated Consolidated Summary Statement of Other Income ` in Millions

Particulars	For the Period/Year Ended						Nature (Recurring/Non Recurring)	Related/Not Related to Business Activity
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011		
Sales Tax Incentives	-	12.78	6.57	24.78	-	-	Non Recurring	Related
Electricity Incentives	-	1.20	2.06	1.09	-	-	Non Recurring	Related
Interest Income	2.84	12.56	15.62	29.35	95.27	9.93	Recurring	Not Related
Insurance received on Stocks	-	-	-	0.28	-	6.65	Non Recurring	Related
Insurance received on vehicles	-	0.48	0.19	0.07	-	0.05	Non Recurring	Not Related
Rent received	-	4.08	5.10	0.85	0.17	-	Non Recurring	Related
Scrap Sales	0.01	0.21	0.26	0.21	0.28	0.14	Recurring	Related
Refund of Property Tax	-	-	-	-	-	0.33	Non Recurring	Not Related
Total	**2.85**	**31.31**	**29.80**	**56.63**	**95.72**	**17.10**		

Annexure 25 - Restated Consolidated Summary Statement of Cost of Material Consumed ` in Millions

Particulars	For the Period/Year Ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Raw material at the beginning of the year (Incl Packing Material)	1,622.61	1,564.76	1,771.81	1,414.43	472.86	260.87
Add: Purchases during the year	1,136.21	3,985.41	3,486.66	2,717.03	2,974.24	1,549.02
Sub total	**2,758.82**	**5,550.17**	**5,258.47**	**4,131.46**	**3,447.10**	**1,809.89**
Less: Raw material at the end of the year	1,874.06	1,622.61	1,564.76	1,754.14	1,414.43	472.86
Total	**884.76**	**3,927.56**	**3,693.71**	**2,377.32**	**2,032.67**	**1,337.03**
Details of Raw Material Purchases (Incl.Packing Material)						
Urea	26.98	62.27	119.54	73.69	78.46	152.48
MOP	38.65	71.62	39.74	106.95	83.08	23.29
DAP	91.95	25.62	75.68	122.97	596.77	78.09
Dolamite / Filler Material	49.98	94.44	137.63	80.09	131.15	69.48
Sulphur	53.95	460.48	358.49	712.16	259.31	208.32
Sulphuric Acid	9.34	92.94	87.06	-	101.94	30.56
Hydrated Lime	9.49	40.61	82.86	56.71	25.22	14.82
Rock Phosphate	180.17	1,863.32	1,319.53	738.70	967.13	362.96
TSP	-	-	15.56	-	107.90	39.99
Packing Material	25.62	158.64	171.76	143.61	170.04	110.19
Pesticide Technicals	188.59	816.72	772.87	496.47	160.30	98.99
Others	461.49	298.75	305.94	185.68	292.94	359.85
Total	**1,136.21**	**3,985.41**	**3,486.66**	**2,717.03**	**2,974.24**	**1,549.02**

Annexure 26 - Restated Consolidated Summary Statement of Purchase of Stock in Trade ` in Millions

Particulars	For the Period/Year Ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Diammonium Phosphate	0.51	-	388.77	994.79	2,653.25	617.39
Nitrogen Phosphate	-	-	-	228.35	1,165.36	-
Seeds	36.87	25.07	67.53	155.95	51.44	70.47
Urea	0.71	-	-	-	-	-
Mono Ammonium Phosphate	1.81	-	-	-	-	-
Detergents	1.21	-	-	-	-	-
Total	**41.11**	**25.07**	**456.30**	**1,379.09**	**3,870.05**	**687.86**

` in Millions

Annexure 27 - Restated Consolidated Summary Statement of Changes in inventories of Finished Goods, Work in Progress and Stock in Trade

Particulars	For the Period/Year Ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Finished Goods						
Closing	401.80	312.88	474.83	479.41	451.09	162.99
Opening	312.88	474.83	488.93	451.09	162.99	60.44
(Increase)/Decrease	**(88.92)**	**161.95**	**14.10**	**(28.32)**	**(288.10)**	**(102.55)**
Work In Process						
Closing	6.70	4.59	4.56	4.06	3.20	25.56
Opening	4.59	4.56	4.06	3.20	25.56	29.66
(Increase)/Decrease	**(2.11)**	**(0.03)**	**(0.50)**	**(0.86)**	**22.36**	**4.10**
Stock In Trade						
Closing	9.85	1.43	16.42	162.10	413.68	19.66
Opening	1.43	16.42	162.10	413.68	19.66	-
(Increase)/Decrease	**(8.42)**	**14.99**	**145.68**	**251.58**	**(394.02)**	**(19.66)**
Total (Increase)/Decrease	**(99.45)**	**176.91**	**159.28**	**222.40**	**(659.76)**	**(118.11)**

Annexure 28 - Restated Consolidated Summary Statement of Employee Benefit Expenses ` in Millions

Particulars	For the Period/Year Ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Salaries and Wages	49.73	171.83	119.23	73.25	59.91	43.49
Contribution to Provident and other Funds	3.20	6.91	4.27	3.01	1.92	0.96
Gratuity	1.57	2.99	0.86	1.31	0.44	0.65
Leave Encashment	0.45	1.78	-	-	-	-
Staff Welfare Expenses	3.87	17.43	13.86	7.25	5.58	3.90
Directors Remuneration	3.60	14.40	14.70	14.40	8.10	8.10
Total	**62.42**	**215.34**	**152.92**	**99.22**	**75.95**	**57.10**

*The Provision for Gratuity and Leave Encashment for the period ended 30th June, 2015 has been made in proportion to the Previous Year i.e 2014-15

Annexure 29 - Restated Consolidated Summary Statement of Finance Cost ` in Millions

Particulars	For the Period/Year Ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Interest on Term Loans	33.32	130.90	119.09	107.20	75.38	108.06
Interest on Working Capital	69.04	272.18	288.44	342.72	175.45	55.84
Interest on Vehicle Loans	0.31	1.39	2.02	2.33	2.06	1.94
Other Financial charges	17.91	83.17	89.86	21.69	34.89	30.04
Total	**120.58**	**487.64**	**499.41**	**473.94**	**287.78**	**195.88**

Annexure 30 - Restated Consolidated Summary Statement of Other Expenses ` in Millions

Particulars	For the Period/Year Ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Power & Fuel	16.66	134.78	138.75	97.90	90.72	82.15
Outward Freight	19.72	94.77	79.08	27.48	26.63	29.87
Other Manufacturing Expenses	35.99	77.81	69.30	65.72	39.69	28.31
Repairs & Maintenance						
Buildings	2.32	24.05	19.46	17.36	3.77	2.82
Plant & Machinery	16.24	50.92	46.36	23.30	23.53	20.69
Vehicles	10.33	45.80	42.10	22.58	28.99	24.61
Others	2.09	19.99	7.83	3.12	3.88	1.46
Payment to the Auditor						
for Audit	0.25	1.01	0.98	0.62	0.51	0.33
for Taxation Matters	0.07	0.28	0.20	0.17	0.11	0.08
for Other Services	0.03	0.11	0.06	0.06	0.06	0.03
Printing & Stationery	1.15	3.42	2.55	3.60	3.20	1.63
Communication Expenses	0.93	3.77	3.16	3.37	3.37	2.72
Rent	3.62	23.72	16.34	18.25	6.59	2.56
Rates & Taxes	2.50	12.01	14.62	10.58	6.54	7.72
Conveyance & Travelling Expenses	9.57	38.92	32.03	14.91	21.65	13.04
Research & Development Expenses	0.19	3.42	3.31	-	-	-
Business Promotion	0.30	4.75	2.35	2.89	2.76	1.82
Donations	0.32	1.04	-	-	3.58	8.00
Insurance Charges	1.82	3.74	4.24	2.67	3.70	3.13
Professional Fees	2.84	13.63	3.32	5.21	4.72	5.10
Foreign Exchange Fluctuation Loss/ (Gain)	3.29	13.00	67.25	453.55	111.47	(5.01)
Greenbelt Development Expenses	0.53	3.04	1.48	2.57	1.45	-
Sales Promotion Expenses	6.36	19.87	17.39	10.11	5.32	5.33
Provision for doubtful debts	0.88	10.83	7.32	-	-	-
Kisan Seva Kendram Expenses	4.91	12.17	-	-	-	-
Other Administrative Expenses	4.02	9.11	5.93	4.91	3.44	3.01
Corporate Social Responsibility Expenditure	0.39	0.31	-	-	-	-
Bad Debts	-	0.25	0.07	-	-	-
Loss on sale of Vehicles	-	0.85	0.66	0.38	0.74	0.86
Balances Written off	-	-	0.27	-	-	-
Total	**147.32**	**627.37**	**586.41**	**791.31**	**396.42**	**240.26**

Annexure 31 - Restated Consolidated Summary Statement of Exceptional Items ` in Millions

Particulars	For the Period/Year Ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Loss on Sale of Fixed Assets						
Wind Mill	-	-	45.22	-	-	-
Loss on Sale of Investments	-	6.64	2.49	-	-	-
Total	**-**	**6.64**	**47.71**	**-**	**-**	**-**

Annexure 32 - Restated Consolidated Summary Statement of Profit or (Loss) for the period from Discontinuing Operations

` in Millions

Particulars	For the Period/Year Ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Income from Sale of Wind Power	-	-	19.02	24.88	17.04	10.57
Less: Expenses on Wind Power	-					
Operation & Maintenance Wind Power	-	-	4.29	4.09	3.88	3.69
Depreciation	-	-	-	9.15	9.18	9.15
Interest on Term Loan	-	-	11.00	11.89	2.85	-
Total	**-**	**-**	**3.73**	**(0.25)**	**1.13**	**(2.27)**
Tax Expenses on Discontinuing Operations			1.27	-	0.37	-
Total	**-**	**-**	**1.27**	**-**	**0.37**	**-**

` in Millions

Annexure 33 - Restated Consolidated Summary Statement of Tax Shelter

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Tax rate - Normal (including surcharge and education cess where applicable	33.99%	33.99%	33.99%	30.90%	32.45%	33.22%
Tax rate - MAT (including surcharge and education cess where applicable	20.01%	20.01%	20.01%	20.01%	20.01%	19.93%
Profit before tax, As restated (A)	60.37	**396.11**	**435.36**	**223.12**	**627.49**	**314.51**
Less: Profit From Power Plant	7.90	50.90	53.69	**51.62**	**31.83**	**31.63**
Net amount - A	**52.47**	**345.21**	**381.67**	**171.50**	**595.66**	**282.88**
Adjustments						
Permanent differences						
Disallowance U/s 40A(3)	-	10.03	-	-	-	0.58
Loss on sale of assets	-	7.49	48.37	0.38	0.74	0.86
Prior Period Expenses	0.11	19.63	-	-	-	-
Other Expenses (CSR Expenses & Donations)	0.71	1.36	(3.31)	-	(1.48)	(4.00)
Total Permanent differences - B	**0.82**	**38.51**	**45.06**	**0.38**	(0.74)	(2.56)
Timing differences						
Differences between book depreciation and tax depreciation	(8.73)	(72.99)	(88.52)	(173.00)	(175.88)	(84.10)
Provision for Doubtful debts	0.88	18.15	-	-	-	-
Provision for Bonus	1.30	2.62	-	-	-	-
Provision for Gratuity	1.74	6.19	-	-	-	-
Provision for Leave Encashment	0.53	1.78	-	-	-	-
Preliminary Expenses	-	-	(0.04)	-	(0.03)	(0.03)
Losses Set off	-	-	(8.31)	-	-	(11.93)
			-	-	-	-
Total Timing differences - C	**(4.28)**	**(44.25)**	**(96.87)**	**(173.00)**	**(175.91)**	**(96.06)**
Net adjustments (D)=(B+C)	**(3.46)**	**(5.74)**	**(51.81)**	**(172.62)**	**175.17**	**(98.62)**
Profit after Adjustments (E)=(A+/-D)	**49.01**	**339.47**	**329.86**	**(1.12)**	**420.49**	**184.26**
Capital Gain	-	-	40.45	-	-	-
Income taxable at the special rate - F						
Long-term capital gain	-	-	40.45	-	-	-
Rate of tax	-	-	22.66%	-	-	-
Special rate tax	-	-	9.17	-	-	-
Tax as per normal provisions	16.36	115.12	111.96	(0.34)	136.88	61.21
Total Tax as per normal provisions	**16.36**	**115.12**	**121.13**	**(0.34)**	**136.88**	**61.21**
Total Tax as per MAT	**12.65**	**79.27**	**87.12**	**44.65**	**126.14**	**62.68**
Less: MAT Credit u/s 115JA	-	24.77	2.40	-	9.85	-
Total tax as per restated	16.36	90.35	123.53	44.65	127.03	62.68
Interest as per audited financial statements	-	4.46	-	-	-	4.54
Total tax as per restated before restated adjustments	**16.36**	**94.81**	**123.53**	**44.65**	**127.03**	**67.22**
Current tax impact on restatement adjustments	0.00	4.28	3.86	**(0.38)**	2.35	**(1.89)**
Tax as per Re Audited/Audited Computation	**16.36**	**90.53**	**119.67**	**45.03**	**124.68**	**69.11**

Annexure 34 - Restated Consolidated Summary Statement of Dividend Paid/Proposed by the Company

(Number / Amount ` in Million, Except Per Share Data)

Particulars	As at					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Class of Shares						
Face Value: ` 10 Per Share						
Equity Share Capital	854.64	854.64	854.64	142.44	142.44	142.44
Number of Equity Shares	85.46	85.46	85.46	14.24	14.24	14.24
Dividend on Equity Shares						
Rate of Dividend (%)	-	5%	10%	20%	25%	10%
Dividend Per Share	-	0.5	1	2	2.5	1
Amount of Dividend	-	42.73	21.07	28.49	35.61	14.24
Corporate Dividend Tax	-	8.70	3.58	4.84	5.78	2.37

Annexure 35 - Restated Consolidated Summary Statement of Capitalisation

		` in Millions
PARTICULARS	**Pre Issue as at 30th June, 2015**	**Post Issue***
Borrowings:		
Short Term (A)	2,281.07	[.]
Long Term (B)	921.69	[.]
Total Debt (C=A+B)	**3,202.76**	[.]
Share Holders Fund		
Share Capital (D)	854.64	[.]
Reserves and Surplus (E)	765.49	[.]
Total Share Holders Fund (F=D+E)	**1,620.13**	[.]
Long Term Borrowings/Equity Ratio (B/F)	0.57	[.]
Total Borrowing Equity Ratio (C/F)	1.98	[.]

Note:

1. The above has been computed on the basis of the restated Consolidated summary statements of assets and liabilities of the company as on 30th June' 2015
2. The corresponding post IPO capitalization data for each of the amounts given in the above table is not determinable at this stage pending the completion of the Book Building process and hence the same have not been provided in the above statement

3. Post issue details have not been provided as the issue price of the share is not known at the date of the report.
4. Short term borrowings is considered as borrowing due within 12 months from the balance sheet date.
5. Long term borrowings is considered as borrowing other than short term borrowing, as defined above.

Annexure 36 - Restated Consolidated Summary Statement of Related Party Transactions

Particulars	For the Period/ Year Ended					
	30th June, 2015	31st March, 2015	31st March, 2014	31st March, 2013	31st March, 2012	31st March, 2011
Key Management Personnel	Kovvuri Papa Reddy	Kovvuri Papa Reddy	Kovvuri Papa Reddy	Kovvuri Papa Reddy	Kovvuri Papa Reddy	Kovvuri Papa Reddy
	Karri Venkata Mukunda Reddy	Karri Venkata Mukunda Reddy	Karri Venkata Mukunda Reddy	Karri Venkata Mukunda Reddy	Karri Venkata Mukunda Reddy	Karri Venkata Mukunda Reddy
	Kovvuri Rajasekhar Reddy	Kovvuri Rajasekhar Reddy	Kovvuri Rajasekhar Reddy	Kovvuri Rajasekhar Reddy	Kovvuri Rajasekhar Reddy	Kovvuri Rajasekhar Reddy
	P. Narayana Rao	P. Narayana Rao	-	-	-	-
	V. Visweswara Rao	V. Visweswara Rao	-	-	-	-
	Kishan Gopal Tivari	Kishan Gopal Tivari	Kishan Gopal Tivari	Kishan Gopal Tivari	-	-
Relatives of Key Management Personnel	-	-	-	Mrs.T.Vanaja	-	-
Associate Companies					**Associate Companies**	
					Aravind Seeds Private Limited	
					Sri Sai Swarupa Seeds Private Limited	
					K.P.R Chemicals Limited	
					K.P.R Industries(india) Limited	
					Cresco Technology Private Limited	
					K.P.R Universal Holdings Private Limited	

Companies in which KMP and their relatives excercise significant influence/Control and with whom trancactions have taken place during the year/Period

Particulars	Directors Interest	Directors Interest	Associates	Associates	Enterprise where Key Managerial personnel along with their relatives excercise Significant Influence	Associates
-	Cresco Technology LLP (***)	K.P.R Chemicals Limited	K.P.R Universal Holdings Private Limited	Aravind Seeds Private Limited	Aditya Vardhana Seeds Private Limited	K.P.R Power Limited
-	K.P.R Universal Holdings Private Limited	Cresco Technology LLP	K.P.R Industries (India) Limited	K.P.R Chemicals Limited	Surya Jyothi Seeds(India) PrivateLimited	Aravind Seeds Private Limited
-	K.P.R India Private Limited (*)	K.P.R Industries(india) Limited	K.P.R Infra Projects PrivateLimited (**)	K.P.R Industries(india) Limited	K.P.R Resorts Private Limited (*)	K.P.R Chemicals Limited
-	Sri Lakshmi Egg Farming Private Limited	K.P.R Universal Holdings Private Limited	K.P.R Chemicals Limited	Cresco Technology LLP	K.P.R Warehousing Private Limited (**)	
-	Aravind Seeds Private Limited	K.P.R Infra Projects PrivateLimited (**)	K.P.R Power Limited	K.P.R Universal Holdings Private Limited	K.P.R Power Limited	-
-	Surya Jyothi Seeds India Private Limited	Aravind Seeds Private Limited	Cresco Technology LLP (***)	K.P.R Infra Projects Private Limited (**)	K.P.R Universal Holdings Private Limited	-
-		K.P.R Power Limited	Aravind Seeds Private Limited		Webcode Infotech Limited	-
		K.P.R India Private Limited		-	-	-
-		Sri Lakshmi Egg Farming Private Limited				
-		Mega Encon Projects Private Limited				
(*)The Name of the Company"KPR Resorts Private Limited" has been changed to KPR India Private Limited						
(**)The Name of the Company"KPR Warehousing Private Limited" has been changed to KPR Infra Projects Private Limited						
(***) Cresco Technology LLP (Formerly known as M/s. Cresco Technology Private Limited)						

Related Party Disclosures -Transactions During the Year					` in Millions		
Particulars	Individual/Entity	For the Year Ended 31st March,					
		30th June 2015	2015	2014	2013	2012	2011
K.P.R Power Private Limited	Entity	-	-	-	-	-	2.35
Purchases							
Aravind Seeds Private Limited	Entity		29.23	40.92	70.60	-	41.01
KPR India Private Limited	Entity	1.37	-				
Sale of Goods							
Sri Lakshmi Egg Farming Private Limited	Entity	1.23	5.33	4.21	2.98		
KPR India Private Limited	Entity	1.18	1.27				
Investments							
K.P.R Chemicals Limited	Entity	-	-	-	-	-	114.55
K.P.R Power Limited	Entity	-	0.40	-	-	-	-
Sri Sai Swarupa Seeds Private Limited	Entity	-	-	12.60	-	-	-
Amount Paid Towards Expenses							
K.P.R Universal Holdings Private Limited	Entity		0.23	-	-	-	-
K.P.R Industries(India) Limited	Entity		1.10	-	-	-	-
Cresco Technology LLP (Formerly Known as Cresco Technology Private Limited	Entity	0.08	0.59	-	-	-	-
KPR India Private Limited	Entity	-	0.17	-	-	-	-
K.P.R Chemicals Limited	Entity	-	-	-	0.01	-	-
K.P.R Infra Projects Private Limited	Entity	-	0.08	-	-	-	-
Aravind Seeds Private Limited	Entity	-	0.99	-	-	-	-
K.P.R Power Limited	Entity	-	(0.01)	-	-	-	-
Mega Encon Projects Private Limited	Entity	-	(0.01)	-	-	-	-
Advance Money for Expenses							
K.P.R Power Private Limited	Entity	-	-	-	-	-	2.35
K.P.R Universal Holdings Private Limited	Entity	-	-	-	-	0.28	-
Webcode Infotech Limited	Entity	-	-	-	-	-	-
K.P.R Power Limited	Entity	-	-	-	-	1.21	-
Aravind Seeds Private Limited	Entity	-	(0.01)				
Funds Borrowed							
K.P.R Industries(India) Limited	Entity	-	-	-	9.99	-	-
Cresco Technology LLP (Formerly Known as Cresco Technology Private Limited	Entity	-	-	-	34.90	-	-
K.P.R Universal Holdings Private Limited	Entity	-	-	-	(174.37)	-	-
K.P.R Infra Projects Private Limited	Entity	-	-	-	(85.98)	-	-
ICD Received							
K.P.R Industries(India) Limited	Entity	-	-	-	-	142.30	-
K.P.R Chemicals Limited	Entity	-	-	-	-	3.24	-
Unsecured Loan Received							-
Cresco Technology LLP	Entity	-	-	-	-	419.12	-
Advances Taken							
Cresco Technology Private Limited	Entity		215.89	-	-	-	-
KPR India Private Limited	Entity	(1.16)	1.44	-	-	-	-
K.P.R Chemicals Limited	Entity	-	13.35	-	-	-	-
Sale of Investments							
K.P.R Chemicals Limited	Entity	-	9.16	-	-	-	-
Advances Repaid							
K.P.R Universal Holdings Private Limited	Entity	29.95	337.09	-	-	-	-
K.P.R Infra Projects Private Limited	Entity	-	81.54	-	-	-	-
Aravind Seeds Private Limited	Entity	(0.11)	44.10	26.94	-	-	-
K.P.R Industries(India) Limited	Entity	-	74.35	0.17	-	-	-
K.P.R Power Limited	Entity	-	3.08	-	-	-	-
Sri Lakshmi Egg Farming Private Limited	Entity	-	-	-	12.69	-	-
Interest Paid							
Cresco Technology LLP	Entity	-	-	-	16.72	-	-
KPR India Private Limited	Entity	-	1.27	-	-	-	-

Related Party Disclosures -Transactions During the Year — ` in Millions

Particulars	Individual/Entity	For the Year Ended 31st March,					
		30th June 2015	2015	2014	2013	2012	2011
Remuneration							
Kovvuri Papa Reddy	Individual	1.20	4.80	3.66	5.10	3.00	3.00
Karri Venkata Mukunda Reddy	Individual	1.20	4.80	4.80	4.80	2.70	2.70
Kovvuri Raja Sekhar Reddy	Individual	1.20	4.80	7.63	4.50	2.40	2.40
P Narayana Rao	Individual	0.18	0.56	-	-	-	-
V. Visweswara Rao	Individual	0.54	2.60	-	-	-	-
Kishan Gopal Tivari	Individual	-	0.93	0.71	0.53	-	-
Taxes Deducted							
Kovvuri Papa Reddy	Individual	0.03	2.25	-	-	-	-
Karri Venkata Mukunda Reddy	Individual	0.33	2.42	2.41	-	-	-
Kovvuri Raja Sekhar Reddy	Individual	0.33	1.76	-	-	-	-
Loans Repaid							
Kovvuri Papa Reddy	Individual		106.77	-	-	-	-
Karri Venkata Mukunda Reddy	Individual	2.76	112.30	-	-	-	-
Kovvuri Raja Sekhar Reddy	Individual	2.27	144.99	-	-	-	-
Funds Borrowed							
Kovvuri Papa Reddy	Individual	-	-	-	(102.57)	-	-
Karri Venkata Mukunda Reddy	Individual	-	-	-	(0.88)	-	-
Kovvuri Raja Sekhar Reddy	Individual	-	-	-	(133.91)	-	-
Expenses paid on behalf of the Company							
Kovvuri Raja Sekhar Reddy	Individual	-	(0.06)	-	-	-	-
Advances made by Company							
Kovvuri Raja Sekhar Reddy	Individual	-	0.26	-	-	-	-
Funds Given							
Mrs.T.Vanaja	Individual	-	-	-	1.36	-	-

Related Party Disclosure - Outstanding Balances as at Balance Sheet Date — ` in Millions

Particulars	Individual/Entity	For the Year Ended 31st March,					
		30th June 2015	2015	2014	2013	2012	2011
K.P.R Power Private Limited	**Entity**						2.35
	Amount Receivable/(Payable)	-	-	-	-	-	
Aravind Seeds Private Limited	**Entity**						
	Amount Receivable/(Payable)	8.65	(8.76)	(23.65)	(1.82)	-	(12.02)
K.P.R Universal Holdings Private Limited	**Entity**						
	Amount Receivable/(Payable)	-	(29.95)	(367.27)	(174.09)	0.28	-
K.P.R Industries(India) Limited	**Entity**						
	Amount Receivable/(Payable)	-	-	(75.45)	(48.28)	(91.49)	-
Webcode Infotech Limited	**Entity**						
	Amount Receivable/(Payable)	-	-	-	-	0.65	-
K.P.R Power Limited	**Entity**						
	Amount Receivable/(Payable)	-	-	3.47	-	3.56	-
Cresco Technology LLP (Formerly Known as Cresco Technology Private Limited	**Entity**						
	Amount Receivable/(Payable)	(280.29)	(352.67)	(137.37)	(167.21)	(132.31)	-
K.P.R Chemicals Limited	**Entity**						
	Amount Receivable/(Payable)	-	-	-	-	(46.46)	99.28
	Equity Subscribed	-	-	9.16	-	-	-
K.P.R Infra Projects Private Limited	**Entity**	-	-				
	Amount Receivable/(Payable)	-	-	(81.62)	(80.98)	-	-
Sri Lakshmi Egg Farming Private Limited	**Entity**						
	Amount Receivable/ (Payable) for Purchase, Sale & Expenses	1.23	0.66	1.10	0.74	-	-
	Amount Receivable/(Payable)	-	-	0.27	2.58	-	-

Related Party Disclosure - Outstanding Balances as at Balance Sheet Date **` in Millions**

Particulars	Individual/Entity		For the Year Ended 31st March,				
		30th June 2015	2015	2014	2013	2012	2011
KPR India Private Limited	Amount Receivable/ (Payable) for Purchase, Sale &Expenses	0.98	-	-	-	-	-
Surya Jyothi Seeds India Pvt Ltd	Amount Receivable/ (Payable)	12.89	7.44				
Mega Encon Projects Private Limited	Amount Receivable/(Payable)	-	-	0.01	-	-	-
Mrs.T.Vanaja	Individual	-					
	Funds Given	-	-	-	1.36	-	-
Kovvuri Papa Reddy	Individual	-	-	-	-	-	-
	Remuneration	-	-	-	3.00	-	0.09
	Equity shares invested	-	1.76	1.76	-	-	-
	Amount Receivable/(Payable)	(4.24)	3.36	(0.81)	-	(0.19)	-
	Unsecured Loan Payable	-	-	(106.77)	-	-	-
	Funds Borrowed	-	-	-	(10.28)	-	-
Karri Venkata Mukunda Reddy	Individual	-	-	-	-	-	-
	Remuneration		-	-	2.70	-	0.09
	Equity shares invested		0.57	0.57	-	-	-
	Amount Receivable/(Payable)	(2.00)	3.89	(3.10)	-	(0.17)	-
	Unsecured Loan Payable	-	-	(110.70)	-	-	-
	Funds Borrowed	-	-	-	(10.51)	-	-
Kovvuri Raja Sekhar Reddy	Individual	-	-	-	-	-	-
	Remuneration	-	-	-	2.40	-	0.10
	Equity shares invested	-	1.76	1.76	-	-	-
	Amount Payable	1.36	0.03	2.80	-	(0.01)	-
	Unsecured Loan Payable	-	-	(144.99)	-	-	-
	Funds Borrowed	-	-	-	(133.92)	-	-
P Narayana Rao	Amount Payable	0.06	0.05	-	-	-	-
Kishan Gopal Tivari	Amount Payable	-	0.09	0.08	0.06	-	-
V. Visweswarao Rao	Amount Payable	-	-	-	-	-	-

Annexure 37 - Restated Consolidated Statement of Contingent Liabilities not provided for and commitments ` in Millions

Nature of Contingent Liability	As at					
	30th June 2015	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
i. Unexpired guarantees issued on behalf of the company by Banks for which the Company has provided counter guarantee	12.30	9.68	8.49	3.30	32.92	4.13
ii. Bills discounted with banks which have not matured	-	-	-	-	-	-
iii. Corporate Guarantees issued by Company on behalf of others to Commercial Banks & Financial Institutions	13.00	89.00	89.00	-	-	-
iv. Legal Undertakings given to Customs Authorities for clearing the imports	-	-	-	-	-	-
v. Claims against the company not acknowledged as debts	-	-	-	-	-	-
a. Excise *	139.52	139.52	139.52	-	-	-
b.Sales Tax	-	-	-	-	-	-
c. Service Tax	-	-	-	-	-	-
d. Income Tax **	1.33	1.33	-	-	-	-
e. Civil Proceedings$	10.10	10.10	-	-	-	-
f. Criminal Cases#	Amount Unascertainable	Amount Unascertainable	-	-	-	-
g. Others						
vi. Estimated amounts of contracts remaining to be executed on Capital Account and not provided for	-	-	-	-	-	-

` in Millions

***Excise**		Details for the F.Y 2014-15 & F.Y 2013-14			
Particular		**Issue**	**CESTAT**	**Commissioner (Appeals)**	**Total**
Capital Goods		Irregular availment	7.21		7.21
DCP		Mis-Classification	107.93	-	107.93
M.N Fertilisers		Duty on Micronutrients	-	17.41	17.41
Bio-Fertilisers		Mis-Classification	-	6.98	6.98
				-	**139.53**

Income Tax

a)

` in Millions

Asst.Year	Issue	Pending Before	Amount
2012-13	Disallowances u/s 40A(3A), 14A & deduction for captive power plant U/s 80IA	CIT (Appeals)	1.33

b) Survey under section 133A of Income Tax Act, 1961 was conducted by DDIT, Vishakhapatnam on 19 March 2015. In continuation of survey, notice U/s. 148 of the Income Tax Act, 1961 was served on the company for the Assessment Years 2009-10, 2010-11, 2011-12 and 2012-13 on 26.10.2015 by the ACIT, Circle-1, Kakinada and assessment proceedings are yet to be completed.

$ Civil Proceedings

` in Millions

Particular	Pending Before	Amount
Infringement of statutory right	II Additional Judge,Vishakapatnam	10.00
Infringement of trademark rights and copyright	High court of Madras	0.10
		10.10

Criminal Proceedings

` in Millions

Particular	Pending Before	Amount
Inhalation of organ phosphorus poison by an employee at the Company's unit at Balabhadrapuram	Judicial First Class Magistrate, Anaparthi	-
It was alleged that there is a violation under the provisions of Legal Metrology and the AP LM Rules for an error in net contents of the packages	Additional Judicial First class Magistrate at Narayanpet, Mahaboobnagar.	-
Company's Driver has drove the Company's vehicle rashly and negligently causing the death of a person.	Judicial First Class Magistrate, Anaparthi	-
It was alleged that there is a violation under the provisions of the Fertiliser Control Order read with the Essential Commodities Act for distrubuting low quality fertilisers.	Additional Munsif Magistrate, Ongole.	-
It was alleged that there is a violation under the provisions of the Fertiliser Control Order read with the Essential Commodities Act for distrubuting low quality fertilisers.	Judicial Magistrate First Class at Lingasgur	-
It was alleged that there is a violation under the provisions of the Fertiliser Control Order read with the Essential Commodities Act for distributing low quality fertilisers.	Judicial Magistrate First Class at Lingasgur	-
It was alleged that there is a violation under the provisions of the Fertiliser Control Order read with the Essential Commodities Act for distributing low quality fertilisers.	Judicial Magistrate First Class at Channagiri	-

Annexure 38 - Restated Consolidated Statement of Accounting Ratios

` in Millions

	Particulars	As at					
		30th June 2015	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
A	Net Worth, As restated	1,620.13	1,577.49	1,352.92	1,082.02	949.53	588.83
B	Net profit after tax and extraordinary items, as restated	42.75	271.86	286.82	142.38	423.95	215.32
	Weighted average number of equity shares considered ($) (#)						
C	For basic earnings per share	85.46	85.46	85.46	85.46	85.46	85.46
D	For diluted earnings per share	85.46	85.46	85.46	85.46	85.46	85.46
	Earnings per share ` 10 each						
E	Restated basic earnings per share (B/C)	(**) 0.50	3.18	3.36	1.67	4.96	2.52
F	Restated diluted earnings per share (B/D)	(**) 0.50	3.18	3.36	1.67	4.96	2.52
G	Return on net worth (%) (B/A)	(**) 2.64	17.23	21.20	13.16	44.65	36.57
H	Number of shares considered (#)	85.46	85.46	85.46	85.46	85.46	85.46
I	Net assets value per share of `10 each (A/H)	18.96	18.46	15.83	12.66	11.11	6.89
J	Face value (`)	10	10	10	10	10	10

Notes:

1. The above ratios are calculated as under:

a) Basic earnings per share = Net profit/(loss) after tax, as restated attributable to shareholders / Weighted average number of shares outstanding for the year / period.

b) Diluted earnings per share = Net profit/(loss) after tax, as restated / Weighted average number of diluted equity shares outstanding during the year / period.

c) Return of net worth (%) = Net profit/(loss) after tax, as restated / Net worth as restated as at year/ period end

d) Net asset value per share (Rs.) = Net worth as restated / Number of equity shares as at year/period end

2. Weighted average number of equity shares is the number of equity shares outstanding at the beginning of the year adjusted by the number of equity shares issued during the year multiplied by the time weighting factor. The timeweighting factor is the number of days for which the specific shares are outstanding as a proportion of total number of days during the year.

3. Net worth for ratios mentioned in note 1(c) and 1(d) is = Equity share capital + Reserves and surplus (including Securities Premium, (Deficit)/surplus in Statement of Profit and Loss).

4. Earnings per share calculations are in accordance with Accounting Standard 20 - Earnings per share, notified under the Companies (Accounting Standards) Rules 2006, as amended.

5. The figures disclosed above are based on the restated standalone summary statement of assets and liabilities of the Company.

6. The above statement should be read with the notes to Restated Standalone Summary Statements of Assets and Liabilities, Restated Standalone Summary Statements of Profit and Losses and Restated Standalone Summary Statements of Cash Flows appearing in Annexure 4 and 5.

(**) Not Annualised.

($) The company has issued Bonus Shares during the F Y 2013-14, the same has been adjusted for the F Y 2012-13, 2011-12 and 2010-11 in accordance with Account Standard 20 - Earning per Share.

(#) The Company has declared bonus shares in the ratio of 5 : 1 to all existing shares holders which has been approved by the share holders in extra ordinary general meeting held on 10 February 2014 and has been allotted to the equity shareholders pursuant to the resolution passed by Board of Directors on 25 February 2014. Accordingly, the number of equity shares outstanding as on 25 February 2014 amounting to 85,464,000 and face value of shares of ` 10 each has been considered for computation of basis and diluted earnings per share and Net asset value per share for the year ended 31 March 2011, 2012, 2013, post adjustment for the impact of bonus issue.

Annexure 39 – Other Notes to Restated Consoidated Financial Statement

I. Restated Consolidated Summary Statement of Employee Benefits

The Company has a defined benefit gratuity plan. Every employee who has completed five years or more of service is eligible for gratuity on retirement or separation at the rate of 15 days' last drawn basic salary for each completed year of service. The scheme is unfunded.

The following tables summarize the components of net benefit expense recognized in the statement of profit and loss and the funded status and amounts recognized in the balance sheet.

a) GRATUITY

` in Millions

Particulars	30th June 2015 (*)	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Obligation at the beginning of the year	6.10	3.28	2.44	1.12	0.67	-
Obligation acquired on acquisition during the year	-	-	-	-	-	-
Interest on defined benefit obligation	-	0.30	0.20	0.10	0.05	-
Service cost	-	1.75	1.03	0.84	0.43	0.30
Actuarial (gains)/loss	1.53	0.94	(0.39)	0.38	(0.03)	0.37
Obligation at the year end	**7.63**	**6.27**	**3.28**	**2.44**	**1.12**	**0.67**
Plan assets at year beginning, at fair value						
Plan assets acquired on acquisition during the year	-	-	-	-	-	-
Expected return on plan assets (estimated)	-	-	-	-	-	-
Actuarial gain / (loss)	-	-	-	-	-	-
Contributions	-	-	-	-	-	-
Benefits settled	-	-	-	-	-	-
Plan assets at year end, at fair value	-	-	-	-	-	-
Reconciliation of present value of the obligation and the fair value of the plan assets:						
Closing obligations	7.63	6.27	3.28	2.44	1.12	0.67
Closing fair value of plan assets						
Asset / (liability) recognised in the balance sheet	**7.63**	**6.27**	**3.28**	**2.44**	**1.12**	**0.67**

						` in Millions
Current	0.88	0.71	0.41	0.29	0.17	0.05
Non Current	6.74	5.55	2.86	2.16	0.95	0.62

Gratuity cost for the year

` in Millions

Particulars	**30th June 2015 (*)**	**31st March 2015**	**31st March 2014**	**31st March 2013**	**31st March 2012**	**31st March 2011**
Service Cost	-	1.75	1.03	0.84	0.43	0.30
Interest Cost	-	0.30	0.20	0.10	0.05	-
Benefits paid	-	0.00	-	-	-	-
Actuarial (gain)/loss on obligation	-	0.94	(0.39)	0.38	(0.03)	0.37
Past service cost	1.53	-	-	-	-	-
Net gratuity cost	**1.53**	**2.99**	**0.83**	**1.32**	**0.46**	**0.67**
Assumptions						
Interest rate	-	9.19%-7.77%	8.06% - 9.19%	8.65% - 8.06%	8.17% - 8.65%	8.17%
salary increase	-	3.00% - 3.00%	3.00% - 3.00%	3.00% - 3.00%	3.00% - 3.00%	3%
Attrition rate	-	3.00% - 3.00%	3.00% - 3.00%	3.00% - 3.00%	3.00% - 3.00%	3%
Mortality table	-	IALM (2006-08) Ult.	IALM (2006-08) Ult.	IALM (2006-08) Ult.	IALM (2006-08) Ult.	IALM (2006-08) Ult.

b) COMPENSATEDABSENCE (PL) PLAN

` in Millions

Particulars	30th June 2015 (*)	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Obligation at the beginning of the year	1.70	-	-	-	-	-
Obligation acquired on acquisition during the year	-	-	-	-	-	-
Interest on defined benefit obligation	-	-	-	-	-	-
Service cost	-	1.36	-	-	-	-
Actuarial (gains)/loss	0.43	0.41	-	-	-	-
Obligation at the year end	**2.13**	**1.78**	-	-	-	-
Plan assets at year beginning, at fair value	-	-	-	-	-	-
Plan assets acquired on acquisition during the year	-	-	-	-	-	-
Expected return on plan assets (estimated)	-	-	-	-	-	-
Actuarial gain / (loss)	-	-	-	-	-	-
Contributions	-	-	-	-	-	-
Benefits settled	-	-	-	-	-	-
Plan assets at year end, at fair value	-	-	-	-	-	-
Reconciliation of present value of the obligation and the fair value of the plan assets:						
Closing obligations	2.13	1.78	-	-	-	-
Closing fair value of plan assets	-	-	-	-	-	
Asset / (liability) recognised in the balance sheet	2.13	1.70	-	-	-	
To be Included in Employee Salaries						
Current	0.35	0.31	-	-	-	-
Non Current	1.77	1.47	-	-	-	-

Compensated Absence For The Period/Year

` in Millions

Particulars	30th June 2015 (*)	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Service Cost	-	1.36	-	-	-	-
Interest Cost	-	-	-	-	-	-
Benefits paid	-	-	-	-	-	-
Actuarial (gain)/loss on obligation	-	0.41	-	-	-	-
Past service cost	0.43	-	-	-	-	-
Net Cost	0.43	1.78	-	-	-	-
Assumptions						
Interest rate	-	9.19% - 7.77%	8.06% - 9.19%	-	-	-
salary increase	-	3.00% - 3.00%	3.00% - 3.00%	-	-	-
Attrition rate	-	3.00% - 3.00%	3.00% - 3.00%	-	-	-
Mortality table	-	IALM (2006-08) Ult.	IALM (2006-08) Ult.	-	-	-

(*) The Provision for Gratuity and Leave Encashment for the period ended 30th June, 2015 has been made in proportion to the Previous Year i.e. 2014-15

II. Restated Consolidated Summary Statement of Segment Report

a) Primary Business Segments:

Business Segments:

Segments have been identified and reported taking into account the nature of products, the differing risk and returns, the organization structure and the internal financial reporting scheme.

The company has identified the following segments as its reportable segments:
1. Fertilisers
2. Chemicals
3. Pesticides
4. Seeds

Restated Consolidated Summary Statement of Segment Reporting - Primary Business Segments **` in Millions**

Particulars	for June, 2015					
	Fertilisers	Chemicals	Pesticides	Seeds	Un allocated	Total
Segment Revenue						
External Sales	869.34	86.45	184.20	115.19	-	1,255.19
	869.34	**86.45**	**184.20**	**115.19**	**-**	**1,255.19**
Segment Result						
Profit before Unallocated Expenses/Income	44.96	3.88	8.45	11.75	-	69.04
Unallocated Expenses net of Unallocated Income	-	-	-	-	8.62	8.62
Profit Before Exceptional Items	**44.96**	**3.88**	**8.45**	**11.75**	**(8.62)**	**60.42**
Less : Exceptional Items	-	-	-	-	-	-
Profit Before Tax	**44.96**	**3.88**	**8.45**	**11.75**	**(8.62)**	**60.42**
Less : Tax Expenses	-	-	-	3.64	14.03	17.67
Profit from Continuing Operations	**44.96**	**3.88**	**8.45**	**8.11**		**42.75**
Add: Profit from Discontinuing Operations	-	-	-	-	-	-
Profit for the Year	**44.96**	**3.88**	**8.45**	**8.11**	**-**	**42.75**
Other Information						
Segment Assets	5,513.73	700.89	1,079.93	249.77	728.04	8,272.36
Segment Liabilities	3,103.98	308.67	657.70	240.54	2,863.94	7,174.84
Capital Expenditure	44.27	-	-	-	-	-
Depreciation	392.02	114.78	11.08	9.23	63.01	590.11

Particulars	` in Millions					
	for March, 2015					
	Fertilisers	Chemicals	Pesticides	Seeds	Un allocated	Total
Segment Revenue						
External Sales	3,971.88	600.01	1,166.38	236.11	-	5,974.38
	3,971.88	**600.01**	**1,166.38**	**236.11**	-	5,974.38
Segment Result						
Profit before Unallocated Expenses/Income	293.63	35.92	73.72	18.53	-	421.80
Unallocated Expenses net of Unallocated Income	-	-	-	-	19.04	19.04
Profit Before Exceptional Items	**293.63**	**35.92**	**73.72**	**18.53**	**(19.04)**	402.75
Less : Exceptional Items	-	-	-	-	6.64	6.64
Profit Before Tax	**293.63**	**35.92**	**73.72**	**18.53**	**(25.68)**	396.11
Less : Tax Expenses	-	-	-	6.61	117.64	124.25
Profit from Continuing Operations	**293.63**	**35.92**	**73.72**	**11.93**		271.86
Add: Profit from Discontinuing Operations	-	-	-	-	-	-
Profit for the Year	**293.63**	**35.92**	**73.72**	**11.93**	-	271.86
Other Information						
Segment Assets	5,023.91	827.31	1,190.82	197.19	767.62	8,006.85
Segment Liabilities	2,606.90	393.81	765.54	188.65	3,538.47	7,493.38
Capital Expenditure	35.76	-	-	-	-	35.76
Depreciation	363.19	110.06	9.58	8.54	57.86	549.23

Particulars	for March, 2014					` in Millions
	Fertilisers	Chemicals	Pesticides	Seeds	Un allocated	Total
Segment Revenue						
External Sales	4,443.44	432.55	1,053.48	199.83	-	6,129.30
	4,443.44	**432.55**	**1,053.48**	**199.83**	-	6,129.30
Segment Result						
Profit before Unallocated Expenses/Income	434.45	26.61	76.89	19.85	-	557.80
Unallocated Expenses net of Unallocated Income	-	-	-	-	78.46	78.46
Profit Before Exceptional Items	**434.45**	**26.61**	**76.89**	**19.85**	**78.46**	479.34
Less : Exceptional Items	-	-	-	-	47.71	47.71
Profit Before Tax	**434.45**	**26.61**	**76.89**	**19.85**		431.63
Less : Tax Expenses	-	-	-	2.34	144.93	147.27
Profit from Continuing Operations	**434.45**	**26.61**	**76.89**	**17.51**		284.36
Add: Profit from Discontinuing Operations	-	-	-	-	-	2.47
Profit for the Year	**434.45**	**26.61**	**76.89**	**17.51**	-	286.62
Other Information						
Segment Assets	4,902.07	856.29	1,078.74	150.32	355.07	7,342.50
Segment Liabilities	2,681.25	261.01	635.69	144.47	3,532.46	7,254.87
Capital Expenditure	40.35	-	-	-		40.35
Depreciation	252.35	91.20	16.40	5.86	41.48	407.30

Particulars	for March, 2013					` in Millions
	Fertilisers	Chemicals	Pesticides	Seeds	Un allocated	Total
Segment Revenue						
External Sales	4,392.49	571.90	656.92	-	-	5,621.31
	4,392.49	**571.90**	**656.92**	-	-	5,621.31
Segment Result				-		
Profit before Unallocated Expenses/Income	142.06	33.16	3.24	-	-	178.47
Unallocated Expenses net of Unallocated Income	-	-	-	-	(44.91)	(44.91)
Profit Before Exceptional Items	**142.06**	**33.16**	**3.24**	-	-	223.37
Less : Exceptional Items	-	-	-	-	-	-
Profit Before Tax	**142.06**	**33.16**	**3.24**	-	-	223.37
Less : Tax Expenses	-	-	-	-	80.75	80.75
Profit from Continuing Operations	**142.06**	**33.16**	**3.24**	-		142.63
Add: Profit from Discontinuing Operations	-	-	-	-	-	(0.25)
Profit for the Year	**142.06**	**33.16**	**3.24**	-	-	142.38
Other Information				-		
Segment Assets	5,129.13	831.93	773.11	-	920.97	7,655.14
Segment Liabilities	3,226.60	420.10	482.55	-	3,219.14	7,348.39
Capital Expenditure	2.00	-	-	-	-	2.00
Depreciation	167.18	69.76	4.75	-	67.06	308.75

Particulars	for March, 2012					` in Millions
	Fertilisers	Chemicals	Pesticides	Seeds	Un allocated	Total
Segment Revenue						
External Sales	5,742.87	332.85	521.11	-	-	6,596.83
	5,742.87	**332.85**	**521.11**	-	-	6,596.83
Segment Result				-		
Profit before Unallocated Expenses/Income	478.19	14.52	38.10	-	-	530.81
Unallocated Expenses net of Unallocated Income	-	-	-	-	(95.55)	(95.55)
Profit Before Exceptional Items	**478.19**	**14.52**	**38.10**	-		626.36
Less : Exceptional Items	-	-	-	-	-	-
Profit Before Tax	**478.19**	**14.52**	**38.10**	-		629.20
Less : Tax Expenses	-	-	-	-	203.17	203.17
Profit from Continuing Operations	**478.19**	**14.52**	**38.10**	-	-	423.20
Add: Profit from Discontinuing Operations	-	-	-	-	-	0.76
Profit for the Year	**478.19**	**14.52**	**38.10**	-	-	423.96
Other Information				-		
Segment Assets	5,585.42	737.37	496.97	-	1,242.94	8,062.71
Segment Liabilities	4,673.02	270.84	424.03	-	2,613.13	7,981.02
Capital Expenditure	106.71	-	-	-	-	106.71
Depreciation	89.20	48.34	2.97	-	47.89	188.40

Particulars	for March, 2011					` in Millions
	Fertilisers	Chemicals	Pesticides	Seeds	Un allocated	Total
Segment Revenue						
External Sales	2,248.44	199.24	307.13	-	-	2,754.80
	2,248.44	**199.24**	**307.13**	-	-	2,754.80
Segment Result				-		
Profit before Unallocated Expenses/Income	278.48	10.52	23.99	-	-	312.99
Unallocated Expenses net of Unallocated Income	-	-	-	-	(3.79)	(3.79)
Profit Before Exceptional Items	**278.48**	**10.52**	**23.99**	-		316.78
Less : Exceptional Items	-	-	-	-	-	-
Profit Before Tax	**278.48**	**10.52**	**23.99**	-		316.78
Less : Tax Expenses	-	-	-	-	99.19	99.19
Profit from Continuing Operations	**278.48**	**10.52**	**23.99**	-		217.58
Add: Profit from Discontinuing Operations	-	-	-	-	-	(2.27)
Profit for the Year	**278.48**	**10.52**	**23.99**	-	-	215.32
Other Information				-		
Segment Assets	1,441.94	576.77	298.81	-	999.92	3,317.43
Segment Liabilities	1,304.50	115.59	178.19	-	2,031.90	3,630.18
Capital Expenditure	429.29	-	-	-	-	429.29
Depreciation	57.48	27.11	1.74	-	30.21	116.54

b. Secondary Business Segments

Geographical Segments:

The Company sells its products mainly within India where the conditions prevailing are uniform. Since the sales are within India, no separate geographical segment disclosure is considered necessary

III. Restated Consolidated Summary Statement of Finance Lease

` in Millions

Particulars	30th June 2015	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Amount of Finance Lease	20.68	23.46	27.64	23.46	34.52	20.68
Less: lease amount repaid during the period	8.12	10.07	12.49	10.07	12.20	8.12
Amount Outstanding at the end of the Period	12.55	13.39	15.15	13.39	22.32	12.55
Amount Payable not later than one year	10.02	8.21	10.07	8.21	11.14	10.02
Amount Payable later than one year but not later than five years	3.44	5.18	5.08	5.18	11.17	3.44

Operating lease rents recognized in the statement of Profit & Loss during the year

IV. Restated Consolidated Summary Statement of Earnings per Share

` in Millions

Particulars	30th June 2015	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Profit After Tax (Million.)	42.75	271.86	286.82	142.38	423.95	215.32
Weighted Average No. of Shares (Basic)	85.46	85.46	85.46	85.46	85.46	85.46
Weighted Average No. of Shares (Diluted)	85.46	85.46	85.46	85.46	85.46	85.46
EPS (Basic)	#0.50	3.18	3.36	1.67	4.96	2.52
EPS (Diluted)	#0.50	3.18	3.36	1.67	4.96	2.52

Not Annualised

V. Restated Consolidated Summary Statement of Details of discounting operations

` in Millions

Particulars	Particulars	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Description of the discontinuing operation(s)	-	Power Generation through Wind Mills	Power Generation through Wind Mills	Power Generation through Wind Mills	Power Generation through Wind Mills
Business or Geographical segment(s) in which it is reported as per AS 17	-	-	-	-	-
The date and nature of initial disclosure event	-	-	-	-	-
The date or period in which the discontinuance is expected to be completed	-	-	-	-	-
The carrying amounts, as of the balance sheet date, of the total assets to be disposed of and the total liabilities to be settled	-	-	-	-	-
The amount of the revenue and expenses in respect of the ordinary activities attributable to the discounting operation during the current financial reporting period	**Income**	19.02	24.88	17.04	10.57
	Expenditure				
	Operation& Maintenance	4.29	4.09	3.88	3.69
	Depreciation	-	9.15	9.18	9.15
	Interest on Loan	11.00	11.89	2.85	-
the amount of pre-tax profit or loss from ordinary activities attributable to the discontinuing operation during the current financial reporting period, and the income tax expense related thereto	-	3.74	(0.25)	1.13	(2.27)
the amounts of net cash flows attributable to the operating, investing, and financing activities of the discontinuing operation during the current financial reporting period	-	-	-	-	-

VI. Restated Consolidated Summary Statement of Un hedged Foreign Currency Exposure

The Period/Yearend Foreign Currency Exposure that have not been hedged by a derivative instrument or otherwise are as bellow:

` in Millions

Un hedged Foreign Currency	30th June 2015	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Trade Payables	1339.74	1082.23	1170.45	1903.66	3109.09	962.40

VII. Restated Consolidated Summary Statement of Additional Information Pursuant to the Part II of Schedule III to the Companies Act, 2013

` in Millions

Particulars	30th June 2015	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
a) Payment to Auditors						
To Statutory Auditors						
For Audit	0.23	1.01	0,98	0.62	0.51	0.33
For Taxation Matters	0.07	0.28	0.20	0.17	0.11	0.08
For Other Services	0.03	0.11	0.06	0.06	0.06	0.03
b) **Value of Imports on CIF**						
Raw Materials	138.03	766.59	730.83	702.00	618.73	1154.14
Traded Goods	-	-	-	881.93	3757.47	-
Capital Goods	-	-	-	-	-	4.73
c) **Expenditure in Foreign Currency**						
Travelling	-	0.71	1.92	0.09	-	-
Consultancy	-	1.42	-	-	-	-
Others	0.46	0.46	-	-	1.20	0.74

d) A survey u/s 133 A of the Income Tax Act, 1961 was conducted by DDIT, Vishakhapatnam on 19.03.2015. In continuation of survey, notice U/s. 148 of the Income Tax Act, 1961 was served on the company for the Assessment Years 2009-10, 2010-11, 2011-12 and 2012-13 on 26.10.2015 by the ACIT, Circle-1, Kakinada.

In response to notice U/s 148, the company has filed the revised returns for the Assessment Years 2009-10, 2010-11, 2011-12 and 2012-13 on 20.11.2015 by admitting the disallowance of depreciation on capital expenditure and the tax thereon amounting to ` 2.80 Millions.

e) **Summary Statement of CSR Expenditure:**

` in Millions

Particulars	30th June 2015	31st March 2015	31st March 2014	31st March 2013	31st March 2012	31st March 2011
Gross Amount Required to be Spent by the Company	($) 1.13	5.64	-	-	-	-
Amount Spent	0.39	0.53	-	-	-	-

($) Gross Amount required be spending for FY 15-16 4.52 million and prorating for three months ended 30th June, 2015.

f) **Confirmation of Balances:**

Up to 31st March, 2015, Confirmations of balances from the Trade Receivables are yet to be received in few cases. However in the case of balances under Trade payables, Advances to suppliers & others and advances from customers are subject to confirmations. For the Period ended 30th June,2015,the Company has not sent any letter seeking balance Confirmation from the Trade Receivables, Trade payables, Advances to suppliers & others and advances from customers.

MANAGEMENT'S DISCUSSION AND ANALYSIS OF FINANCIAL CONDITION AND RESULTS OF OPERATION

You should read the following discussion of our financial condition and results of operations together with our restated consolidated financial statements for the Quarter ended June 30, 2015 and Fiscal 2015, 2014, 2013, 2012 and 2011, including the notes thereto and the report thereon, in the chapter titled "Financial Statements" beginning on page 205 of this Draft Red Herring Prospectus. You should also read the chapter titled "Risk Factors" on page 16 of this Draft Red Herring Prospectus, which discusses a number of factors and contingencies that could impact our financial condition and results of operations.

*The following discussion relates to our Company, unless otherwise stated, is based on restated consolidated financial statements. These financial statements have been prepared in accordance with Indian GAAP, the Companies Act and the SEBI ICDR Regulations and restated as described in the report of our Auditors dated November 28, 2015, which is included in this Draft Red Herring Prospectus under "Financial Statements" beginning on page 205 of this Draft Red Herring Prospectus. Our fiscal year ends on March 31 of each year; therefore, all references to a particular fiscal are to the twelve-month period ended March 31 of that year. See also the section titled "**Presentation of Financial, Industry and Market Data**" on page 13 of this Draft Red Herring Prospectus.*

*This discussion may contain forward-looking statements and reflect our current future plans and expectations. Actual results may differ materially from those anticipated in the forward-looking statements. By their nature, certain market risk disclosures are only estimates and could be materially different from what actually occurs in the future. As a result, actual future gains or losses could materially differ from those that have been estimated. Given these uncertainties, prospective investors are cautioned not to place undue reliance on such forward-looking statements. Factors that could cause or contribute to such differences include, but are not limited to, those discussed in the sections titled "**Risk Factors", "Forward-Looking Statements**" and "**Our Business**" on pages 16, 15 and 136, respectively of this Draft Red Herring Prospectus. In this section "our Company" and "it" refers to KPR Agrochem Limited and "we", "us" and "our" refers to our Company along with its subsidiaries.*

Overview

We are an agri-input Company focused on manufacturing, distribution and retailing of a wide range of crop yield enhancing and protection products. Our product portfolio includes crop protection, crop nutrients, seeds, veterinary feed supplements. Further, in order to secure supply of sulphuric acid, one of our key ingredients, we also ventured into manufacturing of sulphuric acid. We produce sulphuric acid as well as other sulphuric acid based chemicals like LABSA and oleum that have wider applications across industries like agrochemicals, veterinary feed supplements, pharmaceuticals, synthetic detergents etc. Our range of product encompasses products across the agri-value chain viz., from seeds to crop nutrients products to crop protection products and also veterinary feed supplements.

Majority of our sales is from branded products like "FAST" "MOTOX 10G" "MEGA SAMRAT" and "MEGA IMIDA" brands for crop protection; "AJAY" for NPK mixture crop nutrient products; "ANNADATA" for single super phosphate; "ABHAYA" for di-calcium phosphate and "APURVA" for seeds. To ensure timely supply and availability of our products as well as achieve last mile connectivity with the farmers, we have set-up company operated depots at 14 locations across India that are established based on the agricultural belts and / or having connectivity ease with our dealer network. Our products are distributed from our depots / manufacturing location based warehouses to a network of approximately 8,000 dealers spread across various states in India. Further, our Company has also set-up a chain of company operated retail outlets known as Kisan Seva Kendras in the East and West Godavari and Krishna districts of Andhra Pradesh, Warangal district of Telangana and Koppal district of Karnataka where our primary manufacturing operations are conducted as a channel of direct sales to our end customers.

Our Company is a part of K.P.R. group based out of East Godavari district of Andhra Pradesh. The group has interests in agri-inputs, chemicals, rice mills and poultries. One of our Promoter, Rajasekhar Reddy Kovvuri along with other partners entered into business of agrochemicals and fertilisers through a partnership firm M/s. Mega Chemicals and Fertilisers on January 17, 2000. Pursuant to a Partnership Deed – Change in Constitution dated March 1, 2003, our Promoters Venkata Mukunda Reddy Karri and Papa Reddy Kovvuri also became partners amongst other partners of M/s. Mega Chemicals and Fertilisers. Post incorporation of our Company in the year 2007, the assets and liabilities of M/s. Mega Chemicals & Fertilisers were transferred to our Company. For further

details, see the chapter titled "***History and Certain Corporate Matters***" on page 166 of this Draft Red Herring Prospectus. Over the years, we have focused on organic growth by investing to increase our production capacities and diversify our product range from being only a crop protection product company to wide product portfolio based agri-input company.

As on November 30, 2015, we have a wide product portfolio across the agri-value chain as follows –

- Crop Protection Products – registrations of 150 formulations from CIB of which we have manufacturing license for 139 products;

- Crop Nutrient Products - single super phosphate, 10 grades of NPK mixture fertilizers, micro nutrients and bio products;

- Seeds – 85 variety of seeds spanning across 33 different field and vegetable crops for which we have received centralised seed license certification;

- Veterinary Feed Supplements– di-calcium phosphate for animal feed and also for use in pharmaceutical industry; and

- Sulphuric Acid – production of sulphuric acid and sulphuric acid based chemicals like LABSA and oleum for variety of industrial applications including agrochemicals, pharmaceuticals, etc.

We operate three manufacturing facilities viz one each at Balabhadrapuram and Biccavolu in East Godavari district of Andhra Pradesh and one in Koppal district, Karnataka and our seed processing unit is located in Warangal district, Telangana which is operated under our wholly-owned subsidiary Sri Sai Swarupa Seeds Private Limited. We have an installed capacity of 555,000 MTPA of crop nutrient products, 21,560 MTPA of crop protection products, 18,000 MTPA for veterinary feed supplements, 160,800 MTPA for chemicals and the install capacities of our seed processing unit is 15,000 TPA. We have also set-up a waste heat recovery plant at our manufacturing facility at Biccavolu, East Godavari as well as Koppal, Karnataka to generate power in order to optimally use the steam produced during the manufacturing of sulphuric acid. The aggregate capacity of our waste heat recovery power plants is 2.5 MW (1.5 MW at Biccavolu, Andhra Pradesh and 1 MW at Koppal, Karnataka) which caters to our captive power requirements at our manufacturing facilities..

We have a quality control laboratory at Biccavolu facility and Balabhadrapuram facility, Andhra Pradesh, Warangal facility, Telangana and Koppal facility, Karnataka, which primarily monitors the quality of our major raw materials and finished goods. Further, we have received quality control certifications relating to our products and manufacturing facilities including ISO 14001:2004 certificate for operating as environmental management system for our manufacturing facilities located at Biccavolu and Balabhadrapuram, Andhra Pradesh and Koppal, Karnataka having scope of manufacturing and supply of pesticides, fertilizers, chemicals, API's and animal nutrients; OHSAS 18001:2007 certificate for operating as occupational health and safety management system for Biccavolu facility and Balabhadrapuram facility, Andhra Pradesh and Koppal facility, Karnataka having scope of manufacturing and supply of pesticides, fertilizers, chemicals, API's and animal nutrients; ISO 9001:2008 certificate for operating as quality management system for manufacturing facilities at Balabhadrapuram and Bicaavolu, Andhra Pradesh having scope of manufacturing & supply of pesticides, fertilizers, chemicals, bulk drugs and animal nutrients; license as per IS 5470:2002 for the product dicalcium phosphate animal feed grade for manufacturing facility at Biccavolu, Andhra Pradesh and license as per IS 1664:2002 for the product mineral mixture supplementing cattle feed type I and II for manufacturing facility at Biccavolu, Andhra Pradesh. For further details please refer to our section titled "***Key Regulations and Policies***" appearing on page 155 of this Draft Red Herring Prospectus.

As on November 30, 2015, we had a total workforce of 1,554 employees including 7 management personnel, 44 account personnel, 152 marketing personnel, 128 managerial and supervisory staff, 185 administrative staff, 985 skilled/semi-skilled workers and unskilled workers and 53 contract labourers.

We have grown at a CAGR of 21.32% over the past five financial years with our total revenue growing from ₹ 2,771.90 million in Fiscal 2011 to ₹ 6,005.69 million in Fiscal 2015 on a consolidated basis. Further, our EBITDA as restated, excluding exceptional items and discontinuing operations and has grown from ₹ 567.76 million in

fiscal 2011 to ₹ 1,033.44 million in Fiscal 2015 on a consolidated basis and our profit after tax has grown from ₹ 215.32 million in Fiscal 2011 to ₹ 271.86 million in Fiscal 2015 on a consolidated basis respectively.

Significant factors affecting results of our operations

Our business, results of operations and financial condition are affected by a number of factors, including:

1. Cyclical fluctuation in our business operations;
2. High working capital requirements including high trade receivable days;
3. Fluctations in foreign exchange currency and related foreign exchange rate risks;
4. Increase in competition;
5. Fluctation in raw material price; and
6. Changes in government policies and compliance with various regulatory norms.

Components of our Revenue and Expenses

The following table sets forth certain information with respect to our revenues, expenses and profits, also expressed as a percentage of our total revenue, for the quarter ended June 30, 2015 and Fiscal 2015, 2014 and 2013, as derived from our restated consolidated financial statements:

Particulars	**Quarter ended June 30, 2015**		**For the year ended March 31, 2015**		**For the year ended March 31, 2014**		**For the year ended March 31, 2013**	
	Amount (₹ in million)	**% of Total Revenue**	**Amount (₹ in million)**	**% of Total Revenue**	**Amount (₹ in million)**	**% of Total Revenue**	**Amount (₹ in million)**	**% of Total Revenue**
Revenue from Operations	1,255.19	99.77%	5,974.38	99.48%	6,129.30	99.52%	5,621.31	99.00%
Other Income	2.85	0.23%	31.31	0.52%	29.80	0.48%	56.63	1.00%
Total Revenue	**1,258.04**	**100.00%**	**6,005.69**	**100.00%**	**6,159.10**	**100.00%**	**5,677.94**	**100.00%**
Expenses:								
Cost of Materials Consumed	884.76	70.33%	3,927.56	65.40%	3,693.71	59.97%	2,377.32	41.87%
Purchases of Stock in Trade	41.11	3.27%	25.07	0.42%	456.30	7.41%	1,379.09	24.29%
Changes in inventories of Finished Goods, Work in progress and Stock in Trade	(99.45)	(7.91%)	176.91	2.95%	159.28	2.59%	222.40	3.92%
Employee Benefit Expense	62.42	4.96%	215.34	3.59%	152.92	2.48%	99.22	1.75%
Finance Cost	120.58	9.58%	487.64	8.12%	499.41	8.11%	473.94	8.35%
Depreciation and Amortisation Expense	40.88	3.25%	143.05	2.38%	131.73	2.14%	111.29	1.96%
Other Expenses	147.32	11.71%	627.37	10.45%	586.41	9.52%	791.31	13.94%
Total Expenses	**1,197.62**	**95.20%**	**5,602.94**	**93.29%**	**5,679.76**	**92.22%**	**5,454.57**	**96.07%**
Profit before exceptional items and	60.42	4.80%	402.75	6.71%	479.34	7.78%	223.37	3.93%

Particulars	Quarter ended June 30, 2015		For the year ended March 31, 2015		For the year ended March 31, 2014		For the year ended March 31, 2013	
	Amount (₹ in million)	% of Total Revenue	Amount (₹ in million)	% of Total Revenue	Amount (₹ in million)	% of Total Revenue	Amount (₹ in million)	% of Total Revenue
Taxes, as restated								
Less: Exceptional Items	-	-	6.64	0.11%	47.71	0.77%	-	-
Profit Before Tax as restated	60.42	4.80%	396.11	6.60%	431.63	7.01%	223.37	3.93%
Less: Tax Expense	17.67	1.40%	124.25	2.07%	147.27	2.39%	80.74	1.42%
Profit or (Loss) for the period from Continuing Operations as restated	42.75	3.40%	271.86	4.53%	284.36	4.62%	142.63	2.51%
Profit or (Loss) for the period from discontinuing Operations after Tax	-	-	-	-	2.46	0.04%	(0.25)	(0.00%)
Profit or (Loss) for the period as restated	42.75	3.40%	271.86	4.53%	286.82	4.66%	142.38	2.51%

Principal components of statements of profit and loss

Revenue

Revenue – Total revenue consists of revenue from operations and other income.

Revenue from Operations – Revenue from operations comprises revenues from the sale of products including manufactured goods and traded goods and subsidy from the government.

Sale of products primarily includes revenue from sale of fertilisers which are mainly crop nutrients products, sale of pesticides which are mainly crop protection products, sale of chemical products which majorly includes sale of DCP and sulphuric acid as well as sulphuric acid based products like LABSA and Oleum, and sale of hybrid seeds. Traded goods primarily comprises of revenues from the sale of imported fertilisers.

Our revenues from the sales of manufactured goods and traded goods (including subsidy from the Government) were as follows:

(₹ in million)

Particulars	For the Period / Year ended					
	June 30, 2015	March 31, 2015	March 31, 2014	March 31, 2013	March 31, 2012	March 31, 2011
Revenue from Products Manufactured	1205.56	5930.37	5499.17	3377.96	2917.78	1789.05
Revenue from Products Traded	49.63	44.01	630.13	2243.35	3679.04	965.75

Other Income – Other income primarily includes interest income, rent received, scrap sales, sale tax incentives and electricity incentives.

Expenses

Our total expenses consists of cost of materials consumed, purchase of stock in trade, changes in inventories of finished goods, work-in-progress and stock in trade, employee benefit expenses, finance cost, depreciation and amortization expenses and other expenses.

Cost of materials consumed – Cost of materials consumed comprises cost incurred towards the purchase of raw materials used for manufacturing of our products as well as expenses towards purchase of packing materials. The primarily raw materials which are used for manufacturing of our products include rock phosphate, pesticide technicals, urea, DAP, MOP and sulphur amongst others.

Purchase of stock in trade – Purchase of stock in trade primarily comprises of expenses towards purchase of traded products like imported fertilisers and seeds.

Changes in inventories of finished goods, work-in-progress and stock in trade – We include net of our closing and opening stocks of finished goods, work in progress and stock in trade as an expense.

Employee benefit expense – Employee benefit expense primarily includes expenses towards salaries and wages, director remuneration, contributions to provident and other funds, leave encashment, gratuity and staff welfare expenses.

Finance Cost – Finance cost primarily consist of interest on short-term and long-term loans from banks and other finance expenses.

Depreciation and amortization expenses – Depreciation and amortization expenses primarily consist of depreciation of tangible fixed assets.

Other expenses – Other expenses primarily include costs incurred towards other manufacturing expenses, power and fuel, repair and maintenance, outward freight, business and sales promotion expenses, provision for doubtful debts, loss/(gain) on account of foreign exchange fluctuations and other administrative expenses.

Exceptional item

Fiscal 2015

In Fiscal 2015, exceptional items primarily consists of loss on sale of investment in K.P.R. Chemicals Limited. Consequently, loss on sale of our investment of ₹ 6.64 million has been charged to the statement of profit and loss.

Fiscal 2014

In Fiscal 2014, exceptional items primarily consists of loss on sale of fixed assets and pursuant to loss on sale of investment. Our Company had sold its wind mill operation in Fiscal 2014 and the loss on account of sale of wind mill of ₹ 45.22 million has been charged to the statement of profit and loss. Further, our Company has wound up its international operations of its wholly owned subsidiary, Fortune Impex FZE. Consequently, our investment of ₹ 2.49 million has been written off.

Tax Expenses

Current tax expense – Our current income tax expenses are calculated in accordance with tax regulations relevant to our business.

MAT credit entitlement – Minimum Alternative Tax ("MAT") under the provisions of the Income-tax Act, 1961 is recognized as current tax in the statement of profit and loss. The credit available under the Act in respect of MAT paid is recognized as an asset only when and to the extent there is convincing evidence that we will pay normal income tax during the period for which the MAT credit can be carried forward for set-off against the

normal tax liability. MAT credit recognized as an asset is reviewed at each balance sheet date and written down to the extent the aforesaid convincing evidence no longer exists.

Deferred tax expense/(benefit). Our deferred tax expense and benefit reflects the tax effects of timing differences between accounting and taxable income for the period.

Profit/ (loss) from continuing operations, as restated

Profit/ (loss) from continuing operation, as restated represents profit/ (loss) after tax primarily on account of our ongoing operation.

Profit/ (loss) from discontinued operations after tax (as per audited account)

Profit/ (loss) from discontinued operation after tax (as per audited account) represents profit/ (loss) after tax from our wind mill operations.

Profit/ (loss) for the period as restated

Profit/ (loss) for the period, as restated represent summation of profit/ (loss), as restated from continuing operations and profit/ (loss) from discontinued operation after tax (as per audited account).

Our Results of Operations

Quarter ended June 30, 2015

Our total revenue for the quarter ended June 30, 2015 was ₹ 1,258.04 million of which revenue from operations was ₹ 1,255.19 million and other income of ₹ 2.85 million.

Revenue from Operations

Our revenue from operations, primarily comprises of sale of manufactured product of ₹ 1,205.56 million and revenue from traded products of ₹ 49.63 million, including subsidy received from government. Revenue from operations represents 99.77% of our total revenue.

Other Income

Our other income for the quarter ended June 30, 2015 was ₹ 2.85 million which comprises of ₹ 2.84 million of interest income and scrap sales of ₹ 0.01 million. Other income represents 0.23% of our total revenue.

Expenses

Cost of material consumed

Our cost of material consumed was ₹ 884.76 million for the quarter ended June 30, 2015, majorly comprising of purchase of rock phosphate, pesticide technicals, DAP and other raw materials including mineral mixtures and Linyl Alkali Benzene. Cost of material consumed represents 70.33% of our total revenues.

Purchase of stock-in-trade

The purchase of stock in trade amounted to ₹ 41.11 million for the quarter ended June 30, 2015 majorly comprises of purchase of seeds, detergents and mono ammonium phosphate amongst others. Purchase of stock in trade represents 3.27% of our total revenues.

Changes in inventories of finished goods, work-in-progress and stock-in-trade

The changes in inventories of finished goods, work-in-progress and stock-in-trade was ₹ (99.45) million for the quarter ended June 30, 2015, primarily on account of increase in inventory of finished goods and stock in trade.

Employee benefits expenses

Our employee benefit expenses amounted to ₹ 62.42 million for the quarter ended June 30, 2015 which primarily included salary and wages of ₹ 49.73 million, staff welfare expenses of ₹ 3.87 million, contribution to provident and other funds of ₹ 3.20 million and directors remuneration of ₹ 3.60 million amongst others. Further, the employee benefit expenses as a percentage of total revenue was 4.96% for the quarter ended June 30, 2015.

Finance costs

Our finance costs was ₹ 120.58 million for the quarter ended June 30, 2015 primarily includes interest on working capital and interest on term loans. Finance cost as a percentage of total revenues was 9.58% for the quarter ended June 30, 2015.

Depreciation and Amortisation

The depreciation and amortisation expenses were ₹ 40.88 million for the quarter ended June 30, 2015. The depreciation and amortisation expenses represents 3.25% of our total revenues.

Other expenses

Our other expenses was ₹ 147.32 million for the quarter ended June 30, 2015 which mainly comprised of power and fuel expenses, outward freight, other manufacturing expenses, repairs and maintenance and travelling and conveyance expenses amongst others. Our other expenses was 11.71% of our total revenues for the quarter ended June 30, 2015.

Profit before exceptional items and tax, as restated

Our profit before exceptional items and tax was ₹ 60.42 million for the quarter ended June 30, 2015 which was 4.80% of our total revenues for the quarter ended June 30, 2015.

Tax expense

Our tax expense was ₹17.67 million for the quarter ended June 30, 2015.

Profit/(loss) for the period, as restated

Our profits after tax as restated for the quarter ended June 30, 2015 was ₹ 42.75 million which was 3.40% of our total revenues for the quarter ended June 30, 2015.

Fiscal 2015 compared to Fiscal 2014

Total Revenues

Our total revenue has decreased marginally by 2.49% from ₹ 6,159.10 million for the Fiscal 2014 to ₹ 6,005.69 million for the Fiscal 2015. This was primarily on account of marginal decrease in our revenue from operations.

Revenue from Operations

Our revenue from operations have decreased marginally by 2.53% from ₹ 6,129.30 million for the Fiscal Year 2014 to ₹ 5,974.38 million for the Fiscal 2015. This was primarily on account of restrictions placed on sale of our NPK products in Telangana State due to bifurcation of Telangana from State of Andhra Pradesh and also on account of decrease in subsidy from the Government from ₹ 159.12 million in Fiscal 2014 to ₹ 146.97 million in Fiscal 2015 due to decrease in sale of SSP products.

Other Income

Our other income has increased by 5.07% from ₹ 29.80 million for the Fiscal 2014 to ₹ 31.31 million for the Fiscal 2015, primarily on account of increase in sales tax incentive from ₹ 6.57 million in Fiscal 2014 to ₹ 12.78 million.

Total Expenditure

Our total expenses have marginally decreased by 1.35% from ₹ 5,679.76 million for the Fiscal 2014 to ₹ 5,602.94 million for the Fiscal 2015. This was mainly due to decrease in purchases of stock in trade and decrease in finance costs.

Cost of material consumed

Our cost of material consumed has increased by 6.33% from ₹ 3,693.71 million for the Fiscal 2014 to ₹ 3,927.56 million for the Fiscal 2015, primarily on account of growth in operations in sale of manufactured products. Further, the cost of material consumed as percentage of total revenue has increased from 59.97% in Fiscal 2014 to 65.40% in Fiscal 2015.

Purchase of stock-in-trade

The purchase of traded goods has decreased by 94.51% from ₹ 456.30 million in Fiscal 2014 to ₹ 25.07 million in Fiscal 2015. The decrease in purchase of traded goods was mainly on account of reduction in imports of DAP and purchase of seeds.

Changes in inventories of finished goods, work-in-progress and stock-in-trade

In Fiscal 2015, the changes in inventories of finished goods, work-in-progress and stock-in-trade stood at ₹ 176.91 million as compared to ₹ 159.28 million in Fiscal 2014. Our finished goods inventories has decreased by ₹ 161.95 million in Fiscal 2015 primarily due to increase in revenue from products manufactured. Further, our stock in trade inventories has decreased by ₹ 14.99 million in Fiscal 2015 primarily on account of sale of existing inventories and on account of lower import of traded products.

Employee benefits expenses

Our employee benefit expenses has increased by 40.82 % from ₹ 152.92 million for the Fiscal 2014 to ₹ 215.34 million for the Fiscal 2015, primarily due to annual increments as well as increase in number of employees on account of opening of Kisan Seva Kendras and also on account of increase in staff welfare expenses by ₹ 3.57 million. Our number of employees increased to 1,083 employees as of March 31, 2015 from 817 employees as of March 31, 2014. Further, the employee benefit expenses as a percentage of total revenue has increased from 2.48% in Fiscal 2014 to 3.59% in Fiscal 2015.

Finance cost

Our finance cost has marginally decreased by 2.36% from ₹ 499.41 million for the Fiscal 2014 to ₹ 487.64 million for the Fiscal 2015, mainly due to decrease in interest on working capital loans and reduction in other financial charges. However, the finance cost as a percentage of total revenue has marginally increased from 8.11% in Fiscal 2014 to 8.12% in Fiscal 2015.

Depreciation and Amortisation Expenses

The depreciation and amortisation expenses have increased by 8.59% from ₹ 131.73 million for the Fiscal 2014 to ₹ 143.05 million for the Fiscal 2015, mainly due to increase in fixed assets by ₹ 178.44 million.

Other expenses

Our other expenses increased by 6.98% from ₹ 586.41 million in Fiscal 2014 to ₹ 627.37 million in Fiscal 2015, primarily due to (i) an increase in outward freight from ₹ 79.08 million in Fiscal 2014 to ₹ 94.77 million in Fiscal 2015, (ii) increase in repairs and maintenance expenses from ₹ 115.75 million in Fiscal 2014 to ₹ 140.76 million in Fiscal 2015, (iii) increase of rent expenses from ₹ 16.34 million in Fiscal 2014 to ₹ 23.72 million in Fiscal 2015, (iv) increase in conveyance and travelling expenses from ₹ 32.03 million in Fiscal 2014 to ₹ 38.92 million in Fiscal 2015, (v) due to introduction of expenses relating to Kisan Seva Kendras of ₹ 12.17 million in Fiscal 2015 compared to nil in Fiscal 2014, (vi) increase in other manufacturing expenses from ₹ 69.30 million in Fiscal 2014 to ₹ 77.81 million in Fiscal 2015 and (vii) increase in business and sale promotion expenses. Further, our

other expenses as a percentage of total revenues have increased from 9.52% in Fiscal 2014 to 10.45% in Fiscal 2015.

Profit before exceptional items and tax, as restated

Our profit before exceptional items and tax, as restated decreased by 15.98% from ₹ 479.34 million in Fiscal 2014 to ₹ 402.75 million in Fiscal 2015 for the reasons described above. As a percentage of total revenue, our profit before exceptional items and tax, as restated has decreased from 7.78% in Fiscal 2014 to 6.71% in Fiscal 2015.

Tax expense

Our tax expense has decreased by 15.63% from ₹ 147.27 million in Fiscal 2014 to ₹ 124.25 million in Fiscal 2015 primarily on account of decrease in current tax expenses from ₹ 122.26 million in Fiscal 2014 to ₹ 94.81 million in Fiscal 2015 due to lower profits.

Profit/(loss) for the period, as restated

Our profits, as restated has decreased by 5.22% from ₹ 286.82 million in Fiscal 2014 to ₹ 271.86 million in Fiscal 2015 on account of reasons mentioned above. Further, profit for the period as a percentage of total revenue has decreased from 4.66% in Fiscal 2014 to 4.53% in Fiscal 2015.

Fiscal 2014 compared to Fiscal 2013

Total Revenues

Our total revenues have increased by 8.47% from ₹ 5,677.94 million for the Fiscal 2013 to ₹ 6,159.10 million for the Fiscal 2014. This was primarily on account of growth in operation from our revenue from operations.

Revenue from Operations

Our revenue from operations has increased by 9.04% from ₹ 5,621.31 million for the Fiscal Year 2013 to ₹ 6,129.30 million for the Fiscal 2014. This was primarily on account of substantial increase in revenues from sale of manufactured products by 62.80% from ₹ 3,377.96 million in Fiscal 2013 to ₹ 5,499.17 million in Fiscal 2014 which was further adjusted with decrease of 71.91% of revenue from traded products from ₹ 2,243.35 million in Fiscal 2013 to ₹ 630.13 million in Fiscal 2014.

Other Income

Our other income has decreased by 47.38% from ₹ 56.63 million for the Fiscal Year 2013 to ₹ 29.80 million for the Fiscal Year 2014, primarily on account of decrease in sales tax incentive by 73.49% from ₹ 24.78 million to ₹ 6.57 million and decrease in interest income by 46.78% from ₹ 29.35 million in Fiscal 2013 to ₹ 15.62 million in Fiscal 2014.

Total Expenditure

Our total expenses have increased by 4.13% from ₹ 5,454.57 million for the Fiscal Year 2013 to ₹ 5,679.76 million for the Fiscal Year 2014. This was mainly due to increase in cost of material consumed, employee benefit expense, finance cost and depreciation and amortization expenses.

Cost of material consumed

Our cost of material consumed has increased by 55.37% from ₹ 2,377.32 million for the Fiscal Year 2013 to ₹ 3,693.71 million for the Fiscal Year 2014, primarily in line with general growth in operations reflected in increase in revenue from products manufactured. The increase in raw material purchases primarily included increase of expenses towards purchase of rock phosphate from ₹ 738.70 million in Fiscal 2013 to ₹ 1,319.53 million in Fiscal 2014, purchase of pesticide technicals from ₹ 496.47 million in Fiscal 2013 to ₹ 772.87 million in Fiscal 2014, purchase of urea from ₹ 73.69 million in Fiscal 2013 to ₹ 119.54 million in Fiscal 2014. Further, the cost of material consumed as percentage of total revenue has increased from 41.87% in Fiscal 2013 to 59.97% in Fiscal 2014.

Purchase of stock-in-trade

The purchase of traded goods has decreased by 66.91% from ₹ 1,379.09 million in Fiscal 2013 to ₹ 456.30 million in Fiscal 2014. The decrease in purchase of traded goods was mainly on account of reduction in purchase of DAP, nitrogen phosphate and seeds.

Changes in inventories of finished goods, work-in-progress and stock-in-trade

In Fiscal 2014, the changes in inventories of finished goods, work-in-progress and stock-in-trade stood at ₹ 159.28 million as compared to ₹ 222.40 million in Fiscal 2013. Our finished goods inventories has decreased by ₹ 14.10 million in Fiscal 2014 primarily due to increase in revenue from products manufactured in conformity with our general growth in operations. Further, our stock in trade inventories has decreased by ₹ 145.68 million in Fiscal 2014 primarily on account of sale of existing inventories and lower purchase of traded products.

Employee benefits expense

Our employee benefit expense has increased by 54.12% from ₹ 99.22 million for the Fiscal 2013 to ₹ 152.92 million for the Fiscal 2014, primarily due to increase in salaries and wages from ₹ 73.25 million in Fiscal 2013 to ₹ 119.23 million in Fiscal 2013 on account of annual increments and increase in number of employees and also on account of increase in staff welfare expenses from ₹ 7.25 million in Fiscal 2013 to ₹ 13.86 million in Fiscal 2014. Our number of employees increased to 817 employees as of March 31, 2014 from 708 employees as of March 31, 2013. Further, the employee benefit expense as a percentage of total revenue has increased from 1.75% in Fiscal 2013 to 2.48% in Fiscal 2014.

Finance cost

Our finance costs has increased by 5.37% from ₹ 473.94 million for the Fiscal 2013 to ₹ 499.41 million for the Fiscal 2014, mainly due to increase in interest on term loans and other financial charges. However, the finance cost as a percentage of total revenue has marginally decreased from 8.35% in Fiscal 2013 to 8.11% in Fiscal 2014.

Depreciation and Amortisation Expenses

The depreciation and amortisation expenses has increased by 18.37% from ₹ 111.29 million for the Fiscal 2013 to ₹ 131.73 million for the Fiscal 2014, mainly due to increase in fixed assets by ₹ 82.56 million. However, during Fiscal 2014 there was a sale of windmills.

Other expenses

Our other expenses decreased by 25.89% from ₹ 791.31 million in Fiscal 2013 to ₹ 586.41 million in Fiscal 2014, primarily due to decrease in foreign exchange fluctuation loss from ₹ 453.55 million in Fiscal 2013 to ₹ 67.25 million in Fiscal 2014. However, other than decrease in foreign exchange fluctuation losses, the other expenses have increased primarily on account of (i) increase in power and fuel from ₹ 97.90 million in fiscal 2013 to ₹ 138.75 million in Fiscal 2014, (ii) increase in outward freight from ₹ 27.48 million in fiscal 2013 to ₹ 79.08 million in Fiscal 2014, (iii) increase in charges of repairs and maintenance from ₹ 66.36 million in fiscal 2013 to ₹ 115.75 million in Fiscal 2014 and (iv) increase in conveyance and travelling expenses from ₹ 14.91 million in fiscal 2013 to ₹ 32.03 million in Fiscal 2014. Our other expenses as a percentage of total revenues has decreased from 13.94% in Fiscal 2013 to 9.52% in Fiscal 2014.

Profit before exceptional items and tax, as restated

Our profit before exceptional items and tax, as restated increased by 114.59% from ₹ 223.37 million in Fiscal 2013 to ₹ 479.34 million in Fiscal 2014 for the reasons described above. As a percentage of total revenue, our profit before exceptional items and tax, as restated has increased from 3.93% in Fiscal 2013 to 7.78% in Fiscal 2014.

Tax expense

Our tax expense has increased by 82.40% from ₹ 80.74 million in Fiscal 2013 to ₹ 147.27 million in Fiscal 2014 primarily on account of increase in current tax expenses from ₹ 44.65 million in Fiscal 2013 to ₹ 122.26 million in Fiscal 2014 due to higher profits.

Profit/(loss) for the period, as restated

Our profits has increased substantially by 101.45% from ₹ 142.38 million in Fiscal 2013 to ₹ 286.82 million in Fiscal 2014 on account of reasons mentioned above. Further, profit for the period as a percentage of total revenue has increased from 2.51% in Fiscal 2013 to 4.66% in Fiscal 2014.

Liquidity and Capital Resources

As of June 30, 2015, we had cash and bank balances of ₹ 16.97 million. Cash and bank balances consist of cash on hand and bank balances. Our primary liquidity needs have been to finance our operations, working capital needs, debt service and capital expenditures. We have historically met our liquidity needs primarily through a combination of borrowings and internally generated cash flows.

Our business requires a significant amount of working capital. We expect to meet our working capital requirements primarily from the cash flows from our business operations and working capital borrowings from banks as may be required in addition what is being proposed to be raised through Net Proceeds of this Issue.

Our short-term liquidity requirements relate to servicing our debt and funding working capital requirements. Sources of short-term liquidity include cash balances, receipts from our operations and short term borrowings.

Our long-term liquidity requirements include partial funding of our investments in new projects and repayment of debt under our bank borrowings. Sources of funding our long-term liquidity requirements include new loans, equity issues.

Cash flows

Set forth below is a table of selected information from our Company's restated consolidated cash flow statements for the periods indicated.

(₹ in million)

Particulars	Fiscal 2015	Fiscal 2014	Fiscal 2013
Net cash from/ (used in) operating activities	753.39	907.60	146.74
Net cash from/ (used in) investing activities	(149.86)	(19.58)	(164.88)
Net cash from/ (used in) financing activities	(563.22)	(969.41)	93.45
Net increase/ (decrease) in cash and cash equivalents	40.31	(81.39)	75.31
Opening cash and cash equivalents	24.54	105.93	27.60
Closing cash and cash equivalents	64.85	24.54	102.91

Net cash from/(used in) operating activities

Net cash from operating activities in Fiscal 2015 was ₹ 753.39 million and our operating profit before working capital adjustment for that period was ₹ 1,032.32 million. The difference was primarily attributable to increase in trade receivables by ₹ 300.35 million, increase in short term loans and advances by ₹ 47.91 million, decrease in trade payables by ₹ 111.35 million.

Net cash from operating activities in Fiscal 2014 was ₹ 907.60 million and our operating profit before working capital changes for that period was ₹ 1,119.99 million. The difference was primarily attributable to increase in trade receivables by ₹ 461.09 million, increase in short term loans and advances by ₹ 9.15 million and decrease in trade payables by ₹ 160.43 million.

Net cash from operating activities in Fiscal 2013 was ₹ 146.74 million and our operating profit before working capital changes for that period was ₹ 800.41 million. The difference was primarily attributable to increase in inventories by ₹ 119.68 million and decrease in trade payables by ₹ 1,368.32 million.

Net cash from / (used in) investing activities

In Fiscal 2015, our net cash used in investing activities was ₹ (149.86) million. This primarily consists of payments towards purchase of fixed assets amounting to ₹ 173.85 million.

In Fiscal 2014, our net cash used in investing activities was ₹ (19.58) million. This primarily consists of payments towards purchase of fixed assets amounting to ₹ 120.91 million which was adjusted against the sale of fixed assets of ₹ 99.51 million.

In Fiscal 2013, our net cash used in investing activities was ₹ (164.88) million. This primarily consists of payments towards purchase of fixed assets amounting to ₹ 175.60 million.

Net cash from/ (used in) financing activities

In Fiscal 2015, our net cash generated from financing activities was ₹ (563.22) million. This primarily reflected the net repayments of long term borrowing from banks and financial institutions, dividends paid (including tax thereon) and interest paid. Further, our Company has received proceeds of ₹ 304.57 million from short term borrowings.

In Fiscal 2014, our net cash generated from financing activities was ₹ (969.41) million. This primarily reflected the net repayments of short term borrowings of ₹ 421.69 million, interest paid of ₹ 504.45 million and dividend paid (including tax thereon) of ₹ 33.33 million.

In Fiscal 2013, our net cash generated from financing activities was ₹ 93.45 million. This primarily reflected the net proceeds from long term borrowings from banks and financial institutions of ₹ 487.65 million, net proceeds from short term borrowings of ₹ 129.68 million which was adjusted against interest paid of ₹ 482.49 million.

Financial indebtedness

The following table sets forth our Company's secured and unsecured debt position as at November 30, 2015.

(₹ in million)

Particulars	November 30, 2015
Unsecured loans	320.75
Sub-Total (A)	**320.75**
Fund based	
Term loans from bank (includes instalment payable within one year)	1,024.67
Cash credit; Overdraft from bank	2,233.33
Sub-Total (B)	**3,258.00**
Non – Fund Based	
Bank Gaurantee	13.23
Foreign letter of credit and inland letter of credit	1,476.55
Sub-Total (C)	**1,489.79**
Vehicle loans	5.47
Sub-Total (D)	5.47
Total (A+B+C+D)	**5,074.01**

For details of our financial indebtedness, please refer to the chapter titled "***Financial Indebtedness***" on page 221 of this Draft Red Herring Prospectus.

Contingent Liabilities not provided for and commitments as on June 30, 2015

(₹ in million)

A.	Particulars	Amount
	Unexpired guarantees issued on behalf of our Company by Banks for which our Company has provided counter guarantee	12.30

A.	Particulars	Amount
	Corporate Guarantees issued by our Company on behalf of others to Commercial Banks & Financial Institutions	13.00
	Claims against the company not acknowledged as debts	
	• Excise	139.52
	• Income Tax	1.33
	• Civil Proceedings	10.10
	• Criminal Cases	Amount unascertainable

B. Survey under section 133A of Income Tax Act, 1961 was conducted by DDIT, Vishakhapatnam on March 19, 2015. In continuation of survey, notice under section 148 of the Income Tax Act, 1961 was served on the company for the Assessment Years 2009-10, 2010-11, 2011-12 and 2012-13 on October 26, 2015 by the ACIT, Circle- 1, Kakinada and assessment proceedings are yet to be completed.

For further details, please refer to the chapter titled "***Financial Statements***" on page 205 of this Draft Red Herring Prospectus.

Off Balance Sheet Arrangements

We do not have any off-balance sheet arrangements or derivative instruments, which are reasonably likely to have a current or future material effect on our results of operations or financials condition.

Quantitative and Qualitative Disclosures about Market Risk

Market risk is the risk of loss related to adverse changes in market prices, including interest rate and foreign exchange fluctuation risk. We are exposed to various types of market risks in the normal course of business like interest rate risk, foreign exchange fluctuation risk, inflation risk and commodity price risk amongst others.

Interest Rate Risk

Our exposure to interest rate risks primarily relates to our debt. Fluctuations in interest rates could negatively affect the amount of interest payable by us under our debt obligations and could make it more difficult for us to procure new debt on attractive terms.

Foreign exchange risk

Changes in currency exchange rates influence our results of operations. We import some of our raw materials which are denominated in foreign currencies, primarily in U.S. dollars. Because of our U.S. dollar exposures, exchange rate fluctuations between the Indian Rupee and foreign currencies, especially the U.S. dollar, can have a material impact on our results of operations, cash flows and financial condition. The exchange rate between the Indian Rupee and U.S. dollar has been volatile in recent periods.

Impact of Inflation

In recent years, India has experienced relatively high rates of inflation. While we believe inflation has not had any material impact on our business and results of operations, inflation generally impacts the overall economy and business environment and hence could affect us.

Commodity Price Risk

We are exposed to the risk that prices for our primary raw materials used for the manufacture of fertilisers, insecticides and chemicals including sulphuric acid and various sulphuric acid based products. The cost of raw material consumed represented 65.40% and 59.97% of our consolidated total revenue from operations in Fiscal 2015 and Fiscal 2014, respectively. Some of these materials are global commodities and their prices are cyclical in nature and fluctuate in accordance with global market conditions. Further, the prices of our commodities are also depending on the demand which may be linked to climatic conditions.

Significant Developments after June 30, 2015

To our knowledge, except as mentioned below and as disclosed in this Draft Red Herring Prospectus, there is no subsequent development after the date of our financial statements contained in this Draft Red Herring Prospectus which materially affects, or is likely to affect, our operations or profitability, or the value of our assets, or our ability to pay our material liabilities within the next 12 months:

1. Our Company has purchased land at Maharashtra for a proposed NPK plant;
2. Our Company has availed two term loans aggregating ₹ 66 million and ₹ 160 million primarily for part finance establishment of 80 company operated Kisan Seva Kendras outlets and for part financing of 30 TPD expansion of DCP project in Koppal facility, Karnataka, respectively; and
3. Our Company is in the advanced stage of expanding its DCP capacity by setting – up of a new DCP plant of 30 TPD in Koppal, Karnataka within the vicinity of our existing plant.

Unusual or infrequent events or transactions.

To our knowledge, except as disclosed in this Draft Red Herring Prospectus, there have been no transactions or events which, in our judgment, would be considered unusual or infrequent.

Significant economic and regulatory changes

Except as described in "***Risk Factors***" and "***Key Regulations and Policies***" on pages 16 and 155, respectively of this Draft Red Herring Prospectus, respectively, to the best of our knowledge, there have been no significant economic or regulatory changes that we expect could have a material adverse effect on our results of operations.

Known trends or uncertainties;

Other than as described in the sections "***Risk Factors***" and this "***Management's Discussion and Analysis of Financial Condition and Results of Operations***" on pages 16 and 206, respectively of this Draft Red Herring Prospectus, to our knowledge there are no known trends or uncertainties that have or had or are expected to have a material adverse impact on our revenues or income from continuing operations.

Future relationship between cost and revenue

Other than as described in the section "***Risk Factors***" and this "***Management's Discussion and Analysis of Financial Condition and Results of Operations***" on pages 16 and 206, respectively of this Draft Red Herring Prospectus, there are no known factors that might affect the future relationship between cost and revenue.

The extent to which material increases in net sales or revenue are due to increased sales volume, introduction of new products or services or increased sales prices.

The changes in income from operations in the last three fiscal years have been as explained in this section.

Total turnover of each major industry segment

(Unless stated otherwise ₹ in million)

Segments	Fiscal 2015		Fiscal 2014		Fiscal 2013	
	Net Sales	% of revenues from operation	Net Sales	% of revenues from operation	Net Sales	% of revenues from operation
Fertilisers	3,971.88	66.48%	4,443.44	72.50%	4,392.49	78.14%
Chemicals	600.01	10.04%	432.55	7.06%	571.90	10.17%
Pesticides	1,166.38	19.52%	1,053.48	17.19%	656.92	11.69%
Seeds	236.11	3.95%	199.83	3.26%	-	-
Total	**5,974.38**	**100%**	**6,129.30**	**100%**	**5,621.31**	**100%**

New Product or Business Segment

Other than as described in the section titled "***Our Business***" beginning on page 136 of this Draft Red Herring Prospectus, to our knowledge, there are no new products or business segments.

Seasonality

Our sales are primarily dependent on the agricultural industry which, in turn, is subject to soil conditions, climatic conditions, rainfall, seasonal and other weather factors, which make the performance of the agricultural sector as a whole or the levels of production of a particular crop relatively unpredictable.

Dependence on a few Customers and Suppliers

We do not depend on any particular customer or supplier or group of customers or suppliers.

Competitive Conditions

For further details, please refer to the discussions of our competition in the sections titled "***Risk Factors***" and "***Our Business***" on pages 16 and 136, respectively of this Draft Red Herring Prospectus.

Certain Emphasis of Matters/Qualifications Noted by Auditors

Statutory auditors of our Company have included certain qualifications/ observations/matters of emphasis in their respective audit reports of our Company, including with respect to the Companies (Auditor's Report) Order, 2003 and 2015, as applicable. Please refer to the chapter titled "***Financial Statements***" on page 205 of this Draft Red Herring Prospectus for further details

FINANCIAL INDEBTEDNESS

Set forth below is a brief summary of all borrowings of our Company and our Subsidiary together with a brief description of certain significant terms of such financing arrangements. As on November 30, 2015, our Company's outstanding borrowing is ₹ 5,074.01 million comprising of fund based borrowing of ₹ 3,258.00 million, non-fund based borrowing of ₹ 1,489.79 million, vehicle loans of ₹ 5.47 million and unsecured loan of ₹ 320.75 million.

A. SECURED LOANS AVAILED BY THE COMPANY

Name of Lender and type of Loan (₹ in million)	Sanctioned amount (₹ in million)	Amount outstanding as on November 30, 2015 (₹ in million)	Rate of Interest (% p.a.)	Repayment Schedule	Security Provided
Andhra Bank • Term loan of ₹ 250	250	21.06	BMPLR + 0.25	Term loan - repayable in 24 quarterly instalments with gestation period of 6 months from the date of commercial production	1. Personal guarantees of Kovvuri Papa Reddy, Karri Venkata Mukunda Reddy and Kovvuri Rajasekhar Reddy. 2. Please refer to note 1 for collateral securities.
Andhra Bank • Open Cash Credit (OCC) of ₹ 1,990 • FLC/ILC facility of ₹ 1,500 • Bank guarantee of ₹ 15 • Forward contract of ₹ 1,100 • Term Loan (TL) IV of ₹164 • TL V of ₹ 125 • TL VI of ₹ 550 • TL VII of ₹ 95 • Corporate loan of ₹ 500	6,039	4,393.82	• OCC - Base rate + 3.50% • TL IV – BMPLR + TP • TL V and VI - BMPLR + 0.25% • TL VII - base rate + 4.25% + 0.25% (Finer rate of interest) • Corporate loan - base rate + 4.00% + 0.25	• OCC, bank guarantee and forward contract – 12 months • FLC/ILC Facility – maximum 180 days • TL IV – 24 quarterly instalments commencing from December 2009 • TL V - Repayable in 26 quarterly instalments with 12 months gestation from first draw down • TL VI – DCP - repayable in 24 quarterly instalments commencing from June, 2011, sulphuric acid – repayable in 28 quarterly instalments commencing from January, 2012, DMS, alum, CSA plants-repayable in 24 quarterly instalments commencing from June, 2011 • TL VII – repayable in 20 quarterly instalments with 3 months gestation from the date of sanction	1. OCC hypothecation of stock in trade and receivables and other current assets; 2. Hypothecation of plant and machinery, mortgage of factory building constructed with Andhra Bank finance; 3. Stocks received under letter of credit and other current assets; 4. Stocks received under letter of credit and other current assets 5. Corporate guarantee by Cresco Technologies LLP and personal guarantees of Kovvuri Papa Reddy; Karri Venkata Mukunda Reddy and Kovvuri Rajasekhar Reddy 6. Please refer to note 2 for collateral securities.

Name of Lender and type of Loan (₹ in million)	Sanctioned amount (₹ in million)	Amount outstanding as on November 30, 2015 (₹ in million)	Rate of Interest (% p.a.)	Repayment Schedule	Security Provided
				• Corporate loan - repayable in 20 equal quarterly instalments of ₹ 25 million commencing from first date of disbursement	
Andhra bank • Term loan I - ₹ 65 • Term loan II - ₹ 80	145	123.27	Base rate + 2.00% + TP (0.50%)	• Term Loan I – repayable in 28 quarterly instalments commencing from April 2015 with a gestation of 2 quarters and construction period of 1 quarter • Term Loan II – repayable in 20 quarterly instalments commencing from January 2015 with a gestation period of 6 months	• Hypothecation of the assets created out of the project finance • Hypothecation of plant and machinery, mortgage of factory constructed/ to be constructed with Andhra Bank finance • Hypothecation of stock in trade and receivables and other current assets • Stocks received under letter of credit and other current assets • Personal guarantees of Kovvuri Papa Reddy, Karri Venkata Mukunda Reddy and Kovvuri Rajasekhar Reddy and corporate guarantee of Cresco Technologies LLP. • Please refer to note 2 for collateral securities.
Andhra Bank • Term loan I – ₹. 66 • Term loan II – ₹. 160	226	209.63	Base rate + 2.00% + TP (0.50%)	• Term Loan I – repayable in 60 monthly instalments with gestation period of 5 months commencing from April, 2016 • Term Loan II – repayable in 24 quarterly instalments commencing from April, 2016 with 5 months gestation period	• Primary security charge created on the asset created out of the loan • Hypothecation of stock in trade and receivables and all other current assets • Hypothecation of plant and machinery, mortgage of factory buildings constructed/ to be constructed with the bank's finance.

Name of Lender and type of Loan (₹ in million)	Sanctioned amount (₹ in million)	Amount outstanding as on November 30, 2015 (₹ in million)	Rate of Interest (% p.a.)	Repayment Schedule	Security Provided
					extension of charge on fixed block of the Company (present and future) • Personal guarantees of Kovvuri Papa Reddy, Karri Venkata Mukunda Reddy and Kovvuri Rajasekhar Reddy and corporate guarantee of Cresco Technologies LLP. • Stocks received under letter of credit • Extension of charge on all other current assets. • Please refer to note 2 for collateral securities.

Security details of the abovementioned loans:

Note 1:

1. Equitable mortgage on the following properties -
   a. Land situated at S. No. 109/6, Ac 2.34 cts at Halavarthi village, Koppal;
   b. Land situated at S. No. 109/8, Ac 1.25 cts at Halavarthi villge, Koppal;
   c. Land situated at S. No. 109/10, Ac 1.24 cts at Halavarthi villge, Koppal;
   d. Land situated at S. No. 108/2, Ac 3.10 cts at Halavarthi villge, Koppal;
   e. Land situated at S. No. 108/1, Ac 3.09 cts at Halavarthi villge, Koppal;
   f. Agricultural land situated at 108/4, 108/5, 109/2, 109/1, 7,4,5,9 109/11, 12 and 13, 110/5, Halavarthi, Koppal, Karnataka, Ac 17.45 belonging to the Company;
   g. Agricultural land to the extent of Ac 7.70 situated at block no. 39/2, Venkatapur village, Garag Hobli, Dharwad, Karnataka;
   h. Agricultural land of Ac 5.90 situated at block no. 38/2 , Venkatapur village, Garag Hobli, Dharwad, Karnataka;
   i. Agricultural land of Ac 3.171/2 situated at block no. 38/2B, Venkatapur village, Garag Hobli, Dharwad, Karnataka;
   j. Agricultural land of Ac 0.875 situated at S. No. 40, Venkatapur village, Garag Hobli, Dharwad;
   k. Agricultural land of Ac 11.01 ¾ situated at S. No. 22/3, 22/2, 20/3, 19/2, 19/4, 20/2, 10/4, 20/3, 20/2, 10/9, 10/3, Nallamilli road, Biccavolu belonging to the Company;
   l. Agricultural land of Ac 38.83 situated at 104, 105 situated at Biccavolu belonging to the Company;
   m. Factory land Ac. 17.708 bearing R. S. No. 24/1, 28/1, 23/1, 2, 21/2,3, 30/1, 23/3, located at Biccavolu belonging to the Company and factory buildings and godowns constructed thereon; and
   n. Site, godowns, pesticide unit and machinery belonging to the Company, Ac 2.20 cts, bearing R.S. No. 248/4, 248/B-3, 248/B-2, D. No. 9-4, located at Balabhadrapuram, Biccavolu Mandal belonging to the Company.

Note 2:

1. Poultry unit at Marrabbihalli in R.S. no. 308-J area 4.83 Ac favouring Sri Laxmi Poultry Complex Private Limited;
2. Poultry unit at Marrabbihalli in R.S. no. 308-J area 7.20 Ac favouring Sri Laxmi Poultry Complex Private Limited;
3. Site with poultry sheds in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to K. Rojalaxmi;
4. Site with poultry sheds and cages in R.S. no. 308-J area of 1.00 Ac at Uppinayakanahalli, Hagaribommanahalli belonging to T. Magayamma
5. Site with poultry sheds and cages in R.S. no. 308-J area of 1.74 Ac at Marabbihalli, Hagaribommanahalli belonging to G.V. Subba Reddy;
6. Site with layer sheds and cages, grower sheds and cages in S.No.308H, 308I and 309B area of AC 13.19 at Marrabbihalli of Sri Laxmi Poultry Complex Private Limited;
7. Site with layer sheds and cages, grower sheds and cages in S.No.308H, I, L and M area of AC 12.81 at Marrabbihalli of Sri Laxmi Poultry Complex Private Limited;
8. Layer Sheds in S. No. 308J of Marabbihalli belonging to N. Veera Lakshmi in Ac. 1.50 cts;
9. Layer Sheds in S. No. 308J of Marabbihalli belonging to M. Aruna Devi in Ac. 1.50 cts;
10. Layer Sheds in S. No. 308J of Marabbihalli belonging to V. Sesha Ratnam in Ac. 1.50 cts;
11. Layer Sheds in S. No. 308J of Marabbihalli belonging to G. Sarada in Ac. 1.50 cts;
12. Site with grower sheds and layer cages at Marabbihalli, Hagaribommanahalli in R.S. No. 70 B/A area of 0.44 Ac belonging to M. Aruna Devi;
13. Site with Poultry sheds and cages in R.S. no. 66D area of 0.88 Ac at Marabbihalli, Hagaribommanahalli belonging to K. Sridevi ;
14. Site with brooder, grower sheds and cages and feed mill in R.S. No. 66/DA area of 2.00 Ac at Marrabbihalli belonging to K. Manga;
15. Brooder and grower sheds constructed in S. No.66 C/3 and C4 extent Ac.4.41 cts belonging to G. Sarada for Sri Laxmi Poultry Complex Private Limited;
16. Brooder and grower sheds constructed in S.No.66 C/3 extent Ac.1.29 cts belongs to M.S.R. Prasad for Sri Laxmi Poultry Complex Private Limited;
17. Machinery belonging to Sri Laxmi Poultry Complex Private Limited, erected/constructed in the godown;
18. Equitable mortgage of vacant site of Ac 2.34 cts (1.50+0.84) in S. No. 307K of Marabbihalli, Karnataka and feed godowns constructed thereon belonging to M.S.R. Prasad for Sri Laxmi Poultry Complex Private Limited;
19. Site with godown in RS No. 307 K Ac. 2.00 cents at Marabbihalli, Hagaribommanahalli belonging to G. Sarada;
20. Site in R.S. No 308 N area Ac 2-47 cts at Marabbihalli Village, Hagarobommanahalli belonging to G. Sarada;
21. Site in R.S. No 309 A area Ac 4-18 cts at Marabbihalli Village, Hagarobommanahalli belonging to K.V. Mukunda Reddy;
22. Site in R.S. No 311 A area Ac 1-89 cts at Marabbihalli Village, Hagaribommanahalli belonging to K.V. Mukunda Reddy;
23. Site in R.S. No 308 O, Hissa A, area Ac 4-65 cts at Marabbihalli Village, Hagaribommanahalli belonging to G. Sarada;
24. Site in R.S. No: 310 area Ac 3-20 cts at Marabbihalli Village, Hagaribommanahalli belonging to K.V. Mukunda Reddy;
25. EM of Firm land and building situated in R.S. No: 18/2 and 18/3 at Pandalapaka Village belonging to Sri Sai Laxmi Poultry Feed;
26. EM of site with five poultry sheds with machinery area 4.4 ¾ Ac in R.S. No: 276/1 at G. Dontamaru belonging to Sri Sai Laxmi Poultry Complex Private Limited;
27. Vacant site of 2710.40 sq. yards in s.no.17/8,17/9 at Pandalapaka and commercial godown constructed thereon belonging to Sri Sai Lakshmi Agros Division, proprietor K. Venkata Mukunda Reddy;
28. Vacant site of 5022.10 sq. yards in S.No.18/1 at Pandalapaka and commercial godown constructed thereon belonging to Sai Lakshmi Agros Division, proprietor K. Satyanarayana Reddy;
29. Agricultural land – 108/4, 108/5, 109/2, 109/1, 7,4,5,9 109/11, 12 and 13, 110/5, Halavarthi, Koppal, Karnataka, Ac 17.45 belonging to the Company;
30. EMD of newly constructed layer sheds/grower sheds/chick sheds in Ac 9.71 cts in R. S No 732/A, 733/1, 731/A, 731/E and 731/D situated at Katyayanimandi village, Kadlubal Gram Panchyat H B Halli, Bellary;
31. Agricultural land to the extent of Ac 7.775 situated at Block No. 39/1, Venkatapur village, Garag Hobli, Dharwad, Karnataka belonging to K.V. Mukunda Reddy;

32. Agricultural land to the extent of Ac 7.70 situated at Block No. 39/2, Venkatapur village, Garag Hobli, Dharwad, Karnataka belonging to K. Satyanarayana Reddy s/o K. Papa Reddy;
33. Agricultural land of Ac 5.90 situated at block no. 38/2 (part), Venkatapur village, Garag Hobli, Dharwad, Karnataka belonging to M.S.R. Prasad;
34. Agricultural land of Ac 3.175 situated at block no. 38/2B (part), Venkatapur village, Garag Hobli, Dharwad, Karnataka belonging to G.V. Subba Reddy;
35. Agricultural land of Ac 2.75 situated at block no. 38/2B, Venkatapur village, Garag Hobli, Dharwad, Karnataka belonging to K. Bhulok Reddy;
36. Agricultural land of Ac 0.875 situated at S. No. 40 (part), Venkatapur village, Garag Hobli, Dharwad, belonging to K. Bhulok Reddy;
37. Agricultural land of Ac 11.01 ¾ situated at S. No. 22/3, 22/2, 20/3, 19/2, 19/4, 20/2, 10/4, 20/3, 20/2, 10/9, 10/3 belonging to the Company;
38. Agricultural land of Ac 38.83 situated at 104, 105 situated at Biccavolu belonging to the Company;
39. Factory land, Ac. 31.945, bearing R. S. No. 24/1, 28/1, 23/1,2, 21/2,3, 30/1, 23/3, located at Biccavolu belonging to the Company
40. Factory land 15684.60 sq. yards bearing R.S. No. 248/4, 248/B-3, 248/B-2, D.No.9-4, located at Balabhadrapuram, Biccavolu Mandal belonging to the Company;
41. Factory land and building – extent of Ac.11.02 at Koppal plant, Karnataka;
42. WDV of plant and machinery and other fixed assets;
43. Agricultural land in an extent of Ac. 9.52 ½ cts in R.S. No. 297/2, 297/1 situated at Kunikeri Village, Koppal, Karnataka Mr. K. Satyanarayana Reddy S/o Mr. K. V. Mukunda Reddy;
44. Agricultural land to an extent of Ac. 1.40 cts in R.S. No. 210/8, 110/10 situated at Kunikeri Village, Koppal taluka and District, Karnataka belonging to Mr. K. Satyanarayana Reddy s/o Mr. K.V. Mukunda Reddy;
45. Agricultural land to an extent of Ac. 3.27 ½ cts in R.S. No. 110/6, 110/7 situated at Kunikeri Village, Koppal, Karnataka belonging to Mr. K. Bhuloka Reddy;
46. Industrial land to total extent of Ac. 18.82 ½ cts in R.S. No. 31/1, 19/2, 3, 4, 28/5, 6, 7, 8, 29/1, 3, 5, 31/1, 32/1, 34/2, 38/1, situated in Biccavolu, belonging to KPR Chemicals Limited.

VEHICLE LOANS

Our Company has availed certain vehicle loans from various banks, the details of which are given below:

Lender	Loan Amount (₹) in million	Amount outstanding (₹ in million)	Rate of Interest (% p.a.)	Repayment Schedule	Security (Hypothecation of the vehicle purchased)
HDFC Bank Limited	2.146	0.41	10.30	35 equated monthly instalments of ₹. 0.07 million starting from July 20, 2013 and ending on May 20, 2016	Ashok Leyland 3116
HDFC Bank Limited	2.299	0.44	10.97	35 equated monthly instalments of ₹. 0.08 million starting from July 20, 2013 and ending on May 20, 2016	CAT 424B Backhoe manufactured in the year 2013
Axis Bank Limited	4.6	1.40	10.50	23 months equated monthly instalments of ₹. 0.22 million	JCB Caterpillar, JCB 3DX, CATB424 Bachot manufactured in the year 2014
Axis Bank Limited	4.583	2.51	10.25	23 months equated monthly	• Tata LPO 96T 305, Tata LPO 96T 345,

				instalments of ₹. 0.22 million	Tata LPT 1109, Tata DFC 409, 2 Tata Motors body • Personal guarantee of Kovvuri Rajasekhar Reddy
Axis Bank Limited	1.32	0.71	10.25	23 months equated monthly instalments of ₹ 0.06 million	• Tata LP09.6T bus and body • Hypothecation on finance asset • Personal guarantee of Kovvuri Rajasekhar Reddy

Restrictive Covenants under the Secured Loans:

The borrower shall not without the prior consent of the bank:

1. remove or dismantle any of the movables or other hypothecated properties in the Company's premises, factory or shops;
2. effect any change in the its capital structure;
3. formulate any scheme of merger, amalgamation, compromise or reconstruction, reconstitution, dissolution etc;
4. implement any scheme of expansion or acquire fixed assets;
5. make investments/ advances or deposit amounts with any other concern;
6. enter into borrowing arrangements with any bank, financial institution or company;
7. undertake guarantee obligations on behalf of any other company;
8. declare dividends for any year excepts out of profits relating to that year;
9. change in composition of its board of directors;
10. sell, encumber, transfer or otherwise dispose of or suffer or allow to suffer any attachment (including installation of LPG/CNG kit) or distressed to the hypothecated asset or any parts thereof or allow anything that may prejudice or endanger the security;
11. assign or transfer all or any of its rights, benefits and obligations;
12. permit any change in the ownership or control of the Company whereby the effective beneficial ownership or control of the Company shall change;
13. make any amendments in the Company's memorandum and articles of association;
14. during the tenure of the agreement, avail of or obtain any further loan or facility on the asset constituting the bank's security;
15. stand as surety or guarantor for any third party liability or obligation;
16. on death, failure in business, going into liquidation, dissolution, amalgamation or reconstruction general assignment for the benefit of the creditor;
17. create any charge, mortgage, pledge, hypothecation, lien or other encumbrance over the Company's property or any part thereof which is or shall be the security for the repayment of the said dues except for securing the other obligations of the Company;
18. make any substantial change in the constitution or management of the Company upon the management ceasing to enjoy the confidence of the bank; and
19. create charge over any property whether secured or unsecured.

B. SECURED LOANS AVAILED BY THE SUBSIDIARY

The Subsidiary has availed secured loan from State Bank of India as on November 30, 2015, details of which are set out below:

Name of Lender and Type of Loan (₹ in million)	Sanctioned amount (₹ in million)	Amount outstanding (₹ in million)	Rate of Interest (% p.a.)	Repayment schedule	Security provided
State Bank of India • Working capital	80	79.2	Base rate + 4.50%	Repayable on demand	• Primary charge on stocks and receivables • Personal guarantees of Kovvuri Papa Reddy, Karri Venkata Mukunda Reddy, Karri Venkata Dhanasekhar Reddy and Kovvuri Rajasekhar Reddy • Corporate guarantee of Surya Jyothi Seeds India Private Limited and Aditya Vardhana Seeds Private Limited • Industrial/ vacant land bearing R.S. No. 424/2, 3 and 5 situated at Ananthsagar village, Hasanparthy, Warangal to the extent of 2.21 guntas • Industrial/ vacant land bearing R.S. No. 424/2, 3 and 5 and 434/2 and 3 situated at Ananthsagar village, Hasanparthy, Warangal to the extent of 2.27 guntas • Industrial land and shed and compound wall bearing R.S. No. 424/2, 3 and 5 situated at Ananthsagar village, Hasanparthy, Warangal to the extent of 2.28 guntas.

C. UNSECURED LOANS AVAILED BY OUR COMPANY:

Our Company has availed four unsecured loans as on November 30, 2015, the details of which are set out below:

(₹ in million)

Name of the lender	Amount outstanding
Cresco Technology LLP	265.44
Corporate Enterprises Private Limited	9.67
Jaagruti Ventures Private Limited	33.03
Sri Krishnadevaraya Hatcheries Private Limited	12.61
TOTAL	**320.75**

SECTION VII: LEGAL AND OTHER INFORMATION

OUTSTANDING LITIGATION AND MATERIAL DEVELOPMENTS

Except as stated below, there are no (i)outstanding criminal proceedings against our Company, our Promoters, our Directors, our Subsidiary and our Group Entities and (ii) action pending or taken by a ministry, government department, statutory / regulatory authorities, economic offence against our Company, our Promoters, our Directors, our Subsidiary and our Group Entities.

Our Company, our Directors, our Promoters and/or our Group Companies have not been declared as wilful defaulters by the RBI, have not been debarred from dealing in securities and/or accessing capital markets by the SEBI and no disciplinary action has been taken by the SEBI or any stock exchanges against our Company, our Promoters, our Group Companies or our Directors, that may have a material adverse effect on our business or financial position, nor, so far as we are aware, are there any such proceedings pending or threatened.

*Furthermore, except as stated below, in the last five years preceding the date of this Draft Red Herring Prospectus there have been (a) no instances of material frauds committed against our Company and its Subsidiary; (b) no inquiries, inspections or investigations initiated or conducted under the Companies Act or any previous companies law in the case of our Company and its Subsidiary and, no prosecutions have been filed (whether pending or not), fines imposed or compounding of offences for our Company and its Subsidiary. For details of contingent liability as per Accounting Standard 29, refer to the section "**Financial Statements**" on page 205 of this Draft Red Herring Prospectus.*

Further, as except disclosed in this section, our Board of Directors do not consider any other outstanding litigation or past penalties involving our Company, Subsidiary, Promoters, Group Companies and Directors as material as of the date of this Draft Red Herring Prospectus. Our Board of Directors considers dues owed by our Company to the small scale undertakings and other creditors exceeding ₹ 5.74 million as material dues for our Company. This materiality threshold has been approved by our Board of Directors pursuant to the resolution passed on November 28, 2015.

A. LITIGATION INVOLVING OUR COMPANY

Litigation against Our Company

Criminal Proceedings

1. Summary Trial Case No. 11/2015 was filed by the Inspector, Legal Metrology, Narayanpet, Mahaboobnagar District ("Complainant") against our Company through its Managing Director ("**Accused 1**") and S. Ramu ("**Accused 2**") before the Court of Additional Judicial First class Magistrate at Narayanpet, Mahaboobnagar. It was alleged that during the inspection, the Inspector, Legal Metrology, Narayanpet found the deficiency in the net content of the packages for the products of Accused 1 and accordingly a case has been registered for the said violaltion against our Company under the provisions of Legal Metrology Act, 2009 and the AP LM Rules and committed an offence. It was prayed to take cognizance of the complaint for prevention of the sale and manufacture of under weighed packages by Accused 1 and 2. The complaint is currently pending before the Court of Additional Judicial First class Magistrate at Narayanpet, Mahaboobnagar.

2. Criminal Complaint bearing No. 87/2015 was filed by the Sub-Inspector of Police, Biccavole Police Station against Vanum Kanneswara Rao, being the driver of our Company's vehicle ("**Accused**") before the Judicial First Class Magistrate, Anaparthi alleging that the Accused had driven the vehicle rashly and negligently causing the death of a resident of the village. The complaint is currently pending before the Judicial First Class Magistrate, Anaparthi.

3. Criminal Complaint bearing No. 55/2014 filed by the Andhra Pradesh State represented by Assistant Director of Agriculture (Regular), Markapur ("**Complainant**") against our Company and Lakshmi Kanka Durga Enterprises authorised dealer on behalf of our Company ("**Accused**") before the Court of the Additional Munsif Magistrate, Ongole. Inspection was conducted by the Fertilizer Inspector and analysis report of the Fertilizer Inspector states that the samples of the NPK mixtures manufactured by our Company was not in accordance with the specifications laid down by the Government of India under the Fertilizer Control Order, 1985. Therefore the Accused had violated the provisions of the Fertilizer Control Order read with the

Essential Commodities Act and may be punishable under the same. The complaint is currently pending before the Court of the Additional Munsif Magistrate, Ongole.

4. Criminal Complaint bearing No. 674 of 2011 filed by the State of Karnataka through Assistant Agricultural Director and Fertiliser Inspector against our Company and Others ("**Accused**") before the Judicial Magistrate First Class at Lingasgur. Inspection was conducted by the Deputy Agriculture Director and Fertilizer Examinor and as per the analysis report it was alleged that our Company has committed an offence by distributing the low quality of fertilisers and the same is violation under the Fertilizer Regulation Order, 1985 read with the Essential Commodities Act and is punishable under the same. The complaint is currently pending before the Judicial Magistrate First Class at Lingasgur.

5. Criminal Complaint bearing No. 675 of 2011 filed by the State of Karnataka through Assistant Agricultural Director and Fertiliser Inspector against our Company and Others ("**Accused**") before the Judicial Magistrate First Class at Lingasgur. Inspection was conducted by the Deputy Agriculture Director and Fertilizer Examinor and as per the analysis report it was alleged that our Company has committed an offence by distributing the low quality of fertilisers and the same is violation under the Fertilizer Regulation Order, 1985 read with the Essential Commodities Act and is punishable under the same. The complaint is currently pending before the Judicial Magistrate First Class at Lingasgur.

6. Criminal Case No. 1421/2010 filed by the State of Karnataka through Assistant Agricultural Director and Fertiliser Inspector against our Company and Others ("**Accused**") before the Judicial Magistrate First Class at Channagiri. Inspection was conducted by the Fertilizer Inspector and as per the analysis report it was alleged that our Company has committed an offence by distributing the low quality of fertilisers and the same is violation under the Fertilizer Act, 1985 and the Accused are punishable under the same. The complaint is currently pending before the Judicial Magistrate First Class at Channagiri.

Civil Proceedings

1. Plaint bearing Original Suit No. 200/2011 was filed by Abburi Visweswara Rao ("**Plaintiff**") before the II Additional District Judge, Visakhapatnam against our Company and others ("**Defendants**") alleging that our Company had misappropriated the Plaintiff's process sheets and drawings and set up a DCP plant which constitutes an infringement of their statutory right. The Plaintiff has claimed that it is the holder of the patent no. 202038 of 27/2/03 for his invention "Manufacture of Feed Grade Di Calcium Phosphate" with effect from September 2, 2006. The plaintiff prayed inter alia for (i) surrender of all the process sheets, drawings and material papers relating to the Plaintiff's invention and (ii) to direct the Defendants to pay a sum of ₹ 10 million towards damages for the infringement to the patent right of the Plaintiff. Our Company has filed a written statement denying the claims made by the Plaintiffs. The matter is currently pending before the II Additional District Judge, Visakhapatnam.

2. Civil Suit No. 802 of 2010 was filed by Coromondel International Limited ("**Plaintiff**") against our Company ("**Defendant**") before the High Court of Judicature at Madras alleging infringement of its trademark rights and copyright of the artistic work in the label under the name of "GODAVARI". The Plaintiff has alleged that the Defendant had imported and marketed the fertilizers under the brand name AJAY which is exact imitation of GODAVARI. The Plaintiffs prayed inter alia decree of (i) perpetual injunction restraining our Company from infringing the Plaintiffs trademark and copyright, (ii) surrender for destruction of all the AJAY labels, dyes, prints, moulds, packaging and other advertising materials, and (iii) damages of ₹ 0.10 million for the acts of infringement. The matter is currently pending before the High Court of Judicature at Madras.

3. Insolvency Petition bearing No. 20/2014 was filed by Shanmukha Agro Traders ("**Petitioner**") against our Company and others ("**Respondents**") before the Court of the Senior Civil Judge, Ongole. The Petitioner had borrowed a sum of ₹ 2.74 million from the Respondents including ₹ 0.13 million from our Company and subsequently incurred a loss and unable to discharge its debts. The Petitioner prayed for declaring and adjudicating Petitioner as insolvent and appointment of an official receiver. The Petition is currently pending before the Court of the Senior Civil Judge, Ongole.

4. Insolvency Petition bearing No. 05/2014 was filed by Nallabothuta Veeraiah ("**Petitioner**") against our Company and others ("**Respondents**") before the Court of the VIII Additional District Judge, Miryalaguda. The Petitioner had borrowed a sum of ₹ 4.35 million from the Respondents including ₹ 0.34 million from our

Company and subsequently incurred a loss and unable to discharge its debts. The Petitioner prayed for declaring and adjudicating Petitioner as insolvent and appointment of an official receiver to administer the estate and grant final discharge thereafter. The Petition is currently pending before the Court of the VII Additional District Judge, Miryalaguda.

5. Original Suit No. 145/2015 was filed by Dasaraja and Ramya ("**Plantiffs**") against our Company ("**Defendant**") before the District Munsif Court, Perambalur. Our Company had appointed Dasaraja on September 11, 2010 as a sale representative for sale of its products. It was alleged that Dasaraja had failed to remit the sum of ₹ 0.70 million against the sale of the products of our Company to retailers. Further Plaintiffs have entered into an agreement dated February 5, 2015 ("**Sale Deed**") with our Company for sale of land situated at survey no 365/4, 231/4 and 231/4 at Iyan Punjai, Perambalur for consideration of ₹ 1.6 million and a sum of ₹ 1.5 million have been shown as received as portion of the consideration against settelement of dues of ₹ 0.70 million. However, Plantiff have alleged that the Sale Deed was executed on account of threat and coercion exercised by the Defendant. The Plantiffs prayed for declaring the Sale Deed null and void and award cost of suit. The Petition is currently pending before the District Munsif Court, Perambalur.

Litigation by our Company

Criminal Proceedings

1. Our Company has filed 10 complaints before the Court of the Judicial Magistrate, First Class, Rajahmundry, in accordance with the provisions of Section 138 of the Negotiable Instruments Act, 1881, against various persons and entities, for the dishonour of cheques issued by such third parties to our Company. The aggregate amount involved is approximately ₹ 2.82 million. These cases are currently pending at various stages of adjudication.

2. Our Company has filed 12 complaints before the Court of the Judicial Magistrate, First Class, Kopal, in accordance with the provisions of Section 138 of the Negotiable Instruments Act, 1881, against various persons and entities, for the dishonour of cheques issued by such third parties to our Company. The aggregate amount involved is approximately ₹ 3.36 million. These cases are currently pending at various stages of adjudication.

Civil Proceedings

1. Our Company has filed an Original Suit No. 276/2014 against George Mathew and Others ("**Defendants**") before the Court of the District Judge, Rajahmundry. Our Company had *vide* license deed dated September 30, 2011 deposited a security deposit and a further sum towards rent for the extension of the leasehold rights for our Company's premises. Our Company has claimed for the return of the security amount deposited with the Defendants at the time executing the license deed. Our Company prayed for a decree for an amount of ₹ 1.29 million including interest and the difference amount after giving credit to the rent for the month of May 2012 till end of October, 2012 and all other ancillary and consequential reliefs. The matter is currently pending before the Court of the District Judge, Rajahmundry.

2. Our Company has filed a suit bearing No. 352/2012 against Sri Lakshmi Ganapathi Traders and Others ("**Defendants**") before the Court of the Senior Civil Judge, Ramachandrapuram for recovery of ₹ 0.56 million which was due from Sri Lakshmi Ganapathi Traders, one of the Defendants towards the stock supplied on credit. Our Company has called upon the Defendants to pay the pending amount of ₹ 0.52 million for the stock supplied for end of March 2012. The Defendants thereafter issued a cheque for ₹ 0.52 million however the same was dishonoured due to insufficient funds. Our Company prayed for a decree for the repayment of ₹ 0.56 million including the interest. The matter is currently pending before the Court of the Senior Civil Judge, Ramachandrapuram.

3. Our Company, Rajasekhar Reddy Kovvuri and Others ("**Plantiffs**") have filed an Original Suit bearing No. 504/2013 against M/s. Lepakshi Agro Agencies and Other ("**Defendants**") before the Senior Civil Judge Court, Ramachandrapuram for recovery of ₹ 0.12 million towards the stock supplied by end of October 2012. Our Company has called upon the Defendants to pay the pending amount of ₹ 0.09 million. The Defendants thereafter issued a cheque for ₹ 0.09 million, however the same was dishonoured due to insufficient funds.

Our Company prayed for a decree for the repayment of ₹ 0.12 million including interest. The matter is currently pending before the Court of the Senior Judge, Ramachandrapuram.

4. Our Company, Rajasekhar Reddy Kovvuri and Others have filed an Original Suit bearing No. 75/2014 against M/s. Vijay Lakshmi Fertilisers & Pesticides and Others ("**Defendants**") before the Court of the Junior Civil Judge, Anaparthi for recovery of ₹ 0.04 million towards the stock supplied by end of April 2013. Our Company has called upon the Defendants to pay ₹ 0.03 million. The Defendants issued a cheque for an amount of ₹ 0.03 million, however the same was dishonoured. Our Company prayed for a decree for repayment of ₹ 0.04 million including interest. The matter is currently pending before the Court of the Junior Civil Judge, Anaparthi.

5. Our Company, Rajasekhar Reddy Kovvuri and Others have filed an Original Suit bearing No. 905/2015 against Otira Pharmaceuticals Private Limited ("**Defendant**") before the XXI Junior Civil Judge, City Civil Court at Hyderabad for recovery of ₹ 0.17 million towards the stock supplied by end of October 2014. Our Company has called upon the Defendants to pay ₹ 0.13 million for stock supplied. Our Company prayed for a decree for payment of ₹ 0.17 million including interest. The matter is currently pending before the City Civil Court at Hyderabad.

6. Our Company, Rajasekhar Reddy Kovvuri and Others have filed an Original Suit bearing No. 65/2015 against M/s. Raghavendra Agro Agencies and Others ("**Defendants**") before the Court of the Junior Civil Judge cum VII Metropolitan Magistrate at Hayathnagar for recovery of ₹ 0.23 million towards the stock supplied by end of July 2012. Further, Defendants have paid ₹ 0.07 million towards part payment to our Company. Our Company has called upon the Defendants to pay ₹ 0.16 million for stock supplied. Our Company prayed for a decree for payment of ₹ 0.23 million including interest. The matter is currently pending before the Junior Civil Judge cum Metropolitan Magistrate at Hayathnagar.

7. Our Company has filed an Original Application bearing No. 29/13/PT/CH of 2013 against Controller of Patents, Chennai and Abburi Visweshawara Rao before the Intellectual Property Appellate Board at Chennai in the matter of patent no. IN 202038 registered in the name of Abburi Visweshawara Rao. Our Company has claimed that patent no. IN 202038 has been wrongfully granted to Abburi Visweshawara Rao for "a process for the manufacture of free grade Di- Calcium Phosphate" as the same was not an invention. Our Company prayed for an order for revocation of patent no. IN 202038 registered in the name of Abburi Visweshawara Rao and to award the cost in favour of our Company.

8. Our Company has filed a Writ Petition bearing No. 2389 of 2011 against the State of Andhra Pradesh and Others ("**Respondents**") before the High Court of Judicature of Andhra Pradesh at Hyderabad wherein our Company sought an injunction restraining the Respondent from demanding electricity duty and to disconnect power supply. Pursuant to a notice dated October 1, 2010, the Respondent asked our Company to submit monthly return in Form AA in month wise along with electricity duty payment from December 29, 2009 to till the date of the notice as per provisions of Andhra Pradesh Electricity Duty Act, 1939 and rules framed under. Our Company has submitted that the Respondent had no right to demand electricity duty payment as our Company comes under category of capital consumption. The High Court of Judicature of Andhra Pradesh vide its order dated September 27, 2011 directed the Respondent not to resort to disconnection of power supply. The matter is currently pending before the High Court of Judicature of Andhra Pradesh at Hyderabad.

9. Our Company has filed a Consumer Complaint No. 168/2014 against National Insurance Company Limited and Others before the State Consumer Disputes Redressal Commission, Hyderabad, claiming ₹ 5.38 million as compensation on account of loss caused to the insured shed/building at our Company's premises. Our Company prayed for recovery of ₹ 5.38 million for the loss of shed along with damages of ₹ 0.5 million and costs of ₹ 0.05 million. The matter is currently pending before the State Consumer Disputes Redressal Commission, Hyderabad.

10. Our Company has filed a Consumer Complaint No. 169/2014 against National Insurance Company Limited and others before the State Consumer Disputes Redressal Commission, Hyderabad claiming ₹ 8.80 million as compensation on account of loss caused to the insured godown of our Company. Our Company prayed for recovery of ₹ 8.80 million along with damages of ₹ 0.5 million and costs of ₹ 0.05 million. The complaint is currently pending before the State Consumer Disputes Redressal Commission, Hyderabad.

11. Our Company, Rajasekhar Reddy Kovvuri and Others ("**Petitioners**") have filed an Execution Petition bearing No. 17/2015 in Original Suit bearing No. 310/2014 against M/s. Sri Iswarya Agencies and Others ("**Judgement Debtors**") before the Court of the Senior Civil Judge at Amalapuram for recovery of sum of ₹ 0.35 million along with interest. Our Company had *vide* order dated August 12, 2014 received a decree in its favour for recovery of a sum of ₹ 0.32 million with subsequent interest. Our Company prayed for arrest of the Judgment Debtor under Order 21 Rule 37 of the CPC and recovery of the due. The matter is currently pending before the Court of the Principal Senior Civil Judge at Amalapuram.

12. Our Company, Rajasekhar Reddy Kovvuri and Others ("**Petitioners**") have filed an Execution Petition bearing No. 3 of 2015 in the Original Suit No. 1/2014 against M/s. Sri Ram Pesticides and T. Devender Reddy ("**Judgment Debtor")** before the Court of the Senior Civil Judge at Mahabubnagar for recovery of the sum of ₹ 0.16 million from the Judgment Debtors. Our Company had *vide* an order dated June 23, 2014 received a decree in their favour for a sum of ₹ 0.19 million including interest. Our Company prayed for arrest of the Judgment Debtor under Order 21 Rule 37 of the CPC and recovery of the due. The matter is currently pending before the Court of the Senior Civil Judge at Mahabubnagar.

13. Our Company, Rajasekhar Reddy Kovvuri and Others ("**Petitioners**") have filed an Execution Petition bearing No. 684 of 2014 in the Original Suit bearing No. 86 of 2014 against M/s. Maheswara Fertilisers and Pesticides and Kamarapu Satya Prakash ("**Judgment Debtors**") before the Court of the Principal Senior Civil Judge at Warangal. Our Company had *vide* an order dated June 23, 2014 received a decree in their favour for recovering a sum of ₹ 0.23 million along with interest from the Judgment Debtors. Our Company prayed for arrest of the Judgment Debtor under Order 21 Rule 37 of the CPC and recovery of the due. The matter is currently pending before the Court of the Principal Senior Civil Judge at Warangal.

14. Our Company has filed an original suit No. 09/2015 against Dhasaraja and Ramya ("**Defendants**") before the Court of the District and Session Judge, Perambalur for specific performance of the contract in the enforcement of the registered agreement dated February 5, 2015 entered by the Defendants and the Company ("**Agreement**") for sale of land situated at survey no 365/4, 231/4 and 231/4 at Iyan Punjai, Perambalur for consideration of ₹ 1.60 million. Our Company has claimed that it has paid ₹ 1.5 million to Defendants towards advance for the sale of the land and balance of ₹ 0.10 million will be paid at the time of execution of the sale deed. However, the Defendants had not executed a sale deed for the abovementioned land before the expiry date of March 30, 2015. Our Company prayed for ad-interim temporary injunction restraining the defendants for making any kind of encumbrances in the said property. The matter is currently pending before the Court of the District and Session Judge, Perambalur.

B. LEGAL NOTICES ISSUED BY OUR COMPANY

Our Company has issued 49 legal notices against various dealers amounting to ₹ 8.53 million for default in payment of on the stock purchased on cash and credit basis from our Company. Further, our Company has issued 9 legal notices against various dealers under section 138 and section. 142 of the Negotiable Instruments Act, 1881 for dishonour of cheques amounting to ₹ 5.05 million issued by such third parties to our Company against the payment of on the stock purchased.

C. LITIGATION INVOLVING OUR DIRECTORS

Cases filed against our Directors

Civil proceedings

Nil

Criminal Proceedings

Nil

Cases filed by our Directors

Civil proceedings

Litigation involving Rajasekhar Reddy Kovvuri

For details of litigation proceedings involving Rajasekhar Reddy Kovvuri, see "*Litigation by our Company – Civil Litigation*" on page 230 of this Draft Red Herring Prospectus.

Criminal Proceedings

NIL

D. LITIGATION INVOLVING OUR PROMOTERS

Cases filed against our Promoters

Civil proceedings

Nil

Criminal Proceedings

Nil

Cases filed by our Promoters

Civil proceedings

Litigation involving Rajasekhar Reddy Kovvuri

For details of litigation proceedings involving Rajasekhar Reddy Kovvuri, see "*Litigation by our Company – Civil Litigation*" on page 230 of this Draft Red Herring Prospectus.

Criminal Proceedings

NIL

E. LITIGATION INVOLVING OUR SUBSIDIARY

Cases filed against our Subsidiary

Civil proceedings

Nil

Criminal Proceedings

Nil

Cases filed by our Subsidiary

Civil proceedings

Nil

Criminal Proceedings

NIL

F. LITIGATION INVOLVING OUR GROUP ENTITIES

Cases filed against our Group Entities

Civil proceedings

Nil

Criminal Proceedings

Nil

Cases filed by our Group Entities

Civil proceedings

Nil

Criminal Proceedings

NIL

G. TAX MATTERS

i. Set forth below are details regarding direct tax matters, in a consolidated manner, of our Company, its Subsidiary, our Promoters, our Directors and Group Entities as on date of this Draft Red Herring Prospectus:

(₹ in million)

Sr. No.	Number of cases	Total amount involved
Direct tax matters against our Company		
a.	**One Case**	**1.33**
Direct tax matters against our Subsidiary, SSSSPL		
	NIL	
Direct tax matters against our Directors		
Rajasekhar Reddy Kovvuri		
a.	**One**	**4.62**
Direct tax matters against our Promoters		
Except income tax matter mentioned in the abovementioned column "*Direct tax matters against our Directors*", there is no direct tax matter is pending against our Promoters.		
Direct tax matters against Group Entities		
Aravind Seeds Private Limited		
a.	**One**	**4.62**

ii. Set forth below are details regarding indirect tax matters, in a consolidated manner, of our Company, its Subsidiary, our Promoters, our Directors and Group Entities as on date of this Draft Red Herring Prospects:

(₹ in million)

Sr. No.	Number of cases	Total amount involved
Our Company		
a.	**Nineteen (19) Cases**	**225.54**
Our Subsidiary, SSSSPL		
	NIL	
Our Promoters		
	NIL	
Our Directors		

Sr. No.	Number of cases	Total amount involved
	NIL	

Group Entities
NIL

iii. Other tax proceedings

Survey operations were carried out by the Income Tax Department on March 19, 2015 under section 133A of the IT Act against our Company at various premises of our Company. During the course of the survey operations, the income tax authorities impounded the books of accounts and documents and stock inventories and other items. Pursuant to the survey operations, our Company received notices on October 26, 2015 under section 148 of the IT Act issued by the Assistant Commissioner of Income Tax, Circle – 1, Kakinada stating that our Company is assessable to tax for the assessment years 2009 – 2010 to 2012 – 2013 has escaped assessment within the meaning of section 147 of the IT Act. Therefore, our Company was required to file revised returns of income under section 139 of the IT Act for the assessment years 2009 – 2010 to 2012 – 2013.

In response to these notices received above, our Company has filed revised returns of income for the assessment years 2009 – 2010 to 2012 – 2013 on November 20, 2015 and these matters are pending before the Commissioner of Income Tax, Circle – 1, Kakinada and admitted the disallowance of depreciation on capital expenditure and the tax thereon amounting to ₹ 2.80 million.

H. ACTION PENDING OR TAKEN BY A MINISTRY, GOVERNMENT DEPARTMENT, STATUTORY / REGULATORY AUTHORITIES AGAINST OUR PROMOTERS

Except as stated below, there is no litigation or legal action pending or taken by any Ministry or Department of the Government or a statutory authority against the Promoter of our Company during the last five years immediately preceding the year of the issue of this Draft Red Herring Prospectus.

The Deputy Commissioner of Income Tax, Hyderabad, *vide* its Order dated September 23, 2014 imposed a penalty of ₹ 3.09 million on our Promoter and Executive Director, Rajasekhar Reddy Kovvuri on account of concealing the particulars of income with reference to loan received from Aristo Media and Entertainment Private Limited amounting to ₹ 10 million for the assessment year 2011 – 2012. Rajasekhar Reddy Kovvuri has paid an amount of ₹ 3.02 million on October 15, 2014 with State Bank of India, Bangalore.

I. PROCEEDINGS INITIATED AGAINST OUR COMPANY FOR ECONOMIC OFFENCES

There are no proceedings initiated against our Company for any economic offences.

J. FINE IMPOSED OR COMPOUNDING OF OFFENCE

Compounding of offences against our Company or Subsidiary:

1. Our Company, Venkata Mukunda Reddy Karri, Rajasekhar Reddy Kovvuri, Papa Reddy Kovvui and Narayana Rao Poluri (together referred to as the "**Applicant**") had filed a company application on September 30, 2015 before the Company Law Board, Chennai for compounding of offence as per the provisions of section 621A read with section 192 of the Companies Act, 1956/ section 117 of the Companies Act, 2013 and regulation 14 of the Company Law Board Regulation, 1991. The present application was filed for compounding of offence relating to the contravention of section 192 of the Companies Act, 1956/ section 117 of the Companies Act, 2013 of non-filing of Form MGT – 14/ Form No. 23 with RoC. Our Company had not filed Form MGT – 14 with RoC for registration of resolution passed by our Board of Directors on April 17, 2014, June 30, 2014, July 30, 2014 and special resolution passed by the shareholders on April 2, 2014. Further, our Company had also not filed Form No. 23 with RoC for registration of special resolution passed by the shareholders on October 22, 2012. The application is currently pending before the Company Law Board, Chennai.

2. Our Company, Venkata Mukunda Reddy Karri, Rajasekhar Reddy Kovvuri, Papa Reddy Kovvui and Narayana Rao Poluri (together referred to as the "**Applicant**") had filed a company application on September 30, 2015 before the Company Law Board, Chennai for compounding of offence as per the provisions of

section 621A read with section 205 of the Companies Act, 1956 and regulation 14 of the Company Law Board Regulation, 1991. The present application was filed for compounding of offence relating to the contravention of subsection 2A of section 205 of the Companies Act, 1956 for payment of dividend exceeding 10% without transferring a percentage of its profit as stated in rule 2 to the reserves. Our Company has declared a dividend at the rate of 25% for the Fiscal 2012 without transferring any amounts to reserves. As per rule 2 of the Companies (Transfers of Profits to Reserves) Rules, 1975, the company should have transferred 10% of that year's profit to the reserves before declaring or paying the dividend. The application is currently pending before the Company Law Board, Chennai.

3. Our Company, Venkata Mukunda Reddy Karri, Rajasekhar Reddy Kovvuri, Papa Reddy Kovvui and Narayana Rao Poluri (together referred to as the "**Applicant**") had filed a company application on September 30, 2015 before the Company Law Board, Chennai for compounding of offence as per the provisions of section 621A read with section 292A of the Companies Act, 1956 and regulation 14 of the Company Law Board Regulation, 1991. The present application was filed for compounding of offence relating to the contravention of section 292A of the Companies Act, 1956 for composition of Audit Committee. Our Board of Director has constituted the Audit Committee on March 29, 2009 consisting of three whole time director. However as per section 292A of the Companies Act, 1956 the Audit Committee should have three directors of which two thirds of the total number should have been the non-executive directors. The application is currently pending before the Company Law Board, Chennai.

4. Our Company, Aravind Seeds Private Limited, Sri Sai Swarupa Seeds Private Limited, Sri Lakshmi Poultry Complex Private Limited, Papa Reddy Poultries Private Limited, M/s. Padmaja Farms, M/s. KPR Agro Inputs, M/s. Sai Lakshmi Agro Warehouse, M/s. Sai Swarupa Agro Storage, Venkata Mukunda Reddy Karri, Rajasekhar Reddy Kovvuri, Papa Reddy Kovvui, Narayana Rao Poluri and Tetala Vanaja (together referred to as the "**Applicant**") had filed a company application on September 30, 2015 before the Company Law Board, Chennai for compounding of offence as per the provisions of section 621A read with section 295 of the Companies Act, 1956 and regulation 14 of the Company Law Board Regulation, 1991. The present application was filed for compounding of offence relating to the contravention of provisions of the section 295 of the Companies Act, 1956. Our Company has given collateral security without obtaining the Central Government approval to the companies in which the directors of our Company are interested and to the firms in which either directors of our Company or their relatives are partners. The application is currently pending before the Company Law Board, Chennai.

5. Our Company, Venkata Mukunda Reddy Karri, Rajasekhar Reddy Kovvuri and Papa Reddy Kovvui (together referred to as the "Applicant") had filed a company application on September 30, 2015 before the Company Law Board, Chennai for compounding of offence as per the provisions of section 621A read with section 297 of the Companies Act, 1956 and regulation 14 of the Company Law Board Regulation, 1991. The present application was filed for compounding of offence relating to the contravention of provisions of the section 297 of the Companies Act, 1956. Our Company has, without obtaining previous approval of the Central Government approval entered into the contracts with Arvind Seed Private Limited and Sri Sai Swarupa Seeds Private Limited in which the directors of our Company are directors. The application is currently pending before the Company Law Board, Chennai.

K. OUTSTANDING DUES TO CREDITORS

The Board of our Company in its meeting held on November 28, 2015, determined that outstanding dues to creditors in excess of ₹ 5.74 million (being 0.1 per cent of the total revenue from operations for the Fiscal 2015 as per our restated standalone financial statements) are considered as material outstanding dues and have been accordingly disclosed as material creditors in below paragraph. Further, all outstanding dues to small scale undertakings and other creditors have also been disclosed in a consolidated manner in in below paragraph.

As on June 30, 2015, our Company, in its ordinary course of business, has certain amounts aggregating ₹ 1,878.00 million which are due towards creditors. As of June 30, 2015, our Company owes the following material creditors:

(₹ in million)

Particulars	Number of cases	Amount involved
Creditors	24	1,640.79

None of these material creditors have been identified as small scale undertakings by our Company based on information available to us.

The details pertaining to amounts due towards such creditors are available on the website of our Company at the following link http://kpragrochem.com/investors/. The details in relation to other creditors and amount payable to each creditor available on the website of our Company do not form a part of this Draft Red Herring Prospectus. For further details, refer to the section titled *"**Financial Statements**"* on page 205 of this Draft Red Herring prospectus.

L. PAST INQUIRIES, INSPECTIONS OR INVESTIGATIONS

There have been no inquiries, inspections or investigations initiated or conducted under the Companies Act 2013 or any previous company law in the last five years immediately preceding the year of issue of the Draft Red Herring Prospectus in the case of Company, Promoters, Directors and it's Subsidiary. Other than as described above, there have been no prosecutions filed (whether pending or not) fines imposed, compounding of offences in the last five years immediately preceding the year of this Draft Red Herring Prospectus.

Further, there is no legal action pending or taken by any Ministry or Department of the Government or a statutory authority against the promoters during the last five years immediately preceding the year of the issue of the Draft Red Herring Prospectus and any direction issued by such Ministry or Department or statutory authority upon conclusion of such litigation or legal action.

M. MATERIAL FRAUDS AGAINST OUR COMPANY

There have been no material frauds committed against our Company in the five years preceding the date of this Draft Red Herring Prospectus.

N. MATERIAL DEVELOPMENTS SINCE JUNE 30, 2015

Except as stated in "***Management's Discussion and Analysis of Financial Condition and Results of Operation***" on page 206 of this Draft Red Herring Prospectus, there have not arisen, since the date of the last financial statements disclosed in this Draft Red Herring Prospectus, any circumstances which materially and adversely affect or are likely to affect our profitability taken as a whole or the value of our consolidated assets or our ability to pay our liabilities within the next 12 months.

GOVERNMENT AND OTHER APPROVALS

*We are required to obtain consents, licenses, registrations, permissions and approvals for carrying out our present business activities. Our Company has obtained the necessary material consents, licenses, permissions and approvals from the Government and various Government agencies required for our present business and carrying on our business activities. For details in connection with the regulatory and legal framework within which we operate, please refer the chapter "**Key Regulations and Policies**" on page 155 of this Draft Red Herring Prospectus.*

The main objects clause of the Memorandum of Association and objects incidental to the main objects enable our Company to carry out its activities.

The following statements set out the details of licenses, permissions and approvals taken by our Company under various central and state laws for carrying out the business:

I. Issue related Approvals

1. For the approvals and authorisations obtained by our Company in relation to the Issue, see "*Other Regulatory and Statutory Disclosures- Authority for the Issue*" on page 282 of this Draft Red Herring Prospectus.

2. In- principle approval from the National Stock Exchange of India Limited dated [●]; and

3. In- principle approval from the BSE Limited dated [●].

II. Incorporation details

Sr. No.	Type of License/Approval	Issuing Authority	Reference / Registration / License No.	Date of Issue	Valid upto
1.	Certificate of incorporation as *"KPR Fertilizers Private Limited"*	Registrar of Companies, Andhra Pradesh	U24129AP2006PTC052216	January 2, 2007	Until cancellation or winding up
2.	Certificate of change of name to *"KPR Fertilizers Limited"*	Registrar of Companies, Andhra Pradesh	U24129AP2007PLC052216	December 19, 2008	Until cancellation or winding up
3.	Certificate of incorporation pursuant to change in name from '*KPR Fertilizers Limited*' to '*K.P.R. Agrochem Limited*'	Registrar of Companies, Hyderabad	U24129AP2007PLC052216	September 21, 2015	Until cancellation or winding up

III. Regulatory Approvals

Sr. No.	Type of License/Approval	Issuing Authority	Reference / Registration / License No.	Applicable Act / Regulation	Date of Issue	Valid upto
1.	PAN	Income Tax Department	AADCK0257B	IT Act	-	Until cancelled or surrendered
2.	TAN for Andhra Pradesh division	Income Tax Department	VPNK00709C	IT Act	April 9, 2014	Until cancelled or surrendered
3.	TAN for Karnataka division	Income Tax Department	BLRK10096C	IT Act	June 19, 2010	Until cancelled or surrendered

Sr. No.	Type of License/Approval	Issuing Authority	Reference / Registration / License No.	Applicable Act / Regulation	Date of Issue	Valid upto
4.	Certificate of Importer Exporter Code	Joint Director General of Foreign Trade	2607000025	Foreign Trade Act	April 2, 2007	Until cancelled or surrendered
Biccavolu Unit						
5.	Professional tax registration certificate	Deputy Commercial Tax Officer, Anaparthi	37955764426	AP Professional Tax Act and Rules	August 20, 2014	Until cancelled or surrendered
6.	Registration under ESIC	Joint Director, ESI Corporation, Vijayawada	62000320990 000301	ESI Act	April 30, 2015	Until cancelled or surrendered
Balabhadrapuram Unit						
7.	Service tax registration	Superintendent of Central Excise, Services Tax (cell), Rajahmundry division, Rajahmundry	AADCK025 7BST001	Finance Act read with Service Tax Rules	October 21, 2008	Valid until cancelled or surrendered
8.	Provident Fund registration	Regional Provident Fund Commissioner – II, Rajahmundry	AP/RJY/465 75	EPF Act	December 9, 2004 w.e.f. September 01, 2001	Until cancelled or surrendered
9.	Registration under ESIC	Joint Director, ESI Corporation, Vijayawada	62000321010 000301	ESI Act	April 30, 2015	Until cancelled or surrendered
Koppal Unit						
10.	Professional tax registration	Professional Tax Officer	397539365	Karnataka Professional Tax Act	February 25, 2013	Until cancelled or surrendered
11.	Service tax registration	Superintendent of Central Excise, Services Tax (cell), Koppal	AADCK025 7BSD002	Finance Act read with Service Tax Rules	October 14, 2013	Until cancelled or surrendered
12.	Provident Fund registration	Assistant Provident Fund Commissioner, S.R.O Bellary	KN/BLR/590 55	EPF Act	December 1, 2010 w.e.f June 1, 2009	Until cancelled or surrendered
13.	Registration under ESIC	Assistant/ Deputy Director	58005067270 000301	ESI Act	February 21, 2014	Until cancelled or surrendered

IV. Business Related Approvals

Sr. No.	Type of License/Approval	Issuing Authority	Reference /Registration/ License No.	Applicable Act / Regulation	Date of Issue/ Renewal	Valid upto
Biccavolu Unit						

Sr. No.	Type of License/Approval	Issuing Authority	Reference /Registration/ License No.	Applicable Act / Regulation	Date of Issue/ Renewal	Valid upto
1.	License to manufacture for sale (or for distribution) of Di basic Calcium Phosphate and Tri basic Calcium Phosphate	Joint director and licensing authority, drugs control administration	12/EG/AP/ 2011/B/G	Drugs and Cosmetics Act and Rules	April 27, 2011	April 26, 2016
2.	Sulphur license to procure, storage, sale of sulphur, manufacture storage, consumption, sale of sulphuric acid, purchase, storage, consumption of diesel oil for generators and purchased, storage, consumption of furnace and storage of sulphuric acid, sulphur diesel and furnace oil	District Revenue Officer, Additional District Magistrate.	65/1 EG	Arms Act, 1959	March 6, 2014	March 5, 2017
3.	NOC for transportation of sulphur	District Revenue Officer and Additional District Magistrate, Kakinada	C3/M/37/2015	Arms Rules, 1962	January 24, 2015	January 23, 2016
4.	Factory license	Deputy Chief Inspector of Factories, Kakinada	42559	Factories Act, 1948	November 17, 2012	Until cancelled
5.	Certificate of manufacturing of physical/ granulated mixture/ organic fertilizer/ bio fertilizer	Commissioner and Director of Agriculture, Andhra Pradesh, Hyderabad	EGD/34/COMM/FM/ 2013/7448	Fertilizer (Control) Order, 1985	May 24, 2007 certificate date: August 13, 2013	May 23, 2016
6.	Acknowledgement for receipt of Memorandum for manufacture of Di methyl sulphate, linear alkaline benzene sulphonic acid, ferric alum, non ferric alum, and chloro sulphonic acid	Under Secretary, Ministry of Commerce and Industry, Secretariat for Industrial Assistance	674/SIA/IMO/2011	-	February 25, 2011	-
7.	Acknowledgement for receipt of Memorandum for manufacture of mineral mixture	Under Secretary, Ministry of Commerce and Industry, Secretariat for Industrial Assistance	1021/SIA/IMO/2013	-	May 13, 2013	Valid until cancelled

Sr. No.	Type of License/Approval	Issuing Authority	Reference /Registration/ License No.	Applicable Act / Regulation	Date of Issue/ Renewal	Valid upto
8.	Acknowledgement for receipt of Memorandum for manufacture of Di calcium phosphate	Under Secretary, Ministry of Commerce and Industry, Secretariat for Industrial Assistance	1020/SIA/IMO/2013	-	May 13, 2013	Valid until cancelled
9.	Letter from Eastern Power Distribution Company of Andhra Pradesh Limited approving the reduction of CMD from 1000 KVA to 750 KVA.	Superintending Engineer Operation, Rajahmundry	SE/O/RJY/DE.T/ADE/Comml/F.H.T/D. No. 145/15	-	January 24, 2015	-
10.	Certificate of verification of weightran make 60,000 kg capacity electronic lorry weigh bridge	District Inspector, Legal Metrology, (weights and measures), Avapuram Rajahmundry	644862	Legal Metrology Act, 2009	September 15, 2015	September 14, 2016
11.	Certificate of verification of essae make 1,00,000 kg capacity electronic lorry weigh bridge	District Inspector, Legal Metrology, (weights and measures), Avapuram Rajahmundry	763990	Legal Metrology Act, 2009	June 26, 2015	June 25, 2016
12.	Certificate of verification of measuring weights of 50/10 kg and 20/25	District Inspector, Legal Metrology, (weights and measures), Avapuram Rajahmundry	660385	Legal Metrology Act, 2009	March 24, 2015	March 23, 2017
13.	Certificate of verification of electronic weighing machine make excon with 300kg capacity	District Inspector, Legal Metrology, (weights and measures), Avapuram Rajahmundry	366791	Legal Metrology Act, 2009	January 7, 2015	January 6, 2016

Sr. No.	Type of License/Approval	Issuing Authority	Reference /Registration/ License No.	Applicable Act / Regulation	Date of Issue/ Renewal	Valid upto
14.	Certificate of verification of electronic weighing machine make excon, 10 mission	District Inspector, Legal Metrology, (weights and measures), Avapuram Rajahmundry	644594	Legal Metrology Act, 2009	September 1, 2015	August 31, 2016
15.	Certificate of verification of 3 electronic scales icon make of 3kg capacity	District Inspector, Legal Metrology, Rajahmundry	211889	Legal Metrology Act, 2009	August 12, 2015	August 11, 2016
16.	Certificate of verification of electronic weighing machine make icon of 150 kg capacity	District Inspector, Legal Metrology, Rajahmundry	211888	Legal Metrology Act, 2009	August 12, 2015	August 11, 2016
17.	Letter approving energizing of 11KV H.V. installation, M.V. installation and L.V. installation	Chief Electrical Inspector to the government	CEIG/Tech /EI EX 650V/EG-88/D. No. 1068/2015	Electricity Act, 2003	July 24, 2015	-
18.	License as a food business operator	Food Safety Designated Officer, East Godavari	101150040 00029	Food Safety and Standards Act, 2006	February 9, 2015	February 8, 2020
19.	Letter of registration of CT Boiler with maker's no. ISX-1250/12/13	Director of Boilers, Andhra Pradesh, Hyderabad	AP/S-91	Boilers Act and Regulations	July 11, 2011	-
20.	Permission for use of ground water for industrial purposes	Deputy Director, Ground Water Department, Andhra Pradesh	1699/T/SW/Hg/2012	-	November 14, 2012	-
21.	Letter giving permission for drawl of IMLD of water from Samalkota canal, for industrial purpose	Executive Engineer, G.E. Division	EE/GE/Dowlm/DB/ATO/388	-	June 11, 2013	June 10, 2023
Balabhadrapuram Unit						
22.	Factory license	Inspector of Factories, Kakinada I	4005	Factories Act, 1948	April 20, 2001	Until cancelled or surrendered

Sr. No.	Type of License/Approval	Issuing Authority	Reference /Registration/ License No.	Applicable Act / Regulation	Date of Issue/ Renewal	Valid upto
23.	Entreprenuers Memorandum, part – 2 acknowledgement for carrying on the activity of pesticides and micro nutrients	General Manager, D.I.C Kakinada	280141200042	-	April 24, 2007	-
24.	License to import and store 90.00 KL petroleum	Deputy Chief Controller of Explosives, HQ, Nagpur	P/HQ/AP/15/3928(P18948)	Petroleum Act and Rules	July 12, 2012 renewed on January 22, 2015	December 31, 2019
25.	NOC for occupancy to the agricultural chemical formulation plant	Regional Fire Officer, Eastern Region, Hyderabad	345/RFO/ER/2015	-	June 10, 2015	June 9, 2016
26.	Letter from Eastern Power Distribution Company of Andhra Pradesh Limited approving the reduction of CMD from 130 KVA to 100 KVA	Superintending Engineer Operation, Rajahmundry	SE/O/RJY/DE.T/ADE/Comml/F.H.T/D. No. 144/15	-	January 24, 2015	Valid until cancelled
27.	Certificate of verification for 9 “Sri Laxmi Industries” make volumetric filling machine having two nozzles and one “crown” volumetric powder filling machine with capacity 100 g	District Inspector, Legal Metrology, (weights and measures), Rajahmundry	644860	Legal Metrology Act, 2009	September 15, 2015	September 14, 2016
28.	Certificate of verification for one “Sri Laxmi Industries” make volumetric filling machine having four nozzles and six nozzles	District Inspector, Legal Metrology, (weights and measures), Rajahmundry	644859	Legal Metrology Act, 2009	September 15, 2015	September 14, 2016
29.	Certificate of verification for machine having saniyo make of 500 kg, saniyo make of 300 kg, saniyo make of 150 kg, 3 saniyo make of 10 kg and 2 star make of 10 kg	District Inspector, Legal Metrology, Gandhipuram – 2, Rajahmundry	644861	Legal Metrology Act, 2009	September 15, 2015	May 14, 2016
30.	Certificate for approving the energisation of transformer, generator, M.V. load and lighting load	Electrical Inspector, Vishakhapatnam	EI/VSP/TECH/HT/1147/RJY/D. No. 1117/09	Electricity Act and Rules	June 20, 2009	-

Sr. No.	Type of License/Approval	Issuing Authority	Reference /Registration/ License No.	Applicable Act / Regulation	Date of Issue/ Renewal	Valid upto
31.	License as a food business operator	Food Safety, Designated Officer, East Godavari	101150040 00028	Food Safety and Standards Act, 2006	February 9, 2015	February 8, 2020
32.	Letter of registration of WHR Boiler with maker's no. 22081-01, 02, 03	Superintendent	AP/5019	Boilers Act, and Regulations	January 4, 2011	-
33.	Permission for use of ground water for industrial purposes	Deputy Director, Ground Water Department, Andhra Pradesh	1562/T1/HG/Industries/2012	-	August 29, 2012	-
Koppal Unit						
34.	Factory license	Joint Director of Factories, Karnataka	MYKPL-69	Factories Act, 1948	August 19, 2009 last renewed on March 19, 2015	December 31, 2015
35.	Entrepreneurs Memorandum part II to set up manufacture enterprise for the manufacturing of sulphuric acid	Joint Director District Industries Center, Koppal	290071300 005	-	March 26, 2013	Until cancelled or surrendered
36.	Entrepreneurs Memorandum part II to set up manufacture enterprise for the manufacturing of dicalcium phosphate, single super phosphate Amended the certificate on March 5, 2013 to add manufacturing of gypsum	Joint Director District Industries Center, Koppal	290071200 216	-	February 4, 2012	Until cancelled or surrendered
37.	Entrepreneurs Memorandum part II to set up manufacture enterprise for the manufacturing of fertilizer, NPK Complex	Joint Director District Industries Center, Koppal	290071200 146	-	July 8, 2010	Until cancelled or surrendered
38.	Office memorandum for induction of SSP unit of the Company under nutrient based subsidy policy for decontrolled P&K fertilizers with permission to operate the plant at a capacity of 60,000 MTPA on provisional basis.	Under Secretary to the Government of India, Ministry of Chemicals and Fertilizers	F. No. 19011/18/ 2010 – MPR	Nutrient based subsidy policy for SSP	August 23, 2012	-

Sr. No.	Type of License/Approval	Issuing Authority	Reference /Registration/ License No.	Applicable Act / Regulation	Date of Issue/ Renewal	Valid upto
39.	Official memorandum for commissioning 1x950 KVA, 11 KV/ 433V transformer center and connected electrical equipments	Deputy Chief Electrical Inspector, Bellary	DCEI/AEI-T/TEC-5 (54)/2012-13/4125-30	Electricity Rules	February 21, 2013	-
40.	Certificate for sanctioning the additional power supply to the extent of 600 KVA CD	Office of the Executive Engineer Electricity, O&M division, GESCOM Limited, Koppal	2012-13/5680	-	November 9, 2012	-
41.	License to import and store 100 KL petroleum in the installation	Chief Controller of Explosives, HQ, Nagpur	P/HQ/KA/15/2711(P297726)	Petroleum Act and Rules	September 14, 2012 renewed on December 11, 2012	December 31, 2017
42.	NOC for storage of 20KL HSD and 40KL furnace oil tank	Additional Deputy Commissioner and Additional District Magistrate, Koppal	No/REV/51/PTM/C.No-13055/2013-14	Petroleum Act and Rules	April 28, 2014	April 27, 2017
43.	NOC for storage of methanol underground with storage tank capacity of 100KL	Deputy Commissioner and District Magistrate, Koppal	REV/PTM/11/2011-11	Petroleum Rules, 2002	March 23, 2013	Valid until withdrawn
44.	License for storage of sulphur	Additional Deputy Commissioner and Additional District Magistrate, Koppal	65/1 EG	Arms Act, 1959	January 11, 2012 and renewed on May 14, 2015	May 13, 2017
45.	NOC for transportation of 7000 mts of sulphur	Additional Deputy Commissioner and Additional District Magistrate, Koppal	REV/06/PTM/C.No-16810/2014-15	Arms Rules, 1962	May 14, 2015	-
46.	Certificate of verification of 200 kg, 1000 kg and 100000 kg capacity scale class and electronic weigh bridge class - III	District Inspector, Legal Metrology	01068	Legal Metrology Act, 2009	January 13, 2015	January 12, 2016

Sr. No.	Type of License/Approval	Issuing Authority	Reference /Registration/ License No.	Applicable Act / Regulation	Date of Issue/ Renewal	Valid upto
47.	License for digging well/ ringwell for 70-75 meters for the use of water for industry/ commercial/ entertainment or other use	Designated Officer and Senior Geologist, Karnataka water source Department	Ga. Bhu.E/Ko. Kha.Ba.2012 -13/543	-	June 6, 2012	-
48.	Registration and declaration certificate for the packing and manufacture unit for fertilizers and animal food products	Deputy Controller, Gulbarga division	KARKG/Pyanontra/96/10-11	Legal Metrology (Packaging Commodities) Rules, 1977	September 27, 2010	-
49.	Certificate of registration for number of building workers employed on any day by the employer	Labour officer, Koppal	CWWB/KPL/CR-05/2010	Building and Other Construction Workers Act	May 10, 2010	-
50.	Certificate for use of boiler HMT with W/W/ Furnace	Senior Assistant Director of Boilers, Hubli Division	KTK 4077	Boilers Act, 1923	May 8, 2015 w.e.f. May 7, 2015	April 28, 2016
51.	Certificate for use of economizer gilled tube type	Senior Assistant Director of Boilers, Hubli division	KTK E-102	Boilers Act, 1923	May 8, 2015 w.e.f. May 7, 2015	April 28, 2017
52.	Certificate for use of boiler WT-WH boier with SD and SH	Senior Assistant Director of Boilers, Hubli division	KTK4102	Boilers Act, 1923	May 8, 2015 w.e.f. May 7, 2015	April 28, 2016
53.	License as food business operator	Food Safety Designated Officer, Bellary	11215321000068	Food Safety and Standards Act, 2006	September 21, 2015	September 20, 2016
54.	Environmental clearance letter for expansion of SSP and addition of synthetic organic chemicals	Additional Director, Ministry of Environment, Forest and Climate change	J-11011/220/2012-A-II (I)	-	September 30, 2015	-
Other approvals						
55.	Certificate of registration to carry on the business of selling fertilisers as a wholesale dealers in Kerala	Additional Director of Agriculture, Directorate of Agriculture, Trivendrum	21/2014 – 2015	Fertiliser (Control) Order, 1985	February 11, 2015	February 10, 2018

Sr. No.	Type of License/Approval	Issuing Authority	Reference /Registration/ License No.	Applicable Act / Regulation	Date of Issue/ Renewal	Valid upto
56.	Fertiliser registration certificate for sale of NPK mixtures and SSP – Orissa	Joint Director of Agril, Directorate of Agri & Food Production, Orissa, Bhubaneshwar	5M(07)78/ 2010 2005/Agril	-	November 28, 2013	September 15, 2016
57.	Fertiliser certificate for sale – Maharashtra	Director (I&QC), Commissionarate of Agriculture, Maharashtra State, Pune	508/11/W	Fertiliser (Control) Order, 1985	October 10, 2014	October 9, 2017

INSECTICIDES RELATED APPROVALS

Sr. No.	Type of License/ Approval	Issuing Authority	Reference/ Registration/ License No.	Applicable Act/ Regulation	Date of Issue/ Renewal	Valid upto
1.	Principal certificate for distributor, direct retailer, dealer and manufacturer for marketing pesticides	Commissioner and Director of Agriculture, Andhra Pradesh, Hyderabad	256	Insecticides Act, 1968		December 31, 2015
2.	License to manufacture insecticides	Commissioner & Director of Agriculture, Andhra Pradesh	256/2002-2003	Insecticides Act, 1968	March 04, 2002 last renewed on January 25, 2014	Valid upto December 31, 2015
3.	Office memorandum for induction of Company into concession scheme of decontrolled P&K fertilizers for import of P&K fertilizers with immediate effect	Under Secretary to the Government of India	19011/2/2009-MPR	-	May 4, 2009	-

License to sell or exhibit for sale or distribution of insecticides issued by Joint Director of Agriculture, Kakinada under Insecticides Act, 1968 and Insecticides Rules, 1971 for the following:

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
1.	Door no. 1-67, Pamarru, K. Gangavaram	26/2015	February 5, 2015	December 31, 2016
2.	Door no. 1-34/3A, Sunkarapalem, Tallarevu	1/2015	January 6, 2015	December 31, 2016

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
3.	Door no. 7-133, Rayavaram, Rayavaram	155/2014	October 14, 2014	December 31, 2015
4.	Door no. 8-234/1, Ravulapalem	183/2014	November 21, 2014	December 31, 2015
5.	Door no. 12-9-4, 12-9-4/C, Ramachandrapuram	162/2014	October 22, 2014	December 31, 2015
6.	Door no. 3-28, Rajanagaram	184/2014	December 2, 2014	December 31, 2015
7.	Door no. 7-3-8B, Pithapuram	65/2015	April 23, 2015	December 31, 2016
8.	Door no. 1-45, Pedapudi	170/2014	November 11, 2014	December 31, 2015
9.	Door no. 1-3, Pandalapaka, Biccavolu	148/2014	October 4, 2014	December 31, 2015
10.	Door no. 4-136/3, Mummidivaram	2/2015	January 6, 2015	December 31, 2016
11.	Door no. 3-319, Gollalamamidada, Pedapudi	156/2014	October 14, 2014	December 31, 2015
12.	Door no. 5-6-44, Mandapeta	39/2015	March 18, 2015	December 31, 2016
13.	Door no. 3-313/2A, Kothapeta	3/2015	January 6, 2015	December 31, 2016
14.	Door no. 7-126, Korukonda	69/2015	April 30, 2015	December 31, 2016
15.	Door no. 3-128, Kathipudi, Sankhavaram	68/2015	April 30, 2015	December 31, 2016
16.	Door no. 2-118, Karapa	195/2014	December 26, 2014	December 31, 2015
17.	Door no. 1-134, Kajuluru	180/2014	November 21, 2014	December 31, 2015
18.	Door no. 2-232/1, Kadiam	21/2015	January 05, 2015	December 31, 2016
19.	Door no. 6-199, Ippanapadu, Mandapeta	186/2014	December 2, 2014	December 31, 2015
20.	Door no. 4-85/2, Gollapalem, Kajuluru	179/2014	November 21, 2014	December 31, 2015
21.	Door no. 5-188/4, K. Gangavaram	196/2014	December 26, 2014	December 31, 2015
22.	Door no. 11, 11-91, G. Medapadu, Samalkot	185/2014	November 2, 2014	December 31, 2015
23.	Door no. 2-112A, Draksharama, R.C. Puram	182/2014	November 21, 2014	December 31, 2015
24.	Door no. 3-239/1, Chintaluru, Alamuru	194/2014	December 26, 2014	December 31, 2015
25.	Door no. 10-80/1, Balabadrapuram, Biccavolu	149/2014	October 4, 2014	December 31, 2015
26.	Door no. 8-256, Balabadrapuram, Biccavolu	150/2014	October 4, 2014	December 31, 2015
27.	Door no. 8-23, Anaparthi	154/2014	October 14, 2014	December 31, 2015
28.	Door no. 8-4-88, Amalapuram	181/2014	November 21, 2014	December 31, 2015
29.	Door no. 4-16, Mukteswaram, Inavilli	38/2015	February 27, 2015	December 31, 2016
30.	Door no. 10-22, Ambajipeta	96/2015	July 1, 2015	December 31, 2016
31.	Door no. 8-98, Gollaprolu	95/2015	July 1, 2015	December 31, 2016
32.	Door no. 3-128/6, Biccavolu	83/2011	January 1, 2015	December 31, 2016
33.	Door no. 6-9, Chinakondepudi, Sithanagaram	78/2015	May 21, 2015	December 31, 2016
34.	Door no. 2-183, Divili, Peddapuram	104/2015	July 16, 2015	December 31, 2016
35.	Door no. 12-78, Gokavaram	81/2015	June 11, 2015	December 31, 2016
36.	Door no. 5-64/1, P. Gannavaram	80/25	June 11, 2015	December 31, 2016
37.	Door no. 9-158, Prathipadu	79/2015	June 11, 2015	December 31, 2016
38.	Door no. 2-62, 2-62/1, Razole	82/2015	June 11, 2015	December 31, 2016

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
39.	Door no. 10-175, Someswaram, Rayavaram	144/2015	September 12, 2015	December 31, 2016
40.	Door no. 7-5/A, Velangi, Karapa	113/2015	August 4, 2015	December 31, 2016
41.	Door no. 7-174, Nagulapalli, U. Kothapalli	190/205	November 4, 2015	December 31, 2016
42.	Door no. 16-10-2, 2/1, 2/2, 2/3 and 3/3, Peddapuram	151/2015	September 30, 2015	December 31, 2016
43.	Door no. 8-234/1, Ravulapalem	183/2014	November 21, 2014	December 31, 2015
44.	Door no. 1-1/4, Rowthulapudi	150/2015	September 30, 2015	December 31, 2016
45.	Door no. 19-137, Yeleswaram	163/2015	October 15, 2015	December 31, 2016

License to sell or exhibit for sale or distribution of insecticides issued by Joint Director of Agriculture, West Godavari District, Eluru under Insecticides Act, 1968 and Insecticides Rules, 1971 for the following:

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
1.	Door no. 3-147, Devarapalli	C2/554/2015-16	June 22, 2015	December 31, 2016
2.	Door no. 5-116, Dommeru, Kovvur	C2/537/2015-16	May 21, 2015	December 31, 2016
3.	Door no. 12-3-45, Jangareddigudem	C2/553/2015-16	June 22, 2015	December 31, 2016
4.	Door no. 6-161, Kamavarapukota	C1/470/2015-16	June 23, 2015	December 31, 2016
5.	Door no. 15-21A, Koyyalagudem	C2/552/2015-16	June 22, 2015	December 31, 2016
6.	Door no. 3-195/2, Sidhantam, Penugonda	C1/473/2015-16	June 23, 2015	December 31, 2016
7.	Door no. 5-84, T. Narasapuram	C1/472/2015-16	June 23, 2015	December 31, 2016
8.	Door no. 18-7-7/1, Tanuku	C2/550/2015-16	June 15, 2015	December 31, 2016
9.	Door no. 4-73, Undi	C1/479/2015-16	July 8, 2015	December 31, 2016
10.	Door no. 9-9-9, Tadepalligudem	C2/564/2015-16	July 8, 2015	December 31, 2016
11.	Door no. 4-63, Veeravasaram	C1/480/2015-16	July 8, 2015	December 31, 2016
12.	Door no. 26-210/1, Penugonda	C1/481/2015-16	July 8, 2015	December 31, 2016
13.	Door no. 19-1-8, Palakol	C1/489/2015-16	July 16, 2015	December 31, 2016
14.	Door no. 2-1-44/3, main road, Nidadavole	C2/562/2015-16	July 8, 2015	December 31, 2016
15.	Door no. 1-1-56/3, Narsapuram	C1/488/2015-16	July 16, 2015	December 31, 2016
16.	Door no. 3-131, main road, Nallajerla	C2/563/2015-16	July 8, 2015	December 31, 2016
17.	Door no. 18-100, Mogalthur	C1/483/2015-16	July 10, 2015	December 31, 2016
18.	Door no. 5-103, M. Nagulapalli, D. Tirumala	C2/544/2015-16	June 8, 2015	December 31, 2016
19.	Door no. 3-64, Jeelugumilli	C2/583/2015-16	August 1, 2015	December 31, 2016
20.	Door no. 3A-2-24, YMHA hall road, Eluru	C1/471/2011-12	June 23, 2015	December 31, 2016
21.	Door no. 12-69, Dharmajigudem, Lingapalem	C1/510/2015-16	August 14, 2015	December 31, 2016
22.	Door no. 20-126, Attili	C1/500/2015-16	July 30, 2015	December 31, 2016
23.	Door no. 22-16-86, Bhimavaram	C1/490/2015-16	July 16, 2015	December 31, 2016
24.	Door no. 1-8/1, Akividu	C1/465/2015-16	June 9, 2015	December 31, 2016
25.	Door no. 75/5, G-11,G-7, Appanaveedu, Pedapadu	C1/497/2015-16	July 25, 2015	December 31, 2016
26.	Door no. 13-98, Achanta	C1/482/2015-16	July 8, 2015	December 31, 2016

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
27.	Door no. 17-19-5 and 17-19-3, Chintalapudi	C1/535/2015-16	October 28, 2015	December 31, 2016

License to sell, stock for exhibit for the sale of distribution of insecticides issued by Joint Director of Agriculture, Krishna District under Insecticides Act, 1968 and Insecticides Rules, 1971 for the following:

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
1.	Door no. 12/233, Gudivada	PP.II/52/15-16	November 19, 2015	December 31, 2016
2.	Door no. 1-85/4, Khambhampadu	PP.II/42/15-16	October 12, 2015	December 31, 2016
3.	Door no. 25/497, fort road, Machilipatnam	76/15-16	September 21, 2015	December 31, 2016
4.	Door no. 4-41B, Mylavaram	92/15-16	November 3, 2015	December 31, 2016
5.	Door no. 17-15, Nandigama	87/15-16	October 13, 2015	December 31, 2016
6.	Door no. 1-46/A, Nidumolu	75/15-16	September 21, 2015	December 31, 2016
7.	Door no. 11-28, 29-1, Nuzvid	PP.II/49/15-16	November 4, 2015	December 31, 2016
8.	Door no. 22/112, 17/134, Pamarru	PP.II/39/15-16	September 23, 2015	December 31, 2016
9.	Door no. 7/104-2, Pedana	89/15-16	October 13, 2015	December 31, 2016
10.	Door no. 15/9, Tiruvuru	PP.II/40/15-16	September 23, 2015	December 31, 2016
11.	Door no. 8-168/2, Vissannapeta	PP.II/45/15-16	November 3, 2015	December 31, 2016
12.	Door no. 10-257, 10-258, Vatsavai	84/15-16	October 8, 2015	December 31, 2016
13.	Door no. 5-188, Gudlavalleru	PP.II/44/15-16	October 13, 2015	December 31, 2016
14.	Door no. 9-125, Jaggayyapeta	85/15-16	October 8, 2015	December 31, 2016
15.	Door no. 7-100/2, Kuchipudi	88/15-16	October 13, 2015	December 31, 2016

License to sell, stock for exhibit for the sale of distribution of insecticides issued by Joint Director of Agriculture, Warangal under Insecticides Act, 1968 and Insecticides Rules, 1971 for the following:

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
1.	Door no. 3-140/2/A Ananthsagar, Hasanparthy Mandal	8145	January 1, 2014	December 31, 2015

License to sell stock for exhibit for the sale of distribution of insecticides issued by Joint Director of Agriculture, Koppal, Karnataka under Insecticides Act, 1968 and Insecticides Rules, 1971 for the following:

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
1.	MB no. 9-678-2A, Srinivas complex, Koppal	KOP-519/14-15	November 10, 2014	December 31, 2015
2.	4-4-17/A, opposite SBM Bank, R.G. road, Karnataka	KOP-527/14-15	December 17, 2014	December 31, 2015
3.	Godown in 35/42 complex, Kushtagi	KOP-539/15-16	February 26, 2015	December 31, 2016

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
4.	Door no. 938/19, Survey No. 5 and 10 , Bullapur, 109/2/8 at Halavarthi village	KOP-275/08-09	January 1, 2015	December 31, 2016
5.	Door no. 89, Dayabhavan Niwas, opposite hotel Mallige, J.F road, Hospet	Tech-INS-Act.HOS. 236	July 2, 2015	December 31, 2016
6.	Door no. 80, ward no.3, Hagribommanahalli, Bellary	Tech-INS-Act-HAG-125	September 30, 2015	December 31, 2016

Certificate of Registration of following insecticides manufactured at Balabhadrapuram Unit issued by Secretary, Central Insecticides Board and Registration Committee under the Insecticides Act, 1968 and Insecticides Rules, 1971 and the same are valid until cancelled:

Sr. No.	Type of License/ Approval	Reference/ Registration/ License No.	Date of Issue/ Renewal	Shelf life of the insecticide
1.	Certificate of registration of atrazine 50% WP #	CIR-36, 272/ 2001 - Atrazine (WP) - 253	-	2 years
2.	Certificate of registration of fenthion 82.5% EC#	CIR-111613/ 2014 – Fenthion (EC) (344)-5	March 5, 2014	2 years
3.	Certificate of registration of lufenuron 5.4% EC#	CIR-111620/ 2014 – Lufenuron (EC) (344)-9	March 5, 2014	2 years
4.	Certificate of registration of acetamiprid 20% SP#	CIR-50,412/ 2005 – Acetamiprid (SP) (252) – 314	June 9, 2005	2 years
5.	Certificate of registration of captan 70% and hexaconazole 5% WP#	CIR-111618/ 2014 Captan + Hexaconazole 5% (WP) (344)-31	March 5, 2014	2 years
6.	Certificate of registration of neem oil based E.C containing Azadirachtin 0.03% (300 PPM) min#	CIR-37, 808/2002/Azadirachtin (EC)-449	April 26, 2002	1 year
7.	Certificate of registration of acephate 25% + fenvalerate 3% E.C#	CIR-104731/ 2013 Acephate + Fenvalerate% (EC) (335) – 2	February 14, 2013	2 years
8.	Certificate of registration of acephate 75% SP*#	CIR-37, 805/ 2002 Acephate (SP) - 843	April 26, 2002	2 years
9.	Certificate of registration of alphamethrin 10% E.C#	CIR-60, 861/ 2008 - Alphamethrin (EC) (292) – 682	September 19, 2008	2 years
10.	Certificate of registration of anilofos 30% E.C#	CIR-61, 817/ 2009 - Anilofos (EC) (296) – 576	March 17, 2009	2 years
11.	Certificate of registration of Neem seed kernel based EC containing Azadirachtin 0.15% EC min#	CIR-38, 533/ (219)/ 2002/- Azadirachtin (EC)-468	July 9, 2002	1 year
12.	Certificate of registration of buprofezin 25% SC#	CIR-60, 865/ 2008 - Buprofezin (SC)(292)-49	September 19, 2008	2 years
13.	Certificate of registration of butachlor 50% EC#	CIR-36, 271/ 2001 - Butachlor (EC)-1253	-	2 years
14.	Certificate of registration of captan 50% WP#	CIR-61, 819/ 2009 - Captan (WP)(296)-282	March 17, 2009	2 years
15.	Certificate of registration of Carbendazim 12% + Mancozeb 63% WP#	CIR-37796/ 2002 - Carbendazim + Mancozeb (WP) -810	April 26, 2002	1 year

Sr. No.	Type of License/ Approval	Reference/ Registration/ License No.	Date of Issue/ Renewal	Shelf life of the insecticide
16.	Certificate of registration of Carbofuran 3% CG#	CIR-53,652/ 2006 - Carbofuram 3% CG (263)-549	June 27, 2006	2 years
17.	Certificate of registration of Cartap Hydrochloride 4% GR#	CIR-50,409/ 2005 - Cartap Hydrochloride (GR) (252) – 694	June 9, 2005	2 years
18.	Certificate of registration of Cartap Hydrochloride 50% SP#	CIR-53,545/ 2006 - Cartap Hydrochloride (SP) (263) – 755	June 19, 2006	2 years
19.	Certificate of registration of Chloropyrifos 50% EC#	CIR-59,181/ 2008 - Chloropyrifos (EC)(286) - 3243	March 28, 2008	2 years
20.	Certificate of registration of Chloropyrifos 50% + Cypermethrin 5% EC#	CIR-59,180/ 2008 - Chloropyrifos + Cypermethrin(EC)(286) – 3242	March 28, 2008	2 years
21.	Certificate of registration of Chloropyrifos 20% EC* #	CIR-36,479/ 2001 - Chloropyrifos (EC) – 2145	-	2 years
22.	Certificate of registration of Copper Oxychloride 50% WP#	CIR-60,863/ 2008 - Copper Oxychloride (WP)(292) – 985	September 19, 2008	2 years
23.	Certificate of registration of Cypermethrin 10% EC#	CIR-38016 - 2002/ Cypermethrin EC – 1732	May 10, 2002	2 years
24.	Certificate of registration of Cypermethrin 25% EC*#	CIR-52,504/- 2006- Cypermethrin (EC)(260) – 2292	February 24, 2006	2 years
25.	Certificate of registration of Deltamethrin 1% + Triazophos 35% EC#	CIR-55,575/ 2006 - Deltamethrin + Triazophos (EC)(269) – 995	November 28, 2006	2 years
26.	Certificate of registration of Dichlorvos 76% EC*#	CIR-38580/ (219)/2002 - Dichlorvos (EC) - 797	July 8, 2002	1 year
27.	Certificate of registration of Dicofol 18.5% EC*#	CIR-38634/ (219)/2002 - Dicofol (EC) – 452	August 22, 2002	2 years
28.	Certificate of registration of Dimethoate 30% EC#	CIR-55,577/ 2006 - Dimethoate (EC) (269) - 1069	November 28, 2006	1 year
29.	Certificate of registration of emamectin benzoate 5% SG#	CIR-65, 357/ 2010 - emamectin benzoate (SG)(310)-62	December 23, 2010	2 years
30.	Certificate of registration of diuron 80% WP#	CIR-108881/ 2013 - Diuron (WP) (341)-2	August 30, 2013	1 year
31.	Certificate of registration of Carbendazim 50% WP* #	CIR-37,807/ 2002 - Carbendazim WP - 811	April 9, 2002	2 years
32.	Certificate of registration of Ethephon 39% SL#	CIR-62,578/ 2009 - Ethephon (SL)(299) - 297	May 31, 2009	1 year
33.	Certificate of registration of Ethion 40% + Cypermethrin 5% EC#	CIR-59,167/ 2008 - Ethion + Cypermethrin (EC)(286) - 840	March 28, 2008	2 years
34.	Certificate of registration of Ethion 50% EC #	CIR-59,179/ 2008 - Ethion (EC) (286) - 841	March 28, 2008	2 years
35.	Certificate of registration of Fenvalerate 20% EC*#	CIR-37,798/ 2002 - Fenvalerate EC - 1679	April 26, 2002	2 years
36.	Certificate of registration of Fenvalerate 0.4% DP#	CIR-108879/ 2013 - Fenvalerate (DP) (341)-3	August 30, 2013	2 years

Sr. No.	Type of License/ Approval	Reference/ Registration/ License No.	Date of Issue/ Renewal	Shelf life of the insecticide
37.	Certificate of registration of Fipronil 5% SC#	CIR-61,821/ 2009 - Fipronil (SC) (296) - 294	March 17, 2009	1 year
38.	Certificate of registration of Flubendiamide 39.35% SC#	CIR-64,779/ 2010 - Flubendiamide SC (310)-5	August 23, 2010	2 years
39.	Certificate of registration of Glyphosate 41% SL* #	CIR-37,801/ 2002 - Glyphosate SL - 226	April 26, 2002	2 years
40.	Certificate of registration of hexaconazole 5% EC (systematic fungicide)#	CIR-37,184/ 2001 - Hexaconazole (EC) - 89	February 14, 2002	2 years
41.	Certificate of registration of hexaconazole 5% SC#	CIR-55,576/ 2006 - Hexaconazole (SC) (269) - 397	November 28, 2006	2 years
42.	Certificate of registration of hexaconazole 4% + zineb 68% WP#	CIR-101915/ 2012 - hexaconazole + zineb (WP) (324) -1	March 14, 2012	2 years
43.	Certificate of registration of Imidacloprid 17.8% SL#	CIR-43,057/ 2003 - Imidacloprid (SL) (227) - 374	February 26, 2003	2 years
44.	Certificate of registration of Indoxacarb 14.5% SC#	CIR-50,483/ 2005 - Indoxacarb (SC) (246) - 207	July 6, 2005	2 years
45.	Certificate of registration of Isoprothiolane 40% EC#	CIR-50,411/ 2005 - Isoprothiolane (EC)(252) - 16	June 9, 2005	2 years
46.	Certificate of registration of Kasugamycin 3% SL#	CIR-65,760/ 2011 - Kasugamycin (SL) (314) -31	March 15, 2011	2 years
47.	Certificate of registration of Lambda Cyhalothrin 2.5% EC#	CIR-52,503/ 2006 - Lambda Cyhalothrin (EC)(260) - 427	February 21, 2006	2 years
48.	Certificate of registration of Lambda Cyhalothrin 5% EC#	CIR-52,505/ 2006 - Lambda Cyhalothrin (EC)(260) - 428	February 21, 2006	2 years
49.	Certificate of registration of Malathion 5% DP*#	CIR-36,481/ 2001 - Malathion (DP) - 2156	-	1 year
50.	Certificate of registration of Benfuracarb 3% GR#	CIR-108884/ 2013 - Benfuracarb (GR) (341) -2	August 30, 2013	2 years
51.	Certificate of registration of Metribuzin 70% WP#	CIR-100648/ 2011 - Metribuzin (WP) (319) -1	December 29, 2011	1 year
52.	Certificate of registration of Thiophanate Methyl 70% WP#	CIR-38, 769/ 2002 - Thiophanate (WP)(220) - 143	September 17, 2002	2 years
53.	Certificate of registration of Carbosulfan 25% EC#	CIR-101342/ 2012 - Carbosulfan (EC) (324) -1	February 8, 2012	2 years
54.	Certificate of registration of Imidacloprid 70% WG#	CIR-65,758/ 2011 - Imidacloprid (WG) (314) - 1483	March 15, 2011	2 years
55.	Certificate of registration of Carbosulfan 6% G#	CIR-108878/ 2013 - Carbosulfan (G) (341) – 2	August 30, 2013	2 years
56.	Certificate of registration of Carbendazim 5% GR#	CIR-108882/ 2013 - Carbendazim (GR) (341) – 5	August 30, 2013	2 years
57.	Certificate of registration of Alachlor 50% EC#	CIR-104783/ 2013 - Alachlor (EC) (335) - 1	February 18, 2013	2 years
58.	Certificate of registration of Chlorpyriphos 10% GR#	CIR-36, 480/ 2001 - Chlorpyriphos (GR) - 2146	-	2 years
59.	Certificate of registration of Dodine 65% WP#	CIR-108874/ 2013 - Dodine (WP) (341) - 2	August 30, 2013	2 years

Sr. No.	Type of License/ Approval	Reference/ Registration/ License No.	Date of Issue/ Renewal	Shelf life of the insecticide
60.	Certificate of registration of Dinocap 48% EC#	CIR-109317/ 2013 - Dinocap (EC) (341) - 2	September 10, 2013	2 years
61.	Certificate of registration of Ediphenphos 50% EC#	CIR-104785/ 2013 - Ediphenphos (EC) (335) – 1	February 18, 2013	2 years
62.	Certificate of registration of Ethephon 10% paste#	CIR-108880/ 2013 - Ethephon (Paste) (341) – 2	August 30, 2013	1 year
63.	Certificate of registration of Fipronil 0. 3% GR#	CIR-104787/ 2013 - Fipronil (GR) (335) - 1	February 18, 2013	1 year
64.	Certificate of registration of Fenarimol 12% EC#	CIR-109318/ 2013 - Fenarimol (EC) (341) – 2	September 10, 2013	2 years
65.	Certificate of registration of Gibberellic Acid 0.001% L#	CIR-108875/ 2013 - Gibberellic Acid (L)(341) – 2	August 30, 2013	3 years
66.	Certificate of registration of Imidacloprid 2.15% Gel#	CIR-108876/ 2013 - Imidacloprid (Gel) (341) – 5	August 30, 2013	3 years
67.	Certificate of registration of Indoxacarb 14.5% + Acetamiprid 7.7.% SC#	CIR-104789/ 2013 - Indoxacarb + Acetamiprid (335) - 1	February 18, 2013	2 years
68.	Certificate of registration of Linuron 50% WP#	CIR-108883/ 2013 - Linuron (WP) (341) – 1	August 30, 2013	2 years
69.	Certificate of registration of Metolachlor 50% EC#	CIR-104786/ 2013 - Metolachlor (EC) (335) – 1	February 18, 2013	2 years
70.	Certificate of registration of Methyl Parathion 2% DP*#	CIR-36, 273/ 2001 - Methyl Parathion (DP) - 1613	-	1 ½ year
71.	Certificate of registration of Methyl Parathion 50% EC*#	CIR-36717/ 2001 - Methyl Parathion (EC) – 1623	-	1 year
72.	Certificate of registration of Oxydemeton Methyl 25% EC*#	CIR-37, 186/ 2001 - Oxydemeton Methyl (BC) - 230	February 14, 2002	1 year
73.	Certificate of registration of Monocrotophos 36% SL* #	CIR-36, 478/ 2001 - Monocrotophos (SL) – 1511	January 5, 2009	1 year
74.	Certificate of registration of Phenthoate 2% DP#	CIR-104729/ 2013 - Phenthoate (DP) (335) – 1	February 14, 2013	1 year
75.	Certificate of registration of Trifluralin 48% EC#	CIR-108877/ 2013 - Trifluralin (EC) (341) - 2	August 30, 2013	2 years
76.	Certificate of registration of Tebuconazole 2% DS#	CIR-111158/ 2014 - Tebuconazole (DS)(344) – 19	February 12, 2014	2 years
77.	Certificate of registration of Cyfluthrin 5% EW#	CIR-110623/ 2013 - Cyfluthrin (EW) (343) – 3	December 16, 2013	2 years
78.	Certificate of registration of Triadimefon 25% WP#	CIR-111619/ 2014 - Triadimefon (WP) (344) – 4	March 5, 2014	2 years
79.	Certificate of registration of Pendimethalin 30% + Imazethapyr 2% EC#	CIR-111617/ 2014 - Pendimethalin + Imazethapyr (EC) (344) – 35	March 5, 2014	2 years
80.	Certificate of registration of Malathion 50% EC#	CIR-60,862/ 2008 - Malathion (EC) (292) – 2518	September 19, 2008	1 year
81.	Certificate of registration of Metalaxyl 35% WS#	CIR-60,864/ 2008 - Metalaxyl (WS) (292) – 522	September 19, 2008	1 year
82.	Certificate of registration of Metalaxyl 8% + Mancozeb 64% WP#	CIR-61,818/ 2009 - Metalaxyl + Mancozeb (WP) (296) - 547	March 17, 2009	1 year
83.	Certificate of registration of Mancozeb 75% WP*#	CIR-38605/ (219)/2002 - Mancozeb (WP) - 779	July 15, 2002	1 year

Sr. No.	Type of License/ Approval	Reference/ Registration/ License No.	Date of Issue/ Renewal	Shelf life of the insecticide
84.	Certificate of registration of Methomyl 40% SP#	CIR-62,577/ 2009 - Methomyl (SP) (299) – 130	May 31, 2009	2 years
85.	Certificate of registration of Paraquate Dichloride 24% SL#	CIR-43,059/ 2003 - Paraquate Dichloride (SL) – (227) - 134	February 26, 2003	2 years
86.	Certificate of registration of Pendimethalin 30% EC#	CIR-61,820/ 2009 – Pendimethalin (EC) (296) – 284	March 17, 2009	2 years
87.	Certificate of registration of Phorate 10% CG#	CIR-36,484/ 2001 - Phorate (CG) - 791	-	1 year
88.	Certificate of registration of Phosalone 35% EC*#	CIR-38,027/ 2002 - Phosalone (EC) - 167	May 10, 2002	2 years
89.	Certificate of registration of Phosphamidon 40% SL#	CIR-50,484/ 2005 - Phosphamidon (SL) (246) – 677	July 06, 2005	2 years
90.	Certificate of registration of Profenofos 40% + Cypermethrin 4% EC#	CIR-65,759/ 2011 - Profenofos + Cypermethrin (EC) (314) – 1008	March 15, 2011	1 1/2 years
91.	Certificate of registration of Propargite 57% EC#	CIR-101343/ 2012 - Propargite (EC) (324) - 1	February 08, 2012	2 years
92.	Certificate of registration of Propiconazole 25% EC#	CIR-55,579/ 2006 - Propiconazole (EC) (269) – 130	November 28, 2006	2 years
93.	Certificate of registration of Profenophos 50% EC#	CIR-52,506/ 2006 - Profenophos (EC)(260) – 648	February 21, 2006	1 ½ years
94.	Certificate of registration of Quinalphos 25% EC#	CIR-53,535/ 2006 - Quinalphos (EC) (263) – 1625	June 19, 2006	1 year
95.	Certificate of registration of Quinalphos 5% granules#	CIR-104782/ 2013 - Quinalphos (granules)(335) - 1	February 18, 2013	1 year
96.	Certificate of registration of Spinosad 45% SC#	CIR-48,546/ 2004 - Spinosad (SC)(246) – 165	September 08, 2004	2 years
97.	Certificate of registration of Streptomycin Sulphate + Tetracycline Hydrochloride 9.1 SP#	CIR-43,513/ 2003 - Streptomycin Sulphate + Tetracycline Hydrochloride (SP)(230) – 50	March 11, 2003	2 years
98.	Certificate of registration of Sulphur 80% WDG#	CIR-64,866/ 2010 - Sulphur (WDG) (310) – 1912	August 13, 2010	2 years
99.	Certificate of registration of Sulphur 80% WP*#	CIR-37445/ 2002 - Sulphur (WP) - 884	February 21, 2002	1 year
100.	Certificate of registration of Sulphur 85% DP*#	CIR-38606/ (219)/2002 - Sulphur (DP) - 913	July 15, 2002	1 year
101.	Certificate of registration of Thiamethoxam 25% WG#	CIR-59,178/ 2008 – Thiamethoxam (WG) (286) – 322	March 28, 2008	2 years
102.	Certificate of registration of Thiodicarb 75% WP*#	CIR-38,967/ 2002 (220) - Thiodicarb (WP) - 6	August 2, 2002	2 years
103.	Certificate of registration of Thiram 75% WS#	CIR-104784/ 2013 - Thiram (WS) (335) - 1	February 18, 2013	1 year
104.	Certificate of registration of Triazophos 40% EC#	CIR-53,544/ 2006 - Triazophos (EC) (263) – 572	June 19, 2006	1 year
105.	Certificate of registration of Tricyclazole 75% WP#	CIR-37111/ 2001 - Tricyclazole (WP) - 35	-	2 years

Sr. No.	Type of License/ Approval	Reference/ Registration/ License No.	Date of Issue/ Renewal	Shelf life of the insecticide
106.	Certificate of registration of Validamycin 3% L#	CIR-43058/ 2003 - Validamycin (L) (227) – 29	February 26, 2003	2 years
107.	Certificate of registration of 2,4D amine salt 58% SL#	CIR-100553/ 2011-2-4-D amine salt (SL) (318) - 1	December 26, 2011	2 years
108.	Certificate of registration of 2,4D sodium salt 80% WP#	CIR-55,578/ 2006-2-4-D sodium salt (WP) (269) – 1159	November 28, 2006	2 years
109.	Certificate of registration of bifenthrin 10% EC#	CIR-111159/ 2014-2-4-D Bifenthrin (EC) (344) – 41	February 12, 2014	2 years
110.	Certificate of registration of Metsulfron Methyl 20% WP#	CIR-111157/ 2014 Metsulfron Methyl (WP) (344) – 19	February 12, 2014	2 years
111.	Certificate of registration of Tricyclazole 18% + Mancozeb 62% WP#	CIR-111616/ 2014 Tricyclazole + Mancozeb (WP) (344) – 53	March 05, 2014	2 years
112.	Certificate of registration of Lambdacyhalothrin 10% WP#	CIR-111614/ 2014 Lambdacyhalothrin (WP) (344) – 10	March 05, 2014	2 years
113.	Certificate of registration of Sulphur 55.16% SC#	CIR-111615/ 2014 Sulphur (SC) (344) - 83	March 05, 2014	2 years
114.	Certificate of registration of Propineb 70% WP#	CIR-111156/ 2014 Propineb(WP) (344) - 4	February 12, 2014	2 years
115.	Certificate of registration of Pretilachlor 30.7% EC#	CIR-62,579/2009-Pretilachlor (EC)(299)-393	May 31, 2009	3 years
116.	Certificate of registration of Pretilachlor 50% EC#	CIR-50,410/2005-Pretilachlor (EC)(252)-219	June 09, 2005	2 years
117.	Certificate of registration of carbendazim technical for import only	CIR – 64,459/2010 – Carbendazim (T) (309) - 1391	August 25, 2010	2 years
118.	Certificate of registration of cartap hydrochloride technical import	CIR – 100176/2010 – Cartap Hydrochloride technical import – (312) - 1	December 20, 2011	2 years
119.	Certificate of registration of Carboxin 17.5% + Thiram 17.5% FF#	CIR - 111750/2014 – Carboxim + Thiram (FF) (344) - 11	March 10, 2014	2 years
120.	Certificate of registration of Chlorimuron Ethyl 25% WP#	CIR – 111748/2014-Chlorimuron Ethyl (WP) (344) - 10	March 10, 2014	2 years
121.	Certificate of registration of Cyhalofop Butyl 10% EC#	CIR – 115262/2014 – Cyhalofop Butyl (EC) (350) - 18	September 20, 2014	2 years
122.	Certificate of registration of Difenoconazole 25% EC#	CIR – 111749/2014 – Difenoconazole (EC) (344) - 14	March 10, 2014	3 years
123.	Certificate of registration of Fenobucarb (B.P.M.C) 50% EC#	CIR – 112324/ 2014 – Fenobucarb (B.P.M.C) (EC) (345) - 8	April 1, 2014	2 years
124.	Certificate of registration of Fenoxaprop-p-ethyl 9.3% EC#	CIR – 115319/2014 – Fenoxaprop-p-ethyl (EC) (350)- 45	September 23, 2014	2 years
125.	Certificate of registration of Flufenzin 20% SC#	CIR – 115316/ 2014 – Flufenzin (SC) (350) - 4	September 23, 2014	2 years
126.	Certificate of registration of Iprodione 25% + Carbendazim 25% WP#	CIR – 115317/2014 – Iprodione + Carbendazim (WP) (350) - 15	September 23, 2014	2 years

Sr. No.	Type of License/ Approval	Reference/ Registration/ License No.	Date of Issue/ Renewal	Shelf life of the insecticide
127.	Certificate of registration of Paclobutrazol 23% W/W (25% W/V) SC#	CIR – 115318/2014 – Paclobutrazol (SC) (350) - 15	September 23, 2014	2 years
128.	Certificate of registration of Temephos 50% E.C#	CIR – 112330/2014 – Temephos (EC) (345) - 8	April 1, 2014	1 year
129.	Certificate of registration of dimethomorph 50% WP#	CIR-119951/2015-Dimethomorph (WP) (352)-34	February 4, 2015	2 years
130.	Certificate of registration of flusilazole 40% EC#	CIR-119954/ 2015 – flusilazole (EC) (352) – 8	February 4, 2015	2 years
131.	Certificate of registration of 2,4-D ethyl ester 20% W.P.#	CIR-119957/2015-2,4-D ethyl ester (WP)(352) - 181	February 4, 2015	2 years
132.	Certificate of registration of ammonium salt of glysophate 71% SG#	CIR-119955/2015-ammonium salt of glysophate (SG) (352)-269	February 4, 2015	2 years
133.	Certificate of registration of butachlor 50% EW	CIR-128710/2015-Butachlor (EW) (353) - 223	June 15, 2015	2 years
134.	Certificate of registration of carbendazim 46.27% SC	CIR-128585/2015-carbendazim (SC) (353)-587	June 12, 2015	2 years
135.	Certificate of registration of chlorantraniliprole 18.5% w/w SC#	CIR-119953/2015-chlorantraniliprole (SC) (352) - 74	February 4, 2015	2 years
136.	Certificate of registration of chlorothalonil 75% WP	CIR-129595/2015-chlorothalonil (WP) (353) - 96	June 19, 2015	2 years
137.	Certificate of registration of chlorpyriphos 1.5% D.P	CIR-129596/2015 – chlorpyriphos (DP) (353) - 514	June 19, 2015	1 year
138.	Certificate of registration of cypermethrin 1.0% chalk#	CIR-119949/2015-cypermethrin (chalk) (352) - 220	February 4, 2015	2 years
139.	Certificate of registration of fenpyroximate 5% SC#	CIR-119956/2015 – fenpyroximate (SC) (352) - 44	February 4, 2015	2 years
140.	Certificate of registration of glufosinate ammonium 13.5% w/w SL	CIR-128563/2015 – glusifonate ammonium (SL) (353)-12	June 12, 2015	2 years
141.	Certificate of registration of indoxacarb 15.8% EC	CIR-128415/2015 – indoxacarb (EC) (353) - 304	June 12, 2015	2 years
142.	Certificate of registration of isoproturon 75% WP	CIR-128583/2015 – isoproturon (WP) (353) - 73	June 12, 2015	2 years
143.	Certificate of registration of lambda-cyhalothrin 4.9% capsule suspension#	CIR-119950/ 2015 –lambda-cyhalothrin (capsule suspension) (352) - 111	February 4, 2015	2 years
144.	Certificate of registration of oxdiargyl 80% WP	CIR-128567/2015 – oxadiargyl (WP) (353) - 58	June 12, 2015	2 years
145.	Certificate of registration of oxyflourfen 23.5% E.C (w/w)	CIR-129598/2015 – oxyflouren (EC) (353) - 129	June 19, 2015	2 years
146.	Certificate of registration of pretilachlor 37% w/w EW	CIR-128562/2015-pretilachlor (EW) (353) - 311	June 12, 2015	2 years
147.	Certificate of registration of primiphos methyl 50% EC#	CIR-119948/2015 – primiphos methyl (EC) (352) - 10	February 4, 2015	2 years
148.	Certificate of registration of propoxur 20% E.C	CIR – 128592/2015 – propoxur (EC) (353) - 91	June 12, 2015	2 years

Sr. No.	Type of License/ Approval	Reference/ Registration/ License No.	Date of Issue/ Renewal	Shelf life of the insecticide
149.	Certificate of registration of transfluthrin 0.88% liquid vapouriser #	CIR-119952/2015 – transfluthrin (liquid vaporiser) (352) - 59	February 4, 2015	2 years
150.	Certificate of registration triacontanol EW 0.1% min #	CIR- 119958/ 2015 – tricontanol (EW) (352) - 227	February 4, 2015	2 years
151.	Certificate of registration of triacontanol EC 0.05% #	CIR- 119960/2015- tricontanol (EC) (352) - 229	February 4, 2015	2 years
152.	Certificate of registration of triacontanol GR 0.05% min#	CIR-119959/2015- triacontanol (GR) (352) - 228	February 4, 2015	2 years

**Certificate for registration of insecticides/herbicides/fungicides for indigenous manufacture only*
 # We have received the license to manufacture insecticides

SEEDS RELATED APPROVALS

License to carry on the business of a dealer in seeds by Joint Director of Agriculture and Licensing Authority, East Godavari under Seeds (Control) Order, 1983 for the following:

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
1.	Door No. 8-256, Balabhadrapuram, Biccavolu, Anaparthi	EGD/34/JDA/SD/2015/ 3541	May 11, 2015	May 10, 2018
2.	Door No. 8-4-88, Amalapuram (rural), Amalapuram	EGD/34/JDA/SD/2015/ 3471	April 29, 2015	April 28, 2018
3.	Door No. 2-183, Divili, Peddapuram	EGD/ 34/JDA/SD/2015 /4704	August 10, 2015	August 9, 2018
4.	Door No. 5-6-44, Mandapeta, Alamuru	EGD/34/JDA/SD/2015 /3347	April 21, 2015	April 20, 2018
5.	Door No. 10-22, Ambajipeta, P. Gannavaram	EGD/34/JDA/SD/2015 /4543	July 21, 2015	July 20, 2018
6.	Door No. 5-188/4, Gangavaram, K. Gangavaram (Pamarru), R.C. Puram	EGD/ 34/JDA/SD/2015 /3351	April 22, 2015	April 21, 2018
7.	Door No. 1-134, Kajuluru, Karapa	EGD/34/JDA/SD/ 2015 / 4090	June 13, 2015	June 12, 2018
8.	Door No. 4-136/3, Mummidivaram	EGD/34/JDA/SD/ 2015 /3354	April 22, 2015	April 21, 2018
9.	Door No. 2-112A, Draksharama, R.C. Puram	EGD/34/JDA/SD/ 2015 /3349	April 22, 2015	April 21, 2018
10.	Door No. 8-23, Anaparthi	EGD/34/JDA/SD/ 2015 /3361	April 22, 2015	April 21, 2018
11.	Door No. 3-313/2A, Kothapeta	EGD/34/JDA/SD/2015 /3540	May 11, 2015	May 10, 2018
12.	Door No. 3-28, Rajanagaram, Rajahmundry	EGD/34/JDA/SD/2015 /3470	April 29, 2015	April 28, 2018
13.	Door No. 11 & 11-91, G. Medapadu, Samalkot, Kakinada	EGD/34/JDA/SD/2015 /3473	April 29, 2015	April 28, 2018
14.	Door No. 3-319, G. Mamidada, Pedapudi, Kakinada	EGD/34/JDA/SD/2015 /3918	June 3, 2015	June 2, 2018
15.	Door No. 1-45, Pedapudi, Kakinada	EGD/34/JDA/SD/2015 /3919	June 3, 2015	June 2, 2018
16.	Door No. 2-118, Karapa	EGD/34/JDA/SD/2015 /3543	May 11, 2015	May 10, 2018

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
17.	Door No. 3-239/1, Chintaluru, Alamuru	EGD/34/JDA/SD/2015 /3472	April 29, 2015	April 28, 2018
18.	Door No. 1-67, Pamarru, K. Gangavaram, R.C. Puram	EGD/34/JDA/SD/ 2015 /3355	April 22, 2015	April 21, 2018
19.	Door No. 7-3-8B, Pithapuram	EGD/34/JDA/SD/ 2015 /4264	June 25, 2015	June 24, 2018
20.	Door No. 7-126, Korukonda	EGD/34/JDA/SD/ 2015 /4734	August 18, 2015	August 17, 2018
21.	Door No. 3-128, Kathipudi, Sankavaram, Tuni	EGD/34/JDA/SD/ 2015 /4089	June 13, 2015	June 12, 2018
22.	Door No. 6-9, Chinakondepudi, Seethanagaram, Korukonda	EGD/34/JDA/SD/ 2015 /4733	August 18, 2015	August 17, 2018
23.	Door No. 9-158, Prathipadu, Jaggampeta	EGD/34/JDA/SD/ 2015 /4738	August 18, 2015	August 17, 2018
24.	Door No. 6-199, Ippanapadu, Mandapeta, Alamuru	EGD/34/JDA/SD/ 2015 /3346	April 21, 2015	April 20, 2018
25.	Door No. 2-232/1, Kadiam, Rajahmundry	EGD/34/JDA/SD/ 2015 /3469	April 29, 2015	April 28, 2018
26.	Door No. 8-98, Gollaprolu, Pithapuram	EGD/34/JDA/SD/ 2015 /4544	July 21, 2015	July 20, 2018
27.	Door No. 4-85/2, Gollapalem, Kajuluru, Karapa	EGD/34/JDA/SD/ 2015 /4542	July 21, 2015	July 20, 2018
28.	Door No. 5-64/1, P. Gannavaram	EGD/34/JDA/SD/ 2015 /3916	June 3, 2015	June 2, 2018
29.	Door No. 4-16, Mukteswaram, Inavilli, Amalapuram	EGD/34/JDA/SD/ 2015 /4099	June 13, 2015	June 12, 2018
30.	Door No. 1-3, Pandalapaka, Biccavolu, Anaparthi	EGD/34.JDA/SD/2015/ 3468	April 29, 2015	April 28, 2018
31.	Door No. 12-9-4 & 12-9-4/C, Ramachandrapuram	EGD/34/JDA/SD/2015/ 3356	April 22, 2015	April 21, 2018
32.	Door No. 8-234/1, Ravulapalem, Kothapeta	EGD/34/JDA/SD/2015/ 3360	April 22, 2015	April 21, 2018
33.	Door No. 7-133, main road, Vedurupaka, Rayavaram, Anaparthi	EGD/34/JDA/SD/2015/ 3917	June 3, 2015	June 2, 2018
34.	Door No. 2-62 and 2-62/1, Razole	EGD/34/JDA/SD/2015/ 4261	June 25, 2015	June 24, 2018
35.	Door No. 1-34/3A, Sunkarapalem, Tallarevu, Karapa	EGD/34/JDA/SD/2015/ 4092	June 13, 2015	June 12, 2018
36.	Door No. 7-5/A, Velangi, Karapa	EGD/34/JDA/SD/2015/ 4731	August 18, 2015	August 17, 2018
37.	Door No. 10-80/1, Balabhadrapuram, Biccavolu, Anaparthi	EGD/34/JDS/SD/2015/ 3544	May 11, 2015	May 10, 2018
38.	Door. No. 7-174, Nagulapalle , U. Kothapalli, Pithapuram	EGD/22/JDA/SD/2015/ 5670	November 25, 2015	November 24, 2018
39.	Door No. 16-10-2, 2/1, 2/2, 2/3, Peddapuram	EGD/20/JDA/SD/2015/ 5637	November 23, 2015	November 22, 2018

License to carry on the business of a dealer in seeds by Joint Director of Agriculture and Licensing Authority, Eluru under Seeds (Control) Order, 1983 for the following:

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
1.	Door No. 3-64, Jeelugumilli, Kota Ramachandrapuram	WGD/01/JDA/SD/2015 /4758	August 21, 2015	August 20, 2018
2.	Door No. 2-1-44/3/B, Nidadadvole, Tanuku	WGD/17/JDA/SD/2015 /4760	August 21, 2015	August 20, 2018
3.	Door No. 4-73, Undi, Akiveedu	WGD/33/JDA/SD/2015 /4761	August 21, 2015	August 20, 2018
4.	Door No. 18-100 for sale and 18-101 for storage, P.D.R. Complex, Mogalthuru, Narasapuram	WGD/46/JDA/SD/2015 /4769	August 21, 2015	August 20, 2018
5.	Door No. 3-195/2, Sidhantham, Penugonda, Maruteru	WGD/40/JDA/SD/2015 /4764	August 21, 2015	August 20, 2018
6.	Door No. 26-210/1, and shop no. 4,5, main road, Penugonda, Maruteru	WGD/01/JDA/SD/2015 /4765	August 21, 2015	August 20, 2018
7.	Door No. 6-161, Kamavarapukota, K. Kota, Chintalapudi	WGD/11/JDA/SD/2015 /4766	August 21, 2015	August 20, 2018
8.	Door No. 18-7-7/1 and18-1-5/A, Kovvali Vari Veedi, Tanuku	WGD/01/JDA/SD/2015 /4762	August 21, 2015	August 20, 2018
9.	Door No. 5-103, M. Nagulapalli, D. Tirumala, Bheemadole	WGD/12/JDA/SD/2015 /4768	August 21, 2015	August 20, 2018
10.	Door No. 5-84, T. Narsapuram, Chintalapudi	WGD/08/JDA/SD/2015/ 4763	August 21, 2015	August 20, 2018
11.	Door. No. 15-21/A, Koyyalagudem, Kota Ramchandrapuram	WGD/06/JDA/SD/2015/ 4767	August 21, 2015	August 20, 2018
12.	Door No. 19-1-8 and 35-1-2, Mucharla vari veedi, Palakollu	WGD/43/JDA/SD/2015/ 5106	October 2, 2015	October 1, 2018
13.	Door No. 12-69, Dharmajigudem, Lingapalem, Chintalapudi	-	September 20, 2015	September 19, 2018
14.	Door No. 12-3-45, Jangareddigudem, Kota Ramchandrapuram	WGD/07/JDA/SD/2015/ 5104	October 2, 2015	October 1, 2018

License to carry on the business of a dealer in seeds by Joint Director of Agriculture and Licensing Authority, Krishna under Seeds (Control) Order, 1983 for the following:

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
1.	Door No. 1-85/4, Kambampadu, A. Konduru, Tiruvuru	KRI/0/JDA/SD/2015/ 5533	October 27, 2015	October 26, 2018
2.	Door No. 4-41B, Mylavaram	KRI/10/JDA/SD/2015/ 5590	November 9, 2015	November 8, 2018
3.	Door No. 17-15, Nandigama	KRI/04/JDA/SD/2015/ 5543	October 28, 2015	October 27, 2018
4.	Door No. 1-46/A, Nidumolu, Movva	KRI/30/JDA/SD/2015/ 5591	November 11, 2015	November 8, 2018
5.	Door. No. 11-28, Nuziveedu	KRI/23/JDA/SD/2015/ 5588	November 9, 2015	November 8, 2018
6.	Door No. 22-112, Pamarru	KRI/39/JDA/SD/2015/ 5535	October 27, 2015	October 26, 2018

7.	Door. No. 7-104-2, Pedana, Machilipatnam	KRI/44/JDA/SD/2015/ 5550	October 29, 2015	October 28, 2018
8.	Door No. 15-9, Tiruvuru	KRI/13/JDA/SD/2015/ 5664	November 24, 2015	November 23, 2018
9.	Door No. 10-257, 258, Vatsavai, Jaggaiahpeta	KRI/02/JDA/SD/2015/ 5544	October 28, 2015	October 27, 2018
10.	Door No. 25/497, Machilipatnam	KRI/37/JDA/SD/2015/ 5552	October 29, 2015	October 28, 2018
11.	Door No. 8-168/2, Vissannapeta	KRI/14/JDA/SD/2015/ 5624	November 19, 2015	November 18, 2018
12.	Door No. 9-125, Jaggaiahpeta	KRI/01/JDA/SD/2015/ 5534	October 27, 2015	October 16, 2018
13.	Door No. 7-100/2, Kuchipudi, Movva	KRI/30/JDA/SD/2015/ 5589	November 9, 2015	November 8, 2016

License to carry on the business of a dealer in seeds by Joint Director of Agriculture and Licensing Authority, Warangal under Seeds (Control) Order, 1983 for the following:

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
1.	Door No. 3-140/2/A, main road, Ananthsagar, Hasaparthi	WGL/10/JDA/SD/2014/ 2808	November 15, 2014	November 14, 2017

License to carry on the business of a dealer in seeds by Joint Director of Agriculture and Licensing Authority, Koppal under Seeds (Control) Order, 1983 for the following:

Sr. No.	Premises	Reference/ Registration/ License No.	Date of Issue	Valid upto
1.	Door No. 89 Dayabhavan Niwas, opposite hotel Mallige, J.F. road, Hospet	HP-62	July 1, 2015	June 30, 2018
2.	M.B. No. 9-678-2A, Srinivas complex, Kaustagi road, Koppal	JDA/Tech/ Seedlice/ KOP – 351/ 14-15	November 17, 2014 w.e.f November 10, 2014	November 9, 2017
3.	Door. No. 4-4-17/A, opposite SBM bank, R.G. road, Karatagi, Gangavathi	JDA/Tech-2/Seedlic/ KOP-356/14-15	December 22, 2014	December 16, 2017
4.	Door. No. 35/42, Sri Sairam place, Raichur road, Kaustagi, Koppal	JDA/Tech/Seedli/KOP – 364/ 15-18	April 7, 2015 w.e.f March 5, 2015	March 4, 2018
5.	Door No. 80, ward no. 3 at HB Halli taluqa, Bellary district	HB -117	August 18, 2015	August 17, 2018
6.	Door No. 938/19, survey no. 108/2/8, Halavarthi village, Koppal	KOP-218/08-09	February 10, 2015 granted on March 6, 2009	February 9, 2018

FERTILIZER RELATED APPROVALS

Certificate of registration to carry on the business of selling fertilizers as retail dealer under Fertilizer (Control) Order, 1985

Sr. No.	Premises	Issuing Authority	Reference / Registration / License No.	Date of Issue	Valid upto
East Godavari					

Sr. No.	Premises	Issuing Authority	Reference / Registration / License No.	Date of Issue	Valid upto
1.	Ainavilli, Amalapuram,	Assistant director of Agriculture, Amalapuram	EGD/49/ADA/FR/2015/16064	March 5, 2015	March 4, 2018
2.	Mummidivaram gate, Amalapuram	Assistant director of Agriculture, Amalapuram	EGD/54/ADA/FR/2014/15315	November 15, 2014	November 14, 2017
3.	Door no. 8-23, Polamuru, Anaparthi	Assistant director of Agriculture, Anaparthi	EGD/33/ADA/FR/2014/15025	October 14, 2014	October 13, 2017
4.	Door no. 8-256 Balabhadrapuram, Biccavolu	Assistant director of Agriculture, Anaparthi	EGD/34/ADA/FR/2014/14356	September 9, 2014	September 8, 2017
5.	Door no. 10-80/1, Nallamilli road, Balabhadrapuram, Biccavolu	Assistant director of Agriculture, Anaparthi	EGD/34/ADA/FR/2014/14355	September 9, 2014	September 8, 2017
6.	Door no. 3-239/1, R S rice mill, Chintalu, Alamuru	Assistant director of Agriculture, Alamuru	EGD/42/ADA/FR/2015/15928	February 16, 2015	February 15, 2018
7.	Door no. 2-112A, Draksharama (V), R.C Puram	Assistant director of Agriculture, R.C Puram	EGD/39/ADA/FR/2014/15376	November 21, 2014	November 20, 2017
8.	Door no. 11, Medapadu, Samalkot, Kakinada	Assistant director of Agriculture, Kakinada	EGD/25/ADA/FR/2014/15609	December 19, 2014	December 18, 2017
9.	Door no. 5-188/4, Gangavaram, R.C. Puram	Assistant director of Agriculture, R.C Puram	EGD/12/ADA/FR/2014/15587	December 12, 2014	December 11, 2017
10.	Door no. 4-85/2, Gollapalem, Kajuluru	Assistant director of Agriculture, Karapa	EGD/38/ADA/FR/2014/15445	November 25, 2014	November 24, 2017
11.	Door no. 6-199, Ippanapadu(V), Mandapeta, Alamuru	Assistant director of Agriculture, Alamuru	EGD/32/ADA/FR/2015/15929	February 16, 2015	February 15, 2018
12.	Door no. 2-232/1, Kadiam, Rajahmundry	Assistant director of Agriculture, Rajahmundry	EGD/31/ADA/FR/2015/15946	February 18, 2015	February 17, 2018
13.	Door no. 1-3, Pandalapaka ,Biccavolu, Anaparthi	Assistant director of Agriculture, Anaparthi	EGD/34/ADA/FR/2014/14357	September 9, 2014	September 8, 2017
14.	Door no. 3-28, Rajangaram, Rajahmundry	Assistant director of Agriculture, Rajahmundry	EGD/28/ADA/FR/2014/15628	December 22, 2014	December 21, 2017
15.	Door no. 1-137, Kajuluru, Karapa	Assistant director of Agriculture, Karapa	EGD/38/ADA/FR/2014/15444	November 25, 2014	November 24, 2017
16.	Door no. 3-313/2A, Kothapeta	Assistant director of Agriculture, Kothapeta	EGD/46/ADA/FR/2015/16022	February 25, 2015	February 24, 2018
17.	Door no. 5-6-44, Mandapeta, Alamuru	Assistant director of Agriculture, Alamuru	EGD/32/ADA/FR/2015/16101	March 10, 2015	March 9, 2018
18.	Door no. 3-319, Mamidada, Kakinada	Assistant director of Agriculture, Kakinada	EGD/35/ADA/FR/2014/15523	December 2, 2014	December 1, 2017

Sr. No.	Premises	Issuing Authority	Reference / Registration / License No.	Date of Issue	Valid upto
19.	Door no. 4-136/3, Mummidivaram	Assistant director of Agriculture, Mummidivaram	EGD/50/ADA/FR/2014/15619	December 20, 2014	December 19, 2017
20.	R. C Puram	Assistant director of Agriculture, R.C. Puram	EGD/39/ADA/FR/2014/15271	November 10, 2014	November 9, 2017
21.	Door no. 1-67, Pamarru, R.C. Puram	Assistant director of Agriculture, R.C. Puram	EGD/12/ADA/FR/2015/15904	February 6, 2015	February 5, 2018
22.	Door no. 1-45, Pedapudi, Kakinada	Assistant director of Agriculture, Kakinada	EGD/35/ADA/FR/2015/16075	March 7, 2015	March 6, 2018
23.	Door no. 8-234/1, Ravulapalem, Kothapeta	Assistant director of Agriculture, Kothapeta	EGD/44/ADA/FR/2014/15407	November 23, 2014	November 22, 2017
24.	Door no. 7-133, Vedurupaka, Anaparthi	Assistant director of Agriculture, Anaparthi	EGD/40/ADA/FR/2014/15026	October 14, 2014	October 13, 2017
25.	Door no. 5-64/1, P. Gannavaram	Assistant director of Agriculture, P. Gannavaram	EGD/47/ADA/FR/2015/16901	June 22, 2015	June 21, 2018
26.	Door No. 2-62, 2-62/1, Razole	Assistant director of Agriculture, Razole	01/2015	July 3, 2015	July 2, 2017
27.	Door no. 3-126, Kathipudi, Tuni	Assistant director of Agriculture, Tuni	EGD/09/ADA/FR/2015/17029	July 4, 2015	July 3, 2018
28.	Balbhadrapuram, Biccavolu	Additional director of Agriculture, commissionerate of agriculture, Andhra Pradesh Hyderabad	EGD/34/ADDL.DA/FW/2013/10206	December 12, 2013	July 5, 2016
29.	Door no. 7-5/A, main road, Velangi, Karapa	-	EGD/36/ADA/FR/2015/17533	August 12, 2015	August 11, 2018
30.	Door no. 1-34/3A, Sunkarapalem, Tallarevu mandal, Karapa	Assistant director of Agriculture, Karapa sub-division, Nadakuduru	1/2014	December 23, 2014	December 22, 2017
31.	Door no. 10-175, main road, Someswaram, Rayavaram, Anaparthi	-	EGD/40/ADA/FR/2015/17895	September 2, 2015	September 1, 2018
32.	Door no. 10-22, main road, Ambajipeta, P. Gannavaram	Assistant Director of Agriculture (R) P. Gannavaram	EGD/48/ADA/FR/2015/17428	August 4, 2015	August 3, 2018
33.	Door no. 6-9, main road, Chinakondepudi, Seethanagaram, Korukonda	Assistant Director of Agriculture, Korukonda	EGD/15/ADA/FR/2015/17511	August 10, 2015	August 9, 2018
34.	Door no. 2-183, main road, Divili, Peddapuram	Assistant Director of Agriculture (R), Peddapuram	EGD/20/ADA/FR/2015/17353	July 28, 2015	July 27, 2018
35.	Door no. 8-98, main road, Gollaprolu, Pithapuram	Assistant director of agriculture (R) Pithapuram	EGD/08/ADA/FR/2015/17571	August 14, 2015	August 13, 2018

Sr. No.	Premises	Issuing Authority	Reference / Registration / License No.	Date of Issue	Valid upto
36.	Door no. 12-78, Dasari vari veedi, Gokavaram, Korukonda	Office of Assistant director of agriculture, Korukonda	EGD/17/ADA/FR/2015/17824	August 27, 2015	August 26, 2018
37.	Door no. 9-158, Gokavarapu vari veedi, Prathipadu	Assistant director of agriculture (R), Jaggampeta – 533435, E.G.Dt (A.P)	EGD/10/ADA/FR/2015/17509	August 10, 2015	August 9, 2018
38.	Door no. 2-118, Karapa	-	EGD/36/ADA/FR/2015/16824	June 18, 2015	June 17, 2018
39.	Door no. 16-10-2, 2/1, 2/2, 2/3, main road, Peddapuram	Assistant director of agriculture (R), Peddapuram	EGD/20/ADA/FR/2015/18290	October 16, 2015	October 15, 2018
40.	Door no. 8-234/1, Ravulapalem, Kothapeta	Assistant director of agriculture, Kothapeta	EGD/44/ADA/FR/2014/15407	November 23, 2014	November 22, 2017
41.	Door no. 1-1/4, main road, Rowthulapudi, Tuni	-	EGD/null/ADA/FR/2015/18109	September 25, 2015	September 24, 2018
42.	Door no. 19-137, main road, Yeleswaram, Jaggampeta	-	EGD/11/ADA/FR/2015/18328	October 10, 2015	October 9, 2018
West Godavari					
43.	Door no. 18-7-7/1, Koppaka vari veedi, Tanuku	Assistant director of Agriculture (R), Tanuku	WGD/28/ADA/FR/2015/17196	July 16, 2015	July 15, 2018
44.	Door no. 13-99, Achanta, Palakol	Assistant director of Agriculture (R), Palakol	WGD/41/ADA/FR/2015/17529	August 12, 2015	August 11, 2018
45.	Door no. 1-81/1, JSR towers, Akiveedu	Assistant director of Agriculture, Akiveedu	WGD/34/ADA/FR/2015/17722	August 21, 2015	August 20, 2018
46.	Survey no. 75/5, G-11, G-6, main road, Appanaveedu, Pedapadu	Assistant director of Agriculture (R), Eluru	106/2015	August 14, 2015	August 13, 2018
47.	Door no. 20-126, main road, Attili, Maruteru	Assistant director of Agriculture (R), Maruteru	WGD/32/ADA/FR/2015/17691	August 20, 2015	August 19, 2018
48.	Door no. 3-147, main road, Devarapalle, Kovvuru	Assistant director of Agriculture (R), Kovvuru	WGD/14/ADA/FR/2015/17683	August 20, 2015	August 19, 2018
49.	Door no. 12-69, main road, Dharmajigudem, Lingapalem, Chintalapudi	Assistant director of Agriculture (R), Chintalapudi	WGD/10/ADA/FR/2015/17686	August 20, 2015	August 19, 2018
50.	Door no. 3A-2-24, Y.M.H.A hall road, Eluru	-	WGD/23/ADA/FR/2015/17623	August 17, 2015	August 16, 2018
51.	Door no. 12-3-45, J.R. Gudem	Assistant director of Agriculture K.R. Puram	443/KRP/2015	June 20, 2015	June 19, 2018
52.	Door. no. 3-64, Jeelugumilli	Assistant director of Agriculture K.R. Puram	446/KRP/2015	August 5, 2015	August 4, 2018

Sr. No.	Premises	Issuing Authority	Reference / Registration / License No.	Date of Issue	Valid upto
53.	Door no. 6-161, Andhra Bank beside Kamavarapukota, Chintalapudi	Assistant director of Agriculture (R), Chintalapudi	WGD/11/ADA/FR/2015/17261	July 22, 2015	July 21, 2018
54.	Door no. 15-21/A, Koyyalagudem	Assistant director of Agriculture K.R. Puram	444/KRP/2015	June 20, 2015	June 19, 2018
55.	Door no. 5-103, main road, M. Nagulapalli, D. Tirumala, Bheemadole	Assistant director of Agriculture (R), Bheemadole	WGD/12/ADA/FR/2015/17091	July 8, 2015	July 7, 2018
56.	Door no. 18-100, P.D.R. complex, Mogalthuru, Narsapuram	-	WGD/46/ADA/FR/2015/17594	August 14, 2015	August 13, 2018
57.	Door no. 3-131, main road, Nallajerla, Bheemadole	-	WGD/13/ADA/FR/2015/17710	August 21, 2015	August 20, 2018
58.	Door no. 1-1-56/3, main road, Narsapur, Narsapuram	-	WGD/45/ADA/FR/2015/17542	August 12, 2015	August 11, 2018
59.	Door no. 2-1-44/3/A, mian road, Nidadavole, Tanuku	Assistant director of Agriculture (R), Tanuku	WGD/17/ADA/FR/2015/17188	July 16, 2015	July 15, 2018
60.	Door no. 19-1-8, Palakollu	Assistant director of Agriculture (R), Palakol	WGD/43/ADA/FR/2015/17479	August 6, 2015	August 5, 2018
61.	Door no. 26-210/1, main road, Penugonda, Maruteru	Assistant director of Agriculture (R), Maruteru	WGD/40/ADA/FR/2015/17435	August 4, 2015	August 3, 2018
62.	Door no. 3-195/2, bus stand road, Sidhantham, Penugonda, Maruteru	Assistant director of Agriculture (R), Maruteru	WGD/40/ADA/FR/2015/17436	August 4, 2015	August 3, 2018
63.	Door no. 5-84, main road, T. Narsapuram, Chintalapudi	Assistant director of Agriculture (R), Chintalapudi	WGD/08/ADA/FR/2015/17052	July 6, 2015	July 5, 2018
64.	Door no. 10-1-60, main road, Tadepalligudem	Assistant director of Agriculture (R), Tadepalligudem	WGD/18/ADA/FR/2015/17424	August 4, 2015	August 3, 2018
65.	Door no. 4-73, main road, Undi, Akiveedu	Assistant director of Agriculture (R), Akiveedu	WGD/33/ADA/FR/2015/17461	August 6, 2015	August 5, 2018
66.	Door no. 22-16-86, main road, Bhimavaram	Assistant director of agriculture (R, Bhimavaram	WGD/36/ADA/FR/2015/17535	August 12, 2015	August 11, 2018
67.	Door no. 4-63, main road, Veeravasaram, Bhimavaram	Assistant director of agriculture (R, Bhimavaram	WGD/38/ADA/FR/2015/17591	August 14, 2015	August 13, 2018
Krishna					
68.	Door no. 1-85/4, main road, Kambampadu, A. Konduru, Tiruvuru	-	KRI/0/ADA/FR/2015/18329	October 21, 2015	October 20, 2018
69.	Door no. 25/497, port road, Machilipatnam	Assistant director of agriculture (R) Machilipatnam	KRI/37/ADA/FR/2015/18156	October 3, 2015	October 2, 2018
70.	Door no. 4-41B, main road, Mylavaram	-	KRI/10/ADA/FR/2015/18390	November 2, 2015	November 1, 2018

Sr. No.	Premises	Issuing Authority	Reference / Registration / License No.	Date of Issue	Valid upto
71.	Door no. 17-15, main road, Nandigama	-	KRI/04/ADA/FR/2015/18349	October 26, 2015	October 25, 2018
72.	Door no. 1-46/A, main road, Nidumolu, Movva	-	KRI/30/ADA/FR/2015/18399	November 3, 2015	November 2, 2018
73.	Door no. 22-112, main road, Pamarru	-	KRI/39/ADA/FR/2015/18451	November 28, 2015	November 27, 2018
74.	Door no. 7/104-2, main road, Pedana, Machilipatnam	-	KRI/44/ADA/FR/2015/18346	October 26, 2015	October 25, 2018
75.	Door no. 15-9, main road, Tiruvuru	-	KRI/13/ADA/FR/2015/18179	October 6, 2015	October 5, 2018
76.	Door no. 10-257, 10-258, main road, Vatsavai, Jaggaiahpeta	-	KRI/02/ADA/FR/2015/18378	October 30, 2015	October 29, 2018
77.	Door no. 8-168/2, main road, Vissannapeta	Assistant director of agriculture, Visannapeta	KRI/14/ADA/FR/2015/18440	November 17, 2015	November 16, 2018
78.	Door no. 25/497, port road, Machilipatnam	Assistant director of agriculture (R) Machilipatnam	KRI/37/ADA/FR/2015/18156	October 3, 2015	October 2, 2018
79.	Door no. 5-188, main road, Gudlavalleru, Pamarru	-	KRI/0/ADA/FR/2015/18429	November 16, 2015	November 15, 2018
80.	Door no. 9-125, main road, Jaggaiahpeta	-	KRI/01/ADA/FR/2015/18373	October 29, 2015	October 28, 2018
81.	Door no. 7-100/2, main road, Kuchipudi, Movva	-	KRI/30/ADA/FR/2015/18397	November 3, 2015	November 2, 2018
Karnataka					
82.	Certificate of registration to carry on the business of selling fertilizers in retail/ wholesale	Joint Director of Agriculture, Koppal	KOP-52/08-09	March 6, 2009 w.e.f February 21, 2009	February 20, 2018
83.	Retailer fertilizer license for the place of business situated at 4-4-17/A, Karatagi, Karnataka	-Assistant Agricultural Director, Gangavathi	GVT44/2014-15	January 1, 2015	December 31, 2017
84.	License for retail dealer for the sale and storage at the place situated at M.B. no. 9-678-2A, Koppal	Assistant Agricultural Director, Koppal	-	November 14, 2014	-
85.	Letter of authorization entitling the applicant to carry on the business at sale point and storage point door no. 2-118, Karapa	Assistant Director of Agriculture, Nadakuduru	02/2014	December 23, 2014	December 22, 2017
86.	Fertilizer license	-	FER/HBH/63/2015-16	July 14, 2015	July 13, 2018

V. Shops and Establishment Registrations

(a) Depots

Sr. No.	Premises	Issuing Authority	Reference / Registration / License No.	Applicable Act / Regulation	Date of Issue	Valid Upto
1.	146-R, new grain market, Salem Tabri, Jalandhar bypass, Ludhiana	Inspector, Shops and Commercial Establishment	11/4871	Punjab Shops and Establishment Act, 1958	August 31, 2015	March 31, 2016
2.	Old star solvent, near baba mastgiri akhara, shivpuri road, Karnal, Haryana	Inspector, Shops and Commercial Establishments KNL – 1 circle	PSA/REG/KNL/LI-KNL – 1/0141580	Punjab Shops and Establishment Act, 1958	September 16, 2015	March 31, 2017
3.	4-10-793, P. No. 19 Block 35 Auto nagar, Hayathnagar, Rangareddy, Hayathnagar	Assistant Labour Officer, Ibrahimipatnam	ALO00RRDSE10192/34484	AP Shops and Establishment Act	September 2, 2015 w.e.f August 1, 2015	December 31, 2016
4.	51/15A/4/8 Rajiv Nagar, near Hanuman weigh bridge, Kallur, Kurnool	Assistant Labour Officer, Circle IV, Kurnool	AP-01-013-718-078007	AP Shops and Establishment Act	August 25, 2015	December 31, 2016
5.	54-11-23, phase no. III, shed no. II, SRMT backside, Autonagar, ward-9, Vijaywada (urban), Krishna	Assistant Labour Officer, Vijaywada	AP-01-06-309-078080	AP Shops and Establishment Act	August 26, 2015	December 31, 2016
6.	A-327, 7th main road, Peenya 2nd stage, Peenya	Office of the senior labour inspector – circle 2	2/41/CE/0327/ 2012	Karnataka Shops and Establishments Act	August 28, 2012	December 31, 2016
7.	Nutan Surya Prabha Mansion apartment, new dak bungalow road, Patna	-	PT 67725	Bihar Shops and Establishment Act, 1953	April 6, 2010	-
8.	Koippally building, Kurichi, Chry	-	KI/295	Kerala Shops and Establishments Act, 1960	September 9, 2015 w.e.f January 1, 2013	December 31, 2015
9.	Plot no. D-6/14, MIDC, phase 2, Akola	Regional officer, MIDC, Amravati	-	-	April 23, 2013	-
10.	315, 2nd floor, Prem trade centre, Maharani road, Indore	Inspector, Shops and Establishments, Indore division	44753/IMD/2/2013	MP Shops and Establishment Act, 1958	June 6, 2013	December 31, 2017
11.	288/1 and 1-A, Meyyanur main road, Vidya Mandir, Scholl back side, Salem	Inspector	436/2015	TN Industrial Establishment (N&F Holidays) Act	September 15, 2015	-
12.	No. 348/1-A-1, Race course road, Kottapattu, Tiruchirapalli	Assistant Inspector Trichy	217/2015	Chennai Industrial Establishments (N&F	September 18, 2015	-

Sr. No.	Premises	Issuing Authority	Reference / Registration / License No.	Applicable Act / Regulation	Date of Issue	Valid Upto
				Holidays) Act		

(b) Retail Outlets under AP Shops and Establishment Act

Sr. No.	Premises	Issuing Authority	Reference / Registration / License No.	Date of Issue	Valid Upto
1.	Door no. 8-256, Tatanagar, Balabhadrapuram, Biccavolu	Inspector and Assistant Labour Officer, Rayavaram	2737/Rym	October 24, 2014	-
2.	Door no. 10-80/1, Balabhadrapuram, Biccavolu	Inspector and Assistant Labour Officer, Rayavaram	2738/Rym	October 24, 2014	-
3.	Door no. 8-23, Polamuru road, Anaparthi	Inspector and Assistant Labour Officer, Rayavaram	2735/Rym	October 24, 2014	-
4.	Door no. 11-102 G, Medapadu, Samalkota	Inspector and Assistant Labour Officer, Peddapuram	AP-01-04-156-018527	January 8, 2015	December 31, 2016
5.	Door no. 6-199, Ippanapadu, Mandapeta	Inspector and Assistant Labour Officer, Mandapeta	AP-01-04-163-017698	January 6, 2015	December 31, 2016
6.	Door no. 3-239, Chintaluru, Alamuru	Inspector and Assistant Labour Officer, Mandapeta	AP-01-04-173-018006	January 7, 2015	December 31, 2016
7.	Door no. 3-313/2A, Kothapeta	Assistant Labour Officer, Kothapeta	AAP-01-04-177-018957	January 10, 2015	December 31, 2016
8.	Door no. 2-112A, Draksharama, Ramachandrapuram	Assistant Labour Officer, Ramachandrapuram	AP-01-04-170-016596	January 2, 2015	December 31, 2016
9.	Door no. 5-188/4, Gangavaram, Pamarru	Deputy Commissioner Labour, East Godavari	AP-01-04-176-016595	January 2, 2015	December 31, 2016
10.	Door no. 2-78, Karapa	Assistant Labour Officer, Circle 2, Kakinada	AP-01-04-167-018003	January 7, 2015	December 31, 2016
11.	Door no. 4-852, Gollapalem, Kajuluru	Inspector and Assistant Labour Officer, Circle 3, Kakinada	AP-01-04-169-016254	December 31, 2014	December 31, 2015
12.	Door no. 1-134, Kajuluru	Inspector and Assistant Labour Officer, Circle 3, Kakinada	AP-01-04-169-017909	January 6, 2015	December 31, 2016
13.	Door no. 3-319, G. Mamidada, Pedapudi	Assistant Labour Officer, Circle 1, Kakinada	AP-02-04-166-016597	January 2, 2015	December 31, 2016
14.	Door no. 1 2 3, Mummidivaram	Assistant Labour Officer, Amalapuram	AP-01-04-181-018004	January 7, 2015	December 31, 2016
15.	Door no. 1-45, Pedapudi	Assistant Labour Officer, Circle 1, Kakinada	AP-01-04-166-018002	January 7, 2015	December 31, 2016
16.	Door no. 3-28, Rajanagaram	Assistant Labour Officer, Circle 4, Rajahmundry	AP-01-04-159-018005	January 7, 2015	December 31, 2016
17.	Door no. 8-4-86, Amalapuram (rural)	Assistant Labour Officer, Amalapuram	AP-01-04-185-016594	January 2, 2015	December 31, 2016

Sr. No.	Premises	Issuing Authority	Reference / Registration / License No.	Date of Issue	Valid Upto
18.	Door no. 4-16, Totharamudi, Ainavilli	Assistant Labour Officer, Kothapeta	AP-01-04-180-079291	September 7, 2015	December 31, 2018
19.	Door no. 10-22, Machavaram, Ambajipeta	Assistant Labour Officer, Kothapeta	AP-01-04-179-079317	September 8, 2015	December 31, 2018
20.	Door no. 2-232/1, Kadiam	Assistant Labour Officer, 1st circle Rajahmundry	AP-01-04-162-079601	September 9, 2015	December 31, 2018
21.	Door no. 1-67, Pamarru	Assistant Labour Officer, Ramachandrapuram	AP-01-04-176-079460	September 9, 2015	December 31, 2018
22.	Door no. 5-64/1, Patha Gannavaram	Assistant Labour Officer, Razole	AP-01-04-178-079251	September 7, 2015	December 31, 2018
23.	Door no. 5-6-44, Mandapeta	Assistant Labour Officer, Mandapeta	AP-01-04-163-079315	September 8, 2015	December 31, 2018
24.	Door no. 2-62, Razole	Assistant Labour Officer, Mandapeta	AP-01-04-188-079316	September 8, 2015	December 31, 2018
25.	Door no. 8-234/1, Ravulapalem	Assistant Labour Officer, Kothapeta	AP-01-04-175-018007	January 7, 2015	December 31, 2016
26.	Door no. 6-9, Chinakondepudi, Seethanagaram	Assistant Labour Officer, 2 Rajahmundry	AP-01-04-146-079311	September 8, 2015	December 31, 2018
27.	Door no. 2-183, Divili, Peddapuram	Assistant Labour Officer, Peddapuram	AP-01-04-151-079310	September 8, 2015	December 31, 2018
28.	Door no. 8-98, Gollaprolu	Assistant Labour Officer, Pithapuram	AP-01-04-139-079312	September 8, 2015	December 31, 2018
29.	Door no. 3-128, Kathipudi, Sankhavaram	Assistant Labour Officer, Tuni	AP-01-04-140-079261	September 7, 2015	December 31, 2018
30.	Door no. 10-175, Machavaram, Rayavaram	Assistant Labour Officer, Rayavaram	AP-01-04-171-079434	September 8, 2015	December 31, 2018
31.	Door no. 7-3-8B, Pithapuram	Assistant Labour Officer, Pithapuram	AP-01-04-152-079314	September 8, 2015	December 31, 2018
32.	Door no. 12-9-4, ward – 12, Ramachandrapuram	Assistant Labour Officer, R.C. Puram	AP-02-04-170-016598	January 2, 2015	December 31, 2018
33.	Door no. 1-34/3A, Sunkarapalem, Thallarevu	I.C. Assistant Labour Officer 3, Kakinada	AP-01-04-168-078529	August 31, 2015	December 31, 2016
34.	Door no. 7-5/A, Velangi, Karapa	Assistant Labour Officer, 2, Kakinada	AP-01-04-167-079296	September 7, 2015	December 31, 2018
35.	Door no. 9-158 main road, Prathipadu	Assistant Labour Officer, Yeleswaram	AP-01-04-141-079244	September 7, 2015	December 31, 2018
36.	Door no. 12-78, Gokavaram	Assistant Labour Officer, 3, Rajahmundry	AP-01-04-148-079276	September 7, 2015	December 31, 2018
37.	Door no. 10-22, Korukonda	Assistant Labour Officer, 3, Rajahmundry	AP-01-04-147-079313	September 8, 2015	December 31, 2018
38.	Door no. 7-133, opposite KVR hospital, Rayavaram	Inspector and Assistant Labour Officer, Rayavaram	2739/Rym	October 24, 2014	-
39.	Door no. 1-3, Sri Kodandarama boiled and raw rice, Pandalapaka, Biccavolu	Inspector and Assistant Labour Officer, Rayavaram	2736/Rym	October 24, 2014	-
40.	Door no. 16-10-2, 2/2, 2/2, 2/3, Lalitha arcade, Peddapuram	Assistant labour officer, Peddapuram	AP-04-20-017-04229	October 13, 2015	March 31, 2018

Sr. No.	Premises	Issuing Authority	Reference / Registration / License No.	Date of Issue	Valid Upto
41.	Door no. 8-234/1, Ravulapalem	Assistant labour officer, Kothapeta	AP-01-04-175-018007	January 7, 2015	December 31, 2016
42.	Door no. 1-1/4, main road, Rowthulapudi	Assistant labour officer, Tuni	AP-04-60-035-04228	October 13, 2015	March 31, 2018
43.	Door no. 19-137, Yeleswaram	Assistant labour officer, Yeleswaram	AP-01-4-142-080069	September 13, 2015	December 31, 2018
West Godavari					
44.	Door no. 26-210/1, Penugonda	Assistant Labour Officer, 1 Tanuku	AP-01-05-240-079494	September 9, 2015	December 31, 2016
45.	Door no. 6-161, Kamavarapukota	Assistant Labour Officer, Chintalapudi	AP-01-05-211-079535	September 9, 2015	December 31, 2018
46.	Door no. 132-3-45, Jangareddigudem	Assistant Labour Officer, Chintalapudi	AP-01-05-207-079484	September 9, 2015	December 31, 2018
47.	Door no. 13-98, Achanta	Assistant Labour Officer, Palakole	AP-01-05-241-079870	September 11, 2015	December 31, 2018
48.	Door no. 18-100, Mogalthur	Assistant Labour Officer, Palakole	AP-01-05-246-079590	September 9, 2015	December 31, 2018
49.	Door no. 1-1-56/3, Narsapur, Narsapuram	Assistant Labour Officer, Palakole	AP-01-05-245-079590	September 11, 2015	December 31, 2018
50.	Door no. 19-1-8, Palakole	Assistant Labour Officer, Palakole	AP-01-05-243-079935	September 11, 2015	December 31, 2018
51.	Door no. 4-73, Undi	Assistant Labour Officer, 2, Bhimavaram	AP-01-05-233-079919	September 11, 2015	December 31, 2018
52.	Door no. 22-16-86, Bheemavaram	Assistant Labour Officer, 1 Bhimavaram	AP-01-05-236-079416	September 8, 2015	December 31, 2018
53.	Door no. 9-9-9, Thallamudunurupadu, Tadepalligudem	Assistant Labour Officer, Tadepalligudem	AP-01-05-218-079597	September 9, 2015	December 31, 2018
54.	Door no. 5-84, T. Narsapuram	Assistant Labour Officer, Chintalapudi	AP-01-05-208-079681	September 10, 2015	December 31, 2018
55.	Door no. 26-210/1, Penugonda	Assistant Labour Officer, 1st circle Tanuku	AP-01-05-240-079494	September 9, 2015	December 31, 2018
56.	Door no. 18-7-7/1, Tanuku	Assistant Labour Officer, 1st circle Tanuku	AP-01-05-228-079496	September 9, 2015	December 31, 2016
57.	Door no. 3-131, Nallajerla	Assistant Labour Officer, Nidadavole	AP-01-05-213-079598	September 9, 2015	December 31, 2018
58.	Door no. 2-1-44/3, Nidadvole	Assistant Labour Officer, Nidadavole	AP-01-05-217-079373	September 8, 2015	December 31, 2018
59.	Door no. 4-63/A, Veeravasaram	Assistant Labour Officer, 1, Bhimavaram	AP-01-05-238-079389	September 8, 2015	December 31, 2018
60.	Door no. 75/5/G11, Appanaveedu, Pedapadu	Assistant Labour Officer, 1st circle, Eluru	AP-01-05-222-079589	September 9, 2015	December 31, 2018
61.	Door no. 3A-21-24, Eluru	Assistant Labour Officer, 1st circle, Eluru	AP-01-05-223-079569	September 9, 2015	December 31, 2018
62.	Door no. 5-103, M. Nagulapalli Dwaraka Tirumala	Assistant Labour Officer, 2nd circle, Eluru	AP-01-05-212-079596	September 9, 2015	December 31, 2018
63.	Door no. 20-126, Attili	Assistant Labour Officer, 2nd circle, Tanuku	AP-01-05-232-079403	September 8, 2015	December 31, 2018
64.	Door no. 3-195/2, Sidhantham, Penugonda	Assistant Labour Officer, 1st circle, Tanuku	AP-01-05-240-079595	September 9, 2015	December 31, 2018

Sr. No.	Premises	Issuing Authority	Reference / Registration / License No.	Date of Issue	Valid Upto
65.	Door no. 3-147, Devarapalle	Assistant Labour Officer Nidadavole	AP-01-05-214-079450	September 8, 2015	December 31, 2018
66.	Door no. 5-142 Dommeru, Kovvur	Assistant Labour Officer Kovvur	AP-01-05-216-079459	September 9, 2015	December 31, 2018
67.	Door no. 15-21/A, Parimpudi, Koyyalagudemm	Assistant Labour Officer Polavaram	AP-01-05-206-079602	September 9, 2015	December 31, 2018
68.	Door no. 3-64, Jeelugumilli	Assistant Labour Officer Polavaram	AP-01-05-201-079520	September 9, 2015	December 31, 2018
69.	Door no. 1-8/1, Akiveedu	Assistant Labour Officer, 2, Bhimavaram	AP-01-05-234-079592	September 9, 2015	December 31, 2018
70.	Door no. 12-69, Dharmajigudem, Lingapalem	Assistant Labour Officer, Chintalapudi	AP-01-05-210-079600	September 9, 2015	December 31, 2018
Krishna					
71.	Door no. 10-257, 258, main road, Vatsavai	Assistant Labour Officer, Jaggaiahpet	AP-06-02-003-04231	October 13, 2015	March 31, 2018
72.	Door no. 7-100/2, main road, Kuchipudi, Movva	Assistant Labour Officer, Avanigadda	AP-06-30-011-09675	October 28, 2015	March 31, 2018
73.	Door no. 25/497, ward – 25, Machilipatnam (urban)	Assistant labour officer, circle- 1, Machilipatnam	AP-01-06-306-080183	September 14, 2015	December 31, 2018
74.	Door no. 17-15, main road, Nandigama	Assistant Labour Officer, Nandigama	AP-06-04-005-09687	October 28, 2015	March 31, 2018
75.	Door no. 1-46/A, Nidumolu, Movva	Assistant Labour Officer Avanigadda	AP-01-06-285-080191	September 14, 2015	December 31, 2018
76.	Door no. 22-112, Pamarru	Assistant labour officer, Vuyyuru circle	AP-01-06-294-080186	September 14, 2015	December 31, 2018
77.	Door no. 7-104/2, Pedana	Assistant labour officer circle 2, Machilipatnam	AP-01-06-299-079955	September 12, 2015	December 31, 2018
78.	Door no. 5-188, main road, Gudlavvalleru	Assistant Labour Officer – 2, Machilipatnam	AP-06-43-010-09683	October 28, 2015	March 31, 2018
79.	Door no. 9-125, Apsara theatre, Jaggaiahpeta	Assistant Labour Officer, Jaggaiahpeta	AP-06-01-015-04233	October 13, 2015	March 31, 2018
80.	Door No. 4-41B, Nuzvidu road, Mylavaram	Assistant Labour Officer, Tiruvuru	AP-06-10-009-064780	December 6, 2015	March 31, 2018
81.	Door No. 11-28, Mylavaram road, Nuzvid	Assistant Labour Officer, Nuzvid	AP-06-23-012-065304	December 7, 2015	March 31, 2018
Warangal					
1.	Door no. 3-140/2A, Ananthsagar, Hasanparthy	Assistant Labour Officer, Hanmakonda	ALO00WGLSE942/35954	September 28, 2015 w.e.f November 9, 2014	December 31, 2016

(c) Retail Outlets under Karnataka Shops and Establishment Act

Sr. No.	Premises	Issuing Authority	Reference / Registration / License No.	Date of Issue	Valid Upto
1.	Door no. 9-678-2A, Sriniwas complex, Kushtagi road, B.T. Patil nagar, Koppal	Labour Inspector, Koppal	KPL/KOP/00/S/06/2015	July 23, 2015	December 31, 2019
2.	Door no. 35/42, Sri Sai Complex, Raichur road, Kushtagi	Labour Inspector, Kushtagi	KST/KUS/00/S/02/2015	July 24, 2015	December 31, 2019

VI. Tax Related Approvals

Sr. No.	Type of License/Approval	Issuing Authority	Reference / Registration / License No.	Applicable Act / Regulation	Date of Issue	Valid Upto
Biccavolu (R.S. No. 24/1, 24/2, 28/2, Nallamilli road, Biccavole, East Godavari, Andhra Pradesh)						
1.	VAT registration certificate for the place of business situated at 4-10-793, plot no.19, block no. 35, Autonagar, Vanastalipuram, Hyderabad, Rangareddy, Telangana	Assistant Commercial, Tax Officer, Vanasthalipuram circle	36738350512	AP VAT Act	June 3, 2014 w.e.f June 2, 2014	Valid until cancelled
2.	VAT registration certificate	Assistant Commissioner, Large Tax Payers Unit and VAT Management Unit – I, Kakinada circle	37738350512	AP VAT Act	July 14, 2015 w.e.f June 2, 2014	Valid until cancelled
3.	CST registration certificate	Assistant Commercial Tax Officer, Vanasthalipuram circle	36738350512	CST Act	June 3, 2014 w.e.f June 2, 2014	Valid until cancelled
4.	CST registration certificate	Registering authority LTU, Kakinada circle	37738350512	CST Act	June 9, 2014 w.e.f June 2, 2014	Valid until cancelled
5.	Central excise registration certificate	Assistant Commissioner, Customs and Central Excise, Rajahmundry	AADCK0257BXM001	Central Excise Rules, 2002	January 27, 2012	Until surrendered / revoked or suspended
Balabhadrapuram (Door No. 8-256, Tata Nagar, Balabhadrapuram, Biccavolu, East Godavari, Andhra Pradesh)						
6.	Central excise registration certificate	Assistant Commissioner, Customs and Central Excise, Rajahmundry	AADCK0257BXM002	Central Excise Rules	March 31, 2012	Valid until cancelled

Sr. No.	Type of License/Approval	Issuing Authority	Reference / Registration / License No.	Applicable Act / Regulation	Date of Issue	Valid Upto
Koppal (Door No. 938/19 survey no. 5 & 10, Hittnal Cross to Huligi road, Bullapur, Karnataka)						
7.	VAT registration certificate Also registered under CST Act	Assistant Commissioner of Commercial Taxes, Koppal	29890834353	Karnataka VAT Act	February 26, 2009 w.e.f. February 13, 2009	Valid until cancelled
8.	Central excise registration certificate	Deputy Commissioner, Central Excise, Bellary	AADCK0257 BEM003	Central Excise Rules, 2002	April 23, 2010	Valid until cancelled
9.	VAT registration certificate also registered under CST Act for the retail outlets	Assistant Commissioner of Commercial Taxes (LVO - 510) Koppal	29890834353	Karnataka VAT Act	June 24, 2015 w.e.f February 4, 2009	Valid until cancelled
Salem, Tamil Nadu (288/1, 288/1A, Meyyanur main road, three roads, Salem)						
10.	VAT registration certificate	Assistant Commissioner (CT) (FAC Arisipalayam circle), Salem	33782084047	TN VAT Act	December 15, 2008 w.e.f December 11, 2008	Valid until cancelled
11.	CST registration certificate	Assistant Commissioner (CT), Arisipalayam circle, Salem	CST No. 970445	CST Act	June 21, 2011 w.e.f December 11, 2008	Valid until cancelled
Ludhiana, Punjab (Godown no. 3 Shri Atam Vallabh Jain College, G.T. road, Ludhiana, Punjab)						
12.	VAT registration certificate	Excise and taxation officer, Ludhiana 2	03902095631	Punjab VAT Act	September 29, 2011 w.e.f August 2, 2011	Valid until cancelled
13.	CST registration certificate	Excise and taxation officer cum designated officer, Ludhiana	03902095631	CST Act and Rules	September 29, 2011 w.e.f August 2, 2011	Valid until cancelled
Bihar (6H/32, Bahadurpur Housing Colony, Kankarbagh, Patna, Bihar)						
14.	VAT registration certificate	Deputy Commissioner of Commercial Taxes	10590656081	Bihar VAT Act	November 12, 2013 w.e.f September 1, 2013	Valid until cancelled
Kerala (Koippallil building, old MC road, Kurichy, P O Kottayam)						
15.	VAT registration certificate	Commercial taxes officer, second circle, Kottayam	32050646908	Kerala VAT Act and Rules	August 11, 2015 w.e.f May 8 2012	March 31, 2016
16.	CST registration certificate	Commercial Taxes Officer, Second Circle, Kottyam	32050646908 C	CST Act	August 11, 2015 w.e.f May 8, 2012	March 31, 2016

Sr. No.	Type of License/Approval	Issuing Authority	Reference / Registration / License No.	Applicable Act / Regulation	Date of Issue	Valid Upto
Jharkhand (Tulsyan Dal Mill, Padra, Ratu road, Ranchi)						
17.	VAT registration certificate	Registering authority, special circle, Ranchi	20870408160	Jharkhand VAT Act	September 30, 2013	Valid until cancelled
18.	CST registration certificate	Assistant/ Deputy Commissioner of Commercial Taxes, Ranchi	20870408160 -101	CST Act	September 23, 2013 w.e.f September 10, 2013	Valid until cancelled
Indore (32, SDA Compound, behind police station, Dewas Naka, Indore, Madhya Pradesh)						
19.	VAT registration certificate	-	23859131684	MP VAT Act	December 16, 2014	Valid until cancelled
20.	CST registration certificate	Commercial Tax Officer, Indore Circle - 11	23859131684	CST Act	March 2, 2015 w.e.f December 16, 2014	Valid until cancelled

VII. Environment Related Approvals

Sr. No	Type of License/Approval	Issuing Authority	Reference / Registration / License No.	Applicable Act / Regulation	Date of Issue	Valid upto
Biccavolu Unit						
1.	Consent order	Member Secretary, APPCB	335/PCB/CFE/ RO-KKD/HO/2014 /6676	Water Act and Air Act	March 3, 2014	March 2, 2019
2.	Consent and authorization order to operate the industrial plant to discharge the effluents.	Member Secretary, APPCB	APPCB/VSP/K KD/10390/CF O/HO/2014-2108	Water Act, Air Act and Hazardous Wastes Rules	March 17, 2015	December 31, 2016
3.	Certificate of membership for managing hazardous waste	Project Head, Coastal Waste Management Project	CWMP/EGD/ KPR/133	-	April 25, 2015	April 24, 2016
Balabhadrapuram Unit						
4.	Consent and hazardous waste authorization order	Joint Chief Environmental Engineer, APPCB, zonal office, Vishakhapatnam	Consent order: 5663/APPCB/Z O-VSP/Tech/ 2013-267	Water Act, Air Act and Hazardous Wastes Rules	June 4, 2013	April 30, 2017
Koppal Unit						
5.	Combined consent order for discharge of effluents and emissions	Senior Environmental Officer, KSPCB	PCB/028/HPI/2 015-16/749	Water Act and Air Act	August 10, 2015 w.e.f July 1, 2015	June 30, 2016

Sr. No	Type of License/Approval	Issuing Authority	Reference / Registration / License No.	Applicable Act / Regulation	Date of Issue	Valid upto
6.	Combined consent order for discharge of effluents and emissions	Senior Environmental Officer, KSPCB	PCB/112/N17/ 2015-16/568	Water Act and Air Act	July 22, 2015 w.e.f July 1, 2015	June 30, 2016

VIII. Quality Certifications

Sr. No	Type of License/Approval	Issuing Authority	Reference / Registration / License No.	Date of Issue	Valid upto
Balabhadrapuram, Biccavolu and Koppal Unit					
1.	Certificate of registration for operating as Environmental Management System as per ISO 14001:2004 for manufacturing and supply of pesticides, fertilizers, chemicals APIs and animal nutrients	Standards Certification Council Private Limited	SCC/IN/EMS/1076	August 4, 2015	August 3 2016
2.	Certificate of registration for operating as occupational health and safety management system as per OHSAS 18001:2007 for manufacturing and supply of pesticides, fertilizers, chemicals APIs and animal nutrients	Standards Certification Council Private Limited	SCC/IN/OHSAS/1 050	August 4, 2015	August 3, 2016
Balabhadrapuram and Biccavolu Unit					
3.	Certificate of registration for operating as Quality Management System as per ISO 9001:2008 for manufacturing and supply of pesticides, fertilizers, chemicals, bulk drugs and animal nutrients	Standards Certification Council Private Limited	SCC/IN/QMS/214 2	October 26, 2015	October 25, 2016
Biccavolu Unit					
4.	Certification marks license as per IS 5470:2002 for the product Dicalcium Phosphate Animal Feed Grade	Bureau of Indian Standards	CM/L-0006950586	June 17, 2015 w.e.f. July 16, 2015	July 31, 2016
5.	Certification marks license as per IS 1664:2002 for the product Mineral Mixture supplementing cattle feed type I and II	Bureau of Indian Standards	CM/L-0006983504	November 16, 2015	November 13, 2016

IX. Licenses/ Approvals applied for but yet not been approved / granted:

1. Application dated July 1, 2015 to the Department of Agriculture, Government of Andhra Pradesh for registration as retail dealer to carry on the business of selling fertilizers in house number 7-126, Korukonda, East Godavari.

2. Application dated May 26, 2015 to the Department of Agriculture, Government of Andhra Pradesh for registration as retail dealer to carry on the business of selling fertilizers in house number 7-3-8B, Pithapuram, East Godavari.

3. Application dated August 10, 2015 to Department of Labour, Government of Andhra Pradesh for renewal of license of contract labour bearing license no. 1238/DCL under Contract Labour (Regulation & Abolition) Act, 1970 for loading, unloading and packing in the establishment and housekeeping, maintenance and miscellaneous jobs at Balabhadrapuram unit.

4. Application dated August 10, 2015 to Department of Labour, Government of Andhra Pradesh for renewal of license of contract labour bearing license no. CL.1414/DCL/KDA under Contract Labour (Regulation & Abolition) Act, 1970 for doing the work of data entry operation and material handling jobs in the establishment at Biccavolu unit.

5. Application dated April 26, 2010 to the Commissioner of Industries, Hyderabad for obtaining permission for three bore well for the plant located at Biccavolu unit.

6. Application dated August 27, 2015 to the Regional Fire Officer, AP Disaster Response and Fire Services, Hyderabad for obtaining fire NOC for the agricultural chemical plant situated at Biccavolu unit.

7. Application dated March 2, 2015 to the Joint Chief Controller of Explosives, for installation of 15KL petroleum class 'B' HSD underground horizontal storage tank with dispensing unit at Biccavolu unit.

8. Application dated August 31, 2015 bearing reference no. KPR/Exp-Hsd/2015-16 to the District Controller, East Godavari district for issuance of no objection certificate for petroleum class 'B' HSD underground storage tank at Biccavolu unit.

9. Application for amendment in registration certificate dated September 8, 2015 bearing reference no. RF23115150903013 under Haryana VAT Act and CST Act for change in the principal place of business from Gaushala road, adjoining central warehousing corporation, Matak Majri, Karnal to near Baba Mastgiri Akhara Shivpuri road, Karnal, Haryana w.e.f June 1, 2014.

10. Application under MVAT Act and CST Act to the sales tax officer, Akola for change in the place of business from plot no. K-16/3, MIDC, phase –III, near Birkad Vidyalay, Shioni, Akola – 444104 to c/o Aditya Agro Industries, plot no. D – 6/14, MIDC, phase – II, Akola – 444104 w.e.f July 1, 2015.

11. Application dated August 3, 2015 to the Commissioner and Director of Agriculture, Andhra Pradesh for manufacturing of 11 CIB registered products.

12. Acknowledgement receipt from Commercial Taxes Department, Bihar dated October 25, 2013 bearing no. 99977241047 for the application submitted for obtaining the CST registration certificate.

13. Application dated July 23, 2015 bearing application no. SEED – D – 1501195 to obtain seed dealer license for the retail shop situated at door no. 1-8/1, Akiveedu, West Godavari – 534235.
14. Application dated July 23, 2015 bearing application no. SEED – D – 1501194 to obtain seed dealer license for the retail shop situated at door no. 13-98, 13-100, main road, Achanta, Palakollu, West Godavari – 534123.

15. Application dated August 3, 2015 bearing application no. SEED – D – 1501297 to obtain seed dealer license for the retail shop situated at survey no. 75/5, G-7, G-11, Ganapathi complex, Appanaveedu, Pedapadu, Eluru, West Godavari – 521105.

16. Application dated July 27, 2015 bearing application no. SEED – D – 1501243 to obtain seed dealer license for the retail shop situated at door no. 20-126, Attili, Maruteru,West Godavari – 534134.

17. Application dated July 27, 2015 bearing application no. SEED – D – 1501198 to obtain seed dealer license for the retail shop situated at door no. 22-16-86, Bhimavaram, West Godavari – 53420.

18. Application dated September 18, 2015 bearing application no. SEED – D – 1501485 to obtain seed dealer license for the retail shop situated at door no. 5-116, Dommeru, Kovvuru, West Godavari – 535350.

19. Application dated June 11, 2015 bearing application no. SEED – D – 1500682 to obtain seed dealer license for the retail shop situated at door no. 3-147, Devarapalle, Kovvuru, West Godavari – 534313.

20. Application dated July 25, 2015 bearing application no. SEED – D – 1501228 to obtain seed dealer license for the retail shop situated at door no. 4-63, Veeravasaram, Bhimavaram, West Godavari – 534245.

21. Application dated July 25, 2015 bearing application no. SEED – D – 1501221 to obtain seed dealer license for the retail shop situated at door no. 10-1-60, Tadepalligudem, West Godavari – 534101.

22. Application dated July 23, 2015 bearing application no. SEED – D – 1501207 to obtain seed dealer license for the retail shop situated at door no. 1-1-56/3, Narsapur, Narsapuram, West Godavari – 534275.

23. Application dated July 23, 2015 bearing application no. SEED – D – 1501205 to obtain seed dealer license for the retail shop situated at door no. 3-131, Nallajerla, Bheemadole, West Godavari – 534112.

24. Application dated July 23, 2015 bearing application no. SEED – D – 1501199 to obtain seed dealer license for the retail shop situated at door no. 3A-2-24, Eluru, West Godavari – 534001.

25. Application dated September 15, 2015 made to the District Fire Officer, Koppal for issuance of verification certificate for the fire and safety equipment at Koppal unit.

26. Application dated July 6, 2015 bearing application no. SEED-CSL-150590 to obtain centralized seed license at 3-140/K, main road, Ananthasagar, Hasanparthi, Warangal – 506371.

27. Application dated September 23, 2015 for registration of the retail shop situated at ward no. 3, Hagribommanahalli, Bellary under Karnataka Shops and Establishment Act.

28. Application dated September 22, 2015 for registration of the retail shop situated at door no. 89, opposite Mallige hotel, Daya Bhavan Niwas, J.F. road, Hospet - 583201 under Karnataka Shops and Establishment Act.

29. Application for registration of the retail shop situated at shop no. 4-4-17/A, opposite SBM bank, Karatagi, Koppal, Karnataka.

30. Application dated March 13, 2014 to C.I.B, RC.F, directorate of P.P.Q& S, ministry of agriculture for registration of carbofuran technical to import only having shelf life of 2 years.

31. Application dated August 21, 2015 bearing application no. SEED-D-1501388 to obtain seed dealer license for the retail shop situated at door no. 12-78, Gokavaram, Korukonda, East Godavari – 533286.

32. Application dated August 27, 2015 bearing application no. SEED-D-1501399 to obtain seed dealer license for the retail shop situated at door no. 10-175, Someswaram, Rayavaram, Anaparthi - 533261.

33. Application dated November 21, 2015 bearing reference no. KPR-F/DCP-P/DCA/2015/02 to the Deputy Director, Drugs Control Administration, Eluru, West Godavari for the issuance of Good Manufacturing Practices certificate for Biccavolu unit.

34. Application dated October 13, 2015 to the Regional Officer, Karnataka State Pollution Control Board for seeking consent for establishment for the expansion of the existing products and new products.

35. Application dated September 28, 2015 for the depot situated at Tulsyan Dal Mill, Pandra, Ratu road, Ranchi, Jharkhand under Bihar Shops and Establishment Act.

36. Application dated December 3, 2015 bearing reference no. FERT-R-1510440 to obtain fertilizer license for the retail shop situated at Door No. 7-174, main road, Pithapuram, U. Kothapalli, Nagulapalle, East Godavari, Andhra Pradesh.

37. Application dated November 5, 2015 bearing application no. SEED-D-1501710 to obtain seed dealer license for the retail shop situated at door no. 12-233, Gudivada, Krishna – 521301, Andhra Pradesh.

38. Application dated September 22, 2015 bearing application no. SEED-D-1501502 to obtain seed dealer license for the retail shop situated at door no. 1-1/4, Rowthulapudi, Tuni East Godavari – 533446, Andhra Pradesh.

39. Application dated September 22, 2015 bearing application no. SEED-D-1501503 to obtain seed dealer license for the retail shop situated at Door No. 19-137, Yeleswaram, Jaggampeta, East Godavari - 533429, Andhra Pradesh.

40. Application for obtaining the shops and establishment registration certificate for the retail shop situated at door no. 15-9/1, Tiruvuru, Krishna district, Andhra Pradesh under AP Shops and Establishment Act.

41. Application for obtaining the shops and establishment registration certificate for the retail shop situated at door no. 7-174, near Sita Rama Rice Mill, main road, Nagulapalli, East Godavari, Andhra Pradesh under AP Shops and Establishment Act.

42. Application for obtaining the shops and establishment registration certificate for the retail shop situated at door no. 17-19-5, ground floor, main road, Bhimavaram complex, Chintalapudi, West Godavari, Andhra Pradesh under AP Shops and Establishment Act.

43. Application dated November 5, 2015 to the Assistant Director of agriculture, Devdurga, Raichur to obtain license to sell, stock or exhibit for sale or distribution of insecticides for the retail shop situated at plot no. 3 and 4, Gabbur – 584113, Karnataka.

44. Application dated November 5, 2015 to the Assistant Director of agriculture, Devdurga, Raichur to obtain seed dealer license for the retail shop situated at plot no. 3 and 4, Gabbur – 584113, Karnataka.

45. Application dated November 5, 2015 to the Assistant Director of agriculture, Devdurga, Raichur to obtain fertilizer license for the retail shop situated at plot no. 3 and 4, Gabbur – 584113, Karnataka.

46. Application dated November 5, 2015 to the Assistant Director of agriculture, Devdurga, Raichur to obtain license to sell, stock or exhibit for sale or distribution of insecticides for the retail shop situated at plot no. 7/4/16 and 17, Jalahalli – 584116, Karnataka.

47. Application dated November 5, 2015 to the Assistant Director of agriculture, Devdurga, Raichur to obtain seed dealer license for the retail shop situated at plot 7/4/16 and 17, Jalahalli – 584116, Karnataka.

48. Application dated November 5, 2015 to the Assistant Director of agriculture, Devdurga, Raichur to obtain fertilizer license for the retail shop situated at plot no. 7/4/16 and 17, Jalahalli – 584116, Karnataka.

49. Application dated August 16, 2015 to the Assistant Director of agriculture, Koppal to obtain license to sell, stock or exhibit for sale or distribution of insecticides for the retail shop situated at 2nd ward, shop no. 12-156, Koppal Karnataka.

50. Application dated August 16, 2015 to the Assistant Director of agriculture, Koppal to obtain seed dealer license for the retail shop situated at 2nd ward, shop no. 12-156, Koppal Karnataka.

51. Application dated August 16, 2015 to the Assistant Director of agriculture, Koppal to obtain fertilizer license for the retail shop situated at 2nd ward, shop no. 12-156, Koppal Karnataka.

52. Application dated November 30, 2015 bearing application no. SEED-D-1501831 to obtain seed dealer license for the retail shop situated at door no. 5-188 and 3-182, main road, Gudlavalleru, Pamarru, Krishna – 521356, Andhra Pradesh.

53. Application dated November 3, 2015 bearing application no. SEED-D-1501701 to obtain seed dealer license for the retail shop situated at door no. 17-19-2, 3 and 5, main road Chintalapudi, West Godavari – 534460, Andhra Pradesh.

54. Application to the Joint director of agriculture, Warangal for renewal of certificate of registration to carry on the business of selling fertilizers for the retail shop situated at Door No. 3-140/J, Ananthsagar, Hasanparthi, Warangal.

X. ***Licenses / Approvals which are required but not yet applied for:***

1. Certificate of enrolment under the AP Professional Tax Act and Karnataka Professional Tax Act.

2. Certificate of registration to carry on the business of selling fertilizers as a retail dealer at the retail shops situated at door no. 12-233, Gudivada, door no. 11-28, Nuzvid, Krishna district, door no. 17-19-2 and 17-19-3, Chintalapudi, West Godavari, Andhra Pradesh and door no.1334/3 ASS No. 2395/3, Koppal, Karnataka.

3. License to sell, stock or exhibit for sale and distribution of insecticides for the retail shop situated at door no. 1334/3, ASS No. 2395/3, Kampli, Bellary, Karnataka.

4. License to carry on the business of a dealer in seeds for the retail shop situated at door no. 1334/3, ASS No. 2395/3, Kampli, Bellary, Karnataka.

5. Shops and establishment registration for the retail shops situated at door no. 12-233, Gudivada, door no. 1-85/A, Khambhampadu , Andhra Pradesh and plot no. 3 and 4, Gabbur, Deodurga, plot no. 7/4/16 and 17, Jalahalli, door no. 1334/3, ASS No. 2395/3, Kampli, Bellary and shop no. 12/156, Kathariki road, Karnataka.

6. Electricity sanctions, pollution control department approvals, as required for setting up of (i) crop nutrient product manufacturing facility of NPK mixtures in the state of Tamil Nadu (ii) Modernization of our existing pesticides manufacturing facility at unit 1, Biccavolu, East Godavari, Andhra Pradesh and (iii) expansion of DCP,SSP, NPK manufacturing capacity at our existing plant at Koppal Karnataka.

XI. Licenses of the Subsidiary

Sr. No	Type of License/Approval	Issuing Authority	Reference / Registration / License No.	Applicable Act / Regulation	Date of Issue	Valid upto
1.	Certificate of incorporation of *"Sri Sai Swarupa Seeds Private Limited"*	Assistant Registrar of Companies, Andhra Pradesh	U01119AP2009PTC062869	Companies Act, 1956	February 25, 2009	Valid until cancelled or winding up
2.	PAN	Income Tax Department	AANCS57633	IT Act	-	Valid until cancelled or surrendered
3.	TAN	Income Tax Department	HYDS27337C	IT Act	September 9, 2015	Valid until cancelled or surrendered
4.	VAT registration certificate	Commercial tax officer, Ramannapet circle, Warangal division	28087153295	AP VAT Act	August 29, 2009 w.e.f August 1, 2009	Valid until cancelled or surrendered

Sr. No	Type of License/Approval	Issuing Authority	Reference / Registration / License No.	Applicable Act / Regulation	Date of Issue	Valid upto
5.	CST registration certificate	Commercial tax officer, Ramannapet circle	28087153295	CST Act and Rules	August 29, 2009 w.e.f August 1, 2009	Valid until cancelled
6.	Profession tax registration certificate	Deputy Commercial Tax Officer – 1, Hanamkonda - Warangal	36276360672	Telangana Professional Tax Act	September 4, 2015 w.e.f September 2, 2015	Until cancelled or surrendered
7.	Factory License	Inspector of factories, Warangal	26234	Factories Act, 1948	November 26, 2009	Valid until cancelled
8.	Provident Fund registration	Assistant Provident Fund Commissioner, Warangal	NZWGL/0066496/000/0-1/1763	EPF Act	December 18, 2013	Valid until cancelled or surrendered
9.	Certificate of the seed processing unit	Senior seed certification officer, Warangal, Telangana State Seed Certification Agency	1034(P)	-	January 2, 2015	December 31, 2017
10.	Acknowledgement part I for the memorandum filed for manufacturing seed processing of 15,000 ton	General Manager, DIC Warangal	280091200364 part I	MSMED Act	April 2, 2009	
11.	Acknowledgement part II for the memorandum filed for manufacturing seed processing of 15,000 ton	General Manager, DIC Warangal	280091200106 part II	MSMED Act	January 8, 2010	Until cancelled or surrendered
12.	Order granting permission for construction of the factory subject to the conditions of High Court of A.P.	Vice Chairman, Kakatiya Urban Development Authority, Warangal	C1/620/2009/204	-	December 31, 2009	-
13.	Consent to establish and operate unit to manufacture seed processing	General Manager, DIC Warangal	B/626/2009	Water and Air Rules	April 7, 2009	-
14.	NOC for permission to set up factory	District Fire Officer, Warangal, State Disaster Response and	1021/A1/2010	-	June 9, 2010	-

Sr. No	Type of License/Approval	Issuing Authority	Reference / Registration / License No.	Applicable Act / Regulation	Date of Issue	Valid upto
		Fire Services Department				
15.	License to carry on the business of a dealer in seeds	Additional Director of Agriculture – I, Hyderabad, Department of Agriculture, Government of Andhra Pradesh	813	Seeds (Control) Order, 1983	January 8, 2010	January 6, 2016
16.	License to carry on the business of sale of cotton seed	Controller and Director of Agriculture (I & Qc), Commissionerate of Agriculture	LCCD10010070	Maharashtra Cotton Seeds (Regulation of Supply, Distribution, Sale and Fixation of Sale Price) Act, 2009	July 23, 2014	July 22, 2017
17.	Certificate of registration of in-house research and development units with the department of scientific and industrial research	Ministry of science and technology, department of scientific and industrial research technology	TU/IV-RD/3713/2014	Government notification no. 24/ 2007 – Customs and 16/2007 – Central Excise dated March 1, 2007	February 28, 2014 w.e.f. January 28, 2014	March 31, 2016
18.	Certificate for verification of machines with model no. DG PR, DGTT, ALF, UNTT	District Inspector, Legal Metrology	616145	Legal Metrology Act, 2009	March 13, 2015	March 12, 2016
19.	Certificate for verification of machine weitran make E/W/M with capacity of 60,000 kg	District Inspector, Legal Metrology	616138	Legal Metrology Act, 2009	March 10, 2015	March 9, 2016
20.	Certificate for verification of machine sonic make E/W/M	District Inspector, Legal Metrology	IND/09/2004/398	Legal Metrology Act, 2009	July 27, 2015	July 26, 2016
21.	Letter approving the installation of voltage exceeding 650V for energization	Deputy Chief Electrical Inspector	Dy.C.E.I.G.HYD(R)/HT/TECH/1912/WGL/D.No.136/14	Electricity Act and Regulations	January 25, 2014	Valid until cancelled
22.	Permission for use of ground water for industrial purposes	Laxmi Consultancy Services, Consulting Geologists of Groundwater	-	-	August 12, 2009	-

OTHER REGULATORY AND STATUTORY DISCLOSURES

Authority for the Issue

The Issue of Equity Shares has been authorised by a resolution of our Board of Directors at its meeting held on July 17, 2015 and by a special resolution of the Shareholders at their meeting held on August 14, 2015 pursuant to Section 62 (1)(c) of the Companies Act.

Each of the Selling Shareholder has confirmed, severally, that the Equity Shares proposed to be offered and sold by it in the Offer for Sale are eligible to be offered for sale under Regulation 26(6) of the SEBI ICDR Regulations and are free from any lien, charge, encumbrance or contractual transfer restrictions. The Selling Shareholders have also confirmed that they are the legal and beneficial owners of the Equity Shares being offered under the Offer for Sale. Each Selling Shareholders has severally and not jointly confirmed on its own behalf and not on behalf of any other Selling Shareholder that it has not been prohibited from dealings in securities market.

The Selling Shareholders have approved the transfer of their respective portion of the Offered Shares pursuant to the Offer for Sale as set out below:

Sr. No.	Name of the Selling Shareholder	Authorisation letter	Number of Equity Shares
1.	Satyanarayana Reddy Kovvuri*	August 7, 2015	Up to 410,300
2.	Jyothirmai Seshu Kumari Kovvuri	August 7, 2015	Up to 475,270
3.	Satyanarayana Reddy Kovvuri**	August 7, 2015	Up to 584,660
4.	Anjana Devi Kovvuri	August 7, 2015	Up to 254,990
5.	Srinivasa Reddy Velagala	August 7, 2015	Up to 458,430
6.	Vanaja Tetala	August 7, 2015	Up to 321,510
7.	Naveen Reddy Tetala	August 7, 2015	Up to 308,200
8.	Venkata Dhana Reddy Karri	August 7, 2015	Up to 198,610
9.	Venkata Dhana Sekhar Reddy Karri	August 7, 2015	Up to 198,610
10.	Sudhatri Kovvuri	August 7, 2015	Up to 233,000
11.	Vijaya Reddy Kovvuri	August 7, 2015	Up to 445,120
12.	Sridevi Kovvuri	August 7, 2015	Up to 165,420
13.	Gudimetla Basivi Reddy	August 7, 2015	Up to 300,460
14.	Subba Lakshmi Velagala	August 7, 2015	Up to 166,920
15.	Gudimetla Vijaya Bhaskara Reddy	August 7, 2015	Up to 294,890
16.	Sudhakar Reddy Karri	August 7, 2015	Up to 183,610
	Total		**Up to 5,000,000**

**Son of Veera Raghva Reddy Kovvuri*
***Son of Late Ramachandra Reddy Kovvuri*

The Selling Shareholders have, severally and not jointly, specifically confirmed that the Equity Shares, proposed to be offered and sold by each of the Selling Shareholders in the Offer for Sale have been held by such Selling Shareholders for a period of at least one year prior to the filing of this Draft Red Herring Prospectus, and that Equity Shares proposed to be offered and sold by it are free from any lien, charge, encumbrance or contractual transfer restrictions. Each of the Selling Shareholder has also confirmed that it is the legal and beneficial owners of the Equity Shares being offered under the Offer for Sale.

In-principle Listing Approvals

Our Company has received in-principle approvals from BSE and NSE for listing of the Equity Shares pursuant to letters dated [●] and [●], respectively.

Prohibition by SEBI and other Governmental Authorities

Our Company, our Promoters, our Directors, the members of the Promoter Group, the Group Companies, Subsidiary, the persons in control of our Company and the Selling Shareholders have not been debarred from accessing or operating in capital markets or restrained from buying or selling or dealing in securities under any order or direction passed by SEBI or any other regulatory or governmental authority.

The companies, with which our Promoters, Directors or persons in control of our Company are or were associated as promoter, directors or persons in control have not been debarred from accessing in capital markets under any order or direction passed by SEBI or any other regulatory or governmental authority.

Other than our Director, Jyothi Prasad, who is also an Independent Director on the board of Karvy Stock Broking Limited ("KSBL") and Srinivasan Raghavachari who is also a director on the board of JM Financial Trustee Company Private Limited, none of our Directors or the entities that our Directors are associated with are engaged in securities market related business and are registered with SEBI. Further, SEBI has passed an order bearing no WTM / PS / 17 / EFD / JUNE / 2015 dated June 15, 2015 ("Order") against KSBL for alleged irregularities in the Initial Public Offerings ("IPOs") of 21 companies during the period from 2003 – 2005 and prohibited KSBL from undertaking new primary market assignments including acting as syndicate members or providing syndication services (procuring IPO applications and bidding in IPOs), directly or indirectly, in IPOs for a period of one year, provided however that such order shall not hinder the activities for which KSBL was already engaged for undertaking the primary market activities before the date of the Order.

Prohibition by RBI

Our Company, Selling Shareholders, Subsidiary, Directors, Promoters and the relatives of the Promoters (as defined under the Companies Act) and Group Companies have confirmed that they have not been identified as wilful defaulters by the RBI or any other government authority and there are no violations of securities laws committed by them in the past and no prosecution or other proceedings for any such alleged violation is pending against them.

Eligibility for this Issue

Our Company is eligible for the Issue in accordance with the eligibility criteria provided in Regulation 26(1) of the SEBI ICDR Regulations, and as calculated from the restated consolidated financial information prepared in accordance with the Companies Act and restated in accordance with the SEBI ICDR Regulations:

- our Company has net tangible assets of at least ₹ 30 million in each of the preceding three full years i.e. Fiscal 2015, 2014 and 2013 (of 12 months each) of which not more than 50% are held in monetary assets;

- our Company has a minimum average pre-tax operating profit of ₹ 150 million calculated on a restated and consolidated basis, during the three most profitable years out of the immediately preceding five years i.e. Fiscal 2015, 2014, 2013, 2012 and 2011;

- our Company has a pre-Issue net worth of at least ₹ 10 million in each of the three preceding full years (i.e. Fiscal 2015, 2014 and 2013);

- the aggregate size of proposed Issue size does not exceed five times the pre-Issue net worth of our Company as per the audited accounts for the year ended March 31, 2015; and

- Our Company has changed its name from *"K.P.R. Fertilisers Limited"* to *"K.P.R. Agrochem Limited*" on September 21, 2015 *vide* a Certificate of Incorporation pursuant to change of name issued by the Registrar of Companies, Andhra Pradesh and Telangana. However, our Company has not changed its name within the last one year in a manner suggesting change in activities.

Our Company's net worth, net tangible assets and pre-tax operating profit derived from the Restated Summary Statements included in this Draft Red Herring Prospectus as at and for the last five years ended, March 31, 2015, March 31, 2014, March 31, 2013, March 31, 2012 and March 31, 2011 are set forth below:

(₹ in million except percentage values)

Particulars	**Fiscal year 2015**	**Fiscal year 2014**	**Fiscal year 2013**	**Fiscal year 2012**	**Fiscal year 2011**
Pre-Tax Operating Profit (1)	859.08	948.95	640.68	818.42	495.56
Net Worth (2)	1,577.49	1,352.92	1,082.02	949.53	588.83
Net Tangible assets (3)	5,696.25	5,405.51	5,544.32	4,706.23	3,389.18

Particulars	Fiscal year 2015	Fiscal year 2014	Fiscal year 2013	Fiscal year 2012	Fiscal year 2011
Monetary assets (4)	191.70	179.75	374.57	665.04	171.45
Monetary assets as a percentage of the net tangible assets (4/3)	3.37%	3.33%	6.76%	14.13%	5.06%

Notes:

(1) Pre-tax operating profits' comprise of profit from operations before finance expenses, other income and exceptional items.

(2) 'Net worth' has been defined as the aggregate of the paid up share capital, share premium account, and reserves and surplus (excluding revaluation reserve) as reduced by the aggregate of the miscellaneous expenditure (to the extent not adjusted or written-off) and the debit balance of the profit and loss account.

(3) 'Net tangible assets' are defined as the sum of fixed assets (including capital work in progress and excluding revaluation reserves and excluding intangible assets as defined in Accounting Standard 26 issued by the Institute of Chartered Accountants of India), investments, current assets, loans and advances (excluding deferred tax assets) less current liabilities and provisions (excluding deferred tax liabilities and current and non-current portions of Long Term Borrowing and Short Term Borrowings, unsecured loans and the interest accrued thereon on the secured/unsecured loans), net of provision for diminution in value.

(4) Monetary assets comprise of cash on hand, bank balances (including the deposits accounts and interest accrued thereon) and quoted Investments.

In accordance with Regulation 26(4) of the SEBI ICDR Regulations, our Company shall ensure that the number of Allottees under the Issue shall be not less than 1,000, otherwise, the entire application money will be refunded forthwith. If our Company does not allot Equity Shares pursuant to the Issue within 12 Working Days from the Bid/Issue Closing Date or within such timeline as prescribed by SEBI, it shall repay without interest all monies received from bidders, failing which interest shall be due to be paid to the applicants at the rate of 15% per annum for the delayed period.

Pursuant to Rule 19(2)(b)(i) of the SCRR, the Issue is being made for at least 25% of the post-Issue paid-up Equity Share capital of our Company. The Issue is being made through a Book Building Process in accordance with provision of Regulation 26(1) of the SEBI ICDR Regulations, wherein 50% of the Net Issue shall be allotted on a proportionate basis to QIBs. Our Company and the Selling Shareholders, in consultation with the BRLMs may allocate up to 60% of the QIB Portion to Anchor Investors at the Anchor Investor Issue Price, on a discretionary basis, out of which at least one-third will be available for allocation to domestic Mutual Funds subject to valid bids being received at or above the Anchor Investor Issue Price. Such number of Equity Shares representing 5% of the QIB Portion (excluding Anchor Investor Portion) shall be available for allocation on a proportionate basis to Mutual Funds only, and the remaining QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above Issue Price. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non Institutional Investors and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Bidders, subject to valid Bids being received from them at or above the Issue Price, such that subject to availability of Equity Shares, each Retail Individual Bidders shall be Allotted not less than the minimum Bid Lot, and the remaining Equity Shares, if available, shall be allotted to all Retail Individual Bidders on a proportionate basis. For further details, please refer to the chapter "***Issue Procedure***" on page 306 of this Draft Red Herring Prospectus.

Our Company is in compliance with conditions specified in Regulation 4(2) of the SEBI ICDR Regulations to the extent applicable.

DISCLAIMER CLAUSE OF SEBI

AS REQUIRED, A COPY OF THE DRAFT RED HERRING PROSPECTUS HAS BEEN SUBMITTED TO SEBI. IT IS TO BE DISTINCTLY UNDERSTOOD THAT SUBMISSION OF THE DRAFT RED HERRING PROSPECTUS TO SEBI SHOULD NOT, IN ANY WAY, BE DEEMED OR CONSTRUED TO MEAN THAT THE SAME HAS BEEN CLEARED OR APPROVED BY SEBI. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR THE FINANCIAL SOUNDNESS OF ANY SCHEME OR THE PROJECT FOR WHICH THIS ISSUE IS PROPOSED TO BE MADE OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE DRAFT RED HERRING PROSPECTUS. THE BOOK RUNNING LEAD MANAGERS, KARVY INVESTOR SERVICES LIMITED AND IL&FS CAPITAL ADVISORS LIMITED HAVE CERTIFIED THAT THE DISCLOSURES MADE IN THE DRAFT RED HERRING PROSPECTUS ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE SEBI (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009, AS FOR THE TIME BEING IN FORCE. THIS REQUIREMENT IS TO FACILITATE INVESTORS TO TAKE AN INFORMED DECISION FOR MAKING AN INVESTMENT IN THE PROPOSED ISSUE.

IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE THE COMPANY IS PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THE DRAFT RED HERRING PROSPECTUS, THE BOOK RUNNING LEAD MANAGERS, KARVY INVESTOR SERVICES LIMITED AND IL&FS CAPITAL ADVISORS LIMITED, ARE EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT THE COMPANY DISCHARGES ITS RESPONSIBILITY ADEQUATELY IN THIS BEHALF AND TOWARDS THIS PURPOSE, THE BOOK RUNNING LEAD MANAGERS, KARVY INVESTOR SERVICES LIMITED AND IL&FS CAPITAL ADVISORS LIMITED, HAVE FURNISHED TO SEBI A DUE DILIGENCE CERTIFICATE DATED DECEMBER 21, 2015, WHICH READS AS FOLLOWS:

WE, THE BOOK RUNNING LEAD MANAGERS TO THE ABOVE MENTIONED FORTHCOMING ISSUE, STATE AND CONFIRM AS FOLLOWS:

1. **WE HAVE EXAMINED VARIOUS DOCUMENTS INCLUDING THOSE RELATING TO LITIGATION LIKE COMMERCIAL DISPUTES, PATENT DISPUTES, DISPUTES WITH COLLABORATORS, ETC. AND OTHER MATERIAL IN CONNECTION WITH THE FINALISATION OF THE DRAFT RED HERRING PROSPECTUS DATED DECEMBER 21, 2015 PERTAINING TO THE SAID ISSUE;**

2. **ON THE BASIS OF SUCH EXAMINATION AND THE DISCUSSIONS WITH THE COMPANY, ITS DIRECTORS AND OTHER OFFICERS, OTHER AGENCIES, AND INDEPENDENT VERIFICATION OF THE STATEMENTS CONCERNING THE OBJECTS OF THE ISSUE, PRICE JUSTIFICATION AND THE CONTENTS OF THE DOCUMENTS AND OTHER PAPERS FURNISHED BY THE COMPANY, WE CONFIRM THAT:**

   a. **THE DRAFT RED HERRING PROSPECTUS FILED WITH SEBI IS IN CONFORMITY WITH THE DOCUMENTS, MATERIALS AND PAPERS RELEVANT TO THE ISSUE;**

   b. **ALL THE LEGAL REQUIREMENTS RELATING TO THE ISSUE AS ALSO THE REGULATIONS, GUIDELINES, INSTRUCTIONS, ETC. FRAMED / ISSUED BY SEBI, THE CENTRAL GOVERNMENT, AND ANY OTHER COMPETENT AUTHORITY IN THIS BEHALF HAVE BEEN DULY COMPLIED WITH; AND**

   c. **THE DISCLOSURES MADE IN THE DRAFT RED HERRING PROSPECTUS ARE TRUE, FAIR AND ADEQUATE TO ENABLE THE INVESTORS TO MAKE A WELL INFORMED DECISION AS TO THE INVESTMENT IN THE PROPOSED ISSUE AND SUCH DISCLOSURES ARE IN ACCORDANCE WITH THE REQUIREMENTS OF THE COMPANIES ACT, 1956, THE COMPANIES ACT, 2013, THE SECURITIES EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009 AND OTHER APPLICABLE LEGAL REQUIREMENTS.**

3. **WE CONFIRM THAT BESIDES OURSELVES, ALL THE INTERMEDIARIES NAMED IN THE DRAFT RED HERRING PROSPECTUS ARE REGISTERED WITH SEBI AND THAT TILL DATE SUCH REGISTRATION IS VALID.**

4. **WE HAVE SATISFIED OURSELVES ABOUT THE CAPABILITY OF THE UNDERWRITERS TO FULFIL THEIR UNDERWRITING COMMITMENTS. - NOTED FOR COMPLIANCE**

5. **WE CERTIFY THAT WRITTEN CONSENT FROM PROMOTERS HAS BEEN OBTAINED FOR INCLUSION OF THEIR SPECIFIED SECURITIES AS PART OF PROMOTERS' CONTRIBUTION SUBJECT TO LOCK-IN AND THE SPECIFIED SECURITIES PROPOSED TO FORM PART OF PROMOTER'S CONTRIBUTION SUBJECT TO LOCK-IN, SHALL NOT BE DISPOSED / SOLD / TRANSFERRED BY THE PROMOTERS DURING THE PERIOD STARTING FROM THE DATE OF FILING THE DRAFT RED HERRING PROSPECTUS WITH SEBI TILL THE DATE OF COMMENCEMENT OF LOCK-IN PERIOD AS STATED IN THE DRAFT RED HERRING PROSPECTUS.**

6. **WE CERTIFY THAT REGULATION 33 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009, WHICH RELATES TO SPECIFIED SECURITIES INELIGIBLE FOR COMPUTATION OF PROMOTERS CONTRIBUTION, HAS BEEN DULY COMPLIED WITH AND APPROPRIATE DISCLOSURES AS TO COMPLIANCE WITH THE SAID REGULATION HAVE BEEN MADE IN THE DRAFT RED HERRING PROSPECTUS.**

7. **WE UNDERTAKE THAT SUB-REGULATION (4) OF REGULATION 32 AND CLAUSE (C) AND (D) OF SUB-REGULATION (2) OF REGULATION 8 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009 SHALL BE COMPLIED WITH. WE CONFIRM THAT ARRANGEMENTS HAVE BEEN MADE TO ENSURE THAT PROMOTERS' CONTRIBUTION SHALL BE RECEIVED AT LEAST ONE DAY BEFORE THE OPENING OF THE ISSUE. WE UNDERTAKE THAT AUDITORS' CERTIFICATE TO THIS EFFECT SHALL BE DULY SUBMITTED TO SEBI. WE FURTHER CONFIRM THAT ARRANGEMENTS HAVE BEEN MADE TO ENSURE THAT PROMOTERS' CONTRIBUTION SHALL BE KEPT IN AN ESCROW ACCOUNT WITH A SCHEDULED COMMERCIAL BANK AND SHALL BE RELEASED TO THE COMPANY ALONG WITH THE PROCEEDS OF THE PUBLIC ISSUE. – NOT APPLICABLE.**

8. **WE CERTIFY THAT THE PROPOSED ACTIVITIES OF THE COMPANY FOR WHICH THE FUNDS ARE BEING RAISED IN THE PRESENT ISSUE FALL WITHIN THE 'MAIN OBJECTS' LISTED IN THE OBJECT CLAUSE OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY OR OTHER CHARTER OF THE COMPANY AND THAT THE ACTIVITIES WHICH HAVE BEEN CARRIED OUT UNTIL NOW ARE VALID IN TERMS OF THE OBJECT CLAUSE OF ITS MEMORANDUM OF ASSOCIATION.**

9. **WE CONFIRM THAT NECESSARY ARRANGEMENTS HAVE BEEN MADE TO ENSURE THAT THE MONEYS RECEIVED PURSUANT TO THE ISSUE ARE KEPT IN A SEPARATE BANK ACCOUNT AS PER THE PROVISIONS OF SUB-SECTION (3) OF SECTION 40 OF THE COMPANIES ACT, 2013 AND THAT SUCH MONEYS SHALL BE RELEASED BY THE SAID BANK ONLY AFTER PERMISSION IS OBTAINED FROM ALL THE STOCK EXCHANGES MENTIONED IN THE DRAFT RED HERRING PROSPECTUS. WE FURTHER CONFIRM THAT THE AGREEMENT ENTERED INTO BETWEEN THE BANKERS TO THE ISSUE AND THE COMPANY AND THE SELLING SHAREHOLDERS SPECIFICALLY CONTAINS THIS CONDITION – NOTED FOR COMPLIANCE.**

10. **WE CERTIFY THAT A DISCLOSURE HAS BEEN MADE IN THE DRAFT RED HERRING PROSPECTUS THAT THE INVESTORS SHALL BE GIVEN AN OPTION TO GET THE SHARES IN DEMAT OR PHYSICAL MODE - NOT APPLICABLE. UNDER SECTION 29 OF THE COMPANIES ACT, 2013, EQUITY SHARES IN THE ISSUE HAVE TO BE ISSUED IN DEMATERIALISED FORM ONLY;**

11. **WE CERTIFY THAT ALL THE APPLICABLE DISCLOSURES MANDATED IN THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009 HAVE BEEN MADE IN ADDITION TO DISCLOSURES WHICH, IN OUR VIEW, ARE FAIR AND ADEQUATE TO ENABLE THE INVESTOR TO MAKE A WELL INFORMED DECISION.**

12. **WE CERTIFY THAT THE FOLLOWING DISCLOSURES HAVE BEEN MADE IN THE DRAFT RED HERRING PROSPECTUS:**

    A. **AN UNDERTAKING FROM THE COMPANY THAT AT ANY GIVEN TIME, THERE SHALL BE ONLY ONE DENOMINATION FOR THE EQUITY SHARES OF THE COMPANY; AND**

    B. **AN UNDERTAKING FROM THE COMPANY THAT IT SHALL COMPLY WITH SUCH DISCLOSURE AND ACCOUNTING NORMS SPECIFIED BY SEBI FROM TIME TO TIME.**

13. **WE UNDERTAKE TO COMPLY WITH THE REGULATIONS PERTAINING TO ADVERTISEMENT IN TERMS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009 WHILE MAKING THE ISSUE. NOTED FOR COMPLIANCE.**

14. **WE ENCLOSE A NOTE EXPLAINING HOW THE PROCESS OF DUE DILIGENCE HAS BEEN EXERCISED BY US IN VIEW OF THE NATURE OF CURRENT BUSINESS BACKGROUND OF THE COMPANY, SITUATION AT WHICH THE PROPOSED BUSINESS STANDS, THE RISK FACTORS, PROMOTERS EXPERIENCE, ETC.**

15. **WE ENCLOSE A CHECKLIST CONFIRMING REGULATION-WISE COMPLIANCE WITH THE APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009, CONTAINING DETAILS SUCH AS THE REGULATION NUMBER, ITS TEXT, THE STATUS OF COMPLIANCE, PAGE NUMBER OF THE DRAFT RED HERRING PROSPECTUS WHERE THE REGULATION HAS BEEN COMPLIED WITH AND OUR COMMENTS, IF ANY.**

16. **WE ENCLOSE STATEMENT ON 'PRICE INFORMATION OF PAST ISSUES HANDLED BY MERCHANT BANKERS (WHO ARE RESPONSIBLE FOR PRICING THIS ISSUE)', AS PER FORMAT SPECIFIED BY THE SEBI THROUGH CIRCULAR;**

17. **WE CERTIFY THAT PROFITS FROM RELATED PARTY TRANSACTIONS HAVE ARISEN FROM LEGITIMATE BUSINESS TRANSACTIONS. COMPLIED WITH TO THE EXTENT OF THE RELATED PARTY TRANSACTIONS REPORTED IN ACCORDANCE WITH ACCOUNTING STANDARD 18 IN THE FINANCIAL STATEMENTS OF THE COMPANY INLCUDED IN THE DRAFT RED HERRING PROSPECTUS.**

18. **WE CERTIFY THAT THE ENTITY IS ELIGIBLE UNDER 106Y(1) (A) OR (B) (AS THE CASE MAY BE) TO LIST ON THE INSTITUTIONAL TRADING PLATFORM, UNDER CHAPTER XC OF THESE REGULATIONS. (IF APPLICABLE). – NOT APPLICABLE.**

The filing of this Draft Red Herring Prospectus does not, however, absolve our Company from any liabilities under Section 34 or Section 36 of the Companies Act, 2013 or from the requirement of obtaining such statutory or other clearances as may be required for the purpose of the Issue. SEBI further reserves the right to take up, at any point of time, with the BRLMs any irregularities or lapses in this Draft Red Herring Prospectus.

All legal requirements pertaining to the Issue will be complied with at the time of filing of the Red Herring Prospectus with the RoC in terms of Section 32 of the Companies Act, 2013. All legal requirements pertaining to the Issue will be complied with at the time of registration of the Prospectus with the RoC in terms of Sections 26 and 30 of the Companies Act, 2013.

Price Information of past issues handled by the BRLMs

A. Summary statement of price information of past issues handled by Karvy Investor Services Limited

Sr. No.	Issue Name	Issue Size (₹ Crs.)	Issue Price (₹)	Listing Date	Opening price on listing date (₹)	% change in Closing price, (% change in Benchmark index) as on 30th calendar day from listing	% change in Closing price, (% change in Benchmark index) as on 90th calendar day from listing	% change in Closing price, (% change in Benchmark index) as on 180th calendar day from listing
1	Pennar Engineered Building Systems Limited	156.18	178.00	September 10, 2015	177.95	-1.44%, (+5.16%)	-5.86%, (-2.25%)	NA

Source: NSE Website, benchmark index used is Nifty.

Track Record of past issues handled by Karvy Investor Services Limited

Financial Year	Total No. of IPOs	Total Funds Raised (₹Crs.)	Nos. of IPOs trading at discount as on 30th calendar day from listing date			Nos. of IPOs trading at premium as on 30th calendar day from listing date			Nos. of IPOs trading at discount as on 180th calendar day from listing date			Nos. of IPOs trading at premium as on 180th calendar day from listing date		
			Over 50%	Between 25-50%	Less than 25%	Over 50%	Between 25-50%	Less than 25%	Over 50%	Between 25-50%	Less than 25%	Over 50%	Between 25-50%	Less than 25%
2013 – 14	–	–	–	–	–	–	–	–	–	–	–	–	–	–
2014 – 15	–	–	–	–	–	–	–	–	–	–	–	–	–	–
April 1, 2015 – September 16, 2015	1	156.18	–	–	1	–	–	–	NA	NA	NA	NA	NA	NA

Source: NSE Website

B. Summary statement of price information of past issues handled by IL&FS Capital Advisors Limited

Sr. No.	Issue Name	Issue Size (₹ Crs.)	Issue Price (₹)	Listing Date	Opening price on listing date (₹)	% change in Closing price, (% change in Benchmark index) as on 30th calendar day from listing	% change in Closing price, (% change in Benchmark index) as on 90th calendar day from listing	% change in Closing price, (% change in Benchmark index) as on 180th calendar day from listing
NIL								

Track Record of past issues handled by IL&FS Capital Advisors Limited

Financial Year	Total No. of IPOs	Total Funds Raised (₹ million)	Nos. of IPOs trading at discount on listing date			Nos. of IPOs trading at premium on listing date			Nos. of IPOs trading at discount as on 30th calendar day from listing date			Nos. of IPOs trading at premium as on 30th calendar day from listing date		
			Over 50%	Between 25-50%	Less than 25%	Over 50%	Between 25-50%	Less than 25%	Over 50%	Between 25-50%	Less than 25%	Over 50%	Between 25-50%	Less than 25%
2012 – 13	–	–	–	–	–	–	–	–	–	–	–	–	–	–
2013 – 14	–	–	–	–	–	–	–	–	–	–	–	–	–	–
2014 – 15	–	–	–	–	–	–	–	–	–	–	–	–	–	–

Track record of past issues handled by the BRLMs

For details regarding the track record of the BRLMs to the Issue as specified in Circular reference CIR/MIRSD/1/ 2012 dated January 10, 2012 issued by the SEBI, please refer to the websites of the BRLMs as set forth in the table below:

Name of BRLMs	Website of the BRLMs
Karvy Investor Services Limited	www.karvyinvestmentbanking.com
IL&FS Capital Advisors Limited	www.ilfscapital.com

Disclaimer from our Company, the Selling Shareholders, our Directors and Book Running Lead Managers

Our Company, the Directors, the Selling Shareholders and the Book Running Lead Managers accept no responsibility for statements made otherwise than in this Draft Red Herring Prospectus or in the advertisements or any other material issued by or at instance of the abovementioned entities and anyone placing reliance on any other source of information, including our website, www.kpragrochem.com would be doing so at his or her own risk. Each Selling Shareholder assumes responsibility severally only for statements and undertakings in this Draft Red Herring Prospectus specifically in relation to itself as a Selling Shareholder and the Equity Shares being offered by it through the Offer for Sale. The Selling Shareholders do not assume any responsibility for any other statement in this Draft Red Herring Prospectus, including without limitation, any and all of the statements made by or relating to our Company or its business.

Investors/Bidders that apply in the Issue will be required to confirm and will be deemed to have represented to our Company, the Selling Shareholders, the Underwriters and the Book Running Lead Managers and their respective directors, officers, agents, affiliates and representatives that they are eligible under all applicable laws, rules, regulations, guidelines and approvals to acquire Equity Shares and will not offer, sell, pledge or transfer the Equity Shares to any person who is not eligible under applicable laws, rules, regulations, guidelines and approvals to acquire Equity Shares. Our Company, the Selling Shareholders, the Underwriters and the Book Running Lead Managers and their respective directors, officers, agents, affiliates and representatives accept no responsibility or liability for advising any investor on whether such investor is eligible to acquire Equity Shares.

The Book Running Lead Managers accept no responsibility, save to the limited extent as provided in the Issue Agreement entered into between the Book Running Lead Managers, our Company and the Selling Shareholders and the Underwriting Agreement to be entered into between the Underwriters, our Company and the Selling Shareholders.

Our Company, the Selling Shareholders and the Book Running Lead Managers shall make all information available to the public and investors at large and no selective or additional information would be available for a section of the investors in any manner whatsoever including at road show presentations, in research or sales reports or at bidding centres or elsewhere.

Caution

None among our Company, the Selling Shareholders or any member of the Syndicate is liable for any failure in downloading the Bids due to faults in any software/hardware system or otherwise.

The Book Running Lead Managers and their associates and affiliates may engage in transactions with, and perform services for, our Company, the Selling Shareholders and their respective group companies, affiliates or associates or third parties in the ordinary course of business and have engaged, or may in the future engage, in commercial banking and investment banking transactions with our Company, the Selling Shareholders and their respective group companies, affiliates or associates or third parties, for which they have received, and may in the future receive, compensation.

Disclaimer in Respect of Jurisdiction

This Issue is being made in India to persons resident in India (including Indian nationals resident in India who are competent to contract under the Indian Contract Act, 1872, HUFs, companies, corporate bodies and societies registered under the applicable laws in India and authorised to invest in shares, Indian Mutual Funds registered with SEBI, Indian financial institutions, commercial banks, regional rural banks, co-operative banks (subject to

RBI permission), or trusts under applicable trust law and who are authorised under their constitution to hold and invest in shares, insurance companies registered with the IRDAI, permitted provident funds and pension funds, insurance funds set up and managed by the army, navy or air force of the Union of India and insurance funds set up and managed by the Department of Posts, India) and to FIIs, Eligible NRIs, FPIs and other eligible foreign investors (viz. bilateral and multilateral development financial institution). This Draft Red Herring Prospectus does not, however, constitute an invitation to subscribe to shares offered hereby in any jurisdiction other than India to any person to whom it is unlawful to make an offer or invitation in such jurisdiction. Any person into whose possession this Draft Red Herring Prospectus comes is required to inform himself or herself about, and to observe, any such restrictions. Any dispute arising out of the Offer will be subject to the jurisdiction of appropriate court(s) in Hyderabad only.

No action has been or will be taken to permit a public offering in any jurisdiction where action would be required for that purpose, except that the Draft Red Herring Prospectus has been filed with SEBI for its observations and Stock Exchanges. Accordingly, the Equity Shares, offered in the Issue may not be offered or sold, directly or indirectly, and this Draft Red Herring Prospectus may not be distributed, in any jurisdiction, except in accordance with the legal requirements applicable in such jurisdiction.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act, 1933 ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold only outside of the United States in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

Bidders are advised to ensure that any single bid from them does not exceed the investment limits or maximum number of Equity Shares that can be held by them under applicable law.

Neither the delivery of this Draft Red Herring Prospectus nor any sale hereunder shall, under any circumstances, create any implication that there has been no change in the affairs of our Company from the date hereof or that the information contained herein is correct as of any time subsequent to this date.

Disclaimer Clause of the BSE

As required, a copy of this Draft Red Herring Prospectus shall be submitted to the BSE. The disclaimer clause as intimated by the BSE to us, shall be included in the Red Herring Prospectus prior to filing with the RoC.

Disclaimer Clause of the NSE

As required, a copy of this Draft Red Herring Prospectus shall be submitted to the NSE. The disclaimer clause as intimated by the NSE to us, shall be included in the Red Herring Prospectus prior to filing with the RoC.

Filing

A copy of this Draft Red Herring Prospectus has been filed with SEBI at SEBI Southern Regional Office, Overseas Towers, 7th Floor, 756-L, Anna Salai, Chennai – 600 002, Tamil Nadu, India.

A copy of the Red Herring Prospectus, along with the documents required to be filed, will be delivered for registration to the RoC in accordance with Section 32 of the Companies Act, 2013, and a copy of the Prospectus required to be filed under Section 26 of the Companies Act, 2013 will be delivered for registration to the RoC at Office of the Registrar of Companies, 2nd Floor, Corporate Bhawan, GSI Post, Tattiannaram Nagole, Bandlaguda, Hyderabad – 500 195, India.

Listing

The Equity Shares issued through the Red Herring Prospectus are proposed to be listed on BSE and NSE. Applications will be made to the BSE and the NSE for permission to list the Equity Shares and for an official quotation of the Equity Shares of our Company. [●] shall be the Designated Stock Exchange.

If the permissions to deal in and for an official quotation of the Equity Shares are not granted by any of the Stock Exchanges mentioned above, our Company and the Selling Shareholder shall forthwith repay, without interest, all moneys received from the Bidders / Applicants in pursuance of the Red Herring Prospectus. Our Company shall ensure that all steps for the completion of the necessary formalities for listing and commencement of trading at all Stock Exchanges mentioned above are taken within 12 Working Days of the Bid/Issue Closing Date. Further, the Selling Shareholders confirm that they shall provide assistance to our Company and, the BRLMs, as may be reasonably required and necessary, for the completion of the necessary formalities for listing and commencement of trading at all the Stock Exchanges where the Equity Shares are proposed to be listed within 12 Working Days of the Bid/Issue Closing Date. If our Company does not Allot Equity Shares pursuant to the Offer within 12 Working Days from the Bid/Issue Closing Date or within such timeline as prescribed by SEBI, it shall repay, without interest, all monies received from Bidders, failing which interest shall be due to be paid to the Bidders at the rate of 15% per annum for the delayed period.

Impersonation

Attention of the Bidders is specifically drawn to the provisions of sub-section (1) of Section 38 of the Companies Act, 2013 which is reproduced below:

"Any person who –

a. makes or abets making of an application in a fictitious name to a company for acquiring, or subscribing for, its securities, or

b. makes or abets making of multiple applications to a company in different names or in different combinations of his name or surname for acquiring or subscribing for its securities; or

c. otherwise induces directly or indirectly a company to allot, or register any transfer of, securities to him, or to any other person in a fictitious name,

shall be liable for action under section 447."

The liability prescribed under Section 447 of the Companies Act, 2013 includes imprisonment for a term of not less than six months extending up to 10 years (provided that where the fraud involves public interest, such term shall not be less than three years) and fine of an amount not less than the amount involved in the fraud, extending up to three times of such amount.

Consents

Consents in writing of: (a) Each of the Selling Shareholders; our Directors; our Company Secretary and Compliance Officer; the Legal Advisor to the Issue, bankers/ lenders to our Company; (b) ICRA Limited, in relation to their report "*Indian Fertiliser and Agri – Input Sector: 2015*" of October 1, 2015; and (c) BRLMs; Escrow Collection Bank(s)*; Refund Bank(s)*; Syndicate Members*; BRLMs; the Registrar to act in their respective capacities, have been obtained and will be filed along with a copy of the Red Herring Prospectus with the RoC and such consents have not been withdrawn up to the time of delivery of the Red Herring Prospectus for registration with the RoC.

*The aforesaid will be appointed prior to filing of the Red Herring Prospectus with RoC and their consents as above would be obtained prior to the filing of the Red Herring Prospectus with RoC.

We have received written consent dated December 14, 2015 from our Statutory Auditor, M/s Tukaram & Co., Chartered Accountants, to include their name as required under section 26(1)(a)(v) of the Companies Act in this this Draft Red Herring Prospectus and as "expert" as defined under section 2(38) and Section 26 (5) of the Companies Act, in respect of the report on restated standalone and consolidated financial informations and the

statement of tax benefits each dated November 28, 2015, respectively included in this Draft Red Herring Prospectus and such consent have not been withdrawn as on the date of this Draft Red Herring Prospectus.

Expert to the Issue

Except as stated below, our Company has not obtained any expert opinions:

Our Company has received written consent on December 14, 2015 from the Statutory Auditor namely, M/s. Tukaram & Co., Chartered Accountants to include their name as required under Section 26 of the Companies Act, 2013 in this Draft Red Herring Prospectus and as "expert" as defined under section 2(38) of the Companies Act, 2013 in respect of the reports on restated standalone and consolidated financial informations and the statement of tax benefits each dated November 28, 2015, respectively included in this Draft Red Herring Prospectus and such consent has not been withdrawn as on the date of this Draft Red Herring Prospectus. However, the term "expert" shall not be construed to mean an "expert" as defined under the U.S. Securities Act.

M/s. Kumar & Giri, Chartered Accountants, have given given their consent dated December 14, 2015 to be named as on expert under Sec. 26 of the Companies Act, 2013 in this Draft Red Herring Prospectus in relation to their certificate on utilization of borrowings availed by our Company that are proposed to be repaid through the Net Proceeds of the Issue and the details thereof included in this Draft Red Herring Prospectus.

Issue Expenses

The total expenses of the Issue are estimated to be approximately ₹ [●] million. The expenses of this Issue include, among others, underwriting and management fees, selling commissions, printing and distribution expenses, legal fees, processing fee to the SCSBs for processing ASBA Bid cum Application Forms procured by the Syndicate Members and submitted to the SCSBs and Registrar to the Issue, statutory advertisement expenses, registrar and depository fees and listing fees. For further details of Issue expenses, please refer to the chapter titled "*Objects of the Issue*" on page 93 of this Draft Red Herring Prospectus.

Any payments by our Company in relation to the Issue on behalf of the Selling Shareholders shall be reimbursed by the Selling Shareholders to our Company on a pro-rata basis in proportion to the Equity Shares being offered for sale by the Selling Shareholders in the Issue.

Fees Payable to the Syndicate Members

The total fees payable to the Syndicate (including underwriting commission and selling commission and reimbursement of their out-of-pocket expense) will be as per the Issue Agreement dated December 16, 2015, Syndicate agreement and the Underwriting Agreement, copies of which shall be available for inspection at our Registered Office, from 10.00 am to 4.00 p.m. on Working Days from the date of filing the Red Herring Prospectus until the Bid/Issue Closing Date. For details, see "***Objects of the Issue***" on page 93 of this Draft Red Herring Prospectus.

Commission payable to SCSBs and Registered Brokers

For details of the commission payable to the SCSBs and Registered Brokers, please refer to the chapter titled "***Objects of the Issue***" on page 93 of this Draft Red Herring Prospectus.

Fees Payable to the Registrar to the Issue

The fees payable to the Registrar to the Issue, including fees for processing of Bid cum Application Forms, data entry, printing of Allotment Advice, refund order, preparation of refund data on magnetic tape and printing of bulk mailing register, will be as per the agreement dated December 10, 2015 signed among our Company, the Selling Shareholders and the Registrar to the Issue, a copy of which shall be made available for inspection at our Registered Office on Working Days.

Previous Rights and Public Issues during the Last Five Years

There have been no public undertaken by our Company during the five years preceding the date of this Draft Red Herring Prospectus. Further, other than as disclosed in the chapter titled "***Capital Structure***" on page 73 of this Draft Red Herring Prospectus, our Company has not undertaken any previous rights issue.

Previous Issues of Shares otherwise than for Cash.

Except as disclosed in the chapter titled "***Capital Structure***" on page 73 of this Draft Red Herring Prospectus, our Company has not issued any securities for consideration other than cash.

Underwriting commission, brokerage and selling commission on previous issues

Since this is the initial public offering of the Equity Shares, no sum has been paid or is payable as commission or brokerage for subscribing to or procuring for, or agreeing to procure subscription for any of the Equity Shares of our Company since inception.

Previous capital issue in the preceeding three years by listed group companies, subsidiaries and associates of our CompanyCapital

Our Subsidiary is not listed on any Stock Exchange. Further, none of our Group Companies are listed on any stock exchange in India or overseas as on the date of this Draft Red Herring Prospectus.

Promise versus Performance – Previous Issues of our Company

Our Company has not undertaken any public issue in the 10 years immediately preceding the date of this Draft Red Herring Prospectus.

Performance vis- à-vis Objects: last Issue of group companies/subsidiaries / associate companies

None of our Group Companies/ Subsidiary have made any public issue in the 10 years immediately preceding the date of this Draft Red Herring Prospectus.

Outstanding debentures or bond issues or redeemable preference shares

Our Company has no outstanding debentures or bonds or redeemable preference shares as of the date of this Draft Red Herring Prospectus.

Partly Paid-Up Shares

As on the date of this Draft Red Herring Prospectus, there are no partly paid up Equity Shares of our Company.

Stock Market Data for our Equity Shares of our Company

This being an initial public offering of our Company, the Equity Shares of our Company are not listed on any stock exchange as on the date of this Draft Red Herring Prospectus, and accordingly, no stock market data is available for the Equity Shares.

Mechanism for redressal of investor grievances

The agreement dated December 10, 2015 between the Registrar to the Issue, the Selling Shareholders and our Company provides for retention of records with the Registrar to the Issue for a period of at least three year from the last date of dispatch of the letters of Allotment, demat credit and refund orders to enable the investors to approach the Registrar to the Issue for redressal of their grievances.

Investors may contact the BRLMs for any complaint pertaining to the Issue. All grievances relating to the non – ASBA process must be addressed to the Registrar to the Issue quoting the full name of the sole or first Bidder, Bid cum Application Form number, the Bidders' DP ID, Client ID, PAN, address of the Bidder, number of Equity

Shares applied for, date of Bid cum Application Form, name and address of the Syndicate Member or the Registered Broker where the Bid was submitted and cheque or draft number and issuing bank thereof.

All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the relevant SCSB or the member of the Syndicate if the Bid was submitted to a member of the Syndicate at any of the Specified Locations, or the Registered Broker if the Bid was submitted to a Registered Broker at any of the Broker Centres, as the case may be, quoting the full name of the sole or first Bidder, Bid cum Application Form number, Bidders' DP ID, Client ID, PAN, address of the Bidder, number of Equity Shares applied for, date of Bid cum Application Form, name and address of the member of the Syndicate or the Designated Branch or the Registered Broker, as the case may be, where the ASBA Bid was submitted and ASBA Account number in which the amount equivalent to the Bid Amount was blocked.

Further, with respect to the Bid cum Application Forms submitted with the Registered Broker, the investor shall also enclose the acknowledgement from the Registered Broker in addition to the documents/information mentioned hereinabove.

Disposal of Investor Grievances by our Company

We estimates that the average time required by our Company or the Registrar to the Issue or the SCSB in case of ASBA Bidders, for the redressal of routine investor grievances shall be 10 Working Days from the date of receipt of the complaint. In case of non-routine complaints and complaints where external agencies are involved, our Company will seek to redress these complaints as expeditiously as possible.

Our Company has appointed a Stakeholders' Relationship Committee comprising of Jyothi Prasad as the chairman and Venkata Mukunda Reddy Karri and Rajasekhar Reddy Kovvuri as members. For details, please refer to the chapter titled "***Our Management - Committees of the Board- Stakeholder Relationship Committee***" on page 180 of this Draft Red Herring Prospectus.

Our Company has appointed Narayana Rao Poluri, Company Secretary of our Company as Compliance Officer for the Issue and he may be contacted in case of any pre- Issue or post- Issue related problems at the following address:

Narayana Rao Poluri

Door No. 8 – 256
Tata Nagar, Balabhadrapuram
East Godavari – 533 343
Andhra Pradesh, India
Telephone: +91 8857 237 477
Fax: +91 8857 237 332
E-mail: ipo@kprgroup.net

Disposal of investor grivences by listed companies under same management as our Company

There is no listed company under the same management as our Company.

Changes in Auditors during the last three financial years and reasons thereof

Pursuant to the resolution passed at the annual general meeting held on August 14, 2015, M/s. Tukaram & Co., Chartered Accountants was appointed as the Auditors of our Company having peer review certification issued by the ICAI. Prior to that, M/s. Kumar & Giri, Chartered Accountants was the auditors of our Company since September 28, 2009.

Capitalisation of Reserves or Profits

Our Company has not capitalised its reserves or profits at any time during the last five years, except as stated in the chapter titled "***Capital Structure***" on page 73 of this Draft Red Herring Prospectus.

Revaluation of Assets

Our Company has not re-valued its assets since incorporation.

SECTION VIII – ISSUE RELATED INFORMATION

TERMS OF THE ISSUE

The Equity Shares being issued and transferred pursuant to this Issue are subject to the provisions of the Companies Act, the SEBI ICDR Regulations, SCRA, SCRR, the SEBI Listing Regulations, the Memorandum of Association and Articles of Association of our Company, the abridged prospectus, Bid-cum-Application Form, the Revision Form, the CAN, the Allotment Advice and other terms and conditions as may be incorporated in the Allotment Advice, and other documents/certificates that may be executed in respect of the Issue. The Equity Shares shall also be subject to laws as applicable, guidelines, notifications and regulations relating to the issue of capital and listing and trading of securities issued from time to time by SEBI, Government of India, Stock Exchanges, ROC, FIPB and / or other authorities, as in force on the date of the Issue and to the extent applicable.

Ranking of Equity Shares

The Equity Shares being issued and transferred shall be subject to the provisions of the Companies Act, Memorandum and Articles of Association, and shall rank pari passu in all respects with the other existing shares of our Company including in respect of the rights to receive dividends. The Allottees of the Equity Shares in the Issue shall be entitled to dividends and other corporate benefits, if any, declared by our Company after the date of Allotment. For further details, see the section titled "***Main Provisions of the Articles of Association***" on page 357 of this Draft Red Herring Prospectus.

Mode of payment of dividend

Our Company shall pay dividends, if declared, to the shareholders of our Company in accordance with the provisions of the Companies Act, the Memorandum of Association and Articles of Association and the SEBI Listing Regulations. The declaration and payment of dividends will be recommended by our Board of Directors and our shareholders, in their discretion, and will depend on a number of factors, including but not limited to our earnings, capital requirements and overall financial condition. For further details, see the chapter/section titled "***Dividend Policy***" and "***Main provisions of the Articles of Association***" on pages 204 and 357 respectively, of this Draft Red Herring Prospectus.

Face Value and Issue Price

The face value of each Equity Share is ₹ 10. The Issue Price of Equity Shares is ₹ [●] per Equity Share. The Anchor Investor Issue Price is ₹ [●] per Equity Share. The Issue Price shall be determined by our Company and the Selling Shareholders in consultation with the BRLMs.

At any given point of time there shall be only one denomination of Equity Shares, subject to applicable law.

The Price Band will be decided by our Company and the Selling Shareholders, in consultation with the BRLMs. The minimum bid lot and the discount, if any, to the Retail Individual Bidders and Eligible Employees, will be decided by our Company in consultation with the BRLMs. The Price Band, the minimum bid lot and discount, if any, to the Retail Individual Bidders and Eligible Employees, will be published by our Company at least five Working Days prior to the Bid/Issue Opening Date, in [●] edition of [●] (a widely circulated English national newspaper), in [●] edition of [●] (a widely circulated Hindi national newspaper) and [●] edition of [●] (a widely circulated Telugu newspaper, Telugu being the regional language in the place where our Registered Office in located), and shall be made available to the Stock Exchanges for the purpose of uploading on their websites. The Price Band, along with the relevant financial ratios calculated at the floor Price and at the Cap Price shall be pre-filled in the Bid-cum-Application Forms available at the website of the Stock Exchanges.

Compliance with SEBI Rules and Regulations

In connection with the Issue, Allotment and transfer of the Equity Shares in the Issue, the Company and the Selling Shareholders shall comply with applicable disclosure and accounting norms specified by SEBI from time to time.

Rights of the Equity Shareholder

Subject to applicable laws, rules, regulations and guidelines and the Articles of Association, the equity shareholders of our Company shall have the following rights:

- the right to receive dividend, if declared;
- the right to attend general meetings and exercise voting powers, unless prohibited by law;
- the right to vote on a poll either in person or by proxy;
- the right to receive offers for rights shares and be allotted bonus shares, if announced;
- the right to receive surplus on liquidation subject to any statutory and other preferential claims being satisfied;
- the right of free transferability of Equity Shares , subject to applicable law, including RBI rules and regulations, if any; and
- such other rights, as may be available to a shareholder of a listed public company under the Companies Act the terms of the SEBI Listing Regulations, and the Memorandum of Association and Articles of Association of our Company.

For a detailed description of the main provisions of the Articles of Association such as those dealing with voting rights, dividend, forfeiture and lien, transfer and transmission and / or consolidation / splitting, please refer to the section titled "***Main Provisions of the Articles of Association***" on page 357 of this Draft Red Herring Prospectus.

Market Lot and Trading Lot

Pursuant to Section 29 of the Companies Act, 2013, the Equity Shares shall be Allotted only in dematerialised form. As per the SEBI ICDR Regulations, the trading of the Equity Shares shall only be in dematerialised form. In this context, two agreements have been signed among our Company, the respective Depositories and the Registrar to the Issue:

- Agreement dated September 21, 2015 among CDSL, our Company and the Registrar to the Issue; and
- Agreement dated October 19, 2012 among NSDL, our Company and the Registrar to the Issue

Since trading of the Equity Shares is in dematerialized mode, the tradable lot is one Equity Share. Allocation and allotment of Equity Shares through the Issue will be done only in electronic form, in multiple of one Equity Share, subject to a minimum allotment of [●] Equity Shares. For details of allocation and allotment, please refer to the chapter titled "***Issue Procedure***" on page 306 of this Draft Red Herring Prospectus.

Joint Holders

Subject to our Articles, where two or more persons are registered as the holders of any Equity Shares, they shall be deemed to hold the same as joint-tenants with benefits of survivorship.

Jurisdiction

Exclusive jurisdiction for the purpose of the Issue is with the competent courts/authorities at Hyderabad, India.

Nomination Facility to the Investor

In accordance with Section 72 of the Companies Act, 2013 read with Companies (Share Capital and Debentures) Rules, 2014, the sole or First Bidder, along with other joint Bidder, may nominate any one person in whom, in the event of the death of sole bidder or in case of joint Bidders, death of all the Bidders, as the case may be, the Equity Shares allotted, if any, shall vest. A person, being a nominee, entitled to the Equity Shares by reason of the death of the original holder(s), shall in accordance with Section 72 of the Companies Act, be entitled to the same advantages to which he or she would be entitled if he or she were the registered holder of the Equity Share(s). Where the nominee is a minor, the holder(s) may make a nomination to appoint, in the prescribed manner, any person to become entitled to equity share(s) in the event of his or her death during the minority. A nomination shall stand rescinded upon a sale/ transfer/ alienation of equity share(s) by the person nominating. A buyer will be entitled to make a fresh nomination in the manner prescribed. Fresh nomination can be made only on the prescribed form available on request at our Company's Registered Office or to our Registrar and transfer agents of our Company.

Any person who becomes a nominee by virtue of the provisions of Section 72 of the Companies Act, 2013 shall upon the production of such evidence as may be required by the Board, elect either:

1. to register himself or herself as the holder of the Equity Shares; or
2. to make such transfer of the Equity Shares, as the deceased holder could have made.

Further, the Board may at any time give notice requiring any nominee to choose either to be registered himself or herself or to transfer the Equity Shares, and if the notice is not complied with within a period of ninety days, the Board may thereafter withhold payment of all dividends, bonuses or other monies payable in respect of the Equity Shares, until the requirements of the notice have been complied with.

Since the allotment of Equity Shares in the Issue will be made only in dematerialized mode, there is no need to make a separate nomination with our Company. Nominations registered with respective depository participant of the applicant would prevail. If the investors require changing the nomination, they are requested to inform their respective depository participant.

Bidding Period

Bidders may submit their Bids only in the Bidding Period. The Bid/Issue Opening Date is [●] and the Bid/Issue Closing Date is [●].

Minimum Subscription

In the event our Company does not receive (i) a minimum subscription of 90% of the Fresh Issue, and (ii) a subscription in the Fresh Issue equivalent to minimum number of securities as specified in Rule 19(2)(b)(i) of the SCRR, including through devolvement to the Underwriters, as applicable, our Company shall forthwith refund the entire subscription amount received no later than 15 days from the Bid/Issue Closing Date , failing which, the directors of our Company who would be officers in default shall jointly and severally be liable to repay that money with interest at the rate of 15% per annum.

The requirement for minimum subscription is not applicable to the Offer for Sale. In case of under subscription in the Issue, the Equity Shares in the Fresh Issue will be issued prior to the sale of Equity Shares in the Offer for Sale Further, our Company and the Selling Shareholders, in consultation with the BRLMs, reserve the right not to proceed with the Issue for any reason at any time after the Bid/Issue Opening Date but before the Allotment of Equity Shares.

Further, in accordance with Regulation 26(4) of the SEBI ICDR Regulations, our Company shall ensure that the number of prospective allottees to whom the Equity Shares will be Allotted will be not less than 1,000.

Arrangement for disposal of odd lot

There are no arrangements for disposal of odd lots.

Retail Discount

The Retail Discount, if any, will be offered to Retail Individual Bidders at the time of making a Bid. Retail Individual Bidders bidding at a price within the Price Band can make payment at the Bid Amount (which will be less Retail Discount) at the time of making a Bid. Retail Individual Bidders bidding at the Cut-Off Price have to ensure payment at the Cap Price, less Retail Discount, at the time of making a Bid. Retail Individual Bidders must ensure that the Bid Amount does not exceed ₹ 200,000. Retail Individual Bidders must mention the Bid Amount while filling the Bid cum Application Form.

Employee Discount

The Employee Discount, if any, will be offered to Eligible Employees at the time of making a Bid. Eligible Employees bidding at a price within the Price Band can make payment at the Bid Amount, at the time of making a Bid. Eligible Employees bidding at the Cut-Off Price have to ensure payment at the Cap Price at the time of making a Bid. Eligible Employees must ensure that the Bid Amount does not exceed ₹ 200,000. Eligible Employees must mention the Bid Amount while filling the Bid cum Application Form.

Restriction on Transfer of Equity Shares

Except for lock-in of pre-Issue equity shareholding, Promoters' minimum contribution and lock-in of Equity Shares Allotted to Anchor Investor for a period of 30 days from the date of Allotment, as detailed in the chapter "***Capital Structure***" on page 73 of this Draft Red Herring Prospectus and except as provided in the Articles of Association, there are no restrictions on transfers of Equity Shares. Further, there are no restrictions on transmission of Equity Shares and on their consolidation/splitting except as provided in the Articles of Association. Please refer to the section "***Main Provisions of the Articles of Association***" on page 357 of this Draft Red Herring Prospectus.

Issue of Equity Shares in dematerialized form in the Issue

In accordance with the SEBI ICDR Regulations and Section 29 of the Companies Act, 2013, Equity Shares will be issued, transferred and Allotment shall be made only in the dematerialized form to the Allottees. Allottees will have the option to re-materialize the Equity Shares, if they so desire, as per the provisions of the Companies Act and the Depositories Act.

Withdrawal of the Issue

Our Company and the Selling Shareholders, in consultation with the BRLMs, reserves the right not to proceed with the Issue anytime after the Bid/Issue Opening Date but before the Allotment. In such an event, our Company would issue a public notice in the same newspapers, in which the pre-Issue advertisements were published, within two days of the Bid/Issue Closing Date, providing reasons for not proceeding with the Issue and the Stock Exchanges shall be informed promptly in this regard. The BRLMs, through the Registrar to the Issue, shall notify the SCSBs to unblock the Bank Accounts of the ASBA Bidders within one Working Day from the date of receipt of such notification.

If our Company and the Selling Shareholders withdraw the Issue after the Bid/Issue Closing Date and thereafter determine that they will proceed with an initial public offering of the Company's Equity Shares, the Company shall file a fresh draft red herring prospectus with SEBI. Notwithstanding the foregoing, the Issue is also subject to obtaining (i) the final listing and trading approvals of the Stock Exchanges, which the Company shall apply for after Allotment, and (ii) the final RoC approval of the Prospectus after it is filed with the RoC.

ISSUE STRUCTURE

Public Issue is of [●] Equity Shares of ₹ 10 each for cash at a price of ₹ [●] per Equity Share (including a share premium of ₹ [●] per Equity Share) aggregating up to ₹ [●] million (the "Issue"). The Issue consists of a Fresh Issue of [●] Equity Share aggregating up to ₹ 1,800 million and an Offer for Sale of up to 50,00,000 Equity Shares aggregating up to ₹ [●] million. The Issue comprises of a Net Issue of [●] Equity Shares to the Public and a reservation of [●] Equity Shares aggregating up to ₹ [●] million for subscription by Eligible Employees, not exceeding 5% of our post-Issue paid-up Equity Share capital. The Issue will constitute [●] % of the post-Issue paid-up Equity Share capital of our Company and the Net Issue will constitute [●] % of the post Issue paid-upc Equity Share Capital of our Company. The Issue will constitute at least 25% of the post-Issue paid up equity share capital of our Company.

The Issue is being made through the Book Building Process:

Particulars	**Eligible Employees**	**QIBs[(1)]**	**Non-Institutional Bidders**	**Retail Individual Bidders**
Number of Equity Shares available for allocation[(2)]	Not more than [●] Equity Shares available for allocation	[●] Equity Shares.	Not less than [●] Equity Shares or Issue size less allocation to QIB Bidders and Retail Individual Bidders	Not less than [●] Equity Shares or Issue size less allocation to QIB Bidders and Non Institutional Bidders
Percentage of Issue Size available for Allotment/ Allocation	Approximately [●] % of the Issue Size	50% of the Net Issue shall be available for allocation to QIBs. However, 5% of the QIB Category (excluding Anchor Investor Portion) shall be available for allocation proportionately to Mutual Funds only. Mutual Funds participating in the 5% Mutual Fund Portion will also be eligible for allocation in the remaining QIB Category. The unsubscribed portion in the Mutual Fund reservation will be available to other QIBs.	Not less than 15% of the Net Issue or the Issue less allocation to the QIB Bidders and Retail Individual Bidders	Not less than 35% of the Net Issue or the Issue less allocation to the QIB Bidders and Non Institutional Bidders
Basis of Allotment/Allocation if respective category is oversubscribed	Proportionate	Proportionate as follows: (excluding Anchor Investor Portion) (a) [●] Equity Shares shall be available for	Proportionate	Not less than the minimum Bid Lot (subject to availability of Equity Shares in the Retail Category), and the

Particulars	Eligible Employees	QIBs[1]	Non-Institutional Bidders	Retail Individual Bidders
		allocation on a proportionate basis to Mutual Funds; and (b) [●] Equity Shares shall be allotted on a proportionate basis to all QIBs including Mutual Funds receiving allocation as per (a) above. [●] Equity Shares may be allocated on a discretionary basis to Anchor Investors		remaining available Equity Shares, if any, shall be Allotted on a proportionate basis. For more details refer to the chapter "***Issue Procedure***" on page 306 of this Draft Red Herring Prospectus
Minimum Bid	[●] Equity Shares net of Employee Discount and in multiples of [●] Equity Share thereafter.	Such number of Equity Shares that the Bid Amount exceeds ₹ 200,000 and in multiples of [●] Equity Shares thereafter	Such number of Equity Shares that the Bid Amount exceeds ₹ 200,000 and in multiples of [●] Equity Shares thereafter.	[●] Equity Shares and in multiples of [●] Equity Shares thereafter
Maximum Bid	Such number of Equity Shares so that the Bid Amount does not exceed ₹ 200,000	Such number of Equity Shares in multiples of [●] Equity Shares so that the Bid does not exceed the Issue size, subject to applicable limits.	Such number of Equity Shares in multiples of [●] Equity Shares so that the Bid does not exceed the Issue size, subject to applicable limits.	Such number of Equity Shares in multiples of [●] so as to ensure that the payment amount does not exceed ₹ 200,000.
Mode of Bidding	Through ASBA and non-ASBA only	Through ASBA only	Through ASBA only	Through ASBA and non-ASBA only
Mode of Allotment	Compulsorily in Dematerialised form.	Compulsorily in dematerialized form	Compulsorily in dematerialized form	Compulsorily in dematerialized form
Bid Lot	[●] Equity Shares and in multiples of [●] Equity Shares thereafter.	[●] Equity Shares and in multiples of [●] Equity Shares thereafter	[●] Equity Shares and in multiples of [●] Equity Shares thereafter	[●] Equity Shares and in multiples of [●] Equity Shares thereafter
Allotment Lot	[●] Equity Shares and in multiples of one Equity Share thereafter.	[●] Equity Shares and in multiples of one thereafter	[●] Equity Shares and in multiples of one thereafter	[●] Equity Shares and in multiples of one thereafter
Trading Lot/ Market Lot	One Equity Share	One Equity Share	One Equity Share	One Equity Share
Who can Bid[2]	Eligible Employees	A mutual fund, venture capital fund and foreign venture capital investor registered	Resident Indian individuals, HUFs (in the name of Karta), companies, corporate bodies,	Resident Indian individuals (including HUF, applying through their Karta, minors

Particulars	Eligible Employees	QIBs[1]	Non-Institutional Bidders	Retail Individual Bidders
		with SEBI; a foreign institutional investor and sub-account (other than a sub- account which is a foreign corporate or foreign individual), registered with SEBI; FPIs other than Category III FPIs, FVCIs, AIFs, a public financial institution as defined in Section 2 (72) of the Companies Act, 2013; a scheduled commercial bank; a multilateral and bilateral development financial institution; a state industrial development corporation; an insurance company registered with the Insurance Regulatory and Development Authority (IRDA); provident funds with minimum corpus of ₹ 250 million; and pension funds with minimum corpus of ₹ 250 million; and National Investment Fund set up by resolution no. F.No. 2/3/2005-DDII dated November 23, 2005 of the Government of India published in the Gazette of India, Insurance funds set up and managed by army ,navy or air force of the Union of India and Insurance	Eligible NRIs, Eligible QFIs, scientific institutions societies and trusts and any Category III FPIs registered with SEBI, which is a foreign corporate or foreign individual for Equity Shares such that the Bid Amount exceeds ₹ 200,000 in value	applying through their natural guardian) and Eligible NRIs applying for Equity Shares such that the Bid Amount does not exceed ₹ 2,00,000 in value

Particulars	Eligible Employees	QIBs[(1)]	Non-Institutional Bidders	Retail Individual Bidders
		funds set up and managed by the Department of Posts, India.		
Terms of Payment[#]	The entire Bid Amount will be payable at the time of submission of the Bid cum Application Form to the Syndicate or the Designated Branch or the member of the Syndicate at the Specified Location or the Registered Broker at the Broker Centre, as the case may be. In case of ASBA Bidders, the SCSB will be authorized to block funds equivalent to the Bid Amount in the relevant ASBA Account as detailed in the Bid cum Application Form.[(3)]			

1. *The Company and the Selling Shareholders in consultation with the BRLMs, may allocate up to 60% of the QIB Category to Anchor Investors at the Anchor Investor Issue Price, on a discretionary basis. One-third of the Anchor Investor Portion will be reserved for domestic Mutual Funds, subject to valid Bids being received at or above Anchor Investor Issue Price. For details, please refer to the chapter titled "**Issue Procedure**" on page 306 of this Draft Red Herring Prospectus.*

2. *This Issue is being made through the Book Building Process wherein 50% of the Net Issue will be available for allocation to QIBs on a proportionate basis, provided that the Anchor Investor Portion may be allocated on a discretionary basis. Further, not less than 15% of the Net Issue will be available for allocation on a proportionate basis to Non-Institutional Investors subject to valid Bids being received at or above the Issue Price. Further, not less than 35% of the Net Issue will be available for allocation to Retail Individual Bidders in accordance with SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. Further, [●] Equity Shares aggregating to ₹ [●] million will be available for allocation on a proportionate basis to Eligible Employees subject to valid Bids being received at or above the Issue Price.*

3. *Full Bid Amount shall be payable by the Anchor Investors at the time of submission of the Bid cum Application Form. Any balance amount payable by the Anchor Investors, due to a difference between the Anchor Investor Issue Price and the Bid Amount paid by the Anchor Investors, shall be payable by the Anchor Investors within two Working Days of the Bid/Issue Closing Date.*

 # In case of ASBA Bidders, the SCSB shall be authorized to block such funds in the ASBA Account of the Bidder that are specified in the Bid cum Application Form.

Under- subscription, if any, in any category, would be met with spill-over from the other categories or a contribution of categories (including the Employee Reservation Portion) at the discretion of our Company in consultation with the BRLMs and the Designated Stock Exchange. Our Company and the Selling Shareholders may in consultation with the BRLMs offer a discount to Retail Individual Bidders ("***Retail Discount***") and Eligible Employees ("***Employee Discount***") in accordance with the SEBI ICDR Regulations.

A total of up to [●] Equity Shares aggregating to ₹ [●] million shall be available for allocation on a proportionate basis to Eligible Employees, subject to valid Bids being received at or above the Issue Price. Undersubscription, if any, in the Employee Reservation Portion will be added back to the Net Issue Portion.

Retail Discount

The Retail Discount, if any, will be offered to Retail Individual Bidders at the time of making a Bid. Retail Individual Bidders bidding at a price within the Price Band can make payment at the Bid Amount (which will be less Retail Discount) at the time of making a Bid. Retail Individual Bidders bidding at the Cut-Off Price have to ensure payment at the Cap Price, less Retail Discount, at the time of making a Bid. Retail Individual Bidders must ensure that the Bid Amount does not exceed ₹ 200,000. Retail Individual Bidders must mention the Bid Amount while filling the Bid cum Application Form.

Employee Discount

The Employee Discount, if any, will be offered to Eligible Employees at the time of making a Bid. Eligible Employees bidding at a price within the Price Band can make payment at the Bid Amount, at the time of making a Bid. Eligible Employees bidding at the Cut-Off Price have to ensure payment at the Cap Price at the time of making a Bid. Eligible Employees must ensure that the Bid Amount does not exceed ₹ 200,000. Eligible Employees must mention the Bid Amount while filling the Bid cum Application Form.

Withdrawal of the Issue

Our Company and/or the Selling Shareholders, in consultation with the BRLMs, reserve the right not to proceed with the Issue at any time after the Bid/Issue Opening Date but before Allotment. If our Company and the Selling Shareholders withdraw the Isue, our Company will issue a public notice within two days from the Bid/ Issue Closing Date or such time as may be prescribed by SEBI, providing reasons for not proceeding with the Issue. The BRLMs, through the Registrar to the Issue, will instruct the SCSBs to unblock the ASBA Accounts within one Working Day from the day of receipt of such instruction. The notice of withdrawal will be issued in the same newspapers where the pre-Issue advertisements have appeared and the Stock Exchanges will also be informed promptly.

If our Company and/or the Selling Shareholders withdraw the Issue after the Bid/ Issue Closing Date and thereafter determine that they will proceed with a public offering of Equity Shares, they will file a fresh draft red herring prospectus with SEBI and the Stock Exchanges.

Notwithstanding the foregoing, the Issue is also subject to obtaining (i) the final listing and trading approvals of the Stock Exchanges, which our Company will apply for only after Allotment and within 12 Working Days of the Bid Closing Date or such time period in accordance with SEBI ICDR Regulations; and (ii) the final RoC approval of the Prospectus.

Bid/Issue Period

BID/ISSUE OPENS ON*	[●]
BID/ ISSUE CLOSES ON**	
(FOR QIBS)**	[●]
(FOR ALL OTHER BIDDERS)	[●]
FINALISATION OF BASIS OF ALLOTMENT	[●]
INITIATION OF REFUNDS	[●]
CREDIT OF EQUITY SHARES TO DEPOSITORY ACCOUNTS	[●]
COMMENCEMENT OF TRADING	[●]

** Our Company and the Selling Shareholders, in consultation with the BRLMs, may consider participation by Anchor Investors. The Anchor Investor Bidding Date shall be one Working Day prior to the Bid/Issue Opening Date.*
*** Our Company and the Selling Shareholders, in consultation with the BRLMs, may decide to close the Bid/Issue Period for QIBs one Working Day prior to the Bid/Issue Closing Date, in accordance with the SEBI ICDR Regulations.*

This timetable, other than Bid/Issue Opening and Closing Dates, is indicative in nature and does not constitute any obligation or liability on our Company, the Selling Shareholders or the members of the Syndicate. While we will use best efforts to ensure that listing and trading of our Equity Shares on the Stock Exchanges commences within 12 Working Days of the Bid/ Issue Closing Date, the timetable may be subject to change for various reasons, including extension of the Bid/ Issue Period by our Company and the Selling Shareholders due to revision of the Price Band or any delays in receipt of final listing and trading approvals from the Stock Exchanges. The commencement of trading of the Equity Shares will be entirely at the discretion of the Stock Exchanges in accordance with applicable laws.

Except in relation to the Bids received from the Anchor Investors, Bids and any revision in Bids shall be accepted only between 10.00 a.m. and 5.00 p.m. (Indian Standard Time ("IST")) during the Bid/ Issue Period (except the Bid/ Issue Closing Date) at the bidding centres and the Designated Branches mentioned on the Bid cum Application Form or by members of the Syndicate at the specified location or by the Registered Brokers at the Broker Centre.

On the Bid/ Issue Closing Date, the Bids and any revision in the Bids shall be accepted only between 10.00 a.m. (IST) and 3.00 p.m. (IST) and shall be uploaded until (i) 4.00 p.m. IST in case of Bids by QIBs and Non-Institutional Bidders, and (ii) until 5.00 p.m. (IST) or such extended time as permitted by the Stock Exchanges, in case of Bids by Retail Individual Bidders and Eligible Employees bidding in the Employee Reservation Portion after taking into account the total number of applications received up to the closure of timings and reported by BRLMs to the Stock Exchanges. On the Bid/ Issue Closing Date, extension of time may be granted by the Stock Exchanges only for uploading Bids received from Retail Individual Investors after taking into account the total number of Bids received up to closure of timings for acceptance of Bid cum Application Forms as stated herein and reported by the BRLMs to the Stock Exchanges. Due to limitation of time available for uploading Bids on the Bid/ Issue Closing Date, Bidders are advised to submit Bids one day prior to the Bid/ Issue Closing Date and, in

any case, no later than 1.00 p.m. (Indian Standard Time) on the Bid/ Issue Closing Date. If a large number of Bids are received on the Bid/ Issue Closing Date, as is typically experienced in public issues, which may lead to some Bids not being uploaded due to lack of sufficient time to upload, such Bids that cannot be uploaded on the electronic bidding system will not be considered for allocation in the Issue. Our Company, the Selling Shareholders, the members of the Syndicate, the SCSBs and the Registered Brokers will not be responsible for any failure in uploading Bids due to faults in any hardware/software system or otherwise. Bids will be accepted only on Working Days.

Our Company and the Selling Shareholders in consultation with the BRLMs, reserve the right to revise the Price Band during the Bid/Issue Period, in accordance with the SEBI ICDR Regulations, provided that the Cap Price will be less than or equal to 120% of the Floor Price and the Floor Price will not be less than the face value of the Equity Shares. Subject to compliance with the foregoing, the Floor Price may move up or down to the extent of 20% of the Floor Price as disclosed at least one Working Day prior to the Bid/Issue Opening Date and the Cap Price will be revised accordingly.

In case of revision in the Price Band, the Bid/Issue Period will be extended for at least three additional Working Days after revision of Price Band subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a press release and by indicating the change on the website of the members of the Syndicate and by intimation to SCSBs and the Registered Brokers.

In case of discrepancy in data entered in the electronic book vis-à-vis data contained in the Bid cum Application Form for a particular Bidder, the details as per the Bid file received from the Stock Exchanges shall be taken as the final data for the purpose of Allotment.

ISSUE PROCEDURE

All Bidders should review the General Information Document for Investing in Public Issues prepared and issued in accordance with the circular (CIR/CFD/DIL/12/2013) dated October 23, 2013 notified by SEBI (the "General Information Document") included below under section "- Part B – General Information Document", which highlights the key rules, processes and procedures applicable to public issues in general in accordance with the provisions of the Companies Act, the Securities Contracts (Regulation) Act, 1956, the Securities Contracts (Regulation) Rules, 1957 and the SEBI ICDR Regulations. The General Information Document has been updated to include reference to the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014 and certain notified provisions of the Companies Act, 2013, to the extent applicable to a public issue. The General Information Document is also available on the websites of the Stock Exchanges and the BRLMs. Please refer to the relevant provisions of the General Information Document which are applicable to the Issue.

Pursuant to the SEBI (Issue of Capital and Disclosure Requirements) (Fifth Amendment) Regulations, 2015, the ASBA process become mandatory for all investors (except for Anchor Investors) and it allows the registrar, share transfer agents, depository participants and stock brokers to accept application forms. These changes are applicable for public issues which open on or after January 1, 2016. In the event that the Bid/Issue Opening Date for this Issue is on or after January 1, 2016, we will have to make appropriate changes to the "Issue Procedure" section and other sections of this Draft Red Herring Prospectus, prior to filing of the Red Herring Prospectus with the RoC.

Please note that the information stated/covered in this section may not be complete and/or accurate and as such would be subject to modification/change. Our Company, the Selling Shareholders and the Book Running Lead Managers would not be liable for any amendment, modification or change in applicable law, which may occur after the date of this Draft Red Herring Prospectus. Bidders are advised to make their independent investigations and ensure that their Bids do not exceed the investment limits or maximum number of Equity Shares that can be held by them under applicable law or as specified in the Red Herring Prospectus and the Prospectus.

Part – A

Book Building Procedure

Pursuant to Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR"), the Issue is being made for at least 25% of the post-Issue paid-up Equity Share capital of our Company. This Issue is being made through the Book Building Process, wherein 50% of the Net Issue shall be allocated to QIBs on a proportionate basis, provided that our Company and the Selling Shareholders in consultation with the BRLMs, may allocate up to 60% of the QIB portion to Anchor Investors at the Anchor Investor Issue Price, on a discretionary basis, of which at least one third will be available for allocation to domestic Mutual Funds. Further, 5% of the QIB Portion (excluding the Anchor Investor Portion) will be available for allocation on a proportionate basis to Mutual Funds only. The remainder will be available for allocation on a proportionate basis to all QIBs including Mutual Funds, subject to valid Bids being received at or above the Issue Price.

Further, not less than 15% of the Net Issue will be available for allocation on a proportionate basis to Non-Institutional Investors and not less than 35% of the Net Issue will be available for allocation on a proportionate basis to Retail Individual Bidders, subject to valid Bids being received at or above the Issue Price. [●] Equity Shares aggregating up to ₹ [●] million shall be made available for allocation on a proportionate basis to the Eligible Employees bidding in the Employee Reservation Portion, subject to valid Bids being received at or above the Issue Price.

Under subscription if any, in any category would be allowed to be met with spill over from any other category or a combination of categories (including the Employee Reservation Portion) at the discretion of our Company in consultation with the BRLMs and the Designated Stock Exchange. Under subscription, if any, in the Employee Reservation Portion will be added back to the Net Issue. Under subscription, if any, in the Net Issue would be allowed to be met with the Employee Reservation Portion.

The Equity Shares, on Allotment, shall be traded only in the dematerialized segment of the Stock Exchanges.

Bid–cum–Application Form

Please note that there is a common Bid-cum-Application Form for ASBA Bidders as well as for non-ASBA Bidders. Copies of the Bid-cum-Application Form and the abridged prospectus will be available at the offices of the BRLMs, the Syndicate Members, the Registered Brokers, the SCSBs and the Registered Office of our Company. An electronic copy of the Bid-cum-Application Form will also be available on the websites of the SCSBs, the NSE (www.nseindia.com) and the BSE (www.bseindia.com) and the terminals of the Registered Brokers at least one day prior to the Bid/Issue Opening Date.

QIBs (other than Anchor Investors) and Non-Institutional Bidders shall mandatorily participate in the Issue only through the ASBA process. Retail Individual Bidders and Eligible Employees bidding in the Employee Reservation Portion can participate in the Issue through the ASBA process as well as the non-ASBA process. Anchor Investors are not permitted to participate in the Issue through the ASBA process.

ASBA Bidders must provide bank account details in the relevant space provided in the Bid-cum-Application Form and the Bid-cum-Application Form that does not contain such details are liable to be rejected. In relation to non-ASBA Bidders, the bank account details shall be available from the depository account on the basis of the DP ID, Client ID and PAN provided by the non-ASBA Bidders in their Bid-cum-Application Form. Bidders are requested to note that refunds through the modes mentioned in this section shall be credited only to the bank account from which the Bid Amount was remitted to the Escrow Bank. ASBA Bidders shall ensure that the Bids are made on Bid-cum-Application Forms bearing the stamp of a member of the Syndicate or the Registered Broker or the SCSBs, as the case may be, submitted at the bidding centres only (except in case of electronic Bid-cum-Application Forms) and the Bid-cum-Application Forms not bearing such specified stamp are liable to be rejected.

The prescribed colour of the Bid-cum-Application Form for the various categories is as follows:

Category	**Colour of Bid-cum Application Form ***
Resident Indians including resident QIBs, Non- Institutional Investors, Retail Individual Bidders and Eligible NRIs applying on a non-repatriation basis	White
Non-Residents including FPIs and Eligible NRIs, applying on a repatriation basis	Blue
Anchor Investors**	White
Eligible Employees bidding in the Employee Reservation Portion	Pink

**Excluding electronic Bid-cum-Application Form*
***Bid-cum-Application Forms for Anchor Investors shall be available at the offices of the BRLMs*

Who can Bid

In addition to the category of Bidders set forth under "General Information Document for Investing in Public Issues – Category of Investors Eligible to Participate in an Issue", the following persons are also eligible to invest in the Equity Shares under all applicable laws, regulations and guidelines, including:

- FPIs other than Category III foreign portfolio investor;
- Category III foreign portfolio investors, which are foreign corporates or foreign individuals only under the Non Institutional Investors (NIIs) category;
- Eligible Employees bidding in the Employee Reservation Portion; and
- Scientific and/or industrial research organisations authorised in India to invest in the Equity Shares.

Participation by associates/ affiliates of Book Running Lead Managers and Syndicate Members

The BRLMs and the Syndicate Members shall not be allowed to purchase in this Issue in any manner, except towards fulfilling their underwriting obligations. However, the associates and affiliates of the BRLMs and the Syndicate Members may subscribe to or purchase the Equity Shares in the Issue, including in the QIB Portion or in the Non-Institutional Category as may be applicable to such Bidders, where the allocation is on a proportionate basis and such subscription may be on their own account or on behalf of their clients. All categories of investors,

including associates or affiliates of the BRLMs and Syndicate Members, shall be treated equally for the purpose of allocation to be made on a proportionate basis.

The BRLMs and any persons related to the BRLMs (other than the Mutual Fund sponsored by entities related to BRLMs), or the Promoters and the Promoter Group cannot apply in the Issue under the Anchor Investor Portion.

Bids by eligible NRIs

NRIs may obtain copies of Bid cum Application Form from the offices of the BRLMs, the Syndicate Members, the Registered Brokers and the SCSBs. Only Bids accompanied by payment in Indian Rupees or freely convertible foreign exchange will be considered for Allotment. Eligible NRIs (applying on a non-repatriation basis) should make payments by inward remittance in foreign exchange through normal banking channels or out of funds held in Non-Resident External ("NRE") Accounts or Foreign Currency Non-Resident ("FCNR") Accounts, or out of a Non-Resident Ordinary ("NRO") Account, or Non-Resident (Special) Rupee Account / Non-Resident Non-Repatriable Term Deposit Account. NRIs Bidding on non-repatriation basis are advised to use the Bid cum Application Form for Residents (white in colour). Payment by drafts should be accompanied by a bank certificate confirming that the draft has been issued by debiting an NRE or FCNR or NRO Account.

Eligible NRIs intending to make payment through freely convertible foreign exchange and bidding on a repatriation basis could make payments through Indian Rupee drafts purchased abroad or cheques or bank drafts or by debits to their NRE or FCNR accounts, maintained with banks authorized by the RBI to deal in foreign exchange. Eligible NRIs bidding on a repatriation basis are advised to use the Bid cum Application Form meant for Non-Residents (blue in colour), accompanied by a bank certificate confirming that the payment has been made by debiting to the NRE or FCNR account, as the case may be. Payment for Bids by non-resident Bidder bidding on a repatriation basis will not be accepted out of NRO accounts.

Non ASBA Bids by NRIs shall be submitted only in the locations specified in the Bid cum Application Form.

Bids by FPIs (including FIIs)

On January 7, 2014, SEBI notified the SEBI FPI Regulations pursuant to which the existing classes of portfolio Bidders namely 'foreign institutional investors' and 'qualified foreign investors' were subsumed under a new category namely 'foreign portfolio investors' or 'FPIs'. RBI on March 13, 2014 amended the FEMA Regulations and laid down conditions and requirements with respect to investment by FPIs in Indian companies.

In terms of the SEBI FPI Regulations, an FII which holds a valid certificate of registration from SEBI shall be deemed to be a registered FPI until the expiry of the block of three years for which fees have been paid as per the SEBI FII Regulations. All FII or sub-account may, subject to payment of conversion fees under the SEBI FPI Regulations participate in the Issue until the expiry of its registration with the SEBI as an FII or subaccount or if it has obtained a certificate of registration as an FPI, whichever is earlier. Accordingly, such FIIs can participate in this Issue in accordance with Schedule 2 of the FEMA Regulations. An FII shall not be eligible to invest as an FII after registering as an FPI under the SEBI FPI Regulations.

In terms of the SEBI FPI Regulations, the purchase of Equity Shares and total holding by a single FPI or an investor group (which means the same set of ultimate beneficial owner(s) investing through multiple entities) must be below 10% of our post-Issue Equity Share capital. Further, in terms of the FEMA Regulations, the total holding by each FPI shall be below 10% of the total paid-up Equity Share capital of our Company and the total holdings of all FPIs put together shall not exceed 24% of the paid-up Equity Share capital of our Company. The aggregate limit of 24% may be increased up to the sectoral cap by way of a resolution passed by the Board of

Directors followed by a special resolution passed by the Shareholders of our Company and subject to prior intimation to RBI. In terms of the FEMA Regulations, for calculating the aggregate holding of FPIs in a company, holding of all registered FPIs as well as holding of FIIs (being deemed FPIs) shall be included. The existing individual and aggregate investment limits an FII or sub account in our Company is 10% and 24% of the total paid-up Equity Share capital of our Company, respectively.

FPIs are permitted to participate in the Issue subject to compliance with conditions and restrictions which may be specified by the Government from time to time.

Subject to compliance with all applicable Indian laws, rules, regulations, guidelines and approvals in terms of Regulation 22 of the SEBI FPI Regulations, an FPI, other than Category III Foreign Portfolio Investors and unregulated broad based funds, which are classified as Category II Foreign Portfolio Investors by virtue of their investment manager being appropriately regulated, may issue or otherwise deal in offshore derivative instruments (as defined under the SEBI FPI Regulations as any instrument, by whatever name called, which is issued overseas by a FPI against securities held by it that are listed or proposed to be listed on any recognised stock exchange in India, as its underlying) directly or indirectly, only if (i) such offshore derivative instruments are issued only to persons who are regulated by an appropriate regulatory authority; and (ii) such offshore derivative instruments are issued after compliance with 'know your client' norms. An FPI is also required to ensure that no further issue or transfer of any offshore derivative instrument is made by or on behalf of it to any persons that are not regulated by an appropriate foreign regulatory authority. Further, pursuant to a circular dated November 24, 2014 issued by the SEBI, FPIs are permitted to issue offshore derivative instruments only to subscribers that (i) meet the eligibility conditions setforth in the SEBI FPI Regulations; and (ii) do not have "opaque structures", as defined under the SEBI FPI Regulations.

Non-Resident Bidders should further note that to enable our Company to comply with the terms of the SFB Guidelines and the terms of the SFB- In- Principle Approval immediately after the Issue and to provide a reasonable headroom to allow trading by Non-Resident shareholders in the secondary market, our Company will endeavour to Allocate as large a portion of the Issue to resident applicants as possible and restrict the allocation to Non-Resident Bidders (including FIIs) in the Issue, subject to sufficient valid applications from resident applicants in the Issue at or above the Issue Price. Such Allocation to resident applicants shall be across all categories. If there is a shortfall in valid applications from resident applicants at or above the Issue Price, our Company shall have the right (but not the obligation) to Allocate the Equity Shares to non-resident applicants.

Bids by SEBI registered VCFs, AIFs and FVCIs

The SEBI VCF Regulations and the SEBI FVCI Regulations inter alia prescribe the investment restrictions on the VCFs and FVCIs registered with SEBI. Further, the SEBI AIF Regulations prescribe, among others, the investment restrictions on AIFs.

Accordingly, the holding by any individual VCF registered with SEBI in one venture capital undertaking should not exceed 25% of the corpus of the VCF. Further, VCFs and FVCIs can invest only up to 33.33% of the investible funds by way of subscription to an initial public offering.

Category I and II AIFs cannot invest more than 25% of the corpus in one investee company. A category III AIF cannot invest more than 10% of the investible funds in one investee company. A venture capital fund registered as a category I AIF, as defined in the SEBI AIF Regulations, cannot invest more than 1/3rd of its corpus by way of subscription to an initial public offering of a venture capital undertaking. Additionally, the VCFs which have not re-registered as an AIF under the SEBI AIF Regulations shall continue to be regulated by the VCF Regulations until the existing fund or scheme managed by the fund is wound up and such funds shall not launch any new scheme after the notification of the SEBI AIF Regulations.

Bids by provident funds/ pension funds

In case of Bids made by provident funds/pension funds, subject to applicable laws, with minimum corpus of ₹ 250 million, a certified copy of certificate from a chartered accountant certifying the corpus of the provident fund/ pension fund must be attached to the Bid cum Application Form. Failing this, our Company and Selling Shareholders reserves the right to reject any Bid, without assigning any reason thereof.

Bids by limited liability partnerships

In case of Bids made by limited liability partnerships registered under the Limited Liability Partnership Act, 2008, a certified copy of certificate of registration issued under the Limited Liability Partnership Act, 2008, must be attached to the Bid cum Application Form. Failing this, our Company and the Selling Shareholders reserves the right to reject any Bid without assigning any reason thereof.

Bids by Eligible Employees

The Bid must be for a minimum of [●] Equity Shares and in multiples of [●] Equity Shares thereafter so as to ensure that the Bid Amount payable by the Eligible Employee does not exceed ₹ 200,000. The Allotment in the Employee Reservation Portion will be on a proportionate basis. Eligible Employees under the Employee Reservation Portion may Bid at Cut-off Price.

Bids under Employee Reservation Portion by Eligible Employees shall be:

a. Made only in the prescribed Bid cum Application Form or Revision Form (i.e. pink colour form).
b. The Bid must be for a minimum of [●] Equity Shares and in multiples of [●] Equity Shares thereafter so as to ensure that the Bid Amount payable by the Eligible Employee does not exceed ₹ 200,000. The maximum Bid in this category by an Eligible Employee cannot exceed ₹ 200,000.
c. Eligible Employees should mention their employee number at the relevant place in the Bid cum Application Form.
d. The Bidder should be an Eligible Employee as defined above. In case of joint bids, the first Bidder shall be an Eligible Employee.
e. Only Eligible Employees would be eligible to apply in this Issue under the Employee Reservation Portion
f. Bids by Eligible Employees will have to Bid like any other Bidder. Only those Bids, which are received at or above the Issue Price, would be considered for Allotment under this category.
g. Eligible Employees can apply at Cut-off Price. The Bid must be for a minimum of [●] Equity Shares and in multiples of [●] Equity Shares thereafter subject to a maximum Bid Amount of ₹ 200,000.
h. Bid by Eligible Employees can be made also in the "*Net Issue to the Public*" and such Bids shall not be treated as multiple Bids.
i. If the aggregate demand in this category is less than or equal to [●] Equity Shares at or above the Issue Price, full allocation shall be made to the Eligible Employees to the extent of their demand.
j. Under-subscription, if any, in the Employee Reservation Portion will be added back to the Net Issue. In case of under-subscription in the Net Issue, spill over to the extent of under-subscription shall be permitted from the Employee Reservation Portion subject to the Net Issue constituting 10% of the post-Issue share capital of our Company.

If the aggregate demand in this category is greater than [●] Equity Shares at or above the Issue Price, the allocation shall be made on a proportionate basis. For the method of proportionate basis of allocation, refer to "***Issue Procedure- Allotment Procedure and "Basis of Allotment***" on 306 of this Draft Red Herring Prospectus.

Bids under Power of Attorney

In case of Bids made pursuant to a power of attorney or by limited companies, corporate bodies, registered societies, FIIs, Mutual Funds, Eligible QFIs, insurance companies and provident funds with a minimum corpus of ₹ 250 million and pension funds with a minimum corpus of ₹ 250 million (in each case, subject to applicable law and in accordance with their respective constitutional documents), a certified copy of the power of attorney or the relevant resolution or authority, as the case may be, along with a certified copy of the memorandum of association and articles of association and/or bye laws, as applicable must be lodged along with the Bid cum Application Form. Failing this, our Company and Selling Shareholders reserves the right to accept or reject any Bid in whole or in part, in either case, without assigning any reasons thereof.

Bids by SCSBs

SCSBs participating in the Issue are required to comply with the terms of the SEBI circulars dated September 13, 2012 and January 2, 2013. Such SCSBs are required to ensure that for making applications on their own account using ASBA, they should have a separate account in their own name with any other SEBI registered SCSBs. Further, such account shall be used solely for the purpose of making application in public issues and clear demarcated funds should be available in such account for ASBA applications.

Bids by banking companies

In case of Bids made by banking companies registered with the RBI, certified copies of: (i) the certificate of registration issued by the RBI, and (ii) the approval of such banking company's investment committee are required to be attached to the Bid cum Application Form, failing which our Company reserves the right to reject any Bid by a banking company, without assigning any reason therefor.

The investment limit for banking companies in non-financial services companies as per the Banking Regulation Act, 1949, as amended (the "Banking Regulation Act"), and the Master Circular dated July 1, 2015 – Para-banking Activities, is 10% of the paid-up share capital of the investee company or 10% of the banks' own paid-up share capital and reserves, whichever is less. Further, the investment in a non-financial services company by a banking company together with its subsidiaries, associates, joint ventures, entities directly or indirectly controlled by the bank and mutual funds managed by asset management companies controlled by the banking company cannot exceed 20% of the investee company's paid-up share capital. A banking company may hold up to 30% of the paid-up share capital of the investee company with the prior approval of the RBI provided that the investee company is engaged in non-financial activities in which banking companies are permitted to engage under the Banking Regulation Act.

Bids by insurance companies

In case of Bids made by insurance companies registered with the IRDA, a certified copy of certificate of registration issued by IRDA must be attached to the Bid cum Application Form. Failing this, our Company reserves the right to reject any Bid without assigning any reason thereof.

The exposure norms for insurers, prescribed under the Insurance Regulatory and Development Authority (Investment) Regulations, 2000, as amended, are broadly set forth below:

a. equity shares of a company: the lower of 10% of the outstanding Equity Shares (face value) or 10% of the respective fund in case of life insurer or 10% of investment assets in case of general insurer or reinsurer;
b. the entire group of the investee company: not more than 15% of the respective fund in case of a life insurer or 15% of investment assets in case of a general insurer or reinsurer or 15% of the investment assets in all companies belonging to the group, whichever is lower; and
c. the industry sector in which the investee company belong to: not more than 15% of the fund of a life insurer or a general insurer or a reinsurer or 15% of the investment asset, whichever is lower.

The maximum exposure limit, in the case of an investment in equity shares, cannot exceed the lower of an amount of 10% of the investment assets of a life insurer or general insurer and the amount calculated under points (a), (b) and (c) above, as the case may be.

Insurance companies participating in this Issue, shall comply with all applicable regulations, guidelines and circulars issued by IRDA from time to time.

Bids by OCBs

In accordance with RBI regulations, OCBs cannot participate in the Issue.

Payment instructions

In terms of RBI circular no. DPSS.CO.CHD.No./133/04.07.05/2013-14 dated July 16, 2013, non-CTS cheques are processed in three CTS centres in separate clearing session. This separate clearing session will operate thrice a week up to April 30, 2014, thereafter twice a week up to October 31, 2014 and once a week from November 1, 2014 onwards. In order to enable listing and trading of Equity Shares within 12 Working Days of the Bid/Issue Closing Date, investors are advised to use CTS cheques or use the ASBA facility to make payment.

BIDDERS ARE CAUTIONED THAT BID CUM APPLICATION FORMS ACCOMPANIED BY NON-CTS CHEQUES ARE LIABLE TO BE REJECTED DUE TO ANY DELAY IN CLEARING BEYOND SIX WORKING DAYS FROM THE BID/ISSUE CLOSING DATE.

PLEASE NOTE THAT IN THE EVENT OF A DELAY BEYOND SIX WORKING DAYS FROM THE BID/ISSUE CLOSING DATE IN CLEARING THE CHEQUES ACCOMPANYING THE BID CUM APPLICATION FORMS, FOR ANY REASON WHATSOEVER, SUCH BID CUM APPLICATION FORMS WILL BE LIABLE TO BE REJECTED.

Escrow Mechanism-Payment into Escrow Accounts for Bidders other than ASBA Bidders

The payment instruments for payment into the Escrow Account should be drawn in favour of:

a. In case of Resident Retail Individual Bidders: "[●]"

b. In case of Non Resident Retail Individual Bidders: "[●]"

c. In case of Eligible Employees bidding in the Employee Reservation Portion:"[●]"

Our Company and the Selling Shareholders in consultation with the BRLMs, in its absolute discretion, will decide the list of Anchor Investors to whom the Allotment Advice will be sent, pursuant to which the details of the Equity Shares allocated to them in their respective names will be notified to such Anchor Investors. For Anchor Investors, the payment instruments for payment into the Escrow Account should be drawn in favour of:

a. In case of resident Anchor Investors: "[●]"
b. In case of Non-Resident Anchor Investors: "[●]"

Bidders should note that the escrow mechanism is not prescribed by SEBI and has been established as an arrangement between our Company, the Selling Shareholders, the Syndicate, the Escrow Collection Banks and the Registrar to the Issue to facilitate collections from the Bidders.

Public announcement upon filing of the DRHP

The Company shall on the day of, or the day following the date of, filing this Draft Red Herring Prospectus with SEBI, make a public announcement in [●] edition of English national newspaper [●], [●] edition of Hindi national newspaper [●], and [●] edition of a Telugu newspaper, each with wide circulation, disclosing that the DRHP has been filed with SEBI and inviting the public to give their comments to SEBI in respect of disclosures made in this Draft Red Herring Prospectus.

Pre- Issue Advertisement

Subject to Section 30 of the Companies Act, 2013, our Company shall, after registering the Red Herring Prospectus with the RoC, publish a pre-Issue advertisement, in the form prescribed by the SEBI ICDR Regulations, in [●] edition of English national newspaper [●], [●] edition of Hindi national newspaper [●], and [●] edition of a Telugu newspaper, each with wide circulation. In the pre-Issue advertisement, we shall state the Bid Opening Date, the Bid Closing Date and the QIB Bid Closing Date. This advertisement, subject to the provisions of Section 30 of the Companies Act, shall be in the format prescribed in Part A of Schedule XIII of the SEBI ICDR Regulations.

Signing of the Underwriting Agreement and the RoC Filing

1. Our Company, the Selling Shareholders and the Syndicate intend to enter into an Underwriting Agreement after the finalisation of the Issue Price.

2. After signing the Underwriting Agreement, an updated Red Herring Prospectus will be filed with the RoC in accordance with applicable law, which then would be termed as the 'Prospectus'. The Prospectus will contain details of the Issue Price, the Anchor Investor Issue Price, Issue size, and underwriting arrangements and will be complete in all material respects.

General Instructions

In addition to the general instructions provided in the sub-section titled "*Part B – General Information Document for Investing in Public Issues*" on page 318 of this Draft Red Herring Prospectus, Bidders are requested to note the additional instructions provided below.

Do's:

1. Check if you are eligible to apply as per the terms of the Red Herring Prospectus and under applicable law;
2. Ensure that you have Bid within the Price Band;

3. Read all the instructions carefully and complete the Bid cum Application Form in the prescribed form;
4. Ensure that the details about the PAN, DP ID and Client ID are correct and the Bidders depository account is active, as Allotment of the Equity Shares will be in the dematerialised form only;
5. Ensure that the Bids are submitted at the bidding centres only on forms bearing the stamp of the Syndicate or Registered Broker or SCSB (except in case of electronic forms) or with respect to ASBA Bidders, ensure that your Bid is submitted either to a member of the Syndicate (in the Specified Locations), a Designated Branch of the SCSB where the ASBA Bidder or the person whose bank account will be utilised by the ASBA Bidder for bidding has a bank account, or to a Registered Broker at the Broker Centres;
6. In relation to the ASBA Bids, ensure that your Bid cum Application Form is submitted either at a Designated Branch of a SCSB where the ASBA Account is maintained or with the Syndicate in the Specified Locations or with a Registered Broker at the Broker Centres, and not to the Escrow Collecting Banks (assuming that such bank is not a SCSB) or to our Company or the Selling Shareholders or the Registrar to the Issue;
7. With respect to the ASBA Bids, ensure that the Bid cum Application Form is signed by the account holder in case the applicant is not the account holder. Ensure that you have mentioned the correct bank account number in the Bid cum Application Form;
8. QIBs (other than Anchor Investors) and the Non-Institutional Bidders should Bid through the ASBA process only;
9. With respect to Bids by SCSBs, ensure that you have a separate account in your own name with any other SCSB having clear demarcated funds for applying under the ASBA process and that such separate account (with any other SCSB) is used as the ASBA Account with respect to your Bid;
10. Ensure that you request for and receive a TRS for all your Bid options;
11. Ensure that you have funds equal to the Bid Amount in the ASBA Account maintained with the SCSB before submitting the Bid cum Application Form under the ASBA process to the respective member of the Syndicate (in the Specified Locations), the SCSBs or the Registered Broker (at the Broker Centres);
12. Ensure that you have funds equal to the Bid Amount in your bank account before submitting the Bid cum Application Form under non-ASBA process to the Syndicate or the Registered Brokers;
13. With respect to non-ASBA Bids, ensure that the full Bid Amount is paid for the Bids and with respect to ASBA Bids, ensure funds equivalent to the Bid Amount are blocked;
14. Instruct your respective banks to not release the funds blocked in the ASBA Account under the ASBA process;
15. Submit revised Bids to the same member of the Syndicate, SCSB or Registered Broker, as applicable, through whom the original Bid was placed and obtain a revised TRS;
16. Except for Bids (i) on behalf of the Central or State Governments and the officials appointed by the courts, who, in terms of the SEBI circular dated June 30, 2008, may be exempt from specifying their PAN for transacting in the securities market and (ii) Bids by persons resident in the state of Sikkim, who, in terms of the SEBI circular dated July 20, 2006, may be exempted from specifying their PAN for transacting in the securities market, all Bidders should mention their PAN allotted under the IT Act. The exemption for the Central or the State Government and officials appointed by the courts and for Bidders residing in the State of Sikkim is subject to (a) the demographic details received from the respective depositories confirming the exemption granted to the beneficiary owner by a suitable description in the PAN field and the beneficiary account remaining in "active status"; and (b) in the case of residents of Sikkim, the address as per the demographic details evidencing the same;
17. Ensure that the Demographic Details (as defined herein below) are updated, true and correct in all respects;
18. Ensure that thumb impressions and signatures other than in the languages specified in the Eighth Schedule to the Constitution of India are attested by a Magistrate or a Notary Public or a Special Executive Magistrate under official seal;
19. Ensure that the signature of the First Bidder in case of joint Bids, is included in the Bid cum Application Forms;
20. Ensure that the name(s) given in the Bid cum Application Form is/are exactly the same as the name(s) in which the beneficiary account is held with the Depository Participant. In case of joint Bids, the Bid cum Application Form should contain only the name of the First Bidder whose name should also appear as the first holder of the beneficiary account held in joint names;
21. Ensure that the category and sub-category under which the Bid is being submitted is clearly specified in the Bid cum Application Form;
22. Ensure that in case of Bids under power of attorney or by limited companies, corporate, trust etc., relevant documents are submitted;

23. If you are resident outside India, ensure that Bids by you are in compliance with applicable foreign and Indian laws;
24. Ensure that the DP ID, the Client ID and the PAN mentioned in the Bid cum Application Form and entered into the electronic bidding of the Stock Exchanges by the Syndicate, the SCSBs or the Registered Brokers, as the case may be, match with the DP ID, Client ID and PAN available in the Depository database;
25. In relation to the ASBA Bids, ensure that you use the Bid cum Application Form bearing the stamp of the Syndicate (in the Specified Locations) and/or relevant SCSB and/or the Designated Branch and/or the Registered Broker at the Broker Centres (except in case of electronic forms);
26. Ensure that you tick the correct Bidder category, as applicable, in the Bid cum Application Form to ensure proper upload of your Bid in the online IPO system of the Stock Exchanges;
27. Ensure that the Bid cum Application Forms are delivered by the Bidders within the time prescribed as per the Bid cum Application Form and the Red Herring Prospectus;
28. ASBA Bidders bidding through a member of the Syndicate should ensure that the Bid cum Application Form is submitted to a member of the Syndicate only in the Specified Locations and that the SCSB where the ASBA Account, as specified in the Bid cum Application Form, is maintained has named at least one branch at that location for the Syndicate to deposit Bid cum Application Forms (a list of such branches is available on the website of SEBI at http://www.sebi.gov.in/sebiweb/home/list/5/33/0/0/ Recognised-Intermediaries, updated from time to time). ASBA Bidders bidding through a Registered Broker should ensure that the SCSB where the ASBA Account, as specified in the Bid cum Application Form, is maintained has named at least one branch at that location for the Registered Brokers to deposit Bid cum Application Forms;
29. Ensure that you have mentioned the correct ASBA Account number in the Bid cum Application Form;
30. Ensure that the entire Bid Amount is paid at the time of submission of the Bid or in relation to the ASBA Bids, ensure that you have correctly signed the authorisation/undertaking box in the Bid cum Application Form, or have otherwise provided an authorisation to the SCSB via the electronic mode, for blocking funds in the ASBA Account equivalent to the Bid Amount mentioned in the Bid cum Application Form; and
31. In relation to the ASBA Bids, ensure that you receive an acknowledgement from the Designated Branch of the SCSB or from the member of the Syndicate in the Specified Locations or from the Registered Broker at the Broker Centres, as the case may be, for the submission of your Bid cum Application Form.

The Bid cum Application Form is liable to be rejected if the above instructions, as applicable, are not complied with.

Don’ts:

1. Do not Bid for lower than the minimum Bid size;
2. Do not Bid/revise Bid Amount to less than the Floor Price or higher than the Cap Price;
3. Do not Bid on another Bid cum Application Form after you have submitted a Bid to the Syndicate, the SCSBs or the Registered Brokers, as applicable;
4. Do not pay the Bid Amount in cash, by money order or by postal order or by stockinvest;
5. Do not send Bid cum Application Forms by post; instead submit the same to the Syndicate, the SCSBs or the Registered Brokers only;
6. Do not submit the Bid cum Application Forms to the Escrow Collection Bank(s) (assuming that such bank is not a SCSB), our Company, the Selling Shareholders or the Registrar to the Issue;
7. Do not Bid on a physical Bid cum Application Form that does not have the stamp of the Syndicate, the Registered Brokers or the SCSBs;
8. Anchor Investors should not Bid through the ASBA process;
9. If you are a QIB or Non-Institutional Bidder, do not Bid at Cut-off Price;
10. If you are a Retail Individual Bidders or an Eligible Employee bidding under the Employee Reservation Portion, do not Bid for a Bid Amount exceeding ₹ 200,000;
11. Do not fill up the Bid cum Application Form such that the Equity Shares Bid for exceeds the Issue size and/or investment limit or maximum number of the Equity Shares that can be held under the applicable laws or regulations or maximum amount permissible under the applicable regulations or under the terms of the Red Herring Prospectus;
12. Do not submit the GIR number instead of the PAN;

13. In case you are a Bidder other than an ASBA Bidder, do not submit the Bid without payment of the entire Bid Amount. In case you are an ASBA Bidder, do not submit the Bid without ensuring that funds equivalent to the entire Bid Amount are blocked in the relevant ASBA Account;
14. In case you are an ASBA Bidder, do not instruct your respective banks to release the funds blocked in the ASBA Account;
15. Do not submit incorrect details of the DP ID, Client ID and PAN or provide details for a beneficiary account which is suspended or for which details cannot be verified by the Registrar to the Issue;
16. Do not submit Bids on plain paper or on incomplete or illegible Bid cum Application Forms or on Bid cum Application Forms in a colour prescribed for another category of Bidder;
17. If you are a QIB, do not submit your Bid after 3.00 pm on the Bid/Issue Closing Date for QIBs;
18. If you are a Non-Institutional Bidder or Retail Individual Bidder, do not submit your Bid after 3.00 pm on the Bid/Issue Closing Date;
19. Do not Bid if you are not competent to contract under the Indian Contract Act, 1872, (other than minors having valid depository accounts as per Demographic Details provided by the Depositories);
20. If you are a QIB or a Non-Institutional Bidder, do not withdraw your Bid or lower the size of your Bid (in terms of quantity of the Equity Shares or the Bid Amount) at any stage;
21. In case of ASBA Bidders, do not submit more than five Bid cum Application Forms per ASBA Account;
22. Do not submit ASBA Bids to a member of the Syndicate at a location other than the Specified Locations or to the brokers other than the Registered Brokers at a location other than the Broker Centres;
23. Do not submit ASBA Bids to a member of the Syndicate in the Specified Locations unless the SCSB where the ASBA Account is maintained, as specified in the Bid cum Application Form, has named at least one branch in the relevant Specified Location, for the Syndicate to deposit Bid cum Application Forms (a list of such branches is available on the website of SEBI at http://www.sebi.gov.in/sebiweb/home/list/5/33/0/0/Recognised-Intermediaries, updated from time to time); and
24. Do not submit ASBA Bids to a Registered Broker unless the SCSB where the ASBA Account is maintained, as specified in the Bid cum Application Form, has named at least one branch in that location for the Registered Broker to deposit the Bid cum Application Forms.

The Bid cum Application Form is liable to be rejected if the above instructions, as applicable, are not complied with.

Undertakings by our Company

We undertake as follows:

1. That if our Company and/or the Selling Shareholders does not proceed with the Issue after the Bid/Issue Closing Date, the reason thereof shall be given as a public notice to be issued by our Company within two days of the Bid/Issue Closing Date. The public notice shall be issued in the same newspapers where the pre-Issue advertisements were published. The stock exchanges on which the Equity Shares are proposed to be listed shall also be informed promptly;

2. That if our Company and/or the Selling Shareholders withdraw the Issue after the Bid/Issue Closing Date, our Company shall be required to file a fresh offer document with the RoC/ SEBI, in the event our Company subsequently decides to proceed with the Issue;

3. The Equity Shares proposed to be sold by it in the Issue shall be transferred to the successful bidders within the specified time in accordance with the instruction of the Registrar to the Issue;

4. That the complaints received in respect of the Issue shall be attended to by our Company expeditiously and satisfactorily;

5. That all steps will be taken for the completion of the necessary formalities for listing and commencement of trading at all the stock exchanges where the Equity Shares are proposed to be listed within twelve (12) Working Days from the Bid/Issue Closing Date;

6. That where refunds are made through electronic transfer of funds, a suitable communication shall besent to the applicant within 15days from the Bid/Issue Closing Date, giving details of the bank where refunds shall be credited along with amount and expected date of electronic credit of refund;

7. That the certificates of the securities or refund orders to the Eligible NRIs shall be despatched within specified time;

8. That funds required for making refunds to unsuccessful Bidders as per the mode(s) disclosed shall bemade available to the Registrar to the Issue by our Company;

9. That our Company shall not have recourse to the Issue Proceeds until the final approval for listing and trading of the Equity Shares from all the Stock Exchanges where listing is sought has been received.

10. That no further issue of Equity Shares shall be made until the Equity Shares offered through the Red Herring Prospectus are listed or until the Bid monies are refunded on account of non-listing, under-subscription etc.

11. That, adequate arrangements shall be made to collect all Applications Supported by Blocked Amount and to consider them similar to non-ASBA applications while finalizing the Basis of Allotment; and

12. That it shall comply with such disclosure and account norms specified by SEBI from time to time.

Undertakings by the Selling Shareholders

Each of Selling Shareholders undertake that:

1. The Equity Shares offered by it through the Offer for Sale are eligible to be offered through the Offer for Sale in terms of Regulation 26(6) of the SEBI ICDR Regulations, and are free and clear of any liens or encumbrances;

2. they are the legal and beneficial owner of, and have full title to, the Equity Shares being sold in the Issue and the Equity Shares are free and clear of any liens or encumbrances and shall be transferred to the investors within the time specified under applicable law;

3. they shall provide such reasonable support and extend such reasonable co-operation as may be required by our Company in sending a suitable communication, where refunds are made through electronic transfer of funds, to the applicant within 15 days from the Bid/Issue Closing Date, giving details of the bank where refunds shall be credited along with amount and expected date of electronic credit of refund;

4. they shall not have recourse to the proceeds of the Issue until final approval for trading of the Equity Shares from all Stock Exchanges where listing is sought has been received;

5. if the Selling Shareholders do not proceed with the Issue after the Bid/ Issue Closing Date, the reason thereof shall be given by our Company as a public notice within two days of the Bid/ Issue Closing Date. The public notice shall be issued in the same newspapers where the pre- Issue advertisements were published. The stock exchanges on which the Equity Shares are proposed to be listed shall also be informed promptly. They shall extend all reasonable cooperation requested by our Company and the BRLMs in this regard;

6. they shall not further transfer the Equity Shares offered in the Offer for Sale except in the Issue during the period commencing from submission of the Draft Red Herring Prospectus with SEBI until the final trading approvals from all the Stock Exchanges have been obtained for the Equity Shares Allotted/ to be Allotted pursuant to the Issue and shall not sell, dispose of in any manner or create any lien, charge or encumbrance on the Equity Shares offered by them in the Issue; and

7. they shall take all such steps as may be required to ensure that the Equity Shares being sold by them pursuant to the Issue are available for transfer in the Issue within the time specified under applicable law.

Utilization of Net Proceeds of the Issue

The Board of Directors of our Company certifies that:

1. all monies received out of the Issue shall be transferred to a separate Bank Account other than the bank account referred to in Sub-Section (3) of Section 40 of the Companies Act, 2013;

2. details of all monies utilised out of the Issue referred in sub-item 1, shall be disclosed, and continue to be disclosed till the time any part of the Issue proceeds remains unutilised, under an appropriate head in the balance sheet of our Company indicating the purpose for which such monies have been utilised;

3. details of all unutilised monies out of the Issue referred in sub-item 1, if any shall be disclosed under an appropriate separate head in the balance sheet indicating the form in which such unutilised monies have been invested

Our Company along with the Selling Shareholders declares that all monies received out of the Issue shall be credited/ transferred to a separate bank account other than the bank account referred to in sub-section (3) of Section 40 of the Companies Act, 2013.

Restriction on Foreign Ownership of Indian Securities

For details on restrictions on foreign ownership of Indian securities, please refer to the chapter titled *"Key Regulations and Policies"* on page 155 of this Draft Red Herring Prospectus.

PART B

General Information Document for Investing in Public Issues

This General Information Document highlights the key rules, processes and procedures applicable to public issues in accordance with the provisions of the Companies Act, 2013 (to the extent notified and in effect), the Companies Act, 1956 (without reference to the provisions thereof that have ceased to have effect upon the notification of the Companies Act, 2013), the Securities Contracts (Regulation) Act, 1956, the Securities Contracts (Regulation) Rules, 1957 and the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009. Bidders/Applicants should not construe the contents of this General Information Document as legal advice and should consult their own legal counsel and other advisors in relation to the legal matters concerning the Issue. For taking an investment decision, the Bidders/Applicants should rely on their own examination of the Issuer and the Issue, and should carefully read the Red Herring Prospectus/Prospectus before investing in the Issue.

SECTION 1: PURPOSE OF THE GENERAL INFORMATION DOCUMENT

This document is applicable to the public issues undertaken through the Book-Building process as well as to the Fixed Price Issues. The purpose of the "General Information Document for Investing in Public Issues" is to provide general guidance to potential Bidders/Applicants in IPOs and FPOs, on the processes and procedures governing IPOs and FPOs, undertaken in accordance with the provisions of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009 ("SEBI ICDR Regulations, 2009").

Bidders/Applicants should note that investment in equity and equity related securities involves risk and Bidder/Applicant should not invest any funds in the Issue unless they can afford to take the risk of losing their investment. The specific terms relating to securities and/or for subscribing to securities in an Issue and the relevant information about the Issuer undertaking the Issue are set out in the Red Herring Prospectus ("RHP")/ Prospectus filed by the Issuer with the Registrar of Companies ("RoC"). Bidders/Applicants should carefully read the entire RHP/Prospectus and the Bid cum Application Form/Application Form and the Abridged Prospectus of the Issuer in which they are proposing to invest through the Issue. In case of any difference in interpretation or conflict and/or overlap between the disclosure included in this document and the RHP/Prospectus, the disclosures in the RHP/Prospectus shall prevail. The RHP/Prospectus of the Issuer is available on the websites of stock exchanges, on the website(s) of the BRLM(s) to the Issue and on the website of Securities and Exchange Board of India ("SEBI") at www.sebi.gov.in.

For the definitions of capitalized terms and abbreviations used herein Bidders/Applicants may refer to the section "Glossary and Abbreviations".

SECTION 2: BRIEF INTRODUCTION TO IPOs/FPOs

2.1 Initial public offer (IPO)

An IPO means an offer of specified securities by an unlisted Issuer to the public for subscription and may include an Offer for Sale of specified securities to the public by any existing holder of such securities in an unlisted Issuer.

For undertaking an IPO, an Issuer is *inter-alia* required to comply with the eligibility requirements of in terms of either Regulation 26(1) or Regulation 26(2) of the SEBI ICDR Regulations, 2009. For details of compliance with the eligibility requirements by the Issuer Bidders/Applicants may refer to the RHP/Prospectus.

2.2 Further public offer (FPO)

An FPO means an offer of specified securities by a listed Issuer to the public for subscription and may include Offer for Sale of specified securities to the public by any existing holder of such securities in a listed Issuer.

For undertaking an FPO, the Issuer is *inter-alia* required to comply with the eligibility requirements in terms of Regulation 26/27 of SEBI ICDR Regulations, 2009. For details of compliance with the eligibility requirements by the Issuer Bidders/Applicants may refer to the RHP/Prospectus.

2.3 Other Eligibility Requirements:

In addition to the eligibility requirements specified in paragraphs 2.1 and 2.2, an Issuer proposing to undertake an IPO or an FPO is required to comply with various other requirements as specified in the SEBI ICDR Regulations, 2009, the Companies Act, 2013 (to the extent notified and in effect), the Companies Act, 1956 (without reference to the provisions thereof that have ceased to have effect upon the notification of the Companies Act, 2013), the Securities Contracts (Regulation) Rules, 1957 (the "SCRR"), industry-specific regulations, if any, and other applicable laws for the time being in force.

For details in relation to the above Bidders/Applicants may refer to the RHP/Prospectus.

2.4 Types of Public Issues – Fixed Price Issues and Book Built Issues

In accordance with the provisions of the SEBI ICDR Regulations, 2009, an Issuer can either determine the Issue Price through the Book Building Process ("Book Built Issue") or undertake a Fixed Price Issue ("Fixed Price Issue"). An Issuer may mention Floor Price or Price Band in the RHP (in case of a Book Built Issue) and a Price or Price Band in the Draft Prospectus (in case of a fixed price Issue) and determine the price at a later date before registering the Prospectus with the Registrar of Companies.

The cap on the Price Band should be less than or equal to 120% of the Floor Price. The Issuer shall announce the Price or the Floor Price or the Price Band through advertisement in all newspapers in which the pre-issue advertisement was given at least five Working Days before the Bid/Issue Opening Date, in case of an IPO and at least one Working Day before the Bid/Issue Opening Date, in case of an FPO.

The Floor Price or the Issue price cannot be lesser than the face value of the securities.

Bidders/Applicants should refer to the RHP/Prospectus or Issue advertisements to check whether the Issue is a Book Built Issue or a Fixed Price Issue.

2.5 ISSUE PERIOD

The Issue may be kept open for a minimum of three Working Days (for all category of Bidders/Applicants) and not more than ten Working Days. Bidders/Applicants are advised to refer to the Bid cum Application Form and Abridged Prospectus or RHP/Prospectus for details of the Bid/Issue Period. Details of Bid/Issue Period are also available on the website of Stock Exchange(s).

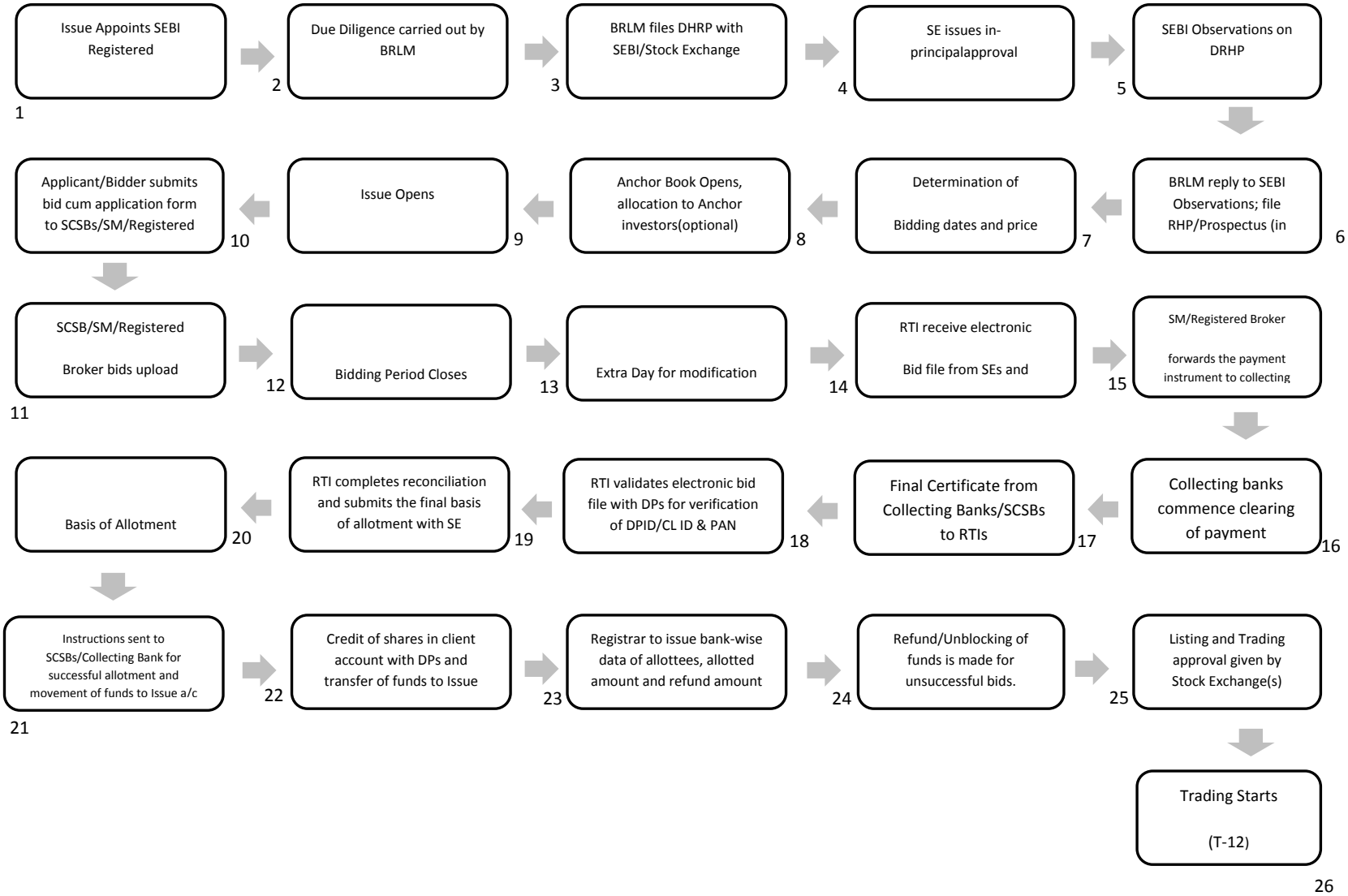
In case of a Book Built Issue, the Issuer may close the Bid/Issue Period for QIBs one Working Day prior to the Bid/Issue Closing Date if disclosures to that effect are made in the RHP. In case of revision of the Floor Price or Price Band in Book Built Issues the Bid/Issue Period may be extended by at least three Working Days, subject to the total Bid/Issue Period not exceeding 10 Working Days. For details of any revision of the Floor Price or Price Band, Bidders/Applicants may check the announcements made by the Issuer on the websites of the Stock Exchanges and the BRLM(s), and the advertisement in the newspaper(s) issued in this regard.

2.6 FLOWCHART OF TIMELINES

A flow chart of process flow in Fixed Price and Book Built Issues is as follows. Bidders/Applicants may note that this is not applicable for Fast Track FPOs.:

- In case of Issue other than Book Build Issue (Fixed Price Issue) the process at the following of the below mentioned steps shall be read as:

i. Step 7 : Determination of Issue Date and Price
ii. Step 10: Applicant submits ASBA Application Form with Designated Branch of SCSB and Non-ASBA forms directly to collection Bank and not to Broker.
iii. Step 11: SCSB uploads ASBA Application details in Stock Exchange Platform
iv. Step 12: Issue period closes
v. Step 15: Not Applicable


Issue Appoints SEBI Registered
1
Due Diligence carried out by BRLM
2
BRLM files DHRP with SEBI/Stock Exchange
3
SE issues in-principalapproval
4
SEBI Observations on DRHP
5
BRLM reply to SEBI Observations; file RHP/Prospectus (in
6
Determination of Bidding dates and price
7
Anchor Book Opens, allocation to Anchor investors(optional)
8
Issue Opens
9
Applicant/Bidder submits bid cum application form to SCSBs/SM/Registered
10
SCSB/SM/Registered Broker bids upload
11
Bidding Period Closes
12
Extra Day for modification
13
RTI receive electronic Bid file from SEs and
14
SM/Registered Broker forwards the payment instrument to collecting
15
Collecting banks commence clearing of payment
16
Final Certificate from Collecting Banks/SCSBs to RTIs
17
RTI validates electronic bid file with DPs for verification of DPID/CL ID & PAN
18
RTI completes reconciliation and submits the final basis of allotment with SE
19
Basis of Allotment
20
Instructions sent to SCSBs/Collecting Bank for successful allotment and movement of funds to Issue a/c
21
Credit of shares in client account with DPs and transfer of funds to Issue
22
Registrar to issue bank-wise data of allottees, allotted amount and refund amount
23
Refund/Unblocking of funds is made for unsuccessful bids.
24
Listing and Trading approval given by Stock Exchange(s)
25
Trading Starts (T-12)
26

SECTION 3: CATEGORY OF INVESTORS ELIGIBLE TO PARTICIPATE IN AN ISSUE

Each Bidder/Applicant should check whether it is eligible to apply under applicable law. Furthermore, certain categories of Bidders/Applicants, such as NRIs, FII's, FPIs, QFIs and FVCIs may not be allowed to Bid/Apply in the Issue or to hold Equity Shares, in excess of certain limits specified under applicable law. Bidders/Applicants are requested to refer to the RHP/Prospectus for more details.

Subject to the above, an illustrative list of Bidders/Applicants is as follows:

- Indian nationals resident in India who are competent to contract under the Indian Contract Act, 1872, in single or joint names (not more than three);
- Bids/Applications belonging to an account for the benefit of a minor (under guardianship);
- Hindu Undivided Families or HUFs, in the individual name of the Karta. The Bidder/Applicant should specify that the Bid is being made in the name of the HUF in the Bid cum Application Form/Application Form as follows: "Name of sole or First Bidder/Applicant: XYZ Hindu Undivided Family applying through XYZ, where XYZ is the name of the Karta". Bids/Applications by HUFs may be considered at par with Bids/Applications from individuals;
- Companies, corporate bodies and societies registered under applicable law in India and authorised to invest in equity shares;
- QIBs;
- NRIs on a repatriation basis or on a non-repatriation basis subject to applicable law;
- Qualified Foreign Investors subject to applicable law;
- Indian Financial Institutions, regional rural banks, co-operative banks (subject to RBI regulations and the SEBI ICDR Regulations, 2009 and other laws, as applicable);
- FIIs and sub-accounts registered with SEBI, other than a sub-account which is a foreign corporate or foreign individual, bidding under the QIBs category;
- Sub-accounts of FIIs registered with SEBI, which are foreign corporates or foreign individuals only under the Non Institutional Investors (NIIs) category;
- FPIs other than Category III foreign portfolio investors bidding under the QIBs category;
- FPIs which are Category III foreign portfolio investors, bidding under the NIIs category;
- Trusts/societies registered under the Societies Registration Act, 1860, or under any other law relating to trusts/societies and who are authorised under their respective constitutions to hold and invest in equity shares;
- Limited liability partnerships registered under the Limited Liability Partnership Act, 2008; and
- Any other person eligible to Bid/Apply in the Issue, under the laws, rules, regulations, guidelines and policies applicable to them and under Indian laws.
- As per the existing regulations, OCBs are not allowed to participate in an Issue.

SECTION 4: APPLYING IN THE ISSUE

Book Built Issue: Bidders should only use the specified Bid cum Application Form either bearing the stamp of a member of the Syndicate or bearing a stamp of the Registered Broker or stamp of SCSBs as available or downloaded from the websites of the Stock Exchanges.

Bid cum Application Forms are available with the members of the Syndicate, Registered Brokers, Designated Branches of the SCSBs and at the registered office of the Issuer. Electronic Bid cum Application Forms will be available on the websites of the Stock Exchanges at least one day prior to the Bid/Issue Opening Date. For further details regarding availability of Bid cum Application Forms, Bidders may refer to the RHP/Prospectus.

Fixed Price Issue: Applicants should only use the specified cum Application Form either bearing the stamp of Collection Bank(s) or SCSBs as available or downloaded from the websites of the Stock Exchanges. Application Forms are available with the Branches of Collection Banks or Designated Branches of the SCSBs and at the registered office of the Issuer. For further details regarding availability of Application Forms, Applicants may refer to the Prospectus.

Bidders/Applicants should ensure that they apply in the appropriate category. The prescribed color of the Bid cum Application Form for various categories of Bidders/Applicants is as follows:

Category	Color of the Bid cum Application Form
Resident Indian, Eligible NRIs applying on a non repatriation basis	White
NRIs, FVCIs, FIIs, their Sub-Accounts (other than Sub-Accounts which are foreign corporate(s) or foreign individuals bidding under the QIB), FPIs, QFIs, on a repatriation basis	Blue
Anchor Investors	White

Securities Issued in an IPO can only be in dematerialized form in compliance with Section 29 of the Companies Act, 2013. Bidders/Applicants will not have the option of getting the allotment of specified securities in physical form. However, they may get the specified securities rematerialised subsequent to allotment.

4.1 INSTRUCTIONS FOR FILING THE BID CUM APPLICATION FORM/ APPLICATION FORM

Bidders/Applicants may note that forms not filled completely or correctly as per instructions provided in this GID, the RHP and the Bid cum Application Form/Application Form are liable to be rejected.

Instructions to fill each field of the Bid cum Application Form can be found on the reverse side of the Bid cum Application Form. Specific instructions for filling various fields of the Resident Bid cum Application Form and Non-Resident Bid cum Application Form and samples are provided below.

The samples of the Bid cum Application Form for resident Bidders and the Bid cum Application Form for non-resident Bidders are reproduced below:

TEAR HERE

PLEASE FILL IN BLOCK LETTERS

COMMON BID CUM APPLICATION FORM FOR ASBA / NON-ASBA	XYZ LIMITED - PUBLIC ISSUE - R	FOR RESIDENT INDIAN, QIB, ELIGIBLE NRI's APPLYING ON A NON-REPATRIATION BASIS

Logo

To,
The Board of Directors
XYZ Limited

BOOK BUILDING ISSUE
IN

Bid cum Application Form No.

SYNDICATE MEMBER'S STAMP & CODE	BROKER'S/AGENT'S STAMP & CODE
ESCROW BANK / SCSB BRANCH STAMP & CODE	SUB-BROKER'S/SUB-AGENT'S STAMP & CODE
BANK BRANCH SERIAL NO.	REGISTRAR'S / SCSB SERIAL NO.

1. NAME & CONTACT DETAILS of Sole / First Applicant

Mr. / Ms.

Address

Email

Tel. No (with STD code) / Mobile

2. PAN OF SOLE / FIRST APPLICANT

3. BIDDER'S DEPOSITORY ACCOUNT DETAILS ☐ NSDL ☐ CDSL

For NSDL enter 8 digit DP ID followed by 8 digit Client ID / For CDSL enter 16 digit Client ID

4. BID OPTIONS (Only Retail Individual Bidders can Bid at "Cut-off")

Bid Options	No. of Equity Shares Bid (In Figures) (Bids must be in multiples of Bid Lot as advertised)	Price per Equity Share (₹)/ "Cut-off" (Price in multiples of ₹ 1/- only) (In Figures)			
		Bid Price	Discount, if any	Net Price	"Cut-off" (Please tick)
	7 6 5 4 3 2 1	4 3 2 1	4 3 2 1	4 3 2 1	
Option 1					☐
(OR) Option 2					☐
(OR) Option 3					☐

5. Category

☐ Retail Individual

☐ Non-Institutional

☐ QIB

6. Investor Status

☐ Individual(s) - I N D
☐ Hindu Undivided Family* - H U F
☐ Bodies Corporate - C O
☐ Banks & Financial Institutions - F I
☐ Mutual Funds - M F
☐ Non-Resident Indians - N R I (Non-Repatriation basis)
☐ National Investment Fund - NIF
☐ Insurance Funds - IF
☐ Insurance Companies - I C
☐ Venture Capital Funds - V C
☐ Others (Please specify) - O T H

* HUF should apply only through Karta (Application by HUF would be treated on par with Individual)

7. PAYMENT DETAILS (Please tick (✓) any one of payment option A or B below) PAYMENT OPTIONS ☐ Full Payment ☐ Part Payment

Amount Paid (₹ in figures) (₹ in words)

☐ (A) CHEQUE/ DEMAND DRAFT (DD)

Cheque/DD No. Dated D D M M Y Y

Drawn on (Bank Name & Branch)

☐ (B) ASBA

Bank A/c No.

Bank Name & Branch

I/WE (ON BEHALF OF JOINT APPLICANTS, IF ANY) HEREBY CONFIRM THAT I/WE HAVE READ AND UNDERSTOOD THE TERMS AND CONDITIONS OF THIS BID CUM APPLICATION FORM AND THE ATTACHED FORM 2A AND HEREBY AGREE AND CONFIRM THE 'BIDDERS UNDERTAKING' AS GIVEN OVERLEAF. I/We (on behalf of joint applicants, if any) hereby confirm that I/We have read the Instructions for Filling up the Bid Cum Application Form given overleaf.

8A. SIGNATURE OF SOLE/ FIRST APPLICANT	8B. SIGNATURE OF ASBA BANK ACCOUNT HOLDER(s) (AS PER BANK RECORDS) (For ASBA option ONLY)	BROKER'S / SCSB BRANCH'S STAMP (Acknowledging upload of Bid in Stock Exchange system)
Date : _____, 2011	I/We authorize the SCSB to do all acts as are necessary to make the Application in the Issue 1) 2) 3)	

TEAR HERE

XYZ LIMITED — Acknowledgement Slip for Syndicate Member / SCSB

Bid cum Application Form No.

DPID / CLID | PAN

Amount Paid (₹ in figures) | Bank & Branch

Cheque / DD/ASBA Bank A/c No.

Received from Mr./Ms.

Telephone / Mobile | Email

Stamp & Signature of Banker

TEAR HERE

XYZ LIMITED

	Option 1	Option 2	Option 3
No. of Equity Shares			
Bid Price			
Amount Paid (₹)			

Stamp & Signature of Syndicate Member / SCSB

Name of Sole / First Applicant

Cheque / DD/ASBA Bank A/c No.

Bank & Branch

Acknowledgement Slip for Bidder

Bid cum Application Form No.

TEARHERE

PLEASE FILL IN BLOCK LETTERS — TEAR HERE

COMMON BID CUM APPLICATION FORM FOR ASBA / NON-ASBA

XYZ LIMITED - PUBLIC ISSUE - NR

FOR ELIGIBLE NRIs, FIIs, FVCI, ETC., APPLYING ON A REPATRIATION BASIS

Logo

To,
The Board of Directors
XYZ Limited

BOOK BUILDING ISSUE
INE523L01018

Bid cum Application Form No.

SYNDICATE MEMBER'S STAMP & CODE	BROKER'S/AGENT'S STAMP & CODE
ESCROW BANK / SCSB BRANCH STAMP & CODE	SUB-BROKER'S/SUB-AGENT'S STAMP & CODE
BANK BRANCH SERIAL NO.	REGISTRAR'S / SCSB SERIAL NO.

1. NAME & CONTACT DETAILS of Sole / First Applicant

Mr. / Ms.

Address

Email

Tel. No (with STD code) / Mobile

2. PAN OF SOLE / FIRST APPLICANT

3. BIDDER'S DEPOSITORY ACCOUNT DETAILS ☐ NSDL ☐ CDSL

For NSDL enter 8 digit DP ID followed by 8 digit Client ID / For CDSL enter 16 digit Client ID

4. BID OPTIONS (Only Retail Individual Bidders can Bid at "Cut-off")

Bid Options	No. of Equity Shares Bid (In Figures) (Bids must be in multiples of Bid Lot as advertised)	Price per Equity Share (₹)/ "Cut-off" (Price in multiples of ₹ 1/- only) (In Figures)			
		Bid Price	Discount, if any	Net Price	"Cut-off" (Please tick)
	7 6 5 4 3 2 1	4 3 2 1	4 3 2 1	4 3 2 1	
Option 1					☐
(OR) Option 2					☐
(OR) Option 3					☐

5. Category
☐ Retail Individual
☐ Non-Institutional
☐ QIB

6. Investor Status
NRI Non-Resident Indian (Repatriation basis)
FII Foreign Institutional Investor
FVCI Foreign Venture Capital Investor
FIISA FII Sub Account Corporate / Individual
OTH Others (Please Specify)

7. PAYMENT DETAILS (Please tick (✓) any one of payment option A or B below) — **PAYMENT OPTIONS** ☐ Full Payment ☐ Part Payment

Amount Paid (₹ in figures) (₹ in words)

☐ **(A) CHEQUE/ DEMAND DRAFT (DD)**
Cheque/DD No. Dated D D M M Y Y
Drawn on (Bank Name & Branch)

☐ **(B) ASBA**
Bank A/c No.
Bank Name & Branch

I/WE (ON BEHALF OF JOINT APPLICANTS, IF ANY) HEREBY CONFIRM THAT I/WE HAVE READ AND UNDERSTOOD THE TERMS AND CONDITIONS OF THIS BID CUM APPLICATION FORM AND THE ATTACHED FORM 2A AND HEREBY AGREE AND CONFIRM THE 'BIDDERS UNDERTAKING' AS GIVEN OVERLEAF. I/We (on behalf of joint applicants, if any) hereby confirm that I/We have read the Instructions for Filling up the Bid Cum Application Form given overleaf.

8A. SIGNATURE OF SOLE/ FIRST APPLICANT

Date: 2011

8B. SIGNATURE OF ASBA BANK ACCOUNT HOLDER(S) (AS PER BANK RECORDS) (For ASBA option ONLY)

I/We authorize the SCSB to do all acts as are necessary to make the Application in the Issue

1)
2)
3)

BROKER'S / SCSB BRANCH'S STAMP (Acknowledging upload of Bid in Stock Exchange system)

TEAR HERE

XYZ LIMITED

Acknowledgement Slip for Syndicate Member / SCSB

Bid cum Application Form No.

DPID / CLID

PAN

Amount Paid (₹ in figures)

Bank & Branch

Cheque / DD/ASBA Bank A/c No.

Received from Mr./Ms.

Telephone / Mobile

Email

Stamp & Signature of Banker

TEAR HERE

XYZ LIMITED

	Option 1	Option 2	Option 3
No. of Equity Shares			
Bid Price			
Amount Paid (₹)			

Stamp & Signature of Syndicate Member / SCSB

Cheque / DD/ASBA Bank A/c No.

Bank & Branch

Name of Sole / First Applicant

Acknowledgement Slip for Bidder

Bid cum Application Form No.

TEAR HERE

4.1.1 FIELD NUMBER 1: NAME AND CONTACT DETAILS OF THE SOLE/FIRST BIDDER/APPLICANT

a) Bidders/Applicants should ensure that the name provided in this field is exactly the same as the name in which the Depository Account is held.

b) **Mandatory Fields:** Bidders/Applicants should note that the name and address fields are compulsory and e-mail and/or telephone number/mobile number fields are optional. Bidders/Applicants should note that the contact details mentioned in the Bid-cum Application Form/Application Form may be used to dispatch communications(including refund orders and letters notifying the unblocking of the bank accounts of ASBA Bidders/Applicants) in case the communication sent to the address available with the Depositories are returned undelivered or are not available. The contact details provided in the Bid cum Application Form may be used by the Issuer, the members of the Syndicate, the Registered Broker and the Registrar to the Issue only for correspondence(s) related to an Issue and for no other purposes.

c) **Joint Bids/Applications:** In the case of Joint Bids/Applications, the Bids /Applications should be made in the name of the Bidder/Applicant whose name appears first in the Depository account. The name so entered should be the same as it appears in the Depository records. The signature of only such First Bidder/Applicant would be required in the Bid cum Application Form/Application Form and such First Bidder/Applicant would be deemed to have signed on behalf of the joint holders All payments may be made out in favor of the Bidder/Applicant whose name appears in the Bid cum Application Form/Application Form or the Revision Form and all communications may be addressed to such Bidder/Applicant and may be dispatched to his or her address as per the Demographic Details received from the Depositories.

d) **Impersonation:** Attention of the Bidders/Applicants is specifically drawn to the provisions of sub-section (1) of Section 38 of the Companies Act, 2013 which is reproduced below:

"Any person who:

- *makes or abets making of an application in a fictitious name to a company for acquiring, or subscribing for, its securities; or*
- *makes or abets making of multiple applications to a company in different names or in different combinations of his name or surname for acquiring or subscribing for its securities; or*
- *otherwise induces directly or indirectly a company to allot, or register any transfer of, securities to him, or to any other person in a fictitious name,*

shall be liable for action under Section 447."

The liability prescribed under Section 447 of the Companies Act, 2013 includes imprisonment for a term which shall not be less than six months extending up to 10 years (provided that where the fraud involves public interest, such term shall not be less than three years) and fine of an amount not less than the amount involved in the fraud, extending up to three times of such amount.

e) **Nomination Facility to Bidder/Applicant:** Nomination facility is available in accordance with the provisions of Section 72 of the Companies Act, 2013. In case of allotment of the Equity Shares in dematerialized form, there is no need to make a separate nomination as the nomination registered with the Depository may prevail. For changing nominations, the Bidders/Applicants should inform their respective DP.

4.1.2 FIELD NUMBER 2: PAN NUMBER OF SOLE/FIRST BIDDER/APPLICANT

a) PAN (of the Sole/ First Bidder/Applicant) provided in the Bid cum Application Form/Application Form should be exactly the same as the PAN of the person(s) in whose name the relevant beneficiary account is held as per the Depositories' records.

b) PAN is the sole identification number for participants transacting in the securities market irrespective of the amount of transaction except for Bids/Applications on behalf of the Central or State Government, Bids/Applications by officials appointed by the courts and Bids/Applications byBidders/Applicants, other than the PAN Exempted Bidders/Applicants, are required to disclose their PAN in the Bid cum Application Form/Application Form, irrespective of the Bid/Application Amount. A Bid cum Application Form/Application Form without PAN, except in case of Exempted Bidders/Applicants, is liable to be rejected. Bids/Applications by the Bidders/Applicants whose PAN is not available as per the Demographic Details available in their Depository records, are liable to be rejected.

c) The exemption for the PAN Exempted Bidders/Applicants is subject to (a) the Demographic Details received from the respective Depositories confirming the exemption granted to the beneficiary owner by a suitable description in the PAN field and the beneficiary account remaining in "active status"; and (b) in the case of residents of Sikkim, the address as per the Demographic Details evidencing the same.

d) Bid cum Application Forms/Application Forms which provide the General Index Register Number instead of PAN may be rejected.

e) Bids/Applications by Bidders whose demat accounts have been 'suspended for credit' are liable to be rejected pursuant to the circular issued by SEBI on July 29, 2010, bearing number CIR/MRD/DP/22/2010. Such accounts are classified as "Inactive demat accounts" and demographic details are not provided by depositories.

4.1.3 FIELD NUMBER 3: BIDDERS/APPLICANTS DEPOSITORY ACCOUNT DETAILS

a) Bidders/Applicants should ensure that DP ID and the Client ID are correctly filled in the Bid cum Application Form/Application Form. The DP ID and Client ID provided in the Bid cum Application Form/Application Form should match with the DP ID and Client ID available in the Depository database, **otherwise, the Bid cum Application Form/Application Form is liable to be rejected**.

b) Bidders/Applicants should ensure that the beneficiary account provided in the Bid cumApplication Form/Application Form is active.

c) Bidders/Applicants should note that on the basis of DP ID and Client ID as provided in the Bid cum Application Form/Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving refunds and allocation advice (including through physical refund warrants, direct credit, NECS, NEFT and RTGS), or unblocking of ASBA Account or for other correspondence(s) related to an Issue. Please note that refunds shall be credited only to the bank account from which the Bid Amount was remitted to the Escrow Bank.

d) Bidders/Applicants are, advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

4.1.4 FIELD NUMBER 4: BID OPTIONS

a) Price or Floor Price or Price Band, minimum Bid Lot and Discount (if applicable) may be disclosed in the Prospectus/RHP by the Issuer. The Issuer is required to announce the Floor Price or Price Band, minimum Bid Lot and Discount (if applicable) by way of an advertisement in at least one English, one Hindi and one regional newspaper, with wide circulation, at least five Working Days before Bid/Issue Opening Date in case of an IPO, and at least one Working Day before Bid/Issue Opening Date in case of an FPO.

b) The Bidders may Bid at or above Floor Price or within the Price Band for IPOs /FPOs undertaken through the Book Building Process. In the case of Alternate Book Building Process for an FPO, the Bidders may Bid at Floor Price or any price above the Floor Price (For further details bidders may refer to (Section 5.6 (e))

c) **Cut-Off Price:** Retail Individual Investors or Employees or Retail Individual Shareholders can Bid at the Cut-off Price indicating their agreement to Bid for and purchase the Equity Shares at the Issue Price as determined at the end of the Book Building Process. Bidding at the Cut-off Price is prohibited for QIBs and NIIs and such Bids from QIBs and NIIs may be rejected.

d) **Minimum Application Value and Bid Lot:** The Issuer in consultation with the BRLMs may decide the minimum number of Equity Shares for each Bid to ensure that the minimum application value is within the range of ₹ 10,000 to ₹15,000. The minimum Bid Lot is accordingly determined by an Issuer on basis of such minimum application value.

e) **Allotment:** The allotment of specified securities to each RII shall not be less than the minimum Bid Lot, subject to availability of shares in the RII category, and the remaining available shares, if any, shall be allotted on a proportionate basis. For details of the Bid Lot, bidders may to the RHP/Prospectus or the advertisement regarding the Price Band published by the Issuer.

4.1.4.1 Maximum and Minimum Bid Size

a) The Bidder may Bid for the desired number of Equity Shares at a specific price. Bids by Retail Individual Investors, Employees and Retail Individual Shareholders must be for such number of shares so as to ensure that the Bid Amount less Discount (as applicable), payable by the Bidder does not exceed ₹ 200,000.

   In case the Bid Amount exceeds ₹ 200,000 due to revision of the Bid or any other reason, the Bid may be considered for allocation under the Non-Institutional Category, with it not being eligible for Discount then such Bid may be rejected if it is at the Cut-off Price.

b) For NRIs, a Bid Amount of up to ₹ 200,000 may be considered under the Retail Category for the purposes of allocation and a Bid Amount exceeding ₹ 200,000 may be considered under the Non-Institutional Category for the purposes of allocation.

c) Bids by QIBs and NIIs must be for such minimum number of shares such that the Bid Amount exceeds ₹ 200,000 and in multiples of such number of Equity Shares thereafter, as may be disclosed in the Bid cum Application Form and the RHP/Prospectus, or as advertised by the Issuer, as the case may be. Non-Institutional Bidders and QIBs are not allowed to Bid at 'Cut-off Price'.

d) RII may revise their bids till closure of the bidding period or withdraw their bids until finalization of allotment. QIBs and NII's cannot withdraw or lower their Bids (in terms of quantity of Equity Shares or the Bid Amount) at any stage after bidding and are required to pay the Bid Amount upon submission of the Bid.

e) In case the Bid Amount reduces to ₹ 200,000 or less due to a revision of the Price Band, Bids by the Non-Institutional Bidders who are eligible for allocation in the Retail Category would be considered for allocation under the Retail Category.

f) For Anchor Investors, if applicable, the Bid Amount shall be least ₹ 100 million. One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is being done to other Anchor Investors. Bids by various schemes of a Mutual Fund shall be aggregated to determine the Bid Amount. A Bid cannot be submitted for more than 60% of the QIB Portion under the Anchor Investor Portion. Anchor Investors cannot withdraw their Bids or lower the size of their Bids (in terms of quantity of Equity Shares or the Bid Amount) at any stage after the Anchor Investor Bid/ Issue Period and are required to pay the Bid Amount at the time of submission of the Bid. In case the Anchor Investor Issue Price is lower than the Issue Price, the balance amount shall be payable as per the pay-in-date mentioned in the revised CAN. In case the Issue Price is lower than the Anchor Investor Issue Price, the amount in excess of the Issue Price paid by the Anchor Investors shall not be refunded to them.

g) A Bid cannot be submitted for more than the Issue size.

h) The maximum Bid by any Bidder including QIB Bidder should not exceed the investment limits prescribed for them under the applicable laws.

i) The price and quantity options submitted by the Bidder in the Bid cum Application Form may be treated as optional bids from the Bidder and may not be cumulated. After determination of the Issue Price, the number of Equity Shares Bid for by a Bidder at or above the Issue Price may be considered for allotment and the rest of the Bid(s), irrespective of the Bid Amount may automatically become invalid. This is not applicable in case of FPOs undertaken through Alternate Book Building Process (For details of bidders may refer to (Section 5.6 (e))

4.1.4.2 Multiple Bids

a) Bidder should submit only one Bid cum Application Form. Bidder shall have the option to make a maximum of Bids at three different price levels in the Bid cum Application Form and such options are not considered as multiple Bids.

Submission of a second Bid cum Application Form to either the same or to another member of the Syndicate, SCSB or Registered Broker and duplicate copies of Bid cum Application Forms bearing the same application number shall be treated as multiple Bids and are liable to be rejected.

b) Bidders are requested to note the following procedures may be followed by the Registrar to the Issue to detect multiple Bids:

I. All Bids may be checked for common PAN as per the records of the Depository. For Bidders other than Mutual Funds and FII sub-accounts, Bids bearing the same PAN may be treated as multiple Bids by a Bidder and may be rejected.

II. For Bids from Mutual Funds and FII sub-accounts, submitted under the same PAN, as well as Bids on behalf of the PAN Exempted Bidders, the Bid cum Application Forms may be checked for common DP ID and Client ID. Such Bids which have the same DP ID and Client ID may be treated as multiple Bids and are liable to be rejected.

c) The following Bids may not be treated as multiple Bids:

i. Bids by Reserved Categories bidding in their respective Reservation Portion as well as bids made by them in the Net Issue portion in public category.

ii. Separate Bids by Mutual Funds in respect of more than one scheme of the Mutual Fund provided that the Bids clearly indicate the scheme for which the Bid has been made.

iii. Bids by Mutual Funds, and sub-accounts of FIIs (or FIIs and its sub-accounts) submitted with the same PAN but with different beneficiary account numbers, Client IDs and DP IDs.

iv. Bids by Anchor Investors under the Anchor Investor Portion and the QIB Category.

4.1.5 FIELD NUMBER 5 : CATEGORY OF BIDDERS

a) The categories of Bidders identified as per the SEBI ICDR Regulations, 2009 for the purpose of Bidding, allocation and allotment in the Issue are RIIs, NIIs and QIBs.

b) Up to 60% of the QIB Category can be allocated by the Issuer, on a discretionary basis subject to the criteria of minimum and maximum number of anchor investors based on allocation size, to the Anchor Investors, in accordance with SEBI ICDR Regulations, 2009, with one-third of the Anchor Investor Portion reserved for domestic Mutual Funds subject to valid Bids being received at or above the Issue Price. For details regarding allocation to Anchor Investors, bidders may refer to the RHP/Prospectus.

c) An Issuer can make reservation for certain categories of Bidders/Applicants as permitted under the SEBI ICDR Regulations, 2009. For details of any reservations made in the Issue, Bidders/Applicants may refer to the RHP/Prospectus.

d) The SEBI ICDR Regulations, 2009, specify the allocation or allotment that may be made to various categories of Bidders in an Issue depending upon compliance with the eligibility conditions. Details pertaining to allocation are disclosed on reverse side of the Revision Form. For Issue specific details in relation to allocation Bidder/Applicant may refer to the RHP/Prospectus.

4.1.6 FIELD NUMBER 6: INVESTOR STATUS

a) Each Bidder/Applicant should check whether it is eligible to apply under applicable law and ensure that any prospective allotment to it in the Issue is in compliance with the investment restrictions under applicable law.

b) Certain categories of Bidders/Applicants, such as NRIs, FIIs, FPIs, QFIs and FVCIs may not be allowed to Bid/Apply in the Issue or hold Equity Shares exceeding certain limits specified under applicable law. Bidders/Applicants are requested to refer to the RHP/Prospectus for more details.

c) Bidders/Applicants should check whether they are eligible to apply on non-repatriation basis or repatriation basis and should accordingly provide the investor status. Details regarding investor status are different in the Resident Bid cum Application Form and Non-Resident Bid cum Application Form.

d) Bidders/Applicants should ensure that their investor status is updated in the Depository records.

4.1.7 FIELD NUMBER 7: PAYMENT DETAILS

a) All Bidders are required to make payment of the full Bid Amount (net of any Discount, as applicable) along-with the Bid cum Application Form. If the Discount is applicable in the Issue, the RIIs should indicate the full Bid Amount in the Bid cum Application Form and the payment shall be made for Bid Amount net of Discount. Only in cases where the RHP/Prospectus indicates that part payment may be made, such an option can be exercised by the Bidder. In case of Bidders specifying more than one Bid Option in the Bid cum Application Form, the total Bid Amount may be calculated for the highest of three options at net price, i.e. Bid price less Discount offered, if any.

b) Bidders who Bid at Cut-off price shall deposit the Bid Amount based on the Cap Price.

c) QIBs and NIIs can participate in the Issue only through the ASBA mechanism.

d) RIIs and/or Reserved Categories bidding in their respective reservation portion can Bid, either through the ASBA mechanism or by paying the Bid Amount through a cheque or a demand draft ("Non-ASBA Mechanism").

e) Bid Amount cannot be paid in cash, through money order or through postal order.

4.1.7.1 Instructions for non-ASBA Bidders:

a) Non-ASBA Bidders may submit their Bids with a member of the Syndicate or any of the Registered Brokers of the Stock Exchange. The details of Broker Centres along with names and contact details of the Registered Brokers are provided on the websites of the Stock Exchanges.

b) For Bids made through a member of the Syndicate: The Bidder may, with the submission of the Bid cum Application Form, draw a cheque or demand draft for the Bid Amount in favour of the Escrow Account as specified under the RHP/Prospectus and the Bid cum Application Form and submit the same to the members of the Syndicate at Specified Locations.

c) For Bids made through a Registered Broker: The Bidder may, with the submission of the Bid cum Application Form, draw a cheque or demand draft for the Bid Amount in favour of the Escrow Account as specified under the RHP/Prospectus and the Bid cum Application Form and submit the same to the Registered Broker.

d) If the cheque or demand draft accompanying the Bid cum Application Form is not made favoring the Escrow Account, the Bid is liable to be rejected.

e) Payments should be made by cheque, or demand draft drawn on any bank (including a co-operative bank), which is situated at, and is a member of or sub-member of the bankers' clearing house located at the centre where the Bid cum Application Form is submitted. Cheques/bank drafts drawn on banks not participating in the clearing process may not be accepted and applications accompanied by such cheques or bank drafts are liable to be rejected.

f) The Escrow Collection Banks shall maintain the monies in the Escrow Account for and on behalf of the Bidders until the Designated Date.

g) Bidders are advised to provide the number of the Bid cum Application Form and PAN on the reverse of the cheque or bank draft to avoid any possible misuse of instruments submitted.

4.1.7.2 Payment instructions for ASBA Bidders

a) ASBA Bidders may submit the Bid cum Application Form either

I. in physical mode to the Designated Branch of an SCSB where the Bidders/Applicants have ASBA Account, or

II. in electronic mode through the internet banking facility offered by an SCSB authorizing blocking of funds that are available in the ASBA account specified in the Bid cum Application Form, or

III. in physical mode to a member of the Syndicate at the Specified Locations, or

IV. Registered Brokers of the Stock Exchange

b) ASBA Bidders may specify the Bank Account number in the Bid cum Application Form. The Bid cum Application Form submitted by an ASBA Bidder and which is accompanied by cash, demand draft, money order, postal order or any mode of payment other than blocked amounts in the ASBA Account maintained with an SCSB, may not be accepted.

c) Bidders should ensure that the Bid cum Application Form is also signed by the ASBA Account holder(s) if the Bidder is not the ASBA Account holder;

d) Bidders shall note that for the purpose of blocking funds under ASBA facility clearly demarcated funds shall be available in the account.

e) From one ASBA Account, a maximum of five Bids cum Application Forms can be submitted.

f) **ASBA Bidders bidding through a member of the Syndicate** should ensure that the Bid cum Application Form is submitted to a member of the Syndicate only at the Specified locations. ASBA Bidders should also note that Bid cum Application Forms submitted to a member of the Syndicate at the Specified locations may not be accepted by the Member of the Syndicate if the SCSB where the ASBA Account, as specified in the Bid cum Application Form, is maintained has not named at least one branch at that location for the members of the Syndicate to deposit Bid cum Application Forms (a list of such branches is available on the website of SEBI at http://www.sebi.gov.in/sebiweb/home/list/5/33/0/0/Recognised-Intermediaries).

g) **ASBA Bidders bidding through a Registered Broker** should note that Bid cum Application Forms submitted to the Registered Brokers may not be accepted by the Registered Broker, if the SCSB where the

ASBA Account, as specified in the Bid cum Application Form, is maintained has not named at least one branch at that location for the Registered Brokers to deposit Bid cum Application Forms.

h) **ASBA Bidders bidding directly through the SCSBs** should ensure that the Bid cum Application Form is submitted to a Designated Branch of a SCSB where the ASBA Account is maintained.

i) Upon receipt of the Bid cum Application Form, the Designated Branch of the SCSB may verify if sufficient funds equal to the Bid Amount are available in the ASBA Account, as mentioned in the Bid cum Application Form.

j) If sufficient funds are available in the ASBA Account, the SCSB may block an amount equivalent to the Bid Amount mentioned in the Bid cum Application Form and for application directly submitted to SCSB by investor, may enter each Bid option into the electronic bidding system as a separate Bid.

k) If sufficient funds are not available in the ASBA Account, the Designated Branch of the SCSB may not upload such Bids on the Stock Exchange platform and such bids are liable to be rejected.

l) Upon submission of a completed Bid cum Application Form each ASBA Bidder may be deemed to have agreed to block the entire Bid Amount and authorized the Designated Branch of the SCSB to block the Bid Amount specified in the Bid cum Application Form in the ASBA Account maintained with the SCSBs.

m) The Bid Amount may remain blocked in the aforesaid ASBA Account until finalisation of the Basis of allotment and consequent transfer of the Bid Amount against the Allotted Equity Shares to the Public Issue Account, or until withdrawal or failure of the Issue, or until withdrawal or rejection of the Bid, as the case may be.

n) SCSBs bidding in the Issue must apply through an Account maintained with any other SCSB; else their Bids are liable to be rejected.

4.7.2.1. Unblocking of ASBA Account

a) Once the Basis of Allotment is approved by the Designated Stock Exchange, the Registrar to the Issue may provide the following details to the controlling branches of each SCSB, along with instructions to unblock the relevant bank accounts and for successful applications transfer the requisite money to the Public Issue Account designated for this purpose, within the specified timelines: (i) the number of Equity Shares to be Allotted against each Bid, (ii) the amount to be transferred from the relevant bank account to the Public Issue Account, for each Bid, (iii) the date by which funds referred to in (ii) above may be transferred to the Public Issue Account, and (iv) details of rejected ASBA Bids, if any, along with reasons for rejection and details of withdrawn or unsuccessful Bids, if any, to enable the SCSBs to unblock the respective bank accounts.

b) On the basis of instructions from the Registrar to the Issue, the SCSBs may transfer the requisite amount against each successful ASBA Bidder to the Public Issue Account and may unblock the excess amount, if any, in the ASBA Account.

c) In the event of withdrawal or rejection of the Bid cum Application Form and for unsuccessful Bids, the Registrar to the Issue may give instructions to the SCSB to unblock the Bid Amount in the relevant ASBA Account within 12 Working Days of the Bid/Issue Closing Date.

4.1.7.3 Additional Payment Instructions for NRIs

The Non-Resident Indians who intend to make payment through Non-Resident Ordinary (NRO) accounts shall use the form meant for Resident Indians (non-repatriation basis). In the case of Bids by NRIs applying on a repatriation basis, payment shall not be accepted out of NRO Account.

4.1.7.4 Discount (if applicable)

a) The Discount is stated in absolute rupee terms.

b) Bidders applying under RII category, Retail Individual Shareholder and employees are only eligible for discount. For Discounts offered in the Issue, Bidders may refer to the RHP/Prospectus.

c) The Bidders entitled to the applicable Discount in the Issue may make payment for an amount i.e. the Bid Amount less Discount (if applicable).

d) Bidder may note that in case the net payment (post Discount) is more than two lakh Rupees, the bidding system automatically considers such applications for allocation under Non-Institutional Category. These applications are neither eligible for Discount nor fall under RII category.

4.1.8 FIELD NUMBER 8: SIGNATURES AND OTHER AUTHORISATIONS

a) Only the First Bidder/Applicant is required to sign the Bid cum Application Form/Application Form. Bidders/Applicants should ensure that signatures are in one of the languages specified in the Eighth Schedule to the Constitution of India.

b) If the ASBA Account is held by a person or persons other than the ASBA Bidder/Applicant., then the Signature of the ASBA Account holder(s) is also required.

c) In relation to the ASBA Bids/Applications, signature has to be correctly affixed in the authorization/undertaking box in the Bid cum Application Form/Application Form, or an authorisation has to be provided to the SCSB via the electronic mode, for blocking funds in the ASBA Account equivalent to the Bid Amount mentioned in the Bid cum Application Form/Application Form.

d) Bidders/Applicants must note that Bid cum Application Form/Application Form without signature of Bidder/Applicant and /or ASBA Account holder is liable to be rejected.

4.1.9 ACKNOWLEDGEMENT AND FUTURE COMMUNICATION

a) Bidders should ensure that they receive the acknowledgment duly signed and stamped by a member of the Syndicate, Registered Broker or SCSB, as applicable, for submission of the Bid cum Application Form.
b) Applicants should ensure that they receive the acknowledgment duly signed and stamped by an Escrow Collection Bank or SCSB, as applicable, for submission of the Application Form.

c) All communications in connection with Bids/Applications made in the Issue should be addressed as under:

i. In case of queries related to Allotment, non-receipt of Allotment Advice, credit of allotted equity shares, refund orders, the Bidders/Applicants should contact the Registrar to the Issue.

ii. In case of ASBA Bids submitted to the Designated Branches of the SCSBs, the Bidders/Applicants should contact the relevant Designated Branch of the SCSB.

iii. In case of queries relating to uploading of Syndicate ASBA Bids, the Bidders/Applicants should contact the relevant Syndicate Member.

iv. In case of queries relating to uploading of Bids by a Registered Broker, the Bidders/Applicants should contact the relevant Registered Broker.

v. Bidder/Applicant may contact the Company Secretary and Compliance Officer or BRLM(s) in case of any other complaints in relation to the Issue.

d) The following details (as applicable) should be quoted while making any queries –

i. full name of the sole or First Bidder/Applicant, Bid cum Application Form number, Applicants'/Bidders' DP ID, Client ID, PAN, number of Equity Shares applied for, amount paid on application.

ii. name and address of the member of the Syndicate, Registered Broker or the Designated Branch, as the case may be, where the Bid was submitted or

iii. In case of Non-ASBA bids cheque or draft number and the name of the issuing bank thereof

iv. In case of ASBA Bids, ASBA Account number in which the amount equivalent to the Bid Amount was blocked.

For further details, Bidder/Applicant may refer to the RHP/Prospectus and the Bid cum Application Form.

4.2 INSTRUCTIONS FOR FILING THE REVISION FORM

a) During the Bid/Issue Period, any Bidder/Applicant (other than QIBs and NIIs, who can only revise their bid upwards) who has registered his or her interest in the Equity Shares at a particular price level is free to revise his or her Bid within the Price Band using the Revision Form, which is a part of the Bid cum Application Form.

b) RII may revise their bids till closure of the bidding period or withdraw their bids until finalization of allotment.

c) Revisions can be made in both the desired number of Equity Shares and the Bid Amount by using the Revision Form.

d) The Bidder/Applicant can make this revision any number of times during the Bid/ Issue Period. However, for any revision(s) in the Bid, the Bidders/Applicants will have to use the services of the same member of the Syndicate, the Registered Broker or the SCSB through which such Bidder/Applicant had placed the original Bid. Bidders/Applicants are advised to retain copies of the blank Revision Form and the Bid(s) must be made only in such Revision Form or copies thereof.

e) A sample Revision form is reproduced below:

COMMON BID REVISION FORM FOR ASBA / NON-ASBA

XYZ LIMITED - PUBLIC ISSUE - R

FOR RESIDENT INDIAN, QIB, ELIGIBLE NRI's APPLYING ON A NON-REPATRIATION BASIS

Logo

To,
The Board of Directors
XYZ Limited

BOOK BUILDING ISSUE
INE523L01018

Bid cum Application Form No.

SYNDICATE MEMBER'S STAMP & CODE	BROKER'S/AGENT'S STAMP & CODE
ESCROW BANK / SCSB BRANCH STAMP & CODE	SUB-BROKER'S/SUB-AGENT'S STAMP & CODE
BANK BRANCH SERIAL NO.	REGISTRAR'S / SCSB SERIAL NO.

1. NAME & CONTACT DETAILS of Sole / First Applicant

Mr. / Ms.

Tel. No (with STD code) / Mobile

2. PAN OF SOLE / FIRST APPLICANT

3. BIDDER'S DEPOSITORY ACCOUNT DETAILS ☐ NSDL ☐ CDSL

For NSDL enter 8 digit DP ID followed by 8 digit Client ID / For CDSL enter 16 digit Client ID

PLEASE CHANGE MY BID

4. FROM (as per last Bid or Revision)

Bid Options	No. of Equity Shares Bid (Bids must be in multiples of Bid Lot as advertised) (In Figures)	Price per Equity Share (₹)/ "Cut-off" (Price in multiples of ₹ 1/- only) (In Figures) Bid Price	Discount, if any	Net Price	"Cut-off" (Please tick)
	7 6 5 4 3 2 1	4 3 2 1	4 3 2 1	4 3 2 1	
Option 1	OLD BID				☐
(OR) Option 2					☐
(OR) Option 3					☐

5. TO (Revised Bid)

Bid Options	No. of Equity Shares Bid (Bids must be in multiples of Bid Lot as advertised) (In Figures)	Price per Equity Share (₹)/ "Cut-off" (Price in multiples of ₹ 1/- only) (In Figures) Bid Price	Discount, if any	Net Price	"Cut-off" (Please tick)
	7 6 5 4 3 2 1	4 3 2 1	4 3 2 1	4 3 2 1	
Option 1	REVISED BID				☐
(OR) Option 2					☐
(OR) Option 3					☐

6. PAYMENT DETAILS (Please tick (✓) any one of payment option A or B below) PAYMENT OPTIONS ☐ Full Payment ☐ Part Payment

Additional Amount Paid (₹ in figures) (₹ in words)

☐ (A) CHEQUE/ DEMAND DRAFT (DD)
Cheque/DD No. Dated D D M M Y Y
Drawn on (Bank Name & Branch)

☐ (B) ASBA
Bank A/c No.
Bank Name & Branch

I/WE (ON BEHALF OF JOINT APPLICANTS, IF ANY) HEREBY CONFIRM THAT I/WE HAVE READ AND UNDERSTOOD THE TERMS AND CONDITIONS OF THIS BID REVISION FORM AND THE ATTACHED FORM 2A AND HEREBY AGREE AND CONFIRM THE 'BIDDERS UNDERTAKING' AS GIVEN OVERLEAF. I/We (on behalf of joint applicants, if any) hereby confirm that I/We have read the Instructions for Filling up the Bid revision Form given overleaf.

7A. SIGNATURE OF SOLE/ JOINT APPLICANT(S)	7B. SIGNATURE OF ASBA BANK ACCOUNT HOLDER(s) (AS PER BANK RECORDS) (FOR ASBA OPTION ONLY)	BROKER'S / SCSB BRANCH'S STAMP (Acknowledging upload of Bid in Stock Exchange system)
Date : _____, 2011	I/We authorize the SCSB to do all acts as are necessary to make the Application in the Issue 1) 2) 3)	

TEAR HERE

XYZ LIMITED
BID REVISION FORM

Acknowledgement Slip for Syndicate Member / SCSB

Bid cum Application Form No.

DPID / CLID PAN

Additional Amount Paid (₹) Bank & Branch

Cheque / DD/ASBA Bank A/c No.

Received from Mr./Ms.

Telephone / Mobile Email

Stamp & Signature of Banker

REVISED BID

TEAR HERE

XYZ LIMITED BID REVISION FORM

	Option 1	Option 2	Option 3
No. of Equity Shares			
Bid Price			
Additional Amount Paid (₹)			

REVISED BID

Acknowledgement of Sydicate Member / SCSB

Name of Sole / First Applicant

Cheque / DD/ASBA Bank A/c No.

Bank & Branch

Acknowledgement Slip for Bidder

Bid cum Application Form No.

TEAR HERE

PLEASE FILL IN BLOCK LETTERS

TEAR HERE

Instructions to fill each field of the Revision Form can be found on the reverse side of the Revision Form. Other than instructions already highlighted at paragraph 4.1 above, point wise instructions regarding filling up various fields of the Revision Form are provided below:

4.2.1 FIELDS 1, 2 AND 3: NAME AND CONTACT DETAILS OF SOLE/FIRST BIDDER/APPLICANT, PAN OF SOLE/FIRST BIDDER/APPLICANT & DEPOSITORY ACCOUNT DETAILS OF THE BIDDER/APPLICANT

Bidders/Applicants should refer to instructions contained in paragraphs 4.1.1, 4.1.2 and 4.1.3.

4.2.2 FIELD 4 & 5: BID OPTIONS REVISION 'FROM' AND 'TO'

a) Apart from mentioning the revised options in the Revision Form, the Bidder/Applicant must also mention the details of all the bid options given in his or her Bid cum Application Form or earlier Revision Form. For example, if a Bidder/Applicant has Bid for three options in the Bid cum Application Form and such Bidder/Applicant is changing only one of the options in the Revision Form, the Bidder/Applicant must still fill the details of the other two options that are not being revised, in the Revision Form. The members of the Syndicate, the Registered Brokers and the Designated Branches of the SCSBs may not accept incomplete or inaccurate Revision Forms.

b) In case of revision, Bid options should be provided by Bidders/Applicants in the same order as provided in the Bid cum Application Form.

c) In case of revision of Bids by RIIs, Employees and Retail Individual Shareholders, such Bidders/Applicants should ensure that the Bid Amount, subsequent to revision, does not exceed ₹ 200,000. In case the Bid Amount exceeds ₹ 200,000 due to revision of the Bid or for any other reason, the Bid may be considered, subject to eligibility, for allocation under the Non-Institutional Category, not being eligible for Discount (if applicable) and such Bid may be rejected if it is at the Cut-off Price. The Cut-off Price option is given only to the RIIs, Employees and Retail Individual Shareholders indicating their agreement to Bid for and purchase the Equity Shares at the Issue Price as determined at the end of the Book Building Process.

d) In case the total amount (i.e., original Bid Amount plus additional payment) exceeds ₹ 200,000, the Bid will be considered for allocation under the Non-Institutional Portion in terms of the RHP/Prospectus. If, however, the RII does not either revise the Bid or make additional payment and the Issue Price is higher than the cap of the Price Band prior to revision, the number of Equity Shares Bid for shall be adjusted downwards for the purpose of allocation, such that no additional payment would be required from the RII and the RII is deemed to have approved such revised Bid at Cut-off Price.

e) In case of a downward revision in the Price Band, RIIs and Bids by Employees under the Reservation Portion, who have bid at the Cut-off Price could either revise their Bid or the excess amount paid at the time of bidding may be unblocked in case of ASBA Bidders or refunded from the Escrow Account in case of non-ASBA Bidder.

4.2.3 FIELD 6: PAYMENT DETAILS

a) With respect to the Bids, other than Bids submitted by ASBA Bidders/Applicants, any revision of the Bid should be accompanied by payment in the form of cheque or demand draft for the amount, if any, to be paid on account of the upward revision of the Bid.

b) All Bidders/Applicants are required to make payment of the full Bid Amount (less Discount (if applicable) along with the Bid Revision Form. In case of Bidders/Applicants specifying more than one Bid Option in the Bid cum Application Form, the total Bid Amount may be calculated for the highest of three options at net price, i.e. Bid price less discount offered, if any.

c) In case of Bids submitted by ASBA Bidder/Applicant, Bidder/Applicant may Issue instructions to block the revised amount based on cap of the revised Price Band (adjusted for the Discount (if applicable) in the ASBA Account, to the same member of the Syndicate/Registered Broker or the same Designated Branch (as the case may be) through whom such Bidder/Applicant had placed the original Bid to enable the relevant SCSB to block the additional Bid Amount, if any.

d) In case of Bids, other than ASBA Bids, Bidder/Applicant, may make additional payment based on the cap of the revised Price Band (such that the total amount i.e., original Bid Amount plus additional payment does not exceed ₹ 200,000 if the Bidder/Applicant wants to continue to Bid at the Cut-off Price), with the members of the Syndicate / Registered Broker to whom the original Bid was submitted.

e) In case the total amount (i.e., original Bid Amount less discount (if applicable) plus additional payment) exceeds ₹ 200,000, the Bid may be considered for allocation under the Non-Institutional Category in terms of the RHP/Prospectus. If, however, the Bidder/Applicant does not either revise the Bid or make additional payment and the Issue Price is higher than the cap of the Price Band prior to revision, the number of Equity Shares Bid for may be adjusted downwards for the purpose of allotment, such that no additional payment is required from the Bidder/Applicant and the Bidder/Applicant is deemed to have approved such revised Bid at the Cut-off Price.

f) In case of a downward revision in the Price Band, RIIs, Employees and Retail Individual Shareholders, who have bid at the Cut-off Price, could either revise their Bid or the excess amount paid at the time of bidding may be unblocked in case of ASBA Bidders/Applicants or refunded from the Escrow Account in case of non-ASBA Bidder/Applicant.

4.2.4 FIELDS 7 : SIGNATURES AND ACKNOWLEDGEMENTS

Bidders/Applicants may refer to instructions contained at paragraphs 4.1.8 and 4.1.9 for this purpose.

4.3 INSTRUCTIONS FOR FILING APPLICATION FORM IN ISSUES MADE OTHER THAN THROUGH THE BOOK BUILDING PROCESS (FIXED PRICE ISSUE)

4.3.1 FIELDS 1, 2, 3 NAME AND CONTACT DETAILS OF SOLE/FIRST BIDDER/APPLICANT, PAN OF SOLE/FIRST BIDDER/APPLICANT & DEPOSITORY ACCOUNT DETAILS OF THE BIDDER/APPLICANT

Applicants should refer to instructions contained in paragraphs 4.1.1, 4.1.2 and 4.1.3.

4.3.2 FIELD 4: PRICE, APPLICATION QUANTITY & AMOUNT

a) The Issuer may mention Price or Price band in the draft Prospectus. However a prospectus registered with RoC contains one price or coupon rate (as applicable).

b) **Minimum Application Value and Bid Lot:** The Issuer in consultation with the Lead Manager to the Issue (LM) may decide the minimum number of Equity Shares for each Bid to ensure that the minimum application value is within the range of ₹ 10,000 to ₹15,000. The minimum Lot size is accordingly determined by an Issuer on basis of such minimum application value.

c) Applications by RIIs, Employees and Retail Individual Shareholders, must be for such number of shares so as to ensure that the application amount payable does not exceed ₹ 200,000.

d) Applications by other investors must be for such minimum number of shares such that the application amount exceeds ₹ 200,000 and in multiples of such number of Equity Shares thereafter, as may be disclosed in the application form and the Prospectus, or as advertised by the Issuer, as the case may be.

e) An application cannot be submitted for more than the Issue size.

f) The maximum application by any Applicant should not exceed the investment limits prescribed for them under the applicable laws.

g) **Multiple Applications:** An Applicant should submit only one Application Form. Submission of a second Application Form to either the same or to Collection Bank(s) or SCSB and duplicate copies of Application Forms bearing the same application number shall be treated as multiple applications and are liable to be rejected.

h) Applicants are requested to note the following procedures may be followed by the Registrar to the Issue to detect multiple applications:

   i. All applications may be checked for common PAN as per the records of the Depository. For Applicants other than Mutual Funds and FII sub-accounts, Bids bearing the same PAN may be treated as multiple applications by a Bidder/Applicant and may be rejected.

   ii. For applications from Mutual Funds and FII sub-accounts, submitted under the same PAN, as well as Bids on behalf of the PAN Exempted Applicants, the Application Forms may be checked for common DP ID and Client ID. In any such applications which have the same DP ID and Client ID, these may be treated as multiple applications and may be rejected.

i) The following applications may not be treated as multiple Bids:

   i. Applications by Reserved Categories in their respective reservation portion as well as that made by them in the Net Issue portion in public category.
   ii. Separate applications by Mutual Funds in respect of more than one scheme of the Mutual Fund provided that the Applications clearly indicate the scheme for which the Bid has been made.
   iii. Applications by Mutual Funds, and sub-accounts of FIIs (or FIIs and its sub-accounts) submitted with the same PAN but with different beneficiary account numbers, Client IDs and DP IDs.

4.3.3 FIELD NUMBER 5 : CATEGORY OF APPLICANTS

a) The categories of applicants identified as per the SEBI ICDR Regulations, 2009 for the purpose of Bidding, allocation and allotment in the Issue are RIIs, individual applicants other than RII's and other investors (including corporate bodies or institutions, irrespective of the number of specified securities applied for).

b) An Issuer can make reservation for certain categories of Applicants permitted under the SEBI ICDR Regulations, 2009. For details of any reservations made in the Issue, applicants may refer to the Prospectus.

c) The SEBI ICDR Regulations, 2009 specify the allocation or allotment that may be made to various categories of applicants in an Issue depending upon compliance with the eligibility conditions. Details pertaining to allocation are disclosed on reverse side of the Revision Form. For Issue specific details in relation to allocation applicant may refer to the Prospectus.

4.3.4 FIELD NUMBER 6: INVESTOR STATUS

Applicants should refer to instructions contained in paragraphs 4.1.6.

4.3.5 FIELD 7: PAYMENT DETAILS

a) All Applicants are required to make payment of the full Amount (net of any Discount, as applicable) along-with the Application Form. If the Discount is applicable in the Issue, the RIIs should indicate the full Amount in the Application Form and the payment shall be made for an Amount net of Discount. Only in cases where the Prospectus indicates that part payment may be made, such an option can be exercised by the Applicant.

b) RIIs and/or Reserved Categories bidding in their respective reservation portion can Bid, either through the ASBA mechanism or by paying the Bid Amount through a cheque or a demand draft ("Non-ASBA Mechanism").

c) Application Amount cannot be paid in cash, through money order or through postal order or through stock invest.

4.3.5.1 Instructions for non-ASBA Applicants:

a) Non-ASBA Applicants may submit their Application Form with the Collection Bank(s).

b) For Applications made through a Collection Bank(s): The Applicant may, with the submission of the Application Form, draw a cheque or demand draft for the Bid Amount in favor of the Escrow Account as specified under the Prospectus and the Application Form and submit the same to the escrow Collection Bank(s).

c) If the cheque or demand draft accompanying the Application Form is not made favoring the Escrow Account, the form is liable to be rejected.

d) Payments should be made by cheque, or demand draft drawn on any bank (including a co-operative bank), which is situated at, and is a member of or sub-member of the bankers' clearing house located at the centre where the Application Form is submitted. Cheques/bank drafts drawn on banks not participating in the clearing process may not be accepted and applications accompanied by such cheques or bank drafts are liable to be rejected.

e) The Escrow Collection Banks shall maintain the monies in the Escrow Account for and on behalf of the Applicants until the Designated Date.

f) Applicants are advised to provide the number of the Application Form and PAN on the reverse of the cheque or bank draft to avoid any possible misuse of instruments submitted.

4.3.5.2 Payment instructions for ASBA Applicants

a) ASBA Applicants may submit the Application Form in physical mode to the Designated Branch of an SCSB where the Applicants have ASBA Account.

b) ASBA Applicants may specify the Bank Account number in the Application Form. The Application Form submitted by an ASBA Applicant and which is accompanied by cash, demand draft, money order, postal order or any mode of payment other than blocked amounts in the ASBA Account maintained with an SCSB, may not be accepted.

c) Applicants should ensure that the Application Form is also signed by the ASBA Account holder(s) if the Applicant is not the ASBA Account holder;

d) Applicants shall note that for the purpose of blocking funds under ASBA facility clearly demarcated funds shall be available in the account.

e) From one ASBA Account, a maximum of five Bids cum Application Forms can be submitted.

f) ASBA Applicants bidding directly through the SCSBs should ensure that the Application Form is submitted to a Designated Branch of a SCSB where the ASBA Account is maintained.

g) Upon receipt of the Application Form, the Designated Branch of the SCSB may verify if sufficient funds equal to the Application Amount are available in the ASBA Account, as mentioned in the Application Form.

h) If sufficient funds are available in the ASBA Account, the SCSB may block an amount equivalent to the Application Amount mentioned in the Application Form and may upload the details on the Stock Exchange Platform.

i) If sufficient funds are not available in the ASBA Account, the Designated Branch of the SCSB may not upload such Applications on the Stock Exchange platform and such Applications are liable to be rejected.

j) Upon submission of a completed Application Form each ASBA Applicant may be deemed to have agreed to block the entire Application Amount and authorized the Designated Branch of the SCSB to block the Application Amount specified in the Application Form in the ASBA Account maintained with the SCSBs.

k) The Application Amount may remain blocked in the aforesaid ASBA Account until finalisation of the Basis of allotment and consequent transfer of the Application Amount against the Allotted Equity Shares to the Public Issue Account, or until withdrawal or failure of the Issue, or until withdrawal or rejection of the Application, as the case may be.

l) SCSBs applying in the Issue must apply through an ASBA Account maintained with any other SCSB; else their Applications are liable to be rejected.

4.3.5.3 Unblocking of ASBA Account

a) Once the Basis of Allotment is approved by the Designated Stock Exchange, the Registrar to the Issue may provide the following details to the controlling branches of each SCSB, along with instructions to unblock the relevant bank accounts and for successful applications transfer the requisite money to the Public Issue Account designated for this purpose, within the specified timelines: (i) the number of Equity Shares to be Allotted against each Application, (ii) the amount to be transferred from the relevant bank account to the Public Issue Account, for each Application, (iii) the date by which funds referred to in (ii) above may be transferred to the Public Issue Account, and (iv) details of rejected ASBA Applications, if any, along with reasons for rejection and details of withdrawn or unsuccessful Applications, if any, to enable the SCSBs to unblock the respective bank accounts.

b) On the basis of instructions from the Registrar to the Issue, the SCSBs may transfer the requisite amount against each successful ASBA Application to the Public Issue Account and may unblock the excess amount, if any, in the ASBA Account.

c) In the event of withdrawal or rejection of the Application Form and for unsuccessful Applications, the Registrar to the Issue may give instructions to the SCSB to unblock the Application Amount in the relevant ASBA Account within 12 Working Days of the Issue Closing Date.

4.3.5.4 Discount (if applicable)

a) The Discount is stated in absolute rupee terms.

b) RIIs, Employees and Retail Individual Shareholders are only eligible for discount. For Discounts offered in the Issue, applicants may refer to the Prospectus.

c) The Applicants entitled to the applicable Discount in the Issue may make payment for an amount i.e. the Application Amount less Discount (if applicable).

4.3.6 FIELD NUMBER 8: SIGNATURES AND OTHER AUTHORISATIONS & ACKNOWLEDGEMENT AND FUTURE COMMUNICATION

Applicants should refer to instructions contained in paragraphs 4.1.8 & 4.1.9.

4.4 SUBMISSION OF BID CUM APPLICATION FORM/ REVISION FORM/APPLICATION FORM

4.4.1 Bidders/Applicants may submit completed Bid-cum-application form / Revision Form in the following manner:-

Mode of Application	Submission of Bid cum Application Form
Non-ASBA Application	1) To members of the Syndicate at the Specified Locations mentioned in the Bid cum Application Form 2) To Registered Brokers

ASBA Application	1) To members of the Syndicate in the Specified Locations or Registered Brokers at the Broker Centre. 2) To the Designated branches of the SCSBs where the ASBA Account is maintained

a) Bidders/Applicants should not submit the bid cum application forms/ Revision Form directly to the escrow collection banks. Bid cum Application Form/ Revision Form submitted to the escrow collection banks are liable for rejection.

b) Bidders/Applicants should submit the Revision Form to the same member of the Syndicate, the Registered Broker or the SCSB through which such Bidder/Applicant had placed the original Bid.

c) Upon submission of the Bid-cum-Application Form, the Bidder/Applicant will be deemed to have authorized the Issuer to make the necessary changes in the RHP and the Bid cum Application Form as would be required for filing Prospectus with the Registrar of Companies (RoC) and as would be required by the RoC after such filing, without prior or subsequent notice of such changes to the relevant Bidder/Applicant.

d) Upon determination of the Issue Price and filing of the Prospectus with the RoC, the Bid-cum-Application Form will be considered as the application form.

SECTION 5: ISSUE PROCEDURE IN BOOK BUILT ISSUE

Book Building, in the context of the Issue, refers to the process of collection of Bids within the Price Band or above the Floor Price and determining the Issue Price based on the Bids received as detailed in Schedule XI of SEBI ICDR Regulations, 2009. The Issue Price is finalised after the Bid/Issue Closing Date. Valid Bids received at or above the Issue Price are considered for allocation in the Issue, subject to applicable regulations and other terms and conditions.

5.1 SUBMISSION OF BIDS

a) During the Bid/Issue Period, ASBA Bidders/Applicants may approach the members of the Syndicate at the Specified Cities or any of the Registered Brokers or the Designated Branches to register their Bids. Non-ASBA Bidders/Applicants who are interested in subscribing for the Equity Shares should approach the members of the Syndicate or any of the Registered Brokers, to register their Bid.

b) Non-ASBA Bidders/Applicants (RIIs, Employees and Retail Individual Shareholders) bidding at Cut-off Price may submit the Bid cum Application Form along with a cheque/demand draft for the Bid Amount less discount (if applicable) based on the Cap Price with the members of the Syndicate/ any of the Registered Brokers to register their Bid.

c) In case of ASBA Bidders/Applicants (excluding NIIs and QIBs) bidding at Cut-off Price, the ASBA Bidders/Applicants may instruct the SCSBs to block Bid Amount based on the Cap Price less discount (if applicable). ASBA Bidders/Applicants may approach the members of the Syndicate or any of the Registered Brokers or the Designated Branches to register their Bids.

d) For Details of the timing on acceptance and upload of Bids in the Stock Exchanges Platform Bidders/Applicants are requested to refer to the RHP.

5.2 ELECTRONIC REGISTRATION OF BIDS

a) The Syndicate, the Registered Brokers and the SCSBs may register the Bids using the on-line facilities of the Stock Exchanges. The Syndicate, the Registered Brokers and the Designated Branches of the SCSBs can also set up facilities for off-line electronic registration of Bids, subject to the condition that they may subsequently upload the off-line data file into the on-line facilities for Book Building on a regular basis before the closure of the issue.

b) On the Bid/Issue Closing Date, the Syndicate, the Registered Broker and the Designated Branches of the SCSBs may upload the Bids till such time as may be permitted by the Stock Exchanges.

c) Only Bids that are uploaded on the Stock Exchanges Platform are considered for allocation/ Allotment. The members of the Syndicate, the Registered Brokers and the SCSBs are given up to one day after the Bid/Issue Closing Date to modify select fields uploaded in the Stock Exchange Platform during the Bid/Issue Period after which the Stock Exchange(s) send the bid information to the Registrar for validation of the electronic bid details with the Depository's records.

5.3 BUILD UP OF THE BOOK

a) Bids received from various Bidders/Applicants through the Syndicate, Registered Brokers and the SCSBs may be electronically uploaded on the Bidding Platform of the Stock Exchanges' on a regular basis. The book gets built up at various price levels. This information may be available with the BRLMs at the end of the Bid/Issue Period.

b) Based on the aggregate demand and price for Bids registered on the Stock Exchanges Platform, a graphical representation of consolidated demand and price as available on the websites of the Stock Exchanges may be made available at the bidding centres during the Bid/Issue Period.

5.4 WITHDRAWAL OF BIDS

a) RIIs can withdraw their Bids until finalization of Basis of Allotment. In case a RII applying through the ASBA process wishes to withdraw the Bid during the Bid/Issue Period, the same can be done by submitting a request for the same to the concerned SCSB or the Syndicate Member or the Registered Broker, as applicable, who shall do the requisite, including unblocking of the funds by the SCSB in the ASBA Account.

b) In case a RII wishes to withdraw the Bid after the Bid/Issue Period, the same can be done by submitting a withdrawal request to the Registrar to the Issue until finalization of Basis of Allotment. The Registrar to the Issue shall give instruction to the SCSB for unblocking the ASBA Account on the Designated Date. QIBs and NIIs can neither withdraw nor lower the size of their Bids at any stage.

5.5 REJECTION & RESPONSIBILITY FOR UPLOAD OF BIDS

a) The members of the Syndicate, the Registered Broker and/or SCSBs are individually responsible for the acts, mistakes or errors or omission in relation to

   i. the Bids accepted by the members of the Syndicate, the Registered Broker and the SCSBs,

   ii. the Bids uploaded by the members of the Syndicate, the Registered Broker and the SCSBs,

   iii. the Bid cum application forms accepted but not uploaded by the members of the Syndicate, the Registered Broker and the SCSBs, or

   iv. With respect to Bids by ASBA Bidders/Applicants, Bids accepted and uploaded by SCSBs without blocking funds in the ASBA Accounts. It may be presumed that for Bids uploaded by the SCSBs, the Bid Amount has been blocked in the relevant Account.

b) The BRLMs and their affiliate Syndicate Members, as the case may be, may reject Bids if all the information required is not provided and the Bid cum Application Form is incomplete in any respect.

c) The SCSBs shall have no right to reject Bids, except in case of unavailability of adequate funds in the ASBA account or on technical grounds.

d) In case of QIB Bidders, only the (i) SCSBs (for Bids other than the Bids by Anchor Investors); and (ii) BRLMs and their affiliate Syndicate Members (only in the specified locations) have the right to reject bids. However, such rejection shall be made at the time of receiving the Bid and only after assigning a reason for such rejection in writing.

e) All bids by QIBs, NIIs & RIIs Bids can be rejected on technical grounds listed herein.

5.5.1 GROUNDS FOR TECHNICAL REJECTIONS

Bid cum Application Forms/Application Form can be rejected on the below mentioned technical grounds either at the time of their submission to the (i) authorised agents of the BRLMs, (ii) Registered Brokers, or (iii) SCSBs, or (iv) Collection Bank(s), or at the time of finalisation of the Basis of Allotment. Bidders/Applicants are advised to note that the Bids/Applications are liable to be rejected, inter-alia, on the following grounds, which have been detailed at various placed in this GID:-

a) Bid/Application by persons not competent to contract under the Indian Contract Act, 1872, as amended, (other than minors having valid Depository Account as per Demographic Details provided by Depositories);

b) Bids/Applications by OCBs; and

c) In case of partnership firms, Bid/Application for Equity Shares made in the name of the firm. However, a limited liability partnership can apply in its own name;

d) In case of Bids/Applications under power of attorney or by limited companies, corporate, trust etc., relevant documents are not being submitted along with the Bid cum application form/Application Form;

e) Bids/Applications by persons prohibited from buying, selling or dealing in the shares directly or indirectly by SEBI or any other regulatory authority;

f) Bids/Applications by any person outside India if not in compliance with applicable foreign and Indian laws;

g) DP ID and Client ID not mentioned in the Bid cum Application Form/Application Form;

h) PAN not mentioned in the Bid cum Application Form/Application Form except for Bids/Applications by or on behalf of the Central or State Government and officials appointed by the court and by the investors residing in the State of Sikkim, provided such claims have been verified by the Depository Participant;

i) In case no corresponding record is available with the Depositories that matches the DP ID, the Client ID and the PAN;

j) Bids/Applications for lower number of Equity Shares than the minimum specified for that category of investors;

k) Bids/Applications at a price less than the Floor Price & Bids/Applications at a price more than the Cap Price;

l) Bids/Applications at Cut-off Price by NIIs and QIBs;

m) Amount paid does not tally with the amount payable for the highest value of Equity Shares Bid for. With respect to Bids/Applications by ASBA Bidders, the amounts mentioned in the Bid cum Application Form/Application Form does not tally with the amount payable for the value of the Equity Shares Bid/Applied for;

n) Bids/Applications for amounts greater than the maximum permissible amounts prescribed by the regulations;

o) In relation to ASBA Bids/Applications, submission of more than five Bid cum Application Forms/Application Form as per ASBA Account;

p) Bids/Applications for a Bid/Application Amount of more than ₹ 200,000 by RIIs by applying through non-ASBA process;

q) Bids/Applications for number of Equity Shares which are not in multiples Equity Shares which are not in multiples as specified in the RHP;

r) Multiple Bids/Applications as defined in this GID and the RHP/Prospectus;

s) Bid cum Application Forms/Application Forms are not delivered by the Bidders/Applicants within the time prescribed as per the Bid cum Application Forms/Application Form, Bid/Issue Opening Date advertisement and as per the instructions in the RHP and the Bid cum Application Forms;

t) With respect to ASBA Bids/Applications, inadequate funds in the bank account to block the Bid/Application Amount specified in the Bid cum Application Form/ Application Form at the time of blocking such Bid/Application Amount in the bank account;

u) Bids/Applications where sufficient funds are not available in Escrow Accounts as per final certificate from the Escrow Collection Banks;

v) With respect to ASBA Bids/Applications, where no confirmation is received from SCSB for blocking of funds;

w) Bids/Applications by QIBs (other than Anchor Investors) and Non Institutional Bidders not submitted through ASBA process or Bids/Applications by QIBs (other than Anchor Investors) and Non Institutional Bidders accompanied with cheque(s) or demand draft(s);

x) ASBA Bids/Applications submitted to a BRLM at locations other than the Specified Cities and Bid cum Application Forms/Application Forms, under the ASBA process, submitted to the Escrow Collecting Banks (assuming that such bank is not a SCSB where the ASBA Account is maintained), to the issuer or the Registrar to the Issue;

y) Bids/Applications not uploaded on the terminals of the Stock Exchanges;

z) Bids/Applications by SCSBs wherein a separate account in its own name held with any other SCSB is not mentioned as the ASBA Account in the Bid cum Application Form/Application Form.

5.6 BASIS OF ALLOCATION

a) The SEBI ICDR Regulations, 2009 specify the allocation or Allotment that may be made to various categories of Bidders/Applicants in an Issue depending on compliance with the eligibility conditions. Certain details pertaining to the percentage of Issue size available for allocation to each category is disclosed overleaf of the Bid cum Application Form and in the RHP / Prospectus. For details in relation to allocation, the Bidder/Applicant may refer to the RHP / Prospectus.

b) Under-subscription in Retail category is allowed to be met with spill-over from any other category or combination of categories at the discretion of the Issuer and the Selling Shareholders and in consultation with the BRLMs and the Designated Stock Exchange and in accordance with the SEBI ICDR Regulations, 2009. Unsubscribed portion in QIB category is not available for subscription to other categories.

c) In case of under subscription in the Net Issue, spill-over to the extent of such under-subscription may be permitted from the Reserved Portion to the Net Issue. For allocation in the event of an under-subscription applicable to the Issuer, Bidders/Applicants may refer to the RHP.

d) Illustration of the Book Building and Price Discovery Process

Bidders should note that this example is solely for illustrative purposes and is not specific to the Issue; it also excludes bidding by Anchor Investors.

Bidders can bid at any price within the Price Band. For instance, assume a Price Band of ₹ 20 to ₹ 24 per share, Issue size of 3,000 Equity Shares and receipt of five Bids from Bidders, details of which are shown in the table

below. The illustrative book given below shows the demand for the Equity Shares of the Issuer at various prices and is collated from Bids received from various investors.

Bid Quantity	Bid Amount (₹)	Cumulative Quantity	Subscription
500	24	500	16.67%
1000	23	1,500	50.00%
1500	22	3000	100.00%
2000	21	5000	166.67%
2500	20	7500	250.00%

The price discovery is a function of demand at various prices. The highest price at which the Issuer is able to Issue the desired number of Equity Shares is the price at which the book cuts off, i.e., ₹ 22.00 in the above example. The Issuer, in consultation with the BRLMs, may finalise the Issue Price at or below such Cut-Off Price, i.e., at or below ₹ 22.00. All Bids at or above this Issue Price and cut-off Bids are valid Bids and are considered for allocation in the respective categories.

e) Alternate Method of Book Building

In case of FPOs, Issuers may opt for an alternate method of Book Building in which only the Floor Price is specified for the purposes of bidding ("Alternate Book Building Process").

The Issuer may specify the Floor Price in the RHP or advertise the Floor Price at least one Working Day prior to the Bid/Issue Opening Date. QIBs may Bid at a price higher than the Floor Price and the Allotment to the QIBs is made on a price priority basis. The Bidder with the highest Bid Amount is allotted the number of Equity Shares Bid for and then the second highest Bidder is Allotted Equity Shares and this process continues until all the Equity Shares have been allotted. RIIs, NIIs and Employees are Allotted Equity Shares at the Floor Price and allotment to these categories of Bidders is made proportionately. If the number of Equity Shares Bid for at a price is more than available quantity then the allotment may be done on a proportionate basis. Further, the Issuer may place a cap either in terms of number of specified securities or percentage of issued capital of the Issuer that may be allotted to a single Bidder, decide whether a Bidder be allowed to revise the bid upwards or downwards in terms of price and/or quantity and also decide whether a Bidder be allowed single or multiple bids.

SECTION 6: ISSUE PROCEDURE IN FIXED PRICE ISSUE

Applicants may note that there is no Bid cum Application Form in a Fixed Price Issue. As the Issue Price is mentioned in the Fixed Price Issue therefore on filing of the Prospectus with the RoC, the Application so submitted is considered as the application form.

Applicants may only use the specified Application Form for the purpose of making an Application in terms of the Prospectus which may be submitted through Syndicate Members/SCSB and/or Bankers to the Issue or Registered Broker.

ASBA Applicants may submit an Application Form either in physical form to the Syndicate Members or Registered Brokers or the Designated Branches of the SCSBs or in the electronic form to the SCSB or the Designated Branches of the SCSBs authorising blocking of funds that are available in the bank account specified in the Application Form only ("ASBA Account"). The Application Form is also made available on the websites of the Stock Exchanges at least one day prior to the Bid/Issue Opening Date.

In a fixed price Issue, allocation in the net offer to the public category is made as follows: minimum fifty per cent to Retail Individual Investors; and remaining to (i) individual investors other than Retail Individual Investors; and (ii) other Applicants including corporate bodies or institutions, irrespective of the number of specified securities applied for. The unsubscribed portion in either of the categories specified above may be allocated to the Applicants in the other category.

For details of instructions in relation to the Application Form, Bidders/Applicants may refer to the relevant section of the GID.

SECTION 7: ALLOTMENT PROCEDURE AND BASIS OF ALLOTMENT

The allotment of Equity Shares to Bidders/Applicants other than Retail Individual Investors and Anchor Investors may be on proportionate basis. For Basis of Allotment to Anchor Investors, Bidders/Applicants may refer to RHP/Prospectus. No Retail Individual Investor is will be allotted less than the minimum Bid Lot subject to availability of shares in Retail Individual Investor Category and the remaining available shares, if any will be allotted on a proportionate basis. The Issuer is required to receive a minimum subscription of 90% of the Issue (excluding any Offer for Sale of specified securities). However, in case the Issue is in the nature of Offer for Sale only, then minimum subscription may not be applicable.

1.1 ALLOTMENT TO RIIs

Bids received from the RIIs at or above the Issue Price may be grouped together to determine the total demand under this category. If the aggregate demand in this category is less than or equal to the Retail Category at or above the Issue Price, full Allotment may be made to the RIIs to the extent of the valid Bids. If the aggregate demand in this category is greater than the allocation to in the Retail Category at or above the Issue Price, then the maximum number of RIIs who can be Allotted the minimum Bid Lot will be computed by dividing the total number of Equity Shares available for Allotment to RIIs by the minimum Bid Lot ("Maximum RII Allottees"). The Allotment to the RIIs will then be made in the following manner:

a) In the event the number of RIIs who have submitted valid Bids in the Issue is equal to or less than Maximum RII Allottees, (i) all such RIIs shall be Allotted the minimum Bid Lot; and (ii) the balance available Equity Shares, if any, remaining in the Retail Category shall be Allotted on a proportionate basis to the RIIs who have received Allotment as per (i) above for the balance demand of the Equity Shares Bid by them (i.e. who have Bid for more than the minimum Bid Lot).

b) In the event the number of RIIs who have submitted valid Bids in the Issue is more than Maximum RII Allottees, the RIIs (in that category) who will then be allotted minimum Bid Lot shall be determined on the basis of draw of lots.

1.2 ALLOTMENT TO NIIs

Bids received from NIIs at or above the Issue Price may be grouped together to determine the total demand under this category. The allotment to all successful NIIs may be made at or above the Issue Price. If the aggregate demand in this category is less than or equal to the Non-Institutional Category at or above the Issue Price, full allotment may be made to NIIs to the extent of their demand. In case the aggregate demand in this category is greater than the Non-Institutional Category at or above the Issue Price, allotment may be made on a proportionate basis up to a minimum of the Non-Institutional Category.

1.3 ALLOTMENT TO QIBs

For the Basis of Allotment to Anchor Investors, Bidders/Applicants may refer to the SEBI ICDR Regulations, 2009 or RHP / Prospectus. Bids received from QIBs bidding in the QIB Category (net of Anchor Portion) at or above the Issue Price may be grouped together to determine the total demand under this category. The QIB Category may be available for allotment to QIBs who have Bid at a price that is equal to or greater than the Issue Price. Allotment may be undertaken in the following manner:

a) In the first instance allocation to Mutual Funds for up to 5% of the QIB Category may be determined as follows: (i) In the event that Bids by Mutual Fund exceeds 5% of the QIB Category, allocation to Mutual Funds may be done on a proportionate basis for up to 5% of the QIB Category; (ii) In the event that the aggregate demand from Mutual Funds is less than 5% of the QIB Category then all Mutual Funds may get

full allotment to the extent of valid Bids received above the Issue Price; and (iii) Equity Shares remaining unsubscribed, if any and not allocated to Mutual Funds may be available for allotment to all QIBs as set out at paragraph 7.4(b) below;

b) In the second instance, allotment to all QIBs may be determined as follows: (i) In the event of oversubscription in the QIB Category, all QIBs who have submitted Bids above the Issue Price may be Allotted Equity Shares on a proportionate basis for up to 95% of the QIB Category; (ii) Mutual Funds, who have received allocation as per (a) above, for less than the number of Equity Shares Bid for by them, are eligible to receive Equity Shares on a proportionate basis along with other QIBs; and (iii) Under-subscription below 5% of the QIB Category, if any, from Mutual Funds, may be included for allocation to the remaining QIBs on a proportionate basis.

7.4 ALLOTMENT TO ANCHOR INVESTOR (IF APPLICABLE)

a) Allocation of Equity Shares to Anchor Investors at the Anchor Investor Issue Price will be at the discretion of the issuer subject to compliance with the following requirements:

i. not more than 60%of the QIB Portion will be allocated to Anchor Investors;

ii. one-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is being done to other Anchor Investors; and

iii. allocation to Anchor Investors shall be on a discretionary basis and subject to:

- a maximum number of two Anchor Investors for allocation up to ₹ 10 crores;
- a minimum number of two Anchor Investors and maximum number of 15 Anchor Investors for allocation of more than ₹ 10 crores and up to ₹ 250 crores subject to minimum allotment of ₹ 5 crores per such Anchor Investor; and
- a minimum number of five Anchor Investors and maximum number of 25 Anchor Investors for allocation of more than ₹ 250 crores subject to minimum allotment of ₹ 5 crores per such Anchor Investor.

b) A physical book is prepared by the Registrar on the basis of the Bid cum Application Forms received from Anchor Investors. Based on the physical book and at the discretion of the issuer in consultation with the BRLMs, selected Anchor Investors will be sent a CAN and if required, a revised CAN.

c) In the event that the Issue Price is higher than the Anchor Investor Issue Price: Anchor Investors will be sent a revised CAN within one day of the Pricing Date indicating the number of Equity Shares allocated to such Anchor Investor and the pay-in date for payment of the balance amount. Anchor Investors are then required to pay any additional amounts, being the difference between the Issue Price and the Anchor Investor Issue Price, as indicated in the revised CAN within the pay-in date referred to in the revised CAN. Thereafter, the Allotment Advice will be issued to such Anchor Investors.

d) In the event the Issue Price is lower than the Anchor Investor Issue Price: Anchor Investors who have been Allotted Equity Shares will directly receive Allotment Advice.

7.5. BASIS OF ALLOTMENT FOR QIBs (OTHER THAN ANCHOR INVESTORS), NIIs AND RESERVED CATEGORY IN CASE OF OVER-SUBSCRIBED ISSUE

In the event of the Issue being over-subscribed, the Issuer may finalise the Basis of Allotment in consultation with the Designated Stock Exchange in accordance with the SEBI ICDR Regulations, 2009.

The allocation may be made in marketable lots, on a proportionate basis as explained below:

a) Bidders may be categorized according to the number of Equity Shares applied for;

b) The total number of Equity Shares to be Allotted to each category as a whole may be arrived at on a proportionate basis, which is the total number of Equity Shares applied for in that category (number of Bidders in the category multiplied by the number of Equity Shares applied for) multiplied by the inverse of the over-subscription ratio;

c) The number of Equity Shares to be Allotted to the successful Bidders may be arrived at on a proportionate basis, which is total number of Equity Shares applied for by each Bidder in that category multiplied by the inverse of the over-subscription ratio;

d) In all Bids where the proportionate allotment is less than the minimum bid lot decided per Bidder, the allotment may be made as follows: the successful Bidders out of the total Bidders for a category may be determined by a draw of lots in a manner such that the total number of Equity Shares Allotted in that category is equal to the number of Equity Shares calculated in accordance with (b) above; and each successful Bidder may be Allotted a minimum of such Equity Shares equal to the minimum Bid Lot finalised by the Issuer;

e) If the proportionate allotment to a Bidder is a number that is more than the minimum Bid lot but is not a multiple of one (which is the marketable lot), the decimal may be rounded off to the higher whole number if that decimal is 0.5 or higher. If that number is lower than 0.5 it may be rounded off to the lower whole number. Allotment to all bidders in such categories may be arrived at after such rounding off; and

f) If the Equity Shares allocated on a proportionate basis to any category are more than the Equity Shares Allotted to the Bidders in that category, the remaining Equity Shares available for allotment may be first adjusted against any other category, where the Allotted Equity Shares are not sufficient for proportionate allotment to the successful Bidders in that category. The balance Equity Shares, if any, remaining after such adjustment may be added to the category comprising Bidders applying for minimum number of Equity Shares.

7.6. DESIGNATED DATE AND ALLOTMENT OF EQUITY SHARES

a) **Designated Date:** On the Designated Date, the Escrow Collection Banks shall transfer the funds represented by allocation of Equity Shares (other than ASBA funds with the SCSBs) from the Escrow Account, as per the terms of the Escrow Agreement, into the Public Issue Account with the Bankers to the Issue. The balance amount after transfer to the Public Issue Account shall be transferred to the Refund Account. Payments of refund to the Bidders shall also be made from the Refund Account as per the terms of the Escrow Agreement and the RHP.

b) **Issuance of Allotment Advice:** Upon approval of the Basis of Allotment by the Designated Stock Exchange, the Registrar shall upload the same on its website. On the basis of the approved Basis of Allotment, the Issuer shall pass necessary corporate action to facilitate the Allotment and credit of Equity Shares. Bidders/Applicants are advised to instruct their Depository Participant to accept the Equity Shares that may be allotted to them pursuant to the Issue.

Pursuant to confirmation of such corporate actions, the Registrar will dispatch Allotment Advice to the Bidders/Applicants who have been Allotted Equity Shares in the Issue.

c) The dispatch of Allotment Advice shall be deemed a valid, binding and irrevocable contract.

d) Issuer will ensure that: (i) the Allotment of Equity Shares; and (ii) credit of shares to the successful Bidders/Applicants Depository Account will be completed within 12 Working Days of the Bid/ Issue Closing Date. The Issuer also ensures the credit of shares to the successful Applicant's depository account is completed within two Working Days from the date of Allotment, after the funds are transferred from the Escrow Account to the Public Issue Account on the Designated Date.

SECTION 8: INTEREST AND REFUNDS

1.1. COMPLETION OF FORMALITIES FOR LISTING & COMMENCEMENT OF TRADING

The Issuer may ensure that all steps for the completion of the necessary formalities for listing and commencement of trading at all the Stock Exchanges are taken within 12 Working Days of the Bid/Issue Closing Date. The Registrar to the Issue may give instructions for credit to Equity Shares the beneficiary account with DPs, and dispatch the Allotment Advice within 12 Working Days of the Bid/Issue Closing Date.

1.2. GROUNDS FOR REFUND

1.2.1. NON RECEIPT OF LISTING PERMISSION

An Issuer makes an application to the Stock Exchange(s) for permission to deal in/list and for an official quotation of the Equity Shares. All the Stock Exchanges from where such permission is sought are disclosed in RHP/Prospectus. The Designated Stock Exchange may be as disclosed in the RHP/Prospectus with which the Basis of Allotment may be finalised.

If the Issuer fails to make application to the Stock Exchange(s) and obtain permission for listing of the Equity Shares, in accordance with the provisions of Section 40 of the Companies Act, 2013, the Issuer may be punishable with a fine which shall not be less than ₹ 5 lakhs but which may extend to ₹ 50 lakhs and every officer of the Issuer who is in default shall be punishable with imprisonment for a term which may extend to one year or with fine which shall not be less than ₹ 50,000 but which may extend to ₹ 3 lakhs, or with both.

If the permissions to deal in and for an official quotation of the Equity Shares are not granted by any of the Stock Exchange(s), the Issuer may forthwith repay, without interest, all moneys received from the Bidders/Applicants in pursuance of the RHP/Prospectus.

If such money is not repaid within the prescribed time after the Issuer becomes liable to repay it, then the Issuer and every director of the Issuer who is an officer in default may, on and from such expiry of such period, be liable to repay the money, with interest at such rate, as disclosed in the RHP/Prospectus.

1.2.2. NON RECEIPT OF MINIMUM SUBSCIPTION

If the Issuer does not receive a minimum subscription of 90% of the Net Issue (excluding any offer for sale of specified securities), including devolvement to the Underwriters, within 60 days from the Bid/Issue Closing Date, the Issuer may forthwith, without interest refund the entire subscription amount received. In case the Issue is in the nature of Offer for Sale only, then minimum subscription may not be applicable.

If there is a delay beyond the prescribed time, then the Issuer and every director of the Issuer who is an officer in default may be liable to repay the money, with interest at the rate of 15% per annum.

1.2.3. MINIMUM NUMBER OF ALLOTTEES

The Issuer may ensure that the number of prospective Allottees to whom Equity Shares may be allotted may not be less than 1,000 failing which the entire application monies may be refunded forthwith.

1.2.4. IN CASE OF ISSUES MADE UNDER COMPULSORY BOOK BUILDING

In case an Issuer not eligible under Regulation 26(1) of the SEBI ICDR Regulations, 2009 comes for an Issue under Regulation 26(2) of SEBI (ICDR) Regulations, 2009 but fails to allot at least 75% of the Net Issue to QIBs, in such case full subscription money is to be refunded.

1.3. MODE OF REFUND

a) In case of ASBA Bids/Applications: Within 12 Working Days of the Bid/Issue Closing Date, the Registrar to the Issue may give instructions to SCSBs for unblocking the amount in ASBA Account on unsuccessful Bid/Application and also for any excess amount blocked on Bidding/Application.

b) In case of Non-ASBA Bid/Applications: Within 12 Working Days of the Bid/Issue Closing Date, the Registrar to the Issue may dispatch the refund orders for all amounts payable to unsuccessful Bidders/Applicants and also for any excess amount paid on Bidding/Application, after adjusting for allocation/ allotment to Bidders/Applicants.

c) In case of non-ASBA Bidders/Applicants, the Registrar to the Issue may obtain from the depositories the Bidders/Applicants' bank account details, including the MICR code, on the basis of the DP ID, Client ID and PAN provided by the Bidders/Applicants in their Bid cum Application Forms for refunds. Accordingly, Bidders/Applicants are advised to immediately update their details as appearing on the records of their DPs. Failure to do so may result in delays in dispatch of refund orders or refunds through electronic transfer of funds, as applicable, and any such delay may be at the Bidders/Applicants' sole risk and neither the Issuer, the Registrar to the Issue, the Escrow Collection Banks, or the Syndicate, may be liable to compensate the Bidders/Applicants for any losses caused to them due to any such delay, or liable to pay any interest for such delay. Please note that refunds shall be credited only to the bank account from which the Bid Amount was remitted to the Escrow Bank.

d) In the case of Bids from Eligible NRIs, FIIs and FPIs, refunds, if any, may generally be payable in Indian Rupees only and net of bank charges and/or commission. If so desired, such payments in Indian Rupees may be converted into U.S. Dollars or any other freely convertible currency as may be permitted by the RBI at the rate of exchange prevailing at the time of remittance and may be dispatched by registered post. The Issuer may not be responsible for loss, if any, incurred by the Bidder/Applicant on account of conversion of foreign currency.

1.3.1. Mode of making refunds for Bidders/Applicants other than ASBA Bidders/Applicants

The payment of refund, if any, may be done through various modes as mentioned below:

a) **NECS**—Payment of refund may be done through NECS for Bidders/Applicants having an account at any of the centers specified by the RBI. This mode of payment of refunds may be subject to availability of complete bank account details including the nine-digit MICR code of the Bidder/Applicant as obtained from the Depository;

b) **NEFT**—Payment of refund may be undertaken through NEFT wherever the branch of the Bidders/Applicants' bank is NEFT enabled and has been assigned the Indian Financial System Code **("IFSC")**, which can be linked to the MICR of that particular branch. The IFSC Code may be obtained from the website of RBI as at a date prior to the date of payment of refund, duly mapped with MICR numbers. Wherever the Bidders/Applicants have registered their nine-digit MICR number and their bank account number while opening and operating the demat account, the same may be duly mapped with the

IFSC Code of that particular bank branch and the payment of refund may be made to the Bidders/Applicants through this method. In the event NEFT is not operationally feasible, the payment of refunds may be made through any one of the other modes as discussed in this section;

c) **Direct Credit**—Bidders/Applicants having their bank account with the Refund Banker may be eligible to receive refunds, if any, through direct credit to such bank account;

d) **RTGS**—Bidders/Applicants having a bank account at any of the centers notified by SEBI where clearing houses are managed by the RBI, may have the option to receive refunds, if any, through RTGS; and

e) For all the other Bidders/Applicants, including Bidders/Applicants who have not updated their bank particulars along with the nine-digit MICR code, the refund orders may be dispatched through speed post or registered post for refund orders. Such refunds may be made by cheques, pay orders or demand drafts drawn on the Refund Bank and payable at par at places where Bids are received.

Please note that refunds through the abovementioned modes shall be credited only to the bank account from which the Bid Amount was remitted to the Escrow Bank.

For details of levy of charges, if any, for any of the above methods, Bank charges, if any, for cashing such cheques, pay orders or demand drafts at other centers etc Bidders/Applicants may refer to RHP/Prospectus.

1.3.2. Mode of making refunds for ASBA Bidders/Applicants

In case of ASBA Bidders/Applicants, the Registrar to the Issue may instruct the controlling branch of the SCSB to unblock the funds in the relevant ASBA Account for any withdrawn, rejected or unsuccessful ASBA Bids or in the event of withdrawal or failure of the Issue.

1.4. INTEREST IN CASE OF DELAY IN ALLOTMENT OR REFUND

The Issuer may pay interest at the rate of 15% per annum if refund orders are not dispatched or if, in a case where the refund or portion thereof is made in electronic manner, the refund instructions have not been given to the clearing system in the disclosed manner and/or demat credits are not made to Bidders/Applicants or instructions for unblocking of funds in the ASBA Account are not dispatched within the 12 Working days of the Bid/Issue Closing Date.

The Issuer may pay interest at 15% per annum for any delay beyond 15 days from the Bid/ Issue Closing Date, if Allotment is not made.

SECTION 9: GLOSSARY AND ABBREVIATIONS

Unless the context otherwise indicates or implies, certain definitions and abbreviations used in this document may have the meaning as provided below. References to any legislation, act or regulation may be to such legislation, act or regulation as amended from time to time.

Term	Description
Allotment/ Allot/ Allotted	The allotment of Equity Shares pursuant to the Issue to successful Bidders/Applicants
Allottee	An Bidder/Applicant to whom the Equity Shares are Allotted
Allotment Advice	Note or advice or intimation of Allotment sent to the Bidders/Applicants who have been allotted Equity Shares after the Basis of Allotment has been approved by the designated Stock Exchanges
Anchor Investor	A Qualified Institutional Buyer, applying under the Anchor Investor Portion in accordance with the requirements specified in SEBI ICDR Regulations, 2009.
Anchor Investor Portion	Up to 60% of the QIB Category which may be allocated by the Issuer in consultation with the BRLMs, to Anchor Investors on a discretionary basis. One-third of the Anchor Investor Portion is reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is being done to Anchor Investors
Application Form	The form in terms of which the Applicant should make an application for Allotment in case of issues other than Book Built Issues, includes Fixed Price Issue
Application Supported by Blocked Amount/ (ASBA)/ASBA	An application, whether physical or electronic, used by Bidders/Applicants to make a Bid authorising an SCSB to block the Bid Amount in the specified bank account maintained with such SCSB
ASBA Account	Account maintained with an SCSB which may be blocked by such SCSB to the extent of the Bid Amount of the ASBA Bidder/Applicant
ASBA Bid	A Bid made by an ASBA Bidder
ASBA Bidder/Applicant	Prospective Bidders/Applicants in the Issue who Bid/apply through ASBA
Banker(s) to the Issue/ Escrow Collection Bank(s)/ Collecting Banker	The banks which are clearing members and registered with SEBI as Banker to the Issue with whom the Escrow Account(s) may be opened, and as disclosed in the RHP/Prospectus and Bid cum Application Form of the Issuer
Basis of Allotment	The basis on which the Equity Shares may be Allotted to successful Bidders/Applicants under the Issue
Bid	An indication to make an offer during the Bid/Issue Period by a prospective Bidder pursuant to submission of Bid cum Application Form or during the Anchor Investor Bid/Issue Period by the Anchor Investors, to subscribe for or purchase the Equity Shares of the Issuer at a price within the Price Band, including all revisions and modifications thereto. In case of issues undertaken through the fixed price process, all references to a Bid should be construed to mean an Application
Bid /Issue Closing Date	The date after which the Syndicate, Registered Brokers and the SCSBs may not accept any Bids for the Issue, which may be notified in an English national daily, a Hindi national daily and a regional language newspaper at the place where the registered office of the Issuer is situated, each with wide circulation. Applicants/bidders may refer to the RHP/Prospectus for the Bid/ Issue Closing Date
Bid/Issue Opening Date	The date on which the Syndicate and the SCSBs may start accepting Bids for the Issue, which may be the date notified in an English national daily, a Hindi national daily and a regional language newspaper at the place where the registered office of the Issuer is situated, each with wide circulation. Applicants/bidders may refer to the RHP/Prospectus for the Bid/ Issue Opening Date

Term	Description
Bid/Issue Period	Except in the case of Anchor Investors (if applicable), the period between the Bid/Issue Opening Date and the Bid/Issue Closing Date inclusive of both days and during which prospective Bidders/Applicants (other than Anchor Investors) can submit their Bids, inclusive of any revisions thereof. The Issuer may consider closing the Bid/ Issue Period for QIBs one working day prior to the Bid/Issue Closing Date in accordance with the SEBI ICDR Regulations, 2009. Applicants/bidders may refer to the RHP/Prospectus for the Bid/ Issue Period
Bid Amount	The highest value of the optional Bids indicated in the Bid cum Application Form and payable by the Bidder/Applicant upon submission of the Bid (except for Anchor Investors), less discounts (if applicable). In case of issues undertaken through the fixed price process, all references to the Bid Amount should be construed to mean the Application Amount
Bid cum Application Form	The form in terms of which the Bidder/Applicant should make an offer to subscribe for or purchase the Equity Shares and which may be considered as the application for Allotment for the purposes of the Prospectus, whether applying through the ASBA or otherwise. In case of issues undertaken through the fixed price process, all references to the Bid cum Application Form should be construed to mean the Application Form
Bidder/Applicant	Any prospective investor (including an ASBA Bidder/Applicant) who makes a Bid pursuant to the terms of the RHP/Prospectus and the Bid cum Application Form. In case of issues undertaken through the fixed price process, all references to a Bidder/Applicant should be construed to mean an Bidder/Applicant
Book Built Process/ Book Building Process/ Book Building Method	The book building process as provided under the SEBI ICDR Regulations, 2009, in terms of which the Issue is being made
Broker Centres	Broker centres notified by the Stock Exchanges, where Bidders/Applicants can submit the Bid cum Application Forms/Application Form to a Registered Broker. The details of such broker centres, along with the names and contact details of the Registered Brokers are available on the websites of the Stock Exchanges.
BRLM(s)/ Book Running Lead Manager(s)/Lead Manager/ LM	The Book Running Lead Manager to the Issue as disclosed in the RHP/Prospectus and the Bid cum Application Form of the Issuer. In case of issues undertaken through the fixed price process, all references to the Book Running Lead Manager should be construed to mean the Lead Manager or LM
Business Day	Monday to Friday (except public holidays)
CAN/Confirmation of Allotment Note	The note or advice or intimation sent to each successful Bidder/Applicant indicating the Equity Shares which may be Allotted, after approval of Basis of Allotment by the Designated Stock Exchange
Cap Price	The higher end of the Price Band, above which the Issue Price and the Anchor Investor Issue Price may not be finalised and above which no Bids may be accepted
Client ID	Client Identification Number maintained with one of the Depositories in relation to demat account
Cut-off Price	Issue Price, finalised by the Issuer in consultation with the Book Running Lead Manager(s), which can be any price within the Price Band. Only RIIs, Retail Individual Shareholders and employees are entitled to Bid at the Cut-off Price. No other category of Bidders/Applicants are entitled to Bid at the Cut-off Price
DP	Depository Participant
DP ID	Depository Participant's Identification Number
Depositories	National Securities Depository Limited and Central Depository Services (India) Limited
Demographic Details	Details of the Bidders/Applicants including the Bidder/Applicant's address, name of the Applicant's father/husband, investor status, occupation and bank account details

Term	Description
Designated Branches	Such branches of the SCSBs which may collect the Bid cum Application Forms used by the ASBA Bidders/Applicants applying through the ASBA and a list of which is available on http://www.sebi.gov.in/cms/sebi_data/attachdocs/1316087201341.html
Designated Date	The date on which funds are transferred by the Escrow Collection Bank(s) from the Escrow Account or the amounts blocked by the SCSBs are transferred from the ASBA Accounts, as the case may be, to the Public Issue Account or the Refund Account, as appropriate, after the Prospectus is filed with the RoC, following which the board of directors may Allot Equity Shares to successful Bidders/Applicants in the fresh Issue may give delivery instructions for the transfer of the Equity Shares constituting the Offer for Sale
Designated Stock Exchange	The designated stock exchange as disclosed in the RHP/Prospectus of the Issuer
Discount	Discount to the Issue Price that may be provided to Bidders/Applicants in accordance with the SEBI ICDR Regulations, 2009.
Draft Prospectus	The draft prospectus filed with SEBI in case of Fixed Price Issues and which may mention a price or a Price Band
Employees	Employees of an Issuer as defined under the SEBI ICDR Regulations, 2009 and including, in case of a new company, persons in the permanent and full time employment of the promoting companies excluding the promoters and immediate relatives of the promoter. For further details Bidder/Applicant may refer to the RHP/Prospectus
Equity Shares	Equity shares of the Issuer
Escrow Account	Account opened with the Escrow Collection Bank(s) and in whose favour the Bidders/Applicants (excluding the ASBA Bidders/Applicants) may Issue cheques or drafts in respect of the Bid Amount when submitting a Bid
Escrow Agreement	Agreement to be entered into among the Issuer, the Registrar to the Issue, the Book Running Lead Manager(s), the Syndicate Member(s), the Escrow Collection Bank(s) and the Refund Bank(s) for collection of the Bid Amounts and where applicable, remitting refunds of the amounts collected to the Bidders/Applicants (excluding the ASBA Bidders/Applicants) on the terms and conditions thereof
Escrow Collection Bank(s)	Refer to definition of Banker(s) to the Issue
FCNR Account	Foreign Currency Non-Resident Account
First Bidder/Applicant	The Bidder/Applicant whose name appears first in the Bid cum Application Form or Revision Form
FII(s)	Foreign Institutional Investors as defined under the SEBI (Foreign Institutional Investors) Regulations, 1995 and registered with SEBI under applicable laws in India
Fixed Price Issue/Fixed Price Process/Fixed Price Method	The Fixed Price process as provided under the SEBI ICDR Regulations, 2009, in terms of which the Issue is being made
Floor Price	The lower end of the Price Band, at or above which the Issue Price and the Anchor Investor Issue Price may be finalised and below which no Bids may be accepted, subject to any revision thereto
FPIs	Foreign Portfolio Investors as defined under the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014
FPO	Further public offering
Foreign Venture Capital Investors or FVCIs	Foreign Venture Capital Investors as defined and registered with SEBI under the SEBI (Foreign Venture Capital Investors) Regulations, 2000
IPO	Initial public offering
Issue	Public Issue of Equity Shares of the Issuer including the Offer for Sale if applicable

Term	Description
Issuer/ Company	The Issuer proposing the initial public offering/further public offering as applicable
Issue Price	The final price, less discount (if applicable) at which the Equity Shares may be Allotted in terms of the Prospectus. The Issue Price may be decided by the Issuer in consultation with the Book Running Lead Manager(s)
Maximum RII Allottees	The maximum number of RIIs who can be allotted the minimum Bid Lot. This is computed by dividing the total number of Equity Shares available for Allotment to RIIs by the minimum Bid Lot.
MICR	Magnetic Ink Character Recognition - nine-digit code as appearing on a cheque leaf
Mutual Fund	A mutual fund registered with SEBI under the SEBI (Mutual Funds) Regulations, 1996
Mutual Funds Portion	5% of the QIB Category (excluding the Anchor Investor Portion) available for allocation to Mutual Funds only, being such number of equity shares as disclosed in the RHP/Prospectus and Bid cum Application Form
NECS	National Electronic Clearing Service
NEFT	National Electronic Fund Transfer
NRE Account	Non-Resident External Account
NRI	NRIs from such jurisdictions outside India where it is not unlawful to make an offer or invitation under the Issue and in relation to whom the RHP/Prospectus constitutes an invitation to subscribe to or purchase the Equity Shares
NRO Account	Non-Resident Ordinary Account
Net Issue	The Issue less reservation portion
Non-Institutional Investors or NIIs	All Bidders/Applicants, including sub accounts of FIIs registered with SEBI which are foreign corporate or foreign individuals and FPIs which are Category III foreign portfolio investors, that are not QIBs or RIBs and who have Bid for Equity Shares for an amount of more than₹200,000 (but not including NRIs other than Eligible NRIs)
Non-Institutional Category	The portion of the Issue being such number of Equity Shares available for allocation to NIIs on a proportionate basis and as disclosed in the RHP/Prospectus and the Bid cum Application Form
Non-Resident	A person resident outside India, as defined under FEMA and includes Eligible NRIs, FIIs, FPIs, QFIs and FVCIs
OCB/Overseas Corporate Body	A company, partnership, society or other corporate body owned directly or indirectly to the extent of at least 60% by NRIs including overseas trusts, in which not less than 60% of beneficial interest is irrevocably held by NRIs directly or indirectly and which was in existence on October 3, 2003 and immediately before such date had taken benefits under the general permission granted to OCBs under FEMA
Offer for Sale	Public offer of such number of Equity Shares as disclosed in the RHP/Prospectus through an offer for sale by the Selling Shareholder
Other Investors	Investors other than Retail Individual Investors in a Fixed Price Issue. These include individual applicants other than retail individual investors and other investors including corporate bodies or institutions irrespective of the number of specified securities applied for.
PAN	Permanent Account Number allotted under the Income Tax Act, 1961
Price Band	Price Band with a minimum price, being the Floor Price and the maximum price, being the Cap Price and includes revisions thereof. The Price Band and the minimum Bid lot size for the Issue may be decided by the Issuer in consultation with the Book Running Lead Manager(s) and advertised, at least five working days in case of an IPO and one working day in case of FPO, prior to the Bid/ Issue Opening Date, in English national daily, Hindi national daily and regional language at the place where the registered office of the Issuer is situated, newspaper each with wide circulation

Term	Description
Pricing Date	The date on which the Issuer in consultation with the Book Running Lead Manager(s), finalise the Issue Price
Prospectus	The prospectus to be filed with the RoC in accordance with Section 60 of the Companies Act, 1956 after the Pricing Date, containing the Issue Price, the size of the Issue and certain other information
Public Issue Account	An account opened with the Banker to the Issue to receive monies from the Escrow Account and from the ASBA Accounts on the Designated Date
Qualified Foreign Investors or QFIs	Non-Resident investors, other than SEBI registered FIIs or sub-accounts or SEBI registered FVCIs, who meet 'know your client' requirements prescribed by SEBI and are resident in a country which is (i) a member of Financial Action Task Force or a member of a group which is a member of Financial Action Task Force; and (ii) a signatory to the International Organisation of Securities Commission's Multilateral Memorandum of Understanding or a signatory of a bilateral memorandum of understanding with SEBI. Provided that such non-resident investor shall not be resident in country which is listed in the public statements issued by Financial Action Task Force from time to time on: (i) jurisdictions having a strategic anti-money laundering/combating the financing of terrorism deficiencies to which counter measures apply; (ii) jurisdictions that have not made sufficient progress in addressing the deficiencies or have not committed to an action plan developed with the Financial Action Task Force to address the deficiencies
QIB Category	The portion of the Issue being such number of Equity Shares to be Allotted to QIBs on a proportionate basis
Qualified Institutional Buyers or QIBs	As defined under the SEBI ICDR Regulations, 2009
RTGS	Real Time Gross Settlement
Red Herring Prospectus/ RHP	The red herring prospectus issued in accordance with Section 32 of the Companies Act, 2013, which does not have complete particulars of the price at which the Equity Shares are offered and the size of the Issue. The RHP may be filed with the RoC at least three days before the Bid/Issue Opening Date and may become a Prospectus upon filing with the RoC after the Pricing Date. In case of issues undertaken through the fixed price process, all references to the RHP should be construed to mean the Prospectus
Refund Account(s)	The account opened with Refund Bank(s), from which refunds (excluding refunds to ASBA Bidders/Applicants), if any, of the whole or part of the Bid Amount may be made
Refund Bank(s)	Refund bank(s) as disclosed in the RHP/Prospectus and Bid cum Application Form of the Issuer
Refunds through electronic transfer of funds	Refunds through NECS, Direct Credit, NEFT, RTGS or ASBA, as applicable
Registered Broker	Stock Brokers registered with the Stock Exchanges having nationwide terminals, other than the members of the Syndicate
Registrar to the Issue/RTI	The Registrar to the Issue as disclosed in the RHP/Prospectus and Bid cum Application Form
Reserved Category/ Categories	Categories of persons eligible for making application/bidding under reservation portion
Reservation Portion	The portion of the Issue reserved for category of eligible Bidders/Applicants as provided under the SEBI ICDR Regulations, 2009
Retail Individual Investors / RIIs	Investors who applies or bids for a value of not more than₹200,000.
Retail Individual Shareholders	Shareholders of a listed Issuer who applies or bids for a value of not more than₹200,000.

Term	Description
Retail Category	The portion of the Issue being such number of Equity Shares available for allocation to RIIs which shall not be less than the minimum bid lot, subject to availability in RII category and the remaining shares to be allotted on proportionate basis.
Revision Form	The form used by the Bidders in an issue through Book Building process to modify the quantity of Equity Shares and/or bid price indicates therein in any of their Bid cum Application Forms or any previous Revision Form(s)
RoC	The Registrar of Companies
SEBI	The Securities and Exchange Board of India constituted under the Securities and Exchange Board of India Act, 1992
SEBI ICDR Regulations, 2009	The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009
Self Certified Syndicate Bank(s) or SCSB(s)	A bank registered with SEBI, which offers the facility of ASBA and a list of which is available on http://www.sebi.gov.in/cms/sebi_data/attachdocs/1316087201341.html
Specified Locations	Refer to definition of Broker Centers
Stock Exchanges/ SE	The stock exchanges as disclosed in the RHP/Prospectus of the Issuer where the Equity Shares Allotted pursuant to the Issue are proposed to be listed
Syndicate	The Book Running Lead Manager(s) and the Syndicate Member
Syndicate Agreement	The agreement to be entered into among the Issuer, and the Syndicate in relation to collection of the Bids in this Issue (excluding Bids from ASBA Bidders/Applicants)
Syndicate Member(s)/SM	The Syndicate Member(s) as disclosed in the RHP/Prospectus
Underwriters	The Book Running Lead Manager(s) and the Syndicate Member(s)
Underwriting Agreement	The agreement amongst the Issuer, and the Underwriters to be entered into on or after the Pricing Date
Working Day	All days other than a Sunday or a public holiday on which commercial banks are open for business, except with reference to announcement of Price Band and Bid/Issue Period, where working day shall mean all days, excluding Saturdays, Sundays and public holidays, which are working days for commercial banks in India

SECTION IX – MAIN PROVISIONS OF THE ARTICLES OF ASSOCIATION

Pursuant to the Companies Act and the SEBI ICDR Regulations, the main provisions of the Articles of Association relating to voting rights, dividend, lien, forfeiture, restrictions on transfer and transmission of Equity Shares or debentures and/or on their consolidation/splitting are detailed below. Certain defined terms used in the Articles of Association are set forth below. All other defined terms used in this section have the meaning given to them in the Articles of Association.

CAPITAL AND INCREASE AND REDUCTION IN CAPITAL

4(a) The Authorized Share Capital of the Company shall be such amount as may be mentioned in Clause V of Memorandum of Association of the Company from time to time.

(b) subject to the provision of the Act and any other statutory enactment order/notification as may be in force from time to time and this Article, the company shall have power to issue all kinds of securities, (both shares or debt instruments of every kind) either convertible or non-convertible or partly convertible, either in India or outside India, and upon such terms and conditions the Board of Directors may impose in accordance with the provision of the Act or any statutory enactment / order / Guideline / regulation/ notification as may be in force from time to time.

(c) Subject to the provisions of the Act, and any other statutory enactment/ order/ regulation/ guideline/ notification as may be in force from time to time and these Articles, the Company shall have power to issue fully convertible and / or partly convertible Warrants/ Options carrying right of conversion into equity shares at such time or during such period and in such manner as may be decided at the time of issue of warrants in accordance with the provisions of the said Act / other enactment / order/ regulation / guideline issued by the Securities and Exchange Board of India (SEBI) or other authority and in force from time to time and any resolution of the Company that may be passed in a General Meeting in that behalf.

5. Subject to the provisions of the Act, any preference shares may be issued on the terms that they are or at the option of the Company are liable to be redeemed on such terms and in such manner as the Company, before the issue of such shares, may by special resolution determine.

6(a) The Directors shall in making the allotments duly observe the provisions of the Act.

(b) The amount payable on application on each share shall not be less than 5 percent of the nominal amount of the share.

(c) Nothing herein contained shall prevent the Directors from issuing fully paid-up shares either on payment of the entire nominal value thereof in cash or in satisfaction of any outstanding debt or obligation of the Company.

7. The Company in a General Meeting may, from time to time, increase the authorised Capital by the creation of new shares, such increase to be of such aggregate amount and to be divided into shares of such respective amounts as the resolution shall prescribe. The new shares shall be issued upon such terms and conditions and with such rights and privileges annexed thereto, as the resolution shall prescribe and in particular, such shares may be issued with a preferential or qualified right to dividends and in the distribution of assets of the Company, and with a right of voting at General Meetings of the Company in conformity with the Act. Whenever the Capital of the Company has been increased under the provisions of this Article the Directors shall comply with the provisions of the Act.

8. Except so far as otherwise provided by the conditions of issue or by these presents, any capital raised by the creation of new shares shall be considered as part of the existing capital and shall be, subject to the provisions herein contained with reference to the payment of calls and installments, forfeiture, lien, surrender, transfer and transmission, voting and otherwise.

9. Subject to the provisions of the Act, the Company in General Meeting may, from time to time by Special Resolution, reduce its Capital and any Capital Redemption, Reserve Account or Share Premium Account in any manner for the

time being authorized by law, and in particular, capital may be paid off on the footing that It may be called up again or otherwise. This article is not to derogate any power, the Company would have, if it were omitted.

10. Subject to the provisions of the Act, the Company in a General Meeting may from time to time, sub-divide or consolidate its share. Subject as aforesaid, the Company in a General Meeting may cancel shares, which have not been taken or agreed to be taken by any person, and diminish the amount of its share capital by the amount of the shares so cancelled.

11. The Company in a General Meeting may convert any fully paid-up shares into stock and may at any time convert any stock into fully paid-up shares of any denomination. The provisions of clause 37 of Table "F" to Schedule - I of the Companies Act, 2013 shall apply when shares are converted into stock aforesaid,

SHARES AND CERTIFICATES

The provisions of the foregoing Articles relating to issue of certificates shall mutatis mutandis apply to issue of certificates for any other securities including debentures (except where the Act otherwise requires) of the Company.

12. The Company shall cause to be kept a Register and Index of Members in accordance with the Act.

13.(a) Each share in the capital of the Company shall be distinguished by an appropriate number provided however that this provision shall not apply to the shares of the Company which are dematerialized or may be dematerialized in future or issued in dematerialized from and the shares which are dematerialized are to be in fungible form. No share shall be subdivided except in the manner; herein before mentioned in these Articles. Every forfeited or surrendered share shall continue to bear the number, if any, by which the same was originally distinguished.

(b) Notwithstanding anything contained in these Articles, when the shares are dealt with in a Depository, the Company shall intimate the details of allotment of shares to the Depository immediately on allotment of such shares.

14. The Board shall observe the restrictions as to allotment of shares to the public contained in the Act, and shall cause to be made the returns as to allotment

15 Where it is proposed to increase the subscribed capital of the Company by allotment of further shares, then allotment of such further shares shall be made in accordance with the provisions of the Act / other enactment / order/ regulation / guideline issued by the Securities and Exchange Board of India (SEBI) or other authority and in force from time to time, as may be applicable to the Company from time to time.

16. Subject to provisions of these Articles and of the Act, the Shares shall be under the control of the Board, who may allot or otherwise dispose off the same to such persons on such terms and conditions and at such times as the Board thinks fit and with full power to allot shares of any class of the Company either, subject to the provisions of Sections 52 and 53 of the Companies Act, 2013, at a premium or at par or at a discount provided that option or right to call of shares shall not be given to any person except with the sanction of the Company in a General Meeting. The Board shall cause to be made the returns as to allotment.

17. In addition to and without derogating the powers for that purpose conferred on the Board under Articles 14 and 15, the Company in a General Meeting may, subject to the provisions of the Act, determine that any shares (whether forming part of the original capital or of any increased capital of the Company) shall be offered to such persons (whether members or not) in such proportion and on such terms and conditions and either, subject to compliance with the provisions of Sections 52 and 53 of the Companies Act, 2013, at a premium or at par or at a discount as such General Meeting shall determine and with full power to give any person (whether a member or not) the option to call for or be allotted shares of any class of the Company either, subject to the compliance with the provision of Section 52 and 53 of the Companies Act, 2013, at a premium or at a discount, such option being exercisable at such times and for such consideration as may be directed by such General Meeting of the Company. The General Meeting may make any other provision whatsoever for the issue, allotment or disposal of any shares.

18. Any application signed by or on behalf of an applicant for shares in the Company, followed by an allotment of any share shall be an acceptance of shares within the meaning of these Articles and every person who thus or otherwise accepts any shares and whose name is on the Register of Members shall, for the purpose of these Articles be a member.

19. The money if any, which the Board shall, on the allotment of any shares being made by them, require or direct to be paid by way of deposit, call or otherwise, in respect of any shares allotted by them, shall immediately on the inscription of the name of the allottee in the Register of Members as the name of the holder of such shares, become a debt due to and recoverable by the Company from the allottee thereof, and shall be paid by him accordingly.

20. Every member or his heirs, executors or administrator, shall pay to the Company the portion of the Capital represented by his share or shares which may, for the time being, remain unpaid thereon, in such amounts, at such time or times, and in such manner as the Board shall from time to time, in accordance with these Articles, require or fix for the payment thereof.

21. (a) Every member or allottee of shares shall be entitled, without payment, to receive one certificate specifying the name of the person in whose favour it is issued, the shares to which it relates and the amount paid-up thereon. Such certificate shall be issued only in pursuance of a resolution passed by the Board and on surrender to the Company of its letters of allotment or its fractional coupons of requisite value, save in cases of issues against letters of acceptance or of renunciation or in case of issue of bonus shares. Every such certificate shall be issued under the seal of the Company, which shall be affixed in the presence of two Directors or persons acting on behalf of the Directors under a duly registered Power of Attorney and the Secretary or some other persons appointed by the Board for the purpose and the two Directors or their Attorneys and the Secretary or other person shall sign the share certificate; provided that if the composition of the Board permits of it, at least one of the aforesaid two Directors shall be a person other than the Managing Director or a whole time Director, if any. For any further certificate the Board shall be entitled, but shall not be bound, to prescribe a charge not exceeding Rupee One. Particulars of every share certificate issued shall be entered in the Register of Members against the name of the person to whom it has been issued, indicating the data of issue.

(b) Any two or more joint allottees of a share shall, for the purpose of this Article, be treated as a single member and the certificate of any share, which may be the subject of joint ownership may be delivered to any one of such joint owner on behalf of all of them. The Company shall comply with the provisions of the Act.

(c) A Director may sign a share certificate by affixing his signature thereon by means of any machine, equipment or other mechanical means, such as engraving in metal or lithography, but not by means of a rubber stamp, provided that Directors shall be responsible for the safe custody of such machine equipment or other material used for the purpose.

22. (a) No certificate or any share or shares shall be issued either in exchange, for those which are sub-divided or consolidated or in replacement of those which are defaced, torn or old, decrepit, worn out, or where the cages on the reverse for recording transfers have been duly utilized, unless the certificate in lieu of which it is issued is surrendered to the Company.

(b) When a new share certificate has been issued in pursuance of clause (a) of this Article, it shall state on the face of it and against the stub or counterfoil to the effect that it is "issued in lieu of Share Certificate No..... Sub-divided / replaced on consolidation of shares."

(c) If a share certificate is lost or destroyed, a new certificate in lieu thereof shall be issued only with the prior consent of the Board and on payment of such fee, not exceeding Rupees Two as the Board may from time to time fix, and on such terms, if any, as to evidence and indemnify as to payment of out of pocket expenses incurred by the Company in investigating evidence, as the Board may think fit.

(d) Where a new share certificate has been issued in pursuance of Clause (c) of this Article, it shall state on the face of it and against stub or counterfoil to the effect that is a "Duplicate issued in lieu of share certificate No....." The word "Duplicate" shall be stamped or punched in bold letters across the face of the share certificate.

(e) Where a new share certificate has been issued in pursuance of clause (a) of this Article, particulars of every such certificate shall be entered in a Registered or Renewed or Duplicate certificate indicating against the names of the

persons to whom the certificate is issued, the number and date of issue of the share certificate in lieu of which the new certificate is issued, and the necessary changes indicated in the Register of Members by suitable cross references in the "remarks" column.

(f) All the blank forms to be issued of share certificate shall be printed and the printing shall be done on the authority of a resolution of the Board. The blank forms to be consecutively machine numbered and the forms and the blocks, engravings, facsimiles and hues relating to the printing of such forms shall be kept in the custody of the Secretary or such other person as the Board may appoint for the purpose; and the Secretary or the other person aforesaid shall be responsible for rendering an account of these forms to the Board.

(g) The Managing Director for the time being, or, if the Company has no Managing Director, every Director shall be responsible for the maintenance, preservation and safe custody of all books and documents relating to the issue of share certificates except the blank forms of share certificates referred to in clause (f) of this Article.

(h) All books referred to in clause (g) of this Article shall be preserved in good order permanently.

(i) Notwithstanding anything contained in these Articles, when the shares are dealt with in a Depository, no share certificates shall be issued by the Company. However, in respect of shares held in a Depository, the investor shall have the option to request the Company to issue share certificate in physical form at any time, subject to the provisions of the Depositories Act.

23. If any share stands in the names of two or more persons, the person first named in the Register of Members shall as regards receipt of dividends or bonus or service or notice and all or any other matter connected with the Company, except voting at meetings and the transfer of the shares, be deemed the sole holder thereof but the joint holders of a share shall be severally as well as jointly liable for the payment of all installments and calls due in respect of such share, and for all incidents thereof according to these Articles.

24. Unless otherwise expressly provided in these presents, and except as ordered by a Court of competent jurisdiction, or as by law required, the Company shall not be bound to recognize an equitable, contingent, future or partial interest in any share, or any right in respect of a share, other than an absolute right thereto in accordance with these Articles, in the person from time to time registered as the holder thereof, or whose name appears as the beneficial owner of shares, in the records of a Depository, but the Board shall be at liberty at their sole discretion to register any share in the joint names of any two or more persons or the survivor or survivors of them.

25. Every Member is entitled for sub-division/consolidation of share certificates for the shares held by him/her.

26. The company shall have power to buy its own shares, in compliance with section 68, 69 and 70 of the Companies Act, 2013 and the Regulations/ guidelines issued by Securities and Exchange Board of India.

27A. (1) If at any time the share capital is divided into different classes of shares, the rights attached to any class (unless otherwise provided by the terms of issue of the shares of that class) may, subject to the provisions of the Act, and whether or not the Company is being wound up, be varied with the consent in writing of the such number of the holders of the issued shares of that class, or with the sanction of a resolution passed at a separate meeting of the holders of the shares of that class, as prescribed by the Act.

(2) To every such separate meeting, the provisions of these Articles relating to General Meetings shall mutatis mutandis apply.

27B. The rights conferred upon the holders of the shares of any class issued with preferred or other rights shall not, unless otherwise expressly provided by the terms of issue of the shares of that class, be deemed to be varied by the creation or issue of further shares ranking pari passu therewith

UNDERWRITING AND BROKERAGE

28. Subject to provisions of Section 40 of the Companies Act, 2013 read with rules made thereunder, the Company may at any time pay a commission to any person in consideration of his subscribing or agreeing to subscribe (whether

absolutely or conditionally) for any shares or debentures in the Company, or procuring or agreeing to procure subscription (whether absolute or conditional) for any share or debentures in the Company; but so that the commission shall not exceed in the case of shares, five percent of the price at which the shares are issued and in the case of debentures, two and a half percent of the price at which the debentures are issued. Such commission may be satisfied by payment of cash or allotment of fully or partly paid shares or partly in one way and partly in the other.

29. The Company may pay a reasonable sum for brokerage.

CALLS

30. The Board may, from time to time subject to the terms on which any shares may have been issued and subject to the conditions of allotment and a resolution passed at a meeting of the Board, (and not by circular resolution) make such calls as it thinks fit upon the Members in respect of all moneys unpaid on the shares held by them respectively, and each Member shall pay the amount of every call so made on him to the person or persons and at the times and places appointed by the Board. A call may be made payable by installments.

31. Thirty Days notice in writing of any call shall be given by the Company specifying the time and place of payment and the person or persons to whom such calls be made.

32. A call shall be deemed to have been made at the time when resolution authorising such call was passed at a meeting of the Board.

33. The joint holders of a share shall be jointly and severally liable to pay all calls in respect thereof.

34. The Board may, from time to time, at its discretion, extend the time fixed for the payment of any call, and may extend such times as to all or any of the Members who reside at a distance or other cause, the Board may deem fairly entitled to such extension but no Member shall be entitled to such extension save as a matter of grace and favour. A call may be revoked or postponed at the discretion of the Board.

35. If any Member fails to pay any call due from him on the day appointed for payment thereof or any such extension thereof as aforesaid, he shall be liable to pay interest on the same from the day appointed for payment thereof to the time of actual payment at such rate as shall from time to time be fixed by the Board not exceeding 15 percent per annum, but nothing in this Article shall render it obligatory for the Board to demand or recover any interest from any such Member.

36. Any sum, which by the terms of issue of a share becomes payable on allotment or at any fixed date, whether on account of the nominal value of the share or by way of the premium shall for the purposes of these. Articles be deemed to be a call duly made and of which due notice has been given and payable on the date which by the terms of issue became payable and in case of non-payment all relevant provisions of these Articles as to payment of interest and expenses, forfeiture or otherwise shall apply as if such sum had become payable by virtue of a call duly made and notified.

37. On the trial or hearing of any action or suit brought by the Company against any Member or his representatives for the recovery of any money claimed to be due to the Company in respect of his shares, it shall be sufficient to prove that the name of the Member in respect of whose shares the money is sought to be recovered appears entered on the Register of Members as the holder at or subsequently to the date at which the money sought to be recovered is alleged to have become due on the shares in respect of which such money is sought to be recovered; that the resolution making the call is duly recorded in the minute book; and that notice of such call was duly given to the Member or his representatives used in pursuance of these Articles; and it shall not be necessary to prove the appointment of the Directors who made such call nor that a quorum of Directors was present at the Board Meeting at which any call was made nor that the meeting at which any call was made duly convened or constituted nor any other matters whatsoever, but the proof of the mailers aforesaid shall be conclusive of the debt.

38. Neither the receipt by the Company of a portion of any money which shall from time to time be due from any Member to the Company in respect of his shares either by way of principal or interest nor any indulgence granted by

the Company in respect of the payment of any such money, shall preclude the Company from there after proceeding to enforce a forfeiture of such shares as hereinafter provided.

39. (a) The Board may, if it thinks fit, agree to and receive from any Member willing to advance the same all or any part of the amounts of his shares beyond the sums actually called up; and upon the moneys so paid In advance or upon so much thereof, from time to time, and at any time thereafter as exceeds the amount of the calls then made upon and due in respect of the shares on account of which such advances are made, the Board may pay or allow interest at such rate not exceeding without the sanction of the Company in a General Meeting 15 percent per annum, as the Member paying the sum in advance and the Board agree upon provided that money paid in advance of calls shall not confer a right to dividend to participate in profits. The Board may agree to repay at any time any amount so advanced or may at any time repay the same upon giving to the Member three months notice in writing.

(b) No member paying any such sum in advance shall be entitled to voting rights in respect of the money so paid by him until the same would, but for such payment, become presently payable.

LIEN

40. That fully paid shares shall be free from all lien and that in the case of partly paid shares the Issuer's lien shall be restricted to moneys called or payable at a fixed time in respect of such shares.

41. The Company shall have a first and paramount Lien upon every share not being fully paid-up and registered in the name of each Member (whether solely or jointly with others) and upon the proceeds of sale thereof for moneys called or payable at a fixed time in respect of such share whether the time for payment shall actually have arrived or not and no equitable interest in any share shall be created except upon the footing and conditions that Article 23 hereof is to have full effect. Such lien shall extend to all dividends from time to time declared in respect of such share, unless otherwise agreed, the registration of a transfer of share shall operate as a waiver of the Company's lien if any in such share.

42. For the purpose of enforcing lien, the Board may sell the share subject thereto in such manner as it shall think fit, and for that purpose may cause to be issued a duplicate certificate in respect of such shares and may authorize on of its members to execute a transfer thereof on behalf of and in the name of such Member. No sale shall be made until periods as aforesaid shall have arrived, and until notice in writing of the intention to sell shall have been served on such members or his representatives and default shall have been made by him or them in payment, fulfilment or discharge of such debts, liabilities for fourteen days after such notice.

43. The net proceeds of any such sale shall be received by the Company and applied in or towards payment of such part of the amount in respect of which the Lien exists as is presently payable and the residue, if any, shall subject to a like lien for sums not presently payable as existed upon the shares before the sale, be paid to the persons entitled to the shares immediately prior to the same.

44A. (1) To give effect to any such sale, the Board may authorize some person to transfer the shares sold to the purchaser thereof.

(2) The purchaser shall be registered as the holder of the shares comprised in any such transfer.

(3) The receipt of the Company for the consideration (if any) given for the share on the sake thereof shall (subject, if necessary, to execution of an instrument of transfer or a transfer by relevant system, as the case may be) constitute a good title to the share and the purchaser shall be registered as the holder of the share.

(4) The purchaser shall not be bound to see to the application of the purchase money, nor shall his title to the shares be affected by any irregularity or invalidity in the proceedings with reference to the sale.

45B. In exercising its lien, the Company shall be entitled to tear the registered holder of any share as the absolute owner thereof and accordingly shall not (except as ordered by a court of competent jurisdiction or unless required by

any statute) be bound to recognize any equitable or other person, whether a creditor of the registered holder or otherwise. The Company's lien shall prevail notwithstanding that it has received notice of any such claim.

46C. The provision of these Articles relating to lien shall mutatis mutandis apply to any other securities including debentures of the Company.

FORFEITURE OF SHARES

47. If any Member fails to pay the call money or installments of the call money on or before the day appointed for the payment of the same or any extension thereof as aforesaid, the Board may at any time thereafter during such time as the call or installment remains unpaid, give notice to him requiring him to pay the same together with any interest that may have accrued and all expenses that may have been incurred by the Company by reason of such non payment.

48. The notice shall name a day (not being less than fourteen days from the date of the notice) and a place on and at which such call or installment and such interest thereon at such rate not exceeding 9 percent per annum as the Board shall determine from the date on which such call or instalment ought to have been paid and expenses as aforesaid are to be paid. The notice shall also state that in the event of the non-payment at or before the time and at the place appointed, the shares in respect of which the call was made or installment is payable will be liable to be forfeited.

49. If the requirements of any such notice as aforesaid shall not be complied with, every or any share in respect of which such notice has been given, may at any time thereafter before payment of all calls or installments, interest and expenses due in respect thereof, be forfeited by a resolution of the Board to that effect. Such forfeiture shall include all dividends declared or any other moneys payable in respect of the forfeited shares and not actually paid before the forfeiture.

50. When any share shall have been so forfeited, notice of the forfeiture shall be given to the Member, in whose name it stood immediately prior to the forfeiture and an entry of the forfeiture with the date thereof, shall forthwith be made in the Registrar of Members but no forfeiture shall be in any manner invalidated by any omission or neglect to give such notice or to make any such entry as aforesaid.

51. Any share so forfeited shall be deemed to the property of the Company and may be sold or re-allotted or otherwise offered either to the original holder thereof or to any other person, upon such terms and in such manner as the Board shall think fit.

52. Any member whose shares have been forfeited shall cease to be a member in respect of the forfeited shares but shall, notwithstanding the forfeiture, be liable to pay and shall forthwith pay to the Company on demand all calls, installments, interest and expenses owning upon in respect of such shares at the time of the forfeiture, together with interest thereon from the time of the forfeiture until payment, at such rate not exceeding 9 percent per annum as the Board may determine and the Board may enforce the payment thereof, if it thinks fit.

53. The forfeiture of a share shall Involve extinction, at the time of the forfeiture, of all interest in and all claims and demands against the Company, in respect of the share and all other incidental to the share, except only of those right by these Articles are expressly saved.

54. A declaration in writing that the declarant is a Director or Secretary of the Company and that a share in the Company has been duly forfeited in accordance with these Articles on a date stated in the declaration shall be conclusive evidence of the facts stated as against all persons claiming to be entitled to the share.

55. Upon any sale after forfeiture or for enforcing a lien in purported exercise of the powers herein before given, the Board may appoint some person execute an instrument of transfer of the shares sold and cause the purchasers name to be entered in the Register of Members in respect of the shares sold and the purchaser shall not be bound to see the regularity of the proceedings or to the application of the purchase money, and after his name has been entered in the Register in respect of such shares, the validity of the sale shall not be impeached by any person and the remedy of any person aggrieved by the sale shall be in damages only and against the Company exclusively.

56. Upon any sale, re-allotment or other disposal under the provisions of the proceeding Articles, the certificates originally issued in respect of relative shares shall stand cancelled and become null and void and of no effect and the Board shall be entitled to issue a new certificate or certificates in respect of the said shares to the person entitled thereto.

57. The Board may at any time before any share so forfeited shall have been sold, re-allotted or otherwise disposed off, and null the forfeiture thereof upon such conditions as it thinks fit.

TRANSFER AND TRANSMISSION OF SHARES

58. The Company shall keep a "Register of Transfers" and therein shall so fairly and distinctly enter particulars of every transfer or transmission of any share.

59. The Board may decline to recognise any instrument of transfer unless-

(a) “The instrument of transfer is in the common form as prescribed in rules made under sub-section (1) of section 56.”

(b) the instrument of transfer is accompanied by the certificate of the shares to which it relates, and such other evidence as the Board may reasonably require to show the right of the transferor to make the transfer; and

(c) the instrument of transfer is in respect of only one class of shares.

60. Every such Instrument of transfer shall be executed by both the transferor and transferee and attested and the transferor shall be deemed to remain the holder of such share until the name of the transferee shall have been entered in the Register of Members in respect thereof.

61. The Board shall have power of giving not less than seven days previous notice by advertisement in a newspaper circulating in the District in which the Registered Office is situated to close the Register of Members or Register of Debenture-holders at such time or times and for such period or periods not exceeding thirty days at a time and not exceeding in the aggregate forty five days in each year.

62. Subject to the provisions of the Act and subject to Section 22-A of the Securities Contract (Regulations) Act; 1956; the Board without assigning any reasons for such refusal may within one month from the date on which the instrument of transfer was delivered to the Company decline to register any transfer of shares and in the case of shares not fully paid-up may refuse to register a transfer to a transferee of whom they did not approve, provided the registration of a transfer shall not be refused on the ground of the transferor being either alone or jointly with any other person or persons indebted to the Company on any account whatsoever except a lien on shares. If the Board refused to register any shares, the Company shall, within one month from the date on which the instrument of transfer was lodged with the Company, send to the transferee and the transferor notice of the refusal.

63. Where an application is made by the transferor alone and relates to partly paid shares, the transfer shall not be registered, unless the company gives the notice of the application, in such manner as may be prescribed, to the transferee and the transferee gives no objection to the transfer within two weeks from the receipt of notice.

64. In the case of the death of any one or more of the persons named in the Register of Members as the Joint holders of any share, the survivors shall be the only persons recognized by the Company as having any title to or interest in share, but nothing herein contained shall be taken to release the estate of a deceased Joint holder from any liability on shares held by him Jointly with any other person.

65. The executors or administrators or holders of a succession certificate or the legal representatives of a deceased Member (not being one of two or more joint holders) shall be the only persons recognized by the Company as haying any title to the shares registered in the name of such member and the Company shall not be bound to recognise such executors or administrators or holders of Succession Certificate or the legal representatives unless such executors or administrators or legal representatives shall have first obtained Probate or letters of Administration of succession Certificate, as the case may be, from a duly Constituted Court in the Union of India; provided that in any case where

the Board in its absolute discretion thinks fit, it may dispense with production of probate or letters of Administration or Succession: certificate upon such terms as to indemnity or otherwise as the Board in its absolute discretion may think necessary, under Article 61 to register the name of any person who claims to be absolutely entitled to the shares in the name of deceased Member, as a Member.

66. No share shall in any circumstances be transferred to any minor, insolvent or person of unsound mind.

67. Subject to the provisions of Articles 59 and 60 any person becoming entitled to shares in consequences of the death, lunacy, bankruptcy, or insolvency of any Member or by any lawful means other than by a transfer in accordance with these Articles, may upon producing such evidence that he sustains the character in respect of which he proposed to act under this Article, of his title as the Board thinks sufficient, either be registered himself as the holder of the shares or elect to have some person nominated by him and approved by the Board registered as such holders. Provided nevertheless that if such person shall elect to have his nominee registered, he shall testify the election by executing in favour of his nominee an instrument of transfer in accordance with the provisions herein contained and until he does so, he shall not be freed from any liability in respect of the shares.

68. A person entitled to a share by transmission shall subject to the right of the Directors to retain such dividends or moneys as hereinafter provided, be entitled to receive and may give a discharge for any dividends or other moneys payable in respect of the shares.

69. Every instrument of transfer shall be presented to the Company duly stamped for registration accompanied by such evidence as the Board may be required to prove the title of the transferor and his right to transfer the shares, and every registered instrument of transfer shall remain in the custody of the Company until destroyed by the order of the Board.

70. Before the registration of a transfer, the certificate of the share to be transferred to, if no such certificate is in existence, a letter of allotment of such share, must be delivered to the Company along with, save as provided in the Act, a properly stamped and executed instrument of transfer.

71. The Company shall incur no liability or responsibility whatever in sequence of its registering or giving effect to any transfer of shares made or purporting to be made by any apparent legal owner thereof (as shown or appearing in the Registered of Members) to the prejudice of persons having or claiming any equitable right, title or interest to or in the said shares not withstanding that the Company may have had notice of such equitable right, title or interest or notice prohibiting registration of such transfer and may have entered such notice, or referred thereto in any book of the Company and the Company shall not be bound or required to regard or attend or give effect to any notice which may be given to it of any equitable right, title or interest or be under any liability whatsoever for refusing or neglecting to do so, though it may have been entered or referred to in some book of the Company; but the Company shall, nevertheless, be at liberty to regard and attend to any such notice and give effect thereto if the Board shall so think fit

(a) Notwithstanding anything contained in these Articles, every holder of shares or debentures or other securities of the Company may, at any time, nominate, in the prescribed manner, a person to whom the shares or debentures or other security or securities held by such holder shall vest in the event of his death, and the provisions of the Act shall apply in respect of such nomination.

(b) Nothing contained in the foregoing Articles shall apply to transfer of shares affected by the transferor, and the transferee both of whom are entered as beneficial owners in the records of a Depository. In the case of transfer or transmission of shares or other marketable securities where the Company has not issued any certificates and where such shares or securities are being held in any electronic form in a Depository, the provisions of the Depositories Act shall apply.

(c) Except as otherwise expressly provided, the provisions contained in these presents shall be applicable to shares or other marketable securities held in a Depository, so far as they apply to shares or such securities in the physical form, subject however to the provisions of the Depositories Act and other regulations as may be applicable.

(d) Notwithstanding anything contained in these Articles, the Company shall have the power to dematerialize its shares including preference Shares, Debentures and other securities, to dematerialise the same and to offer and issue new

shares, debentures or other securities in a dematerialised form in accordance with the provisions of Depositories Act. The rights and obligations of the concerned parties in respect of the shares, debentures and other securities in the dematerialized form and all matters connected therewith and / or incidental thereto shall be governed by the provisions of the Depositories Act and relevant provisions of the Act. The Company shall cause to be kept a Register and Index of Members in accordance with the applicable provisions of the Act and the Depositories Act, with details of shares held in physical or dematerialised form in any media as may be permitted by law, including in any form of electronic media. The Company shall be entitled to keep in any state or country outside India, a branch Register of the Members resident in that state or country.

Provided further that a Register of index of beneficial owners maintained by a Depository under the applicable provisions of the Depositories Act, shall be deemed to be an Index of Members / of other securities, as the case may be, for the purpose of the Act.

(e) Notwithstanding anything contained herein, in the case of shares, whether preference and / or equity or other marketable securities, where the Company has not issued any certificates and where such shares or securities are being held in an electronic and fungible from in a Depository, generally the provisions of Depositories Act, shall apply.

(f) All documents or notice to be served or given by Members on or to the Company or to any Officer thereof shall be served or given by sending it to the Company or Officer at the office by post or leaving it at the office, Provided that where the securities are held in a Depository, the records of the beneficial ownership may be served by such Depository on the Company by means of electronic mode or media.

(g) No fee shall be charged for registration of transfer, transmission, Probate, Succession Certificate and letter of administration, Certificate of Death or Marriage, Power of Attorney or similar other document with the Company.

COPIES OF MEMORANDUM AND ARTICLES TO BE SENT TO MEMBERS

72. Copies of the Memorandum and Articles of Association of Company and other documents referred to in Section 17 of the Companies Act, 2013 shall be sent by the Company to every Member at his request within seven days on payment of ₹ 50/- (Rupees Fifty Only) per copy.

73 Subject to the provisions of the Companies Act, 2013 and rules made thereunder, the Company shall charge a fee of ₹ 50/- for inspection registers and returns mentioned in Section 88 and 92 of the Companies Act, 2013 inspection of registers and returns mentioned in Section 88 and 92 by persons other than member, debenture holder, other security holder or beneficial owner and also charge a fee of ₹ 10/- per page for giving copies of the registers or returns by member, debenture holder, other security holder or beneficial owner or to any other person.

74. Subject to the provisions of the Companies Act, 2013 and rules made thereunder, any member shall be entitled to be furnished, within seven working days after he has made a request in that behalf to the company, with a copy of any minutes of any general meeting, on payment of ₹ 10/- per page.

75. Subject to the provisions of the Companies Act, 2013 and rules made thereunder, the company shall provide extracts from such register maintained under Section 189 read with rules made thereunder to a member of the company on his request, within seven days from the date on which such request is made upon the payment of ₹ 10/- per page.

76. Subject to the provisions of the Companies Act, 2013 and rules made thereunder, the extracts from the register maintained under sub-section (9) of section 186 may be furnished to any member of the company on payment of ₹ 10/- per page.

77. Subject to the provisions of the Companies Act, 2013 and rules made thereunder, the company shall keep the register open atleast for two hours in a day as may decided by the board from time to time.

78. Subject to the provisions of the Companies Act, 2013 and rules made thereunder, the company shall provide the copies under these Article 67 to 71 either in physical form or electronic mode.

79. Subject to the provisions of the Act, and of these Articles, the Board may, from time to time at its discretion, by a resolution passed at a meeting of the Board, accept deposits from Member, either in advance of calls or otherwise and generally raise or borrow or secure the payment or of any sum or sums of money for the Company, provided, however, where the moneys to be borrowed together with the moneys already (apart from temporary loans obtained from the Company's Bankers in the ordinary course of business) exceed the aggregate of the paid-up capital of the Company and its free reserves (not being reserves set apart for any specific purpose), the Board shall not borrow such moneys without the consent of the Company in General Meeting.

80. The payment or repayment of borrowed money as aforesaid may be secured in such manner and upon such terms and conditions in all respects as the board may think fit, and in particular by a resolution passed at a meeting of the Board (and not by circular resolution) by the issue of debenture or debenture stock of the Company, charged upon all or any part of the property of the Company (both present and future) including its uncalled capital for the time being and debentures, debenture stock and other securities may be made assignable free from any equities between the Company and the person to whom the same may be issued.

81. Any debentures may be issued at a discount, premium or otherwise and may be issued on condition that they shall be convertible into shares of any denomination and with any privileges and conditions as to redemption, surrender, drawing, allotment of shares and attending (but not voting) at General Meetings, appointment of Directors and otherwise. Debentures with the right to conversion into or allotment of shares shall be issued only with the consent of a special resolution of the Company in a General Meeting.

82. The Board shall cause a proper record to be kept in accordance with the provisions of the Section 85 of the Companies Act, 2013 of all mortgages, debentures and charges specifically affecting the property of the Company; and shall cause the requirements of provisions of the Act that have to be duly complied with, so far as they shall have to be complied with by the Board.

83. The Company shall at any time it issues debentures, keep a Register and Index of Debentures holders in accordance with the Act.

MEETINGS OF MEMBERS

84. Every Annual General Meeting shall be called for a time during business hours on a day that is not a public holiday, and shall be held at the Office or at some other place within the City, town or village in which the Office is situated as the Board may determine and the notice calling the meeting shall specify it as the Annual General Meeting. The Company may in any one Annual General Meeting fix the time for its subsequent Annual General Meetings. Every Member shall be entitled to attend either in person or by proxy and the auditor of the Company shall have the right to attend and to be heard at any General Meeting which he attends on any part of the business which concerns him as an auditor. At every Annual General Meeting there shall be laid on the table the Directors Report and Audited Accounts and Balance Sheet, Auditor's Report, the Proxy Register with proxies and the Register of Directors share holdings which later Register shall remain open and accessible during the continuance of the Meeting. The Board shall prepare the annual list of members, summary of Share Capital, Balance Sheet and Profit and Loss Account and forward the same to the Registrar in accordance with the Act.

85. The Board may, whenever it thinks fit, call an extraordinary General Meeting and it shall do so upon a requisition in writing by any Member or Members holding in the aggregate not less than one tenth of such of the paid-up capital as at that date carried the right of voting in regard to the matter in respect of which the requisition has been made.

86. Any valid requisition so made by members must state the object or objects of the meetings proposed to be called, and must be signed by the requisitionists and be deposited at the Office; provide that such requisition may consist of several documents in like form each signed by one or more requisitionists.

87. Upon the receipt of any such requisition, the Board shall forthwith call an Extraordinary General Meeting and if it does not proceed within twenty-one days from the date of requisition being deposited at the Office to cause a meeting to be called on a day not later than forty five days from the date of deposit of the requisition, the meeting may be called and held by the requisitonists themselves within a period of three months from the date of the requisition.

88. Any meeting called under the foregoing Articles by the requisitionists shall be called in the same manner, as nearly as possible, as that in which meeting are to be called by the Board.

89. Twenty-one day's notice at the least for every General Meeting, Annual or Extraordinary and by whomsoever called, specifying the day, place and hour of meeting and the general nature of the business to be transacted there at, shall be given in the manner hereinafter provided to such persons who are under these Articles entitled to receive notice from the Company. Provided that in the case of Annual General Meeting with the consent in writing of all the members entitled to vote there at and in case of any other meeting with the consent of Members holding not less than 95 percent of such part of the paid-up share capital of the Company as gives right to vote at the meeting, a meeting may be convened by a shorter notice. In the case of an Annual General Meeting, if any business other than (I) the consideration of the accounts, balance, sheet and reports of the Board of Directors and Auditors, (II) the declaration of dividends, (III) the appointment of the Directors in place of those retiring, (IV) the appointment of and fixing of the remuneration of the Auditors, is to be transacted, and in case of any other meeting, there shall be annexed to the notice of the meeting a statement setting out all material facts concerning each such item of business including, in particular the nature of the concern or interest if any therein of every Director and the Manager, if any. Where any such items of business relates to or effects any other Company, the extent of share holding Interest in the other Company of every Director and the Manager, if any, of the Company shall also be set out in the statement if the extent of such shareholding interest is not less than twenty percent of the paid-up share capital of that other Company. Where any item of business consists of according of approval to any document by the meeting, the time and place where the document can be inspected shall be specified in the statement aforesaid.

90. The accidental omission to any such notice given as aforesaid to any of the Members, or the non-receipt thereof, shall not invalidate any resolution passed at any resolution passed by any such meeting.

91. No General Meeting, Annual or Extraordinary, shall be competent to enter upon, discuss or transact any business which has not been mentioned in the notice or notices upon which it was convened.

92. The quorum for a General Meeting is as prescribed in Section 103 of the Companies Act, 2013. A body corporate being a Member shall be deemed to be personally present if it represented in accordance with Section 113 of the Companies Act, 2013.

93. If within half an hour from the time appointed for holding a meeting of the Company, a quorum shall not be present, the meeting if convened by or upon the requisition of Members stands dissolved, but in any other case the Meeting shall stand adjourned to the same day in the next week or if that day is public holiday until the next succeeding day which is not a public holiday at the same time and place or to such other day and at such other time and place within the city in which the Office is situated as the Board may determine and if at such adjourned Meeting a quorum is not present within a half an hour from the time appointed for holding the meeting the members present shall be the quorum and may transact the business for which the meeting was called.

94. The Chairman of the Board shall be entitled to take the chair at every General Meeting, whether Annual or Extraordinary. If there is no such Chairman or if he is not present within 15 minutes after the time appointed for holding such meeting or shall decline to take the chair any of the Directors present and willing to take the chair shall be the Chairman for that Meeting. If none of the Directors present are willing to take the chair, the members present may elect one of their members to be the Chairman of the Meeting.

95. No business shall be discussed at any General Meeting except the election of a Chairman, whilst the chair is vacant.

96. The Chairman with the consent of the meeting may adjourn any meeting from time to time and from place to place within the city in which the Office is situated but no business shall be transacted at any adjourned meeting other than the business left unfinished at the meeting from which the adjournment took place.

97. Subject to provisions of Act/ other enactment / order/ regulation / guideline issued by the Securities and Exchange Board of India (SEBI) or other authority and in force from time to time. At any general meeting, a resolution put to the vote of the meeting shall be decided on a show of hands, unless a poll is (before or on the declaration of the result on the show of hands), ordered to be taken by the Chairman, either of his motion or on a demand made by any member or members present in person or by proxy and holding not less than one tenth of the total voting power in respect of

the resolution or, by any member or members present in person or by proxy, and holding shares in the Company conferring a right to vote on the resolution, being shares on which an aggregate sum of not less than ₹ 50,000/-, has been paid up and unless a poll is so demanded, a declaration by the Chairman that a resolution has, on a show of hands, been carried or carried unanimously or by a particular majority, or lost, and an entry to that effect in the Minute Book of the Company shall be conclusive evidence of the act, without proof of the number or proportion of the votes recorded in favour of or against that resolution.

98. In case of an equality of votes the Chairman shall either on a show of hands or at a poll, if any, have a casting vote in addition to the vote or votes, if any, which he may be entitled to as a Member.

99. The Proceedings of the Meetings shall be conducted in accordance with the Provisions of the Companies Act, 2013 read with rules made therein under and subject to other enactment / order/ regulation / guideline issued by the Securities and Exchange Board of India (SEBI) or other authority and in force from time to time

VOTE OF MEMBERS

100. No Member shall be entitled to vote either personally or by proxy at any General Meeting or meetings of a class of shareholders either upon a show of hands or upon a poll in respect of any shares registered in his name on which any call or other sums presently payable by him have not been paid or in regard to which the Company has exercised, any right of lien.

101. Subject to the provision of these Articles and without prejudice to any special privileges or restrictions as to voting for the time being attached to any class of shares for the time being forming part of the Capital of the Company, every member not disqualified by the last preceding Article shall be entitled to be present and to speak and vote at such meeting and on a show of hands every Member present in person shall have one vote and upon a poll, every member present in person or by proxy shall, subject to provisions of the Act, have one vote for every share held by him either alone or jointly with any other person or persons. Provided, however, if any preference shareholder be present at any meeting of the Company then save as provided in the Act, he shall only have a right to vote in respect of such preference share on resolution placed before the meeting which directly affect the rights attached to his preference shares.

102. On a poll taken at a meeting of the Company, a Member entitled to more than one vote, or his proxy or other person entitled to vote for him, as the case may be, need not, if he votes, use all his votes, or cast in the same way all the votes he uses.

103. A member of unsound mind or in respect of whom an order has been made by any Court having jurisdiction may vote, whether on a show hands or on a poll, by his committee or other legal guardian; and any such committee or guardian may, on poll, vote by proxy; if any Member be a minor, the vote in respect of his share or shares shall be by his guardian or any of his guardians, if more, than one, to be selected in case of dispute by the Chairman of the meeting.

104. If there be joint registered holders of any shares, any one of such persons may vote at any meeting or may appoint another person (whether member or not) as his proxy in respect of such shares as if he were solely entitled thereto, but the proxy so appointed shall not have any right to speak at the meeting and, if more than one or such joint holders be present at any meeting, that one of the said persons so present whose name stands higher on the Register of Members shall alone be entitled to speak and to vote in respect of such shares, but the other or others of the joint holders shall be entitled to be present at the meeting. Several executors or administrators of a deceased Member in whose name shares stands shall for the purpose of these Articles be deemed joint holders thereof.

105. Subject to the provisions of these articles, votes may be given either personally or by proxy. A body corporate being a member, may vote either by a proxy or by a representative duly authorised in accordance with Section 113 of the Companies Act, 2013, and such representative shall be entitled to exercise the same right and powers (including the right to vote by proxy), on behalf of the body corporate which he represents as that body could exercise if it were an individual member.

106. Any person entitled under Article 62 to transfer/transmission any shares may vote at General Meeting in respect thereof in the same manner as if he were a registered holder of such shares, provided that forty eight

hours at least before the time of holding the meeting or adjourned meeting, as the case be at which he proposed to vote, he shall satisfy the Board of his right to transfer such shares and give such indemnity if any as the Board may require or the Board shall have previously admitted his right to vote at such meeting in respect thereof.

107. Every proxy (whether a member or not) shall be appointed in writing under the hand of the member or his appointed attorney, or if such appointer is a corporation under the Common Seal of the Corporation, or be signed by an officer or an attorney duly authorized by it, and any committee or guardian may appoint such proxy. The proxy so appointed shall not have any right to speak at meeting.

108. An instrument of proxy may appoint a proxy either for the purpose of a particular meeting specified in the instrument and any adjournment thereof or it may appoint for the purpose of every meeting of the Company or every meeting to be held before the date specified in the instrument and every adjournment of any such meeting.

109. No member present only by proxy shall be entitled to vote on a show of hands unless such Member is a body corporate present by proxy who is not himself a Member, in which case such proxy shall, have a vote on the show of hands as if he were a Member.

110. The instrument appointing a proxy and the power of attorney or other authority if any, under which it is signed, or a notarised certified copy of that power or authority, shall be deposited at the Office not later than forty eight hours before the time of holding the Meeting at which the person named in the instrument proposed to vote and in default the instrument of proxy shall not be treated as valid.

111. Every instrument of proxy whether for specified meeting or otherwise shall, as nearly as circumstances will admit, be in any of the forms set out in the Act or the rules made thereunder as may be applicable from time to time.

112. A vote given in accordance with the terms of an instrument of proxy shall be valid notwithstanding the previous death of the principal, or revocation of the proxy or of any power of attorney under which such proxy was signed, or the transfer of the share in respect of which the vote is given provided that no intimation in writing of the death, revocation or transfer shall have been received at the office before the meeting.

113. No objection shall be made to the validity of any vote except at the meeting or poll at which such vote shall be tendered and every vote whether given personally or by proxy not disallowed at such meeting or poll shall be deemed valid for all purposes of such meetings or poll whatsoever.

114. The Chairman of any meeting shall be the sole judge of the validity of every vote rendered at such meeting. The Chairman present at the taking of poll shall be the sole judge of the validity of every vote tendered at such poll.

115. (a) The Company shall cause minutes of all proceedings of every General Meeting to be kept in accordance with Section 118 of the Companies Act, 2013.

(b) Any such minutes shall be evidence of the proceedings recorded therein.

(c) The book containing the minutes of proceedings of General Meetings shall be kept at the Office and shall be open, during business hours, for such periods not being less in the aggregate than two hours in each days as the Director may determine, to the inspection of any Member without charge.

DIRECTORS

116. Until otherwise determined by General Meeting, the number of Directors shall neither be less than three nor more than fifteen inclusive of the ex-officio Directors. Nominee Directors, Technical Directors, Special Directors, Debenture Directors, Alternate Directors, Additional Directors, Co-opted, Executive, Administrative Directors and Corporation Directors, if any.

118. Subject to the provisions of the Act, the Directors shall have power at any time from time to time to appoint any qualified person as a Director either to fill a casual vacancy or as an addition to the board, but so that the total number

of Directors shall not at any time exceed the maximum fixed as above. Any Director appointed to fill a casual vacancy shall hold office only up to the date upto which the Director in whose place he is appointed would have held office. Any person appointed as an additional Director shall hold office only upto conclusion of the next Annual General Meeting of the Company, but he shall be eligible for reappointment at such meeting.

119. No person not being a retiring Director shall be eligible for reappointment to the Office of Director at any General meeting unless he or some member intending to propose him has not less than 14 days before the meeting, left at the office of the Company, a notice in writing under his hand signifying his candidature for the Office of the Director or the intention of such member to propose him as a candidate for that office as, the case may be along with a deposit of ₹ 1,00,000/- or such other sum as may be prescribed by law from time-to-time which amount shall be refunded to such person or as the case may be to such member if the person succeeds in getting elected as a Director.

119. The Directors of the Company may appoint an alternate Director to act as Director, (hereinafter called the original Director) during his absence for a period of not less than three months from the state in which meetings of the Board are ordinarily held. An alternate Director shall vacate office if any, when the Original Director returns to the state. If the term of office of the original Director is determined before he returns, to the state, any provision in the Act or in these Articles for the automatic reappointment of retiring Director in default or of another appointment shall apply to the original Director and not to the Alternate Director.

120 (i) Subject to the Provision of the Act, one third of the total number of Directors, as determined by the Board of Directors, shall not be liable for rotation.

(ii) So long as the company owes any money to any financial institution or company or body, the latter shall be entitled to nominate its representative in the Board as per the financing agreement between it and the company in this aspect.

121. No share qualification shall be necessary for any Director.

122. The fee payable to a Director for attending a meeting of the Board or Committee thereof shall be such sum as may fixed by the Board from time to time within the limits prescribed by law or approved by the Central Government from time to time.

123. Subject to the provisions of the said Act:-

(a) The Director shall also be paid such further remuneration, if any, as the Company in the General Meeting may determine from time to time by Special Resolution and such further remuneration shall be divided among the Directors in such proportion and manner as the Directors may agree to among themselves from time to time and in the absence of any such agreement, in proportion to their respective attendance at the Board Meetings during the year preceding the General Meeting.

(b) If any Director being willing shall be called upon to live at any residence away from his usual place of residence on the Company's business, or to perform extra services (which expression shall include the work done by a Director in signing certificates of shares or debentures issued by the Company; or work done by him as Member of a Committee appointed by the Directors in terms of these Articles), the Directors may arrange with such Director for special remuneration for the extra services performed either by way of salary or commission or by way of participation in profits or by a fixed sum of money, and such remuneration may be either in addition to or in lieu of his remuneration provided vide Article 1193 (a).

(c) A Director shall also be paid in addition to fee for attending meetings, a fair compensation to cover his traveling, lodging, boarding and other expenses incurred by him in the process of attending the meetings of the Board or Committee or General Meetings at a venue in the Municipal limits thereof he is not ordinarily a bonafide resident.

(d) The directors shall be entitled to be repaid any travelling and other expenses incurred in connection with the business of the Company.

124. The continuing Director may act not withstanding any vacancy in their body, but if and so long as their number is reduced below the number fixed by the Articles of the Company as the necessary quorum of Directors, the

continuing Directors or Director may act for the purpose of increasing the number of Directors to that number, or of summoning a General Meeting but for no other purpose.

125. (a) No person can be appointed as director if he is disqualified under Section 164 of the Companies Act, 2013.

(b) The Office of a Director shall become vacant if attains disqualification as specified in Section 167 of the Companies Act, 2013.

126. Subject to the provisions of the Act, a Director or his relative, a firm in which such Director or relative is a partner, any other partner in such a firm or a private Company of which such Director is a member or Director, may enter into a contract with the Company for the sale, purchase or any supply of goods, materials or services or for underwriting the subscription of any shares or debentures of the Company, provided that the consent of the Directors is obtained by a resolution passed at a meeting of the Directors before the contract is entered into or within three months of the date on which it was entered into. No such consent, however, shall be necessary to any such contract or contracts for the purchase of goods and materials at prevailing market prices or for the sale, purchase or supply of materials or services in which either the Company or the Director firm, partner or private company as the case may be, regularly trades or does business provided that the value of such goods and costs of such services do not exceed Five Thousand Rupees in the aggregate, in any calendar year comprised in the period of the contract or contracts, the Directors so contracting or being so interested shall not be liable to the Company for any profit realized by any such contract or the fiduciary relation thereby established.

127. A Director who is in any way, whether directly or indirectly concerned or interested in a contract or arrangement entered into, or proposed contract or arrangement to be entered into by or on behalf of the Company shall disclose the nature of his concern or interest at Meeting of the Board in the manner provided in the Act; provided that it shall not be necessary for a Director to disclose, his concern or interest in any contract or arrangements entered into or to be entered into with any other Company where any of the Directors, Company or any such other Company or two or more of them together hold not more than two percent of the paid up share capital in such other company or the company, as the case may be. A general notice given to the Board by the Director to the effect that he is a Director or Member of a specified body corporate or is a Member of specified firm and is to be regarded as concerned or interested in any contract or arrangement which may, alter after the date of the notice, be entered into with that body corporate or firm, shall be deemed to be a sufficient disclosure of concern or interest in relation to any contract or arrangement so made. Any such general notice shall expire at the end of the financial year in which it is given but may be renewed for a further period of one financial year at a time by a fresh notice given in the last month of the financial year in which it would have otherwise expired. No such general notice, and no renewal thereof shall be of effect unless, either it is given at a meeting of the Board or the Director concerned takes reasonable steps to secure that it is brought up and read and at the first meeting of the Board after it is given.

128. No Director shall as a Director, take any part in the discussion; or vote on any contract or arrangement entered into or to be entered Into by or on behalf of the Company; if he is in any way, whether directly or indirectly concerned or interested in such contract or arrangement, nor shall his presence count for the purpose of forming a quorum and the time of any such discussion or vote; and if he does vote, his vote shall be void, provided however, that nothing herein contained shall apply to:

(a) any contract or indemnity against any loss which the Directors, or any one or more of them suffer by reason of becoming or being sureties or a surety for the Company.

(b) any contract or arrangement entered into or to be entered into with a public company or a private company which is a subsidiary of a public company in which the interest of the Director consists solely;

(I) In his being:-

(a) a Director of such Company, and

(b) the holder of not more than shares of such number or value therein as is requisite to qualify him for appointment as a Director thereof, he having been nominated as such Director by the Company, or

(II) In his being a member holding not more than two percent of its paid-up share capital.

129. The Company shall keep a Register in accordance with Section 188 of the Companies Act, 2013 read with rules made thereunder.

130. Subject to the provisions of the Act a Director may be or become a Director of any Company promoted by the Company, or in which it may be Interested as a vendor, shareholder or otherwise, and no such Director shall be accountable for any benefits received as Director or shareholder of such Company.

131. "Subject to the provisions of Section 152 of the Companies Act, 2013 not less than two-thirds of the total number of Directors of the Company shall be persons whose period of office is liable to determination by retirement of Directors by rotation. For the purpose of this Article and Article total number of directors" shall not include independent directors appointed under Section 149 of the Companies Act, 2013.

132. At every Annual General Meeting of the Company; one-third of such of the Directors for the time being as are liable to retire by rotation or if their number is not three or a multiple of three the number against nearest to one-third shall retire from office.

133. Subject to the provisions of the Act, the Directors to retire by rotation under Article 128 at every Annual General Meeting shall be those who have been longest in office since their last appointment but as between persons who became Directors on the same day, those who are to retire shall, in default or and subject to any agreement among themselves, be determined by lot.

134. A retiring Director shall be eligible for re-election.

135. Subject to the provisions of the Act, the Company at the Annual General Meeting at which a Director retires in manner aforesaid may fill up the vacated office by electing the retiring Director or some other person thereto.

136. If the place of the retiring Director is not so filled up and the meeting has not expressly resolved not to fill the vacancy the meeting shall stand adjourned till the same day in the next week, at the same time, and place or if that day is a public holiday, till the next succeeding day which is not a public holiday, at the same time and place.

137. If at the adjourned meeting also, the place of the retiring Director is not filled up and that meeting also has not expressly resolved not to fill the vacancy the retiring director shall be deemed to have been re-appointed at the adjourned meeting unless:

(I) at the meeting or at the previous meeting a resolution for the re-appointment of such Director has been put up to the meeting and lost

(II) the retiring Director has by a notice in writing addressed to the Company or its Board of Directors expressed his unwillingness to be so re-appointed.

(III) he is not qualified or is disqualified for appointment.

(IV) a resolution, whether special or ordinary is required for the appointment or re-appointment by virtue of any provision of the Act; or,

(V) the provision of Section 162 of the Companies Act, 2013 is applicable to the case.

138. (a) At every Annual General Meeting a motion shall not be made for the appointment of two or more persons as Directors of the Company by a single resolution unless a Resolution that it shall be so made has been first agreed to by the meeting without any vote being given against it.

(b) A resolution moved In contravention of sub-Article (a) of this Article shall be void whether or not objection was taken at the time of being so moved; provided that where a Resolution so moved is passed, no provision for the automatic re-appointment of retiring Directors in default of another appointment, shall apply.

(c) For the purpose of this Article a motion for approving a person's appointment or for maintaining a person for appointment shall be treated as a motion of his appointment.

139. A person who is not a retiring director shall subject to the provisions of the Act, be eligible for appointment to the office of Director at any General Meeting if he or some Member intending to propose him, has not less 14 days before the meeting left at the office of the Company a notice in writing under his name signifying his candidature for the office of Director or the intention of such member, to propose him as a candidate for that office as the case may be.

140. Subject to the provisions of the Act, the Company may, by ordinary resolution from time to time, increase or reduce the number of Directors and may alter their qualification. The Company may subject to the provisions of the Act remove any Director before the expiration of his period of office and appoint, another duly qualified person in his stead. The person so appointed shall hold office during such time as the Director in whose place he is appointed would have held the same if he had not been removed.

141 The Company shall keep at its registered office a Register containing the particulars of its Directors and other persons mentioned in Section 170 of the Companies Act, 2013 read with rules made thereunder and shall within the period of thirty days mentioned in the said Section, send to the Registrar a return containing the particulars specified, therein, and shall otherwise comply with the provisions of the said Sections in all respects.

MANAGING DIRECTOR AND WHOLE TIME DIRECTOR

142. Subject to the provision of the Act, the Board shall have the power to appoint from time to time any one or more of their body to the office of Managing Director and/or whole time Director for such period and on such terms and conditions as they deem fit. The Board may by resolution vest in such Managing Director / whole time Director such of the power vested in the Board as it deems fit, and such powers may be made exercisable for such period or periods upon such condition or restriction as it may determine. The remuneration of the Managing Director / whole time Director may be by way of monthly payment, participation in profits or by either or both of these methods or any other mode not expressly prohibited by the Act.

143. Subject to the provisions of Section 179 of the Companies Act, 2013 read with rules made thereunder, the Managing Director or Committee of Directors may be vested with such powers as the Board may determine by way of resolution.

144. The Company, shall not appoint or employ, or continue the appointment or employment of a person as Its Managing or Whole time, Director, who:-

(a) is an un-discharged insolvent, or has at any time been adjudged insolvent;

(b) suspends, or has at any time suspend with his creditors, or makes, or has at any time made, composition with them, or
(c) is, or has at any time been convicted by a court of an offence involving moral turpitude.

145. The Managing Director and/or Whole time Director shall not, while he continues to hold that office be subject to retirement by rotation in accordance with Article 127, but he shall be subject to the same provisions as to resignation and removal as the other Directors and if he ceases to hold the office of Director he shall ipso facto and immediately cease to be the Managing Director and/or whole Whole-time Director.

CHIEF EXECUTIVE OFFICER, MANAGER, COMPANY SECRETARY OR CHIEF FINANCIAL OFFICER

146. Subject to the provisions of the Act,—

(*i*) A Chief executive officer, manager, company secretary or chief financial officer may be appointed by the Board for such term, at such remuneration and upon such conditions as it thinks fit; and any chief executive officer, manager, company secretary or chief financial officer so appointed may be removed by means of a resolution of the Board.

(*ii*) A director may be appointed as chief executive officer, manager, company secretary or chief financial officer.

147. A provision of the Act or these regulations requiring or authorising a thing to be done by or to a director and chief executive officer, manager, company secretary or chief financial officer shall not be satisfied by its being done by or to the same person acting both as director and as, or in place of, chief executive officer, manager, company secretary or chief financial officer.

PROCEEDINGS OF THE BOARD OF DIRECTORS

148. The Directors may meet together as a board for the despatch of business from time to time as provided in the Act. The Directors may adjourn and otherwise regulate their meetings as they think fit.

149. Subject to the provisions of the Act, the Chairman or Managing Director may, and the Secretary shall, upon the request of the Chairman, the Managing Director or any two Directors at any time, convene a meeting of the Board.

150. Subject to provisions of the Act, the quorum for a Meeting of the Board shall be one third of its total strength (excluding Directors, if any, whose places may be vacant at the time and any fraction contained in that one-third being rounded off as one), or two Directors, whichever is higher provided that where at any time the number of the interested Directors, exceeds or is equal two-thirds of the total strength, the number of the remaining Directors, that is to say; the number of Directors who are not present at the meeting being not less than two shall be the quorum during such time.

A meeting of a Board/committee can be held through electronic mode either by way of video conference or any other mode where the directors can participate without any intermediary and the chairman/secretary shall confirm the participation of the directors in the meeting who are not physically present. However, every director of the company must attend the meeting of the Board/committee of directors personally at least one meeting in a financial year of the company."

151. If a Meeting of the Board could not be held for want of quorum, then the meeting shall automatically stand adjourned to such other time as may be fixed by the Chairman not being later than seven days from the date originally fixed for the meeting.

152. Subject to the Provisions of Article 143, a Director may at any time, and the Secretary upon the request of a Director, shall convene a meeting of the Board.

153. The Board of Directors of the Company shall have the right to appoint one of the Directors of the company as Chairman of the Board. If no such Chairman is appointed or if at any meeting of the Board, the appointed Chairman is not present within fifteen minutes after the time fixed for holding the same, the Directors present may choose any of the Board Members to be the Chairman of the meeting.

154. Any resolution to be passed by the Board shall be with such requisite majority as per the provisions of the Companies Act, where the quorum as per the act is present.

155. A meeting of the Board for the time being at which a quorum is present shall be competent to exercise all or any of the authorities, powers and discretions which by or under the Act or these Articles are for the time being vested in or exercisable by the Board generally.

156. Subject to restrictions contained in Section 179 of the Companies Act, 2013 read with rules made thereunder the Board may delegate any of its powers to a Committee of the Board consisting of such member or members of as it thinks fit, and it may from time to time revoke and discharge any such committee of the Board either wholly or in part and either as to persons or purposes, by every Committee of the Board so formed shall in the exercise of the powers

so delegated conform to any regulations that may front time to time be imposed on it by the Board. All acts done by any such Committee of the Board in conformity with such regulations and in fulfilment of the purposes of its appointment but not otherwise shall have the like force and effect as if done by the Board.

157. The meetings and the proceedings of any such committee of the Board consisting of two or more members shall be governed by the provisions herein contained for regulating the meeting and proceedings of the Board including the voting rights of the Chairman and the keeping of minutes thereof, so far as the same are applicable thereto and are not superseded by any regulations made by the Board under the last proceeding Article.

158. No resolution shall be deemed to have been duly passed by the Board or by the committee thereof by circulation unless the resolution has been circulated in draft, together with the necessary papers, if any, to all the Directors, or to all the members of the committee, at their respective addresses provided for such purpose and has been approved by a majority of such of the Directors or members of the Committee as are entitled to vote on the resolution.

159. All acts done by any meeting of the Board or by a Committee of the Board or by any person acting as a Director shall, notwithstanding that it shall afterwards be discovered that there was some defect in the appointment of such Directors or persons acting as aforesaid, or that they or any of them were disqualified or had vacated office or that the appointment of any of them had been terminated by virtue of any provisions contained in the Act or in the Articles be as valid as if every such person had been duly appointed and was qualified to be a Director and had not vacated office or his appointment has not been terminated. Provided that nothing in this Articles shall be deemed to have validity to acts done by Director after his appointment has been shown to the Company to be invalid or to have been terminated.

160. (a) The Company shall cause minutes of all proceedings of every meeting of the Board to be kept in accordance with Section 118 of the Companies Act, 2013 read with rules made thereunder.

(b) Any such minutes shall be evidence of the proceedings recorded therein.

161. Subject to the provisions of the Act, the control of the Company shall be vested in the Board who shall be entitled to exercise all such powers and to do all such acts and things as the Company is authorized to exercise and do provided that the Board shall not exercise any power or do any act or thing which is directed or required, whether by the act or by any other statue or by the Memorandum of the Company or by these Articles or otherwise to be exercised or done by the Company in a General Meeting. Provided further that in exercising any such power or doing any such act or thing the Board shall be subject to the provisions in that behalf contained in the Act or any other Statue or in the Memorandum of the Company or in these Articles or any regulations not inconsistent therewith and duly made thereunder including regulations made by the Company in General Meeting, but no regulation made by the Company in General Meeting, shall invalidate any prior act of the Board which could have been valid if that regulation had not been made.

162. Before recommending any dividend, the Board may from time to time set aside out of the profits of the Company such sums as they may think proper for depreciation or to Depreciation Fund or to an Insurance Fund or as a Reserve Fund or Sinking Fund or any Special Fund to meet contingencies or to repay debentures or debenture stock or for special dividends or for equalizing dividends or for repairing, improving, extending and maintaining any of the property of the Company and for such other purposes as the Board may in its absolute discretion, think conducive to the interest of the Company, and subject to Section 179 of the Companies Act, 2013 read with rules made thereunder, may from time to time invest the several sums to set aside or to a part thereof as required to be invested upon (other than shares of the Company) as it may think fit and from time to time may deal with and vary such investments and dispose off and apply and expand all or any part thereof for the benefit of the Company, in such manner and for such purposes as the Board in its absolute discretion, think conducive lo the interest of the Company notwithstanding that the matter for which the Board apply or upon it expends the same or any part thereof, may be matters to or upon which the capital moneys of the Company might rightly be applied or expended, and may divide the Reserve Fund or division of Reserve Fund into such special funds as the Board may think fit with powers to transfer the whole or any portion of a Reserve Fund or division of Reserve Fund to another Reserve Fund or Reserve Fund and with full power to employ the assets constituting all or any of the above funds including Depreciation Fund in the business of the Company or in the purchase of repayment of debentures or debenture stock and without being bound to keep the same separate from the other assets and without being bound to pay interest on the same with power, however, to the Board

at its discretion to pay or allow to the credit of such funds, interest at such rate as the Board may think proper not exceeding nine per cent per annum.

THE SEAL

163 (a) The Board shall provide a Common Seal for the purpose of the Company and shall have power from time to time to destroy the same and substitute a new Seal in lieu thereof, and the Board shall provide for the safe custody of the seal for the time being, and the Seal shall never be used except by the Authority of the Board or a previously authorised committee of the Board.

(b) The Company shall also be at liberty to have on official seal in accordance with the Act for the use in any territory, district or place outside India.

164. The Seal of the Company shall not be affixed to any instrument except by the authority of a resolution of the Board or of a committee of the Board and except in the presence of any one director or the Managing Director, if any, or such other person as the Board/Committee may appoint for the purpose who shall sign every instrument to which the seal of the company is so affixed in his presence.

DIVIDENDS

165. The profits of the Company subject to any special rights relating thereto created or authorized to be created by these Articles and subject to the provisions of these Articles shall be devisable among the Members in proportion to the amount of Capital paid-up on the shares held by them respectively.

166. The Company in Annual General Meeting may declare dividends to be paid to Members according to their respective rights but no dividends shall exceed the amount recommended by the Board, but the Company in Annual General Meeting may declare smaller dividend.

167. No dividend shall be declared or paid otherwise than out of profits of the Financial Year arrived at after providing for depreciation in accordance with the provisions of the Act or out of the profits or the Company for any previous financial year or years arrived at after providing for depreciation in accordance with these provisions and remaining undistributed or out of both, provided that

(a) If the Company has not provided for depreciation for any previous financial year, it shall before declaration or paying dividend for any financial year provide for such depreciation out of the profit of that financial year or out of the profits of any other previous financial year or years.

(b) If the Company has incurred any loan in any previous financial year or years an amount which is equal to the amount provided for depreciation for that year or those years whichever is less, shall be set off against the profits of the Company for the year which the dividend is proposed to be declared or paid or against the profits of the Company for any previous financial year or years arrived at in both cases after providing for depreciation in accordance with the provisions of the Act or against both.

168. The Board may from time to time pay to the Members such interim dividend as per their judgment of the financial position of the Company.

169. Where the capital is paid in advance of calls upon the footing that the same shall carry interest such capital shall not whilst carrying interest confer a right to participate in profits.

170. The Company shall pay dividends in proportion to the amount paid-up on each share where a large amount is paid-up on some shares than on others.

171. The Board may retain the dividends payable upon shares in respect of which any person is, under Articles 63, entitled to become a member or which any person under that Article is entitled to transfer, until such person shall become a Member in respect of such shares or shall duly transfer the same.

172. Any of the several persons who are registered as the joint holders of any share can give effectual receipts for all dividends or bonus and payments on account of dividends or bonus or other monies payable in respect of such share.

173. No member shall be entitled to receive payment of any interest or dividend in respect of his shares whilst any money may be due or owing from him to the Company in respect of such share or shares or otherwise, howsoever either alone or jointly with any other person or persons and the Board may deduct from the interest or dividend payable to any Member all sums of money so due from him to the Company.

174. A transfer of shares shall not pass the right to any dividend declared thereon before the registration of the transfer.

175. Unless otherwise directed, any dividend may be paid by cheque or warrant or by a pay slip or receipt having the force of cheque or warrant sent through the post to the registered address of the member or person entitled to in case of joint- holders to the one of them first named in the Register of Members in respect of the joint holding. Every such cheque or warrant shall be made payable to the order of the person to whom it is sent. The Company shall not be liable or responsible for any cheque or warrant or pay slip or receipt lost in transmission, or for any dividend lost to the Member or person entitled thereto by the forged endorsement of any cheque or warrant or the forged signature of any pay slip or receipt or the fraudulent recovery of the dividend by any other means.

176. No unpaid dividend shall bear interest as against the Company. No unclaimed dividend shall be forfeited by the Board before the claim becomes barred and the Company shall comply with all the provisions of the Act in respect of unclaimed or unpaid dividend.

177. Any Annual General Meeting declaring a dividend may on the recommendation of the Board make a call to the Members as such meeting fixes, so that the call on each Member shall not exceed the dividend payable to him, and so that the call be made payable at the same time as the dividend and the dividend may if so arranged between the Company and the Members, be set off against the call.

178. (a) The Board may resolve that any moneys, investments or other assets forming part of the undivided profits of the Company standing to the credit of the Reserve Fund or any Capital Redemption Reserve Account or in the hands of the Company and available for dividend (or representing premium received on the issue of shares and standing to the credit of the Share Premium Account) be capitalized and distributed amongst such of the shareholders as would be entitled to receive the same distributed by way of dividend and in the same proportions on the footing that they become entitled thereto as Capital Fund and that all or any part of such capitalized fund be applied on behalf of such shareholders in paying up in full, either at par or such premium as the resolution may provide, any un-issued shares or debentures or debenture-stock of the Company which shall be distributed accordingly in or towards payment of the uncalled liability on any issued shares or debentures or debenture-stock and that such distribution or payment shall be accepted by such shareholders in full satisfaction of their interest in the said capitalized sum PROVIDED THAT a share premium account and a Capital Redemption Reserve Account may, for the purpose of this Article, only be applied in the paying up of un-issued shares to be issued to members as fully paid bonus shares.

(b) A General Meeting may resolve that any surplus monies arising form the realisation of any capital assets of the Company or any investments representing the same, or any other undistributed profits of the Company is not subject to share for income tax to be distributed among the Members on the footing that they receive the same as capital.

(c) For the purpose of giving effect to any resolution under the preceding paragraphs of these Articles, the Board may settle any difficulty which may arise in regard to the distribution as it thinks expedient and in particular may issue fractional certificate and may fix the value for distribution of any specific assets and may determine that such cash payment shall be made to any members upon the footing of the value so fixed or that fractions of less value than ₹ 10/- may be disregarded in order to adjust the rights of all parties and may vest any such cash or specific assets in trustees upon such trusts for the persons entitled to the dividend or capitalized fund as may seem expedient to the Board. Where requisite, a proper contract shall be delivered to the Registrar for registration in accordance with the Act, and the Board may appoint any person to sign such contract on behalf of the person entitled to the dividends or capitalized fund, and such appointment shall be effective.

ACCOUNTS

179. The Board shall from time to time determine whether and to what extent and at what times and places and under what conditions or regulations the accounts and books of the Company or any of them shall be open to the inspection of the Members not being Directors, and no Members (not being a Director) shall have any right of inspection to any account or book or document of the Company except conferred by law or authorized by the Board.

WINDING-UP

180. (a) If the Company shall be wound up, and the assets available for distribution among the Members are insufficient to repay the whole of the paid-up capital, such assets shall be distributed so that as nearly as may be the losses shall be borne by the Members in proportion to the capital paid-up or which ought to have been paid-up at the commencement of the winding up on the shares held by them respectively. And if in winding up, the assets available for distribution among the Members shall be more than sufficient to repay the whole of the capital paid-up at the time of winding up, the excess shall be distributed amongst the Members in proportion to the capital paid up at the commencement of the winding up or which ought to have been paid up on the shares held by them respectively. But this clause is to be without prejudice to the rights of the holders of shares issued upon special terms and conditions.

(b) The liquidator or any winding-up (whether voluntary, under supervision or compulsory) may, with the sanction of a Special Resolution but subject to the rights attached to any preference share capital, divide among the contributors, any part of the assets of the Company and may, with the sanction, vest any part of the aspects of the Company in trustees upon such trusts for the benefits of the contributories as the Liquidator with the like sanction, shall think lit.

INDEMNITY AND RESPONSIBILITY

181. Subject to Section 197 read with rules made thereunder, every Officer including the Auditor or agent for the time being of the Company shall be indemnified out of the assets of the Company against liability incurred by him in defending the proceedings, whether civil or criminal in which judgment is given in his favour or in which he is acquitted or in connection with any application under Section 463 of the Companies Act, 2013 read with rules made thereunder in which relief is granted to him by the court.

SECTION X: OTHER INFORMATION

MATERIAL CONTRACTS AND DOCUMENTS FOR INSPECTION

The following contracts (not being contracts entered into in the ordinary course of business carried on by our Company or contracts entered into more than two (2) years before the date of filing of the Draft Red Herring Prospectus) which are or may be deemed material have been entered or are to be entered into by our Company. These contracts, copies of which will be attached to the copy of the Red Herring Prospectus will be delivered to the RoC for registration and also the documents for inspection referred to hereunder, may be inspected at the Registered Office of our Company located at Door No. 8-256, Tata Nagar, Balabhadrapuram – 533 343, Andhra Pradesh, India, from 10.00 a.m. to 5.00 p.m. on all Working Days (Monday to Friday) from the date of filing this Draft Red Herring Prospectus until the Bid / Issue Closing Date:

A. Material Contracts to the Issue

1. Issue Agreement dated December 16, 2015 entered amongst our Company, the Selling Shareholders and the BRLMs.

2. Agreement dated December 10, 2015 entered amongst our Company, the Selling Shareholders and the Registrar to the Issue.

3. Tripartite Agreement dated September 21, 2015 amongst CDSL, our Company and the Registrar to the Issue.

4. Tripartite Agreement dated October 19, 2012 amongst NSDL, our Company and the Registrar to the Issue.

5. Escrow Agreement dated [●] amongst our Company, the Selling Shareholders, the BRLMs, the Syndicate Members, the Escrow Collection Bank(s), Refund Bank(s) and the Registrar to the Issue.

6. Syndicate Agreement dated [●] amongst our Company, the Selling Shareholders, the BRLMs, and the Syndicate Members and Registrar to the Issue.

7. Underwriting Agreement dated [●] amongst our Company, the Selling Shareholders, the BRLMs, and the Underwriters.

B. Material Documents

1. Certified true copies of the Memorandum and Articles of Association of our Company, as amended from time to time.

2. Certificates of Incorporation dated January 2, 2007.

3. Fresh certificate of incorporation dated December 19, 2008 consequent upon change of name on conversion to public limited company.

4. Certificate of incorporation dated September 21, 2015 pursuant to change of name from "*K.P.R. Fertilizers Limited*" to "*K.P.R. Agrochem Limited*".

5. Resolution of the Board dated July 17, 2015 and AGM resolution dated August 14, 2015 authorizing the Issue.

6. Resolution of the Board of Director of our Company dated December 21, 2015, approving this Draft Red Herring Prospectus.

7. Resolution of the shareholders dated March 31, 2014 for re-appointment of Papa Reddy Kovvuri as the Chairman and Managing Director, Venkata Mukunda Reddy Karri as Managing Director and Rajasekhar Reddy Kovvuri as the whole-time Director of our Company.

8. Letters from Selling Shareholders approving the Offer for Sale:

   a. Up to 410,300 Equity Shares offered by Satyanarayana Reddy Kovvuri, S/o Veera Raghava Reddy Kovvuri pursuant to his letter dated August 7, 2015;
   b. Up to 475,270 Equity Shares offered by Jyothirmai Seshu Kumari Kovvuri pursuant to her letter dated August 7, 2015;
   c. Up to 584,660 Equity Shares offered by Satyanarayana Reddy Kovvuri, S/o Ramachandra Reddy Kovvuri pursuant to his letter dated August 7, 2015;
   d. Up to 254,990 Equity Shares offered by Anjana Devi Kovvuri pursuant to her letter dated August 7, 2015;
   e. Up to 458,430 Equity Shares offered by Velagala Srinivas Reddy pursuant to his letter dated August 7, 2015;
   f. Up to 321,510 Equity Shares offered by Tetala Vanaja pursuant to her letter dated August 7, 2015;
   g. Up to 308,200 Equity Shares offered by Tetala Naveen Reddy pursuant to his letter dated August 7, 2015,
   h. Up to 198,610 Equity Shares offered by Venkata Dhana Reddy Karri Karri pursuant to his letter dated August 7, 2015;
   i. Up to 198,610 Equity Shares offered by Venkata Dhana Sekhar Reddy Karri pursuant to his letter dated August 7, 2015;
   j. Up to 233,000 Equity Shares offered by Sudhatri Kovvuri pursuant to her letter dated August 7, 2015;
   k. Up to 445,120 Equity Shares offered by Vijaya Reddy Kovvuri pursuant to her letter dated August 7, 2015;
   l. Up to 165,420 Equity Shares offered by Sridevi Kovvuri pursuant to her letter dated August 7, 2015;
   m. Up to 300,460 Equity Shares offered by Gudimetla Basvi Reddy pursuant to his letter dated August 7, 2015;
   n. up to 166,920 Equity Shares offered by Velagala Subba Lakshmi pursuant to her letter dated August 7, 2015;
   o. Up to 294,890 Equity Shares offered by Gudimetla Vijaya Bhaskar Reddy pursuant to his letter dated August 7, 2015; and
   p. Up to 183,610 Equity Shares offered by Sudhakar Reddy Karri pursuant to his letter dated August 7, 2015.

9. Examination reports of our Statutory Auditor dated November 28, 2015 regarding the restated standalone and consolidated financial information of our Company for three months period ended June 30, 2015 and Fiscal ended 2011, 2012, 2013, 2014 and 2015, included in this Draft Red Herring Prospectus.

10. Statement of Tax Benefits dated November 28, 2015 issued by our Statutory Auditor included in this Draft Red Herring Prospectus.

11. Consents of Auditors, Bankers to our Company, Selling Shareholders, our Directors, BRLMs, Syndicate Members*, Domestic Legal Counsel to the Issue, Escrow Collection Bank*, Refund Bank(s)*, Chief Financial Officer, Company Secretary and Compliance Officer and Registrar to the Issue, as referred to in their specific capacities.

12. Consent from ICRA dated December 21, 2015 to include their name in relation to their report titled "*Indian Fertiliser and Agri – Input Sector: 2015*" in the form and context in which it appears in this Draft Red Herring Prospectus.

13. Certificate dated December 14, 2015 issued by our Statutory Auditors regarding sources and deployment of funds.

14. Audited standalone and consolidated financial statement of our Company for the 3 months period ended June 30, 2015 and reaudited financials statements of our Company for Fiscal 2015 by M/s. Tukaram & Co., Chartered Accountants.

15. Annual reports of our Company for the Fiscal ended March 31, 2011, 2012, 2013, 2014 and 2015.

16. Memorandum of Understanding dated April 10, 2007 between our Company and M/s. Mega Chemicals and Fertilisers, represented by its managing partner Rajasekhar Reddy Kovvuri.

17. Trademark License Agreement dated September 24, 2015, between our Company and KPR Foundation assigning the corporate logo of our Company.

18. Certificate dated December 14, 2015 issued by M/s. Kumar & Giri, chartered accountants, certifying that the borrowings of our Company proposed to be repaid from the Net Proceeds have been utilized for the purposes for which they were availed.

19. In-principle listing approvals dated [●] and [●] from BSE and NSE respectively.

20. Due diligence Certificate dated December 21, 2015 addressed to SEBI from the BRLMs.

Any of the contracts or documents mentioned in this Draft Red Herring Prospectus may be amended or modified at any time if so required in the interest of our Company or if required by the other parties, without reference to the shareholders subject to compliance of the provisions contained in the Companies Act and other relevant statutes.

*The aforesaid will be appointed prior to filing of the Red Herring Prospectus with RoC and their consents would be obtained prior to the filing of the Red Herring Prospectus with RoC.

DECLARATION

We, hereby certify and declare that, all the relevant provisions of the Companies Act and the rules, regulations and guidelines issued by the Government of India or the rules, regulations and guidelines issued by the Securities and Exchange Board of India established under Section 3 of the Securities and Exchange Board of India Act, 1992 as the case may be, have been complied with and no statement made in this Draft Red Herring Prospectus is contrary to the provisions of the Companies Act, the Securities Contracts (Regulation) Act, 1956, the Securities and Exchange Board of India Act, 1992, each as amended or rules made there under or guidelines and regulations issued, as the case may be. We further certify that all the disclosures and statements made in this Draft Red Hearing Prospectus are true and correct.

Signed by the Directors of our Company

Papa Reddy Kovvuri	**Srinivasan Raghavachari**
Chairman and Whole time Director	Non-Executive and Independent Director
Venkata Mukunda Reddy Karri	**Jyothi Prasad**
Managing Director	Non-Executive and Independent Director
Rajasekhar Reddy Kovvuri	**Muralikrishna Waddiparthi**
Whole time Director and Executive Director	Non-Executive and Independent Director

Signed by the Chief Financial Officer of our Company

Bojjireddy Sathyanarayana Reddy

Chief Financial Officer

Date: December 21, 2015

Place: Hyderabad

DECLARATION

I, Satyanarayana Reddy Kovvuri, son of Kovvuri Veera Raghava Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Satyanarayana Reddy Kovvuri

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Jyothirmai Seshu Kumari Kovvuri, wife of Kovvuri Satyanarayana Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Jyothirmai Seshu Kumari Kovvuri

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Satyanarayana Reddy Kovvuri, son of Kovvuri Ramachandra Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Satyanarayana Reddy Kovvuri

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Anjana Devi Kovvuri, wife of Late Kovvuri Ramachandra Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Anjana Devi Kovvuri

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Velagala Srinivasa Reddy, son of Velagala Satyanarayana Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Velagala Srinivasa Reddy

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Vanaja Tetala, daughter of Karri Venkata Mukunda Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Vanaja Tetala

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Naveen Reddy Tetala, son of Tetala Subbarama Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Naveen Reddy Tetala

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Venkata Dhana Reddy Karri, son of Karri Sura Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Venkata Dhana Reddy Karri

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Venkata Dhana Sekhar Reddy Karri, son of Karri Satyanarayana Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Venkata Dhana Sekhar Reddy Karri

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Sudhatri Kovvuri, wife of Kovvuri Satyanarayana Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Sudhatri Kovvuri

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Vijaya Reddy Kovvuri, daughter of Kovvuri Satyanarayana Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Vijaya Reddy Kovvuri

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Sridevi Kovvuri, wife of Bhaskar Raghurama Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Sridevi Kovvuri

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Gudimetla Basvi Reddy, son of Gudimetla Nagi Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Gudimetla Basvi Reddy

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Subba Lakshmi Velagala, wife of Velagala Srinivas Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Subba Lakshmi Velagala

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Gudimetla Vijaya Bhaskar Reddy, son of Gudimetla Nagi Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Gudimetla Vijaya Bhaskar Reddy

Date: December 21, 2015

Place: Balabhadrapuram

DECLARATION

I, Sudhakar Reddy Karri, son of Karri Satyanarayana Reddy hereby confirm that all statements made and undertakings provided by me in this Draft Red Herring Prospectus about and in relation to myself and the Equity Shares being offered by me in the Offer for Sale, are true and correct.

Signed by Sudhakar Reddy Karri

Date: December 21, 2015

Place: Balabhadrapuram

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